BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PUNE.

ORIGINAL APPLICATION No. 98/2019

Date of Site visit:	**11.09 .2020**
Address:	Project Developed by M/s Saifee Burhani Uplift Trust in the name of "Bhendi Bazaar Redevelopment Project" CTS No. 3571 to 4361 of Maulana Shaukatali Road, S.V. P. Road, Mutton street & Ebrahim Rehmatullah road, Mumbai, Maharashtra

THE REPORT ON THE "POINTS TO BE EXAMINED"

The visit to the site is carried out by Dr. Mukund S. Athavale, Member of SEIAA, Maharashtra State, Dr. Anant N. Harshvardhan, Regional officer, M. P. C. Board, Mumbai, Mr. Mangesh Kambli, Junior Engineer, Building, Factory Department, C Ward, Municipal Corporation of Greater Mumbai (MCGM), B.V. Torasker – M.S. Land Department, Collector Office Mumbai City. The Project Proponent [PP], M/s Saifee Burhani Upliftment Trust, CTS No. 3571 to 4361 of Maulana Shaukatali Road, S.V.P. Road, Mutton street & Ebrahim Rehmatullah Road, Mumbai, Maharashtra. The committee has scrutinized various documents made available to it by the PP and observed the buildings and the project premise from the view point of the concerns raised by the appellant. The followings are the important particulars:

1. The project and its land

"Bhendi Bazaar Redevelopment Project" is a cluster redevelopment project under Regulation 33(9) of the Development Control Regulations for Greater Mumbai. It consists of Residential & Commercial tenements on a piece of land bearing CTS No. 3571 to 4361 at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road, Mumbai, Maharashtra. The total plot area is approximately 65,429.00 Sq. Mtrs. (as per the Revised EC dated 24.11.2017). It consists of certain numbers of tenements to be handed over to the tenants as part of their rehabilitation and certain numbers of tenements to be sold by the developer. Further details have been given below.

2. Approvals

2.1 Project Name: "Bhendi Bazaar Redevelopment Project"

Total Plot area: 65,429 Sq. Mtrs.
Total built-up area [TBA]: 8,56,591.75 Sq.Mtrs.

Sector No.	Proposed Building Configuration
Sector 1	3 Basements + Lower Ground Floor + Upper Ground Floor + 3 Shopping Floors + 2 Wings . Wing 1A: 4th to 19th Floors Wing 1D: 4th to 17th Floors
Sector 2	3 Basements + Ground Floor +2 Shopping Floors + 3rd to 9th Parking Floors + 10th Amenity Floor + 2 Wings . Wing 2A: 11th to 40th Floors Wing 2B: 11th to 47th Floors
Sector 3	Basement + Ground Floor +2 Shopping Floors + 3rd to 6th Parking Floors + 7th Amenity Floor + 2 Wings .

	Wing 3A: 8th to 36th Floors Wing 3B: 8th to 41st Floors
Sector 4	3 Basements + Ground Floor +2 Shopping Floors + 3rd to 7th Parking Floors + 8th Amenity Floor + 2 Wings . Wing 4A: 9th to 41st Floors Wing 4B: 9th to 44th Floors Reservation Building: 2 Basements + Ground Floor +5th Floors .
Sector 5	3 Basements + Ground Floor +2 Shopping Floors + 3rd to 7th Parking Floors + 8th Amenity Floor + 2 Wings . Wing 5A: 9th to 40th Floors Wing 5B: 9th to 43rd Floors
Sector 6	3 Basements + Ground Floor +2 Shopping Floors + 3rd to 7th Parking Floors + 8th Amenity Floor + 2 Wings . Wing 6A: 9th to 45th Floors Wing 6B: 9th to 48th Floors
Sector 7	3 Basements + Ground Floor +2 Shopping Floors + 3rd to 7th Parking Floors + 8th Amenity Floor + 9th to 47th Floors
Sector 8	3 Basements + Ground Floor +2 Shopping Floors + 3rd to 10th Parking Floors + 11th Amenity Floor + 3 Wings . Wing 8A: 12th to 67th Floors Wing 8B: 12th to 21st Floors Wing 8C: 12th to 74th Floors
Sector 9	Reservation : 2 Basements + Stilt + 2nd to 33rd Floors. And Municipal Primary School

2.2 The project is approved by the MCGM vide Letter of Intent U/No. Dy.Ch.E./BP/2730/City dated 10.08.2011 and Layout Approval U/No. EB/6468/C/AL dated 16.01.2015 and latest amended on 05.02.2019 (Annex. 1).

3.1) Environmental Clearance [EC]: PP has EC (GoM) vide no. SEAC-2010/C.R-531/T.C.-2 : dated 03.05.2013 for total plot area 66,264.74 sq. mtr. And Total built-up area (TBA): 7,07,275.67 Sq. Mtr.

3.2) Revised EC (MoEF & CC) vide letter no. 21-208/2017-IA-III 24.11.2017 for the Total Plot area 65,429 Sq. Mtr and Total Built-up Area [TBA] 8,56,591.75 Sq.M. (Annex. 2)

3.3) P.P. has obtained Consent to Establish vide no. Format 1.0/BO/CAC-cell/EIC-MU-6590-14/E/CAC-4581 on date 22.04.2015 for the total plot area 66,264.74.04 Sq. Mtr. And TBA 7,07,275.67 Sq. Mtr. (Annex. 3.1)

3.4) PP has Obtained Amendment in Consent to Establish with Increase in TBA, for total plot area of 65,429 Sq. Mtr. And for the TBA, 8,56,591.75 Sq. Mtr. (Annex. 3.2)

3.4.1 High Rise Committee Approval: HRC CHE-HRB-495-DPWS_19-05-2014 and revised U/no. HRC CHE-HRB-691-DPWS_14-02-2017 (Annex. 4) for the completed building in Sector 3A.
3.4.2 NOC by Chief Fire Officer: Latest NOC is obtained for Sector 3A dated 18.10.2019 for OC (Annex-5) and NOC for Sector 1A dated 27.11.2019 (Annex-6).

4 The current Status of the project:

As on date the construction of 1,27,740 Sq. M. is complete as per the details below: -

Sector wise status of the Project is as below:-

Sector 1A	Wing A	Construction in Progress
	Wing B	Construction in Progress
	Wing C	Construction in Progress
	Wing D	Construction in Progress
	Wing E	Construction in Progress
	Wing F	Construction in Progress
Sector 2A Transit (will be finally demolished once the rehabilitation units have been constructed)	Wing A	Part OC Obtained
	Wing B	Part OC Obtained
	Wing C	In Progress
	Wing D	Part OC Obtained
Sector 3A (Out of 610 residential units, 578 have been handed over and out of 102 commercial units, 95 have been handed over). Majority units have been handed over and balance are in the process of being handed over.	Basement (Parking + Utilities)	OC obtained
	Ground +2 (Tenant Shops)	OC obtained
	3rd to 6th Floor (Parking)	OC Obtained
	7th Floor (Amenity + Podium)	Work in Progress
	Wing A – 8th to 36th Floor	OC Obtained
	Wing B – 9th to 41st Floor	OC Obtained

5 Point wise observations: (pertaining to building completed in Sector 3A)

Sr. No.	Point examined	Observations
1	The project initially comprised of 3514 redevelopment projects, 88 redevelopment rooms, 215 reservation flats along with 1379 redevelopment shops with a total built up area of 707275.67 Square Meter but the Environmental Clearance (EC) was	We have seen the EC dated 03.05.2013 issued by the Government of Maharashtra wherein following number of tenements and shops have been approved:- a. Redevelopment i. Residential – 3514 of which 610 rehab units are completed

	granted by reduction of 120 sale flats, 5 shops and increase in the width of the road to 16.5 meters.	ii. Shops – 1379 of which 128 commercial units are completed iii. Rooms – 88 b. Reservation i. Residential – 215 c. Sale i. Residential – 1424 Furthermore, the said EC does not have any condition requiring PP to reduce 120 sale flats, 5 shops and increase the width of the road to 16.5 mtrs. However, PP has thereafter obtained a Revised EC dated 24.11.2017 in view of the modifications in DCR, for 3610 redevelopment residential tenements, 215 reservation flats along with 1341 redevelopment shops, 1660 Residential Sale Flats, 132 Non-Residential Units with a total built-up area of 8,56,591.75 sq. mtrs.
2	The EC was granted on 03.05.2013 which was, however, revised on 24.11.2017 in view of changes in the original plan	The PP has produced the EC dated 03.05.2013 and the revised EC dated 24.11.2017. We note that the construction at the Project site is in accordance with the terms and conditions of the both the ECs. It is mandatory to obtain new EC if there are modifications in the plan, which has been obtained by the PP.
3	It is alleged that while undertaking the project, the project proponent has violated the terms of the EC as well as the conditions of the consent to establish granted on 06.05.2015 and 30.11.2018	We have examined the Project site for compliance with the terms of the ECs dated 03.05.2013 and 24.11.2017 as well as Consent to Establish dated 06.05.2015 and 30.11.2018. We note that all construction and development work ongoing at the Project site is in compliance with the terms and conditions of the ECs and consent to establish. PP has furnished the following documents to us:- a. Periodical noise monitoring reports; b. Periodical water testing reports; c. Periodical air quality reports; d. Half yearly compliance reports; and e. Annual environment statement.
4	It is alleged that the project proponent has not provided 25% RG area on virgin land for recreational purposes, tree plantation and RG space is not developed as per norms & it is provided on podium	As per Regulation 33(9) required RG for the entire project 3,900.48 square metres, being 10% of entire layout. Whereas at present, PP has provided 748 square metres for Sector 3A on podium level as per MCGM approved plans.

5	No scientific disposal of construction waste.	PP is disposing the construction debris and waste on MHADA approved disposal sites as per the directions and in the manner approved by SWM Department of MCGM. PP has shown to us the receipts issued at the disposal site. CMD plan has also been shown to us and copy provided. Appropriate disclosures regarding disposal of construction waste has been made by PP in its half-yearly compliance reports filed with MPCB and nothing contradictory has been found upon inspection.
6	No permission for ground water extraction from CGWA	PP has informed us that no ground water is being extracted / utilized by it for construction and development purposes. We note that no tube-well has been found erected on the Project site upon inspection. Accordingly, we note that no permission from CGWA is required. In its support, PP has produced before us the receipts of water tankers engaged by it for meeting its water requirements for construction purposes. Furthermore, PP has brought to our notice disclosures made by it regarding non-utilization of ground water in the Revised EC dated 24.11.2017 as well as Half Yearly Compliance Reports filed by it with MPCB.
7	Non-installation of pollution control devices.	PP has provided OWC, STP for completed sector 3A, rain water harvesting tank, solar panels for energy, noise barriers, tree plantation as per approvals and Garden NOC is obtained for Sector 3A. No construction activity between 10:00 PM to 8:00 AM. Photographs showing adoption/ installation of the foregoing measures are annexed.
8	Non installation of STP.	STP installed for Sector 3A and is operational. 410 KLD capacity with MBBR technology with tertiary treatment.
9	Non-plantation of trees.	PP has planted 10 trees on ground and PP has produced MCGM certificate for the same. The RG is also developed on podium, as per details in point 4 above. PP has obtained garden NOC from MCGM for 10 trees.
10	Non-installation of Solid waste treatment unit.	OWC has been installed and is operational during visit.

11	Illegal operation of DG sets at site.	DG set provided for stand by arrangement during power failure with acoustic enclosure with stack of appropriate height. Capacity of DG is 750 KV. NOC for DG set enclosed.
12	No soil preservation, no soil and ground water test.	We note that the Project is a cluster redevelopment project where existing structures are demolished and are redeveloped. No question of excavation on barren land in the present case. Separately, we note that PP periodically conducts testing of the ground water contamination level. PP has produced before us all test results conducted till date by third party consultant in MOEF approved lab. Copies of the test reports have been provided by the PP.
13	No use of eco-friendly building material for construction.	All materials used have been eco-friendly as per documents submitted by PP. PP had installed LED lights, power factor correction panels, ON grid Solar System, Auto light ON-OFF system. PP is using AAC blocks, fly-ash, blended cement. Table is attached showing quantities. Supporting documents enclosed.
14	Air & noise pollution from vehicles and excavators.	PP has carried out noise pollution check and ambient air quality check at the Project site by third party consultant in MOEF approved lab. Test reports have been provided by the PP. Sample PUC receipts provided.
15	No consent to operate is obtained for completed part of the project.	Consent to operate was obtained by PP on 25.09.2019 and is valid. PP has applied for renewal of the Consent to Operate. Copies enclosed.
16	Unscientific Disposal of Construction waste	Same as Point No.5
17	Recreation grounds are not provided on virgin land.	Same as Point Nos. 4 and 9
18	Illegal demolition of building	PP has produced before us all the demolition orders issued by Mumbai Building Repair and Reconstruction Board. Copies enclosed.
19	No consent to operate and premises under use.	Same as Point No. 15
20	Direct the PP to stop illegal construction and restore the area to its original position and having regard to the damage to the public health property and environment, principle of	Not Applicable

	sustainable development and polluters pay principles.	
21	PP to deposit a heavy amount of compensation to the environment relief found	Not Applicable
22	Direct Respondent No. 9-PP to deposit exemplary and deterrent special damages on account of violations of EC condition for not providing mandatory 10% landscape area resulting into no plantation required trees and also for concretization of marginal spaces, damage to ground water level and dumping of construction waste in blue flood line of water course & other	Not Applicable. Refer point 4 above on RG.

Dated 11th September 2020

Dr. Mukund S. Athavale, Member of SEIAA, Maharashtra State,

Dr. Anant N. Harshvardhan, Regional officer, M. P. C. Board, Mumbai,

Mr. Mangesh Kambli, Junior Engineer, Building, Factory Department, C Ward, Municipal Corporation of Greater Mumbai (MCGM),

Mr. B.V. Toraskar – M.S. Land Department, Collector Office Mumbai City.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

Vs

Union of India & Ors. ... Respondents

I N D E X

Sr.No.	Description	Annexure
1.	Approval letter issued by MCGM vide Letter of Intent U/No.Dy.Ch.E./BP/2730/City dated 10/08/2011 and Layout Approval dated 16/01/2015	Annexure-1
2.	Environment Clearance issued by Environment Department for Government of Maharashtra vide Letter # SEAC-2010/C.R-531/T.C.-2 dated 03/05/2013 and Revised E.C by Ministry of Environment, Forest and Climate Change For Government of India vide Letter # 21-208/2017-IA-III	Annexure-2
3.	Letter of Consent From Maharashtra Pollution Control Board vide Consent Order No: Format1.0/B0/CAC-cell/EIC-MU-6590-14/E/CAC-4581 dated 22/04/	Annexure-3.1
4.	Revised Letter of Consent From Maharashtra Pollution Control Board vide Consent Order No: Format1.0/B0/CAC-cell/UAN NO. 0000039482/CE/CAC-1812000170 dated 30/11/2018	Annexure-3.2
5.	Approval by Chief Engineer of Technical Committee for High Rise Building vide Letter # CHE/HRB-495/DPWS dated 19/05/2014 and CHE/HRB-691/DPWS dated 14/02/2017	Annexure-4
6.	CFO Approval for Full O.C. dated 18/10/2019 vide File No: CHE/CTY/0830/C/337(NEW)-CFO with Plans	Annexure-5
7.	Sector 1A Fire NOC Certificate vide File # CHE/CTY/0896/C/337(NEW) dated 27/11/2019 with Plans	Annexure-6

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

Vs

Union of India & Ors. ... Respondents

I N D E X

Sr.No.	Description	Annexure no 1
1.	Approval letter issued by MCGM vide Letter of Intent U/No.Dy.Ch.E./BP/2730/City dated 10/08/2011	1
2.	Layout Approval dated 16/01/2015	2
3.	Master Layout Drawing_16-01-2015	3
4.	Master Layout Approved letter_05-02-2019	4
5.	Master Layout Drawing_05-02-2019	5

Office of The
Dy. Ch. Enginer (B.P.) City
Municipal 'E' Ward Office Bldg.
3rd Floor, 10 Sankhali Street,
Byculla, Mumbai - 400 008.

MUNICIPAL CORPORATION OF GREATER MUMBAI
No.EB/5464/C/A

To,
M/s.Saifee Burhani Upliftment Trust
47/49, raudat Tahera Street
Bhendi Bazar
Mumbai 400 003

Dy.C.E.B.P. (C)/ 2730 /Corr./ 10-8-11

Sub : Letter of Intent for the Urban Renewal Scheme under D.C.Regn. 33(9) to the properties bearing C.S.Nos.3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227, 4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division, situated at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road known as "Bhendi Bazaar".

Ref : Redevelopment proposal submitted by your Licensed Surveyor M/s. SMB Architects on 09.02.2010

Sir,

With reference to the modified redevelopment proposal submitted by your Licensed Surveyor M/s.SMB Architects on 13.04.2011 which was submitted to State Govt. on 02.05.2011 with plans under provision of D.C.Regn.33(9), for the properties mentioned above is principally approved as per Clause 33(9) of D.C.Regn.1991 (modified upto date) by the State Govt. vide letter bearing No.TPB 4310/4761/CR-3/11/UD-11 dated 22.7.2011.

By direction, the Letter of Intent is hereby issued subject to following terms & conditions:-

1. This Letter of Intent is valid for the period of one year from date of issue and final approval for the scheme shall be obtained within one year from High Power Committee.
2. The consent of all owner / owners of the plots included in scheme shall be submitted.
3. The list of occupants and area occupied by each of them shall be certified by M.B.R. & R. Board
4. The irrevocable written consents by not less than 70% of eligible tenants / occupants of each plot / building included in Urban Renewal Scheme or as provided in MHADA Act 1976 shall be submitted.
5. All the eligible occupants / tenants shall be rehabilitated in the redeveloped building.
6. No new tenancy created after 13.6.1996 shall be considered for rehabilitation.

7. The certified inspection extract of the M.C.G.M. for the year 1995/96 or court order proving the existence of the tenants prior to 13.6.1996 shall be considered by M.B.R.& R.Board as an evidence while certifying the eligibility.
8. The approvals will be granted as per provisions of D.C.Regn.33(9) as amended upto date.
9. Percentage of slums and area under building constructed after 13.6.1969 if any included in Urban Renewal Scheme shall not exceed 25% of the total built up area.
10. Each occupant / tenants shall be rehabilitated and given the carpet area occupied by him for residential purpose in the old building subject to the minimum fixed carpet area of 27.88 Sq.Mt. (300 Sq.Ft.) and maximum area equivalent to the area occupied in the old building. In case of non residential occupier, the area to be given in the reconstructed building will be equivalent to the area occupied in the old building.
11. For the carpet area for residential purpose exceeding 70.00 Sq.Mt., the cost of construction shall be paid by the tenant / occupant to the developer. The cost of construction shall be fixed by Govt. from time to time. However, the carpet area exceeding 70.0 Sq.Mt. shall be considered for rehab F.S.I. but shall not be considered for incentive F.S.I.
12. In the proposal of maximum 4.0 F.S.I., the permissible maximum F.S.I. over and above rehab + incentive shall be shared in terms of terms of built up area between M.C.G.M. / MHADA (in proportionate to their plot areas) and private developer in joint venture in the ratio of 1:0.5.
13. The entire rehab and MHADA share will be allowed to utilize on plot / plots under Urban Renewal Scheme.
14. 30% of the incentive F.S.I. can be used as non residential purpose otherwise permissible in D.C.Regn.
15. An amount of Rs.5000/- per Sq.Mt. shall be paid by the owner /developer as additional development cess for built up area over and above the normally permissible F.S.I.
16. The premium for Govt. lands at the rate of 25% of Ready Reckoner Rates for this year of 2011 shall be paid to Govt.
17. Cost of construction for area over 70.00 Sq.Mt. for rehab as stipulated in D.C.Regn.33(9) will be applicable at the time of agreement with tenants / occupants as per Govt. decision.
18. All disputes of tenancy and sub tenancy, transfers, eligibility of tenant, family disputes, if any etc. shall be resolved by the developer as per rules.

19. It shall be the responsibility of the developer to provide the transit accommodation to the tenant/occupants of the existing Building at their cost during the period of reconstruction.
20. The developer will be permitted to take up construction of the Building / wing for rehab. of existing residents and Building / wing for sale component simultaneously / if site conditions permit
21. The Developer shall execute an indemnity Bond indemnifying M.C.G.M. of Greater Mumbai / Government of Maharashtra from any charges, claims, damages, legal suits, losses, cost demands of whatsoever nature preferred or made by any person or persons by reason or permission to redevelop property in question or arising therefrom.
22. The Developer shall be responsible for any damage or injury whatsoever that maybe caused at any time to any person or property or to the third party while executing the project and all such damages, injury or losses to the life or to the property shall be made good immediately by the developer to the satisfaction of the Municipal Commissioner.
23. That the residential tenements to be constructed for the existing tenants shall be minimum of 27.88 SqM. (300 Sq.ft.) carpet area of carpet area as specified in Annexure IIIA whichever is more. For the calculation of carpet area, the carpet area of enclosed balcony shall be included as per clause 12.2 of Notification dated 2.3.2009.
24. In case of commercial tenements, the tenants may be given the existing commercial area in their possession.
25. The developer shall hand over Built Up Area of the reservation of Housing for Dishoused and Municipal Staff Quarters to the concerned authority as per D.C.Regn.33(9).
26. All other conditions mentioned in Annexure IIIA of D.C.Regn.33(9) shall be complied with by developer.
27. Unauthorized constructed Built Up Area shall not be considered for F.S.I. & incentive calculations.
28. That the necessary sanctions / permissions of competent authority shall be obtained wherever required before approval of plans.
29. The proposed development shall be further subject to such conditions as mentioned/prescribed by the Municipal Commissioner of M.C.G.M. and the committee constituted vide Regn.33(9) of D.C.Regn.1991 of M.C.G.M.
30. The eligibility of structures, ownership, consent from the tenants / land owners as mentioned in Regulation No.33(9) shall be verified by M.C.G.M. / MHADA and

subsequent guidelines issued by Govt. shall be scrutinized and ensure compliance about the same by the High Power Committee.

31. The developer shall obtain approval of M.C.G.M. and Revenue department for amalgamation of properties before commencement certificate.
32. The approval of High Rise Committee and Heritage Committee shall be obtained before issuance of Commencement Certificate.
33. The plot area in proposed cluster, area under various reservations / designations eligibility of buildings its percentage, permissible built up area, proposed built up area, sharing of MHADA & M.C.G.M. shall be verified in detail and shall be scrutinized by M.C.G.M.
34. The M.C.G.M. shall verify the proposal according to amended provision of Regulation NO.33(9) vide Notification dated 2.3.2009 and the further orders issued by Govt. dated 2.3.2009 and 10.12.2009 also.

Yours faithfully,

10/08/11

Director
(Engineering Services and Projects)
Member Secretary
High Power Committee

No.EB/6468/C/AL

MUNICIPAL CORPORATION OF GREATER MUMBAI
No. EB/6468/C/AL dt 16/1/15

To,
M/s. Spaceage Consultants
Architects,
B-106, Natraj Building
Mulund-Goregaon Link Road
Mulund (West),
Mumbai - 400 080.

कार्यकारी अभियंता (इ.प्र.) शहर-३
महापालिका नविन बिल्डींग सी.एस.नं. ३५५-बी,
भगवान वाल्मिकी चौक, हनुमान मंदिर समोर,
विद्यालंकार मार्ग, सॉल्ट पेन रोड, अँन्टॉप हिल,
वडाळा (पुर्व), मुंबई - ४०० ०३७.

Subject: 1.Proposed Tentative layout for cluster redevelopment under DCR 33(9) on plot bearing C.S. Nos. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4297,4299, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227, 4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division, situated at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road known as "Bhendi Bazaar", Mumbai.

2. Proposed Phase I layout for cluster redevelopment under DCR 33(9) on plot bearing C. S. Nos 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3675, 1/3673, 3627 to 3670, 1/3643, 1/3644, 1/3652, 1/3626, 4186 to 4192, 4179, 4180, 4194 to 4197, 4199, 4201 to 4220, 4245 to 4254, 4256 to 4259, 4289 to 4295, 4299, 1/4299, 4303, 4304, 4305,4358 of Bhuleshwar Division, situated at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road known as "Bhendi Bazaar", Mumbai.

Ref: Your letter dated 23.12.2014.

Sir,

With reference to the above, I have to inform you that the tentative layout for entire Cluster and Phase-I, layout of the above mentioned property submitted by you is hereby approved subject to terms and conditions registered u/No. बबई-१/399-2015 dated 9.1.2015.

Copy of approved layout plan along with the terms and conditions is returned herewith as token of approval.

Yours faithfully

—sd—

Dy. Chief Engineer
(Building Proposal) City

No.EB/6468/C/AL

No. EB/6468/C/AL dt 16/1/15

Copy to: 1. The Owner
M/s. Saifee Burhani Upliftment Trust (S.B.U.T.),
Ezzi hall, 47/49 Raudat,
Tahera street,
Bhendi Bazar, Mumbai-400 003.

2. Architect/ L.S.
3. Collector of Mumbai, Old Custom House, Mumbai 400001
4. A.C. (C) Ward
5. A.C. (Estates)
6. Dy.A.C. (C) Ward
7. E.E. (DP) City
8. H.E.
9. Ch.E.(S.P)
10. E.E. (T&C)
11. Ch.E. (Rds & Tr)
12. Chief Officer (MHADA / M.B.R.R. Board)
13. A.E. (Survey) City
14. E.E. (SWD) Planning City.
15. Under Secretary U.D.Department, Government of Maharashtra.
16. Dy.Chief Engg. (D.P.)/Revision of D.P. (Town Planning)

16.01.15

Dy. Ch. E. (BP) City

[redacted] पावती Original/Duplicate

Friday,January 09 ,2015 नोंदणी क्रं. 39म

3:42 PM Regn.:39M

पावती क्रं.: 478 दिनांक: 09/01/2015

गावाचे नाव: घुमेश्वर

दस्तऐवजाचा अनुक्रमांक: बवड1-399-2015

दस्तऐवजाचा प्रकार : प्रतिज्ञापत्र

सादर करणाऱ्याचे नाव: सैफी बुऱ्हानी अप्लीफरमेंट ट्रस्ट चे ट्रस्टी 1.शेख शब्बीर शेख ताहेरभाई भारमल 2. शेख असगरभाई इसुफअली खारसिवाला 3.शेख अब्दुल्ला इसेकट्रीकवाला यांचा तर्फे कु मु सैफी इस्माईल पटेल

नोंदणी फी	रु. 1000.00
दस्त हाताळणी फी	रु. 800.00
पृष्ठांची संख्या: 40	
एकूण:	रु. 1800.00

आपणास मूळ दस्त ,बॅजनेस प्रिंट,सूची-२ व सीडी अंदाजे 3:52 PM ह्या वेळेस मिळेल

मुख्यम निबंधक, मुंबई-1

बाजार मुल्य: रु.1 /- मोबदला: रु.1/-

भरलेले मुद्रांक शुल्क : रु. 1000/-

सह मुख्यम निबंधक
मुंबई शहर क्रं. १

1) देयकाचा प्रकार: eChallan रक्कम: रु.1000/-

डीडी/पनाईक/पे ऑर्डर क्रमांक: MH004983214201415E दिनांक: 09/01/2015

बँकेचे नाव व पत्ता:

2) देयकाचा प्रकार: By Cash रक्कम: रु 800/

DELIVERED

CHALLAN
MTR Form Number-6

GRN	MH003780887201415E	BARCODE		Date 10/11/2014-19:11:53	25 1
Department	Inspector General Of Registration			Payer Details	
Type of Payment	Non-Judicial Customer Direct Payment				
	Sale of Non Judicial Stamps SoS Mumbai city			PAN No. (If Applicable)	
Office Name	BOM1_MUMBAI CITY 1 SUB REGISTRAR			Full Name	sailee bunkart apartment trus
Location	MUMBAI				t
Year	2014-2015 One Time			Flat/Block No.	4184/65
Account Head Details		Amount in Rs		Premises/Building	
0030045501	Sale of Non Judicial Stamp	1000.00		Road/Street	145 68 sq mtr
				Area/Locality	mumbai
				Town/City/District	
				PIN	4 0 0 0 0 3
				PAN2=-PIN=asmab a bandewala and of hsn=CA=	
Total		1000.00		Amount in Words	One Thousand Rupees Only
Payment Details	UNION BANK OF INDIA			FOR USE IN RECEIVING BANK	
Cheque-DD Details				Bank CIN	REF No. 02901702014111001000 2825621 4
Cheque/DD No				Date	10/11/2014-19:12:53
Name of Bank				Bank-Branch	UNION BANK OF INDIA
Name of Branch				Scroll No. , Date	Not Verified with Scroll

Mobile No. : Not Available

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CHALLAN

MTR Form Number-6

GRN	MH006982142014E	BARCODE		Date	05/01/2015-11:17:05	Form ID	25

Department	Inspector General Of Registration	Payer Details	
Type of Payment	Registration Fees	TAX ID (If Any)	
	Registration Fees	PAN No. (If Applicable)	
Office Name	BOM1 MUMBAI CITY 1 SUB REGISTRAR	Full Name	sarla Suthar Upliment Trust
Location	MUMBAI		
Year	2014-2015 One Time	Flat/Block No.	4290
Account Head Details	Amount In Rs.	Premises/Building	
0030063301 Amount of Tax	1000.00	Road/Street	201 51 sq mtr H 11 p.c
		Area/Locality	mumbai
		Town/City/District	
		PIN	4 0 0 0 0 3
		Remarks (If Any)	N Lokhandwala CA#
Total	1000.00	Amount In Words	One Thousand Rupees Only

Payment Details	UNION BANK OF INDIA	FOR USE IN RECEIVING BANK			
Cheque-DD Details		Bank CIN	REF No	3290779201501060009	31010821
Cheque/DD No.		Date		05/01/2015-11:25:01	
Name of Bank		Bank Branch		UNION BANK OF INDIA	
Name of Branch		Scroll No. , Date		Not Verified with Scroll	

Mobile No. : Not Available

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जवाई - २
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UNDERTAKING

No. EB/6468/C/A

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To,
The Municipal Commissioner,
For Greater Mumbai,
Municipal Head Office,
Mahapalika Marg, Fort,
Mumbai – 400001

Subject :-

1.Proposed Tentative layout for cluster redevelopment under DCR 33(9) on plot bearing C.S. Nos. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4297,4299, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227, 4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division, situated at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road known as "Bhendi Bazaar", Mumbai.

2. Proposed Phase I layout for cluster redevelopment under DCR 33(9) on plot bearing C. S. Nos 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3675, 1/3673, 3627 to 3670, 1/3643, 1/3644, 1/3652, 1/3626, 4186 to 4192, 4179, 4180, 4194 to 4197, 4199, 4201 to 4220, 4245 to 4254, 4256 to 4259, 4289 to 4295, 4299, 1/4299, 4303, 4304, 4305, 4358 of Bhuleshwar Division, situated at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road known as "Bhendi Bazaar", Mumbai.

1

SCHEDULE – I
TERMS AND CONDITIONS

The plans for proposed tentative layout scheme and Phase I of the Layout are hereby approved for urban renewal scheme as per provision of DCR 33(9) dated 2nd March 2009, in view of Government in principle approval under no. TPB 4310 / 4761/ CR-3/ 11/ UD-11 dated 22/7/2011 and LOI issued under no. Dy.CH.E.(B.P.) city /2730/Gen. dated 10/8/2011 and revalidated up to 9th Aug 2015, subject to following conditions :

A) TENTATIVE LAYOUT :-

1. That the approval to Tentative Layout Scheme on the above listed plots will not be construed as approval to the Entire scheme of Redevelopment and will only be for the Schematic redevelopment of the proposed scheme and will be subject to fulfillment of the conditions required under provisions of DCR , MMC and MRTP Act.
2. That the proposed network of realignment / part relocation of existing roads in the proposed tentative layout scheme will be subject to specific approval of the Corporation as per the provisions of section 289 (3) of MMC Act, subject to further condition that no Commencement Certificate will be granted and no existing road will be closed or barricaded until and unless the proposal of realignment is approved by the Corporation in view of Clause no. 6 of Government in principle approval under no. TPB 4310 / 4761/ CR-3/ 11/ UD-11 dated 22/7/2011 and subject to condition that all the underground utilities viz. sewer line, water mains, SWDs, Telephone, Electric cable etc. will be shifted in consultation with respective department/ authorities.
3. That the tentative layout is subject to conditions mentioned in the letter from Government under no. Land - 2513/ 366/CR/73/L-2 dated 03/09/2014.
4. That the development of reservation will be as per the provisional D. P. Permission for all the reservations / designations under no. CHE/ 8652/ DP (city) dated 06/07/2013, the detail requisites of DP permission will be

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obtained from D.P. section and be complied with, RG area of 398.36 sq. m. will be handed over to MCGM.

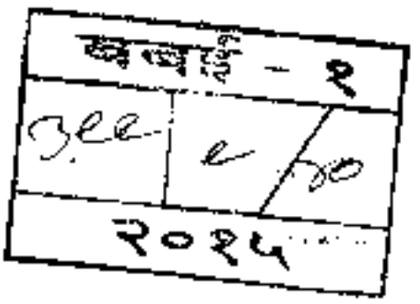
5. That the redevelopment of existing Heritage structures will be in consonance with provisions of regulation 67 of DCR 1991.
6. That the permissible Built Up Area of the scheme will be as per the provisions of DCR 33(9) and will be subject to final certification of MHADA.
7. That the surplus area / area as per clause 5 (d) / 5 (a) of Appendix III A, DCR 33(9) as applicable will be handed over to MCGM / MHADA.
8. That the redevelopment of MCGM plots falling in cluster will be as per Estate department letter under no. AC(Estate)/ 10064/AO LEASE dated 24/07/2014 giving guidelines for implementing exchange of land and will be subject to NOC from Estate Department.
9. That the requirement of MOEF clearance under no. SEAC-2010/CR-531/ TC-2 dated 03/05/2013 for entire cluster will be complied with.
10. That the RG area minimum 3582.33 sq.m. after adjustment of 10% additional amenity area 3582.33 sq.m. against DP reservation will be provided.
11. That all the requirements as regards to redevelopment of proposed to be realigned municipal road, regular line, setbacks, formation level of roads, cross sections, slopes, sizes and constructions regards to the same will be as per requirement of Ch. E. (Roads and Traffic) as on the line as indicated in detail in Phase I Layout in section B below.
12. That the arrangement of SWD / Sewer lines / water mains etc., will be got approved from EE (SWD) planning / Ch.E.(S.P.) /H.E./respective concerned authorities.
13. That the laying of utilities, services will be at the cost of owner / developer M/s SBUT as per requirements of concerned utility department/authority.
14. That shifting of the existing services / utilities etc. will be as per requirement of the concerned utility department/ authority.

B) PHASE I LAYOUT :-

1. That the proposed Phase I includes 157 no of plots with C. S. Nos 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3602, 4394, 4396, 3671 to

3675, 1/3673, 3627 to 3670, 1/3643, 1/3644, 1/3652, 1/3626, 4186 to 4192, 4179 to 4180, 4194 to 4197, 4199, 4201 to 4220, 4245 to 4254, 4256 to 4259, 4289 to 4295, 4299, 1/4299, 4303, 4304, 4305, 4358 of Bhuleshwar Division. Any amendment in the Boundary of the Phase 1 will be got approved from MCGM.

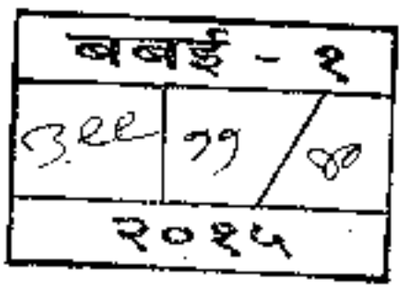
2. That the proposed network of realignment / part relocation of existing roads in the proposed Phase I layout scheme will be subject to specific approval of the Corporation as per the provisions of section 289 (3) of MMC Act, subject to further condition that no Commencement Certificate will be granted and no existing road will be closed or barricaded until and unless the proposal of realignment is approved by the Corporation in view of Clause no. 6 of Government in principle approval under no. TPB 4310 / 4761/ CR-3/ 11/ UD-11 dated 22/7/2011 and subject to condition that all the underground utilities viz. sewer line, water mains, SWDs, Telephone, Electric cable etc. will be shifted in consultation with respective department/ authorities.
3. That the Phase I layout is subject to conditions mentioned in the letter from Government under no. Land - 2513/ 366/CR/73/L-2 dated 03/09/2014.
4. That the redevelopment of existing Heritage structures will be in consonance with provisions of regulation 67 of DCR 1991.
5. That all the proposed Realigned Municipal roads will be constructed and, lighted to Municipal specifications and will be handed over to MCGM by M/S Saifee Burhani Upliftment Trust (SBUT).
6. That the proposed Realigned Municipal roads and regular lines will be got demarcated at site jointly with the District Inspector of land Records.
7. That the land within the regular line or realigned roads in the Owners holding will be kept open and un-built upon and will be handed over to the M.C.G.M.
8. That the land within the setback in the owners holding will be kept open and unbuilt upon and will have to be constructed according to the Municipal specifications, including providing lights, drains etc. and this portion of roads will be handed over to the M.C.G.M. after construction whenever required by the M.C.G.M.



9. That adequate storm water drains will be provided in the sub divided Sectors / layout area at the owners cost including provision for admitting storm water from the surrounding locality, as per remarks of EE (SWD) city Planning. That the cost of channeling and draining the natural water-courses in the locality will be borne by the owners as may be determined by the Municipal Commissioner.
10. That adequate arrangement will be made for sewerage of the Sectors / layout area at the owner's cost to the satisfaction of the Municipal Commissioner as per remarks of EE (SP) (P&D) city.
11. That within a year of Municipal Sewer being laid within 100' from any part of the layout area / Sectors the owners will provide at their cost, underground sewers in the layout area and will have all the buildings connected to the same.
12. That the formation levels of the roads, cross sections, slopes, sizes and details of construction in regard to the same as also in regard to the storm water drain , sewers , water mains & other underground utilities will be got priorly approved from the office of Ch. Engineer (Rds & Tr) / Ee (SWD) planning / Ch.E. (SP) / HE / any other concerned authorities.
13. That the cost of laying water mains within the layout area, Sectors will be entirely borne by the owners . The layout of the mains as also distribution pipes will be got approved from the Hydraulic Engineer.
14. That the Sectors in the layout area will not be further amalgamated or sub-divided without permission of the Municipal Commissioner.
15. That the land under proposed Layout RG admeasuring **2132.60 Sq.mts.** of Phase I layout area shown green in colour on the plan will be kept open and un-built upon and will be developed as recreation ground / amenity open space by planting trees on the same ground or the periphery and will be properly maintained and will be handed over to the M.C.G.M.
16. a) That the land reserved in the Development plan for Recreation Ground adm. **398.36 Sq.mts.** at the proposed relocation and shown in Green hatched colours will be left un-built upon, open and will be handed over to the M C G M whenever required.
    b) That the land reserved in the Development Plan for various Reservations will be developed as per the Development Permission

Issued by EE (DP) City U/No. CHE/8652/DP/city dated 06/07/2013 .

17. That adequate no. of parking spaces and loading / unloading spaces will be provided within the layout area as per provisions of DCR.
18. That the site for proposed Receiving station as shown on plan will be made available to the Electricity supplying Co. for erecting the sub-station and the electric sub-station of adequate size and capacity will be constructed in consultation with B.E.S.T Authority or appropriate Electric Supply Authority as per their requirement.
19. That the temporary structure / structures standing on any of the plots will be removed by the owner/owners at his / her / our own cost and till then the proposed sale building of equivalent area will not be allowed to be commenced / will be hold on.
20. That in case of layout no building will be allowed to commence unless access road leading to the property from Municipal road / Privates street and the internal road or means of access on which the building abuts is properly constructed to the full width with water bound mode of construction and no building will be allowed to be occupied until the said roads are properly asphalted and lighted and satisfactory arrangements made for disposal of storm-water and sewage water with carriage entrance across side open drains, complete to Municipal specifications and recreation ground is properly leveled and trees are planted around periphery, all as per requirement of concerned authorities.
21. That the structures to be erected will confirm to Development Control Regulations, Municipal Regulations and Bye laws in force and this approval does not include approval to the dimensions of building or of the compulsory marginal open spaces, parking spaces, loading unloading spaces etc.
22. That the low lying land / Sectors in the layout will be filled up (to a reduced level of at least 90'.5" (Town Hall Datum) with murum, earth, boulders etc. leveled and rolled to the satisfaction of the Ch.Eng.(SWD)
23. The cost of laying sewers and/or storm water drains along proposed realigned roads passing through the layout / Sectors will be borne by the owners & the sewers so laid can be immediately connected to



functioning sewer nearby with permission of concerned department/authorities.

24. That after the roads / reservations are actually demarcated at site and if it is observed that the shape and total area of the plot / Sectors on site do not comply with the sanctioned layout and that there is material variation comprising of the actual Site conditions , the same will be approved before carrying out any further works.
25. That the Municipal Corporation does not bind itself to take over any of the roads / drains, gardens etc. for the purpose of maintenance but reserves the right to take over any of these if considered necessary.
26. That in case of failure to abide by any of the aforesaid conditions, the Municipal Commissioner will be at Liberty to forfeit the deposit of Rs.1,79,200/- paid by us for faithful compliance of the terms and conditions of the layout and further may, if he thinks fit, cause such action to be taken or works to be executed by Municipal or other agency and the cost so incurred will be paid by you.
27. That these terms & conditions of the layout will be binding not only on the owner / owners for the time being but also on his /her / theirs, heirs, executors, administrators' assignees and every person deriving title through or under him / her / theirs.
28. That the No Objection Certificate from Director General of Civil Aviation for height of building will be obtained as per D.C.R.
29. That the area through which the Municipal Storm Water Drains are passing will be kept open to sky permanently.
30. That the F.S.I will not exceed beyond the permissible FSI as per provisions of DCR in force & Government notifications.
31. That all the Sectors in layout will derive permanent access from the Realigned Municipal roads as shown in the plan and the said access will not be disturbed and always kept open except with the previous consent of M.C.
32. That the conditions mentioned in the LOI issued under No. Dy.Ch.E.(B.P.)City / 2730 / Gen dt.10/8/2011 will be complied with at appropriate stages.

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33. That the conditions in the Letter issued by A.C.(Estates) U/No AC /ESTATE/ 10064/ AO (lease) dated 24/07/2014 are agreed upon and will be complied with at appropriate stages.

34. That the Terms and Conditions in the letter issued by Revenue Dept. of Govt. of Maharashtra U/No Land-2513/366/CR/73/L-2 Dt 03.09.2014 will be agreed upon.

35. That the Remarks of Ch.E.(RDS & Tr) regarding the proposed Realignment of Roads will be submitted after obtaining competent sanction of Improvement Committee / Corporation as per the Tentative layout as well as Phase I layout.

36. That the NOC from Asst. Commissioner (Estate) will be submitted before Issue of C.C. to the proposed building works in Phase I & registered agreement from remaining plot owners will be submitted prior to C.C.

37. That the proposals for the proposed buildings on various sectors in the layout will be submitted separately and got approved from MCGM.

38. That the proposed redevelopment will be in accordance with the provisions of DCR 33(9) & government notifications.

39. That the buildings existing on C.S. No. 3670 and 4323 of Bhuleshwar division will be demolished after obtaining approval of Municipal Commissioner for its redevelopment.

40. The Permissible Built Up area of Phase I layout is considered as 199518.16 sq.mts. including area to be handed over to MCGM / MHADA as per provisions of Cl.5 (f) of Appendix III A and Incentive thereon. Till certification of remaining tenants of Phase I the permissible Built Up area in Phase I will be restricted to 102,170.54 sq.mts.

SCHEDULE-II

SCHEDULE OF PROPERTY

Cluster redevelopment under DCR 33(9) on plot bearing C.S. Nos. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4297,4299, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to

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4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227, 4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division, situated at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road known as "Bhendi Bazaar", Mumbai.

on this 09th day of January 2015

I / We agree to the above Terms and conditions:

Signature, Full name/ address of the owners/ developers

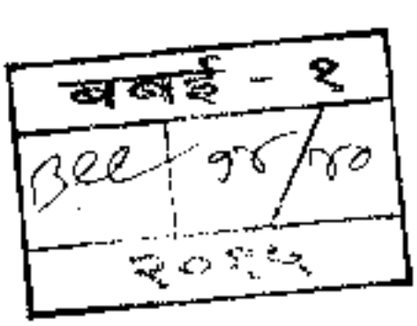
Signature of Shk. Shabbir Shk Taherbhai Bharmal	Affix Passport size photo	Left thumb print
Signature of Shk. Asgerbhai Arsiwala	Affix Passport size photo	Left thumb print
Signature of Shk. Abdullah Electricwala	Affix Passport size photo	Left thumb print

SAIFEE BURHANI UPLIFTMENT TRUST
Ezzi Hall, 47/49, Raudat Tahera Street,
Mumbai – 400 003

Witness:
Signed in presence:

1.

2. Jadhav Shashikant LAxman
M/s Space Age Consultant,
B-106 Natraj Building,
Shrusti Complex, Link Road,
Mulund West, Mumbai – 400 080



कुलमुखत्यार पत्राचे घोषणापत्र

मी श्री/ श्रीमती/ सौ. सौ.कि. इस्माईल पटेल या द्वारे घोषित करतो की दुय्यम निबंधक मुलुंड ३ यांचे कार्यालयात प्रतिज्ञापत्र. या शिर्षकाचा दस्त नोंदणीसाठी सादर करण्यात आला आहे. श्री/ श्रीमती/ सौ. सौ.कि. शबनम अपार्टमेंट इत्यादी व इतर यांनी दिनांक _____ रोजी मला दिलेल्या कुलमुखत्यारपत्रांच्या आधारे मी सदर दस्त नोंदणीस सादर केला आहे. / निष्पादीत करून कबुलीजबाब दिला आहे. सदर कुलमुखत्यारपत्र लिहुन देणा-यांनी कुलमुखत्यारपत्र रद्द केलेले नाही किंवा कुलमुखत्यारपत्र लिहुन देणाऱ्या व्यक्तींपैकी कोणीही मयत झालेले नाही किंवा अन्य कोणत्याही कारणामुळे कुलमुखत्यारपत्र रद्दबातल ठरलेले नाही. सदरचे कुलमुखत्यारपत्र पुर्णपणे वैध असुन उपरोक्त कृती करण्यास मी पुर्णता सक्षम आहे. सदरचे कथन चुकीचे आढळुन आल्यास नोंदणी अधिनियम १९०८ चे कलम ८२ अन्वये शिक्षेस मी पात्र राहीन याची मला जाणीव आहे.

ठिकाण Mumbai

दिनांक 9/1/2015

सही

कुलमुखत्यारपत्राचे घोषणापत्र लिहुन देणार.

मी सदर कुलमुखत्यारपत्राचे सत्यते विषयी संपुर्ण चौकशी केली आहे तसेच वैधतेबाबत खात्री केली आहे.

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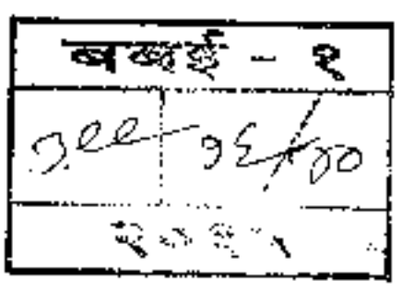
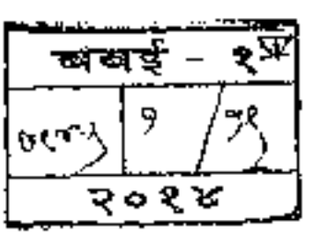

बस्ता - २

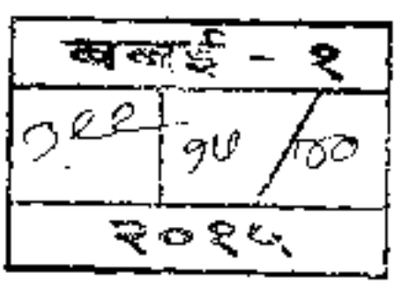
CHALLAN
MTR Form Number-6

Make payment at any of the listed branches * of
BANK OF MAHARASHTRA
Handling Government of Maharashtra Business
Before 30/09/2014

BANK OF MAHARASHTRA

FOR USE IN RECEIVING BANK





CHALLAN
MTR Form Number-6

GRN	MH003817701201415M BARCODE	Date 01/09/2014-15:27:06	Form ID 25.2
Department	Inspector General Of Registration	Payer Details	
Type of Payment	Non Judicial Customer Dept Payment	TAX ID (If Any)	
	Sale of Non Judicial Stamps Soft Manual only	PAN No. (If Applicable)	
Office Name	BOMB_MUMBAI CITY 1 SUB REGISTRAR	Full Name	Sallee Ebrahim Lightman Tyre
Location	MUMBAI		
Year	2014-2015 One Time	Flat/Block No.	-
Account Head Details	Amount In Rs.	Premises/Building	
0020041501 Sale of Non Judicial Stamp	500.00	Road/Street	
		Area/Locality	MUMBAI
		Town/City/District	
		PIN	4 0 0 0 0 5
		Remarks (If Any)	PAN=AFPH(1) SAIFEE HABIBALI RAJAN d (2) SAIFEE ESHAAL PATEL-CAY
		Amount In Words	Five Hundred Rupees Only
Total	500.00		
Payment Details	BANK OF MAHARASHTRA	FOR USE IN RECEIVING BANK	
Cheque-DD Details		Bank CIN / REF No.	02000420140901031681 / 19022060
Cheque/DD No.		Date	01/09/2014-11:12:40
Name of Bank		Bank-Branch	BANK OF MAHARASHTRA
Name of Branch		Scroll No., Date	Not Verified with Scroll

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BANK OF MAHARASHTRA

बबई - २
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JOINT SUB-REGISTRAR MUMBAI

POWER OF ATTORNEY

TO ALL TO WHOM THESE PRESENTS SHALL COME, WE 1) SHK. SHABBIR SHK. TAHER BHARMAL (2) SHK.ASGER ESUFALLY ARSIWALA; (3) SHK. ABDULLAH ELECTRICWALA all of Mumbai, Indian Inhabitants hereby authorized Trustees of Saifee Burhani Upliftment Trust, a Public Charitable Trust registered under the provisions of Bombay Public Trust Act 1950 under No.E-25619 (hereinafter referred to as "SBUT") having its office at 19th floor, Husaini Towers, 43/45 Rundar Tabela Street, Dhendi Bazar, Mumbai 400003; do hereby SEND GREETINGS:

WHEREAS:

1. We are the Trustees of SBUT a Public Charitable Trust registered under the provisions of the Bombay Public Trust Act, 1950 established / created and exist with the object of Upliftment of inhabitants of the congested area of Dhendi Bazaar, Mumbai.
2. In order to fulfill the object of SBUT, We by virtue of Resolution dated 29/02/2012 have been authorised to sign and execute deeds, documents, instruments and writings including Memorandum of Understanding, Agreement for Sale, Conveyances, Indenture, Agreement to Assignment, Sale Deeds, Permanent Alternate Accommodation, Rectification Deed, Gift deed, Release Deed, Lease Deed, Leave and License Agreements, Declaration, Indemnity, Transfer documents including agreements with the tenants, Tenancy Transfer Agreement, Tenancy Creation Agreement, Surrender of Tenancy, Affidavit, Undertaking, and or any kind of Deeds or Documents etc., (hereinafter referred to as "the Said Deeds or Documents") for and behalf of SBUT, have the same or any one or more of them registered under the provisions of the applicable laws, and to appear before and present to and lodge the same with the Sub-Registrar of Assurances at Mumbai, Bandra and/or other places and/or any other Officer or Officers or any Appropriate Registering Authority for that purpose and admit execution thereof.

3. We are personally unable to attend before the Sub-Registrar and admit execution of such several documents and we are desirous of appointing some fit and proper person/s to represent us to admit our execution for the purposes hereinafter set forth.

WE KNOW YE AND THESE PRESENTS WITNESSETH THAT WE, SHK. SHABBIR SHK. TAHER BHARMAL, SHK.ASGER ESUFALLY ARSIWALA and SHK. ABDULLAH ELECTRICWALA all of Mumbai, Indian Inhabitants authorized Trustees of Saifee Burhani Upliftment Trust, a Public Charitable Trust registered under the provisions of Bombay Public Trust Act 1950 in our capacity as Trustees of SBUT do hereby nominate, constitute and appoint **(1) SAIFEE HASANALI RAJ and (2) SAIFEE ESMAIL PATEL** both of Mumbai, Indian Inhabitants to be our true and lawful Attorneys in our name and on our behalf and for us to do execute and perform all or any of the following acts, deeds, matters and things as mentioned hereinafter:

1. To appear before the Sub Registrar, the Registrar of Assurances or any other Officer or officers or any Appropriate Registering Authority and to present and lodge for registration and to admit execution for and on our behalf, the said Deeds and or Documents of any of them of any nature whatsoever executed by or to be hereafter executed by us;
2. To do all other acts, deeds, matter and things as may be from time to time required under the provisions of the Indian Registration Act, 1908 and/or any other law for the time being in force which may be required or necessary for the due registration of the said Deeds and Documents and to expedite and to complete the registration thereof in all respects.
3. To pay registration fees and charges in respect of such Deeds, Documents, Conveyances, Agreements, Declarations, Instruments, Permanent Alternate Accommodation, Writings, etc
4. To collect and receive the Original Deeds, Documents Instrument, Agreements, Conveyance and Writings etc. from the office of Sub Registrar, the Registrar of Assurances or any other Officer or officers or any Appropriate Registering Authority.
5. This Power of Attorney is not for sale of property only to admit execution.

AND GENERALLY TO DO ALL other acts, matters and things as may from time to time be required, in compliance with the law or which the Attorneys consider expedient for effectively carrying out and exercising the powers and authorities hereinabove granted and conferred.

We hereby agree to ratify and confirm and whatever our said Attorney shall do or cause to be done by virtue of these presents.

IN WITNESS WHEREOF we have hereunto set and subscribed our hands at Mumbai on this 3rd day of September 2014.

SIGNED AND DELIVERED by the withinnamed AUTHORISED)

TRUSTEES OF SAIFEE BURHANI UPLIFTMENT TRUST
Who have executed this Power of Attorney
Pursuant to the Resolution passed in the meeting of
The Trustees held on 29th February 2012 authorising the
said Trustee to execute these presents

SR.NO	NAME	SIGNATURE	LEFT THUMB IMPRESSION	PHOTO
1	SHK.SHABBIR SHK.TAHER BHARMAL			
2	SHK. ASGER ESUFALLY ARSIWALA			
3	SHK. ABDULLAH ELECTRICWALA			

In the presence of..... .. ....
1.
2

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ACCEPTANCE – CUM - CONFIRMATION

We, 1) SAIFEE HASANALI RAJ and 2) SAIFEE ESMAIL PATEL the attorneys above named do hereby accept to act as duly constituted attorney of the Executants above named as per this Power of Attorney being executed. Our Specimen signature is made hereunder in confirmation of the same.

SR.NO	NAME	SIGNATURE	LEFT THUMB IMPRESSION	PHOTO
	SAIFEE HASANALI RAJ			
2	SAIFEE ESMAIL PATEL			

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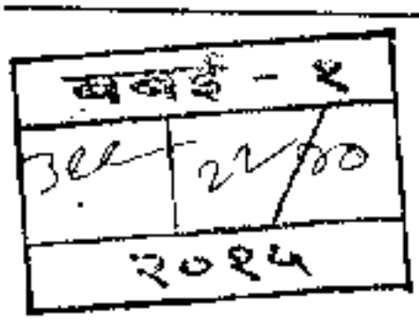
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CERTIFIED TRUE COPY OF THE CIRCULATION RESOLUTION PASSED BY THE BOARD OF TRUSTEES OF SAIFEE BURHANI UPLIFTMENT TRUST DATED 29 FEBRUARY, 2012

"RESOLVED THAT the Trust do acquire, purchase, lease, exchange or otherwise howsoever, various buildings/properties situated under the umbrella of Rauzat Enkera at Bhendi Bazaar, Mumbai and/or buildings/properties situated at any other locations for the objects of the Trust".

"RESOLVED FURTHER THAT the said buildings /properties be acquired, purchased, leased, and exchanged or otherwise howsoever for and on behalf of Saifee Burhani Upliftment Trust by any three of the following Trustees:-

1. Aliasgar Bhaisaheb bin Shahzada Ezzuddin Saheb
2. Shaikh Abdeali bhai Shaikh Ismail Bhanpurawala
3. Shaikh Shabbirbhai Shaikh Taherbhai Bhanmal
4. Shaikh Asgerbhai Esufally Arsiwala
5. Shabbirbhai Gulamhusein Morbiwala
6. Shaikh Abdullahbhai Electricwala

"RESOLVED FURTHER THAT buildings/properties may be acquired as aforesaid for such consideration and on such terms and conditions as any of the three (3) of the aforesaid Trustees may decide which they are hereby authorized so to do."

"RESOLVED FURTHER THAT such three Trustees are hereby authorized to sign and execute such documents, instruments and writings as are necessary for and in connection with the acquisition of such buildings, including Memorandum of Understanding, Agreement for Sale, Conveyances, Indenture, Agreement to Assignment, Sale Deeds, Rectification Deed, Gift deed, Release Deed, Lease Deed, Leave and License Agreements, Declaration, Indemnity, Transfer documents including agreements with the tenants, Tenancy Transfer Agreement, Surrender of Tenancy, Affidavit, Undertaking, etc., and all other related/connected documents in such transaction/s of acquisition and to present and lodge the same for the registration with the registering authority including before Sub Registrar of Assurance at Mumbai and to admit execution thereof."

"RESOLVED FURTHER THAT aforesaid trustees are hereby authorized to do all acts, deeds and things necessary or as may be deemed to be expedient for carrying into full effect the above resolutions and required or deemed necessary under or pursuant to the above resolutions."

For Saifee Burhani Upliftment Trust

Shaikh Abdeali Bhanpurawala
Secretary

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बबई - २
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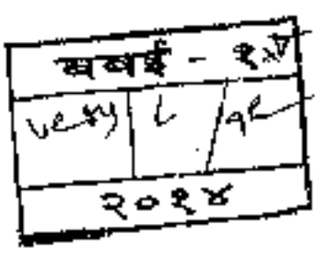
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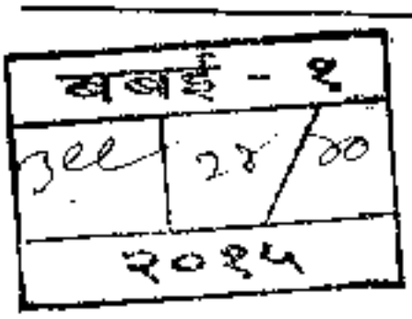
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महानगर टेलीफोन निगम लिमिटेड, मुंबई

MTNL

MAHANAGAR TELEPHONE NIGAM LIMITED, MUMBAI

Telephone Bill / Final

बिल कालावधि Billing Period	01/07/2014 से / to 31/07/2014
अंतिम दिनांक Due Date	
देय राशि Amount Payable	458.00

Telephone No.	CA. No.	Bill No.	Bill Date	Category Code	Tariff Plan	Group Code	Broadband Tariff Plan
22841144	203314832	1034988459	01/08/2014	NON-CDOT-GENERAL	MTNL Supremo		

Opening Meter Reading	Closing Meter Reading	Total Units
84107		

Charges Details	Amount (Rs.)
Rental	270.00
Call Charges	84.00
Broadband Monthly Service Charges	0.00
Broadband User Charges	0.00
Value Added Service Charges	30.00
Service Tax @ 12.36%	0.00
Education Cess @ 2%	7.10
Higher Education Cess @ 1%	48.90
Swachh Bharat Cess @ 0.5%	1.90
Krishi Kalyan Cess @ 0.5%	4.00
Total	458.00

C & O E MTNL MUMBAI SERVICE TAX REGN NO: AAACM0628RST001

CONSOLIDATED STAMP DUTY PAID BY ORDER NO. C.R.S 2013/647/ Lr. No. 350/TS-I(44-A)/13/2013

Cheque / DD Should be drawn in favour of "MTNL MUMBAI" 20331 48232

Pay your bill Online before due date & get Discount of 1% on the Bill amount. Visit http://mtnl-mumbai.in

(Discount amount subject to a maximum of Rs 250/-)

Detach and enclose this with your payment - COUNTER FOIL

Maharanagar Telephone Nigam Limited, Mumbai

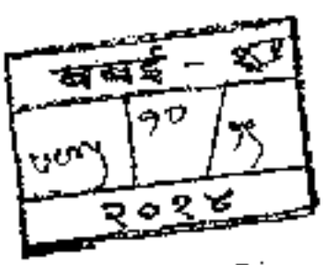
20331 48232 1034988459 01/09/2014 458.00

C.A. No.	Bill No.	Due Date	Amount Payable	Surcharge
20331 48232	1034988459	01/09/2014	458.00	10.00
Telephone No.	Bill Period		Amount Payable after Due Date	
22841144	01/07/2014 to 31/07/2014	15/08/2014	468.00	

MTNL

Page 1 of 1


THE SEAL OF THE JOINT SUB-REGISTRAR MUMBAI CITY-1
MUMBAI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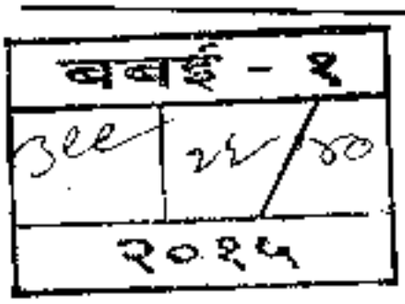
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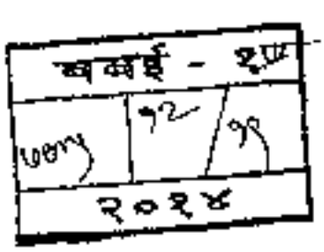
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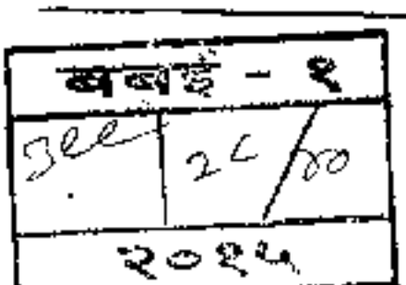
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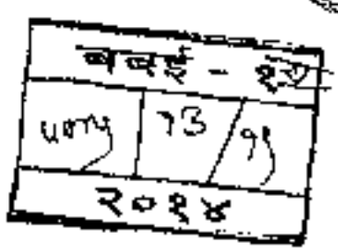
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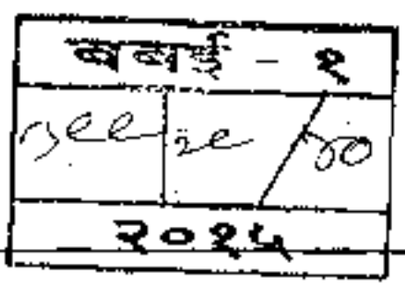
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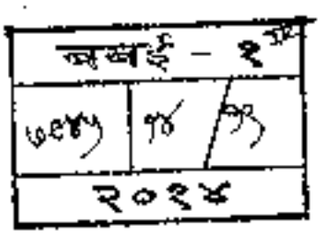

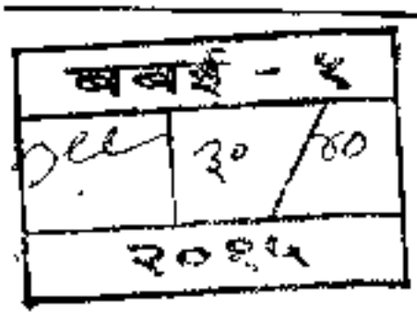

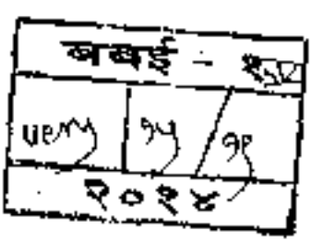
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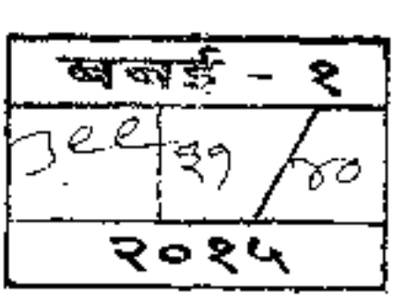
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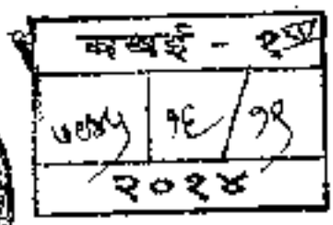
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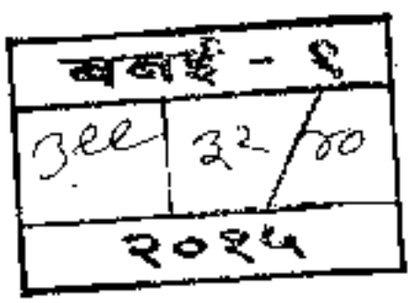
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Summary1 (Goshwara3hwy-1)

दुय्यम निबंधक सह दु.नि. वसई 1 यांचे कार्यालयात
दि.03 सप्टेंबर 2014 12:31 प.वा.

दस्त गोषवारा भाग-1

वसई 1
दस्त क्रमांक: 7945/2014

बाजार मुल्य: रु. 0/- मोबदला: रु. 0/-

भरलेले मुद्रांक शुल्क: रु.500/-

दु. नि. सह दु. नि. वसई 1 यांचे कार्यालयात
अ. क्र. 7945 या दि.03-09-2014
रोजी 12:31 प.वा. वा. हजर केला

पावती:9605 पावती दिनांक: 03/09/2014

सादरकरणाऱ्याचे नाव: रिकी दुखमी अब्बीफर्नेंडिस दुस्त के इरादी
रेंज सब्मीर सेल लाईट भारसल

नोंदणी फी रु. 100.00
दस्त हाताळणी फी रु. 380.00
पृष्ठांची संख्या: 19
एकुण: 480.00

सह दुय्यम निबंधक, वसई-1

दुय्यम निबंधक, वसई-1

दस्ताचा प्रकार: कुलमुखत्यारपत्र

मुद्रांक शुल्क: सदर लेखा ही इंडियनस्टार हेल्थ कंपनी लिमिटेड यांचेपुरते मोफतसेही स्वतंत्र मालमत्ता विक्रीव्यवहार प्रतिज्ञापत्र विसाठी असेल लेखा

सिद्धा क. 1 03 / 09 / 2014 12 : 25 : 17 PM ची वेळ; (सादरीकरण)

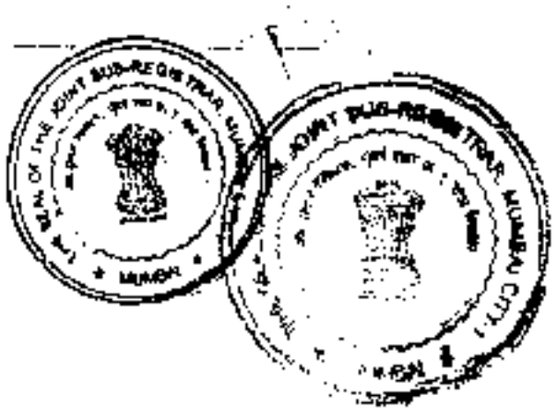
सिद्धा क. 2 03 / 09 / 2014 12 : 25 : 29 PM ची वेळ (फी)

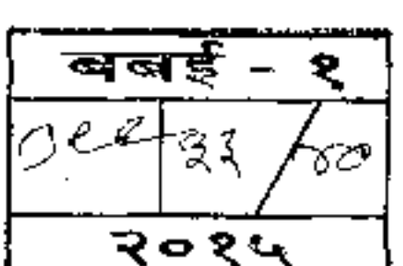
प्रतिज्ञापत्र

"सदर दस्तऐवज हा नोंदणी कायदा (Indian Registration Act) अनुसरून दोघांनी (Executant) दाखल केलेला आहे. "दस्तातील पुढील मजकूर (Body of Deed) दस्तऐवज हा शेवट (Conclusion) व्यतिरिक्त कायदेशीर बाबींसाठी (Legal Terms) दस्तातील लेखक, विक्रेता व खरेदीदार (Author, Seller & Purchaser) यांनी तयार केलेला आहे. सदर दस्तऐवजाशी मुद्रांक विक्रेता व मुद्रांक-कर हे संबंधित असल्याचे दिसत नाही.

लिहून देणारे. लिहून घेणारे.

iSarita v1.3.0





Summary-2(दस्त गोषवारा भाग - २)

दस्त गोषवारा भाग-2

बजार १७५२

दस्त क्रमांक :7945/2014

03/09/2014 12:34:37 PM

दस्त क्रमांक :बजार /7945/2014

दस्ताचा प्रकार :-कुलमुखत्यारएपॅ,

अनु क्र.	पक्षकाराचे नाव व पत्ता	पक्षकाराचा प्रकार	सादरकर्ता	दस्तऐवज हाता
1	नाव:मेसर्स कुन्हाली अल्लीफ्लेट्स ट्रस्ट चे ट्रस्टी शेख शब्बीर शेख ताहेर मारफत पत्ता:प्लॉट नं: ., माळा नं: 19 वा मजला , इमारतीचे नाव: हुसैनी टॉवर , ब्लॉक नं: 43/45 रोड:व ताहेरा स्ट्रीट , रोड नं: मेंडी बाजार मुंबई , महाराष्ट्र, मुंबई. पिन नंबर.	कुलमुखत्यार देणार वय :-60 स्वाक्षरी:-		
2	नाव:मेसर्स कुन्हाली अल्लीफ्लेट्स ट्रस्ट चे ट्रस्टी शेख अब्दुलअली इमामुद्दीनभाया मारफत पत्ता:प्लॉट नं: ., माळा नं: 19 वा मजला , इमारतीचे नाव: हुसैनी टॉवर , ब्लॉक नं: 43/45 रोड:व ताहेरा स्ट्रीट , रोड नं: मेंडी बाजार मुंबई , महाराष्ट्र, मुंबई. पिन नंबर.	कुलमुखत्यार देणार वय :-73 स्वाक्षरी:-		
3	नाव:मेसर्स कुन्हाली अल्लीफ्लेट्स ट्रस्ट चे ट्रस्टी शेख अब्दुलला इमोहिदुद्दीनभाया मारफत पत्ता:प्लॉट नं: ., माळा नं: 19 वा मजला , इमारतीचे नाव: हुसैनी टॉवर , ब्लॉक नं: 43/45 रोड:व ताहेरा स्ट्रीट , रोड नं: मेंडी बाजार मुंबई , महाराष्ट्र, मुंबई. पिन नंबर.	कुलमुखत्यार देणार वय :-67 स्वाक्षरी:-		
4	नाव:मेसर्स हुसन्नली शब्ब मारफत पत्ता:प्लॉट नं: ., माळा नं: 19 वा मजला , इमारतीचे नाव: हुसैनी टॉवर , ब्लॉक नं: 43/45 रोड:व ताहेरा स्ट्रीट , रोड नं: मेंडी बाजार मुंबई , महाराष्ट्र, मुंबई. पिन नंबर.	पॉवर ऑफ अटॉर्नी होल्डर वय :-52 स्वाक्षरी:-		
5	नाव:मेसर्स हुसन्नली शब्ब मारफत पत्ता:प्लॉट नं: ., माळा नं: 19 वा मजला , इमारतीचे नाव: हुसैनी टॉवर , ब्लॉक नं: 43/45 रोड:व ताहेरा स्ट्रीट , रोड नं: मेंडी बाजार मुंबई , महाराष्ट्र, मुंबई. पिन नंबर.	पॉवर ऑफ अटॉर्नी होल्डर वय :-48 स्वाक्षरी:-		

वरील दस्तऐवजाचे वाचन/खातरजमा केली. कुलमुखत्यारपत्र या दस्त एवजी करुन दिलेचे कबुल करतात

छायाचित्र दि 03/09/2014 12:27:49 PM

शेरा

पक्षकार इसम असे निवेदीत करतात की ते दस्तऐवज करुन देणार.यातील मजकूर: ओळखतात, व खात्री बोटाचे ठसे घेतले

अनु क्र.	पक्षकाराचे नाव व पत्ता	ओळखीचा प्रकार	ओळखीचा क्रमांक
1	नाव:श्रीकांत एम.कदम . वय:36		

iSarita v1.3.0

बजार - २

3ee 30/00

२०२५

Summary-B दस्तऐवज सोबतचा भाग - २)

पत्ता:B पहिला मजला 310 रत्न पहन कालबादेवी मुंबई
पिन कोड:400002

स्वाक्षरी

2 नाव:सुनिल सेवक राय
वय:47
पत्ता:प्लॉट नं:सी
पिन कोड:400002

स्वाक्षरी
Sunil S Roy

दिनांक 03 / 09 / 2014 12 : 28 : 32 PM

सिद्धा क 5 वो वेळ 03 / 09 / 2014 12 : 28 : 39 PM पावेतो पृष्ठांक 4 पानांचे

दस्त निष्पादन पूर्ण

EPayment Details

sr.	Epayment Number	Detacement Number
1	MH000261770729141SM	300158530920141S

7945 /2014

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बबई - २

10-84	9E	/E

२०१४

बजारभाव (भाडेपट्टयाच्या बाबतीत) रु.
दस्तासाठी एकूण ... पाने आकारले
पुस्तक क्रमांक ४ वरील ... ७९४/२०१४
असलेले जोडला
दिनांक 03 SEP 2014

सह. दुय्यम निबंधक

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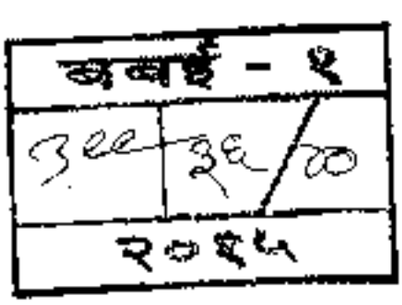
बबई - २

3EE	34	00

२०१५


THE SEAL OF THE JOINT SUB-REGISTRAR MUMBAI CITY-1
MUMBAI


अंधेरी - १
३ee ३६/२०
२०१५

बत्ताई - २
3e4 | ३७ / ४०
२०१५

Summary1 (GoshwaraBhag-1)

[redacted]
शुक्रवार,09 जानेवारी 2015 3:43 म.नं.

दस्त गोषवारा भाग-1

बबई1 ३८५७
दस्त क्रमांक: 399/2015

दस्त क्रमांक: बबई1 /399/2015

बाजार मुल्य: रु. 01/- मोबदला: रु. 01/-

भरलेले मुद्रांक शुल्क: रु.1,000/-

दु. नि. सह. दु. नि. बबई1 याचे कार्यालयात

अ. क्रं. 399 वर दि.09-01-2015

रोजी 3:31 म.नं. वा. हजर केला.

पावती:476 पावती दिनांक 09/01/2015

सादरकरणाऱ्याचे नाव: मैसर्स पुनम्नी अपार्टमेंट तर्फे भागी 1.शेख शब्बीर शेख ताहेरभाई भारमल 2. शेख अमरुभाई हसुफअली आरसिवाला 3 शेख अब्दुलला इलेक्ट्रीकलवाला यांचा तर्फे कु मु मैसर्स इस्माईल पटेल

नोदणी फी रु. 1000.00

दस्त हाताळणी फी रु. 800.00

पृष्ठांची संख्या 40

एकुण. 1800.00

दस्त हजर करणाऱ्याची सही:

दुय्यम निबंधक, बबई-1

दुय्यम निबंधक, बबई-1

दस्ताचा प्रकार: प्रतिज्ञापत्र

मुद्रांक शुल्क: प्रतिज्ञालेख

शिक्का क्रं. 1 09 / 01 / 2015 03 : 31 : 40 PM ची वेळ: (सादरीकरण)

शिक्का क्रं. 2 09 / 01 / 2015 03 : 32 : 34 PM ची वेळ (फी)

* सदर दस्तऐवज हा खरेदी [illegible] प्रतिज्ञापत्र नोंदणीस सादर केलेला आहे. * [illegible] साक्षी, साक्षीदार व सोबत फोटोसाठी [illegible] * [illegible] सलाता, वैधता आयकरासाठी [illegible] [illegible] सबळकार सहीत.

लिहून देणार: लिहून घेणार:

THE SEAL OF THE JOINT SUB-REGISTRAR, MUMBAI CITY-1

iSarita v1.3.0

Summary-2(दस्त गोषवारा भाग - २)

09/01/2015 3:44:15 PM

दस्त गोषवारा भाग-2

बबई१ ३९१३५
दस्त क्रमांक:399/2015

दस्त क्रमांक :बबई१/399/2015
दस्ताचा प्रकार :-प्रतिज्ञापत्र

अनु क्र	पक्षकाराचे नाव व पत्ता	पक्षकाराचा प्रकार	छायाचित्र	अंगठ्याचा ठसा
1	नाव:मैफी बुऱ्हानी अपलीफ्टमेंट ट्रस्ट चे ट्रस्टी 1 शेख शब्बीर शेख नजेरभाई भारमल 2. शेख अशगरभाई इमामअली आरसिवाला 3.शेख अब्दुल्ला हलेमदीकवाला तर्फा कु मु मैफी इस्माईल पटेल पत्ता:प्लॉट नं: 1901 , माळा नं: 19, इमारतीचे नाव हुसैनी टॉवर, सर्वांक नं: 43/45 सौदागर साहेब स्ट्रीट , रोड नं: मुंबई 03, महाराष्ट्र, मुंबई. पिन कवर:	विशून देशार वय :-48 स्वाक्षरी		

वरील दस्तऐवज करुन देणार तथाकथीत प्रतिज्ञापत्र या दस्त ऐवज करुन दिल्याचे कबुल करतात.
शिक्का क्र.3 ची वेळ:09 / 01 / 2015 03 : 33 : 24 PM

ओळख :
खालील इसम असे निवेदीन करतात की ते दस्तऐवज करुन देणार/कबुल करणार यांच्या ओळखीचे आहेत, व त्यांची ओळख पटवितात

अनु क.	पक्षकाराचे नाव व पत्ता	
1	नाव:अनिल बडे . वय:35 पत्ता:रूम नं 8 ' सा मजला 310 जर पहुर काळबादेवी रोड मुंबई पिन कोड:400002	स्वाक्षरी
2	नाव:मंगेश पी भडवले . . वय 35 पत्ता:रूम नं 8 1 सा मजला 310 जर पहुर काळबादेवी रोड मुंबई पिन कोड:400002	स्वाक्षरी

शिक्का क्र.4 ची वेळ:09 / 01 / 2015 03 : 34 : 01 PM

शिक्का क्र.5 ची वेळ:09 / 01 / 2015 03 : 34 : 10 PM नोंदणी पुस्तक 1 मध्ये

दुय्यम निबंधक मुंबई-1

EPayment Details.

Sr.	Epayment Number	Defacement Number

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Summary-2(दस्त गोषवारा भाग - २) 80/80

1	MHC049832142014155	0003133355201415
2	MHC037805672014155	0003133351201415

399/2015

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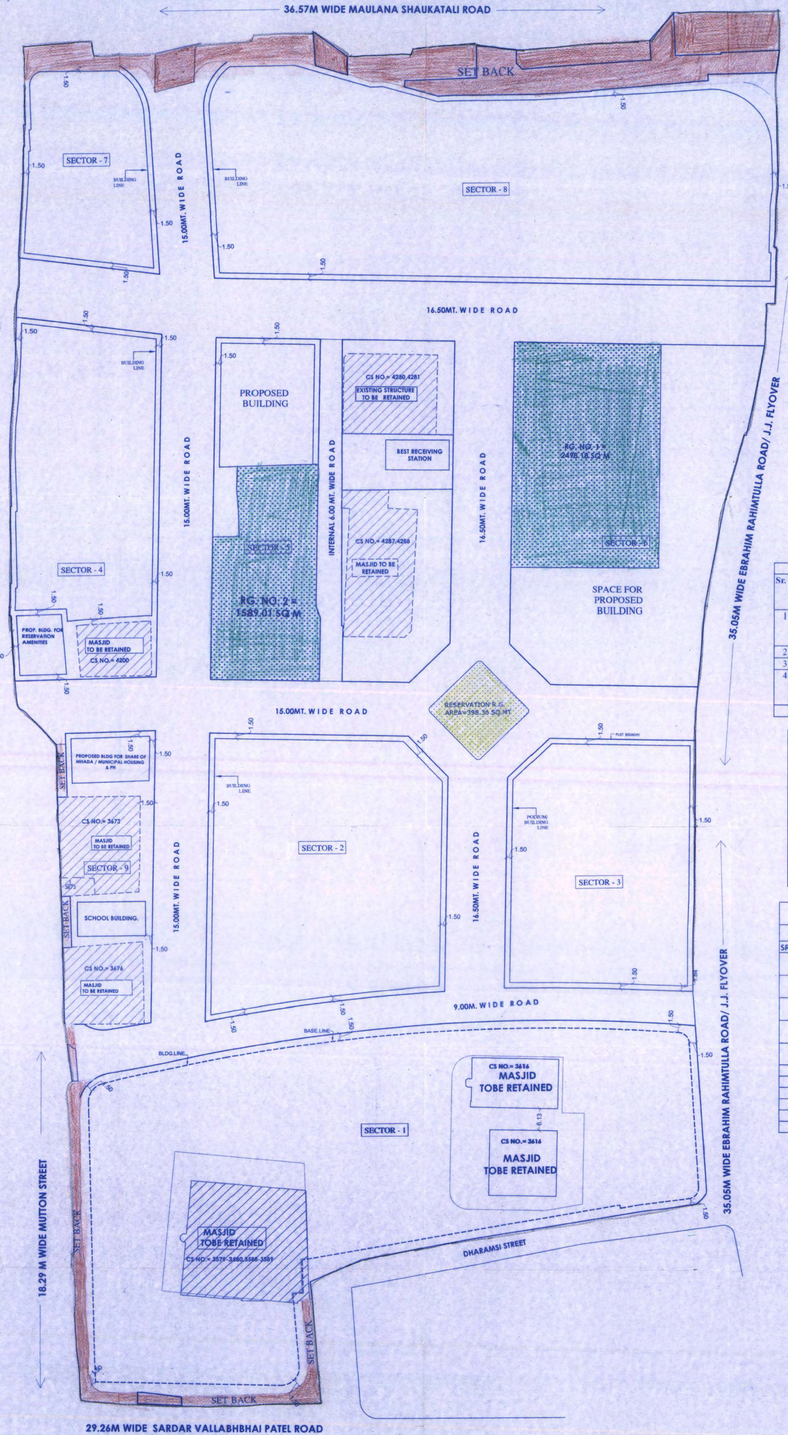
सबडॉ - २		
३९८	८०	/८०
२०१५		

प्रमाणित सारांश येथे जो या दस्तामध्ये एकूण.....८०.....पाने आहेत.
पुस्तक क्रमांक १, अंबई-२/...३९८...२०१५
वाचले नोंदले
दिनांक : 09 JAN 2015

सह. दुय्यम निबंधक मुंबई शहर.

1133
1135

BLOCK PLAN (EXISTING)
SCALE = 1: 500



LAYOUT PLAN (PROPOSED)
SCALE = 1: 500

DETAILS OF PLOTS AREA UNDER THE EXISITNG STRUCTURES TO BE RETAINED

SR.NO.	C.S.No.	Plot area as P.R.Card	Existing area to be retained	Remarks
1	3579-3580,3588-3589	1277.51	2857.78	Saifee Masjid
2	4287-4288	1311.89	1235.05	Hussani Masjid
3	3616	1833.62	0	Raudat Tahera
		4423.02	**4092.83**	

DETAILS OF PLOTS WHERE STURCUTRES ARE RETAINED AND NOT CONSIDERED FOR FSI PURPOSE

SR.NO.	C.S.No.	Plot area as P.R.Card	Existing B.U.A	Remarks
1	4200	301	587.94	Dhanwad masjid
2	3673	563.55		Qutibi Masjid
3	1/3673	45.15		Handiwal a Masjid
4	3676	96.53	2289.62	
		1006.23	**2877.56**	

Details of Already redeveloped property in the scheme

Sr.	(C.S.No.)	Plot Area	Permissible B.U.A as per scheme	Remarks
1	4280(PH), 4281(PH)	559.37	2603.36	Approved plan EEBP/2757/C/A dt 05/052009
2	4229(PH)	60.85	188.47	EEBP/6938/C/A
3	4340, 4341(PH)	285.12	1826.75	EEBP/468/C/A
4	3647(PH), 3648	278.43	1145.95	Completion plan EEBP/6704/C/A dt 22/052008
	Total	**1183.77**	**5764.53**	

PLOT AREA WITH NON-ELIGIBLE STRUCUTRES

SR.NO.	C.S.No.	Plot area as P.R.Card	Existing B.U.A	Existing area to be retained	Remarks
1	3601	406.36		0.00	Near Raudat Tahera
2	3606	114.92		0.00	
3	3607	91.14		0.00	
4	3608	92.81		0.00	
5	3609	95.41		0.00	
6	1/3609	132.94		0.00	
		933.58			

SUMMARY OF TENTATIVE REHAB AREA AND INCENTIVE SUBJECT TO FINAL CERTIFICATION BY MHADA.

SR.NO.	DESCRIPTION	AREA IN SQ.MT.	
1	REHAB CARPET AREA FOR ELIGIBLE R TENANTS UPTO 70 SQ.MT. EACH (FOR INCENTIVE PURPOSE)	10475.81	....A
2	REHAB BUA FOR ELIGIBLE R TENANTS WITH CARPET UPTO 70 SQ.MT. (A X 1.2)	12573097	....B
3	REHAB CARPET AREA FOR ELIGIBLE R TENANTS BEYOND 70 SQ.MT. EACH	3683.5	C
4	REHAB BUA FOR ELIGIBLE R TENANTS WITH CARPET BEYOND 70 SQ.MT. (C X 1.2)	4420.2	....D
5	REHAB CARPET AREA FOR ELIGIBLE NR TENANTS	27073.55	....E
6	REHAB BUILT UP AREA FOR ELIGIBLE NR TENANTS	32488.26	....F
7	**TOTAL REHAB BUILT UP AREA (B + D + F)**	**162639.43**	
8	INCENTIVE R TENATS (B X 0.80)	100584.77	....G
9	INCENTIVE NR TENATS (F X 0.80)	25990.61	....H
10	TOTAL INCENTIVE (G + H)	126575.38	I
11	**TOTAL REHAB + INCENTIVE (B + D + F + I)**	**289214.81**	

TENTATIVE LAYOUT

			SQ.MT.
	Area of Cluster	65429.00	
A	Deduction for		
a)	Area of Existing road (As Certified by SLR)	16955.10	
b)	Deduction for proposed area of setback as per reorganised network of road (Total setback area 2901.56 – area of existing road falling under proposed setback 1019.14)	1882.42	
c)	Plot area of retained structures (1006.23+4423.02)	5429.25	
d)	Area of plot already redeveloped	1183.77	
e)	Area of the plot with structures Non eligible for the DCR 33(9) (6 Nos.)	933.58	
f)	Plot area of Municipal Service Passages	19.83	
g)	Plot area under House gullies	1876.54	
h)	i) Area of plot haiving reservation/ designation excluding the land component under eligible structures on reserved plot as per clause 5(a) and explanation of 1.1	204.59	
	ii) Vacant plot under reservation (MAP)	791.80	
	iii) R.G. Reservation	328.83	
B	Net plot area	35823.29	
C	Add :-		
a)	R.G area (398.36 – 69.23)	328.83	
b)	Proposed setback area	1882.42	
D	Total plot area eligible for DCR 33(9) for FSI 4.0	38034.54	
E	Permissible BUA as per DCR 33(9)		
	a) As per FSI 4.0	152138.16	
	b) As per incentive BUA (Rehab + 80%)	289214.81	
F	Tentative Rehab BUA	162639.43	
G	Rehab built up area / plot area for 33(9)	4.28	
	i) If Rehab built up area / plot area for 33(9) < 2.5 Then the surplus area as per clause 5(d) of DCR E(a) - E(b)	N.A	
	Sharing MCGM/MHADA : Owner 1 : 0.5		
	ii) If Rehab area / plot area for 33(9) > 2.5 then the Clause (5)(a) shall be applicable		
	a) The MCGM / MHADA share 5% of E a)	7606.91	
	b) Incentive 50% of G a)	3803.45	
H	Permissible BUA as per DCR 32 (5429.25 + 933.58 + (204.59 – 69.23) + 791.80 + 19.83 +1876.54) X 1.33 (9186.36 X 1.33)	12217.86	
I	Built up area on plot already redeveloped	5764.53	
J	**Total permissible Built up Area subject to the final certification BY MHADA**	**318607.56**	

Vacant Plot Under Reservation MAP

Sr.	MCGM (C.S.No.)	Plot Area in Sq.mt.
1	4316	149.66
2	4317	173.91
3	4318	95.32
4	4319	168.90
5	4320	135.45
6	4321	68.56
	Total	**791.80**
7	AS PER D.P. PERMISSION U/NO. CHC/8652/DP/CITY dtd. 06.07.2013 NON ELIGIBLE LAND FOR PH RESERVATION	204.59
	Grand Total	**996.39**

*NOTE -: TENTATIVE LAYOUT SHALL NOT BE CONSTRUED AS APPROVAL TO THE LAYOUT AS PER MMC & MRTP ACT.
THE PERMISSIBLE BUA AS MENTIONED ABOVE IS ONLY INDICATIVE & IS SUBJECT TO APPROVAL OF LAYOUT AS PER PROVISIONS OF MMC / MRTP ACT & PROVISIONS OF DCR FOR ENTIRE SCHEME ON COMPLIANCES OF REQUIRITES. WILL HAVE TO BE AVAILED.

LOCATION PLAN
SCALE:- 1:2500

PROFORMA -A 1/4

CONTENTS OF SHEET
BLOCK (EXISTING & PROPOSED), LOCATION PLAN & PROFORMA - A .

Layout APPROVED subject to the Conditions Mentioned in this office EBP/ 6418 /C/A/ALG of 16.1.15...20
Dy Chief Engineer (BP) Proposal I City

बृहन्मुंबई महानगरपालिका MUNICIPAL CORPORATION OF GREATER MUMBAI
कार्यालय सहायक अभियंता (भोगवटा) ASSISTANT ENGINEER (OCCUPATION) M.C. Corporation
दिनांक 16 JAN 2015
R/S/W-I

STAMP AND DATE OF RECEIPT OF PLAN

STAMP AND DATE OF APPROVAL OF PLAN

DESCRIPTION OF PROPOSAL & PROPERTY

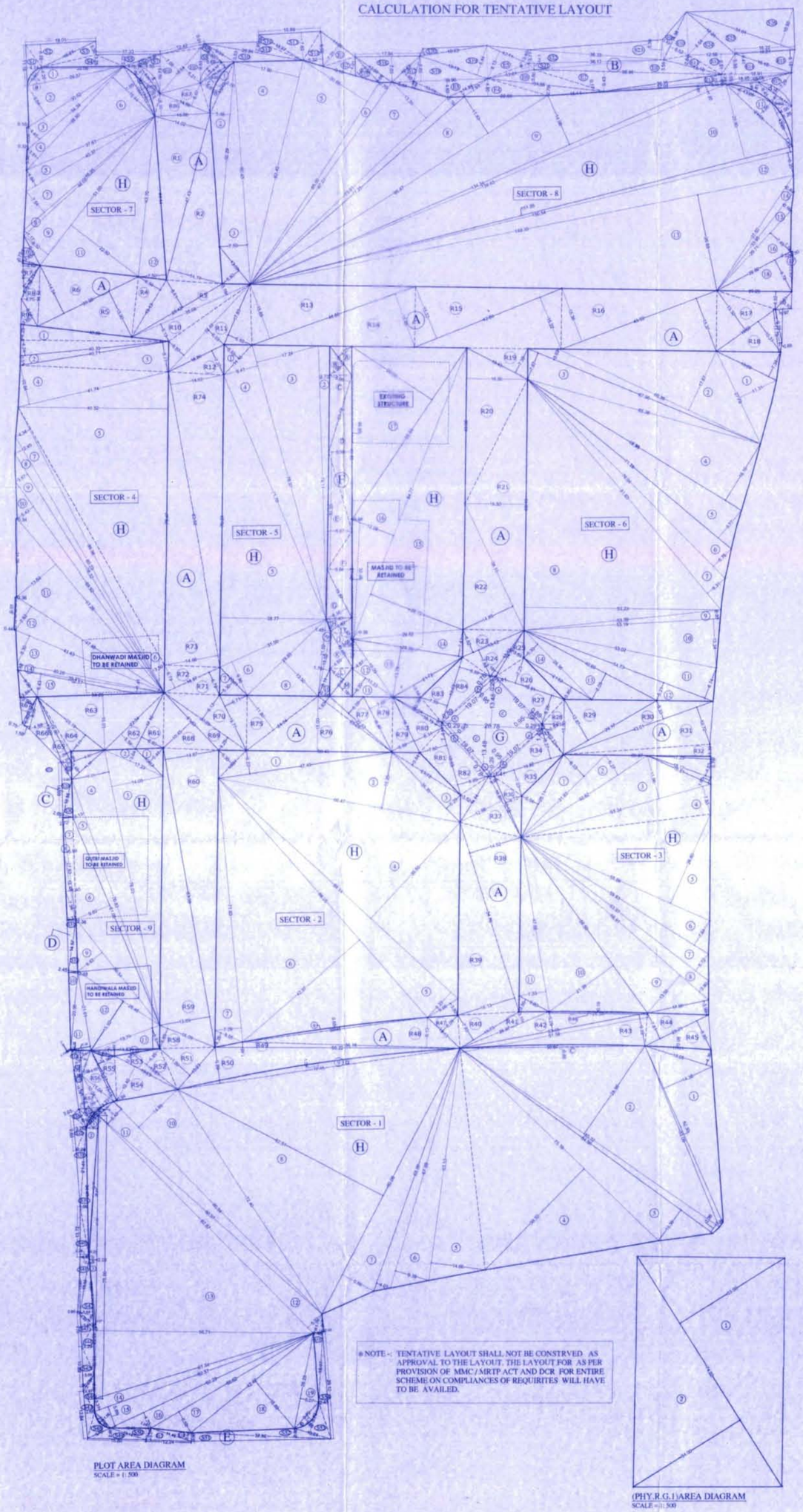
PROPOSED LAYOUT FOR CLUSTER REDEVELOPMENT UNDER MODIFIED DCR 33(9) ON PLOT BEARING C.S. NO.3571 TO 3576,1/3572,3577 TO 3592,3601 TO 3616,1/3609,4394,4396,3671 TO 3677,1/3673,3653 TO 3670,3638 TO 3652,1/3643,1/3644,1/3652,3628 TO 3637 1/3626,3627,4186 TO 4198,4179 TO4184,4199 TO 4220, 4232 TO 4250,4251 TO 4263, 4280 TO 4291, 1/4281,4275 TO4279,4292 TO 4297, 4299, 1/4299, 4300,4303 TO 4305,4306,1/4308,4309, 4310,4312 TO 4314,1/4309, 4315 TO 4326, 4264 TO 4268, 4270 TO 4272, 4273, 4274, 4161 TO 4178, 4221 TO 4231, 1/4227,4327 TO 4341, 4342, 4343, 4358, 4361 OF BHULESHWAR DIVISION IN C - WARD. MUMBAI KNOWN ON BHENDI BAZAR.

NORTH	JOB. NO.	DRG. NO.	DRAWN BY
	436	1/4	Prachi
	SCALE	DATE	CHECKED BY
	AS SHOWN		
REVISIONS	DESCRIPTION :		
R-0			

NAME OF THE OWNER	SIGNATURE
M/s. SAIFEE BURHANI UPLIFTMENT TRUST 19th floor, Husaini Tower, 43/45 Raudat Tahera Street, Bhendi Bazar, Mumbai 400 003 Tel :- 022 43535152 / 022 23464144	

NAME ADDRESS AND SIGNATURE OF ARCHITECT (L.S)	SIGNATURE
SPACEAGE CONSULTANTS B-106, Natraj Building, Mulund Goregaon Link Road Mulund (w), Mumbai : 4000 080	

CALCULATION FOR TENTATIVE LAYOUT



PLOT AREA DIAGRAM
SCALE = 1: 500

NOTE :- TENTATIVE LAYOUT SHALL NOT BE CONSTRVED AS APPROVAL TO THE LAYOUT. THE LAYOUT FOR AS PER PROVISION OF MMC / MRTP ACT AND DCR FOR ENTIRE SCHEME ON COMPLIANCES OF REQUIRITES WILL HAVE TO BE AVAILED.

(PHY.R.G.1)AREA DIAGRAM
SCALE = 1: 500

PLOT AREA CALCULATION (SECTOR - 1)

ADDITION (1)								
1	52.30	X	14.36	X	0.50	X	1	= 376.04 sq.m
"	19.06	X	6.36	X	0.50	X	1	= 41.39 sq.m
"	53.89	X	1.26	X	0.50	X	1	= 34.24 sq.m
"	27.51	X	9.68	X	(2 / 3)	X	1	= 0.96 sq.m
2	85.32	X	18.08	X	0.50	X	1	= 1136.29 sq.m
"	50.67	X	9.65	X	(2 / 3)	X	1	= 31.70 sq.m
3	86.86	X	18.36	X	0.50	X	1	= 1191.57 sq.m
"	85.32	X	2.50	X	0.50	X	1	= 160.68 sq.m
4	75.19	X	36.32	X	0.50	X	1	= 1331.08 sq.m
5	43.57	X	14.66	X	0.50	X	1	= 142.67 sq.m
6	47.69	X	9.95	X	0.50	X	1	= 317.60 sq.m
"	49.86	X	5.91	X	0.50	X	1	= 146.97 sq.m
7	80.88	X	9.66	X	0.50	X	1	= 390.79 sq.m
8	88.08	X	62.51	X	0.50	X	1	= 1502.90 sq.m
9	77.15	X	1.54	X	(2 / 3)	X	1	= 79.21 sq.m
10	80.64	X	14.80	X	0.50	X	1	= 1192.30 sq.m
11	80.97	X	3.48	X	0.50	X	1	= 221.86 sq.m
"	3.80	X	1.12	X	0.50	X	1	= 3.00 sq.m
"	2.27	X	3.66	X	(1 / 2)	X	1	= 4.16 sq.m
"	3.75	X	0.17	X	(2 / 3)	X	1	= 0.43 sq.m
12	62.87	X	5.32	X	0.50	X	1	= 229.43 sq.m
"	3.75	X	2.11	X	0.50	X	1	= 5.65 sq.m
"	4.79	X	0.46	X	0.50	X	1	= 1.10 sq.m
13	76.86	X	58.71	X	0.50	X	1	= 2256.39 sq.m
14	62.57	X	5.91	X	0.50	X	1	= 184.93 sq.m
15	62.57	X	5.45	X	0.50	X	1	= 170.61 sq.m
"	6.23	X	1.49	X	(1 / 3)	X	1	= 4.33 sq.m
16	66.29	X	4.78	X	0.50	X	1	= 141.08 sq.m
17	39.62	X	8.98	X	0.50	X	1	= 166.94 sq.m
18	62.42	X	16.49	X	0.50	X	1	= 358.24 sq.m
19	26.28	X	5.07	X	0.50	X	1	= 66.62 sq.m
"	3.79	X	1.96	X	(2 / 3)	X	1	= 12.01 sq.m
TOTAL							=	11916.53 sq.m
ADDITION (X) (2)								
1	6.72	X	0.36	X	(2 / 3)	X	1	= 2.55 sq.m
"	6.78	X	0.72	X	0.50	X	1	= 2.44 sq.m
2	37.95	X	9.08	X	0.50	X	1	= 86.44 sq.m
"	38.41	X	0.23	X	0.50	X	1	= 4.42 sq.m
3	37.59	X	2.08	X	0.50	X	1	= 58.45 sq.m
4	18.34	X	0.88	X	0.50	X	1	= 8.91 sq.m
"	18.52	X	0.62	X	0.50	X	1	= 5.74 sq.m
TOTAL							=	137.54 sq.m
DEDUCTION (Y)								
4	2.29	X	0.16	X	(2 / 3)	X	1	= 0.24 sq.m
TOTAL							=	0.24 sq.m
TOTAL NET AREA (X - Y)							=	137.30 sq.m
TOTAL NET AREA (1 + 2)							=	12053.83 sq.m

PLOT AREA CALCULATION (SECTOR - 2)

ADDITION (X)								
1	47.49	X	6.22	X	0.50	X	1	= 147.69 sq.m
"	10.61	X	5.30	X	0.50	X	1	= 28.12 sq.m
2	66.47	X	13.25	X	0.50	X	1	= 506.93 sq.m
"	24.35	X	5.29	X	0.50	X	1	= 64.70 sq.m
"	21.72	X	3.84	X	0.50	X	1	= 41.70 sq.m
4	88.14	X	35.55	X	0.50	X	1	= 1566.09 sq.m
5	88.14	X	9.33	X	0.50	X	1	= 411.17 sq.m
"	88.14	X	3.80	X	0.50	X	1	= 16.74 sq.m
6	86.03	X	47.07	X	0.50	X	1	= 1010.12 sq.m
7	71.83	X	7.06	X	0.50	X	1	= 254.94 sq.m
"	8.01	X	4.26	X	0.50	X	1	= 17.15 sq.m
TOTAL							=	4872.20 sq.m
DEDCTION (Y)								
4	50.45	X	0.65	X	(2 / 3)	X	1	= 21.86 sq.m
TOTAL							=	21.86 sq.m
TOTAL (X - Y)							=	4850.34 sq.m

PLOT AREA CALCULATION (SECTOR - 3)

ADDITION (X)								
1	31.83	X	8.03	X	0.50	X	1	= 127.80 sq.m
"	25.11	X	5.04	X	0.50	X	1	= 63.28 sq.m
2	90.62	X	6.27	X	0.50	X	1	= 127.34 sq.m
3	53.34	X	11.96	X	0.50	X	1	= 318.97 sq.m
"	38.18	X	1.46	X	0.50	X	1	= 13.90 sq.m
"	19.17	X	8.53	X	0.50	X	1	= 41.16 sq.m
"	17.28	X	0.76	X	0.50	X	1	= 6.57 sq.m
4	53.34	X	7.83	X	0.50	X	1	= 208.83 sq.m
5	55.88	X	26.60	X	0.50	X	1	= 743.20 sq.m
6	59.83	X	7.84	X	0.50	X	1	= 234.53 sq.m
7	63.97	X	5.72	X	0.50	X	1	= 182.95 sq.m
8	66.91	X	3.90	X	0.50	X	1	= 130.47 sq.m
9	66.91	X	13.58	X	0.50	X	1	= 454.41 sq.m
"	17.00	X	3.99	X	0.50	X	1	= 33.92 sq.m
10	58.59	X	21.39	X	0.50	X	1	= 626.62 sq.m
11	47.88	X	7.33	X	0.50	X	1	= 175.48 sq.m
"	9.20	X	3.86	X	0.50	X	1	= 17.76 sq.m
TOTAL							=	3508.29 sq.m

PLOT AREA CALCULATION (SECTOR - 4)

ADDITION (X)								
1	40.22	X	4.28	X	0.50	X	1	= 86.07 sq.m
"	40.33	X	4.24	X	0.50	X	1	= 85.50 sq.m
2	40.71	X	2.51	X	0.50	X	1	= 51.06 sq.m
3	40.71	X	9.17	X	0.50	X	1	= 186.39 sq.m
4	41.74	X	10.91	X	0.50	X	1	= 227.23 sq.m
5	79.47	X	40.52	X	0.50	X	1	= 1610.06 sq.m
6	86.98	X	3.50	X	0.50	X	1	= 152.22 sq.m
7	86.98	X	4.34	X	0.50	X	1	= 188.73 sq.m
8	80.23	X	2.45	X	0.50	X	1	= 98.28 sq.m
9	76.32	X	3.87	X	0.50	X	1	= 147.68 sq.m
10	69.92	X	4.43	X	0.50	X	1	= 154.83 sq.m
11	61.26	X	13.64	X	0.50	X	1	= 417.77 sq.m
"	21.25	X	0.34	X	0.50	X	1	= 3.61 sq.m
12	47.48	X	7.62	X	0.50	X	1	= 180.90 sq.m
"	9.01	X	0.41	X	0.50	X	1	= 1.86 sq.m
"	9.01	X	0.36	X	0.50	X	1	= 1.62 sq.m
13	43.43	X	8.30	X	0.50	X	1	= 180.23 sq.m
14	40.29	X	1.52	X	0.50	X	1	= 30.62 sq.m
"	39.91	X	5.41	X	0.50	X	1	= 28.14 sq.m
15	32.57	X	6.43	X	0.50	X	1	= 104.71 sq.m
"	9.00	X	3.84	X	0.50	X	1	= 17.28 sq.m
TOTAL							=	3968.88 sq.m

PLOT AREA CALCULATION (SECTOR - 5)

ADDITION (X)								
1	11.15	X	5.55	X	0.50	X	1	= 30.94 sq.m
2	74.11	X	2.73	X	0.50	X	1	= 101.16 sq.m
3	76.97	X	17.24	X	0.50	X	1	= 663.49 sq.m
4	76.97	X	9.47	X	0.50	X	1	= 364.45 sq.m
5	79.24	X	28.77	X	0.50	X	1	= 1139.86 sq.m
6	31.50	X	9.96	X	0.50	X	1	= 157.16 sq.m
7	10.01	X	5.30	X	0.50	X	1	= 26.53 sq.m
8	29.65	X	13.50	X	0.50	X	1	= 200.14 sq.m
9	21.01	X	1.48	X	0.50	X	1	= 15.55 sq.m
10	18.02	X	1.76	X	0.50	X	1	= 15.86 sq.m
"	8.11	X	2.85	X	0.50	X	1	= 11.56 sq.m
11	13.33	X	6.20	X	0.50	X	1	= 41.32 sq.m
12	19.09	X	4.47	X	0.50	X	1	= 44.58 sq.m
13	29.99	X	13.78	X	0.50	X	1	= 206.63 sq.m
"	21.72	X	3.84	X	0.50	X	1	= 41.70 sq.m
14	29.98	X	7.81	X	0.50	X	1	= 111.11 sq.m
15	84.77	X	29.72	X	0.50	X	1	= 1332.53 sq.m
16	84.77	X	12.08	X	0.50	X	1	= 512.01 sq.m
"	32.49	X	0.35	X	0.50	X	1	= 3.68 sq.m
17	55.94	X	26.04	X	0.50	X	1	= 728.34 sq.m
"	44.95	X	6.06	X	0.50	X	1	= 1.81 sq.m
TOTAL							=	5553.62 sq.m

PLOT AREA CALCULATION (SECTOR - 6)

ADDITION (X)								
1	18.80	X	7.34	X	0.50	X	1	= 66.06 sq.m
"	27.76	X	11.51	X	0.50	X	1	= 157.10 sq.m
2	60.36	X	17.67	X	0.50	X	1	= 533.28 sq.m
"	67.96	X	3.03	X	0.50	X	1	= 102.96 sq.m
3	67.96	X	7.67	X	0.50	X	1	= 260.63 sq.m
4	67.90	X	16.16	X	0.50	X	1	= 914.50 sq.m
5	71.78	X	9.77	X	0.50	X	1	= 350.65 sq.m
6	76.04	X	6.76	X	0.50	X	1	= 257.02 sq.m
7	62.48	X	8.31	X	0.50	X	1	= 237.54 sq.m
8	69.18	X	53.23	X	0.50	X	1	= 1812.48 sq.m
9	53.39	X	47.33	X	0.50	X	1	= 843.43 sq.m
10	53.19	X	13.84	X	0.50	X	1	= 354.79 sq.m
11	54.73	X	8.74	X	0.50	X	1	= 239.12 sq.m
12	54.73	X	5.21	X	0.50	X	1	= 142.57 sq.m
13	40.69	X	8.09	X	0.50	X	1	= 164.59 sq.m
14	20.30	X	3.30	X	0.50	X	1	= 33.50 sq.m
"	21.32	X	3.85	X	0.50	X	1	= 41.43 sq.m
TOTAL							=	5407.03 sq.m

PHYSICAL R.G. -1 AREA CALCULATION

ADDITION								
1	74.22	X	35.50	X	0.50	X	1	= 1316.84 sq.m
2	74.02	X	34.50	X	0.50	X	1	= 1276.34 sq.m
TOTAL R.G. AREA							=	2496.18 sq.m

PHYSICAL R.G. REQUIRMENT
NET PLOT AREA = 35823.29
PHY. R.G TO 15 % REQUIRED = 3582.33 SQ.M
PROPOSED PHY. R.G. = 4087.19 SQ.M

10% PHYSICAL R.G. STATEMENT		
NO. OF R.G.	PROPOSED R.G.	SQ.M
PHY.RG. 1	2498.18	sq.m
PHY.RG. 2	1589.01	sq.m
TOTAL	4087.19	sq.m

PLOT AREA CALCULATION (SECTOR - 7)

ADDITION								
1	9.46	X	1.04	X	(2 / 3)	X	1	= 6.49 sq.m
"	26.57	X	4.20	X	0.50	X	1	= 55.80 sq.m
2	30.32	X	9.54	X	0.50	X	1	= 145.58 sq.m
3	34.34	X	5.35	X	0.50	X	1	= 76.43 sq.m
"	6.08	X	0.53	X	0.50	X	1	= 1.62 sq.m
4	38.50	X	3.51	X	0.50	X	1	= 67.57 sq.m
"	3.58	X	0.22	X	0.50	X	1	= 0.39 sq.m
5	40.37	X	4.84	X	0.50	X	1	= 97.79 sq.m
6	80.58	X	23.44	X	0.50	X	1	= 297.22 sq.m
7	14.01	X	1.99	X	(2 / 3)	X	1	= 21.24 sq.m
8	66.93	X	7.54	X	0.50	X	1	= 177.00 sq.m
9	48.05	X	1.17	X	0.50	X	1	= 28.11 sq.m
"	51.00	X	1.82	X	0.50	X	1	= 23.16 sq.m
10	9.10	X	3.45	X	0.50	X	1	= 15.70 sq.m
"	4.83	X	0.77	X	0.50	X	1	= 1.87 sq.m
11	51.00	X	22.92	X	0.50	X	1	= 584.46 sq.m
12	34.84	X	7.30	X	0.50	X	1	= 166.65 sq.m
TOTAL							=	1954.49 sq.m

PLOT AREA CALCULATION (SECTOR - 8)

ADDITION								
1	15.42	X	2.89	X	(2 / 3)	X	1	= 20.56 sq.m
2	50.29	X	5.44	X	0.50	X	1	= 137.79 sq.m
3	50.45	X	7.50	X	0.50	X	1	= 236.69 sq.m
"	13.09	X	5.80	X	0.50	X	1	= 37.96 sq.m
4	62.40	X	17.90	X	0.50	X	1	= 558.48 sq.m
5	65.88	X	20.69	X	0.50	X	1	= 682.10 sq.m
6	67.93	X	2.70	X	0.50	X	1	= 90.46 sq.m
7	73.81	X	13.35	X	0.50	X	1	= 492.68 sq.m
8	77.25	X	4.91	X	0.50	X	1	= 189.63 sq.m
9	55.47	X	11.03	X	0.50	X	1	= 544.71 sq.m
9	134.34	X	14.56	X	0.50	X	1	= 978.00 sq.m
"	139.64	X	1.85	X	0.50	X	1	= 129.14 sq.m
10	101.95	X	20.60	X	0.50	X	1	= 1574.04 sq.m
"	151.35	X	1.33	X	0.50	X	1	= 100.65 sq.m
11	24.68	X	4.86	X	0.50	X	1	= 59.97 sq.m
"	15.26	X	1.26	X	(2 / 3)	X	1	= 22.29 sq.m
12	150.54	X	6.35	X	0.50	X	1	= 477.95 sq.m
13	149.35	X	26.65	X	0.50	X	1	= 1990.10 sq.m
14	37.52	X	2.49	X	0.50	X	1	= 46.71 sq.m
15	33.98	X	2.36	X	0.50	X	1	= 40.46 sq.m
16	29.71	X	7.45	X	0.50	X	1	= 110.67 sq.m
17	10.93	X	0.52	X	0.50	X	1	= 2.84 sq.m
"	1.16	X	0.36	X	0.50	X	1	= 0.29 sq.m
18	22.62	X	9.76	X	0.20	X	1	= 156.61 sq.m
TOTAL							=	8554.84 sq.m

PLOT AREA CALCULATION (SECTOR - 9)

ADDITION (X)								
1	28.87	X	5.44	X	0.50	X	1	= 78.21 sq.m
2	17.21	X	3.61	X	0.50	X	1	= 31.38 sq.m
3	76.03	X	14.09	X	0.50	X	1	= 535.43 sq.m
4	76.03	X	10.23	X	0.50	X	1	= 388.59 sq.m
"	11.83	X	3.45	X	0.50	X	1	= 20.50 sq.m
"	9.60	X	2.84	X	0.50	X	1	= 13.73 sq.m
5	70.81	X	3.11	X	0.50	X	1	= 110.05 sq.m
6	61.65	X	9.82	X	0.50	X	1	= 302.77 sq.m
7	27.91	X	2.72	X	0.50	X	1	= 37.98 sq.m
8	27.91	X	0.89	X	0.50	X	1	= 12.45 sq.m
"	12.46	X	2.19	X	0.50	X	1	= 13.64 sq.m
"	7.94	X	2.31	X	0.50	X	1	= 9.17 sq.m
9	36.54	X	8.42	X	0.50	X	1	= 153.85 sq.m
10	20.96	X	2.49	X	0.50	X	1	= 25.99 sq.m
11	21.61	X	5.34	X	0.50	X	1	= 57.76 sq.m
"	8.56	X	0.15	X	0.50	X	1	= 0.63 sq.m
"	5.23	X	0.15	X	0.50	X	1	= 0.47 sq.m
12	28.46	X	13.92	X	0.50	X	1	= 198.07 sq.m
13	19.79	X	5.91	X	0.50	X	1	= 58.48 sq.m
14	18.52	X	1.69	X	0.50	X	1	= 15.65 sq.m
"	6.54	X	0.61	X	(2 / 3)	X	1	= 2.66 sq.m
TOTAL							=	2026.96 sq.m

PROPOSED ROAD AREA CALCULATION (B)

ADDITION (X)								
B1	21.70	X	4.19	X	0.50	X	1	= 45.50 sq.m
B2	19.05	X	8.28	X	0.50	X	1	= 78.80 sq.m
B3	16.27	X	2.36	X	0.50	X	1	= 19.20 sq.m
B4	22.58	X	3.28	X	0.50	X	1	= 37.05 sq.m
B5	17.00	X	0.22	X	0.50	X	1	= 1.87 sq.m
B6	16.00	X	1.39	X	0.50	X	1	= 11.12 sq.m
B7	16.73	X	3.55	X	0.50	X	1	= 29.78 sq.m
B8	16.00	X	8.53	X	0.50	X	1	= 68.24 sq.m
B9	8.90	X	1.96	X	0.50	X	1	= 8.66 sq.m
"	9.57	X	1.96	X	0.50	X	1	= 9.38 sq.m
B10	28.81	X	3.29	X	0.50	X	1	= 47.32 sq.m
B11	28.81	X	2.91	X	0.50	X	1	= 39.01 sq.m
B12	13.77	X	2.91	X	0.50	X	1	= 10.00 sq.m
B13	16.68	X	7.93	X	0.50	X	1	= 63.67 sq.m
B14	16.68	X	7.93	X	0.50	X	1	= 63.67 sq.m
B15	9.78	X	3.48	X	0.50	X	1	= 16.98 sq.m
"	12.04	X	7.93	X	0.50	X	1	= 47.73 sq.m
B16	12.04	X	7.93	X	0.50	X	1	= 47.73 sq.m
B17	10.43	X	1.99	X	0.50	X	1	= 20.23 sq.m
"	8.82	X	1.99	X	0.50	X	1	= 17.55 sq.m
B18	16.90	X	8.89	X	0.50	X	1	= 75.11 sq.m
B19	16.90	X	8.89	X	0.50	X	1	= 75.11 sq.m
B20	18.23	X	1.97	X	0.50	X	1	= 17.95 sq.m
B21	16.73	X	3.55	X	0.50	X	1	= 29.78 sq.m
B22	16.73	X	8.53	X	0.50	X	1	= 71.34 sq.m
B23	16.33	X	3.39	X	0.50	X	1	= 27.68 sq.m
B24	17.71	X	8.54	X	0.50	X	1	= 75.61 sq.m
B25	21.01	X	6.27	X	0.50	X	1	= 65.87 sq.m
B26	21.01	X	8.54	X	0.50	X	1	= 89.73 sq.m
B27	11.11	X	7.39	X	0.50	X	1	= 41.00 sq.m
"	18.03	X	3.96	X	0.50	X	1	= 35.71 sq.m
"	18.03	X	3.96	X	0.50	X	1	= 35.71 sq.m
"	16.93	X	1.73	X	0.50	X	1	= 14.64 sq.m
"	5.62	X	3.96	X	0.50	X	1	= 11.12 sq.m
"	32.04	X	0.87	X	0.50	X	1	= 13.94 sq.m
TOTAL							=	1344.89 sq.m
DEDUCTION (Y)								
a	9.48	X	1.04	X	(2 / 3)	X	1	= 4.48 sq.m
b	9.28	X	1.04	X	(2 / 3)	X	1	= 6.27 sq.m
c	8.12	X	1.81	X	(2 / 3)	X	1	= 9.72 sq.m
d	11.11	X	1.04	X	(2 / 3)	X	1	= 11.47 sq.m
TOTAL							=	32.87 sq.m
TOTAL NET AREA (X - Y)							=	1312.02 sq.m

PROPOSED ROAD AREA CALCULATION (C)

ADDITION (X)								
C28	9.28	X	2.37	X	0.50	X	1	= 10.99 sq.m
C29	14.48	X	2.85	X	0.50	X	1	= 10.46 sq.m
C30	10.01	X	2.85	X	0.50	X	1	= 14.26 sq.m
TOTAL NET AREA							=	35.70 sq.m
DEDUCTION (Y)								
a	9.28	X	0.85	X	(2 / 3)	X	1	= 5.19 sq.m
TOTAL							=	5.19 sq.m
TOTAL NET AREA (X - Y)							=	38.18 sq.m

PROPOSED ROAD AREA CALCULATION (D)

ADDITION (X)								
D31	14.07	X	2.35	X	0.50	X	1	= 17.12 sq.m
D32	14.07	X	2.40	X	0.50	X	1	= 17.89 sq.m
TOTAL NET AREA							=	34.97 sq.m

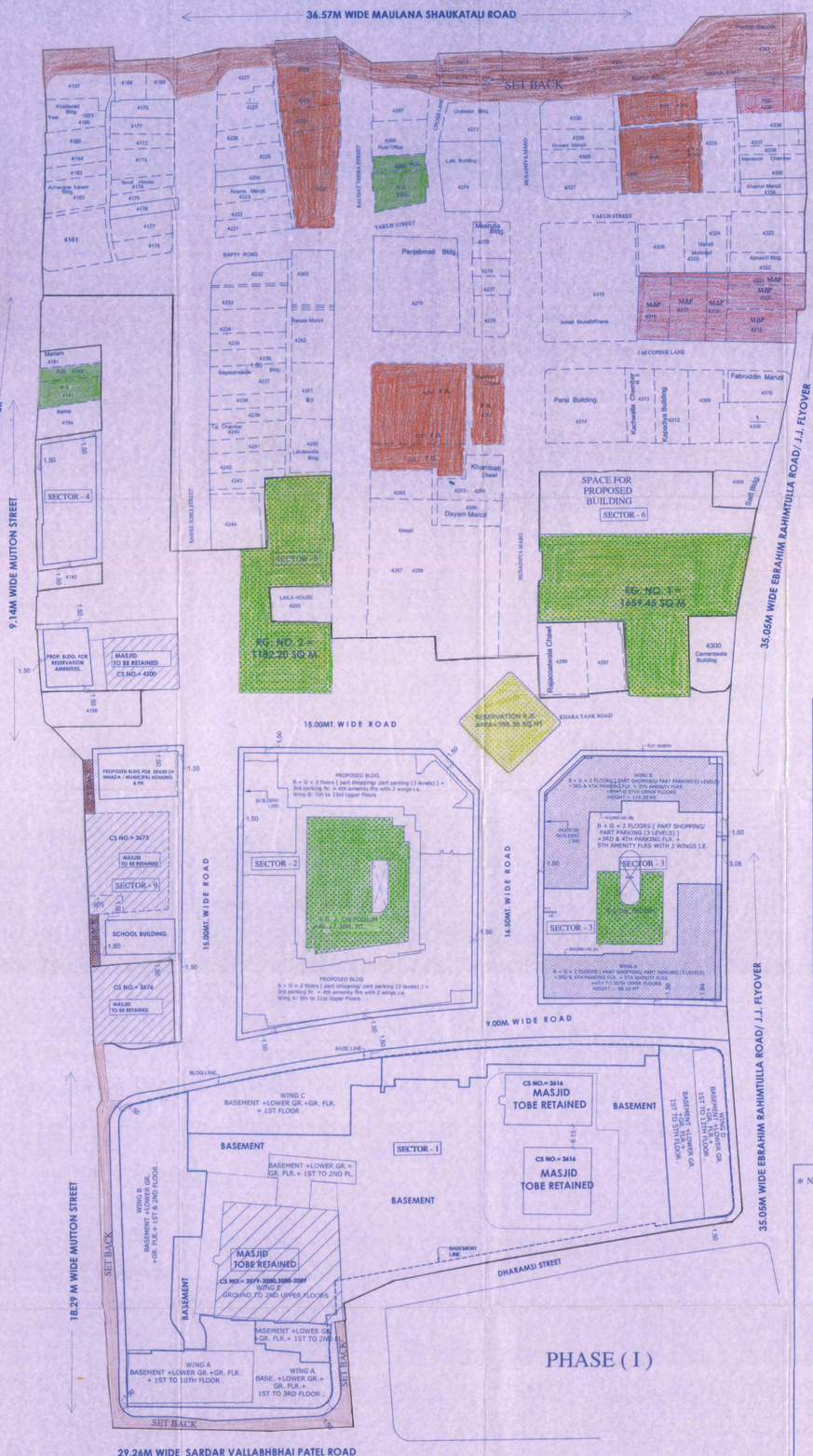
PROPOSED ROAD AREA CALCULATION (E)

ADDITION (X)								
E33	9.78	X	2.37	X	0.50	X	1	= 6.53 sq.m
E34	9.78	X	1.70	X	0.50	X	1	= 5.64 sq.m
	9.78	X	0.50	X	0.50	X	1	= 1.67 sq.m
E35	6.58	X	4.58	X	0.50	X	1	= 10.53 sq.m
E36	5.40	X	3.23	X	0.50	X	1	= 8.48 sq.m
E37	8.68	X	3.23	X	0.50	X	1	= 13.79 sq.m
E38	21.41	X	2.28	X	0.50	X	1	= 24.15 sq.m
E39	34.49	X	1.89	X	0.50	X	1	= 32.60 sq.m
E40	13.72	X	2.28	X	0.50	X	1	= 15.62 sq.m
	2.48	X	0.48	X	0.50	X	1	= 0.59 sq.m
E41	45.36	X	2.41	X	0.50	X	1	= 54.61 sq.m
	15.06	X	0.65	X	0.50	X	1	= 4.89 sq.m
E42	16.03	X	2.41	X	0.50	X	1	= 9.65 sq.m
	4.82	X	1.77	X	0.50	X	1	= 4.25 sq.m
E43	9.28	X	3.44	X	0.50	X	1	= 15.91 sq.m
E44	13.72	X	3.29	X	0.50	X	1	= 22.52 sq.m
E45	13.82	X	3.09	X	0.50	X	1	= 19.87 sq.m
	3.84	X	0.77	X	0.50	X	1	= 1.90 sq.m
E46	10.06	X	2.97	X	0.50	X	1	= 14.92 sq.m
E47	12.44	X	2.28	X	0.50	X	1	= 18.37 sq.m
E48	8.78	X	3.87	X	0.50	X	1	= 19.00 sq.m
E49	19.86	X	2.95	X	0.50	X	1	= 29.31 sq.m
E50	15.10	X	3.01	X	0.50	X	1	= 22.76 sq.m
E51	37.82	X	2.39	X	0.50	X	1	= 45.46 sq.m
E52	37.82	X	2.35	X	0.50	X	1	= 44.44 sq.m
E53	13.24	X	6.72	X	0.50	X	1	= 44.65 sq.m
E54	39.17	X	2.46	X	0.50	X	1	= 51.93 sq.m
E55	19.97	X	2.46	X	0.50	X	1	= 23.93 sq.m
TOTAL							=	819.11 sq.m
DEDUCTION (Y)								
a	9.78	X	1.17	X	(2 / 3)	X	1	= 5.92 sq.m
b	9.33	X	1.58	X	(2 / 3)	X	1	= 6.02 sq.m
c	8.12	X	1.80	X	(2 / 3)	X	1	= 10.05 sq.m
TOTAL							=	21.94 sq.m
TOTAL NET AREA (X - Y)							=	497.27 sq.m
TOTAL NET AREA (B+C+D+E)							=	1992.43 sq.m

EXISTING ROAD AREA IN SET-BACK CALCULATION (F)

ADDITION (X)								
X1	11.69	X	7.35	X	0.50	X	1	= 42.94 sq.m
X2	9.12	X	4.61	X	0.50	X	1	= 23.36 sq.m
	19.05	X	4.61	X	0.50	X	1	= 48.97 sq.m
	10.10	X	1.68	X	0.50	X	1	= 8.50 sq.m
	19.80	X	3.71	X	0.50	X	1	= 33.15 sq.m
X4	22.50	X	4.80	X	0.50	X	1	= 54.00 sq.m
	21.05	X	2.70	X	0.50	X	1	= 44.01 sq.m
	15.14	X	6.17	X	0.50	X	1	= 1.26 sq.m
X5	12.11	X	3.40	X	0.50	X	1	= 20.56 sq.m
	12.11	X	8.13	X	0.50	X	1	= 49.23 sq.m
	12.81	X	1.90	X	0.50	X	1	= 12.49 sq.m
X6	21.58	X	1.80	X	0.50	X	1	= 89.95 sq.m
X7	30.56	X	5.43	X	0.50	X	1	= 166.29 sq.m
X8	53.98	X	3.58	X	0.50	X	1	= 91.31 sq.m
X9	14.36	X	3.60	X	0.50	X	1	= 18.88 sq.m
X10	14.36	X	3.52	X	0.50	X	1	= 39.83 sq.m
X11	15.12	X	2.64	X	0.50	X	1	= 22.96 sq.m
X12	12.56	X	5.51	X	0.50	X	1	= 34.56 sq.m
X13	52.37	X	1.15	X	0.50	X	1	= 27.82 sq.m
X14	18.91	X	4.55	X	0.50	X	1	= 62.49 sq.m
X15	16.21	X	6.18	X	0.50	X	1	= 50.00 sq.m
	15.22	X	1.90	X	0.50	X	1	= 7.53 sq.m
X16	10.74	X	1.28	X	0.50	X	1	= 8.77 sq.m
	10.74	X	0.50	X	0.50	X	1	= 2.69 sq.m
	10

BLOCK PLAN (EXISTING)
SCALE = 1: 500



LAYOUT PLAN (PROPOSED)
SCALE = 1: 500

DETAILS OF PLOTS AREA UNDER THE EXISITNG STRUCTURES TO BE RETAINED

SR.NO.	C.S.No.	Plot area as P.R.Card	Existing area to be retained	Remarks
1	3579-3580,3588-3589	1277.51	2857.78	Saifee Masjid
3	3616	1833.62	0	Raudat Tahera
		3111.13	2857.78	

DETAILS OF PLOTS WHERE STURCUTRES ARE RETAINED AND NOT CONSIDERED FOR FSI PURPOSE

SR.NO.	C.S.No.	Plot area as P.R.Card	Existing B.U.A	Remarks
1	3673	563.55		Qutibi
2	1/3673	45.15	2289.62	Masjid
		608.70	2289.62	

Details of Already redeveloped property in the scheme

Sr.	(C.S.No.)	Plot Area	Permissible B.U.A as per scheme	Remarks
1	3647(PH), 3648	278.43	1145.95	Completion plan EE/CE/6704/GA dt. 22/05/2008
	Total	278.43	1145.95	

PLOT AREA WITH NON-ELIGIBLE STRUCUTRES

SR.NO.	C.S.No.	Plot area as P.R.Card	Existing B.U.A	Existing area to be retained	Remarks
1	3601	406.36		0.00	Near Raudat Tahera
2	3606	114.92		0.00	
3	3607	91.14		0.00	
4	3608	92.81		0.00	
5	3609	95.41		0.00	
6	1/3609	132.94		0.00	
		933.58			

Vacant Plot Under Reservation MAP

Sr.	MCGM (C.S.No.)	Plot Area in Sq.mt.
1	AS PER D.P. PERMISSION NON ELIGIBLE LAND IN PLOTS UNDER RESERVATIONS	91.70
	Total	91.70

SUMMARY OF REHAB AREA AND INCENTIVE

SR. NO.	DESCRIPTION	AREA IN SQ.MT.	
1	REHAB CARPET AREA FOR ELIGIBLE R TENANTS UPTO 70 SQ.MT. EACH (FOR INCENTIVE PURPOSE)	67284.04	....A
2	REHAB BUA FOR ELIGIBLE R TENANTS WITH CARPET UPTO 70 SQ.MT. (A X 1.2)	80740.85	....B
3	REHAB CARPET AREA FOR ELIGIBLE R TENANTS BEYOND 70 SQ.MT. EACH	2462.54	C
4	REHAB BUA FOR ELIGIBLE R TENANTS WITH CARPET BEYOND 70 SQ.MT. (C X 1.2)	2955.05	....D
5	REHAB CARPET AREA FOR ELIGIBLE NR TENANTS	16802.19	....E
6	REHAB BUILT UP AREA FOR ELIGIBLE NR TENANTS	20162.62	....F
7	TOTAL REHAB AREA	103858.53	
8	INCENTIVE R TENANTS (B X 0.80)	64592.68	....G
9	INCENTIVE NR TENANTS (F X 0.80)	16130.10	....H
10	TOTAL INCENTIVE (G + H)	80722.78	I
11	TOTAL REHAB + INCENTIVE (B + D + F + I)	184581.30	

* NOTE :- 1) R.G. AREA 398.36SQ.M. TO BE HANDED OVER TO M.C.G.M.

2) THE DEVELOPMENT OF RESERVATION SHALL BE AS PER D.P. PERMISSION U/NO. CHE/8652/DPCITY dt.06/07/2013.

3) THE APPROVAL OF LAYOUT IS CONSIDERED AS PER APPROVAL UNDER NO. CHE/CTY/8549/C/302 dt. 08/12/2014 AND IS SUBJECT TO APPROVAL FROM THE CORPORATION UNDER SECTION 289(3) OF MMC ACT FOR PROPOSED TENTATIVE ROAD NETWORK/ REALIGNMENT OF ROAD IN TENTATIVE LAYOUT & LAYOUT OF PHASE I BEFORE CLOSING OF ANY EXISTING PORTION OF ROAD/ ROADS.

4) THE LAYOUT IS CONSIDERED IN VIEW OF GOVT. LETTER U/NO. LAND- 2513/366/CR/73/L-2 dt. 03.09.2014. & COMPLIANCE OF CONDITIONS THEREOF.

5) THE GOVT IN PRINCIPLE APPROVAL U/NO. TPB/4310/4761/CR/3/11/UD DT. 22.07.2011

6) LOI ISSUED UNDER NO. DY. CH. E.(BP) CITY/ 2730/ GEN dt. 10.08.2011 & GOVT APPROVAL UNDER NO. TPB 4312/203/CR-9/13/UD-11 dt. 07.12.2013.

7) THE LAYOUT IS CONSIDERED IN VIEW OF LETTER FROM AC (ESTATE) UNDER NO. AC/ESTATE/10064/ AO (LEASE) dt. 24.07.2014 TO SBUT SUBJECT TO COMPLIANCE OF CONDITIONS THEREOF.

CONTENTS OF SHEET 3/4

BLOCK (EXISTING & PROPOSED), LOCATION PLAN & PROFORMA - A .

PROFORMA -A

A	Area of Phase I layout	37245.19	SQ.M
	Deduction for		
	a) Area of Existing road	9650.35	SQ.M
	b) Deduction for proposed area of setback as per realigned road network (Total setback area 609.73 – area of existing road falling under proposed setback 52.29)	557.44	SQ.M
	c) Plot area of retained structures (608.70+3113.13)	3719.83	SQ.M
	d) Area of plot already redeveloped	278.43	SQ.M
	e) Area of the plot with structures Non eligible for the DCR 33(9) (6 Nos.)	933.58	
	f) Plot area on Municipal Sweeper Passage	19.83	
	g) Plot area under House gullies/ service passage	668.05	
	h) i) Area of plot having reservation/ designation excluding the land component under eligible structures on reserved plot as per clause 5(a) and explanation of 1.1 (31.95 + 59.75)	91.70	SQ.M
	ii) Vacant plot under reservation	Nil	
B	Net Plot Area	21325.98	SQ.M
C	Add:-		
	a) R G area	Nil	
	b) Proposed setback area As per realigned road network	557.44	SQ.M
D	Total plot area eligible for DCR 33(9) for FSI 4.0	21883.42	SQ.M
E	Permissible BUA as per DCR 33(9)		
	a) As per FSI 4.0	87533.68	SQ.M
	b) As per incentive BUA (Rehab + 80%)	184581.30	SQ.M
F	Tentative Rehab BUA	103858.53	SQ.M
G	Rehab built up area / plot area for 33(9)	4.87	SQ.M
	i) If Rehab built up area / plot area for 33(9) < 2.5 Then the surplus area as per clause 5(d) of DCR E(a) - E(b)	NA	
	Sharing MCGM/MHADA : Owner		
	1 : 0.5		
	ii) If Rehab area / plot area for 33(9) > 2.5 then the Clause (5)(a) shall be applicable		
	a) The MCGM /MHADA share 5% of E a)	4376.68	SQ.M
	b) Incentive 50% of 5% above	2188.34	SQ.M
H	Permissible BUA as per DCR 32 (3719.83 + 933.58 + 91.70 + 19.83 + 668.05) X 1.33 (5432.99 X 1.33)	7225.88	
I	Built up area on plot already redeveloped	1145.95	SQ.M
J	Total permissible Built up Area	199518.16	SQ.M
K	Restricted to FSI 4 on Phase I (87533.68 + 4376.68 + 2188.34 + 7225.88 + 1145.95)	102170.54	

SUBJECT TO FINAL CERTIFICATION OF M.H.A.D.A.

STAMP AND DATE OF RECEIPT OF PLAN

APPROVED Subject to the Conditions Mentioned in the office EE/ 6468 / C/ N.L. dt. 16/1/15
Dy Chief Engineer
Dy. (Bldg. Proposal) / City

बृहन्मुंबई महानगरपालिका
कार्यकारी अभियंता
झपाट प्रस्ताव (वर्ग)(1) मुंबई महानगरपालिका
दिनांक 16 JAN 2015

STAMP AND DATE OF APPROVAL OF PLAN

DESCRIPTION OF PROPOSAL & PROPERTY

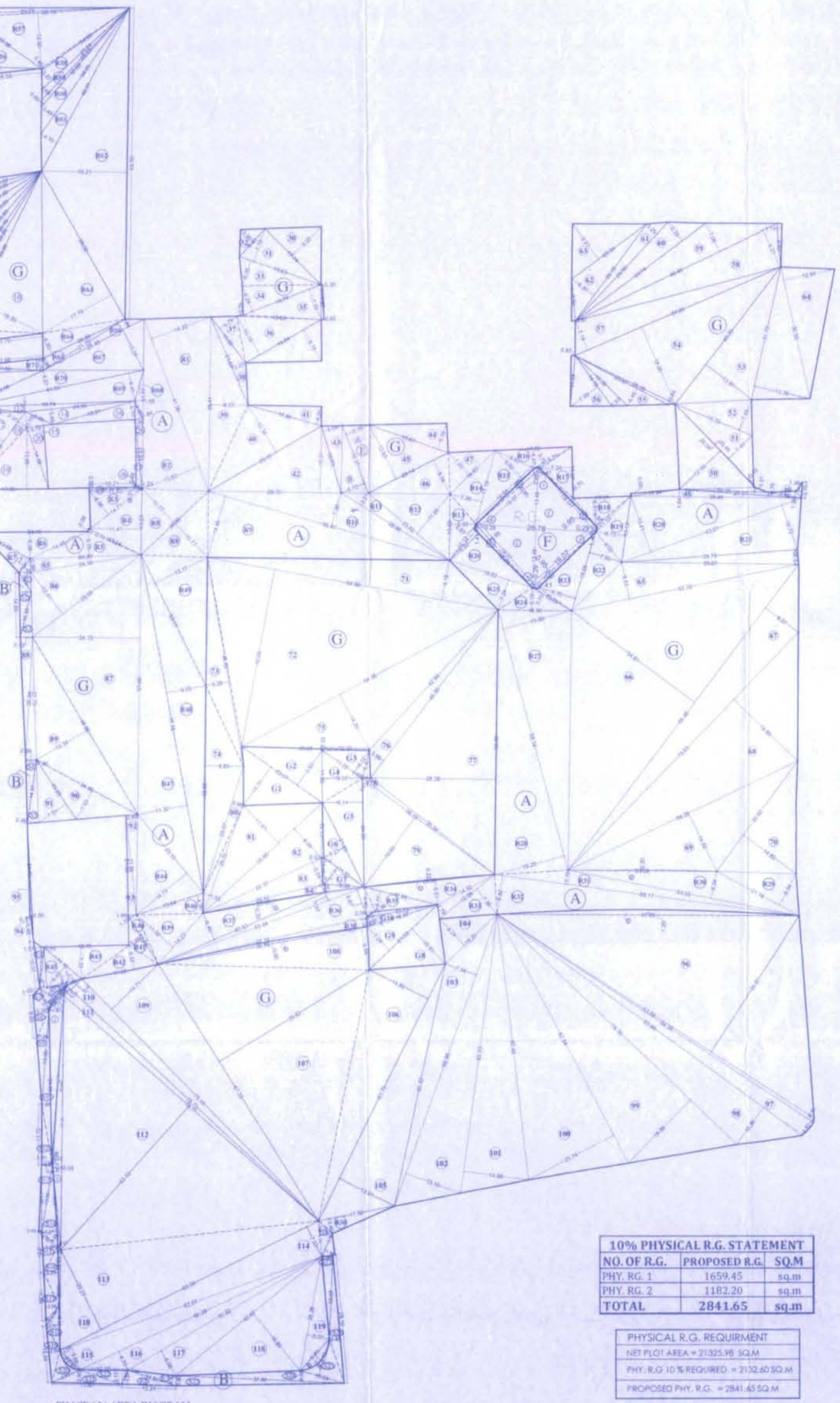
PHASE (I) OF PROPOSED LAYOUT FOR CLUSTER REDEVELOPMENT UNDER MODIFIED DCR 33(9) ON PLOT BEARING C.S. NO. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3675, 1/3673, 3627 to 3670, 1/3643, 1/3644, 1/3652, 1/3626, 4186 to 4192, 4179 to 4180, 4194 to 4197, 4199, 4201 to 4220, 4245 to 4254, 4256 to 4259, 4289 to 4295, 4299, 1/4299, 4303, 4304, 4305,4358 OF BHULESHWAR DIVISION IN C - WARD. MUMBAI KNOWN ON BHENDI BAZAR

NORTH	JOB. NO.	DRG. NO.	DRAWN BY
	436	3/4	Prach./
	SCALE	DATE	CHECKED BY
	AS SHOWN		

REVISIONS	DESCRIPTION :
R-0	

NAME OF THE OWNER	SIGNATURE
M/s. SAIFEE BURHANI UPLIFTMENT TRUST 19th floor, Husaini Tower, 43/45 Raudat Tahera Street, Bhendi Bazar, Mumbai 400 003 Tel :- 022 43535152 / 022 23464144	

NAME ADDRESS AND SIGNATURE OF ARCHITECT (L.S)	SIGNATURE
SPACEAGE CONSULTANTS B-106, Natraj Building, Mulund Goregaon Link Road Mulund (w), Mumbai : 4000 080	



PHASE (I) AREA DIAGRAM
SCALE = 1: 500

10% PHYSICAL R.G. STATEMENT		
NO. OF R.G.	PROPOSED R.G.	SQ.M
PHY. RG. 1	1659.45	sq.m
PHY. RG. 2	1182.20	sq.m
TOTAL	2841.65	sq.m

PHYSICAL R.G. REQUIRMENT
NET PLOT AREA = 21325.98 SQ.M
PHY. R.G 10 % REQUIRED. = 2132.60 SQ.M
PROPOSED PHY. R.G. = 2841.65 SQ.M

PROPOSED ROAD AREA CALCULATION (A)

ADDITION (X)

R1	41.58	X	14.22	X	0.50	x	1	=	295.48 sq.m
R2	41.58	X	13.83	X	0.50	x	1	=	287.26 sq.m
R3	14.71	X	6.98	X	0.50	x	1	=	51.34 sq.m
R4	10.01	X	11.47	X	0.50	x	1	=	86.08 sq.m
"	13.24	X	0.38	X	0.50	x	1	=	2.71 sq.m
R5	24.97	X	5.70	X	0.50	x	1	=	71.16 sq.m
R6	24.19	X	6.08	X	0.50	x	1	=	73.42 sq.m
R7	12.58	X	3.93	X	0.30	x	1	=	24.72 sq.m
"	4.00	X	1.97	X	0.50	x	1	=	3.94 sq.m
R8	20.85	X	10.77	X	0.50	x	2	=	225.06 sq.m
R9	56.40	X	14.48	X	0.50	x	1	=	407.77 sq.m
R10	56.40	X	7.90	X	0.50	x	1	=	222.78 sq.m
R11	28.84	X	7.21	X	0.50	x	1	=	46.30 sq.m
R12	23.82	X	11.66	X	0.50	x	1	=	138.87 sq.m
R13	15.00	X	5.83	X	0.50	x	1	=	44.48 sq.m
"	10.13	X	0.82	X	0.50	x	1	=	4.20 sq.m
R14	17.16	X	7.35	X	0.50	x	1	=	63.17 sq.m
R15	18.04	X	6.00	X	0.50	x	1	=	81.18 sq.m
R16	17.22	X	4.47	X	0.50	x	1	=	38.49 sq.m
"	8.79	X	0.72	X	0.50	x	1	=	3.32 sq.m
R17	11.57	X	7.24	X	0.50	x	1	=	41.88 sq.m
"	19.03	X	0.70	X	0.50	x	1	=	6.67 sq.m
R18	13.01	X	6.41	X	0.50	x	1	=	41.70 sq.m
"	11.39	X	0.87	X	0.50	x	1	=	5.50 sq.m
R19	15.17	X	6.73	X	0.50	x	1	=	50.98 sq.m
R20	43.01	X	13.41	X	0.50	x	1	=	288.38 sq.m
R21	43.01	X	10.72	X	0.50	x	1	=	230.53 sq.m
"	39.87	X	3.90	X	0.50	x	1	=	68.78 sq.m
R22	18.68	X	7.60	X	0.50	x	1	=	70.98 sq.m
R23	18.68	X	9.70	X	0.50	x	1	=	91.36 sq.m
"	10.85	X	0.70	X	0.50	x	1	=	3.82 sq.m
R24	18.86	X	5.19	X	0.50	x	1	=	42.82 sq.m
R25	19.62	X	7.24	X	0.50	x	1	=	71.02 sq.m
R26	18.04	X	6.00	X	0.50	x	1	=	81.18 sq.m
R27	68.34	X	13.66	X	0.50	x	1	=	483.51 sq.m
R28	58.34	X	16.20	X	0.50	x	1	=	472.53 sq.m
R29	21.18	X	8.04	X	0.50	x	1	=	85.14 sq.m
R30	53.03	X	6.24	X	0.50	x	1	=	165.45 sq.m
"	23.34	X	0.20	X	(2 / 3)	x	1	=	6.43 sq.m
R31	69.17	X	3.15	X	0.50	x	1	=	110.33 sq.m
R32	68.17	X	8.82	X	0.50	x	1	=	300.64 sq.m
R33	15.96	X	7.36	X	0.50	x	1	=	58.73 sq.m
"	15.96	X	2.79	X	0.50	x	1	=	22.28 sq.m
R34	29.39	X	5.81	X	0.50	x	1	=	81.49 sq.m
"	29.58	X	0.22	X	(2 / 3)	x	1	=	4.34 sq.m
R35	17.06	X	6.77	X	0.50	x	1	=	40.66 sq.m
"	8.90	X	2.06	X	0.50	x	1	=	7.18 sq.m
R36	48.44	X	7.97	X	0.50	x	1	=	164.66 sq.m
"	48.44	X	1.97	X	0.50	x	1	=	48.70 sq.m
R37	45.83	X	6.48	X	0.50	x	1	=	131.88 sq.m
R38	48.16	X	2.08	X	0.50	x	1	=	50.08 sq.m
R39	15.23	X	11.00	X	0.50	x	1	=	83.77 sq.m
R40	12.73	X	1.70	X	0.50	x	1	=	10.84 sq.m
R41	12.73	X	3.35	X	0.50	x	1	=	21.35 sq.m
R42	17.82	X	5.57	X	0.50	x	1	=	49.07 sq.m
R43	18.73	X	7.35	X	0.50	x	1	=	72.26 sq.m
R44	23.15	X	14.73	X	0.50	x	1	=	170.50 sq.m
R45	11.10	X	6.48	X	0.50	x	1	=	36.02 sq.m
"	8.00	X	0.67	X	0.50	x	1	=	2.68 sq.m
R46	15.64	X	4.38	X	0.50	x	1	=	34.53 sq.m
R47	77.78	X	11.32	X	0.50	x	1	=	440.23 sq.m
R48	77.78	X	9.03	X	0.50	x	1	=	351.18 sq.m
R49	33.11	X	13.17	X	0.50	x	1	=	218.03 sq.m
R55	18.53	X	2.28	X	0.50	x	1	=	18.66 sq.m
R56	19.96	X	11.32	X	0.50	x	1	=	112.87 sq.m
R57	36.16	X	12.60	X	0.50	x	1	=	227.51 sq.m
"	36.16	X	0.79	X	0.50	x	1	=	14.28 sq.m
"	35.71	X	1.24	X	0.50	x	1	=	22.14 sq.m
"	24.30	X	0.46	X	0.50	x	1	=	5.59 sq.m
R58	27.14	X	3.22	X	0.50	x	1	=	43.70 sq.m
R59	28.79	X	1.59	X	0.50	x	1	=	22.89 sq.m
"	30.00	X	0.90	X	0.50	x	1	=	13.50 sq.m
R60	34.95	X	5.88	X	0.50	x	1	=	80.99 sq.m
R61	42.01	X	4.15	X	0.50	x	1	=	87.14 sq.m
R62	99.50	X	19.77	X	0.50	x	1	=	655.15 sq.m
R63	38.32	X	17.79	X	0.50	x	1	=	340.86 sq.m
R64	20.60	X	0.20	X	0.50	x	1	=	10.30 sq.m
R65	21.75	X	2.30	X	0.50	x	1	=	25.01 sq.m
R66	25.48	X	1.94	X	0.50	x	1	=	24.72 sq.m
R67	25.48	X	10.24	X	0.50	x	1	=	130.46 sq.m
R68	11.17	X	1.82	X	0.50	x	1	=	10.00 sq.m
"	4.60	X	1.64	X	0.50	x	1	=	3.77 sq.m
R69	41.53	X	6.41	X	0.50	x	1	=	133.10 sq.m
R70	41.53	X	4.67	X	0.50	x	1	=	94.60 sq.m
R71	17.60	X	2.70	X	0.50	x	1	=	23.67 sq.m
R72	17.60	X	1.54	X	0.50	x	1	=	13.90 sq.m
R73	15.98	X	8.64	X	0.50	x	1	=	86.33 sq.m
"	7.61	X	0.36	X	0.50	x	1	=	1.37 sq.m
TOTAL								=	9185.06 sq.m

DEDUCTION (Y)

a	1.47	X	0.29	X	(2 / 3)	x	4	=	1.09 sq.m
d	33.39	X	0.20	X	(2 / 3)	x	1	=	4.45 sq.m
g	2.38	X	0.30	X	(2 / 3)	x	2	=	0.95 sq.m
h	47.79	X	0.59	X	(2 / 3)	x	1	=	18.79 sq.m
i	87.85	X	1.20	X	(2 / 3)	x	1	=	54.36 sq.m
TOTAL								=	79.20 sq.m
TOTAL PROPOSED ROAD AREA (X - Y)								=	9085.87 sq.m

PROPOSED ROAD AREA CALCULATION (B)

ADDITION (X)

B1	3.20	X	2.27	X	0.50	x	1	=	3.90 sq.m
B2	14.89	X	2.60	X	0.50	x	1	=	19.49 sq.m
B3	10.55	X	2.88	X	0.50	x	1	=	13.98 sq.m
TOTAL NET AREA								=	39.36 sq.m

PROPOSED ROAD AREA CALCULATION (C)

ADDITION (X)

C4	14.51	X	2.36	X	0.50	x	1	=	17.12 sq.m
C5	14.51	X	2.46	X	0.50	x	1	=	17.85 sq.m
TOTAL NET AREA								=	34.97 sq.m

PROPOSED ROAD AREA CALCULATION (D)

ADDITION (X)

D8	6.79	X	4.58	X	0.50	x	1	=	19.53 sq.m
"	4.55	X	0.09	X	0.50	x	1	=	0.20 sq.m
D7	5.40	X	2.55	X	0.50	x	1	=	6.46 sq.m
D6	9.69	X	3.26	X	0.50	x	1	=	15.79 sq.m
D9	19.90	X	2.26	X	0.50	x	1	=	22.49 sq.m
D10	34.49	X	2.00	X	0.50	x	1	=	34.52 sq.m
D12	13.75	X	2.38	X	0.50	x	1	=	16.30 sq.m
"	2.46	X	0.48	X	0.50	x	1	=	0.59 sq.m
D13	16.39	X	2.41	X	0.50	x	1	=	19.51 sq.m
"	13.06	X	0.65	X	0.50	x	1	=	4.89 sq.m
D14	18.03	X	3.44	X	0.50	x	1	=	27.37 sq.m
"	4.80	X	1.77	X	0.50	x	1	=	4.35 sq.m
D15	8.22	X	3.44	X	0.50	x	1	=	15.11 sq.m
D16	13.51	X	3.26	X	0.50	x	1	=	22.22 sq.m
D17	15.89	X	3.09	X	0.50	x	1	=	16.83 sq.m
"	5.04	X	0.71	X	0.50	x	1	=	1.90 sq.m
D18	10.00	X	2.91	X	0.50	x	1	=	14.55 sq.m
D19	12.84	X	2.53	X	0.50	x	1	=	16.37 sq.m
D20	6.79	X	5.87	X	0.50	x	1	=	19.90 sq.m
D21	13.80	X	2.88	X	0.50	x	1	=	20.31 sq.m
D22	10.95	X	3.17	X	0.50	x	1	=	17.39 sq.m
D23	37.82	X	2.30	X	0.50	x	1	=	43.49 sq.m
D24	37.82	X	2.38	X	0.50	x	1	=	45.05 sq.m
D25	10.24	X	8.72	X	0.50	x	1	=	44.63 sq.m
D26	29.1	X	3.45	X	0.50	x	1	=	35.60 sq.m
D27	18.87	X	2.59	X	0.50	x	1	=	21.73 sq.m
TOTAL								=	506.02 sq.m

DEDUCTION (Y)

a	6.79	X	1.31	X	(2 / 3)	x	1	=	5.92 sq.m
"	3.75	X	0.17	X	(2 / 3)	x	1	=	0.43 sq.m
b	6.23	X	1.00	X	(2 / 3)	x	1	=	4.39 sq.m
c	5.70	X	1.96	X	(2 / 3)	x	1	=	10.80 sq.m
TOTAL								=	22.80 sq.m
TOTAL NET AREA (X - Y)								=	483.12 sq.m

ADDITION (X)

E1	10.37	X	1.81	X	0.80	x	1	=	7.98 sq.m
"	9.21	X	0.96	X	0.50	x	1	=	4.42 sq.m
"	9.21	X	1.62	X	0.65	x	1	=	7.46 sq.m
E2	13.24	X	3.21	X	0.50	x	1	=	19.65 sq.m
"	3.44	X	1.24	X	0.50	x	1	=	2.13 sq.m
E3	11.51	X	2.18	X	0.50	x	1	=	12.54 sq.m
TOTAL								=	53.29 sq.m
TOTAL SET BACK AREA (B+C+D)								=	609.73 sq.m
TOTAL NET AREA								=	9685.60 sq.m

(PHASE - I) AREA CALCULATION (G)

ADDITION (X)

1	18.97	X	1.40	X	0.50	x	1	=	17.14 sq.m
2	19.30	X	2.14	X	0.80	x	1	=	20.70 sq.m
3	21.00	X	3.05	X	0.80	x	1	=	32.03 sq.m
4	23.95	X	3.50	X	0.50	x	1	=	41.39 sq.m
5	26.83	X	3.27	X	0.80	x	1	=	43.87 sq.m
6	30.16	X	2.68	X	0.50	x	1	=	40.61 sq.m
7	23.86	X	1.87	X	0.50	x	1	=	22.49 sq.m
8	4.34	X	0.34	X	0.80	x	1	=	0.74 sq.m
9	39.90	X	3.23	X	0.50	x	1	=	64.44 sq.m
10	39.90	X	16.29	X	0.50	x	1	=	323.76 sq.m
11	17.75	X	3.09	X	0.80	x	1	=	27.38 sq.m
12	38.74	X	1.50	X	0.50	x	1	=	29.06 sq.m
13	14.07	X	1.54	X	0.80	x	1	=	8.43 sq.m
"	13.96	X	0.11	X	0.50	x	1	=	0.79 sq.m
14	24.82	X	3.48	X	0.50	x	1	=	43.28 sq.m
15	6.86	X	2.92	X	0.50	x	1	=	10.03 sq.m
16	19.21	X	4.93	X	0.50	x	1	=	39.38 sq.m
17	21.00	X	10.73	X	0.80	x	1	=	116.93 sq.m
18	21.60	X	3.37	X	0.50	x	1	=	25.60 sq.m
19	17.96	X	13.85	X	0.50	x	1	=	124.37 sq.m
20	14.88	X	3.73	X	0.80	x	1	=	27.40 sq.m
28	15.57	X	1.78	X	0.50	x	1	=	13.86 sq.m
27	19.81	X	1.23	X	0.50	x	1	=	9.80 sq.m
26	1.88	X	0.46	X	0.50	x	1	=	0.44 sq.m
29	11.83	X	0.36	X	0.50	x	1	=	2.13 sq.m
"	10.21	X	0.56	X	0.50	x	1	=	2.86 sq.m
30	17.74	X	5.20	X	0.50	x	1	=	92.05 sq.m
31	19.23	X	7.76	X	0.80	x	1	=	74.61 sq.m
32	8.43	X	3.80	X	0.50	x	1	=	16.44 sq.m
33	16.23	X	6.05	X	0.50	x	1	=	98.17 sq.m
34	18.74	X	6.24	X	0.50	x	1	=	58.47 sq.m
35	18.74	X	7.39	X	0.50	x	1	=	69.24 sq.m
"	7.97	X	0.42	X	0.50	x	1	=	2.47 sq.m
"	7.97	X	0.56	X	0.50	x	1	=	1.43 sq.m
"	18.68	X	0.29	X	0.50	x	1	=	2.74 sq.m
36	19.54	X	10.14	X	0.50	x	1	=	99.01 sq.m
"	18.04	X	8.15	X	0.50	x	1	=	73.63 sq.m
37	13.06	X	4.78	X	0.50	x	1	=	31.07 sq.m
38	21.84	X	3.22	X	0.50	x	1	=	34.84 sq.m
39	39.67	X	6.93	X	0.50	x	1	=	169.08 sq.m
40	29.15	X	12.34	X	0.50	x	1	=	179.85 sq.m
41	17.06	X	4.29	X	0.50	x	1	=	36.54 sq.m
42	29.79	X	10.01	X	0.50	x	1	=	222.96 sq.m
43	18.73	X	4.54	X	0.50	x	1	=	85.71 sq.m
44	18.97	X	6.16	X	0.50	x	1	=	58.12 sq.m
45	25.14	X	19.63	X	0.50	x	1	=	137.35 sq.m
46	20.14	X	8.54	X	0.50	x	1	=	86.06 sq.m
47	14.03	X	7.33	X	0.50	x	1	=	48.32 sq.m
48	38.44	X	1.64	X	0.50	x	1	=	31.52 sq.m
"	27.57	X	0.79	X	0.50	x	1	=	10.86 sq.m
49	7.59	X	1.36	X	0.50	x	1	=	5.23 sq.m
"	3.70	X	1.36	X	0.50	x	1	=	2.52 sq.m
50	28.04	X	10.56	X	0.50	x	1	=	148.10 sq.m
"	20.05	X	1.01	X	0.50	x	1	=	10.13 sq.m
"	28.04	X	0.16	X	0.50	x	1	=	2.34 sq.m
51	25.48	X	7.47	X	0.50	x	1	=	95.17 sq.m
52	18.79	X	7.46	X	0.50	x	1	=	70.27 sq.m
53	40.79	X	13.87	X	0.50	x	1	=	282.59 sq.m
"	31.75	X	13.39	X	0.50	x	1	=	212.80 sq.m
54	50.57	X	19.08	X	0.50	x	1	=	481.92 sq.m
"	25.06	X	0.84	X	0.50	x	1	=	10.54 sq.m
55	23.57	X	4.45	X	0.50	x	1	=	52.44 sq.m
"	19.38	X	2.53	X	0.50	x	1	=	20.72 sq.m
56	14.12	X	7.58	X	0.50	x	1	=	53.58 sq.m
"	11.54	X	0.87	X	0.50	x	1	=	5.02 sq.m
57	31.09	X	7.14	X	0.50	x	1	=	182.30 sq.m
58	49.48	X	9.21	X	0.50	x	1	=	227.72 sq.m
"	9.83	X	1.14	X	0.50	x	1	=	5.60 sq.m
59	49.48	X	7.08	X	0.50	x	1	=	175.00 sq.m
60	35.74	X	5.25	X	0.50	x	1	=	94.20 sq.m
61	26.58	X	3.26	X	0.50	x	1	=	48.02 sq.m
62	26.16	X	6.90	X	0.50	x	1	=	82.37 sq.m
"	9.86	X	0.87	X	0.50	x	1	=	4.18 sq.m
63	30.55	X	9.01	X	0.50	x	1	=	165.76 sq.m
64	30.55	X	12.64	X	0.50	x	1	=	193.08 sq.m
65	52.22	X	8.51	X	0.50	x	1	=	222.20 sq.m
66	65.46	X	34.91	X	0.50	x	1	=	1487.34 sq.m
"	60.46	X	3.35	X	0.50	x	1	=	142.18 sq.m
67	81.12	X	6.24	X	0.50	x	1	=	253.09 sq.m
68	73.63	X	19.89	X	0.50	x	1	=	730.96 sq.m
69	56.26	X	14.62	X	0.50	x	1	=	411.26 sq.m
70	30.02	X	14.65	X	0.50	x	1	=	229.58 sq.m
71	64.96	X	9.16	X	0.50	x	1	=	297.46 sq.m
72	64.96	X	40.64	X	0.50	x	1	=	1319.99 sq.m
"	48.04	X	0.38	X	0.50	x	1	=	9.14 sq.m
73	46.88	X	5.29	X	0.50	x	1	=	123.79 sq.m
74	45.80	X	8.66	X	0.50	x	1	=	198.00 sq.m
75	64.35	X	14.29	X	0.50	x	1	=	459.76 sq.m
76	46.58	X	3.85	X	0.50	x	1	=	82.89 sq.m
77	59.80	X	28.29	X	0.50	x	1	=	844.97 sq.m
78	36.01	X	1.13	X	0.50	x	1	=	20.35 sq.m
79	56.01	X	19.65	X	0.50	x	1	=	583.80 sq.m
80	29.07	X	2.66	X	0.50	x	1	=	38.66 sq.m
"	26.02	X	1.65	X	0.50	x	1	=	25.17 sq.m
81	35.80	X	11.91	X	0.50	x	1	=	295.66 sq.m
82	35.80	X	8.94	X	0.50	x	1	=	159.13 sq.m
"	11.42	X	0.52	X	0.50	x	1	=	2.97 sq.m
83	28.57	X	5.64	X	0.50	x	1	=	78.56 sq.m
84	26.02	X	1.89	X	0.50	x	1	=	25.69 sq.m
"	1.93	X	0.49	X	0.50	x	1	=	0.47 sq.m
85	24.16	X	2.99	X	0.50	x	1	=	36.12 sq.m
86	29.66	X	12.01	X	0.50	x	1	=	178.23 sq.m
87	57.69	X	34.15	X	0.50	x	1	=	986.91 sq.m
88	39.94	X	2.72	X	0.50	x	1	=	36.84 sq.m
"	26.94	X	2.36	X	0.50	x	1	=	32.19 sq.m
89	45.83	X	13.34	X	0.50	x	1	=	305.69 sq.m
90	24.89	X	7.53	X	0.50	x	1	=	93.71 sq.m
91	15.20	X	7.51	X	0.50	x	1	=	57.08 sq.m
92	21.64	X	2.62	X	0.50	x	1	=	28.94 sq.m
93	21.83	X	1.85	X	0.50	x	1	=	20.30 sq.m
94	5.65	X	0.21	X	0.50	x	1	=	0.59 sq.m
95	21.10	X	0.56	X	0.50	x	1	=	5.28 sq.m
96	53.89	X	36.67	X	0.50	x	1	=	1335.12 sq.m
"	38.90	X	1.20	X	(2 / 3)	x	1	=	12.56 sq.m
"	64.36	X	0.91	X	0.50	x	1	=	26.38 sq.m
97	84.38	X	3.67	X	0.50	x	1	=	103.34 sq.m
98	83.86	X	10.36	X	0.50	x	1	=	434.39 sq.m
99	74.38	X	19.86	X	0.50	x	1	=	738.73 sq.m
100	62.54	X	21.74	X	0.50	x	1	=	679.91 sq.m
101	62.53	X	14.66	X	0.50	x	1	=	458.78 sq.m
102	69.80	X	13.10	X	0.50	x	1	=	457.03 sq.m
103	68.86	X	7.34	X	0.50	x	1	=	252.72 sq.m
104	15.20	X	8.24	X	0.50	x	1	=	62.62 sq.m
105	64.79	X	13.91	X	0.50	x	1	=	450.61 sq.m
"	17.50	X	3.40	X	0.50	x	1	=	29.75 sq.m
"	8.10	X	2.80	X	0.50	x	1	=	11.34 sq.m
"	3.72	X	2.49	X	0.50	x	1	=	7.12 sq.m
106	63.78	X	14.89	X	0.50	x	1	=	474.92 sq.m
107	87.35	X	39.62	X	0.50	x	1	=	1734.20 sq.m
108	48.78	X	9.91	X	0.50	x	1	=	223.37 sq.m
"	46.78	X	0.99	X	(2 / 3)	x	1	=	18.48 sq.m
109	79.44	X	14.71	X	0.50	x	1	=	584.86 sq.m
110	76.73	X	3.49	X	0.50	x	1	=	133.86 sq.m
"	3.74	X	0.17	X	(2 / 3)	x	1	=	0.42 sq.m
111	76.73	X	2.66	X	0.50	x	1	=	76.73 sq.m
"	3.22	X	0.16	X	(2 / 3)	x	1	=	0.24 sq.m
112	76.73	X	43.43	X	0.50	x	1	=	1666.19 sq.m
113	84.69	X	20.27	X	0.50	x	1	=	640.55 sq.m
114	64.09	X	7.53	X	0.50	x	1	=	241.50 sq.m
115	81.37	X	5.88	X	0.50	x	1	=	175.17 sq.m
"	6.22	X	1.09	X	(2 / 3)	x	1	=	4.52 sq.m
116	39.29	X	4.79	X	0.50	x	1	=	139.53 sq.m
117	49.62	X	6.34	X	0.50	x	1	=	163.26 sq.m
118	41.42	X	16.69	X	0.50	x	1	=	345.79 sq.m
119	25.99	X	5.87	X	0.50	x	1	=	65.10 sq.m
"	5.73	X	1.80	X	(2 / 3)	x	1	=	12.03 sq.m
G1	22.07	X	10.70	X	0.80	x	1	=	118.07 sq.m
G2	22.07	X	9.63	X	0.80	x	1	=	106.27 sq.m
G3	11.05	X	8.07	X	0.50	x	1	=	33.54 sq.m
	10.98	X	0.33	X	0.50	x	1	=	1.81 sq.m
	10.98	X	1.60	X	0.50	x	1	=	8.82 sq.m
G4	11.85	X	9.07	X	0.50	x	1	=	53.74 sq.m
G5	24.66	X	9.14	X	0.50	x	1	=	112.75 sq.m
G6	21.26	X	5.21	X	0.50	x	1	=	55.46 sq.m
G7	11.52	X	4.86	X	0.50	x	1	=	28.07 sq.m
	8.88	X	1.55	X	0.50	x	1	=	6.21 sq.m
	6.24	X	0.51	X	0.50	x	1	=	1.94 sq.m
G8	21.32	X	10.91	X	0.50	x	1	=	116.36 sq.m
G9	21.33	X	7.24	X	0.50	x	1	=	77.23 sq.m
G10	18.63	X	2.03	X	0.50	x	1	=	18.88 sq.m
	19.15	X	0.95	X	0.50	x	1	=	7.67 sq.m
	3.36	X	0.32	X	(2 / 3)	x	1	=	0.50 sq.m
TOTAL								=	26925.55 sq.m

DEDUCTION (Y)

b	28.06	X	0.22	X	0.67	x	1	=	4.36 sq.m
c	33.38	X	0.26	X	0.67	x	1	=	5.47 sq.m
TOTAL								=	9.83 sq.m
TOTAL A = (X-Y)								=	26915.72 sq.m

ADDITION (X) (2)

"	6.12	X	0.56	X	(2 / 3)	x	1	=	2.23 sq.m
"	6.78	X	0.72	X	0.50	x	1	=	2.44 sq.m
2	17.95	X	3.08	X	0.50	x	1	=	55.44 sq.m
"	35.41	X	0.23	X	0.50	x	1	=	4.42 sq.m
3	17.56	X	2.03	X	0.50	x	1	=	54.45 sq.m
4	18.34	X	0.57	X	0.50	x	1	=	0.81 sq.m
"	18.52	X	0.62	X	0.50	x	1	=	5.74 sq.m
TOTAL								=	137.54 sq.m

DEDUCTION (Y)

"	2.23	X	0.16	X	(2 / 3)	x	1	=	0.24 sq.m
TOTAL								=	0.24 sq.m
TOTAL AREA B = (X-Y) 2								=	137.30 sq.m
TOTAL NET AREA (A + B)								=	27057.02 sq.m

INTERNAL PROPOSED ROAD AREA CALCULATION (E)

INTERNAL PROPOSED ROAD AREA CALCULATION (E)

ADDITION (X)

A	12.37	X	0.79	X	0.50	x	7	=	47.39 sq.m
B	18.37	X	0.70	X	0.50	x	3	=	40.82 sq.m
TOTAL								=	94.21 sq.m

RESERVATION R. G. AREA CALCULATION (F)

ADDITION (X)

a	1.47	X	0.29	X	(2 / 3)	x	4	=	1.09 sq.m
h	48.07	X	0.89	X	0.50	x	1	=	39.23 sq.m
c	36.19

MUNICIPAL CORPORATION OF GREATER MUMBAI

Office of the Dy.Ch.Engineer, Building Proposal (City), Bhagwan Walmiki Chowk, Opp. Hanuman Mandir, Vidyalankar Marg, Antop Hill, Wadala (East), Mumbai – 400 037

EB/6468/C/AL online file no. CHE/CTY/0549/C/302

To,
M/s Spaceage Consultants,
B-106, Natraj Building,
Mulund Goregaon Link Road,
Mulund (W), Mumbai 400 080

Subject: **Proposed Master Layout** for cluster redevelopment under DCPR 33(9) on plot bearing C.S. Nos. 3571 to 3592, 1/3572, 3601 to 3616, 1/3609, 3627 to 3677, 1/3626, 1/3643, 1/3644, 1/3652, 1/3673, 4161 to 4184, 4186 to 4268, 1/4227, 4270 to 4297, 1/4281, 4299 to 4300, 1/4299, 4303 to 4305, 4308 to 4310, 1/4308, 1/4309, 4312 to 4343, 4358, 4361, 4394 & 4396 of Bhuleshwar Division, situated at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road known as "Bhendi Bazaar", Mumbai by M/s. Saifee Burhani Upliftment Trust (SBUT).

Proposed Phase-1 Layout for cluster redevelopment under DCPR 33(9) on plot bearing C.S. Nos. 3571 to 3592, 1/3572, 3601 to 3616, 1/3609, 3627 to 3675, 1/3626, 1/3643, 1/3644, 1/3652, 1/3673, 4161 to 4169, 4172 to 4184, 4186 to 4192, 4194 to 4199, 4201 to 4223, 4227 to 4239, 4241, 4243 to 4254, 4256 to 4259, 4261 to 4268, 4271 to 4273, 4275, 4280 to 4294, 1/4281, 4300, 1/4299, 4303 to 4305, 4308 to 4310, 1/4308, 1/4309, 4312, 4314 to 4336, 4240 to 4343, 4358, 4394 & 4396 of Bhuleshwar Division, situated at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road known as "Bhendi Bazaar", Mumbai by M/s. Saifee Burhani Upliftment Trust (SBUT).

Ref : Your online submission dated 01.02.2019

Sir,

With reference to the above, I have to inform you that the Master layout for the entire cluster and the Layout for Phase-1 as per Sanctioned DCPR 2034 Regulation 33(9), of the above mentioned property submitted by you is hereby approved, subject to compliance of terms and conditions registered u/no. BBE-1/399-2015 dated 09.01.2015 and the conditions of the amended layout approval letter dated 21.06.2016, 18.04.2017 and 20.06.2018 along with the following additional conditions,

1. That the Owner / Developer shall comply with the conditions of transitional policy related to Reg.14(A) of DCPR 2034 if any, pursuant to finalization of transitional policy & shall amend the plans accordingly, if necessary.
2. That the remarks of E.E. (SWD) Planning, E.E. (S.P.) (P&D), H.E. and other utilities shall be obtained for the proposed connection of Basements below the proposed roads and same shall be complied with during execution of work on site.
3. That the NOC from A.C. (Estate), C.F.O., Dy.Ch.E.(Traffic) shall be obtained for the proposed basement connections and connecting platforms at upper level. The work of basement connections and the connecting platforms at upper level shall not be executed till the

requisite approvals of Improvement Committee / Corporation is received, as per relevant provisions of MMC Act, 1888.

4. That the remarks of HE shall be obtained in respect of laying of separate pipeline & for recycled grey water from SP (P&D) Dept. shall be obtained and same shall be executed accordingly.
5. That the revised NOC from Jt. C.P. (Traffic) & Dy. Ch. E(Traffic) shall be submitted.

Your's faithfully,

Suyash Chandrakant Balip

Jage Chandrashekhar Chandrakant

HAMAND NARESH MEGHSHAM

Sanjay Mahadeo Jadhav

S.E. (B.P.) City-XIII **A.E.(B.P.) City-II** **Ex.E.(B.P.) City-III** **Dy. Ch. Eng. (B.P.) City**

Copy to:

1. The Owner, M/s. Saifee Burhani Upliftment Trust,
   Ezzi Hall, 47/49, Raudat Tahera Street,
   Bhendi Bazar, Mumbai- 400 003.
2. The Collector of Mumbai
   Old Custom House, Mumbai – 400 001.
3. Asstt. Commissioner ('C' Ward)
4. Asstt. Commissioner (Estates)
5. Dy.A.& C City
6. Ex.E. (D.P.) City.
7. H.E.
8. Chief Engineer (S.P.)
9. Ex. Engineer (T & C)
10. Chief Engineer (Rds. & Traffic)
11. C.E.O. (M.H.A.D.A.)
12. A.E. (Survey) City
13. Ex.E. (S.W.D.) Planning Cell
14. Under Secretary (U.D. Department)
    Govt. of Maharashtra, Mantralaya, Mumbai – 400 032.
15. Dy.Ch.E. (D.P.) / Revision of D.P. (Town Planning)

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MUNICIPAL CORPORATION OF GREATER MUMBAI

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Jage Chandrashekhar Chandrakant

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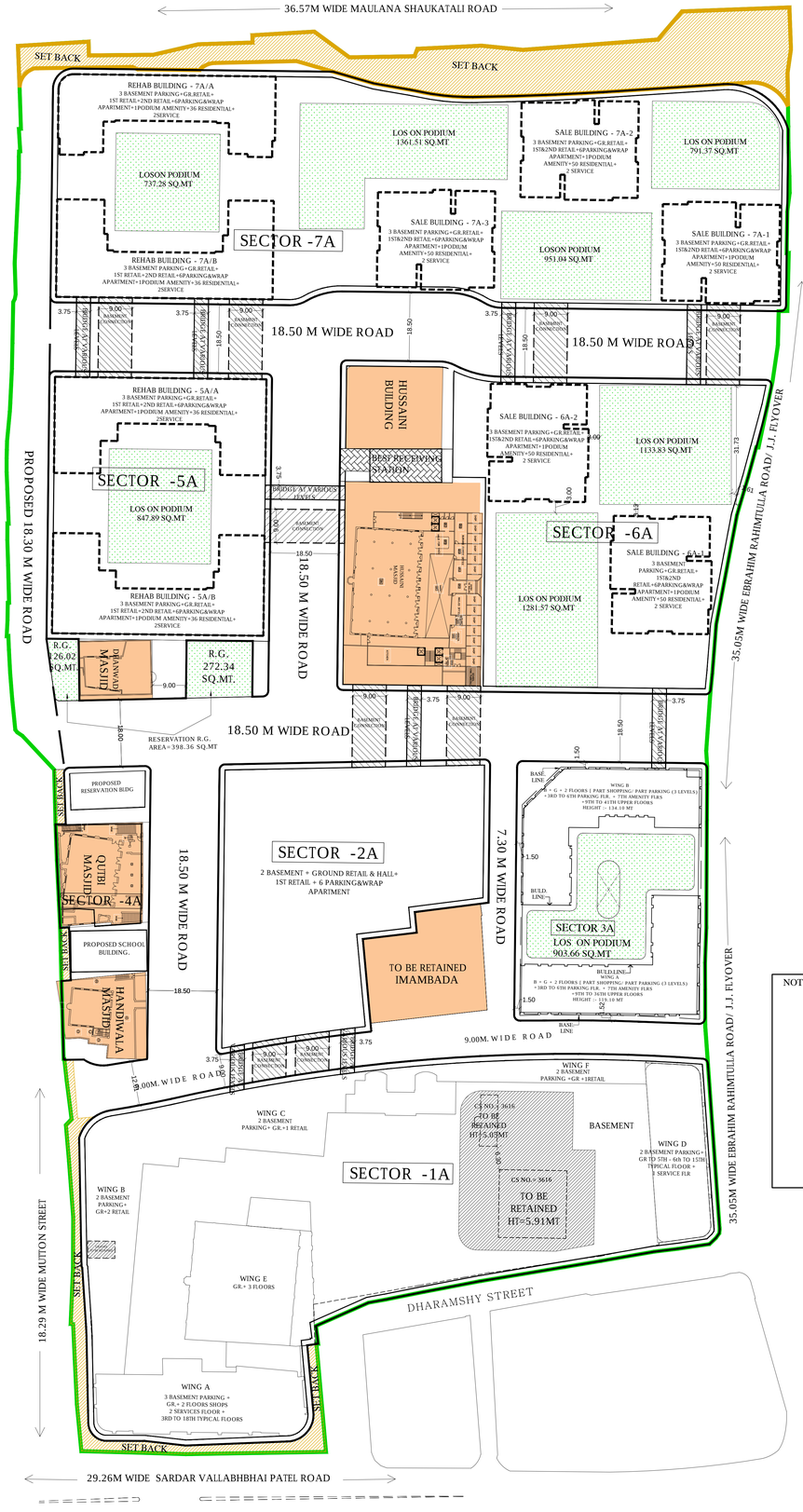
BLOCK PLAN (EXISTING)
SCALE = 1: 500



BLOCK PLAN (PROPOSED)
SCALE = 1: 500

TABLE A
DETAILS OF PLOTS AREA UNDER THE EXISTING STRUCTURES TO BE RETAINED

SR.NO.	C.S.No.	Plot area as P.R.Card	Existing area to be retained	Remarks
2	4287, 4288	1311.89	1235.05	Hussani Masjid
3	3616	1833.62	67.17	Fatema Masjid
			471.73	Raufat Tahera
		3145.51	**1773.95**	

TABLE B
DETAILS OF PLOTS WHERE STURCUTRES ARE RETAINED AND NOT CONSIDERED FOR FSI PURPOSE

SR.NO.	C.S.No.	Plot area as P.R.Card	Existing B.U.A	Remarks
2	3644	826.93	2298.2	MAMBADA
1	4200	301	587.94	Dharwadi masjid
2	3673	563.55		
3	1/3673	45.15		Qutbi Masjid
4	3676	96.53	2289.62	Handiwala Masjid
		1833.16	**5175.76**	

TABLE C
PLOT AREA WITH NON -ELIGIBLE STRUCUTRES

SR.NO.	C.S.No.	Plot area as P.R.Card	Existing B.U.A	Existing area to be retained	Remarks
1	3601	406.36		0.00	
2	3606	114.92		0.00	
3	3607	91.14		0.00	
4	3608	92.81		0.00	
5	3609	95.41		0.00	
6	1/3609	132.94		0.00	
		933.58			

Near Raufat Tahera

TABLE D
Details of Already redeveloped property in the scheme

Sr.	(C.S.No.)	Plot Area	Permissible B.U.A as per scheme	Remarks	Remarks
1	4280(PH), 4281(PH)	539.37	2603.36	Approved plan EEBP/2757/C/A dt. 05/05/2009	To be retained
2	4229(PH)	60.85	188.47	EEBP/6938/C/A	To be Re-constructed in the proposed cluster
3	3647(PH), 3648	278.43	1145.95	Completion plan EEBP/6704/C/A dt. 22/05/2008	
	Total	**898.65**	**3937.78**		

TABLE E
SUMMARY OF REHAB AREA AND INCENTIVE AS PER 2034

SR.NO	DESCRIPTION	AREA IN SQ.MT.	
1	REHAB CARPET AREA FOR ELIGIBLE R TENANTS EACH (FOR INCENTIVE PURPOSE)	117566.02	....A
2	REHAB BUA FOR ELIGIBLE R TENANTS WITH CARPET (A X 1.2)	141079.224	....B
5	REHAB CARPET AREA FOR ELIGIBLE NR TENANTS	30039.03	C
6	REHAB BUILT UP AREA FOR ELIGIBLE NR TENANTS	36046.836	....D
7	INCENTIVE R TENATS (B X 0.85)	119917.3404	....E
8	INCENTIVE NR TENATS (D X 0.85)	30639.8106	....F
9	TOTAL INCENTIVE (E + F)	150557.151	....G
10	**TOTAL REHAB + INCENTIVE (B + D + G)**	**327683.211**	
	NOTE:- THE REHAB AREA FOR EXISTING TENANTS ON PLOTS WHERE CONSENT ARE YET TO BE OBTAINED WILL BE CONSIDERED AND ADDED TO ABOVE AREA AFTER RECEIPT OF MHADA CERTIFICATION FOR SAME IN FUTURE		

NOTE -: 1) R.G. AREA 398.36 SQ.M. TO BE HANDED OVER TO M.C.G.M.

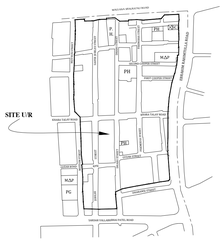
2) THE DEVELOPMENT OF RESERVATION SHALL BE AS PER D.P. PERMISSION U/NO. CHE/8652/DPCITY dt.06/07/2013.

3) THE LAYOUT IS CONSIDERED IN VIEW OF GOVT. LETTER U/NO. LAND CSLR/MS-1/T2/SBUT/ HOUSEGULLY. DT. 07/12/2018

4) THE GOVT IN PRINCIPLE APPROVAL U/NO. TPB/4310/4761/CR/3/11/UD DT. 22.07.2011

5) LOI ISSUED UNDER NO. DY. CH. E.(BP) CITY/ 2730/ GEN dt. 10.08.2011 & GOVT APPROVAL UNDER NO. TPB 4312/203/CR-9/13/UD-11 dt. 07.12.2013.

6) THE LAYOUT IS CONSIDERED IN VIEW OF LETTER FROM AC (ESTATE) UNDER NO. AC/ESTATE/10064/ AO (LEASE) dt. 24.07.2014 TO SBUT SUBJECT TO COMPLIANCE OF CONDITIONS THEREOF.



LOCATION PLAN
SCALE:- 1:4000

PROFORMA -A
1/4

CONTENTS OF SHEET

BLOCK (EXISTING & PROPOSED), LOCATION PLAN & PROFORMA - A . SECTION OF CONNECTING PLATFORM

SR.	MASTER LAYOUT	AREA IN SQ.MT
	Area of Cluster	65429.00
A	Deduction for	
a)	Area of Existing road	16955.10
b)	Deduction for proposed area of setback as per reorganised network of road (Total setback area 2830.00 – area of existing road falling under proposed setback 954.07)	1875.93
c)	Plot area of retained structures as per table A (3145.51) BUA of retained structure on this plot is (1773.95)	3145.51
d)	Plot area of retained structures as per Table B (1833.16), BUA of retained structure on this plot is (5175.76 Sq.mt)	1833.16
e)	Area of plot already redeveloped as per Table D. BUA on this Plots is 3937.78 Sq.mt	898.65
f)	i) Area of plot having reservation/ designation excluding the land component under eligible structures on reserved plot as per clause 6(a) (Table F)	135.06
	ii) Vacant plot under reservation (MAP)	791.80
	iii) R.G. Reservation (398.36 - 69.53)	328.83
g)	Area of plot with noneligible structures (Table C)	933.58
B	Net plot area	38531.38
C	Add :-	
a)	R.G area (398.36 – 69.53)	328.83
D	Total plot area eligible for DCR 33(9) for FSI 4.0 (B+C(a))	38860.21
E	Permissible BUA as per DCR 33(9)	
	a) As per FSI 4.0	155440.84
	b) As per incentive BUA (Rehab + 85%)As Per (Table E)	327683.16
F	BUA of Retained Structures not considered for FSI (Table B)	5175.76
G	Tentative Rehab BUA	177126.06
H	5% Amenity area Free of FSI on Gross Plot (D X 5%) As per Regn. 29(B) of DCPR 2034	1943.01
I	Rehab + Incentive BUA / plot area for 33(9)	8.43
J	Permissible BUA as per DCR 30 [(A(c)+(A(f)(i)) + (A(f)ii) + A (g)) X 1.33] + F [3145.51+(135.06)+791.80+933.58] x 1.33+(5175.76)	11833.67
K	Built up area on plot already redeveloped (Table D)	3937.78
L	TDR /FSI in lieu of non eligible component under RG reservation (69.53 X 2.5) Sq.m.	173.83
M	Total permissible Built up Area subject to the final certification By MHADA (Eb+H+J+K+L)	345571.45

※ NOTE -:
TENTATIVE LAYOUT SHALL NOT BE CONSTRUED AS APPROVAL TO THE LAYOUT AS PER DCPR, MMC & MRTP ACT.THE PERMISSIBLE BUA AS MENTIONED ABOVE IS ONLY INDICATIVE & IS SUBJECT TO APPROVAL OF LAYOUT AS PER PROVISIONS OF MMC/MRTP ACT

STAMP AND DATE OF APPROVAL OF PLAN

THIS CANCELS APPROVAL TO THE PREVIOUS PLANS SANCTION UNDER NO. EB/6468/C/AL DATED:-20.06.2018

S.E. (B.P.) CITY-XIII

ASSTT. ENG. (B.P.) CITY-II

EX. ENG. (B.P.) CITY-(III)

DY. CH. ENG. (B.P.) CITY

EB/6468/C/AL & CHE/CTY/0549/C/302

DESCRIPTION OF PROPOSAL & PROPERTY

PROPOSED LAYOUT FOR CLUSTER REDEVELOPMENT UNDER MODIFIED DCR 33(9) ON PLOT BEARING C.S. NO.3571 TO 3592, 1/3572,3601 TO 3616 1/3609,3627 TO 3677 , 1/3643,1/3644,1/3652,1/3626,1/3673,4161 TO 4184,4186 TO 4268, 1/4227,4270 TO 4297, 1/4281,4299 TO 4300, 1/4299,4303 TO 4305,4308 TO 4310,1/4308,1/4309,4312 TO 4343,4358,4361,4394, 4396 OF BHULESHWAR DIVISION IN C - WARD. MUMBAI KNOWN ON BHENDI BAZAR.

NORTH	JOB. NO.	DRG. NO.	DRAWN BY
	436	1/4	Prachi
	SCALE	DATE	CHECKED BY
	1:100		
REVISIONS	DESCRIPTION :		
R-0			

NAME OF THE DESIGN ARCHITECT

TRICONE
DESIGN STUDIO LLP
P.O. BOX 570, MONMOUTH JCT, NJ 08852 USA

SBUT Cluster-1 Block D, Next To Raudat Tahera, Gujjar Street, Bhendi Bazar, Mumbai - 400003
E-mail: MH@TRICONECO.COM

NAME OF THE OWNER — SIGNATURE

M/s. SAIFEE BURHANI UPLIFTMENT TRUST
Ezzi Hall, 47/49 Raudat Tahera Street,
Bhendi Bazar, Mumbai 400 003.

NAME AND ADDRESS OF LICENCED SURVEYOR(L.S.) — SIGNATURE

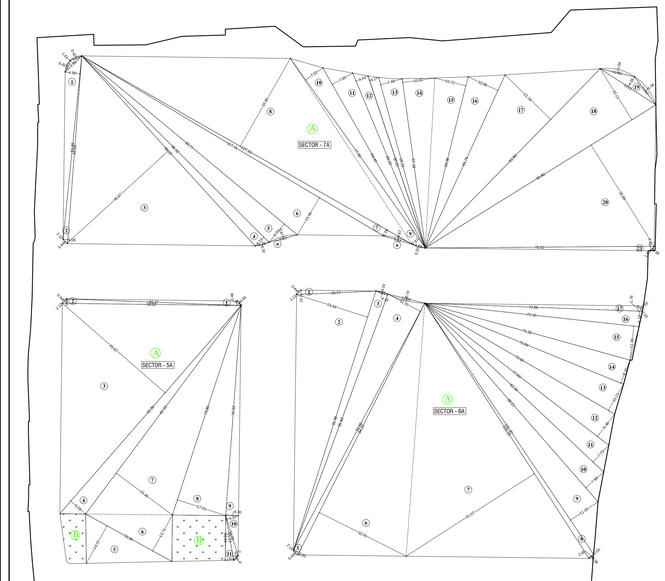
SPACEAGE CONSULTANTS
B-106, Natraj Building,
Mulund Goregaon Link Road
Mulund (w), Mumbai : 4000 080

PROFORMA -B

1234

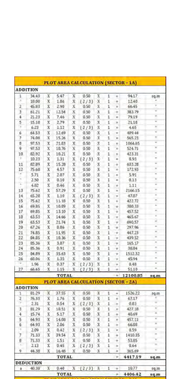
CONTENTS OF SHEET

PLOT AREA CALCULATION, PROPOSED ROAD AREA CALCULATIONSET-BACK AREA CALCULATION, R.G. AREA CALCULATION, CONNECTING PLATFORM AREA CALCULATION.

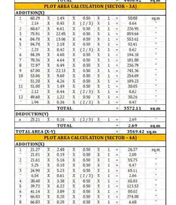


PLOT AREA DIAGRAM
SCALE = 1: 500

(RESERVATION R.G.AREA DIAGRAM
SCALE = 1: 500



(LOS-5)AREA DIAGRAM (SECTOR-7A)
SCALE = 1: 500



(LOS-3)AREA DIAGRAM (SECTOR-6A)
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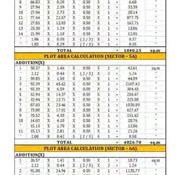

(LOS-2)AREA DIAGRAM (SECTOR-5A)
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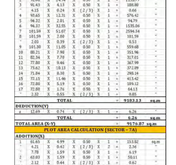

(LOS-1)AREA DIAGRAM (SECTOR-3A)
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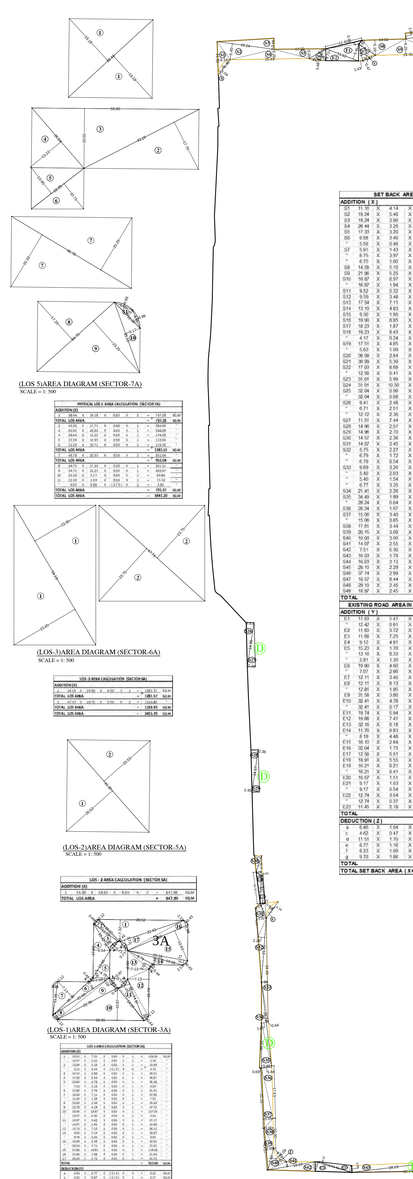
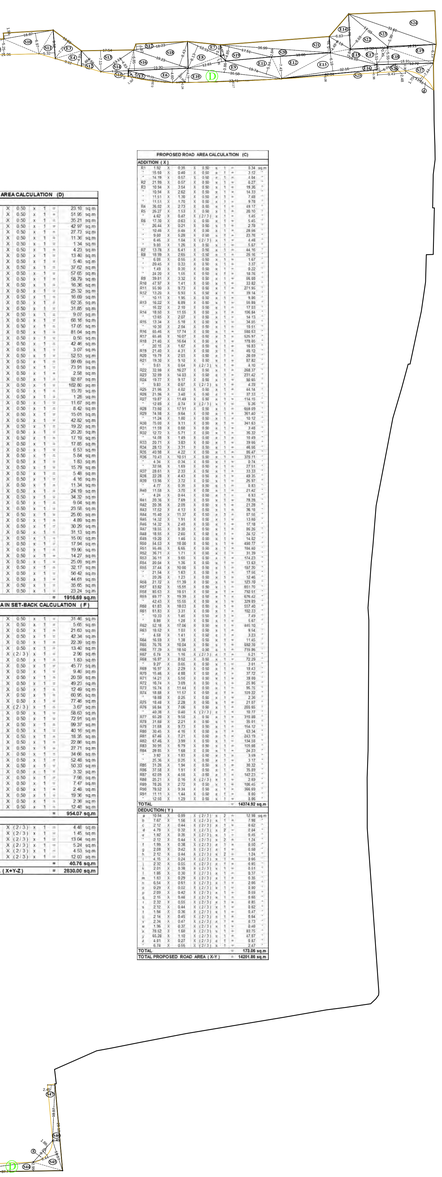
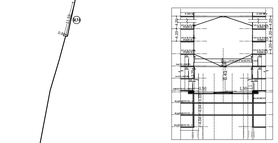


SET BACK AREA DIAGRAM
SCALE = 1: 500



PROPOSED ROAD AREA DIAGRAM
SCALE = 1: 500



SECTION (CONNECTING BRIDGES & BASEMENT)
SCALE = 1: 500

PLOT AREA CALCULATION (SECTOR - 1A)

ADDITION

1	9.06	X	5.45	X	0.50	=	+	76.17	sq.m
2	10.68	X	1.94	X	(2 / 3)	=	+	12.65	-
3	40.67	X	2.90	X	0.50	=	+	64.81	-
4	61.21	X	13.58	X	0.50	=	+	361.79	-
5	15.18	X	2.79	X	0.50	=	+	21.17	-
6	6.25	X	1.33	X	(2 / 3)	=	+	4.61	-
7	64.03	X	11.48	X	0.50	=	+	367.44	-
8	16.18	X	11.48	X	0.50	=	+	92.84	-
9	97.53	X	21.65	X	0.50	=	+	1056.65	-
10	47.53	X	18.76	X	0.50	=	+	324.71	-
11	43.93	X	18.21	X	0.50	=	+	423.01	-
12	40.67	X	5.45	X	0.50	=	+	110.81	-
13	87.07	X	21.28	X	0.50	=	+	463.38	-
14	75.68	X	6.57	X	0.50	=	+	372.92	-
15	5.73	X	2.87	X	0.50	=	+	3.91	-
16	6.25	X	1.33	X	(2 / 3)	=	+	4.61	-
17	4.82	X	0.68	X	0.50	=	+	1.64	-
18	75.63	X	21.28	X	0.50	=	+	2,046.23	-
19	45.28	X	1.18	X	(2 / 3)	=	+	47.87	-
20	49.61	X	14.48	X	0.50	=	+	359.12	-
21	49.61	X	14.48	X	0.50	=	+	360.32	-
22	69.85	X	13.58	X	0.50	=	+	473.52	-
23	43.53	X	14.48	X	0.50	=	+	315.07	-
24	69.85	X	21.71	X	0.50	=	+	1,894.47	-
25	87.53	X	21.65	X	0.50	=	+	1,896.96	-
26	74.85	X	11.78	X	0.50	=	+	440.23	-
27	84.85	X	10.36	X	0.50	=	+	439.23	-
28	84.85	X	10.36	X	0.50	=	+	439.23	-
29	95.26	X	9.91	X	0.50	=	+	1924	-
30	84.99	X	35.67	X	0.50	=	+	1512.32	-
31	49.04	X	1.15	X	0.50	=	+	1577.04	-
32	4.82	X	0.68	X	(2 / 3)	=	+	1.64	-
33	66.68	X	16.98	X	0.50	=	+	565.69	-

TOTAL = 22,510.05 sq.m.

PLOT AREA CALCULATION (SECTOR - 2A)

ADDITION

1	84.29	X	37.93	X	0.50	=	+	1596.22	sq.m
2	2.87	X	1.47	X	(2 / 3)	=	+	2.81	-
3	2.81	X	0.84	X	(2 / 3)	=	+	1.61	-
4	85.29	X	10.51	X	0.50	=	+	447.18	-
5	84.29	X	1.47	X	0.50	=	+	61.94	-
6	66.68	X	1.68	X	0.50	=	+	467.11	-
7	66.68	X	2.66	X	0.50	=	+	44.68	-
8	2.09	X	0.42	X	(2 / 3)	=	+	0.59	-
9	75.33	X	39.54	X	0.50	=	+	1490.05	-
10	2.87	X	1.47	X	(2 / 3)	=	+	2.81	-
11	2.81	X	0.48	X	(2 / 3)	=	+	0.64	-
12	66.68	X	24.98	X	0.50	=	+	833.69	-

TOTAL = 5417.19 sq.m.

PLOT AREA CALCULATION (SECTOR - 5A)

ADDITION(2)

1	60.29	X	3.49	X	0.50	=	+	50.60	sq.m
2	2.81	X	0.84	X	(2 / 3)	=	+	1.61	-
3	69.67	X	9.43	X	0.50	=	+	219.76	-
4	79.91	X	22.65	X	0.50	=	+	859.64	-
5	84.79	X	13.58	X	0.50	=	+	1511.61	-
6	84.79	X	3.49	X	0.50	=	+	92.61	-
7	2.87	X	1.47	X	(2 / 3)	=	+	2.81	-
8	84.29	X	4.64	X	0.50	=	+	195.38	-
9	76.54	X	4.64	X	0.50	=	+	181.99	-
10	76.54	X	13.58	X	0.50	=	+	1,041.00	-
11	87.66	X	12.13	X	0.50	=	+	745.34	-
12	53.06	X	9.60	X	0.50	=	+	254.69	-
13	51.28	X	6.34	X	0.50	=	+	189.23	-
14	51.28	X	5.49	X	0.50	=	+	39.61	-
15	2.87	X	1.47	X	(2 / 3)	=	+	2.81	-
16	60.66	X	2.23	X	0.50	=	+	33.73	-
17	1.96	X	0.39	X	(2 / 3)	=	+	0.51	-

TOTAL = 5572.61 sq.m.

DEDUCTION(1)

a	2.81	X	0.05	X	(2 / 3)	=	-	2.09	-

TOTAL = 2.09 sq.m.

TOTAL AREA (A-1) = 5570.52 sq.m.

PLOT AREA CALCULATION (SECTOR - 6A)

ADDITION(2)

1	2.68	X	0.58	X	0.50	=	+	26.37	sq.m
2	21.01	X	6.05	X	0.50	=	+	3.85	-
3	21.61	X	5.18	X	0.50	=	+	59.75	-
4	5.29	X	4.03	X	0.50	=	+	8.67	-
5	24.94	X	5.23	X	0.50	=	+	65.11	-
6	5.29	X	4.03	X	0.50	=	+	8.67	-
7	36.64	X	3.38	X	0.50	=	+	61.61	-
8	39.73	X	6.22	X	0.50	=	+	123.57	-
9	39.73	X	6.22	X	0.50	=	+	123.57	-
10	84.83	X	8.28	X	0.50	=	+	174.98	-
11	84.83	X	8.28	X	0.50	=	+	4.68	-
12	27.94	X	2.05	X	0.50	=	+	53.79	-
13	27.94	X	2.73	X	0.50	=	+	38.04	-
14	27.94	X	2.73	X	0.50	=	+	38.04	-
15	27.93	X	13.93	X	0.50	=	+	194.71	-
16	25.59	X	1.31	X	0.50	=	+	13.56	-
17	1.96	X	0.39	X	(2 / 3)	=	+	0.51	-
18	1.96	X	0.39	X	(2 / 3)	=	+	0.51	-
19	1.00	X	0.78	X	(2 / 3)	=	+	0.52	-

TOTAL = 4870.23 sq.m.

PLOT AREA CALCULATION (SECTOR - 3A)

ADDITION(2)

1	3.12	X	0.44	X	(2 / 3)	=	+	0.91	sq.m
2	19.65	X	4.64	X	0.50	=	+	42.62	-
3	92.09	X	45.42	X	0.50	=	+	2,047.43	-
4	92.09	X	1.55	X	0.50	=	+	71.41	-
5	53.94	X	24.57	X	0.50	=	+	330.67	-
6	53.94	X	13.71	X	0.50	=	+	370.00	-
7	97.02	X	23.94	X	0.50	=	+	1,161.69	-
8	70.65	X	17.05	X	0.50	=	+	602.27	-
9	70.65	X	1.55	X	0.50	=	+	54.82	-
10	44.67	X	4.43	X	0.50	=	+	98.97	-
11	15.13	X	1.79	X	0.50	=	+	13.56	-
12	3.12	X	0.44	X	(2 / 3)	=	+	0.91	-
13	1.96	X	0.78	X	(2 / 3)	=	+	1.02	-

TOTAL = 4870.7 sq.m.

PLOT AREA CALCULATION (SECTOR - 4A)

ADDITION(2)

1	4.41	X	0.90	X	0.50	=	+	19.73	sq.m
2	16.98	X	24.98	X	0.50	=	+	1,131.77	-
3	16.43	X	4.43	X	0.50	=	+	1,035.60	-
4	4.41	X	0.24	X	(2 / 3)	=	+	0.64	-
5	96.33	X	51.05	X	0.50	=	+	2,460.11	-
6	96.33	X	2.01	X	0.50	=	+	74.70	-
7	96.33	X	51.05	X	0.50	=	+	1,535.04	-
8	96.33	X	2.01	X	0.50	=	+	74.70	-
9	101.09	X	1.60	X	0.50	=	+	161.39	-
10	2.01	X	0.39	X	(2 / 3)	=	+	0.53	-
11	101.09	X	11.65	X	0.50	=	+	578.68	-
12	80.31	X	7.76	X	0.50	=	+	311.96	-
13	80.31	X	7.76	X	0.50	=	+	311.96	-
14	77.60	X	9.60	X	0.50	=	+	367.59	-
15	73.42	X	19.31	X	0.50	=	+	372.09	-
16	73.42	X	1.93	X	0.50	=	+	35.48	-
17	71.14	X	13.58	X	0.50	=	+	412.47	-
18	72.66	X	5.19	X	0.50	=	+	189.12	-
19	77.09	X	3.75	X	0.50	=	+	144.21	-
20	1.27	X	0.51	X	(2 / 3)	=	+	0.43	-

TOTAL = 9183.13 sq.m.

DEDUCTION(1)

a	12.65	X	0.12	X	(2 / 3)	=	-	0.76	-

TOTAL = 0.76 sq.m.

TOTAL SECTOR AREA (N-S) = 9182.37 sq.m.

PLOT AREA CALCULATION (SECTOR - 7A)

ADDITION(2)

1	6.21	X	4.99	X	0.50	=	+	31.52	sq.m
2	6.21	X	0.43	X	(2 / 3)	=	+	2.54	-
3	7.78	X	1.57	X	0.50	=	+	6.27	-
4	0.43	X	0.11	X	(2 / 3)	=	+	0.03	-
5	7.77	X	0.44	X	0.50	=	+	0.51	-
6	86.18	X	45.87	X	0.50	=	+	1974.70	-
7	86.42	X	4.17	X	0.50	=	+	180.29	-
8	4.78	X	8.33	X	(2 / 3)	=	+	3.84	-
9	86.42	X	1.61	X	0.50	=	+	69.61	-
10	11.74	X	14.46	X	0.50	=	+	84.74	-
11	117.18	X	2.33	X	0.50	=	+	340.89	-
12	117.18	X	1.61	X	0.50	=	+	94.41	-
13	77.96	X	2.97	X	0.50	=	+	115.48	-
14	77.96	X	1.61	X	0.50	=	+	313.45	-
15	49.48	X	7.83	X	0.50	=	+	271.70	-
16	65.67	X	6.41	X	0.50	=	+	179.94	-
17	65.67	X	7.83	X	0.50	=	+	257.14	-
18	39.41	X	7.48	X	0.50	=	+	221.54	-
19	57.18	X	10.03	X	0.50	=	+	309.54	-
20	65.67	X	1.61	X	0.50	=	+	105.82	-
21	65.79	X	19.95	X	0.50	=	+	359.00	-
22	65.66	X	21.34	X	0.50	=	+	894.15	-
23	96.69	X	29.31	X	0.50	=	+	911.99	-
24	22.23	X	4.85	X	0.50	=	+	44.98	-
25	96.69	X	1.61	X	0.50	=	+	77.80	-
26	96.66	X	19.95	X	0.50	=	+	1933.55	-
27	76.52	X	1.95	X	0.50	=	+	59.48	-
28	1.92	X	0.51	X	(2 / 3)	=	+	0.65	-

TOTAL = 11724.62 sq.m.

DEDUCTION(2)

a	5.00	X	0.12	X	(2 / 3)	=	-	0.39	-

TOTAL = 0.39 sq.m.

TOTAL SECTOR AREA (N-S) = 11717.84 sq.m.

TOTAL SECTOR AREA (A) = 47639.35 sq.m.

DRAWINGS AREA CALCULATION (B)

ADDITION(2)

1	9.25	X	0.50	X	=	+	29.84	sq.m	
2	17.69	X	5.39	X	0.50	=	+	49.29	-
3	39.13	X	15.84	X	0.50	=	+	212.71	-
4	30.59	X	8.67	X	0.50	=	+	132.98	-
5	30.59	X	15.65	X	0.50	=	+	239.06	-

TOTAL = 663.88 sq.m.

TOTAL PLOT AREA		
AREA		AREA PROPOSED
SET BACK & ROAD AREA (C & D)	=	17201.98 sq.m
RAMBAGA AREA (E)	=	826.95 sq.m
RESERVATION R.G. AREA (B)	=	366.38 sq.m
CLUSTER "(A)TO 7A (A)	=	47638.35 sq.m
TOTAL AREA	=	65985.50 sq.m

RESTRICTED TO 65429.00 SQ.MT AS PER C.S.L.R. DEMARCATION

SECTOR 1A TO 7A TOTAL NET AREA (A)

SECTOR		PROPOSED AREA IN
SECTOR-1A	=	22,510.05
SECTOR-2A	=	4969.42
SECTOR-3A	=	9182.37
SECTOR-4A	=	4969.23
SECTOR-5A	=	4858.76
SECTOR-6A	=	4870.87
SECTOR-7A	=	11717.84
TOTAL AREA	=	47638.35

LOS AREA (PLOT) (A)

SECTOR		PROPOSED AREA IN
SECTOR-1A	=	0.00
SECTOR-2A	=	0
SECTOR-3A	=	7613.65
SECTOR-4A	=	0.00
SECTOR-5A	=	8412.83
SECTOR-6A	=	8412.83
SECTOR-7A	=	8412.83
TOTAL AREA	=	8006.14

SET BACK AREA CALCULATION (D)

ADDITION (A)

S1	11.59	X	4.16	X	0.50	=	+	23.96	sq.m
S2	11.59	X	4.16	X	0.50	=	+	23.96	sq.m
S3	19.24	X	3.50	X	0.50	=	+	33.67	sq.m
S4	25.44	X	3.25	X	0.50	=	+	42.97	sq.m
S5	17.31	X	3.20	X	0.50	=	+	27.70	sq.m
S6	6.68	X	3.46	X	0.50	=	+	11.56	sq.m
-	6.45	X	1.94	X	(2 / 3)	=	+	4.17	-
S7	5.01	X	3.43	X	0.50	=	+	4.29	sq.m
-	8.75	X	3.67	X	0.50	=	+	13.46	sq.m
-	6.31	X	3.50	X	0.50	=	+	11.40	sq.m
S8	14.59	X	5.16	X	0.50	=	+	37.62	sq.m
S9	21.96	X	5.25	X	0.50	=	+	57.67	sq.m
S10	16.67	X	8.67	X	0.50	=	+	58.79	sq.m
-	16.67	X	8.67	X	0.50	=	+	58.79	sq.m
S11	9.52	X	5.72	X	0.50	=	+	27.19	sq.m
S12	5.55	X	3.48	X	0.50	=	+	9.66	sq.m
S13	17.54	X	7.11	X	0.50	=	+	62.36	sq.m
S14	13.10	X	4.63	X	0.50	=	+	31.80	sq.m
S15	17.31	X	4.63	X	0.50	=	+	20.02	sq.m
S16	19.95	X	8.67	X	0.50	=	+	69.90	sq.m
S17	19.95	X	8.67	X	0.50	=	+	69.90	sq.m
S18	19.23	X	8.43	X	0.50	=	+	81.04	sq.m
-	4.17	X	0.24	X	0.50	=	+	0.50	sq.m
S19	17.31	X	4.63	X	0.50	=	+	42.46	sq.m
-	5.63	X	1.69	X	0.50	=	+	3.07	sq.m
S20	36.08	X	5.08	X	0.50	=	+	91.67	sq.m
S21	36.08	X	5.08	X	0.50	=	+	59.40	sq.m
S22	17.69	X	8.68	X	0.50	=	+	73.91	sq.m
-	12.58	X	0.45	X	0.50	=	+	2.56	sq.m
S23	31.97	X	5.99	X	0.50	=	+	92.67	sq.m
S24	31.97	X	10.50	X	0.50	=	+	102.66	sq.m
S25	32.04	X	0.68	X	0.50	=	+	10.70	sq.m
-	32.04	X	0.68	X	0.50	=	+	10.70	sq.m
S26	8.41	X	2.48	X	0.50	=	+	11.67	sq.m
-	6.71	X	2.51	X	0.50	=	+	8.42	sq.m
-	1.97	X	2.36	X	0.50	=	+	11.05	sq.m
S27	11.91	X	2.44	X	0.50	=	+	42.92	sq.m
S28	14.96	X	2.47	X	0.50	=	+	18.22	sq.m
S29	14.64	X	2.52	X	0.50	=	+	18.49	sq.m
S30	14.97	X	2.76	X	0.50	=	+	20.66	sq.m
S31	14.97	X	2.76	X	0.50	=	+	20.66	sq.m
S32	5.75	X	2.37	X	0.50	=	+	6.53	sq.m
-	6.79	X	1.72	X	0.50	=	+	5.84	sq.m
-	6.79	X	0.54	X	0.50	=	+	1.83	sq.m
S33	5.46	X	2.63	X	0.50	=	+	7.18	sq.m
-	5.46	X	1.54	X	0.50	=	+	4.16	sq.m
-	6.77	X	1.72	X	0.50	=	+	11.34	sq.m
S34	21.41	X	2.26	X	0.50	=	+	24.15	sq.m
S35	34.47	X	1.99	X	0.50	=	+	34.32	sq.m
-	28.24	X	0.64	X	0.50	=	+	9.04	sq.m
S36	15.26	X	3.69	X	0.50	=	+	28.18	sq.m
S37	15.26	X	5.40	X	0.50	=	+	20.60	sq.m
-	15.06	X	3.65	X	0.50	=	+	4.89	sq.m
-	17.49	X	3.44	X	0.50	=	+	30.05	sq.m
S38	26.16	X	3.69	X	0.50	=	+	31.13	sq.m
S39	26.16	X	3.69	X	0.50	=	+	31.13	sq.m
S40	14.97	X	5.32	X	0.50	=	+	19.90	sq.m
S41	14.97	X	5.32	X	0.50	=	+	19.90	sq.m
S42	7.51	X	5.30	X	0.50	=	+	19.90	sq.m
S43	19.03	X	1.78	X	0.50	=	+	14.27	sq.m
S44	16.03	X	3.13	X	0.50	=	+	25.09	sq.m
S45	28.17	X	2.29	X	0.50	=	+	32.17	sq.m
S46	37.18	X	2.99	X	0.50	=	+	56.42	sq.m
S47	37.18	X	2.99	X	0.50	=	+	56.42	sq.m
S48	29.12	X	5.45	X	0.50	=	+	39.45	sq.m
S49	18.97	X	2.45	X	0.50	=	+	23.24	sq.m

TOTAL = 1916.60 sq.m.

EXISTING ROAD AREA IN SET-BACK CALCULATION (F)

ADDITION (F1)

E1	11.63	X	5.41	X	0.50	=	+	31.46	sq.m
E2	12.42	X	17.68	X	0.50	=	+	109.82	sq.m
E3	11.59	X	7.25	X	0.50	=	+	42.04	sq.m
E4	9.12	X	4.91	X	0.50	=	+	22.39	sq.m
E5	19.90	X	4.91	X	0.50	=	+	48.85	sq.m
-	13.10	X	0.33	X	(2 / 3)	=	+	2.86	sq.m
-	2.81	X	1.30	X	0.50	=	+	1.83	sq.m
E6	19.90	X	4.60	X	0.50	=	+	45.77	sq.m
-	7.07	X	2.68	X	0.50	=	+	9.46	sq.m
E7	12.42	X	17.68	X	0.50	=	+	109.82	sq.m
E8	12.17	X	9.13	X	0.50	=	+	55.57	sq.m
-	12.66	X	1.95	X	0.50	=	+	12.46	sq.m
E9	19.39	X	3.90	X	0.50	=	+	60.90	sq.m
E10	32.41	X	4.78	X	0.50	=	+	77.46	sq.m
-	32.41	X	0.17	X	(2 / 3)	=	+	3.67	sq.m
E11	19.18	X	3.94	X	0.50	=	+	58.63	sq.m
E12	19.18	X	4.68	X	0.50	=	+	71.61	sq.m
E13	32.16	X	6.18	X	0.50	=	+	99.47	sq.m
E14	11.76	X	8.83	X	0.50	=	+	40.16	sq.m
-	8.19	X	4.48	X	0.50	=	+	18.34	sq.m
E15	16.53	X	2.64	X	0.50	=	+	21.80	sq.m
E16	32.64	X	2.64	X	0.50	=	+	43.05	sq.m
E17	19.58	X	5.51	X	0.50	=	+	54.06	sq.m
E18	19.58	X	5.51	X	0.50	=	+	54.06	sq.m
E19	15.21	X	0.41	X	0.50	=	+	3.12	sq.m
-	16.25	X	0.41	X	0.50	=	+	3.32	sq.m
E20	16.07	X	7.77	X	0.50	=	+	7.96	sq.m
E21	9.17	X	1.63	X	0.50	=	+	7.47	sq.m
-	9.17	X	1.63	X	0.50	=	+	7.47	sq.m
E22	12.74	X	3.57	X	0.50	=	+	56.96	sq.m
-	12.74	X	0.37	X	0.50	=	+	2.36	sq.m
E23	11.45	X	3.18	X	0.50	=	+	17.46	sq.m

TOTAL = 954.07 sq.m.

DEDUCTION (E)

a	6.40	X	1.04	X	(2 / 3)	=	-	4.46	sq.m
c	4.63	X	0.47	X	(2 / 3)	=	-	1.45	sq.m
d	11.53	X	1.70	X	(2 / 3)	=	-	13.04	sq.m
e	7.77	X	0.44	X	(2 / 3)	=	-	2.28	sq.m
f	6.23	X	1.68	X	(2 / 3)	=	-	4.55	sq.m
g	5.70	X	1.66	X	(2 / 3)	=	-	12.60	sq.m

TOTAL = 40.76 sq.m.

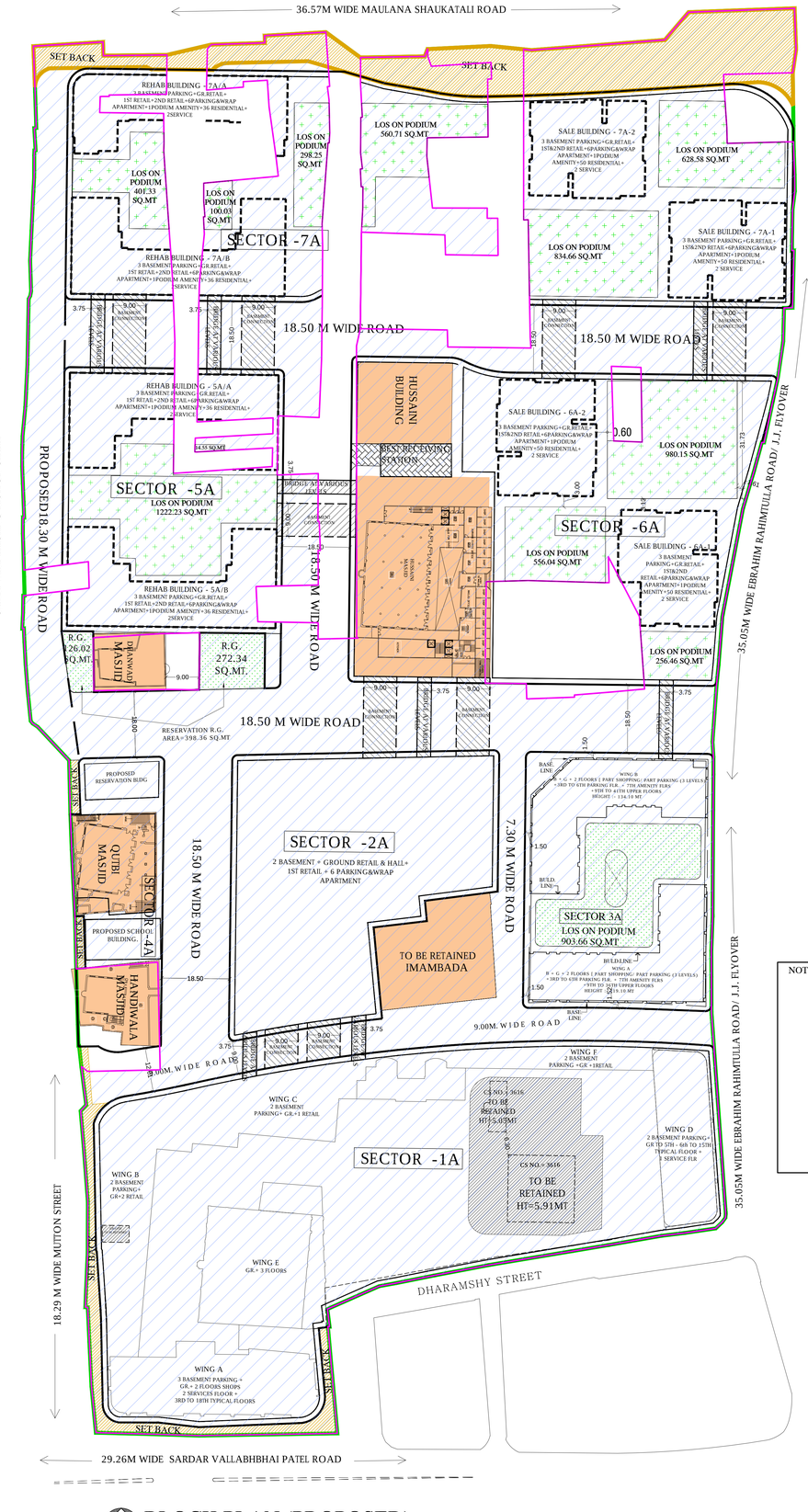
TOTAL SET BACK AREA (A+Y+Z) = 2830.00 sq.m.

PROPOSED ROAD AREA CALCULATION (C)

ADDITION (A)

A1	9.82	X	0.20	X	0.50	=	+	0.94	sq.m
-	9.82	X	0.07	X	0.50	=	+	0.34	sq.m
A2	21.59	X	0.07	X	0.50	=	+	0.27	sq.m
A3	10.54	X	0.07	X	0.50	=	+	0.37	sq.m
-	10.54	X	0.07	X	0.50	=	+	14.33	sq.m
-	11.01	X	1.36	X	0.50	=	+	7.48	sq.m
-	11.01	X	1.36	X	0.50	=	+	7.48	sq.m
B4	26.03	X	2.73	X	0.50	=	+	35.51	sq.m
B5	26.27	X	1.53	X	0.50	=	+	20.10	sq.m
-	11.01	X	1.53	X	0.50	=	+	8.42	sq.m
B6	11.01	X	1.53	X	0.50	=	+	8.42	sq.m
-	20.44	X	0.21	X	0.50	=	+	2.79	sq.m
-	20.44	X	2.12	X	0.50	=	+	21.71	sq.m
-	20.44	X	1.53	X	0.50	=	+	23.50	sq.m
-	6.45	X	1.94	X	0.50	=	+	6.48	sq.m
-	6.45	X	1.94	X	0.50	=	+	6.48	sq.m
B7	5.01	X	3.43	X	0.50	=	+	4.29	sq.m
B8	10.39	X	2.93	X	0.50	=	+	15.19	sq.m
-	8.75	X	3.67	X	0.50	=	+	13.46	sq.m
-	6.31	X	3.50	X	0.50	=	+	11.40	sq.m
-	7.49	X	0.50	X	0.50	=	+	1.87	sq.m
B9	37.62	X	0.50	X	0.50	=	+	9.40	sq.m
-	24.09	X	1.05	X	0.50	=	+	12.64	sq.m
B9	39.67	X	1.32	X	0.50	=	+	26.16	sq.m
-	39.67	X	1.32	X	0.50	=	+	26.16	sq.m
B10	63.60	X	2.73	X	0.50	=	+	217.60	sq.m
B12	13.25	X	9.93	X	0.50	=	+	39.16	sq.m
-	13.25	X	9.93	X	0.50	=	+	39.16	sq.m
B13	16.05	X	19.86	X	0.50	=	+	63.86	sq.m
-	16.02	X	2.19	X	0.50	=	+	17.51	sq.m
B14	16.02	X	2.19	X	0.50	=	+	17.51	sq.m
-	13.66	X	2.07	X	0.50	=	+	14.13	sq.m
B15	13.34	X	2.19	X	0.50	=	+	14.61	sq.m
-	13.34	X	2.19	X	0.50	=	+	14.61	sq.m
B16	25.49	X	27.79	X	0.50	=	+	354.01	sq.m
B17	81.49	X	16.67	X	0.50	=	+	339.97	sq.m
B18	21.70	X	3.92	X	0.50	=	+	42.52	sq.m
-	21.70	X	3.92	X	0.50	=	+	42.52	sq.m
B19	21.43	X	4.31	X	0.50	=	+	23.07	sq.m
B20	21.43	X	4.31	X	0.50	=	+	46.18	sq.m
B21	19.39	X	8.93	X	0.50	=	+	86.60	sq.m
-	9.63	X	0.64	X	(2 / 3)	=	+	4.10	sq.m
B22	12.58	X	0.45	X	0.50	=	+	2.56	sq.m
B23	31.97	X	5.99	X	0.50	=	+	92.67	sq.m
B24	31.97	X	10.50	X	0.50	=	+	102.66	sq.m
B25	21.69	X	3.62	X	0.50	=	+	39.19	sq.m
B26	21.69	X	3.62	X	0.50	=	+	39.19	sq.m
-	11.67	X	0.50	X	0.50	=	+	2.92	sq.m
B27	74.09	X	17.91	X	0.50	=	+	331.20	sq.m
B28	74.09	X	4.64	X	0.50	=	+	171.65	sq.m
B29	11.29	X	1.65	X	0.50	=	+	9.32	sq.m
B30	11.29	X	1.65	X	0.50	=	+	9.32	sq.m
B31	17.19	X	4.64	X	0.50	=	+	39.87	sq.m
B32	12.72	X	1.71	X	0.50	=	+	10.90	sq.m
-	12.72	X	1.71	X	0.50	=	+	10.90	sq.m
B33	20.71	X	1.63	X	0.50	=	+	16.89	sq.m
B34	28.12	X	2.31	X	0.50	=	+	48.06	sq.m
B35	28.12	X	2.31	X	0.50	=	+	48.06	sq.m
-	5.84	X	0.34	X	0.50	=	+	0.99	sq.m
-	4.74	X	0.34	X	0.50	=	+	3.14	sq.m
B36	22.38	X	4.43	X	0.50	=	+	49.55	sq.m
B37	20.68	X	2.22	X	0.50	=	+	45.91	sq.m
B38	22.38	X	4.43	X	0.50	=	+	49.55	sq.m
-	4.77

BLOCK PLAN (EXISTING)
SCALE = 1: 500



BLOCK PLAN (PROPOSED)
SCALE = 1: 500

TABLE A
DETAILS OF PLOTS AREA UNDER THE EXISTING STRUCTURES TO BE RETAINED

SR.NO.	C.S.No.	Plot area as P.R.Card	Existing area to be retained	Remarks
2	4287-4288	1311.89	1235.05	Hussani Masjid
3	3616	1833.62	67.17 471.73	Fatema Masjid Raudat Tahera
		3145.51	1773.95	

TABLE B
DETAILS OF PLOTS WHERE STRUCTURES ARE RETAINED AND NOT CONSIDERED FOR FSI PURPOSE

SR.NO.	C.S.No.	Plot area as P.R.Card	Existing B.U.A	Remarks
1	3644	826.93	2298.2	IMAMBADA
1	4200	301	587.94	Dhanwadi masjid
2	3673	563.55		Qutibi Masji
3	1/3673	45.15	2289.62	
4	3676	96.53		Handiwala Masjid
		1833.16	5175.76	

TABLE C
PLOT AREA WITH NON-EUGIBLE STRUCUTRES

SR.NO.	C.S.No.	Plot area as P.R.Card	Existing	Existing area to be retained	Remarks
1	3601	406.36		0.00	
2	3606	114.92		0.00	Near Raudat Tahera
3	3607	91.14		0.00	
4	3608	92.81		0.00	
5	3609	95.41		0.00	
6	1/3609	132.94		0.00	
		933.58			

TABLE D
Details of Already redeveloped property in the scheme

Sr.	(C.S.No.)	Plot Area	Permissible B.U.A as per scheme	Remarks	Remarks
1	4280(PH), 4281(PH)	559.37	2603.36	Approved plan EEBP/2757/C/A dt. 05/05/2009	To be retained
2	4229(PH)	60.85	188.47	EEBP/6938/C/A	
3	3647(PH), 3648	278.43	1145.95	Completion plan EEBP/6704/C/A dt. 22/05/2008	To be Re-constructed in the proposed cluster
	Total	898.65	3937.78		

TABLE F
Vacant Plot Under Reservation M&P

Sr.	MCGM (C.S.No.)	Plot Area in Sq.mt.
1	4316	149.66
2	4317	173.91
3	4318	95.32
4	4319	168.9
5	4320	135.45
6.	4321	68.56
A		791.80
B	AS PER D.P. REMARK NON ELIGIBLE LAND FOR BUILDABLE RESERVATION (59.75+31.95+43.36)	135.06
	Total (A+B)	926.86

TABLE E
SUMMARY OF REHAB AREA AND INCENTIVE AS PER 2034

SR.NO	DESCRIPTION	AREA IN SQ.MT.	
1	REHAB CARPET AREA FOR ELIGIBLE R TENANTS EACH (FOR INCENTIVE PURPOSE)	107487.98	....A
2	REHAB BUA FOR ELIGIBLE R TENANTS WITH CARPET (A X 1.2)	128985.576	....b
5	REHAB CARPET AREA FOR ELIGIBLE NR TENANTS	27659.99	C
6	REHAB BUILT UP AREA FOR ELIGIBLE NR TENANTS	33191.988	....D
7	INCENTIVE R TENANTS (B X 0.85)	109637.7396	....E
8	INCENTIVE NR TENANTS (D X 0.85)	28213.1898	....F
9	TOTAL INCENTIVE (E + F)	137850.9294	....G
10	TOTAL REHAB + INCENTIVE (B + D + G)	300028.4934	
	NOTE:- THE REHAB AREA FOR EXISTING TENANTS ON PLOTS WHERE CONSENT ARE YET TO BE OBTAINED WILL BE CONSIDERED AND ADDED TO ABOVE AREA AFTER RECEIPT OF MHADA CERTIFICATION FOR SAME IN FUTURE		

NOTE -: 1) R.G. AREA 398.36 SQ.M. TO BE HANDED OVER TO M.C.G.M.

2) THE DEVELOPMENT OF RESERVATION SHALL BE AS PER D.P. PERMISSION U/NO. CHE/8652/DPCITY dt.06/07/2013.

3) THE LAYOUT IS CONSIDERED IN VIEW OF GOVT. LETTER U/NO. LAND CSLR/MS-1/T2/SBUT/ HOUSEGULLY. DT. 07/12/2018

4) THE GOVT IN PRINCIPLE APPROVAL U/NO. TPB/4310/4761/CR/3/11/UD DT. 22.07.2011

5) LOI ISSUED UNDER NO. DY. CH. E.(BP) CITY/ 2730/ GEN dt. 10.08.2011 & GOVT APPROVAL UNDER NO. TPB 4312/203/CR-9/13/UD-11 dt. 07.12.2013.

6) THE LAYOUT IS CONSIDERED IN VIEW OF LETTER FROM AC (ESTATE) UNDER NO. AC/ESTATE/10064/ AO (LEASE) dt. 24.07.2014 TO SBUT SUBJECT TO COMPLIANCE OF CONDITIONS THEREOF.

LOCATION PLAN
SCALE:- 1:4000

PROFORMA -A

3/4

CONTENTS OF SHEET

BLOCK (EXISTING & PROPOSED), LOCATION PLAN & PROFORMA - A . SECTION OF CONNECTING PLATFORM

SR.	Phase-1 LAYOUT	AREA IN SQ.MT
	Area of Cluster	57151.67
A	Deduction for	
a)	Area of Existing road	14505.15
b)	Deduction for proposed area of setback as per reorganised network of road (Total setback area 2414.78 – area of existing road falling under proposed setback 696.76)	1718.02
c)	Plot area of retained structures as per table A (3145.51) BUA of retained structure on this plot is (1773.95)	3145.51
d)	Plot area of retained structures as per Table B (1833.16), BUA of retained structure on this plot is (5175.76 Sq.mt)	1833.16
e)	Area of plot already redeveloped as per Table D. BUA on this Plots is 3937.78 Sq.mt	898.65
f)	i) Area of plot having reservation/ designation excluding the land component under eligible structures on reserved plot as per clause 6(a) (Table F)	135.06
	ii) Vacant plot under reservation (MAP)	791.80
	iii) R.G. Reservation (398.36 - 69.53)	328.83
g)	Area of plot with noneligible structures (Table C)	933.58
B	Net plot area	32861.91
C	Add :-	
a)	R.G area (398.36 – 69.53)	328.83
D	Total plot area eligible for DCR 33(9) for FSI 4.0 (B+C(a))	33190.74
E	Permissible BUA as per DCR 33(9)	
	a) As per FSI 4.0	132762.96
	b) As per incentive BUA (Rehab + 85%) (Table E)	287306.43
F	BUA of Retained Structures not considered for FSI (Table B)	5175.76
G	Tentative Rehab BUA	155300.77
H	5% AMENITY AREA FREE OF FSI ON GROSS PLOT (D X 5%) AS PER Regn.29(B)	1659.54
I	Rehab + Incentive BUA / plot area for 33(9)	8.66
J	Permissible BUA as per DCR 30 [(A(c) + (Af(i)) + (Af(ii) + A (g)) X 1.33] + F [3145.51+(135.06)+791.80+933.58] x 1.33+(5175.76)	11833.67
K	Built up area on plot already redeveloped (Table D)	3937.78
L	TDR in lieu of non eligible component under RG reservation (69.53 X 2.5) Sq.m.	173.83
M	Total permissible Built up Area subject to the final certification BY MHADA (Eb+H+J+K+N)	304911.25

STAMP AND DATE OF APPROVAL OF PLAN

THIS CANCELS APPROVAL TO THE PREVIOUS PLANS SANCTION UNDER NO. EB/6468/C/AL DATED:-20.06.2018

S.E. (B.P.) CITY-XIII

ASSTT. ENG. (B.P.) CITY-II

EX. ENG. (B.P.) CITY-(III)

DY. CH. ENG. (B.P.) CITY

EB/6468/C/AL & CHE/CTY/0549/C/302

DESCRIPTION OF PROPOSAL & PROPERTY

PROPOSED LAYOUT FOR CLUSTER REDEVELOPMENT UNDER MODIFIED DCR 33(9) ON PLOT BEARING C.S. NO. 3571 to 3592, 1/3572, 3601 to 3616, 1/3609, 3627 to 3675, 1/3626, 1/3643, 1/3644, 1/3652, 1/3673, 4161 to 4169, 4172 to 4184, 4186 to 4192, 4194 to 4199, 4201 to 4223, 4227 to 4239, 4241, 4243 to 4254, 4256 to 4259, 4261 to 4268, 4271 to 4273, 4275, 4280 to 4294, 1/4281, 4300, 1/4299, 4303 to 4305, 4308 to 4310, 1/4308, 1/4309, 4312, 4314 to 4336, 4240 to 4343, 4358, 4394 & 4396 OF BHULESHWAR DIVISION IN C - WARD. MUMBAI KNOWN ON BHENDI BAZAR.

NORTH	JOB. NO.	DRG. NO.	DRAWN BY
	436	3/4	Prachi
	SCALE	DATE	CHECKED BY
	1:100		
REVISIONS	DESCRIPTION :		
R-0			

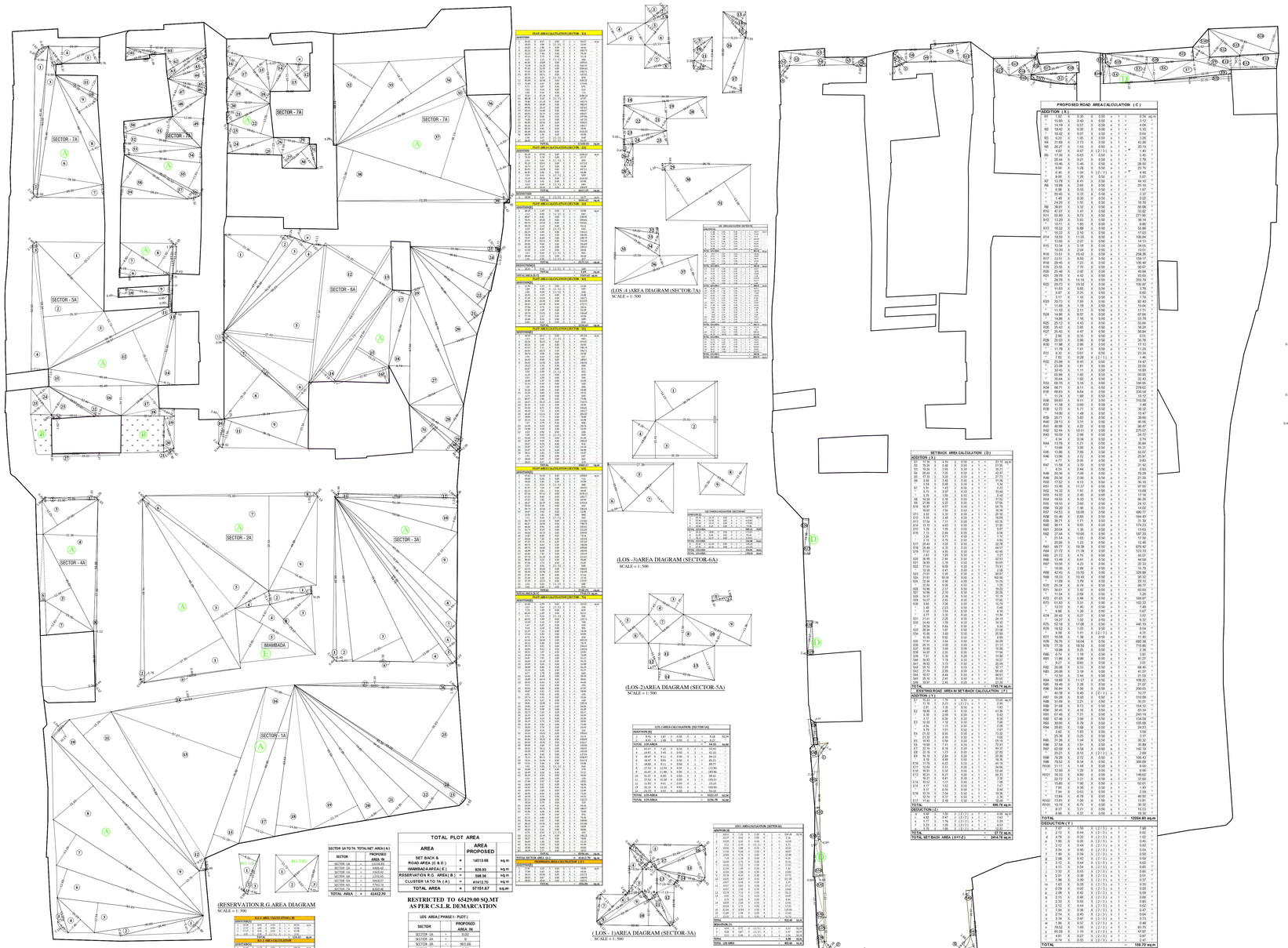
NAME OF THE DESIGN ARCHITECT

TRICONE
DESIGN STUDIO LLP
P.O. BOX 570, MONMOUTH JCT,
NJ 08852 USA

SBUT Cluster-1 Block D,
Next To Raudat Tahera,
Gujjar Street, Bhendi Bazar,
Mumbai - 400003.
E-mail: MH@TRICONECO.COM

NAME OF THE OWNER	SIGNATURE
M/s. SAIFEE BURHANI UPLIFTMENT TRUST Ezzi Hall, 47/49 Raudat Tahera Street, Bhendi Bazar, Mumbai 400 003.	

NAME AND ADDRESS OF LICENCED SURVEYOR(L.S.)	SIGNATURE
SPACEAGE CONSULTANTS B-106, Natraj Building, Mulund Goregaon Link Road Mulund (w), Mumbai : 4000 080	



PLOT AREA DIAGRAM
SCALE = 1: 500

(RESERVATION R.G AREA DIAGRAM
SCALE = 1: 500

(LOS -4)AREA DIAGRAM (SECTOR-7A)
SCALE = 1: 500

(LOS -3)AREA DIAGRAM (SECTOR-6A)
SCALE = 1: 500

(LOS-2)AREA DIAGRAM (SECTOR-5A)
SCALE = 1: 500

(LOS - 1)AREA DIAGRAM (SECTOR-3A)
SCALE = 1: 500

SET BACK AREA DIAGRAM
SCALE = 1: 500

PROPOSED ROAD AREA DIAGRAM
SCALE = 1: 500

SECTOR 1A TO 7A TOTAL NET AREA (A)

SECTOR		PROPOSED AREA IN
SECTOR -1A	=	12100.85
SECTOR -2A	=	4406.42
SECTOR -3A	=	3569.42
SECTOR -4A	=	1336.65
SECTOR -5A	=	3868.17
SECTOR -6A	=	7740.73
SECTOR -7A	=	8390.46
TOTAL AREA	=	41412.70

TOTAL PLOT AREA

AREA		AREA PROPOSED	
SET BACK & ROAD AREA (C & D)	=	14513.68	sq.m
IMAMBADA AREA (E)	=	826.93	sq.m
RESERVATION R.G. AREA (B)	=	398.36	sq.m
CLUSTER 1A TO 7A (A)	=	41412.70	sq.m
TOTAL AREA	=	57151.67	sq.m

RESTRICTED TO 65429.00 SQ.MT
AS PER C.S.L.R. DEMARCATION

LOS AREA (PHASE I - PLOT)

SECTOR		PROPOSED AREA IN
SECTOR -1A	=	0.00
SECTOR -2A	=	0
SECTOR -3A	=	903.66
SECTOR -4A	=	0.00
SECTOR -5A	=	1236.78
SECTOR -6A	=	1792.65
SECTOR -7A	=	2823.57
TOTAL AREA	=	6756.66

SET BACK AREA CALCULATION (D)

EXISTING ROAD AREA IN SET-BACK CALCULATION (Y)

TOTAL = 696.76 sq.m

DEDUCTION (Z)

a	6.46	X	1.04	X (2 / 3)	x	1	=	4.48	sq.m
c	4.62	X	0.47	X (2 / 3)	x	1	=	1.45	"
e	6.77	X	1.16	X (2 / 3)	x	1	=	5.24	"
f	6.23	X	1.09	X (2 / 3)	x	1	=	4.53	"
g	9.70	X	1.86	X (2 / 3)	x	1	=	12.03	"
TOTAL							=	27.72	sq.m
TOTAL SET BACK AREA (X+Y-Z)							=	2414.78	sq.m

PROPOSED ROAD AREA CALCULATION (C)

TOTAL = 12254.60 sq.m

DEDUCTION (Y)

b	7.67	X	1.56	X (2 / 3)	x	1	=	7.98	"
c	2.12	X	0.44	X (2 / 3)	x	1	=	0.62	"
d	4.78	X	0.32	X (2 / 3)	x	1	=	1.02	"
e	1.92	X	0.35	X (2 / 3)	x	1	=	0.45	"
"	2.12	X	0.44	X (2 / 3)	x	1	=	0.62	"
"	2.04	X	0.40	X (2 / 3)	x	1	=	0.54	"
f	1.99	X	0.38	X (2 / 3)	x	1	=	0.50	"
g	2.08	X	0.42	X (2 / 3)	x	1	=	0.58	"
h	2.12	X	0.44	X (2 / 3)	x	1	=	0.62	"
i	4.15	X	0.24	X (2 / 3)	x	1	=	0.66	"
j	2.32	X	0.55	X (2 / 3)	x	1	=	0.85	"
k	2.01	X	0.38	X (2 / 3)	x	1	=	0.51	"
l	1.86	X	0.30	X (2 / 3)	x	1	=	0.37	"
m	1.83	X	0.29	X (2 / 3)	x	1	=	0.35	"
o	0.29	X	0.02	X (2 / 3)	x	1	=	0.00	"
p	2.09	X	0.42	X (2 / 3)	x	1	=	0.59	"
q	2.15	X	0.46	X (2 / 3)	x	1	=	0.66	"
r	2.32	X	0.55	X (2 / 3)	x	1	=	0.85	"
s	2.12	X	0.44	X (2 / 3)	x	1	=	0.62	"
t	1.94	X	0.36	X (2 / 3)	x	1	=	0.47	"
u	2.14	X	0.45	X (2 / 3)	x	1	=	0.64	"
v	2.34	X	0.47	X (2 / 3)	x	1	=	0.73	"
w	1.96	X	0.37	X (2 / 3)	x	1	=	0.48	"
x	78.52	X	1.60	X (2 / 3)	x	1	=	83.75	"
y	65.28	X	1.10	X (2 / 3)	x	1	=	47.87	"
z	4.81	X	0.27	X (2 / 3)	x	1	=	0.87	"
"	6.74	X	0.55	X (2 / 3)	x	1	=	2.47	"
TOTAL							=	155.70	sq.m
TOTAL PROPOSED ROAD AREA (X-Y)							=	12098.90	sq.m

PROFORMA -B

1036

CONTENTS OF SHEET

PLOT AREA CALCULATION, PROPOSED ROAD AREA CALCULATIONSET-BACK AREA CALCULATION, R.G. AREA CALCULATION, CONNECTING PLATFORM AREA CALCULATION .

STAMP AND DATE OF APPROVAL OF PLAN

THIS CANCELS APPROVAL TO THE PREVIOUS PLANS SANCTION UNDER NO. EB/6468/C/AL DATED:-20.06.2018

S.E. (B.P.) CITY-XIII

ASSTT. ENG. (B.P.) CITY-II

EX. ENG. (B.P.) CITY-(III)

DY. CH. ENG. (B.P.) CITY

EB/6468/C/AL & CHE/CTY/0549/C/302

DESCRIPTION OF PROPOSAL & PROPERTY

PROPOSED PHASE (I) LAYOUT FOR CLUSTER REDEVELOPMENT UNDER MODIFIED DCR 33(9) ON PLOT BEARING C.S. NO. 3571 to 3592, 1/3572, 3601 to 3616, 1/3609, 3627 to 3675, 1/3626, 1/3643, 1/3644, 1/3652, 1/3673, 4161 to 4169, 4172 to 4184, 4186 to 4192, 4194 to 4199, 4201 to 4223, 4227 to 4239, 4241, 4243 to 4254, 4256 to 4259, 4261 to 4268, 4271 to 4273, 4275, 4280 to 4294, 1/4281, 4300, 1/4299, 4303 to 4305, 4308 to 4310, 1/4308, 1/4309, 4312, 4314 to 4336, 4240 to 4343, 4358, 4394 & 4396 OF BHULESHWAR DIVISION IN C - WARD. MUMBAI KNOWN ON BHENDI BAZAR.

NORTH	JOB. NO.	DRG. NO.	DRAWN BY
N	436	4/4	Prachi
	SCALE	DATE	CHECKED BY
	1: 500		
REVISIONS	DESCRIPTION :		
R-0			

NAME OF THE DESIGN ARCHITECT

TRICONE
DESIGN STUDIO LLP
P.O. BOX 570, MONMOUTH JCT,
NJ 08852 USA

SBUT Cluster-1 Block D,
Next To Raudat Tahera,
Gujjar Street, Bhendi Bazar,
Mumbai - 400003
E-mail: MH@TRICONECO.COM

NAME OF THE OWNER	SIGNATURE
M/s. SAIFEE BURHANI UPLIFTMENT TRUST Ezzi Hall, 47/49 Raudat Tahera Street, Bhendi Bazar, Mumbai 400 003.	

NAME AND ADDRESS OF LICENCED SURVEYOR (L.S.)	SIGNATURE
SPACEAGE CONSULTANTS B-106, Natraj Building, Mulund Goregaon Link Road Mulund (w), Mumbai : 4000 080	

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

Vs

Union of India & Ors. ... Respondents

I N D E X

Sr.No.	Description	Annexure no 2
1.	Environment Clearance issued by Environment Department for Government of Maharashtra vide Letter # SEAC-2010/C.R-531/T.C.-2 dated 03/05/2013	1
2.	Revised E.C by Ministry of Environment, Forest and Climate Change For Government of India vide Letter # 21-208/2017-IA-III	2

Government of Maharashtra

SEAC-2010/C.R- 531/TC.-2
Environment department,
Room No. 217, 2nd floor,
Mantralaya Annexe,
Mumbai 400 032
Date: 3rd May, 2013

To,

M/s. Saifee Burhani Upliftment Trust
19th Floor, Husaini Tower,
43/45 Raudat Tahera Street,
Bhendi Bazar, Mumbai- 400 003

Subject: Environmental clearance for proposed redevelopment project on property at CS No. 3571 to 4361 of Bhuleshwar Division in C Ward at Maulana Shaukatali Road, S.V.P Road, mutton street & Ebrahim Rehmatullh road, Bhendi Bazaar, Mumbai by M/s. Saifee Burhani Upliftment Trust - Environmental clearance regarding.

Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification – 2006, by the State Level Expert Appraisal Committee-II, Maharashtra in its 2nd, 6th & 7th meeting decided to recommend the project for prior environmental clearance to SEIAA, Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 55th, 56th & 57th Meetings.

2. It is noted that the proposal is for grant of Environmental Clearance for proposed redevelopment project on property at CS No. 3571 to 4361 of Bhuleshwar Division in C Ward at Maulana Shaukatali Road, S.V.P Road, Mutton Street & Ebrahim Rehmatullh road, Bhendi Bazaar, Mumbai. SEAC considered the project under screening category 8(b) B1 as per EIA Notification 2006.

Brief Information of the project submitted by Project Proponent is as:

Name of Project	"Saifee Burhani Upliftment Project" at Bhuleshwar Division in C-Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendibazaar, Mumbai: 400003.
Project Proponent	M/s. Saifee Burhani Upliftment Trust
Consultant	M/s. Ultra-Tech Environmental Consultancy & Laboratory
Type of project	Redevelopment Construction Project
Location of the project	C.S. No. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626,3627, 4186 to 4198, 4179 to 4184, 4199 to 4220,4232 to 4250,4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274,4161 to 4178, 4221 to 4231,

	1/4227, 4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division in C-Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar" Mumbai.
Total Plot Area (sq. m.)	66,264.74 Sq.mt.
Deductions	
Net Plot area	
Permissible FSI (including TDR etc.)	3, 30,731.42 Sq.mt.
Proposed Built-up Area (FSI & Non-FSI)	-FSI area (sq. m.): 328095.38 Sq. Mt. -Non FSI area (sq. m.): 379180.29 Sq. Mt. -Total BUA area (sq. m.): 707275.67 Sq. Mt.
Ground-coverage Percentage (%)	36144.78 Sq. Mt. (54.55%)
Estimated cost of the project	2945 Crores
No. of building & its configuration(s)	

Cluster	Building Configuration	Wing & Floors		No. of Units
SEGMENT : REDEVELOPMENT				
Cluster 1	B + G + 2 shopping flrs + 2 wings	Wing 1 A	3rd to 15th upper flrs	Flats: 58 Shops: 232 Rooms: 88
		Wing 1 B	3rd to 11th upper flrs	
	Existing Masjid to be retained			
Cluster 2	B + G – 2 flrs [part shopping /part parking(3 levels)] – 3rd & 4th parking flr + 5th amenity flr	Wing 2 A	5th to 31st upper flrs	Flats: 652 Shops: 185
		Wing 2 B	5th to 23rd upper flrs	
Cluster 3	B + G – 2 flrs [part shopping /part parking (3 levels)] + 3rd & 4th parking flrs + 5th amenity flr	Wing 3 A	6th to 30th upper flrs	Flats: 582 Shops: 172
		Wing 3 B	6th to 37th upper flrs	
Cluster 4	B + G + 2 flrs [part shopping /part parking (3 levels)] + 3rd & 4th parking flrs + 5th amenity flr	Wing 4 A	6th to 42nd upper flrs	Flats: 707 Shops: 152
		Wing 4 B	6th to 45th upper flrs	
	Existing Masjid to be retained			
Cluster 5	2B + G + 2 flrs [part shopping /part parking (3 levels)] + 3rd & 4th parking flrs + 5th amenity flr	Wing 5 A	6th to 34th upper flrs	Flats: 531 Shops: 123
		Wing 5 B	6th to 40th upper flrs	

		Building of G + 5th flrs to be retained	--	G – 1st flr 2nd to 5th flrs - School	Shops: 18
		Existing Masjid to be retained	--		1
		Existing Residential Building	Stilt + 21 flrs		Flats:83 Shops: 20
	Cluster 6	B + G + 2 flrs [part shopping /part parking(3 levels)] + 3rd to 5th parking flrs+ 6th amenity flrs	Wing 6 A	7th to 46th upper flrs	Flats: 901 Shops 221
			Wing 6 B	7th to 50th upper flrs	
		Imanbada	G + 2		1
	Cluster 9	*Existing Masjid to be retained*	--		1
	SEGMENT: SALE				
	Cluster 7	B + G + 2 shopping flrs+ 3rd to 9th parking flr + 10th Amenity flr	---	31st to 41st upper flrs	Flats: 228 Shops 84 (Redevelopment)
	Cluster 8	B + G + 2 flrs [part shopping/ part parking(3 levels)] + 3rd to 6th parking flrs – 7th amenity flr	Wing 8A & C	8 to 50th upper flrs &	Flats: 1196 Shops: 172(Redevelopment)
			Wing 8 B	8 to 58th upper flrs	
	SEGMENT: RESERVATION				
	Cluster	Building Configuration			
	Cluster 4	2B (Parking Lot Reservation) + G. flr. (Refuge shed) + 1st & 2nd flrs [Public toilet] + 3rd flr. (Municipal Chowki) & 4th (Store shed)			
	Cluster 9	MHADA / MCGM Public housing B + Stilt – 2nd to 32nd floors – 33rd part floor Flats: 215 nos.			
		Municipal Primary School			
Number of tenants and shops	Redevelopment: Residential: 3514 flats Shops: 1379 Nos. Rooms: 88 Nos Reservation: Residential: 215 flats Sale: Residential: 1424 flats				
Number of expected residents / users	For Redevelopment: 24140 Nos. For Reservation: 1528 Nos. For Sale: 8424 Nos.				

	In all clusters we have also considered the occupancy for household servants, sweepers, gardeners, security staff and drivers for some of the vehicles.: 374 Nos. Total Occupancy : 34092 Nos.
Tenant density per hector	For Redevelopment: 784 For Sale: 215
Height of the building(s)	

Component	Height (mt)	Component	Height (mt)
Cluster 1	64.7	Cluster 5:	128.9
Cluster 2:	103.10	Cluster 6:	159.5
Cluster 3:	119.9	Cluster 7:	150.10
Cluster 4:	143.9	Cluster 8.	205.50

Right of way	52 mt., 36 mt.
Turning radius for easy access of fire tender movement from all around the building excluding the width for the plantation	All buildings are abutted from internal peripheral roads of width more than 15m & external main road of 52m & 36m
Total Water Requirement	Dry season. •Fresh water (CMD): 2492 (From M.C.G.M. :2487 + Tanker water of potable quality :5) •Recycled water (CMD): 1386 (STP Treated sewage) •Total Water Requirement (CMD):3878 •Swimming pool make up (Cum): 5 •Fire fighting (Cum): For redevelopment building 1800 m^3 For reservation building 100 m^3 & For sale building : 750 m^3 (one Time Requirement) Wet Season: •Fresh water (CMD): 2492 (1891 from M.C.G.M. , 596 from RWH tank & 5 from Potable Tanker) •Recycled water (CMD): 1386 (STP Treated sewage) •Total Water Requirement (CMD):3878 •Swimming pool make up (CMD):5 •Fire fighting (CMD): For redevelopment building 1800 m^3 For reservation building 100 m^3 & For sale building : 750 m^3 (one Time Requirement)
Rain Water Harvesting (RWH)	•Level of the Ground water table: 4.0 m and 7.10 m below ground surface •Size and no of RWH tank(s) and Quantity: No. of RWH tanks: 11 Nos. Total Capacity: 1100 m^3 •Budgetary allocation (Capital cost and O&M cost): Capital cost : ` 77.00 Lacs O & M cost : ` 3.85 Lacs/annum
Storm water drainage	The storm water collected through the storm water drains of adequate capacity will be discharged in to the municipal SWD. •quantity of storm water: 1.30 m^3/sec. •Size of SWD. Network – 1 (N1) 750 dia pipe (1:300 slope) Network – 2 (N2)

	800 dia pipe (1:300 slope)
Sewage and Waste water	•Sewage generation (CMD): 3412 •STP technology: MBBR (Moving Bed Bio Reactor). •Capacity of STP (CMD): Cluster wise STPs capacity:

Sr. No.	Cluster	Sewage generation (KLD)	STP Capacity (KL)
1	Cluster -1	114	125
2	Cluster -2	404	445
3	Cluster -3	362	400
4	Cluster -4	402	425
5	Cluster -5	434	480
6	Cluster -6	574	635
7	Cluster -7	157	175
8	Cluster -8	792	870
9	Cluster - 9	144	160
Total		3403	3765

	•DG sets (during emergency): For essential backup (Total DG capacity of the project including load of STP.) 1 D.G. set of 180 kVA 3 D.G. sets of 320 kVA each 1 D.G. set of 250 kVA 1 D.G. set of 380 kVA 1 D.G. set of 200 kVA 1 D.G. set of 750 kVA •Budgetary allocation (Capital cost and O&M cost) Capital cost: ` 1030.24 Lacs O & M cost: ` 111.91 Lacs /annum
Solid waste Management	Waste generation in the operation Phase: • Dry waste (Kg/day): 4439 • Wet waste (Kg/day): 8982 Mode of Disposal of waste: •Dry waste: Non recyclable dry garbage will be handed over to M.C.G.M. •Wet waste: Wet garbage will be treated in an Organic Waste Converter (OWC) •E - waste: Shall be stored separately and disposed of to the recyclers authorized by MPCB. •Hazardous waste: Shall be handed over to authorized common hazardous waste disposal site. •STP Sludge (Dry sludge): Dried sludge from STP will be used as manure. Budgetary allocation (Capital cost and O&M cost) Capital cost: ` 81.0 Lacs (Cost for treatment of biodegradable garbage in OWC) O & M cost: ` 39.55 Lacs/annum (Cost for treatment of biodegradable garbage in OWC)
Green Belt Development	Total RG area: 1. RG area under green belt: • RG on the ground (sq. m.): 2401.46 • RG on the podium (sq. m.): 5519.79 Trees to be planted: 770 No. Shrubs to be planted: 1301 No. •Number of trees species to be planted in the ground RG: 468 Nos

	Number of shrubs species to be planted in the ground RG: 150 nos Number of trees species to be planted in the podium RG: 302 Budgetary allocation (Capital cost and O&M cost) Capital cost: `43.57 Lacs O & M cost: `6.97 Lacs/annum
Energy	Power supply: •Maximum demand: 172866KW •Connected load: 39499KW •Source: BEST Energy saving by non-conventional method: • Lighting With CFL, T5 With Electronic Chokes • Use of energy efficient LED lights for the corridors and the Lift lobbies. • Use of copper conductor wires to reduce losses and improve reliability • All cables will be de-rated to avoid heating during use to reduce losses and improve reliability. • Solar PV panels for generating power (400 kw) that will used as common area lighting. • Solar operated pole lights will be proposed to power pathway lights at some strategic locations. • Provision of Air Water heaters • Timers and photo-electric sensors to switch ON/OFF external landscape and façade lighting, Dimmers for public area lighting. •Detail calculations & % of saving: 20.6% •Budgetary allocation Capital cost: `25.00 Lacs (for solar lighting) O & M cost: `0.50 Lacs/annum (for solar lighting) DG Set- •Number and capacity of the DG sets to be used 1 D.G. set of 180 kVA 3 D.G. sets of 320 kVA each 1 D.G. set of 250 kVA 1 D.G. set of 380 kVA 1 D.G. set of 200 kVA 1 D.G. set of 750 kVA •Type of fuel used: Diesel
Traffic Management	Parking details: •Number and area of basement: 1 Basement in each cluster & 2 basements in Cluster 5 •Total Parking area: 1,16,153.93 Sq. mt. •Area per car: 30.79 Sq.mt •2-Wheeler: 490 Nos •4-Wheeler: 3773 Nos • Width of all internal roads (in): 15 Mt. wide Internal Roads, • Road width basement cluster 5 & cluster 8 is to be 16.5 mtrs
Environmental Management plan Budgetary Allocation	Construction phase (with Break-up): •Capital cost •O & M cost (Please ensure manpower and other details) Total cost incurred for EMP

Sr. No.	Parameter	Total cost (`In lacs)
1	Water for dust suppression	7.20
2	Site sanitation	10.00
3	Environmental monitoring	22.40
4	Disinfection	12.00
5	Health check up	600.00
6	Total cost	651.60

Operation Phase (with Break-up)-
-Capital cost
-O&M cost (Please ensure manpower and other details)

Sr. No.	Parameter	Total set up cost (Rs. In lakhs)	Operational & maintenance cost (Rs. in lacs /Yr.)
1	STP Cost	1030.24	111.91
2	RWH TANKS (11 RWH Tanks of capacity 1100 m³)	77.00	1.54
3	Environmental Monitoring	15.00	76.56
4	Solar Lights	25.00	11.50
5	Gardening	43.57	6.97
6	Solid Waste Management	81.00	39.55
7	Other maintenance cost (For SWM, Water tanks, DG, etc.)	--	80.88
	TOTAL COST	1271.81	317.92

- Quantum and generation of Corpus fund: Project proponent shall operate and maintain EMF for 10 years after giving possession and shall also generate corpus fund during 3 years for O & M of Rs. 953.76 lacs (i.e. 317.92 lacs x 3 years).
Responsibility for further O &M: Corpus fund shall be handed over to the party. While handing over Environmental Management Facilities M.O.U. shall be made with society to accept responsibility of further O & M of EMF.

3. The proposal has been considered by SEIAA in its 55th, 56th & 57th meeting decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions :-

(i) This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any. This environmental clearance issued with respect to the environmental consideration and it

does not mean that State Level Impact Assessment Authority (SEIAA) approved the proposed land use.

(ii) The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/TAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.

(iii) "Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.

(iv) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.

(v) Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained.

(vi) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.

(vii) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

(viii) The solid waste generated should be properly collected and segregated, dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material

(ix) Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this.

(x) Arrangement shall be made that waste water and storm water do not get mixed.

(xi) All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.

(xii) Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.

(xiii) Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.

(xiv) Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

(xv) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.

(xvi) Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.

(xvii) Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.

(xviii) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.

(xix) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken.

(xx) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.

(xxi) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.

(xxii) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100Km of Thermal Power Stations).

(xxiii) Ready mixed concrete must be used in building construction.

(xxiv) The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.

(xxv) Storm water control and its re-use as per CGWB and BIS standards for various applications.

(xxvi) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

(xxvii) The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.

(xxviii) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/refused to the maximum extent possible. Treatment of 100% gray water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP.

(xxix) Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. with due permission of MPCB.

(xxx) Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.

(xxxi) Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water.

(xxxii) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.

(xxxiii) Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.

(xxxiv) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement

(xxxv) Energy conservation measures like installation of CFLs /TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be

done to the extent possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non conventional energy source as source of energy.

(xxxvi) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.

(xxxvii) Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

(xxxviii) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.

(xxxix) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement

(xl) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation

(xli) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.

(xlii) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.

(xliii) Six monthly monitoring reports should be submitted to the Department and MPCB.

(xliv) A complete set of all the documents submitted to Department should be forwarded to the MPCB

(xlv) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.

(xlvi) A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.

(xlvii) Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.

(xlviii) The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at http://[illegible].gov.in.

(xlix) Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.

(l) A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if

any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.

(ii) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely: SPM, RSPM, SO_2, NOx (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

(iii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.

(iii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. **Validity of Environment Clearance:** The environmental clearance accorded shall be valid for a period of 5 years.

8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

10. Any appeal against this environmental clearance shall lie with the National Green Tribunal , Van Vigyan Bhawan, Sec- 5, R.K. Puram, New Dehli – 110 022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

(Valsa R Nair Singh)
Secretary, Environment
department & MS, SEIAA

Copy to:

1. Shri. P.M.A Hakeem, IAS (Retd.), Chairman, SEIAA, 'Jugnu' Kottaram Road, Calicut- 673 006 Kerla.

2. Shri. Ravi Bhushan Budhiraja, Chairman, SEAC-II, 5-South, Difwara Apartment, Cooperage, M.K.Road, Mumbai 400021

3. Additional Secretary, MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi - 110510

4. Member Secretary, Maharashtra Pollution Control Board, with request to display a copy of the clearance.

5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).

6. Regional Office, MPCB, Mumbai.

7. Collector, Mumbai

8. Commissioner, Municipal Corporation Greater Mumbai (MCGM)

9. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003

10. Director (TC-1), Dy. Secretary (TC-2), Scientist-I, Environment Department.

11. Select file (TC-3).

F.No.21-208/2017-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 3

Date: 24th November, 2017

To,

M/s Saifee Burhani Upliftment Trust
Ground Floor, Ezzy Hall,
47/49, Raudat Tahera Street,
Bhendibazar,
Mumbai - 400009 (Maharashtra)
Email: amaster@sbut.com

Subject: "Saifee Burhani Upliftment Project" at Bhuleshwar Division in C-Ward, Mumbai by M/s Saifee Burhani Upliftment Trust - Environmental Clearance - reg.

Sir,

This has reference to your online proposal No IA/MH/MIS/64969/2016 dated 26.05.2017 submitted to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal for grant of environmental clearance to the project "Saifee Burhani Upliftment Project" at Bhuleshwar Division in C-Ward, Mumbai promoted by M/s Saifee Burhani Upliftment Trust, was considered by the Expert Appraisal Committee (Infra-2) in its meetings held on 21-24 August, 2017. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting, are under:-

(i) The project is located at C.S. No. 3571 to 3576, 1/3572,3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227, 4327 to 4341, 4342, 4343, 4358, 4361, Village- Masjid Bandar, Mumbai. Latitude and Longitude of the project site is 18°57'35.62"N 72°49'50.05"E.

(ii) This is a Redevelopment Project. Earlier Environment Clearance granted to the project vide File No. SEAC-2010/C.R.531/T.C-2) form SEIAA, Maharashtra dated 3rd May 2013.

(iii) Total constructed work (FSI + Non FSI) on site till May 2017 is 24,972.00 sqm. The plot area is 65,429.00 sqm, FSI area is 4,32,463.17 sqm and total construction area of 8,56,591.75 sqm. The project will comprise of 9 Clusters. Total Flats: 5721 Nos. and Shops: 1379 Nos. shall be planned in entire development including retained structure. Maximum height of the building up to terrace level is 254 mt.

(iv) During construction phase, total water requirement is expected to be 14 KLD for workers and 20-30 KLD for construction activity which will be met by M.C.G.M. and tanker respectively. During construction phase the waste water

will be disposed to existing municipal sewer line. Temporary sanitary toilets will be provided during peak labor force.

(v) During operational phase, total water demand of the project is expected to be 4162 KLD and the same will be met by the 1424 KLD recycled water, 2725 KLD fresh water from M.C.G.M. and 5 KLD fresh water from tanker water. Wastewater generated (3610 KLD) will be treated in 13 Nos. STPs of total capacity 3815 KL.1432 KLD of treated wastewater will be recycled (1424 KLD for flushing, 8 KLD for gardening). About 1752 KLD of treated sewage from the whole project will be disposed in to municipal drain.

(vi) About 13.61 TPD solid wastes will be generated in the project. The biodegradable waste (9.16 TPD) will be processed in OWC and the non-biodegradable waste generated (4.45 TPD) will be handed over to MCGM.

(vii) The total power requirement during construction phase is 150 KW to 300 KW and will be met from Brihanmumbai Electric Supply and Transport (BEST). Total power requirement during operation phase is 24030 KW and will be met from Brihanmumbai Electric Supply and Transport (BEST).

(viii) Rooftop rainwater of buildings will be collected in 12 Nos. of RWH tanks of total 1100 KL capacity for harvesting after filtration.

(ix) Parking facility for 4085 four wheelers and 752 two wheeler is proposed to be provided against the requirement of 3860 and Nil respectively (according to local norms).

(x) Proposed energy saving measures would save about 5%. of power.

(xi) It is not located within 10 km of Eco Sensitive areas.

(xii) There is no court case pending against the project.

(xiii) ToR was granted by SEAC-2, Maharashtra in its 51st meeting of held on 13.10.2016.

(xiv) **Investment Cost** of the project is Rs. 3734 Crores.

(xv) **Employment Potential**: During construction phase: 250 to 300 Nos., During operation phase: Retail shops and some household and domestic servants

(xvi) **Benefits of the project**: Redevelopment of Bhendibazaar area under Urban Renewal Scheme (Upliftment project).

4. The EAC, in its meeting held on 21-24 August, 2017, after detailed deliberations on the proposal, has recommended for grant of Environmental Clearance to the project. As per recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance to the project "Saifee Burhani Upliftment Project" at Bhuleshwar Division in C-Ward, Mumbai promoted by M/s Saifee Burhani Upliftment Trust, under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the specific and general conditions as under:-

PART A – SPECIFIC CONDITIONS:

Construction Phase

(i) The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.

(ii) Sewage shall be treated in the STP base on MBBR Technology with tertiary treatment i.e. Ultra Filtration. The treated effluent from STP shall be recycled/re-used for flushing, horticulture & DG cooling. Excess treated sewage from the whole project will be disposed in to municipal drain.

(iii) The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. As proposed, 12 nos. of rain water harvesting tanks of total capacity of 1100 m^3 shall be provided as per CGWB guidelines.

(iv) Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials. Wet garbage shall be composted in Organic Waste Converter. 569 sqm space shall be provided for solid waste management within the premises which will include area for segregation, composting. The inert waste from group housing project will be sent to dumping site.

(v) The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.

(vi) Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murram and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site. Sand, murram, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution. Wet jet shall be provided for grinding and stone cutting. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.

(vii) All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules, 2016. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.

(viii) Provisions shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

(ix) At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.

(x) Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC. Outdoor and common area lighting shall be LED. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.

(xi) Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.

(xii) Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.

(xiii) Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.

(xiv) Solar based electric power shall be provided to each unit for at least two bulbs/light and one fan. As proposed, central lighting and street lighting shall also be based on solar power.

(xv) A First Aid Room shall be provided in the project both during construction and operations of the project.

(xvi) Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

(xvii) Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

(xviii) The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards.

(xix) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

(xx) As proposed, no ground water shall be used during construction/ operation phase of the project.

(xxi) Approval of the CGWA require before any dewatering for basements.

(xxii) The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightening etc.

(xxiii) Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.

(xxiv) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.

(xxv) Ambient noise levels shall conform to residential standards both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.

(xxvi) Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.

(xxvii) A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.

- Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
- Traffic calming measures
- Proper design of entry and exit points.
- Parking norms as per local regulation

(xxviii) An assessment of the cumulative impact of all activities being carried out or proposed to be carried out by the project, shall be made for traffic densities and parking capabilities in a 05 kms radius from the site. A detailed traffic management and a traffic decongestion plan drawn up through an organisation of repute and specialising in Transport Planning shall be implemented to the satisfaction of the State Urban Development and Transport Departments shall also include the consent of all the concerned implementing agencies.

(xxix) Project Proponent should comply with conditions stipulated at Appendix - XIV of the amended EIA Notification vide S.O. 3999(E) dated 09.12.2016.

II. Operational Phase

(i) Fresh water requirement from M.C.G.M. Water Supply shall not exceed 2725 KLD.

(ii) A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. Preference should be given to planting native species. Where the trees need to be cut, compensatory plantation in the ratio of 1:3 (i.e. planting of 3 trees for every 1 tree that is cut) shall be done and maintained. As proposed adequate area shall be provided for green belt development.

(iii) The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.

(iv) For indoor air quality the ventilation provisions as per National Building Code of India.

(v) The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.

(vi) The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.

(vii) No sewage or untreated effluent water would be discharged through storm water drains.

(viii) Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

(ix) The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, the Construction and Demolition Waste Management Rules, 2016 and the Plastics Waste Management Rules, 2016 shall be followed.

(x) Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.

(xi) Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.

(xii) Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning. Used CFLs, TFL and LED shall be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination.

(xiii) An environmental management plan (EMP) shall be prepared and implemented to ensure compliance with the environmental conditions specified above. A dedicated Environment Monitoring Cell with defined functions and responsibility shall be put in place to implement the EMP. The environmental cell shall ensure that the environment infrastructure like Sewage Treatment Plant, Landscaping, Rain Water Harvesting, Energy efficiency and conservation, water efficiency and conservation, solid waste

management, renewable energy etc. are kept operational and meet the required standards. The environmental cell shall also keep the record of environment monitoring and those related to the environment infrastructure.

(xiv) The company shall draw up and implement a corporate social Responsibility plan as per the Company's Act of 2013.

PART B - GENERAL CONDITIONS

(i) A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.

(ii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its concerned Regional Office.

(iii) Officials from the Regional Office of MoEF&CC, Nagpur who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF&CC shall be forwarded to the APCCF, Regional Office of MoEF&CC, Nagpur.

(iv) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.

(v) The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

(vi) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, the Forest Conservation Act, 1980 and the Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

(vii) These stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and the EIA Notification, 2006.

(viii) The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment, Forest and Climate Change at http://www.envfor.nic.in. The advertisement shall be made within Seven days from the date of receipt of the Clearance letter and a copy of the same shall be forwarded to the Regional Office of this Ministry at Nagpur.

(ix) Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

(x) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.

(xi) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO_2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

(xii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.

(xiii) This issues with the approval of the Competent Authority.

(Kushal Vashist)
Director

Copy to:

1) The Principal Secretary, Environment Department, Government of Maharashtra, 15th Floor, New Administrative Building, Mantralaya, Mumbai - 400 032.
2) The APCCF (C), MoEF&CC, Regional Office (WCZ), Ground Floor, East Wing, New Secretariat Building, Civil Lines, Nagpur - 440001.
3) The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
4) The Chairman, Maharashtra Pollution Control Board, Kalpataru Point, 3rd and 4th floor, Opp. Cine Planet, Sion Circle, Mumbai-400 022.
5) Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
6) Guard File/ Record File/ Notice Board.

(Kushal Vashist)
Director

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

Vs

Union of India & Ors. ... Respondents

I N D E X

Sr.No.	Description	Annexure no 3.1 and 3.2
1.	Letter of Consent From Maharashtra Pollution Control Board vide Consent Order No: Format1.0/B0/CAC-cell/EIC-MU-6590-14/E/CAC-4581 dated 22/04/	1
2.	Revised Letter of Consent From Maharashtra Pollution Control Board vide Consent Order No: Format1.0/B0/CAC-cell/UAN NO. 0000039482/CE/CAC-1812000170 dated 30/11/2018	2

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020761
/4037124/4036273
Fax : 24044532/4024068 /4023516
Email : enquiry@mpcb.gov.in
Visit At : http://mpcb.gov.in

Kalpataru Point, 3rd & 4th floor, Sion- Matunga Scheme Road No. 3, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E)
Mumbai - 400022

Consent order No: Format1.0/BO/CAC-cell/EIC-MH-6590-14/E/CAC - 4551
Date: 21/04/2015

To,
M/s. Saifee Burhani Upliftment Trust ,
13/15, 19th floor, Hussaini Tower, Raudat Tahera Street,
Bhendi Bazaar, Mumbai-400003

Subject: Consent to Establish for residential and commercial Building Construction project under Redevelopment scheme in Orange category.

Ref :
1. Environmental Clearance granted vide no. SEAC-2018/C.R.531/T.C.-2 dated 3.5.2013
2. Your application approved in 1st CAC meeting of 2015-16 held on 15.4.2015.

Your application :CE1502000501
Dated: 10 Feb 2015
For: Consent to Establish for Building/Construction project
under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1 The consent is granted for a period up to commissioning of the project of 5 years whichever is earlier.

2 The proposed capital investment of the project is Rs. 2345 Crs (As per undertaking submitted by project proponent)

3 The Consent to Established is valid for construction of redevelopment project (residential cum commercial) of M/s. Saifee Burhani Upliftment Trust on plot bearing C.T.S. no. C.S. No. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394,4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227, 4327 to 4341, 4342,4343,4358,4361 of Bhuleshwar Division in C-Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi Bazaar, Mumbai 400003 on total plot area of 66264.74 sq.m. and total construction built up area 707275.67 sq.m. (FSI+ Non-FSI) including utilities and services as per construction commencement certificate issued by local body.

4 Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	0.00	NA	NA
2.	Domestic effluent	3413.00	As per Schedule -I	60 % recycle and remaining discharge to municipal sewer

Maharashtra Pollution Control Board Mumbai

5 Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. No.	Description of stack/ source	Number Of Stack	Standards to be achieved
1	DG set (180 KVA)	1	As Per Schedule -II
2	DG Set (320 KVA x 3)	3	As Per Schedule -II
3	DG Set (250 KVA)	1	As Per Schedule -II
4	DG Set (380 KVA)	1	As Per Schedule -II
5	DG Set (200 KVA)	1	As Per Schedule -II
6	DG Set (750 KVA)	1	As Per Schedule -II

6 Conditions under Municipal Solid Waste (Management and Handling) Rule,2000 :

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1	Biodegradable Waste	8982.00	Kg/Day	OWC or other suitable latest technology	Manure
2	Non-Biodegradable Waste	4439.00	Kg/Day	Segregated	Handed over to MCGM
3	STP Sludge	501.00	Kg/Day	As actual	Manure

7 Conditions under Hazardous Waste (MH & TM) Rules, 2008 for treatment and disposal of hazardous waste

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal

8 The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.

9 This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.

10 PP shall submit the affidavit within 15 days in the prescribed format regarding the compliance of conditions of EC and C to E.

11 The applicant shall comply with the conditions stipulated in Environmental clearance granted by GoM vide no. SEAC-2010/CR-531/TC-2 dated 3.5.2013.

For and on behalf of the
Maharashtra Pollution Control Board

(Dr. P. Anbalagan, IAS)
(Member Secretary)

Received Consent fee of –

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
1	5890100	368308	05 Feb 2015	Standard Charted Bank

Copy to:

Regional Officer, Mumbai and Sub-Regional Officer MPCB, Mumbai-I – They are directed to ensure the compliance of the consent conditions.

1. Chief Accounts Officer, MPCB, Mumbai.
2. CC/CAC desk- for record & website updation purposes.

Schedule-I

Terms & conditions for compliance of Water Pollution Control:

1) A] As per your application, you have proposed to intall Sewage Treatment Plants (STPs) with the total design capacity of 3765 CMD.

B] The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/L except for pH
01	BOD (3 days 27oC)	30
02	Suspended Solids	50
03	COD	100
04	Residual Chlorine	1ppm

C) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.

D] Project proponent shall operate STP for five years from the date of obtaining occupation certificate.

2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.

3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

4) In case, the water consumption of the project is not covered under the water consumption of local body, in that situation, the project proponent shall submit the CESS Returns in the prescribed format given under the provision of Water (Prevention & Control of Pollution) Cess Act, 1977 and Rules made there under for various category of water consumption

In case the water consumption is duly assessed under the quantity of water consumption of local body, the project proponent shall submit certificate to that effect from the concern local body with the request not to assess CESS on their water consumption, being already assessed on the water consumption of local body.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	3839.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

Maharashtra Pollution Control Board Mumbai

Schedule-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have proposed to install the Air pollution control (APC)system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S%	SO2 Kg/day
1	DG set (180 KVA)	Acoustic enclosure	2.7*	Diesel/ LDO	29.5	Kg/Hr	1/1.8	14.18/ 25.5
2	DG Set (320 KVA x 3)		3.6* each		52.5 each			25.2/ 45.36
3	DG Set (250 KVA)		3.2*		41			19.68/ 35.42
4	DG Set (380 KVA)		3.9*		62.3			29.9/ 53.8
5	DG Set (200 KVA)		2.8*		32.8			15.74/ 28.33
6	DG Set (750 KVA)		5.5*		123			59.04/ 106.27

* Above roof of the building in which it is installed or the nearest tallest building.

2. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Particulate matter	Not to exceed	150 mg/Nm³

3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Maharashtra Pollution Control Board Mumbai

Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to E	Rs. 10 lakh	Within 15 days of issue of consent	Toward compliance of consent and EC condition.	COU or 5 years whichever is earlier	Five years + 4 months

Schedule-IV

Conditions during construction phase

a	During construction phase, applicant shall provide temporary sewage disposal and MSW facility for staff and worker quarters.
b	During construction phase, the ambient air and noise quality should be closely monitored to achieve Ambient Air Quality Standards and Noise by the project proponent through MoEF approved laboratory.
c	Noise generating activity shall be carried out during day time only.

General Conditions:

1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
6) The firm shall submit to this office, the 30th day of September every year , the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
7) The industry shall comply with the Hazardous Waste (M,H & TM) Rules, 2008 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous Waste (M,H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.
8) **The industry shall comply with the E- waste (M & H) Rules, 2012.**
9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
10) **The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/ Activity.**
11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
12) The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
13) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution

control system. A register showing consumption of chemicals used for treatment shall be maintained.

14) Conditions for D.G. Set

a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.

c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.

d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.

e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.

f) D.G. Set shall be operated only in case of power failure.

g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.

h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.

15) The industry should not cause any nuisance in surrounding area.

16) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

17) The applicant shall maintain good housekeeping.

18) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a statement on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end, with the Environment Statement.

19) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.

20) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

21) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

22) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.

23) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.

Maharashtra Pollution Control Board Mumbai

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/ 24010437
Fax: 24023516
Website: http://mpcb.gov.in
E-mail: cac-cell@mpcb.gov.in

Kalpataru Point, 2nd - 4th Floor
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai-400 022.

No.:- Format1.0/BO/CAC-cell/UAN No. 0000039482/CE/CAC- 18120000170 *Date-* 30/11/2018

To,
M/s. Saifee Burhani Upliftment Trust.,
C.S.No.3571 to 3576,1/3572,3577 to 3592,3601 to 3616,
1/3609, 4394, 4396, 3671 to 3677,1/3673,3653 to 3670,
3638 to 3652, 1/3643, 1/3644, 1/3652,3628 to 3637, 1/3626,
3627, 4186 to 4198,4179 to 4184,4199 to 4220,4232 to 4250,
4251 to 4263, 4280 to 4291, 1/4281, 4275, to 4279,4292 to 4298,
1/4299,4300,4303 to 4305, 4308,1/4308,4309,4310,4312 to 4314,
1/4309,4315 to 4326,4264 to 4268,4270 to 4272,4273,4274,
4161 to 4178,4221 to 4231, 1/4227 ,4327 to 4341, 4342,4343,
4358,4361 of Bhuleshwar Division in C-Ward,
at Maulana Shaukatali road, S.V.P. Road,
Mutton street & Ebrahim Rehmatullah road
known as Bhendi Bazar ,Mumbai.

Sub : Amendment in Consent to Establish with increase in BUA for construction of redevelopment of residential and commercial project in red category.

Ref : 1. Environment Clearance accorded by Environment Department, GoM vide No. SEAC-2010/CR-531/TC-2 dtd. 3.5.2013.
2. Consent to Establish granted vide No. BO/CAC-Cell/EIC-MU-6590-14/E/CAC-4581 dtd 22.04.2015.
3. Environment Clearance accorded by MoEF & CC.GoI, vide No. F.No.21-208/2017-IA.III dtd. 24.11.2017
4. Minutes of Consent Appraisal Committee (CAC) meeting held on **28.6.2018.**

Your application No. 0000039482 Dated 5.1.2018.

For: Amendment in Consent to Establish with increase in BUA for construction of for construction of redevelopment of residential and commercial project in red category.

under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The amendment in Consent to Establish with increase in BUA is granted for a period upto commissioning of project or 21.4.2020 whichever is earlier.**

2. **The capital investment of the project is Rs.3734 Crs. (As per undertaking submitted by PP).**

3. The amendment in Consent to Establish with increase in BUA for construction of redevelopment of residential and commercial project named as **M/s. Saifee Burhani Upliftment Trust.,** C.S.No.3571 to 3576,1/3572,3577 to 3592,3601 to 3616,1/3609, 4394, 4396, 3671 to 3677,1/3673,3653 to 3670,3638 to 3652, 1/3643, 1/3644, 1/3652,3628 to 3637, 1/3626,3627, 4186 to 4198,4179 to 4184,4199 to 4220,4232 to 4250,4251 to 4263, 4280 to 4291, 1/4281, 4275, to 4279,4292 to 4298,1/4299,4300,4303 to 4305, 4308,1/4308,4309,4310,4312 to 4314, 1/4309, 4315 to 4326,4264 to 4268,4270 to 4272,4273,4274,4161 to 4178,4221 to 4231, 1/4227 ,4327 to 4341, 4342, 4343,4358,4361 of Bhuleshwar Division in C-Ward, at Maulana Shaukatali road, S.V.P. Road, Mutton street & Ebrahim Rehmatullah road known as Bhendi Bazar ,Mumbai **for Total Plot Area of 65,429 Sq. Mtrs. and Total construction BUA of 8,56,591.75 Sq. Mtrs as per EC dated 24.11.2017** including utilities and services

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	Nil	NA	NA
2.	Domestic effluent	3611 CMD [Existing -3413 CMD + Expansion-198]	As per Schedule –I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5.Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1.	DG Set(180 KVA)	1 No	As per Schedule –II
2.	DG Set(320 KVA x 3 Nos)	3 Nos	As per Schedule –II
3.	DG Set(380 KVA)	1 No	As per Schedule –II
4.	DG Set(200 KVA)	1 No	As per Schedule –II
5.	D.G. Sets (1250 KVA x 2 Nos)	2 Nos.	As per Schedule –II
6.	D.G. Sets (315 KVA x 2 Nos)	2 Nos.	As per Schedule –II
7.	D.G. Sets (1000 KVA x 2 Nos)	2 Nos.	As per Schedule –II
8.	D.G. Sets (750 KVA x 5 Nos)	5 Nos.	As per Schedule –II
9.	D.G. Sets (630 KVA)	1 Nos.	As per Schedule –II
10.	D.G. Sets (250 KVA)	1 Nos.	As per Schedule –II

6.Conditions under Municipal Solid Waste (Management and Handling) Rule, 2000.

Sr. no.	Type Of Waste	Quantity (in CMD)	Treatment	Disposal
1	Biodegradable	9032 [Existing-8982+ Expansion-50]	Will be treated in Organic Waste Digester/Bio digester	Used as Manure
2	Non-Biodegradable	4670 [Existing-4439+ Expansion-177]	---	Segregate and Hand over to Local Body for recycling
3	STP Sludge	542 [Existing-501 + Expansion-41]	-	Used as Manure

7. Conditions under Hazardous Waste (MH & TM) Rules, 2008 for treatment and disposal of hazardous waste

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
NIL					

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. PP shall submit an undertaking in prescribed format regarding compliance of conditions of EC anD Consent to Establish condition.
11. PP shall submit an undertaking regarding the area for which C to E application is made is included in Environment Clearance.
12. PP shall achieve the treated domestic effluent standard for the parameter BOD -10 mg/lit.
13. The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening.

14. PP shall install online monitoring system for BOD, TSS and flow at the outlet of STP.
15. PP shall Extend existing BG to form total sum of Rs.25 Lakh towards compliance of EC and Consent to Establish condition.
16. PP shall install organic waste digester along with composting facility/biodigester (biogas) with composting facility for the treatment of wet garbage.
17. PP has obtained NOC from MCGM dated 27.8.2015 for transportation of construction & demolition waste from construction site to the designated site.
18. PP shall comply conditions stipulated Environment Clearance accorded by MoEF &CC, GoI vide No.21-208/2017-IA-III dtd. 24.11.2017.
19. **This consent is issued with overriding effect on existing consent to establish issued by Board vide No BO/CAC-Cell/EIC-MU-6590-14/E/CAC-4581 dated 22.4.2015.**
20. **This consent is issued as per Office Order vide No. MPCB/CH/2018/11 Dated 26.11.2018.**

For and on behalf of the
Maharashtra Pollution Control Board

29/11/18

(P. K. Mirashe)
Assistant Secretary(Technical)

Received Consent fee of –

Sr. No.	Amount (Rs.)	DR number	Date	Drawn On
1.	58,90,100/-	368308	5.2.2015	Standard Chartered Bank
2.	15,78,000/-	7603430	22.1.2018	Standard Chartered Bank

Copy to:

1. Regional Officer, MPCB, Mumbai and Sub-Regional Officer, MPCB, Mumbai-I
   - They are directed to submit compliance report regarding consent condition and also ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updation purposes.

Schedule-I

Terms & conditions for compliance of Water Pollution Control:

1) A] As per your application, you have proposed to provide Sewage Treatment Plants (STP) of capacity 3765 CMD with MBBR Technology.

2) B] The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for pH
01	BOD (3 days 27°C)	10
02	Suspended Solids	10
03	COD	50
04	Residual Chlorine	1ppm

C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body. In no case, effluent shall find its way to any water body directly/indirectly at any time. Project proponent shall provide flow meter to ensure 60% recycling of treated sewage and shall maintain the record with data logging system. **PP shall achieve the treated domestic effluent standard for the parameter BOD- 10 mg/lit. PP shall install online monitoring system for the parameters flow, BOD, TSS at the outlet of STP and shall be connected to MCGM Server.**

3) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.

4) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

5) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act**

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	4144 [Existing-3839+Expansion-305]
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

Schedule-II

Terms & conditions for compliance of Air & Noise Pollution Control:

1. As per your application, you have proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM
1.	DG Set(180 KVA)	Acoustic enclosure	2.7 *	LDO/HSD	29.5 Lit/Hr
2.	DG Set(320 KVA x 3 Nos)	Acoustic enclosure	3.6*	LDO/HSD	52.5 Lit/Hr
3.	DG Set(380 KVA)	Acoustic enclosure	3.9*	LDO/HSD	62.3 Lit/Hr
4.	DG Set(200 KVA)	Acoustic enclosure	2.8*	LDO/HSD	32.8 Lit/Hr
5.	D.G. Sets (1250 KVA x 2 Nos)	Acoustic enclosure	10*	LDO/HSD	410 Lit/Hr
6.	D.G. Sets (315 KVA x 2 Nos)	Acoustic enclosure	3.6*	LDO/HSD	103 Lit/Hr
7.	D.G. Sets (1000 KVA x 2 Nos)	Acoustic enclosure	10*	LDO/HSD	328 Lit/Hr
8.	D.G. Sets (750 KVA x 5 Nos)	Acoustic enclosure	5.5*	LDO/HSD	140 Lit/Hr
9.	D.G. Sets (630 KVA)	Acoustic enclosure	5.5*	LDO/HSD	120 Lit/Hr
10.	D.G. Sets (250 KVA)	Acoustic enclosure	2.8*	LDO/HSD	41 Lit/Hr

*** above roof of the building in which it is installed**

2. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm^3

3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.

4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5. Ambient noise level should be confirmed to prescribe standards both during day and night time. The ambient air and noise quality should be closely monitored during any construction phase in the premises.

6. **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
   a) The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
   b) The toilet shall be provided with exhaust system connected to chimney through ducting.
   c) The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
   d) The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

Schedule-III
Details of Bank Guarantees

Sr. No.	Consent	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1.	Amendment in C to E with increased in BUA	Extend existing BG to form total sum of Rs.25 Lakh	15 Days	compliance of EC and consent to establish condition.	COU or 21.4.2020 whichever is earlier	Validity of Consent+ 4 months

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.

 # Existing BG obtained for above purpose if any may be extended for period of validity as above.

Schedule – IV

Conditions during construction phase:

a	During construction phase, applicant shall provide temporary sewage disposal and MSW facility for staff and worker quarters.
b	During construction phase, the ambient air and noise quality should be closely monitored to achieve Ambient Air Quality Standards and Noise by the project proponent through MoEF approved laboratory.
c	Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

General Conditions:

1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
6) The firm shall submit to this office, the 30th day of September every year , the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW(MH&TM) Rules 2016, which can be recycled
8) /processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
9) The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
10) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
12) The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
13) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
14) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

15) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

16) Conditions for D.G. Set

a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.

c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper sitting and control measures.

d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.

e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use

f) D.G. Set shall be operated only in case of power failure.

g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.

h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel

17) The industry should not cause any nuisance in surrounding area.

18) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

19) The applicant shall maintain good housekeeping.

20) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a statement on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end, with the Environment Statement.

21) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.

22) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

23) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

24) The industry shall submit quarterly statement in respect of industries' obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).

25) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.

26) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.

27) The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

Vs

Union of India & Ors. ... Respondents

I N D E X

Sr.No.	Description	Annexure no 4
1.	Approval by Chief Engineer of Technical Committee for High Rise Building vide Letter # CHE/HRB-495/DPWS dated 19/05/2014	1
2.	Approval by Chief Engineer of Technical Committee for High Rise Building vide Letter # CHE/HRB-691/DPWS dated 14/02/2017	2

MUNICIPAL CORPORATION OF GREATER MUMBAI

No. CHE/HRB-495/DPWS of 19 MAY 2014

OFFICE OF THE:
Chief Engineer (Development Plan)
Brihanmumbai Mahanagarpalika,
Municipal Head Office, 5th Floor,
Annex Building, Mahapalika Marg,
Fort, Mumbai-400 001.

To,
M/s.Spaceage Consultants,
B-106, Natraj Building,
Mulund Goregaon Link Road,
Mulund(W), Mumbai-400080.

Sub:- Proposed High Rise Building in Cluster-3 for redevelopment under modified D.C.R.33(9) on plot bearing C.S.Nos.3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 36/28 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227, 4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division, at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road, known as "Bhendi Bazar", Mumbai (for Dev.:M/s.Saifee Burhani Upliftment Trust)

Architect: **M/s.Spaceage Consultants**
Str.Con: **Shri Shantilal Jain of M/s.Struct Bombay Consultants**
Developer: **M/s.Saifee Burhani Upliftment Trust**

Ref:- Your letter dtd.1.11.2013.

Gentleman,

With reference to your above referred representation regarding subject matter, I have by direction to inform you that the High Rise Committee as constituted by the Govt. in Urban Development Deptt. as per G.R.U/No.TPB-4303/49/CR-4/03/UD-11 dt.3.9.2010 has accepted your proposal for proposed High Rise Building in Cluster-3 for redevelopment under modified D.C.R.33(9) on plot bearing C.S.Nos.3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 36/28 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227, 4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division, at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road, known as "Bhendi Bazar", Mumbai (for

Dev.:M/s.Saifee Burhani Upliftment Trust), subject to the terms & conditions as mentioned below:-

The proposal envisages construction of proposed high rise residential building comprising of 2 wings i.e. Wing 'A' having 2 basement + ground + 1st & 2nd floor (part shopping/ part parking) + 3rd & 4th floor for parking + 5th amenity floor + 6th service floor + 7th to 31st upper residential floors with total height of 101.20 mt. from general ground level up to terrace level and Wing 'B' having 2 basement + ground + 1st & 2nd floor (part shopping/ part parking) + 3rd & 4th floor for parking + 5th amenity floor + 6th service floor + 7th to 38th upper residential floors with total height of 122.20 mt. from the general ground level to the terrace level.

MANDATORY CONDITIONS:

1. Access roads to the site and roads on the site that will be required as per plan permanently should be minimum water bound macadam road and constructed before construction activities commence. This will help in reducing local dust emissions to a great extent. The road can be converted to a black top road once the construction activities are completed.
2. As the site is located in an developed urban area, it is essential to enclose the site using barriers, to reduce the noise and dust impacts on surrounding buildings and sites.
3. Jack hammers and other construction equipments tend to generate a lot of noise, it is therefore essential that noise protective equipments like ear muffs & ear plugs be provided to the operator of the machine. To reduce the noise from the equipment, silencer/ dampers should be attached to the equipment.
4. All Stationary machinery that create noise should be installed at points away from sensitive receptor area.
5. Noise prone activities should be restricted to the extent possible during night time, particularly during the period 6p.m. to 6.a.m.
6. During excavation and transportation over un-metalled roads near the project site, there is a scope for local dust emissions. Frequent water sprinkling in the vicinity of the construction activity should be done and it should be continued even after the completion of the excavation till construction is complete.
7. Excavation should be carried out in such a manner that it will not reduce slope stability. As much of the top soil and waste materials as possible should be used for landscaping and leveling activities in the surrounding area. As far as possible store the excavated soil (the amount that would be required later for leveling and landscaping) on site, so that the soil can be reused during landscaping.
8. A basic surface drainage system for the site should be worked out to avoid water runoff on to the surrounding properties and roads, especially during the monsoon months.
9. If during excavation, water accumulates in the excavated areas, then it should be pumped out and disposed off either in the municipal storm water drain or into recharge soak pits of bore wells.
10. Load and unload trucks with construction material on site and not on surrounding roadside.
11. The responsibility to carryout the work as per submissions made to the Committee solely rests with the project proponents.

12. If the project attracts the provisions of the MOEF Notification under SO No.114(E) dt.19.2.1991 and recent Notification dt.6.1.2011 and Notification dtd.07-07-2004 & revised EIA Notification dtd.14.9.2006, the clearance in this respect shall be obtained and all the conditions mentioned therein shall be complied with.

13. The sanction from appropriate authority shall be obtained for proposed work wherever concessions are required for features beyond the stipulated limits in D.C.Regn.,1991, for deficiency in open spaces, etc. before approval of plans.

14. The conditions as stated in the NOC from CFO U/No.FB/HRC/CITY/75 dtd.29.3.2014 shall be complied with. If the plans cleared by Committee, differ from the plans of CFO NOC, revised CFO NOC shall be submitted to the concerned Zonal Building Proposal Office.

15. That the NOC from Civil Aviation Authority for the height of the building under reference shall be obtained, if applicable, and all the conditions thereof shall be complied with.

16. The acceptance of proposal by High Rise Committee is not indicative of admissibility/approval of the proposal regarding D.C. Regulations,1991 other statutory compliances & the necessary building proposal shall be submitted to concerned Ex.Eng.(Bldg.Proposal) for requisite approval. The aspect such as permissible FSI applicable DC.Rules & policies in force shall be verified by the concerned Executive Engineer (Building Proposal) before approval of plans.

17. The Technical Committee for High Rise Buildings, however, reserves right to alter/ modify/ augment fire safety related provisions as well as disaster management related provisions, on the basis of decision to be taken in the upcoming meetings.

18. That the permission is granted based on the documents submitted by the Architect and if at any time are found fake/ fraudulent, then the permission issued shall be treated as revoked/ cancelled without further notice.

19. After the clearance given by HRC for a proposed building, not further changes of any kind shall be effected without permission of the HRC (Technical Committee for High Rise Buildings). If any changes made in the proposal without obtaining clearance from HRC, earlier clearance given by the HRC shall be treated as revoked/ invalid.

20. **That the NOC from IMD shall be submitted before issue of any further permission in the proposal, if the proposal falls within 10 KM from Archana Building, Navy Nagar, Coloba where Doplar Radar is situated.**

21. That the aspect regarding approval/ final NOC to the 33(24) component, if any, and its respective permission shall be scrutinized by Dy.Ch.Eng.(B.P.) as per the prevailing policy and the sanction from respective HPC shall be obtained.

22. The necessary other permissions from various other Departments/ Committees/ Authorities shall be obtained as per requirements.

Recommendatory Condition

1. At the time of site clearance, care must be taken to minimize the need for cutting of trees and damage to the native vegetation.
2. Clearing of site area may involve removal/ transplantation of trees, underbrush, vines, fences, shades etc. All the unwanted vegetation then becomes solid waste that needs to be disposed off site. As this is organic matter, instead of disposing it offsite, the mater should be composed on site.
3. Phase out the site clearing process to only areas that need excavation initially this will reduce the dust emission from currently unused areas. If site has been cleared, vegetate the area by growing temporary groundcover plants or flower beds in the area. Alternatively cover the ground with a sheet, this sheet can be made out of empty cement bags, and the area then used to store materials, this will help reduce the dust emissions from these areas and provide a clean surface to store material on.
4. To reduce dust emissions and erosions from slopes on the site, apply non toxic chemical soil stabilizers (Geotextiles) to the area.
5. The short term traffic management plan should be worked out to prevent unnecessary traffic problems. One measure to be incorporated is to avoid trucks during the morning and evening rush hours i.e. before 10.00 a.m. and after 5.00 p.m.
6. In cases where the construction of paved access or Water bound macadam road is not possible, frequent water sprinkling required to reduce local dust emissions.
7. Traffic speeds on unpaved roads should be reduced to 15 Km.ph. or less, and all the vehicles should have reverse horns.
8. On windy days avoid excavation activities to reduce dust emissions.
9. Prevent the excavated soil from spilling out of the site boundaries onto adjoining roads and properties.
10. Prevent other garbage waste such as construction debris, plastic material from mixing with the excavated soil that is being transported out of the site for dumping off site. This soil will be used for land filling and mixing of garbage with it can lead to soil contamination.
11. Water the site at least twice a day to reduce the dust emissions. Once during mid morning and once in the evening.
12. Soil stockpiled for more than two days shall be covered, kept moist or treated with soil binders to prevent dust generation. (A good cover sheet can be formed by stitching empty cement bags silt open to form a sheet).
13. Since, there is likelihood of fugitive dust form the construction activity, material handling and from the truck movement in the vicinity of the project site, project proponents should go for tree plantation programme along the approach roads and the construction campus.
14. Re-vegetate disturbed areas as early as possible.
15. As soon as construction is over, the surplus earth should be utilized to fill up low lying areas. The rubbish should be cleared and all un built surfaces reinstated.
16. Construct appropriate temporary housing structures for the labourers on the site with due approval from the competent authority. Houses should be provided with proper light and ventilation, and should be located at a safe location on the site.
17. Provisions should be made for providing them with potable, drinking water.

18. The construction site should be provided with sufficient and suitable toilet facilities for workers to allow proper standards of hygiene. These facilities would be connected to septic tank and maintained properly to ensure minimum environmental affect. Care should be taken not to route the sanitary effluents to the river or any other natural water body.

19. To prevent unauthorized falling of trees in the nearby undeveloped areas by construction workers for their fuel needs, it should be ensured that the contractor provides fuel to the construction workers.

20. Arrangements should be made for daycare and education to construction workers children. Certain NGO's working in this area can be associated with or alternatively one female worker can be paid to oversee the younger children and to prevent them from coming in harms way.

21. Solid waste generated from the labour camp as well as the construction site should be disposed off properly. Organic waste can be composted, and inorganic waste should be disposed in nearest municipal bins.

22. To sweep and clean adjacent roads of the site that get soiled due to the frequent movement of trucks to and fro from the site, at least once a day.

23. All outdoor lighting, including any construction related lighting should be designed, installed and operated in a manner that ensures that all direct rays from project lighting are contained within construction site and that residences are protected from spillover light and glare.

24. Parking for construction site workers should be provided on site to prevent clogging of surrounding roads.

25. Tea stalls if established for the site should be given space on site and not on access roads. This will prevent the gathering of labourers on the roads and obstruction of traffic.

26. Rotary piling method can be adopted for construction of bored cast in site/ bored pre-cast piles. Preferably, M.S. liner can be provided upto hard stratum.

27. Preferable minimum grade concrete in sub structure foundation can be M-40 grade and use of anti corrosive treatment can be considered for M.S. reinforcements.

28. Ground Water in Mumbai is likely to be saline and further there is a possibility of sewage contamination in well water, as such, municipal water be used for construction.

29. Withdrawal of ground water should be restricted as it may cause sudden draw-down and subsidence of surrounding land/buildings.

30. The electric meters and substation in the buildings be located on higher level to prevent power failure during floods.

If your client is agreeable to the aforesaid terms and conditions, you may approach to the DY.CH.ENG.(B.P.)CITY, who is being informed separately regarding subject matter.

Yours faithfully,

16/5

Chief Engineer
(Development Plan)
Member Secretary,
Technical Committee for
High Rise Buildings

Acc:- A Set of Plan + EMP Book

MUNICIPAL CORPORATION OF GREATER MUMBAI

No. CHE/HRB-691/DPWS / 14 FEB 2017

OFFICE OF THE
Chief Engineer (Development Plan)
Brihanmumbai Mahanagarpalika,
Municipal Head Office, 5th Floor,
Annex Building, Mahapalika Marg,
Fort, Mumbai-400 001.

To,
M/s.Spaceage Consultants,
B-106, Natraj Building,
Mulund Goregaon Link Road,
Mulund(W), Mumbai-400080.

Sub:- Proposed High Rise Building in Cluster-3 for redevelopment under modified D.C.R.33(9) on plot bearing C.S.Nos.3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 36/28 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227, 4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Divisioni, at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road, known as "Bhendi Bazar", Mumbai, in 'B' Ward (for Dev.:M/s.Saifee Burhani Upliftment Trust).

Architect: M/s.Spaceage Consultants
Str.Con: M/s.Sterling Engg. Consultancy Pvt.Ltd.
Geotech.:Con.:M/s.Geocon International Pvt.Ltd.
Env.Con.:M/s.Prestine Environmental Solutions
Developer: M/s.Saifee Burhani Upliftment Trust

Ref:- Your letter dtd.6.9.2016.

Gentleman,

With reference to your above referred representation regarding subject matter, I have by direction to inform you that the High Rise Committee as constituted by the Govt. in Urban Development Deptt. as per G.R. U/No.TPB/4313/CR-41/2013/UD-11 dated 9th June,2014 has accepted your proposal for proposed High Rise Residential Building on plot bearing C.S.Nos.3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 36/28 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227, 4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Divisioni, at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road, known as "Bhendi Bazar", Mumbai, in 'B' Ward (for Dev.:M/s.Saifee Burhani Upliftment Trust) as per the High Rise Committee meeting held on 15.10.2016, subject to the terms & conditions as mentioned below:-

The proposal envisages construction of proposed high rise residential building comprising of 2 wings i.e. Wing 'A' & Wing 'B'.

Wing 'A' having 2 basement + ground + 2nd floor (part shopping/ part midlanding parking) + 3rd to 6th parking floors + 7th amenity floor + 8th to 36th upper floors with total height of **119.10 mt.** from general ground level up to terrace level.

Wing 'B' having 2 basement + ground + 2nd floor (part shopping/ part midlanding parking) + 3rd to 6th parking floors + 7th amenity floor + 8th to 41st upper floors with total height of **134.10 mt.** from general ground level up to terrace level.

MANDATORY CONDITIONS:

1. Access roads to the site and roads on the site that will be required as per plan permanently should be minimum water bound macadam road and constructed before construction activities commence. This will help in reducing local dust emissions to a great extent. The road can be converted to a black top road once the construction activities are completed.
2. As the site is located in an developed urban area, it is essential to enclose the site using barriers, to reduce the noise and dust impacts on surrounding buildings and sites.
3. Jack hammers and other construction equipments tend to generate a lot of noise, it is therefore essential that noise protective equipments like ear muffs & ear plugs be provided to the operator of the machine. To reduce the noise from the equipment, silencer/ dampers should be attached to the equipment.
4. All Stationary machinery that create noise should be installed at points away from sensitive receptor area.
5. Noise prone activities should be restricted to the extent possible during night time, particularly during the period 6p.m. to 6.a.m.
6. During excavation and transportation over un-metalled roads near the project site, there is a scope for local dust emissions. Frequent water sprinkling in the vicinity of the construction activity should be done and it should be continued even after the completion of the excavation till construction is complete.
7. Excavation should be carried out in such a manner that it will not reduce slope stability. As much of the top soil and waste materials as possible should be used for landscaping and leveling activities in the surrounding area. As far as possible store the excavated soil (the amount that would be required later for leveling and landscaping) on site, so that the soil can be reused during landscaping.
8. A basic surface drainage system for the site should be worked out to avoid water runoff on to the surrounding properties and roads, especially during the monsoon months.
9. If during excavation, water accumulates in the excavated areas, then it should be pumped out and disposed off either in the municipal storm water drain or into recharge soak pits of bore wells.
10. Load and unload trucks with construction material on site and not on surrounding roadside.
11. The responsibility to carry out the work as per submissions made to the Committee solely rests with the project proponents.

12. If the project attracts the provisions of the MOEF Notification under SO No.114(E) dt.19.2.1991 and recent Notification dt.6.1.2011 and Notification dtd.07-07-2004 & revised EIA Notification dtd.14.9.2006, the clearance in this respect shall be obtained and all the conditions mentioned therein shall be complied with.

13. The approval of High Rise Committee for the proposed high rise building is for **Wing A & Wing B** having total height of **119.10 mt. & 134.10 mt. respectively** from general ground level up to terrace level, subject to obtaining sanction from Competent Authority as per various provisions of D.C.Regn.,1991 amended up to date, such as deficiency in open spaces, CFO requirement, parking requirement, Civil Aviation NOC, if any, etc.

14. The conditions as stated in the NOC from C.F.O. U/No.1)FB/HRC/CITY/75 dtd.29.3.2014 and 2)No.FB/LR/RI/07 dtd.13.6.2016 and U/No.FB/HRC/RI/18 dtd.22.11.2016 shall be complied with. If the plans cleared by Committee, differ from the plans of CFO NOC, revised CFO NOC shall be submitted to the concerned Zonal Building Proposal Office.

15. That the NOC from Civil Aviation Authority for the height of the building under reference shall be obtained, if applicable, and all the conditions thereof shall be complied with.

16. The acceptance of proposal by High Rise Committee is not indicative of admissibility/approval of the proposal regarding D.C. Regulations,1991 other statutory compliances & the necessary building proposal shall be submitted to concerned Ex.Eng.(Bldg.Proposal) for requisite approval. The aspect such as permissible FSI applicable DC.Rules & policies in force shall be verified by the concerned Executive Engineer (Building Proposal) before approval of plans.

17. The Technical Committee for High Rise Buildings, however, reserves right to alter/ modify/ augment fire safety related provisions as well as disaster management related provisions, on the basis of decision to be taken in the upcoming meetings.

18. That the permission is granted based on the documents submitted by the Architect and if at any time are found fake/ fraudulent, then the permission issued shall be treated as revoked/ cancelled without further notice.

19. After the clearance given by HRC for a proposed building, not further changes of any kind shall be effected without permission of the HRC (Technical Committee for High Rise Buildings). If any changes made in the proposal without obtaining clearance from HRC, earlier clearance given by the HRC shall be treated as revoked/ invalid.

20. That the aspect regarding approval/ final NOC to the 33(24) component, if any, and its respective permission shall be scrutinized by Dy.Ch.Eng.(B.P.) as per the prevailing policy and the sanction from respective HPC shall be obtained.

21. The necessary other permissions from various other Departments/ Committees/ Authorities shall be obtained as per requirements.

Recommendatory Condition

1. At the time of site clearance, care must be taken to minimize the need for cutting of trees and damage to the native vegetation.

2. Clearing of site area may involve removal/ transplantation of trees, underbrush, vines, fences, shades etc. All the unwanted vegetation then becomes solid waste that needs to be disposed off site. As this is organic matter, instead of disposing it offsite, the mater should be composed on site.

3. Phase out the site clearing process to only areas that need excavation initially this will reduce the dust emission from currently unused areas. If site has been cleared, vegetate the area by growing temporary groundcover plants or flower beds in the area. Alternatively cover the ground with a sheet, this sheet can be made out of empty cement bags, and the area then used to store materials, this will help reduce the dust emissions from these areas and provide a clean surface to store material on.
4. To reduce dust emissions and erosions from slopes on the site, apply non toxic chemical soil stabilizers (Geotextiles) to the area.
5. The short term traffic management plan should be worked out to prevent unnecessary traffic problems. One measure to be incorporated is to avoid trucks during the morning and evening rush hours i.e. before 10.00 a.m. and after 5.00 p.m.
6. In cases where the construction of paved access or Water bound macadam road is not possible, frequent water sprinkling required to reduce local dust emissions.
7. Traffic speeds on unpaved roads should be reduced to 15 Km.ph. or less, and all the vehicles should have reverse horns.
8. On windy days avoid excavation activities to reduce dust emissions.
9. Prevent the excavated soil from spilling out of the site boundaries onto adjoining roads and properties.
10. Prevent other garbage waste such as construction debris, plastic material from mixing with the excavated soil that is being transported out of the site for dumping off site. This soil will be used for land filling and mixing of garbage with it can lead to soil contamination.
11. Water the site at least twice a day to reduce the dust emissions. Once during mid morning and once in the evening.
12. Soil stockpiled for more than two days shall be covered, kept moist or treated with soil binders to prevent dust generation. (A good cover sheet can be formed by stitching empty cement bags silt open to form a sheet).
13. Since, there is likelihood of fugitive dust form the construction activity, material handling and from the truck movement in the vicinity of the project site, project proponents should go for tree plantation programme along the approach roads and the construction campus.
14. Re-vegetate disturbed areas as early as possible.
15. As soon as construction is over, the surplus earth should be utilized to fill up low lying areas. The rubbish should be cleared and all un built surfaces reinstated.
16. Construct appropriate temporary housing structures for the labourers on the site with due approval from the competent authority. Houses should be provided with proper light and ventilation, and should be located at a safe location on the site.
17. Provisions should be made for providing them with potable, drinking water.
18. The construction site should be provided with sufficient and suitable toilet facilities for workers to allow proper standards of hygiene. These facilities would be connected to septic tank and maintained properly to ensure minimum environmental affect. Care should be taken not to route the sanitary effluents to the river or any other natural water body.
19. To prevent unauthorized falling of trees in the nearby undeveloped areas by construction workers for their fuel needs, it should be ensured that the contractor provides fuel to the construction workers.

20. Arrangements should be made for daycare and education to construction workers children. Certain NGO's working in this area can be associated with or alternatively one female worker can be paid to oversee the younger children and to prevent them from coming in harms way.

21. Solid waste generated from the labour camp as well as the construction site should be disposed off properly. Organic waste can be composted, and inorganic waste should be disposed in nearest municipal bins.

22. To sweep and clean adjacent roads of the site that get soiled due to the frequent movement of trucks to and fro from the site, at least once a day.

23. All outdoor lighting, including any construction related lighting should be designed, installed and operated in a manner that ensures that all direct rays from project lighting are contained within construction site and that residences are protected from spillover light and glare.

24. Parking for construction site workers should be provided on site to prevent clogging of surrounding roads.

25. Tea stalls if established for the site should be given space on site and not on access roads. This will prevent the gathering of labourers on the roads and obstruction of traffic.

26. Rotary piling method can be adopted for construction of bored cast in site/ bored pre-cast piles. Preferably, M.S. liner can be provided upto hard stratum.

27. Preferable minimum grade concrete in sub structure foundation can be M-40 grade and use of anti corrosive treatment can be considered for M.S. reinforcements.

28. Ground Water in Mumbai is likely to be saline and further there is a possibility of sewage contamination in well water, as such, municipal water be used for construction.

29. Withdrawal of ground water should be restricted as it may cause sudden draw-down and subsidence of surrounding land/buildings.

30. The electric meters and substation in the buildings be located on higher level to prevent power failure during floods.

31. EEBP(City) shall take cognizance of the Draft Development Plan 2034 before approval of the plans and process the proposal as per the policy circular issued U/No.CHE/7204/DP/GEN dt.30.5.2016 for the procedure to deal with the implications of publication of Draft Development Plan 2034 as per notification in Government Gazette U/No.CHE/6457/DP/Revision dtd.27th May 2016 & if applicable, policy decision taken U/No.CHE/14177/DPC dtd.13.5.2015 in cases where LOI for development of Public Parking Lot under Regulation 33(24) of D.C.R.1991 is already issued prior to 25.2.2015 on plots subsequently affected by reservation in Draft Development Plan 2034.

32. The earlier HRC NOC issued vide letter U/No.CHE/HRB-495/DPWS dtd.19.5.2014 is treated as cancelled.

If your client is agreeable to the aforesaid terms and conditions, you may approach to the DY.CH.ENG.(B.P.)CITY, who is being informed separately regarding subject matter.

Yours faithfully,

14/07/17

Acc:- A Set of Plan + EMP Book

Chief Engineer
(Development Plan)
Member Secretary,
Technical Committee for
High Rise Buildings

N/1

MUNICIPAL CORPORATION OF GREATER MUMBAI

NO:CHE/HRB-691/DPWS 03 FEB 2017

Sub:- Proposed High Rise Building in Cluster-3 for redevelopment under modified D.C.R.33(9) on plot bearing C.S.Nos.3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 36/28 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227, 4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Divisioni, at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road, known as "Bhendi Bazar", Mumbai, in 'B' Ward (for Dev.:M/s.Saifee Burhani Upliftment Trust).

Architect: M/s.Spaceage Consultants
Str.Con: M/s.Sterling Engg. Consultancy Pvt.Ltd.
Geotech.:Con.:M/s.Geocon International Pvt.Ltd.
Env.Con.:M/s.Prestine Environmental Solutions
Developer: M/s.Saifee Burhani Upliftment Trust

Architects M/s.Spaceage Consultants have submitted a High Rise Building Proposal on the land under reference to the Technical Committee for High Rise Buildings as constituted by the State Govt. in Urban Development Department vide Govt. Resolution U/No.TPB/4313/CR-41/2013/UD-11 dated 9th June,2014 for scrutiny of High Rise Building proposals beyond 70 mtrs. height.

c/1 to c/11

Architect has paid the requisite scrutiny fee of Rs.2,00,000/- vide receipt No.1002680181 dtd.12.9.2016.

Preamble:

This is revised proposal of old HRB-495 for which HRC NOC was issued U/No.CHE/HRB-495/DPWS dtd.19.5.2014 for construction of high rise residential building comprising Wings A & B with total height of 101.20 mt. & 122.20 mt., respectively.

c/3

Now Architects M/s.Spaceage Consultants vide representation dtd.6.9.2016 addressed to Ch.Eng.(D.P.). Member Secretary, High Rise Committee has submitted this revised proposal No.HRB-691.

Architects vide above representation have stated that earlier the building was comprising of following:-

Wing 'A' comprising of 2 basement + ground + 2nd floor (part shopping/ part parking 3 level) + 3rd to 4th parking floors + 5th amenity floor + 6th to 31st upper floors (height of 101.20 mt.).

Wing 'B' comprising of 2 basement + ground + 2nd floor (part shopping/ part parking 3 level) + 3rd to 4th parking floors + 5th amenity floor + 6th to 38th upper floors (height of 122.20 mt.).

NOC from High Rise Committee was also obtained U/No.CHE/HRB-495/DPWS dtd.19.5.2014 for height of Wings A & B as 101.20 mt. & 122.20 mt., respectively.

Architects have further stated that, now they intend to amend the plans for proposed building in view of increase of the width of the corridor leading to tenements from 1.50 mt. to 1.80 mt. and proposing additional rehab tenements in the proposed building in Sector 3.

Further as per amended plans submitted, the proposed building comprises of:-

Wing 'A' (Height 119.10 mt.) comprising of 2 basement + ground + 2nd floor (part shopping/ part midlanding parking) + 3rd to 6th parking floors + 7th amenity floor + 8th to 36th upper floors.

Wing 'B' (Height 134.10 mt.) comprising of 2 basement + ground + 2nd floor (part shopping/ part midlanding parking) + 3rd to 6th parking floors + 7th amenity floor + 8th to 41st upper floors.

Architects have also stated that, at present building is under construction. Due to amendment as mentioned above height is proposed to be increased in the Wing A and Wing B by 17.90 mt. and 11.90 mt. respectively.

Architects have further stated that, while granting the earlier NOC, the Committee Members had already visited the site and presentation was also made in the Committee Meeting and Architects have further requested Hon'ble Chairman and Committee Members to consider their request to grant the NOC in consultation with respective Consultant with their revised reports in the internal discussion meeting without insisting for site visit and presentation.

The above representation of Architect was discussed in the meeting held on 17.9.2016. Since the Members of the Technical Committee for Scrutiny of High Rise Buildings had already visited the site while granting the earlier NOC to the earlier proposal No.HRB-495, it is decided to consider this revised proposal No.HRB-691 through internal discussion.

Proposal:

The proposal envisages construction of proposed high rise residential building comprising of 2 wings i.e. Wing 'A' & Wing 'B'.

Wing 'A' having 2 basement + ground + 2nd floor (part shopping/ part midlanding parking) + 3rd to 6th parking floors + 7th amenity floor + 8th to 36th upper floors with total height of **119.10 mt.** from general ground level up to terrace level.

c/3

Wing 'B' having 2 basement + ground + 2nd floor (part shopping/ part midlanding parking) + 3rd to 6th parking floors + 7th amenity floor + 8th to 41st upper floors with total height of **134.10 mt.** from general ground level up to terrace level.

Scrutiny of the Technical Committee for High Rise Buildings:

Meeting with Project Consultants:

The meeting was held by the Committee Members alongwith the Project Consultants on 17.9.2016 & 15.10.2016 to discuss in detail the submissions made by the Architect, Structural Consultant, Soil Investigation Consultant and Environment Consultant of this project. c/63 c/105

Remarks from Building Proposal Department:

Dy.Ch.Eng.(B.P.)City vide his note U/No.DYCHE/4036/(BP)CITY dtd.5.1.2017 has offered following remarks:-

1) The plans received from HRC for proposed building with height 119.10 mt. and 134.10 mt for Wing A & B respectively are of approvable nature subject to necessary sanction from Municipal Commissioner allowing staircase, lift, lift lobby area free of FSI, fungible FSI, etc.

2) The required open space/ parking space concessions are not obtained in this proposal for the above plan.
L.S. has proposed the front open spaces of minimum 1.5 mt. The U.D. Department in Govt. of Maharashtra vide letter U/No.TPB 4312/203/CR 9/13 of UD-11 of 7.12.2013 has accorded sanction to relax the requirement in front open spaces up to 1.5 mt. on all sides of the buildings in all clusters. c/27 to
Regarding the side and rear open spaces, the proposed open spaces are more than 6 mt. As per CI.12.8 of Appendix IIA of DCR 33(9), if the height of the building is more than 24 mt., 6 mt. wide marginal open space or as per the requirements of CFO whichever is greater shall be considered. As per Clause No.12.7 of Appendix IIIA of DCR 33(9), the distance between any two rehab/ composite buildings shall not be less than 6.00 mt. The proposed building is composite building with two wings A & B. The proposed marginal open spaces between two wings are more than required minimum 6 mt. & CFO has issued the NOC U/No.FB/HRC/RI/18 dtd.22.11.2016 for the proposed building with height 119.10 mt. and 134.10 mt. for Wing A & B respectively. c/29

3) No. of parking required are 306. No of parking proposed are 339 for cars and 80 for two wheelers. The detailed scrutiny and the NOC from E.E.(T&C) will be insisted while approval of amended plans.

Remarks from C.F.O.:

C.F.O. vide his NOC U/No.FB/HRC/RI/18 dtd.22.11.2016 has informed that as far as his Department is concerned, there is no objection from fire safety point of view for the above mentioned amendments for proposed construction of high rise residential & commercial building having two wings designated as '3A' & '3B' wings with having 2nd part basement (-8.25 mtrs.) for services + 1st c/13 o/23

basement (-3.85 mtrs.) for parking & services + ground floor, 2st floor & 2nd floor for N.R. with part parking at midlanding level + 3rd to 6th podium floors for parking + 7th floor as amenity floor thereafter building is divided into two wings i.e. '3A' wing & '3B' wing. Wing '3A' is having 8th to 36th upper residential floors with 8th & 23rd floors as services floors & 20th floor as a fire check floor with a total height of 119.10 mtrs. From general ground level upto terrace level and Wing '3B' is having 8th to 41st upper residential floors with 8th & 29th floor as service floors & 20th floor as a fire check floor with a total height of 134.10 mtrs. from general ground level to terrace level, as per the details shown on the enclosed plans therewith, signed in token of approval, subject to compliance of modified requirements mentioned in the CFO NOC.

c/13 to c/23

CFO has further stated that all the requirements stipulated earlier vide NOC No.1)FB/HRC/CITY/75 dtd.29.3.2014 and 2)No.FB/LR/RI/07 dtd.13.6.2016 (for connectivity of platforms) shall be strictly adhered to along with additional modified requirements mentioned in the revised NOC issued by CFO issued U/No.FB/HRC/RI/18 dtd.22.11.2016.

CFO has also stated that all the fire safety requirements stipulated under earlier issued NOC as stated above shall be applicable/ extended from 2nd level basement to terrace level of each wing.

Accordingly, a necessary condition is incorporated in Annexure-I (Condition No.14 of Mandatory Conditions).

c/63 to c/105

Clearance of Technical Committee for High Rise Buildings in the meeting held on 17.9.2016 & 15.10.2016:

The proposal was discussed in the meeting of Technical Committee for High Rise Buildings held on 17.9.2016 & 15.10.2016.

The relevant extract from the Minutes of the meeting the Technical Committee for High Rise Buildings held on 17.9.2016 is reproduced as follows:-

HRB Proposal No.691 (Old HRB-495):- Proposed High Rise Building in Cluster-3 for redevelopment under modified D.C.R.33(9) on plot bearing C.S.Nos.3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 36/28 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227, 4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Divisioni, at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road, known as "Bhendi Bazar", Mumbai, in 'B' Ward (for Dev.:M/s.Saifee Burhani Upliftment Trust).

Architect: M/s.Spaceage Consultants

Str.Con.: M/s.Sterling Engg. Consultancy Pvt.Ltd.

Geotech.Con.:M/s.Geocon International Pvt.Ltd.

Env.Con.: M/s.Prestine Environmental Solutions

The proposal envisages construction of proposed high rise residential building comprising of 2 wings i.e. Wing 'A' & Wing 'B'.

Wing 'A' having 2 basement + ground + 2nd floor (part shopping/ part midlanding parking) + 3rd to 6th parking floors + 7th amenity floor + 8th to 36th upper floors with total height of **119.10 mt.** from general ground level up to terrace level.

Wing 'B' having 2 basement + ground + 2nd floor (part shopping/ part midlanding parking) + 3rd to 6th parking floors + 7th amenity floor + 8th to 41st upper floors with total height of **134.10 mt.** from general ground level up to terrace level.

This is revised proposal of old HRB-495 for which HRC NOC was issued U/No.CHE/HRB-495/DPWS dtd.19.5.2014 for construction of high rise residential building comprising Wings A & B with total height of 101.20 mt. & 122.20 mt., respectively.

Now Architects M/s.Spaceage Consultants vide representation dtd.6.9.2016 addressed to Ch.Eng.(D.P.). Member Secretary, High Rise Committee has submitted this revised proposal No.HRB-691.

Architects vide above representation have stated that earlier the building was comprising of following:-

Wing 'A' comprising of 2 basement + ground + 2nd floor (part shopping/ part parking 3 level) + 3rd to 4th parking floors + 5th amenity floor + 6th to 31st upper floors (height of 101.20 mt.).

Wing 'B' comprising of 2 basement + ground + 2nd floor (part shopping/ part parking 3 level) + 3rd to 4th parking floors + 5th amenity floor + 6th to 38th upper floors (height of 122.20 mt.).

NOC from High Rise Committee was also obtained U/No.CHE/HRB-495/DPWS dtd.19.5.2014 for height of Wings A & B as 101.20 mt. & 122.20 mt., respectively.

Architects have further stated that, now they intend to amend the plans for proposed building in view of increase of the width of the corridor leading to tenements from 1.50 mt. to 1.80 mt. and proposing additional rehab tenements in the proposed building in Sector 3.

Further as per amended plans submitted, the proposed building comprises of:-

Wing 'A' (Height 119.10 mt.) comprising of 2 basement + ground + 2nd floor (part shopping/ part midlanding parking) + 3rd to 6th parking floors + 7th amenity floor + 8th to 36th upper floors.

Wing 'B' (Height 134.10 mt.) comprising of 2 basement + ground + 2nd floor (part shopping/ part midlanding parking) + 3rd to 6th parking floors + 7th amenity floor + 8th to 41st upper floors.

Architects have stated that, at present building is under construction. Due to amendment as mentioned above height is proposed to be increased in the Wing A and Wing B by 17.90 mt. and 11.90 mt. respectively.

Architects have also stated that, while granting the earlier NOC, the Committee Members had already visited the site and presentation was also made in the Committee Meeting and Architects have further requested Hon'ble Chairman and Committee Members to consider their request to grant the NOC in

consultation with respective Consultant with their revised reports in the internal discussion meeting without insisting for site visit and presentation.

Today the above representation of Architect is discussed in the meeting. Since the Members of the Technical Committee for Scrutiny of High Rise Buildings had already visited the site while granting the earlier NOC to the earlier proposal No.HRB-495, it is decided to consider this revised proposal No.HRB-691 through internal discussion.

Today this revised proposal No.HRB-691 is discussed and found satisfactory from Structural point of view.

The proposal was also found satisfactory from fire safety & CFO's points of view. The revised CFO NOC shall be submitted.

The relevant extract from the Minutes of the meeting the Technical Committee for High Rise Buildings held on 15.10.2016 is reproduced as follows:-

HRB Proposal No.691 (Old HRB-495):- Proposed High Rise Building in Cluster-3 for redevelopment under modified D.C.R.33(9) on plot bearing C.S.Nos.3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 36/28 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227, 4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Divisioni, at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road, known as "Bhendi Bazar", Mumbai, in 'B' Ward (for Dev.:M/s.Saifee Burhani Upliftment Trust).

Architect: M/s.Spaceage Consultants
Str.Con.: M/s.Sterling Engg. Consultancy Pvt.Ltd.
Geotech.Con.:M/s.Geocon International Pvt.Ltd.
Env.Con.: M/s.Prestine Environmental Solutions

The proposal envisages construction of proposed high rise residential building comprising of 2 wings i.e. Wing 'A' & Wing 'B'.

Wing 'A' having 2 basement + ground + 2nd floor (part shopping/ part midlanding parking) + 3rd to 6th parking floors + 7th amenity floor + 8th to 36th upper floors with total height of **119.10 mt.** from general ground level up to terrace level.

Wing 'B' having 2 basement + ground + 2nd floor (part shopping/ part midlanding parking) + 3rd to 6th parking floors + 7th amenity floor + 8th to 41st upper floors with total height of **134.10 mt.** from general ground level up to terrace level.

The proposal was earlier discussed and found satisfactory from Structural, fire safety & CFO's points of view. The revised CFO NOC shall be submitted.

Today the proposal is discussed and found satisfactory from Geotechnical & Environmental point of view.

Thus, the proposal is finally cleared from Structural, Geotechnical, Environmental, Fire safety & CFO's points of view. CFO NOC shall be submitted.

The Architectural Plans & Environmental submission shall be signed by the Committee.

As such from Technical Committee for High Rise Buildings' point of view, the proposal is recommended for clearance as per the G.R.No.TPB 4303/49/CR-4/03/UD-11 dtd.28.07.2004 & subsequent G.R.No.TPB 4313/CR-41/2013/UD-11 dtd.9.06.2014.

The above Minutes of the meeting held on 15.10.2016 have been approved by the Hon. Chairman and members of the present Technical Committee for High Rise Buildings under No.CHE/26104/DPWS/HRB dtd.19.11.2016. The Architectural Plans & environmental submissions are signed by the Committee Members.

Thus, the proposal is finally recommended for clearance, as per the minutes of meeting held on 15.10.2016 approved by Committee.

Here it is to be mentioned that, as per Hon'ble High Court order in the W.P.No.1339 of 2014 and thereafter approval granted by Hon.M.C., the condition of IMD is deleted from the Annexure-I and Mandatory Conditions of the NOC to be issued to the developer. c/47 c/57

The proposal under reference is for proposed High Rise Building in Cluster-3 for redevelopment under modified D.C.R.33(9) on plot bearing C.S.Nos.3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 36/28 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227, 4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Divisioni, at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road, known as "Bhendi Bazar", Mumbai, in 'B' Ward (for Dev.:M/s.Saifee Burhani Upliftment Trust). As per the Draft Development Plan 2034, the land is reserved for RR2.1 (Rehabilitation & Resettlement), ROS1.5 (Garden/ Park), RE1.1+ (Municipal School), RR2.1 (Rehabilitation & Resettlement), ROS1.5 (Garden/ Park), RMS3.1 (Solid Waste Management Facilities), RR2.1 (Rehabilitation & Resettlement), RT1.5 (Parking Lot), RPU5.2+ (Electricity Transmission & Distribution Facilities), RR2.1 (Rehabilitation & Resettlement), RSA3.3 (Cultural Centre/ Drama Theatre) and the said land is designated for DH3.5 (Other Medical Facilities), DPU5.2 (Electric Transmission & Distribution Facilities) and DE1.2 (Primary & Secondary School). The land is shown in Residential Zone. c/107

In this context, it may be mentioned here that a condition is incorporated in Annexure-I (Condition No.31 of Recommendatory Conditions) that, EEBP(CITY) shall take cognizance of the Draft Development Plan 2034 before approval of the plans and process the proposal as per the policy circular issued U/No.CHE/7204/DP/GEN dt.30.5.2016 for the procedure to deal with the implications of publication of Draft Development Plan 2034 as per notification in Government Gazette U/No.CHE/6457/DP/Revision dtd.27th May 2016 & if c/59 c/61

applicable, policy decision taken U/No.CHE/14177/DPC dtd.13.5.2015 in cases where LOI for development of Public Parking Lot under Regulation 33(24) of D.C.R.1991 is already issued prior to 25.2.2015 on plots subsequently affected by reservation in Draft Development Plan 2034.

Approval:

As afore stated, the Technical Committee for High Rise Buildings has accepted the proposal under reference from high rise point of view only. The mandatory conditions and recommendatory conditions are incorporated in Annexure-I, cognizance of the same will be taken by concerned Building Proposal Dept. as per the policies in force & D.C.R.1991, while processing the regular building proposal.

As the Technical Committee for High Rise Buildings has accepted the proposal & recommended for clearance as per the G.R. U/No.TPB/4313/CR-41/2013/UD-11 dated 9th June,2014, Ch.Eng.(D.P.)/ M.C.'s approval is requested to issue High Rise Committee NOC for proposal of proposed high rise residential building comprising of 2 wings i.e. Wing 'A' & Wing 'B'. **Wing 'A'** having 2 basement + ground + 2nd floor (part shopping/ part midlanding parking) + 3rd to 6th parking floors + 7th amenity floor + 8th to 36th upper floors with total height of **119.10 mt.** from general ground level up to terrace level. **Wing 'B'** having 2 basement + ground + 2nd floor (part shopping/ part midlanding parking) + 3rd to 6th parking floors + 7th amenity floor + 8th to 41st upper floors with total height of **134.10 mt.** from general ground level up to terrace level, on plot bearing C.S.Nos.3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 36/28 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227, 4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Divisioni, at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road, known as "Bhendi Bazar", Mumbai, in 'B' Ward (for Dev.:M/s.Saifee Burhani Upliftment Trust).

C/99

On receipt of approval, the letter will be issued under the signature of Ch.Eng.(D.P.) as Member Secretary of Technical Committee for High Rise Buildings.

Submitted please.

(S.S.Chavan)
DY.CH.ENG.(DP)II

(V.P.Chithore)
CH.ENG.(D.P.)

Submitted please.
03/02/17

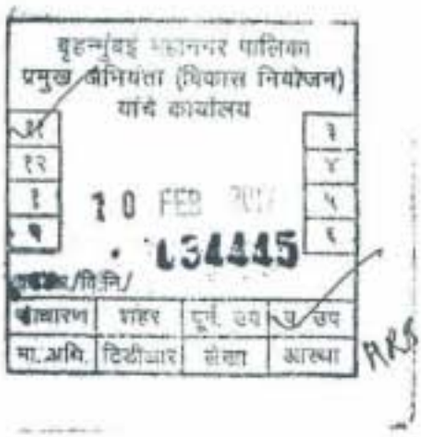
(Ajoy Mehta)
Hon.M.C.
Sir,

बृहन्मुंबई महानगरपालिका
आयुक्तांचे कार्यालय
3 FEB 2017
क्रमांक ६२, ६३, ६४, ६५, ६६, ६७, ६८
दिनांक CHE/3425

Aj Mehta
9/2/17
Municipal Commissioner

CHES(DP)

PROPOSAL-691-CITY(OLD-495)



AE(DP) HRB

10.2.17

DY Chief Engineer (DP) - II

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

Vs

Union of India & Ors. ... Respondents

I N D E X

Sr.No.	Description	Annexure no 5
1.	CFO Approval for Full O.C. dated 18/10/2019 vide File No: CHE/CTY/0830/C/337(NEW)-CFO	**1**
2.	Plan From 1 to 12 Sheets	**2**
3.	Plans From 13 to 24A Sheets	**3**

MUNICIPAL CORPORATION OF GREATER MUMBAI
MUMBAI FIRE BRIGADE

SUB:- Stipulating Fire Safety Measures for minor amendments in the amended building plans for the proposed construction and Compliance of stipulated Fire Protection & Firefighting Safety measures for granting the Full-Occupation Certificate for the buildings i.e. Wing-3A & Wing-3B to occupy & use the High-rise Residential-cum-Commercial building on plot bearing building in Sector 03 of entire Cluster redevelopment under DCR 33(9) on plot bearing C.S. Nos. - 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4297,4299, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227, 4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division, situated at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road known as "Bhendi Bazaar", Mumbai , by M/s - SBUT.

REF: i) Online submission from Mr. Shashikant Jadhav - License Surveyor from M/s - Spaceage Consultants, dated 22/08/2019.
ii) File No.- CHE/CTY/0830/C/337(New)-CFO.

REF. N.O.C.'s: i) FB/HRC/CITY/75, dated 29/03/2014.
ii) FB/HRC/RI/18, dated 22/01/2016.
iii) FB/HRC/RI/15, dated 11/07/2017.

REF. N.O.C.'s for Part-O.C.: i) FB/HRC/RI/27, dated 05/10/2018.
ii) FB/HRC/RI/27, dated 13/03/2018.

CHIEF ENGINEER (D.P.)/

EXECUTIVE ENGINEER (B.P.) - CITY

In this case, please refer to the NOC issued by this department vide No.-FB/HRC/City/75, dated 29/03/2014 for the proposed construction of high rise residential & commercial building having two wings designated as 'A' & 'B' wings with having common basement (-3.80 mtrs. with pit (-8.60 mtrs. & ground and 1st & 2nd floor for N.R. + part parking + 3rd & 4th floor for parking (+17.10mtrs.) + 5th floor as Amenity floor + 6th Service floor, thereafter 'A' wing is having 7th to 31st upper residential floors with a total height of 101.20 mtrs. from general ground level upto terrace level and 'B' wing is having 7th to 38th upper residential floors with a total height of 122.20mtrs. from general ground level up to terrace level with fire check floor at 70.20mtrs. for both the wings from general ground level.

Further, amended N.O.C. was issued by this department vide No.- FB/HRC/RI/18, dated 22/01/2016 for proposed construction of high rise residential & commercial building having two wings designated as '3A' & '3B' wings with having 2nd part basement (-8.25mtrs.) for services + 1st basement (-3.85mtrs.) for parking & services + Ground floor, 1st floor & 2nd floor for N.R. with part parking at midlanding level + 3rd to 6th podium floors for parking + 7th floor as Amenity floor thereafter building is divided into two wings i.e. '3A' wing & '3B' wing. Wing '3A' is having 8th to 36th upper residential floors with 8th & 23rd floor as service floors & 20th floor as a fire check floor with a total height of 119.10 mtrs. from general ground level upto terrace level and Wing '3B' is having 8th to 41st upper residential floors with 8th & 29th floor as service floors & 20th floor as a fire check floor with a total height of 134.100 mtrs. from general ground level up to terrace level.

Further, N.O.C was issued by this department vide No.- FB/HRC/RI/15, dated 11/07/2017 for the proposed BEST Sub-station (earlier same was proposed on ground floor) in the Building in Sector 3 at 4th podium level (6th floor level, 23.10 M. above general ground level) in the proposed above building and accordingly required approval from BEST obtained vide No- DCECC(S) Opex.2/BHR-134A1751/35948/2017, dated 03/07/2017.

Further, N.O.C. for part occupation was issued under FB/HRC/RI/27 dated 16/03/2018, for the 2nd part basement (-8.25 mtrs) for services + 1st basement (-3.85 mtrs) for the surface parking & services + ground floor (part) i.e. except shop no.5 to 22, 25 & 32 to 46 the as per approved plans of EEBP dated 13/02/2018, 1st & 2nd floor for N.R. with part parking at mid-landing level.

Further online N.O.C. for Part-Occupation Certificate was issued vide No.-CHE/CTY/0830/C/337(New)-CFO, dated 16/03/2018 for the 06 shops on ground floor of a above referred building i.e. Shop nos.-02, 05, 06, 25, 45 & 46 as per approved plans of EEBP, dated 13/02/2018.

Now the LICENSE SURVEYOR vide their letter under reference have intimated about the entire completion of construction work of building along with minor amendments and Full-Compliance of Fire Protection & Firefighting safety requirements stipulated vide this department issued initial N.O.C. vide No.- FB/HRC/CITY/75, dated 29/03/2014 and amended N.O.C.'s vide No. - i) FB/HRC/RI/18, dated 22/01/2016 & ii) FB/HRC/RI/15, dated 11/07/2017 and requested to issue full occupation with constructed minor amendments for occupy and use of high rise residential & commercial building having two wings designated as '3A' & '3B' wings with having 2nd part basement (-8.25mtrs.) for services + 1st basement (-3.85mtrs.) for parking & services + Ground floor, 1st floor & 2nd floor for N.R. with part parking at mid-landing level + 3rd to 6th podium floors for parking + 7th floor as amenity floor thereafter building is divided into two wings i.e. '3A' wing & '3B' wing. Wing '3A' is having 8th to 36th upper residential floors with 8th & 23rd floor as service floors & 20th floor as a fire check floor with a total height of 119.10 mtrs. from general ground level upto terrace level and Wing '3B' is having 8th to 41st upper residential floors with 8th

& 29th floor as service floors & 20th floor as a fire check floor with a total height of 134.10 mtrs. from general ground level up to terrace level.

1. Earlier N.O.C.s of Fire Protection & Firefighting safety requirements issued by this department vide no.- i) FB/HRC/CITY/75, dated 29/03/2014, ii) FB/HRC/ RI/18, dated 22/01/2016 & iii) FB/HRC/RI/15, dated 11/07/2017, shall be strictly adhered to along with the following modified, additional requirements:-
2. All the Firefighting requirements as stipulated earlier for Wing-3A & Wing-3B shall be strictly applied & installed as per the earlier N.O.C. & it's amendments and complied thereto.
3. **AMENDMENT:**

REFUGE AREA (For WING-3A):

Refuge area proposed in **Wing-3A** on 7th with minor change in the earlier approved area space & orientation in the floor layout and other refuge areas will be remaining same as earlier approved on 15th, 24th & 31st floors whereas Terrace floor of the **Wing-3A** & **Wing-3B** will be utilized as additional Refuge areas in case of any emergency as shown on the plan and it shall be conforming to the earlier stipulated requirements:

On receipt of the online letter from LICENSE SURVEYOR, a senior officer of this department visited the site/building to verify and ensure the compliance of all fire fighting requirements stipulated vide this office above referred N.O.C.'s for the subjected building. During inspection it was observed that the party has complied with all the fire fighting requirements stipulated vide this office N.O.C. issued under no. FB/HRC/CITY/75 dated-29/03/2014 and amended NOC under No. FB/HRC/RI/18 dated 22/01/2016.

The firefighting requirements such as Wet Riser system, Automatic Sprinkler system, Sprinkler pumps, Jockey pumps, Booster pumps, Fire pumps, Automatic Smoke Detection system, external courtyard hydrants, drencher system, water spray projector system, Rate of rise detector, standby pumps, P. A. System, LPG Detector system, voice evacuation system, Building management system with computer control, Fire Escape Chutes, fire curtains and external fire hydrants etc. were tested & found in good working order in the building. (Photographs attached).

The party has provided the underground water storage tank & overhead water storage tank; however hydraulic engineer requested to verify the capacity of underground and over head water storage tank. The party has uploaded lift certificates & Form 'A' certificate for the fixed fire-fighting installations from M/s. Kalpesh Fire Services having license no. MFS-LA/F-0541, M/s. ELIXIR Engineering Pvt. Ltd. having license no. MFS-LA/RF-0077 & M/s. SECUTECH AUTOMATION India Pvt. Ltd. having license no. MFS-LA/RD-0291. The party has **uploaded A-Form for the FRD Door Purchase order from M/s. NOBLE PROTECTIVE SYSTEM** and structural stability certificate submitted by M/s. Stealing Engineering Consultancy Services Pvt. Ltd. having Reg. No. STR/N/44.

The party has already submitted undertaking stating that, balance work if any will be completed before actual occupation & use of building and will be responsible for the maintenance & working of firefighting system, fire lifts permanent & standby power supply also stated and agreed that as per CFO NOC and approved plans by E.E. (B.P.) - City.

The party shall give annual maintenance contract for the fire fighting system to the licensed agency for the period of 5 years. A certificate in form "B" shall be provided every six months (In January & July) to this office regarding good working condition of the fire fighting system as per Maharashtra Fire prevention and life safety Measure Act. 2006 and depute Trained Staff /Security.

In view of the above, as far as this Department is concerned, there is no objection for the full occupation to occupy & use high-rise residential & commercial building with minor constructed amendments, i.e. constructed alcove, instead of kitchen in each rehab tenements & change in location of refuge area at the 7th floor for both wings, (without change in height) having two wings designated as '3A' & '3B' wings with having 2nd part basement (-8.25mtrs.) for services + 1st basement (-3.85mtrs.) for parking & services + Ground floor, 1st floor & 2nd floor for N.R. with part parking at mid-landing level + 3rd to 6th podium floors for parking + 7th floor as amenity floor, thereafter building is divided into two wings i.e. '3A' wing & '3B' wing. Wing '3A' is having 8th to 36th upper residential floors with 8th & 23rd floor as service floors & 20th floor as a fire check floor with a total height of 119.10 mtrs. from general ground level upto terrace level and Wing '3B' is having 8th to 41st upper residential floors with 8th & 29th floor as service floors & 20th floor as a fire check floor with a total height of 134.10 mtrs. from general ground level up to terrace level. from firefighting installations point of view. The actual occupation of tenants /occupiers/owner etc. allowed only after obtaining Occupation certificate from the Building Proposal department.

The party has paid the scrutiny fee of Rs.19,46,000/- vide Receipt No.4218994 dated 07/03/2014 (SAP Doc. No. 1001693168) on the total built up area of 69,500.00 sq. mtrs. for Sector 3.

Further, party had paid additional Scrutiny fee of Rs. 1,95,000/- vide receipt No. 1277851 (SAP Doc. No. 1002579949) dated 06/06/2016 & Rs. 5,96,800/- vide receipt No. 1278683 (SAP Doc. No. 1002584168 dated 09/06/16 on the gross built up area of 70,200.00 sq.mtrs. as certified by the Licensed Surveyor.

Further, the Licensed Surveyor has certified the gross built up area of 83,700.00 sq. mtrs. vide his letter dated 16/09/2016 & party has paid additional scrutiny fee of Rs. 5,26,500/- vide SAP receipt No. 1913625 & SAP Doc. No. 1002693845 dated 26/09/2016.

Further, the Licensed Surveyor has certified the gross built up area of 83,700.00 sq. mtrs. vide his letter dated 22/08/2019 & party has paid additional scrutiny fee of Rs.11,71,800/ /- vide SAP receipt No. 2391881, 82, 83 & SAP Doc. No. 1003667829 dated 31/08/2019.

Now LICENSE SURVEYOR has certified the gross built up area of building in Sector 3A as 83,700 sq. mtrs. Vide his letter dated 22/08/2019, and as there is no change in the gross built up area i.e. 83,700 sq. mtrs, hence no additional scrutiny fees is leviable.

However, E.E.B.P.(CITY) is requested to verify the total built-up area and inform this department, if the same is found to be more for the purpose of levying additional capitation fees, if required.

Further E.E.B.P.(CITY) is requested to verify civil work, interior work and all other requirement stipulated in NOCs, pertaining to Civil Engineering side including open spaces, electric shaft, common corridors, staircases, doors, windows, refuge area, drinking water facility, emergency lighting, amendments, height & floor occupancy of the building as well as gross built up area & inform this department if it is more for the purpose of levying additional scrutiny fee if necessary.

However, all the firefighting requirements inspected by this department on the day of inspection, it shall be the responsibility of the owner/ occupier to observe the fire safety measures, maintained the fire fighting system in good working order from the next day of inspection. If any item or requirements if missing from the next day, this department or inspection officer is not responsible for the same, accordingly, BCC to be issued.

This compliance of stipulated fire safety measures for the full occupation is issued without prejudice to legal matters pending in court of law, if any. No any addition/alteration shall be done in the structure of the flats / building without the previous consent of all the concerned/occupier as per the provision of Section 7 of MFP&LSM Electric audits & its compliances shall be done regularly by owner & occupiers of entire building with consultation of competent authority/M.E.P. consultant for avoiding electrical fire in future.

Inspected & Prepared by	**Verified & Proposed by**	**Approved by**
A.D.F.O.-K.R. Yadav	**D.F.O.-S. D. Sawant**	**DY.C.F.O.-H.D. Parab**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

Vs

Union of India & Ors. ... Respondents

I N D E X

Sr.No.	Description	Annexure no 6
1.	Sector 1A Fire NOC Certificate vide File # CHE/CTY/0896/C/337(NEW) dated 27/11/2019	**1**
2.	Sector 1A CFO NOC Plans dated 27/11/2019	**2**

MUNICIPAL CORPORATION OF GREATER MUMBAI
MUMBAI FIRE BRIGADE

SUB: Amendments stipulating Fire Protection & Fire Fighting Safety requirements for the amended building plans for proposed redevelopment under modified Regulation 33(9) of DCPR-2034 for the proposed construction of Low-rise & High-rise buildings in SECTOR-1 in Phase-I of layout for cluster redevelopment under DCPR 33(9) on plot bearing C.S. No's. 3571 to 3592, 3601 to 3616, 4394, 4396, 1/3572,1/3609 of Bhuleshwar Division Situated at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road known as "Bhendi Bazaar", Mumbai.

REF: i) Online proposal submitted by Architect - Sumedha Gore.
ii) **File No.** - CHE/CTY/0896/C/337(NEW).

EXECUTIVE ENGINEER (B.P.) – CITY

In this case, please refer to the NOC stipulating Fire Protection & Fire Fighting Safety requirements issued by this department vide No.- FB/HR/R-1/146, dated 16/03/2015 for the proposed construction of High-Rise Commercial-cum-Residential building having single level common basement (-08.50 mtrs. to –11.09 mtrs. including pit for stack-car parking). Thereafter above ground floor, the building comprises of Separate 6-Wings namely: - A, B, C, D, E & F in which:

Wing 'A' comprising of Lower ground floor + Upper Ground floor + 1st to 3rd floor for rehabilitation of existing N.R. tenants + 4th floor for Service floor (4th floor part) + 5th (5th floor part) to 11th floors (11th floor part) for residential purpose with a total height of 46.35 Mtrs. from general ground level up to terrace level.

Wing 'B' comprising of lower ground floor + Ground floor + 1st floor for rehabilitation of existing N.R. tenants with a total height of 13.06 Mtrs. from general ground level up to terrace level.

Wing 'C' comprising of lower ground floor + Ground floor for N.R. with a total height of 08.70 Mtrs. from general ground level up to the terrace level.

Wing 'D' comprising of lower ground + Ground floor + 1st to 2nd floor for N.R. + 3rd floor (3rd floor part) +4th floor (4th floor part) floor for residential purpose + 5th (5th floor part) as service floor + 6th floor (6th floor part) to 14th upper floors (14th floor part) for residential purpose with a total height of 55.05 mtrs. from general ground level up to terrace level.

Wing 'E' is the retained existing Masjid structure comprising of Ground floor + 2 upper floors with a total height of 11.25 Mtrs. from general ground level up to the terrace level.

Wing 'F' comprising of lower ground floor + ground floor + 1st floor with a total height of 08.94 Mtrs. from general ground level up to the terrace level.

There is one more Masjid & said the structure has to be retained between Wing-'C' and Wing-'F' with a total height of 08.63 Mtrs. from general level up to the terrace level.

Further, please refer to the amended NOC stipulating Fire Protection & Fire Fighting Safety requirements issued by this department vide No.- FB/HR/R1/56, dated 13/07/2016 for the proposed construction of High-rise Commercial-cum-Residential building having single common basement for all wings and thereafter above ground floor, the building comprises of Separate 06 –Wings namely:- A, B, C, D, E & F in which:

Wing 'A' comprising of lower ground floor + upper ground floor + 1st to 3rd upper floors for rehabilitation of existing N.R. tenants + Service floor + 4th to 17th upper floors for residential purpose with a total height of 69.92 Mtrs. from general ground level up to the terrace level.

Wing 'B' comprises of lower ground floor + Upper Gr. Floor + 1st floor rehabilitation of existing N.R. tenants with total height of 12.68 Mtrs. (as per license surveyor statement) from general ground level up to the terrace level.

Wing 'C' comprising of lower ground floor + upper ground floor for N.R. with a total height of 8.64 Mtrs. (as per license surveyor statement) from general ground level up to the terrace level.

Wing 'D' comprising of lower ground + upper ground floor + 1st to 3rd upper floors for N.R. + 4th & 5th floor for Dining hall and kitchen + Service floor + 6th to 11th upper floors for residential purpose with a total height of 53.34 Mtrs. from general ground level up to terrace level.

Wing 'E' is the retained existing Masjid structure comprising of Ground floor + 2 upper floors with a total height of 11.25 Mtrs. from general ground level up to the terrace level.

Wing 'F' comprising of lower ground floor + upper ground floor + 1st floor with a total height of 8.53 Mtrs. from general ground level up to the terrace level.

Further, please refer to the amended NOC stipulating Fire Protection & Fire Fighting Safety requirements issued by this department vide No.-FB/HR/R1/150 dated 20/02/2017 for the proposed construction of High Rise commercial-cum-residential building having part common basement below Wing-A & Wing-B for U.G. water tank + 1st level common basement for all wings and further above ground level, the building comprising of Separate 06 –Wings namely:- A, B, C, D, E & F in which:

Wing 'A' comprising of lower ground + upper ground floor + 1st to 3rd upper floors for rehabilitation of existing N.R. tenants + 4th floor for Service floor + 5th to 17th upper floors for residential purpose + 18th floor for Service floor + 19th floor for residential purpose with a total height of 69.92 Mtrs. from general ground level up to the terrace level.

Wing 'B' comprising of lower ground floor + upper ground floor + 1st floor for rehabilitation of existing N.R. tenants with a total height of 12.68 Mtrs. (as per license surveyor statement) from general ground level up to the terrace level.
Wing 'C' comprising of lower ground floor + upper ground floor for N.R. + one upper floor (1st floor part) with a total height of 13.24 Mtrs. (as per license surveyor statement) from general ground level up to the terrace level.
Wing 'D' comprising of lower ground + upper ground floor + 1st to 3rd upper floors for N.R. + 4th & 5th and 6th floor for Dining hall and kitchen + Girder floor (in between 6th and 7th) + 7th floor for Service floor + 8th to 16th upper floors for residential purpose with a total height of 69.74 Mtrs. from general ground level up to terrace level.
Wing 'E' is the retained existing Masjid structure comprising of Ground + 2 upper floors with a total height of 11.25 Mtrs. from general ground level up to the terrace level.
Wing 'F' comprising of lower ground floor + Ground floor + 1st upper floor with a total height of 08.53 Mtrs. from general ground level up to the terrace level.

Further, online please refer to the amended NOC stipulating Fire Protection & Fire Fighting Safety requirements issued by this department vide No.-CHE /CTY /0896/C/337(NEW)-CFO Dated 02/11/2017 for the proposed construction of High Rise commercial-cum-residential building comprising of part common basement (-14.50 Mtrs.) below Wing-A & Wing-B for U.G. water tank, car parking + Common 02 level basements below Wings-A, B, C, D and F and further above ground level, the building comprises of Separate 06 –Wings namely:- A, B, C, D, E & F in which:

As per amended online NOC vide u/no. CHE/CTY/0896/C/337(NEW)-CFO Dated 02/11/2017 the proposed building wings were as follows:

Common 3rd basement (-14.50mtrs.) below Wing-'A' & Wong-'B' for U.G. water tank, car parking + Common two-level basements for Wing-A, B, C, D & F; thereafter the building is divided into 5 Wings i.e. Wing A, B, C, D & F in which:
Wing 'A' comprising of lower ground floor + upper ground floor + 1st to 3rd upper floors for rehabilitation of existing N.R. tenants + 4th floor for Service floor + 5th to 17th upper floors for residential purpose + 18th floor for Service floor + 19th floor for residential purpose with a total height of 69.92 Mtrs. from general ground level up to the terrace level with elevation features of the height of 7.76 Mtrs. from top of 19th floor.
Wing 'B' comprising of lower ground floor + upper ground floor + 1st floor for rehabilitation of existing N.R. tenants with a total height of 12.68 Mtrs. from general ground level up to the terrace level.
Wing 'C' comprising of lower ground floor + upper ground floor for N.R. + one upper floor (1st floor part) with a total height of 13.24 Mtrs. from general ground level up to the terrace level.

Wing 'D' Comprising of lower ground floor + upper ground floor + 1st to 6th upper floors for N.R. + Girder floor (in between 6th and 7th floor) + Service floor + 8th to 15th upper floors for residential purpose with a total height of 69.54 Mtrs. from general ground level up to terrace level with elevation features of the height of 8.96 Mtrs. from top of 15th floor.

Wing 'F' comprising of lower ground floor + upper ground floor with a total height of 8.53 Mtrs. from general ground level up to the terrace level.

Wing 'E' is the proposed Masjid structure comprising of upper ground + 1st to 3rd floors with a total height of 25.09 Mtrs. from general ground level up to the terrace level.

I]- NOW, THE ARCHITECT HAS SUBMITTED ONLINE AMENDED PLANS AND PROPOSED WING-WISE AMENDMENTS AS FOLLOWING:

i) Wing-A:-

1. Proposed part 3rd level basement for the use of U.G Water tank and other services instead of earlier approved car parking.
2. Proposed to relocate the location of staircase and lift as shown on plan.
3. Proposed to delete two car lifts.
4. Proposed minor internal changes in planning of shops on lower ground, upper ground and 1st floor and 2nd to 8th N.R.
5. Proposed service floor in between 1st & 2nd floor, 8th & 9th floor.
6. Proposed minor changes in floor height.
7. Proposed to change floor numbers.
8. Proposed to delete 01 upper floors and due to which the total height of building is reduced from 69.92 mtrs. to 68.85 mtrs.
9. Proposed refuge area on 4th & 10th floor instead of earlier approved 5th & 12th floor as shown on plan.
10. Proposed minor changes in floor-wise users as shown on plan.
11. Proposed elevation features on the terrace level.

ii) Wing-B: -

1. Proposed part 3rd level basement for the use of U.G Water tank, pump room, store room and other services instead of earlier approved car parking.
2. Proposed 2nd level basement for car parking, two-wheeler parking by using two car lifts, services area and store room.
3. Proposed for shops, toilet block and car lift on lower ground floor.
4. Proposed shops on 1st floor.

iii) Wing-C: -

1. Proposed part 2nd level basement for the use car parking, two-wheeler parking, ramp, store room and other services instead of earlier approved car parking.
2. Proposed for shops, toilet block on lower ground & upper ground floor.
3. Proposed meeting room, pantry and rooms on 1st floor.
4. Proposed room, pantry, dining hall instead of terrace on 2nd floor.
5. Proposed terrace on 3rd floor.

iv) Wing-D:

1. Proposed to delete car parking from 1st basement and proposed kitchen without flame, electric panel, storage, service and toile block.
2. Proposed N.R. on 1st to 6th floor.

v) Wing-E:

1. Proposed to demolish existing Masjid structure and construct Masjid structure comprising of ground + mezzanine + 1st floor + 2nd Floor and Service Floor with the total height of 16.58 mtrs. from ground level to terrace level.
2. Proposed mezzanine floor in between ground & 1st floor of Masjid structure.
3. Proposed to shift ramp slightly (near Wing-E).

vi) Wing-F:

There is no change in wing-F.

No any other changes in except above mentioned and all other details remain same i.e. staircases, lift lobby ventilation, fire duct, electrical duct etc. which is as per earlier approved plan.

II]- THE ARCHITECT HAS PROPOSED FLOOR-WISE USERS OF THE BUILDINGS AND ALL THE DETAILS ARE AS FOLLOWS:

Floors	FLOORWISE USERS					
	Wing 'A'	Wing 'B'	Wing 'C'	Wing 'D'	Wing 'F'	Wing 'E'
Part 3rd basement (-14.10 to 14.50 Mtrs)	Pump room, U.G. Tank.	Pump room, U.G. Tank, STP	NA	NA	NA	NA
2nd basement (-9.47 Mtrs)	Surface car parking, Two-wheeler parking, Toilet, Service area	Surface car parking, Two-wheeler parking, Toilet, Service area, store room	Surface car parking, Two-wheeler parking, Toilet, Service area	Surface car parking, Two-wheeler parking, Toilet, Service area	Surface car parking, Two-wheeler parking, Toilet, Service area	NA
1st basement (-6.425 Mtrs)	Surface car parking, Two-wheeler parking, Toilet,	Surface car parking, Two-wheeler parking, Toilet,	Surface car parking, Two-wheeler parking,	Surface car parking, Two-wheeler parking,	Surface car parking, Two-wheeler parking,	NA

	AHU Room Service area	Service area, store room.	Toilet, Service area	Toilet, Service area	Toilet, Service area	
Lower ground floor	Shops + Toilet Blocks.	Shops + Toilet block + 2 Car lifts.	Shops + Toilet blocks	Lobby area	Shops	Entrance lobby + Security cabin + Space for Shoe rack + Gents lobby + Ladies lobby + Changing room/Locker room + Toilet Blocks + Store room + Offices + Khadim room
Upper ground floor	Shops + Toilet Blocks.	Shops	Shops + Toilet Blocks.	Double height lobby	Shops	Prayer area + A.V. Room
1st floor	Shops	Shops + Toilet Blocks.	Residence + Pantry + meeting room	N.R.	Open to sky Terrace	Prayer area - Toilet block - Store + Pantry
Service Floor	For Services	NA	NA	NA	NA	NA
2nd floor	N.R. + Pantry + Warm up Kitchen + Toilet Block	Open to sky Terrace	Open to sky Terrace	N.R.	NA	Prayer area - Toilet block
3rd floor	N.R. + Pantry + Warm up Kitchen + Toilet Block	NA	NA	N.R.	NA	NA
4th floor	N.R. + Refuge area + Toilet Block	NA	NA	N.R. + Refuge area	NA	NA
5th floor	N.R. + Toilet	NA	NA	N.R. + Warm up	NA	NA

	Block			Kitchen		
6th floor	N.R. + Toilet Block	NA	NA	N.R. + Warm up Kitchen	NA	NA
		NA	NA	Service Floor	NA	NA
7th floor	N.R. + Toilet Block	NA	NA	08 Flats	NA	NA
8th floor	N.R. + Toilet Block	NA	NA	08 Flats	NA	NA
Service Floor	For Services	NA	NA	NA	NA	NA
9th floor	08 Flats	NA	NA	08 Flats	NA	NA
10th floor	06 Flats + Refuge area	NA	NA	08 Flats	NA	NA
11th floor	08 Flats	NA	NA	08 Flats	NA	NA
12th floor	08 Flats	NA	NA	Refuge area + 06 Flats.	NA	NA
13th floor	08 flats	NA	NA	08 Flats	NA	NA
14th floor	08 Flats	NA	NA	08 Flats	NA	NA
15th floor	08 Flats	NA	NA	06 Flats	NA	NA
16th floor	04 flats + Aqua Maula Residence	NA	NA	Terrace Open to sky	NA	NA
Terrace floor	Open to sky					

III]- REFUGE AREA: -

THE DETAILS OF REFUGE AREA ARE AS UNDER:

Wing	Refuge Floor	Refuge Area in sq. meters (Required)	Refuge Area in sq. meters (Proposed)	At the height from ground level In meters.
'A'	4th Floor	174.39	175.65	+22.45
	10th Floor	190.37	192.08	+45.90
'D'	4th Floor	140.45	142.50	+23.13
	12th Floor (As per earlier approved)	67.15	75.94	+55.63

In addition to that, terrace above 16th floor of Wing-A and terrace above 15th floor of Wing-D will be treated as refuge area. Refuge area beyond 4.25% shall be counted in F.S.I.

IV]- THE DETAILS OF STAIRCASES & LIFTS ARE AS FOLLOWS:

Earlier approved staircases & lifts for Wing-D is proposed from 2nd basement level to terrace floor level and for Wing-F remains same as approved earlier. Other details are as under;

i) Wing-A:

Staircase description	**Width of staircases**	**Staircase no as shown in plan**
Leading from 2nd basement to terrace level	1.50 M	01
Leading from 2nd basement to Lower ground level	1.50 M	05
Leading from Lower ground level to terrace level	1.50 M	13
Leading from Lower ground level to 1st floor level	1.50 M	13
Leading from Lower ground level to 3rd floor level	1.50 M	15
Leading from Lower ground level to 1st floor level	1.50 M	16
Leading from 1st basement to Lower ground level	1.50 M	17
Lift description	**Lift no as shown in plan**	
Leading from 2nd basement to terrace level	01 & 02	
Leading from 2nd basement to 3rd floor level	12 & 13	
Leading from Lower ground floor to 1st floor level	22 & 24	
Leading from Lower ground floor to terrace level	25, 26 & 27	

ii) Wing-B:

Staircase description	**Width of staircases**	**Staircase no as shown in plan**
Leading from 3rd basement to Lower ground level	1.50 M	02
Leading from 3rd basement to terrace floor level	1.50 M	03
Leading from Lower ground floor to terrace floor level	1.50 M	14
Lift description		**Lift no as shown in plan**
Leading from 2nd basement to 1st floor level		03

iii) Wing-C:

Staircase description	**Width of staircases**	**Staircase no as shown in plan**
Leading from 1st basement to First floor level	1.50 M	08
Leading from 1st basement to terrace level	1.50 M	09
Leading from Lower ground to terrace level	1.50 M	19 & 21
Lift description		**Lift no as shown in plan**
Leading from 2nd basement to terrace level		04
Leading from 2nd basement to 1st basement		05

Leading from 1st basement to Terrace	21
Leading from Lower ground to Terrace	23

iv) Wing-E:

Staircase description	**Width of staircases**	**Staircase no as shown in plan**
Leading from 2nd basement to 1st basement	1.50 M	04
Leading from 2nd basement to Lower ground floor	1.50 M	06
Leading from 2nd basement to terrace level	2.00 M	07
Leading from Lower ground to terrace level	2.00 M	22
Lift description		**Lift no as shown in plan**
Leading from 2nd basement to 3rd floor level		14, 15 & 16
Leading from 2nd basement to Lower ground level		17 & 18
Leading from 2nd basement to Terrace level		19 & 20

V]- OPEN SPACES:

The site abuts on 9.00 Mtrs. wide D.P. Road on North side, 29.26 Mtrs. wide existing S.V.P Road on part South side, 9.00 Mtrs. wide Dharamsy Street on part South side, 35.05 Mtrs. wide existing Ebrahim Rahimtulla Road on East side and 18.29 Mtrs. wide existing Mutton street on West side.

THE OPEN SPACES AROUND THE WINGS ARE AS UNDER:

i) Wing-A:

Sides	**From building line to compound**
North	Connected to wing B and E
South	1.50 mtrs + 29.26 mtrs wide existing S.V.P road
West	1.50 mtrs + 18.29 mtrs wide existing Mutton street
East	1.50 mtrs + 15.24 mtrs wide existing part Raudat thera street

ii) Wing-B:

Sides	**From building line to compound**
North	1.50 mtrs + 9.00 mtrs wide proposed D.P. Road.
South	Connected to wing A
West	1.50 mtrs + 18.29 mtrs wide existing Mutton street
East	Connected to wing E and A.

iii) Wing-C:

Sides	**From building line to compound**
North	1.50 mtrs + 9.00 mtrs wide proposed D.P. Road
South	Connected to wing E
West	Connected to wing B
East	Connected to wing F

iv) Wing-D:

Sides	From building line to compound
North	1.50 mtrs + 9.00 mtrs wide proposed D.P. Road
South	1.50 mtrs + 9.00 mtrs wide existing Dharamsy road.
West	Connected to wing F
East	1.50 mtrs + 35.05 mtrs wide existing E.R. road

v) Wing-E:

Sides	Joint Open space
North	11.32 mtrs Joint open space between wing C and wing E.
South	Connected to Wing A.
West	15.56 mtrs Joint open space between wing B and wing E.
East	46.05 mtrs Joint open space between wing E and Raudat Tahera.

vi) Wing- F:

Sides	From building line to compound
North	1.50 mtrs + 9.00 mtrs wide proposed D.P. Road
South	2.92 mtrs Joint open space between wing F and existing Masjid
West	Connected to Wing C.
East	Connected to Wing D.

VI]- THE PROPOSAL HAS BEEN CONSIDERED FAVORABLY IN VIEW OF THE FOLLOWING FACTS THAT:

i. This is a proposal of cluster redevelopment scheme u/s 33(9) of DCPR-2034.

ii. This department has already issued NOC's vide No.- i) FB/HR/R-1/146, dated 16/03/2015, ii) FB/HR/R-1/56, dated 13/07/2016, iii) FB/HR/R1/150, dated 20/02/2017 and iv) Online NOC vide No.-CHE/CTY/0896/C/ 337(NEW) -CFO Dated-02/11/2017.

iii. Executive Engineer (B.P.) – City has issued **I.O.D.** vide No.-EB/7307/C/A, dated 30/04/2015 and plinth **C.C.** was issued for Wing-B & Wing-D on dated 28/08/2015 vide No.-EEBPC/7307. Also plinth C.C. for Wing-A, C, E & F was issued dated 04/02/2016. Further full C.C. for Wing-B was issued dated 30/10/2018 and C.C. up to top of 1st floor for Wing-C was issued on dated 20/05/2017, Full C.C. for Wing-D was issued dated 12/12/2017, Full C.C. for Wing-F was issued dated 02/05/2017.

iv. The site abuts on 9.00 Mtrs wide D.P. Road on North side, 29.26 Mtrs. wide existing S.V.P Road on part South side, 9.00 Mtrs. wide Dharamsy Street on part South side, 35.05 Mtrs. wide existing Ebrahim Rahimtulla Road on East side and 18.29 Mtrs. wide existing Mutton street on West side.

v. There shall be no compound wall on the road side except Dharamsy Street on part south side of the proposed buildings for security and community space.

vi. Fire Panel shall be provided on ground floor level of the building.

vii. Automatic sprinkler system shall be provided in the entire building including each habitable room of each flat, each shop/N.R. in each wing, lift lobby and common passage at each floor level as well as in car parking area in each basement.

viii. Automatic smoke detection system shall be provided each N.R. in each wing, each store room, in lift lobby, common corridor at each floor level of each wing, electric meter room & each lift machine room, BMS Room and in electric shaft at every floor level with response indicator.

ix. For the Open spaces consideration by HPC and on its recommendation the U.D. Department Government of Maharashtra vide u/no. TPB 4312/203/CR 9/13 of UD-11 of 07-12-2013 has accorded sanction to relax the requirement in front open spaces up to 1.50 Mtrs. on all sides of the buildings in all clusters of said project. It is specifically mentioned that "As per the provisions in sub-clusters (18) of Annexure IIIA of D.C.R. 33(9), Govt. has exercised their powers to relax the provision in sub clause 12.4 and 12.8 and sanctioned the Marginal open space of 1.50 Mtrs. for the proposed buildings in the cluster."

No any other changes except mentioned above as shown on the plan shall be carried out at the building unless/until permitted by this department.

In view of above, as far as this department is concerned there is no objection from fire safety point of view for the above amendments for the proposed construction of high rise commercial-cum residential building comprising of part 3rd basement below Wing-'B' and Part wing-A for U.G. Water tank, pump room + Common two-level basements for Wing-A, B, C, D & F; thereafter the building is divided into 6 Separate Wings i.e. Wing-A, B, C, D, E & F in which;

Wing 'A' comprising of lower ground floor + upper ground floor +1st floor for N.R + Service floor + 2nd and 3rd floor for N.R + 4th floor for part N.R. and part refuge area + 5th to 8th upper floors for N.R. use + Service floor + 9th and 10th floor for residential purpose + 10th floor for part residential purpose and refuge area + 11th to 16th upper floors for residential purpose with a total height of 68.85 Mtrs. from general ground level up to the terrace level.

Wing 'B' comprising of lower ground floor + upper ground floor + 1st floor for N.R. with a total height of 12.47 Mtrs. from general ground level up to the terrace level.

Wing 'C' Comprising of lower ground floor + upper ground floor for N.R. + 01 upper floor (1st floor part) with a total height of 14.13 Mtrs. (from Raudat Thera Street) from general ground level up to the terrace level.

Wing 'D' Comprising of lower ground + upper ground floor + 1st to 6th upper floors for N.R. + Service floor + 7th to 15th upper floors for residential purpose with a total height of 69.55 Mtrs. from general ground level up to terrace level.

Wing 'F' Comprising of lower ground floor + upper ground floor with a total height of 8.50 Mtrs. from general ground level up to the terrace level.

Wing 'E' is Proposed Masjid Structure Comprising of upper ground floor + 2 upper floors with a total height of 16.58 Mtrs. from general ground level up to the terrace level, as per the details shown on the enclosed plans, sighed in token of approval, subject to satisfactory compliance of the following fire safety requirements:

1. All the requirements stipulated earlier vide NOC u/no. FB/HR/R-1/146 dated 16/03/2015, FB/HR/R-1/56 dated 13/07/2016 and FB/HR/R-1/150 dated 20/02/2017 and CHE/CTY/0896/C/337(NEW)-CFO dt.02/11/2017 shall be strictly adhered to with the following modified and additional requirements.

2. All the fixed firefighting installations will be applicable for all entire buildings from 3rd level basements to terrace level of each wing.

3. Elevation features of the building shall be provided as per requirements stated in MCGM Circular vide u/no. Ch. Eng. / D.P. / 30449 / Gen. dated 03.01.2017.

4. A separate NOC under section of 394/390 of MMC act shall be obtained from concern authority of MCGM / CFO dept. for the commercial trade activity in Shops /N.R. in the proposed buildings.

5. **Amendment in requirement No.18 of NOC vide u/no. FB/HR/R-1/146 dated 16/03/2015.**

   Refuge area:

   Refuge area as shown on the plan shall be conformed to all the requirements stipulated earlier vide NOC vide u/no. FB/HR/R-1/146 dated 16/03/2015.

6. **ADDITIONAL REQUIREMENTS:**

   a) **Panel Board of Fire-Fighting System:**

   Panel of Fire alarm system, public address system, smoke detection system alternate supply, fire panel etc. shall be installed in BMS Room on lower ground floor & which shall be manned 24 hours.

   b) **Hose and Hose box:**

   i) Two Hose boxes, each with two hoses of 15 mtrs. length having 63 mm. dia along with branch/nozzle shall be provided near wet-riser landing valve on ground floor.

   ii) One Hose box with one hose of 15 mtrs. length having 63 mm. dia. along with slandered size branch with nozzle shall be provided near every wet-riser landing valve on every floor.

No any other changes except as stated above shall be carried out on the premises unless obtained permission from CFO's department.

VII]- THE CONCERNED PARTY HAS PAID SCRUTINY FEES TIME TO TIME AS MENTIONED BELOW:

Sr. No.	Type of Proposal	Total Gross built up area in sq. Mtrs.	Scrutiny fee paid	Receipt No. /SAP. Doc. No.	Date
1)	New Proposal	37,925.00	14,03,000/-	5878920 / 1001151811	18-05-2012.
2)	Amendment	48,925.00	5,05,100/-	1285719 / 1002611369	05-07-2016.
3)	Amendment	51,300.00	92,700/-	1330698 / 1002790268	20-12-2016.
4)	Amendment	67,400.00	8,98,200/-	5763622 / 1003092206	01-11-2017.
5)	Amendment	65,856.97	5,91,580.00/-	CHE//34548/19 1003718830	24/10/2019.

However, E.E. (B.P.) City is requested to verify the total gross built up area of the proposed building and inform this department if it is more.

Note:

1. The firefighting installation shall be carried out by licensed approved agency.
2. The area calculation shown in the enclosed plan shall be checked by the E.E.B.P. (City)
3. E.E.B.P.(City) is requested to scrutinized the plans as per amended DCPR &verify entire civil work and all other requirements pertaining to civil Engineering side including open spaces, corridors, staircases, height, refuge area in sq. mtrs. & floor occupancy of the building. And if these plans, given open space is not approvable then this NOC shall be refer back to this department for revised NOC, till then further process of issuing I.O.D. & C.C. shall not be issued.
4 The schematic drawings/plans of automatic sprinkler system, automatic smoke detection system, wet riser system, drencher system, hydrants outlets with hose reel system on each floor level, courtyard hydrants, public address system, manual fire alarm system etc. shall be submitted to CFO dept. prior to installation.
5. There shall be no any tree located in the compulsory open spaces.
6. MEP consultants shall verify & examine the size & area of duct provided for sprinkler system, wet riser system, Automatic smoke detection system fire alarm system, public address system, electrical duct, etc. to be verified & examined.
7. The width of the Abutting Road / Access Road, Open spaces all around the building mentioned in this NOC are as per plans submitted by the Architect,

attached herewith. These parameters shall be verified by E.E. B.P.(City) before granting any permission (i.e. I.O.D. / C.C.) If found any contradiction, the proposal shall be referred back to this department for fresh fire safety remarks. It is Architect / Developer's responsibility to take necessary prior approval from all concerned competent authorities for the proposed construction of the building.

8. If any matter in this case found violation of amended DCPR, then this proposal shall be refer back to this department for fresh fire safety remark.
9. This NOC is issued from fire risk point of view, without prejudice to legal matters pending in the court of law, if any.
10. Necessary permission for licensable activity in the proposed building shall be obtained from concerned authorities of MCGM/CFO's dept., till then it shall not be allowed to use.
11. For the open spaces consideration by HPC and on its recommendation the U.D. Department Government of Maharashtra vide u/no. TPB 4312/203/CR 9/13 of UD-11 of 07-12-2013 has accorded sanction to relax the requirement in front open spaces up to 01.5 mtrs. on all sides of the buildings in all clusters of said project. It is specifically mentioned that "As per the provisions in sub-clusters (18) of Annexure IIIA of D.C.R. 33(9), Govt. has exercised their powers to relax the provision in sub clause 12.4 and 12.8 and sanctioned the from Marginal open space of 01.50 mtrs. for the proposed buildings in the cluster."
12. The width of the Abutting Road / Access Road, Open spaces all around the building mentioned in this NOC are as per plans submitted by the Architect, attached herewith. These parameters shall be verified by E.E. (B.P.) City before granting any permission (i.e. IOD / C.C.) If found any contradiction, the proposal shall be referred back to this department for fresh fire safety remarks. It is Architect / Developer's responsibility to take necessary prior approval from all concerned competent authorities for the proposed construction of the building.
13. As per section 3 of Maharashtra Fire Prevention and Life Safety Measures Act 2006, it is the liability of Owner/Occupier to provide & maintain the Fire Prevention & Life Safety Measure in good repair and efficient condition at all the time in accordance with the provisions of Maharashtra Fire Prevention and Life Safety Measures Act or the rules.

Verified & Prepared by
Div. Fire Officer
Mumbai Fire Brigade.

Approved by
Dy. Chief Fire Officer
Mumbai Fire Brigade.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

Vs

Union of India & Ors. ... Respondents

I N D E X

Sr.No.	Description (Pointwise observations (pertaining to building completed in Sector 3A)	Attachments in Point- 3
1.	Six Month Compliance Submission to Ministry of Environment for June 2016	**1**
2.	Six Month Compliance Submission to Ministry of Environment for December 2016	**2**
3.	Six Month Compliance Submission to Ministry of Environment for June 2017	**3**
4.	Six Month Compliance Submission to Ministry of Environment for December 2017	**4**
5.	Six Month Compliance Submission to Ministry of Environment for June 2018	**5**
6.	Six Month Compliance Submission to Ministry of Environment for December 2018	**6**
7.	Six Month Compliance Submission to Ministry of Environment for June 2019	**7**
8.	Six Month Compliance Submission to Ministry of Environment for December 2019	**8**
9.	Periodical noise, water and air quality checks	**1**
10.	Annual Environment statement_2016-17	**2**
11.	Annual Environment statement_2017-18	**3**
12.	Annual Environment statement_2018-19	**4**
13.	Annual Environment statement_2019-20	**5**

Sr. No.	Year	Test Reports	PERIOD
1	2016	Ambient Air Quality	6 monthly
		Noice level Quality	
		Water Sample	
2	2017	Ambient Air Quality	6 monthly
		Noice level Quality	
		Water Sample	
		Soil Testing	
3	2018	Ambient Air Quality	6 monthly
		Noice level Quality	
		Water Sample	
		Soil Testing	
4	2019	Ambient Air Quality	6 monthly
		Noice level Quality	
		Water Sample	
		Soil Testing	
5	2020	Ambient Air Quality	6 monthly
		Noice level Quality	
		Water Sample	
		Soil Testing	
6	2019	Ground water Sampling (Sector 7)	Random

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STP/ETP/WTP Project Management Consultants

ULR -TC560020000002466F

ISO 9001 : 2015
OHSAS 18001 : 2007

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TEST REPORT

ISSUED TO:M/S. STEFON CONSTRUCTIONS
101, Laxmikant-A, S. Keermarg , Off L.J. Road Mahim (West)- 400016.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/2923/08-2020
ISSUE DATE : 10/08/2020
YOUR REF. : EMAIL CONFIRMATION
REF. DATE : 29/07/2020

SAMPLE PARTICULARS :

Sampling Plan Ref. No. : NA
Sample Registration Date : 29/07/2020
Date & Time of Sampling : 28/07/2020
Analysis Starting Date : 29/07/2020
Analysis Completion Date : 01/08/2020
Sample Collected By : CLIENT
Sample Lab Code : UT/ELS/249/07-2020

WATER SAMPLE ANALYSIS

Sample Type : Bore well Ground Water
Sample Location : B.H. NO: NR 08 Sector 7A
Sample Quantity & Packing Details : 500 ml in Plastic Container for Physico-chemical parameters.

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Turbidity	IS 3025 (Part 10) 1984	102	NTU
2.	pH	IS 3025 (Part 11) 1983	9.5	-
3.	Electrical Conductivity	IS 3025 (Part 14) 1984	1665	µS/cm
4.	Total Dissolved Solids	IS 3025 (Part 16) 1984	1084	mg/L
5.	Total Hardness as $CaCO_3$	IS 3025 (Part 21) 2009	97	mg/L
6.	Calcium Hardness as $CaCO_3$	IS 3025 (Part 40) 1991	47	mg/L
7.	Total Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	204	mg/L
8.	Phenolphthalein Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	122	mg/L
9.	Sulphate as SO_4^{2-}	APHA 4500-SO_4^{2-} E	55	mg/L
10.	Chlorides as Cl	IS 3025 (Part 32) 1988	296	mg/L
11.	Ammonical Nitrogen as NH_3-N	IS 3025 (Part 34) 1988	0.8	mg/L
12.	Nitrates as NO_3-N	IS 3025 (Part 34) 1988	0.2	mg/L
13.	Calcium as Ca	IS 3025 (Part 40) 1991	19	mg/L
14.	Magnesium as Mg	IS 3025 (Part 46) 1994	27	mg/L
15.	Phosphate as PO_4^{3-}	APHA 4500 P E	0.06	mg/L

Opinions / Interpretations: Nil

Note: 1. This test report relates only to the sample tested.
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- END OF REPORT -

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For,ULTRATECH

D.A.Kamble

(Authorized Signatory)

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STP/ETP/WTP Project Management Consultants

ULR - TC560020000002467F

ISO 9001 : 2015
OHSAS 18001 : 2007

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TEST REPORT

ISSUED TO:M/S. STEFON CONSTRUCTIONS
101, Laxmikant-A, S. Keermarg , Off L.J. Road Mahim (West)- 400016.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/2924/08-2020
ISSUE DATE : 10/09/2020
YOUR REF. : EMAIL CONFIRMATION
REF. DATE : 29/07/2020

SAMPLE PARTICULARS

Sampling Plan Ref. No. : NA
Sample Registration Date : 29/07/2020
Date & Time of Sampling : 28/07/2020
Analysis Starting Date : 29/07/2020
Analysis Completion Date : 01/08/2020
Sample Collected By : CLIENT
Sample Lab Code : UT/ELS/250/07-2020

WATER SAMPLE ANALYSIS

Sample Type : Bore well Ground Water
Sample Location : B.H. NO: NR 20 Sector 7A
Sample Quantity & Packing Details : 500 ml in Plastic Container for Physico-chemical parameters.

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1	Turbidity	IS 3025 (Part 10) 1984	106	NTU
2	pH	IS 3025 (Part 11) 1983	8.0	
3	Electrical Conductivity	IS 3025 (Part 14) 1984	799	µS/cm
4	Total Dissolved Solids	IS 3025 (Part 16) 1984	520	mg/L
5	Calcium Hardness as $CaCO_3$	IS 3025 (Part 40) 1991	110	mg/L
6	Total Hardness as $CaCO_3$	IS 3025 (Part 21) 2009	125	mg /L
7	Total Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	469	mg/L
8	Phenolphthalein Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	BDL[DL=1]	mg/L
9	Sulphate as SO_4^{2-}	APHA 4500-SO_4^{2-} E	33	mg/L
10	Chlorides as Cl	IS 3025 (Part 32) 1988	133	mg/L
11	Ammonical Nitrogen as NH_3-N	IS 3025 (Part 34) 1988	1.5	mg/L
12	Nitrates as NO_3 -N	IS 3025 (Part 34) 1988	9.3	mg/L
13	Calcium as Ca	IS 3025 (Part 40) 1991	44	mg/L
14	Magnesium as Mg	IS 3025 (Part 46) 1994	4	mg/L
15	Phosphate as PO_4^{3-}	APHA 4500 P E	0.10	mg/L

DL - Detection Limit **BDL - Below Detection Limit**

Opinions / Interpretations: Nil

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ULTRA-TECH MoEF Govt. of India THANE (W) INDIA 400 601 ENVIRONMENTAL CONSULTANCY & LABORATORY

For ,ULTRA TECH

D.A.Kanwale

(Authorized Signatory)

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ULR TC560020000002460F
ISO 9001 : 2015
OHSAS 18001 : 2007

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TEST REPORT

ISSUED TO:M/S. STEFON CONSTRUCTIONS
101, Laxmikant A, S, Keermarg , Off L.J. Road Mahim (West)- 400016.
For Your Project "**SAIFEE BURHANI UPLIFTMENT PROJECT**"
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/2925/08-2020
ISSUE DATE : 10/08/2020
YOUR REF. : EMAIL CONFIRMATION
REF. DATE : 29/07/2020

SAMPLE PARTICULARS :

Sampling Plan Ref. No. : NA
Sample Registration Date : 29/07/2020
Date & Time of Sampling : 28/07/2020
Analysis Starting Date : 29/07/2020
Analysis Completion Date : 01/08/2020
Sample Collected By : CLIENT
Sample Lab Code : UT/ELS/251/07-2020

WATER SAMPLE ANALYSIS

Sample Type : Bore well Ground Water
Sample Location : B.H. NO: TA 09 Sector 7A
Sample Quantity & Packing Details : 500 ml in Plastic Container for Physico-chemical parameters

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Turbidity	IS 3025 (Part 10) 1984	182	NTU
2.	pH	IS 3025 (Part 11) 1983	8.2	
3.	Electrical Conductivity	IS 3025 (Part 14) 1984	862	µS/cm
4.	Total Dissolved Solids	IS 3025 (Part 16) 1984	564	mg/L
5.	Calcium Hardness as $CaCO_3$	IS 3025 (Part 40) 1991	43	mg/L
6.	Total Hardness as $CaCO_3$	IS 3025 (Part 21) 2009	73	mg /L
7.	Total Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	163	mg/L
8.	Phenolphthalein Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	BDL[DL=1]	mg/L
9.	Sulphate as SO_4^{2-}	APHA 4500-SO_4^{2-} E	48	mg/L
10.	Chlorides as Cl	IS 3025 (Part 32) 1988	102	mg/L
11.	Ammonical Nitrogen as NH_3-N	IS 3025 (Part 34) 1988	0.9	mg/L
12.	Nitrates as NO_3 -N	IS 3025 (Part 34) 1988	1.4	mg/L
13.	Calcium as Ca	IS 3025 (Part 40) 1991	17	mg/L
14.	Magnesium as Mg	IS 3025 (Part 46) 1994	7	mg/L
15.	Phosphate as PO_4^{3-}	APHA 4500 P E	0.10	mg/L

DL - Detection Limit | BDL - Below Detection Limit

Opinions / Interpretations: Nil.

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For ,ULTRA TECH
(Authorized Signatory)

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STP/ETP/WTP Project Management Consultants

UL:-TC5600200000024691F

ISO 9001 : 2015
OHSAS 18001 : 2007

Lab : Survey No. 93/A, Conformity Hissa No.2, G.V.Brothers Bldg., Bata Compound, Khopat, Near Flower Valley, Thane (West) - 400 601, Maharashtra, India.
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TEST REPORT

ISSUED TO:M/S. STEFON CONSTRUCTIONS
101, Laxmikant-A, S. Keermarg, Off L.J. Road Mahim (West)- 400016.
For Your Project:**"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/2926/08-2020
ISSUE DATE : 10/08/2020
YOUR REF. : EMAIL CONFIRMATION
REF. DATE : 29/07/2020

SAMPLE PARTICULARS

Sampling Plan Ref. No. : NA
Sample Registration Date : 29/07/2020
Date & Time of Sampling : 28/07/2020
Analysis Starting Date : 29/07/2020
Analysis Completion Date : 01/08/2020
Sample Collected By : CLIENT
Sample Lab Code : UT/ELS/252/07-2020

WATER SAMPLE ANALYSIS

Sample Type : Bore well Ground Water
Sample Location : B.H. NO: TB 07 Sector 7A
Sample Quantity & Packing Details : 500 ml in Plastic Container for Physico-chemical parameters.

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Turbidity	IS 3025 (Part 10) 1984	82	NTU
2.	pH	IS 3025 (Part 11) 1983	8.0	
3.	Electrical Conductivity	IS 3025 (Part 14) 1984	1811	µS/cm
4.	Total Dissolved Solids	IS 3025 (Part 16) 1984	1176	mg/L
5.	Calcium Hardness as $CaCO_3$	IS 3025 (Part 40) 1991	35	mg/L
6.	Total Hardness as $CaCO_3$	IS 3025 (Part 21) 2009	55	mg/L
7.	Total Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	180	mg/L
8.	Phenolphthalein Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	BDL[DL=1]	mg/L
9.	Sulphate as SO_4^{2-}	APHA 4500-SO_4^{2-} E	96	mg/L
10.	Chlorides as Cl	IS 3025 (Part 32) 1988	526	mg/L
11.	Ammonical Nitrogen as NH_3-N	IS 3025 (Part 34) 1988	0.5	mg/L
12.	Nitrates as NO_3 -N	IS 3025 (Part 34) 1988	0.4	mg/L
13.	Calcium as Ca	IS 3025 (Part 40) 1991	14	mg/L
14.	Magnesium as Mg	IS 3025 (Part 46) 1994	5	mg/L
15.	Phosphate as PO_4^{3-}	APHA 4500 P E	0.20	mg/L

DL – Detection Limit **BDL – Below Detection Limit**

Opinions / Interpretations: Nil.

Note: 1. This test report refers only to the sample tested.
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3. Any correction invalidates this test report.

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ULTRA-TECH Environmental Consultancy & Laboratory Recognized by MoEF Govt. of India THANE (W) INDIA Pin-400 601

For ULTRA TECH
D.A.Kavnik
(Authorized Signatory)

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QCI-NABET Accredited EIA Consulting Organization
STP/ETP/WTP Project Management Consultants
ULR -TC560020000001240F
ISO 9001:2015
OHSAS 18001:2007
Lab: Survey No. 93/A, Conformity Hissa No. 2, G. V. Brothers Bldg. Bata Compound, Khopat, Near Flower Valley, Thane (West) - 400 601. Maharashtra. India.
Tel: +91-22-2547 49 07 / +91-22-2547 82 17. E-mail: lab@ultratech.in. Visit us at: www.ultratech.in

TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/1436/03-2020
ISSUE DATE : 19/03/2020
YOUR REF. : SBUT/CP/WO/SBUP/177AMENDMENT1
REF. DATE : 24/10/2019

SAMPLE PARTICULARS :

AMBIENT AIR QUALITY MONITORING

Sampling Plan Ref. No.:	UG10-02/2020	**Location Code**	01
Sample Registration Date	28/02/2019	**Sample Location**	Near Gate No.2 (10 Meter Off towards NorthEast Direction)
Date of Sampling	26/02/2020 To 27/02/2020		
Time of Sampling	14:00 Hrs. to 14:00 Hrs.		
Analysis Starting Date	28/02/2020	**Collected By**	ULTRATECH
Analysis Completion Date	02/03/2020	**Height of Sampler**	1.0 Meter
Sample Lab Code	UT/ELS/532/02-2020	**Sampling Duration**	24 Hours
Ambient Air Temperature	24.0 °C to 32.7 °C	**Relative Humidity**	52.0 % to 78.0 %

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	11	µg/m³
2.	Oxides of Nitrogen (NO_2)	IS 5182 (Part 06) : 2006	23	µg/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Method IO-2.1	89	µg/m³
4.	Particulate Matter ($PM_{2.5}$)	CPCB Guidelines, Vol-I, NAAQMS/36/2012-13	32	µg/m³
5.	Carbon Monoxide (CO) †	IS 5182 (Part 10): 1999	1.3	mg/m³

†: Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure-I for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make – POLLETCH; Model –PEM-RDS 8NL-IIM; Sr. No. 614	Valid up to - 02/10/2020
	Fine Dust Sampler	Make –NETEL; Model- NPM FDS2.5/10µ (A); Sr. No. 222	Valid up to - 30/09/2020

Note:
1. This test report refers only to the sample tested.
2. Monitoring area coming under Residential areas and observed values are relevant to sample collected only.
3. This test report may not be reproduced in part, without the permission of this laboratory.
4. Any correction invalidates this test report.
5. Weather was Sunny and Clear during sampling period.

– END OF REPORT –

For ULTRATECH.

Dr. Rahul Kalhapurkar
(Authorised Signatory)

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ENCLOSURE-I

NATIONAL AMBIENT AIR QUALITY STANDARDS, PART III-SECTION IV
The Gazette of India with Effect from Wednesday, November 18, 2009/KARTIKA 27, 1931

Sr. No.	Pollutants	Time Weighted Average	*National Ambient Air Quality Standards*	
			Industrial, Residential, Rural and Other Area	Ecological Sensitive Area (Notified by Central Government)
01.	Sulphur Dioxide (SO_2), µg/m³	Annual*	50	20
		24 Hours**	80	80
02.	Oxides of Nitrogen (NO_x), µg/m³	Annual*	40	30
		24 Hours**	80	80
03.	Particulate Matter (PM_{10}), µg/m³	Annual*	60	60
		24 Hours**	100	100
04.	Particulate Matter ($PM_{2.5}$), µg/m³	Annual*	40	40
		24 Hours**	60	60
05.	Carbon Monoxide (CO), mg/m³	08 Hours*	02	02
		01 Hours**	04	04

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.
NOTE: Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further

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STP/ETP/WTP Project Management Consultants
ULR -TC560020000001241F
ISO 9001:2015
OHSAS 18001:2007
Lab: Survey No. 93/A, Conformity Hissa No. 2, G. V. Brothers Bldg, Bata Compound, Khopat, Near Flower Valley, Thane (West) - 400 601. Maharashtra. India.
Tel. +91-22-2547 49 07 / +91-22-2547 62 17. E-mail: lab@ultratech.in. Visit us at: www.ultratech.in

TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/1437/03-2020
ISSUE DATE : 19/03/2020
YOUR REF. : SBUT/CP/WO/SBUP/177AMENDMENT1
REF. DATE : 24/10/2019

SAMPLE PARTICULARS : **AMBIENT AIR QUALITY MONITORING**

Sampling Plan Ref. No.:	UG10-02/2020	**Location Code**	02
Sample Registration Date	28/02/2019	**Sample Location**	Tower B Near Main Gate (15 Meter Off towards NorthWest Direction)
Date of Sampling	26/02/2020 To 27/02/2020		
Time of Sampling	13:30 Hrs. to 13:30 Hrs.		
Analysis Starting Date	28/02/2020	**Collected By**	ULTRA TECH
Analysis Completion Date	02/03/2020	**Height of Sampler**	1.0 Meter
Sample Lab Code	UT/ELS/531/02-2020	**Sampling Duration**	24 Hours
Ambient Air Temperature	24.0 °C to 32.7 °C	**Relative Humidity**	52.0% to 78.0%

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	10	µg/m³
2.	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	21	µg/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Method IO-2.1	83	µg/m³
4.	Particulate Matter ($PM_{2.5}$)	CPCB Guidelines, Vol-I, NAAQMS/36/2012-13	25	µg/m³
5.	Carbon Monoxide (CO) †	IS 5182 (Part 10): 1999	1.4	mg/m³

†: Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure-I for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make – POLLETCH; Model -PEM-RDS 9; Sr. No. 515	Valid up to:- 02/10/2020
	Fine Dust Sampler	Make - POLLETCH; Model- PEM-ADS 2.5/10µ; Sr. No. 16013	Valid up to:- 10/01/2021

Note:
1. This test report refers only to the sample tested.
2. Monitoring was carried under Residential area and observed values are relevant to sample collected only.
3. This test report may not be reproduced in part, without the permission of this laboratory.
4. Any correction invalidates this test report.
5. Weather was Sunny and Clear during sampling period.

– END OF REPORT –

ULTRATECH,

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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ULR -TC560020000001241F

ENCLOSURE-I

NATIONAL AMBIENT AIR QUALITY STANDARDS, PART III-SECTION IV
The Gazette of India with Effect from Wednesday, November 18, 2009/KARTIKA 27, 1931

Sr. No.	Pollutants	Time Weighted Average	*National Ambient Air Quality Standards*	
			Industrial, Residential, Rural and Other Area	Ecological Sensitive Area (Notified by Central Government)
01.	Sulphur Dioxide (SO_2), µg/m³	Annual*	50	20
		24 Hours**	80	80
02.	Oxides of Nitrogen (NO_x), µg/m³	Annual*	40	30
		24 Hours**	80	80
03.	Particulate Matter (PM_{10}), µg/m³	Annual*	60	60
		24 Hours**	100	100
04.	Particulate Matter ($PM_{2.5}$), µg/m³	Annual*	40	40
		24 Hours**	60	60
05.	Carbon Monoxide (CO), mg/m³	08 Hours*	02	02
		01 Hours**	04	04

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

NOTE: Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further

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ULR -TC560020000001242F
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Tel. +91-22-2547 49 07 / +91-22-2547 62 17 E-mail: lab@ultratech.in. Visit us at: www.ultratech.in

TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/1438/03-2020
ISSUE DATE : 19/03/2020
YOUR REF. : SBUT/CP/WO/SBUP/177AMENDMENT1
REF. DATE : 24/10/2019

SAMPLE PARTICULARS : **AMBIENT AIR QUALITY MONITORING**

Sampling Plan Ref. No.:	UG10-02/2020	**Location Code**	03
Sample Registration Date	28/02/2019	**Sample Location**	Near Gate No.6 (15 Meter Off towards West Direction)
Date of Sampling	26/02/2020 To 27/02/2020		
Time of Sampling	14:30 Hrs. to 14:30 Hrs.		
Analysis Starting Date	28/02/2020	**Collected By**	ULTRA TECH
Analysis Completion Date	02/03/2020	**Height of Sampler**	1.0 Meter
Sample Lab Code	UT/ELS/533/02-2020	**Sampling Duration**	24 Hours
Ambient Air Temperature	24.0 °C to 32.7 °C	**Relative Humidity**	52.0 % to 78.0%

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	9	µg/m³
2.	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	28	µg/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Method IO-2.1	85	µg/m³
4.	Particulate Matter ($PM_{2.5}$)	CPCB Guidelines, Vol-I, NAAQMS/36/2012-13	22	µg/m³
5.	Carbon Monoxide (CO) †	IS 5182 (Part 10): 1999	1.2	mg/m³

†: Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is provided as Annexure-I for your reference. (Turnover to find Annexure)*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make - POLLETCH; Model -PEM-RDS 9; Sr. No. 1110	Valid up to - 21/01/2021
	Fine Dust Sampler	Make - POLLTECH; Model- PEM-ADS 2.5/10µ; Sr. No. 22114	Valid up to - 23/02/2021

Note:
1. This test report refers only to the sample tested.
2. Monitoring area coming under Residential areas and observed values are relevant to sample collected only.
3. This test report may not be reproduced in part, without the permission of this laboratory.
4. Any correction invalidates this test report.
5. Weather was Sunny and Clear during sampling period.

– END OF REPORT –

For ULTRATECH,

ULTRA-TECH * MoEF Govt. of India * THANE (W) * MCA * PIN-400 601 *

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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ULR -TC560020000001242F

ENCLOSURE-I

NATIONAL AMBIENT AIR QUALITY STANDARDS, PART III-SECTION IV
The Gazette of India with Effect from Wednesday, November 18, 2009/KARTIKA 27, 1931

Sr. No.	Pollutants	Time Weighted Average	*National Ambient Air Quality Standards*	
			Industrial, Residential, Rural and Other Area	Ecological Sensitive Area (Notified by Central Government)
01.	Sulphur Dioxide (SO_2), µg/m³	Annual* 24 Hours**	50 80	20 80
02.	Oxides of Nitrogen (NO_x), µg/m³	Annual* 24 Hours**	40 80	30 80
03.	Particulate Matter (PM_{10}), µg/m³	Annual* 24 Hours**	60 100	60 100
04.	Particulate Matter ($PM_{2.5}$), µg/m³	Annual* 24 Hours**	40 60	40 60
05.	Carbon Monoxide (CO), mg/m³	08 Hours* 01 Hours**	02 04	02 04

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.
NOTE: Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further

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ETP/STP/WTP Project Management Consultants
Lab: Survey No. 93/A, Conformity Hissa No. 2, G. V. Brothers Bldg. Bata Compound, Khopat, Near Flower Valley, Thane (West) - 400 601. Maharashtra. India.
Tel. +91-22-2547 49 07 / +91-22-2547 62 17. E-mail: lab@ultratech.in. Visit us at: www.ultratech.in

TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/1439/03-2020
ISSUE DATE : 19/03/2020
YOUR REF. : SBUT/CP/WO/SBUP/177AMENDMENT1
REF. DATE : 24/10/2019

SAMPLE PARTICULARS :

Sampling Plan Ref. No. : UG10-02/2020
Date of Monitoring : 26/02/2020

NOISE LEVEL QUALITY MONITORING

Sample Lab Code : UT/ELS/534/02-2020
Survey Done By : ULTRATECH

Sr. No.	Location	Noise Level Reading in dB(A)			
		Time (Hrs)	Day dB(A)	Time (Hrs)	Night dB(A)
01.	Near Gate No.2	15:00 to 15:05	54.3	22:10 to 22:15	44.2
02.	Tower 8 Near Main Gate	15:10 to 15:15	52.3	22:20 to 22:25	43.8
03.	Near Gate No.6	15:20 to 15:25	53.9	22:30 to 22:35	42.5
04.	Near Gate No.4	15:30 to 15:35	54.0	22:40 to 22:45	41.2
05.	Near Gate No.7	15:40 to 15:45	52.8	22:50 to 22:55	43.3
06.	Project Site Centre Of Site	15:50 to 15:55	51.6	23:00 to 23:05	41.7

Opinions / Interpretations: *The Noise Pollution (Regulation And Control) Rules, 2000: Is Provided as Annexure II for Your Reference.*
(Turnover to 2nd Annexure)

Note:
1. Monitoring area coming under Residential Area.
2. Noise level monitored is an average for period as stated above, the permissible sound pressure level is to be determined with respect to the total time a workman is being exposed (continuously or a number of short term exposures per day) in Hrs.

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Sound Level Meter	Make –Casella, Model –CEL-633C; Sr. no. 2382959	Valid up to – 12/12/2020

Note:
1. This test report relates only to the monitoring conducted.
2. This test report may not be reproduced in part, without the permission of this laboratory.
3. Any correction invalidates this test report.

– END OF REPORT –

For ULTRA TECH,

Dr. Rajan Kolhapurkar
(Authorized Signatory)

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H.O.: Unit No. 224, 225, 226, Jai Commercial Complex, Eastern Express Highway, Opp. Cadbury Factory, Khopat, Thane (West) – 400 601. Maharashtra. India.
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Delhi: +91-11-40155000 – delhi@ultratech.in Singapore: +65-87548159 – singapore@ultratech.in

ANNEXURE - II

THE NOISE POLLUTION (REGULATION AND CONTROL) RULES, 2000

(The Principal Rules were published in the Gazette of India, vide S.O. 123(E), dated 14.2.2000 and subsequently amended vide S.O. 1046(E), dated 22.11.2000, S.O. 1088(E), dated 11.10.2002, S.O. 1569 (E), dated 19.09.2006 and S.O. 50 (E) dated 11.01.2010 under the Environment (Protection) Act, 1986.)

SCHEDULE

(See rule 3(1) and 4(1))

Ambient Air Quality Standards in respect of Noise

Area Code	Category of Area / Zone	Limits in dB(A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

Note:
1. Day time shall mean from 6.00 a.m. to 10.00 p.m.
2. Night time shall mean from 10.00 p.m. to 6.00 a.m.
3. Silence zone is an area comprising not less than 100 meters around hospitals, educational institutions, courts, religious places or any other area which is declared as such by the competent authority.
4. Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

A "decibel" is a unit in which noise is measured.

'A', in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.
Leq: It is energy mean of the noise level over a specified period.

• CONSTRUCTION ACTIVITIES

The maximum noise levels near the construction site should be limited to 75 dB(A) Leq(5 min.) in industrial areas and to 65 dB(A) Leq(5 min.) in other areas.

• THE PERMISSIBLE LEVELS FOR NOISE EXPOSURE FOR WORK ZONE

(TheModel Rules Of The Factories Act, 1948)

Peak sound pressure level in dB	Permitted number of impulses or impact/day
140	100
135	315
130	1000
125	3160
120	10000

Notes:
1. No exposure in excess of 140 dB peak sound pressure level is permitted.
2. For any peak sound pressure level falling in between any figure and the next higher or lower figure as indicated in column 1,the permitted number of impulses or impacts per day is to be determined by extrapolation on a proportionate basis.

Total time exposure (continuous or a number of short term exposures per day) in Hrs	Sound Pressure Level in dB(A)
8	90
4	93
2	96
1	99
1/2	102
1/8	105
1/16	111
1/32 (2 minutes) or less	114

Notes:
1. No exposure in excess of 115 dB(A) is to be permitted.
2. For any period of exposure falling in between any figure and the next higher or lower figure as indicated in column 1,the permissible sound pressure level is to be determined by extrapolation on a proportionate basis.

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ULR-TC560020000001243F

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OHSAS 18001:2007

Lab: Survey No. 93/A, Conformity Hissa No. 2, G. V. Brothers Bldg. Bata Compound, Khopat, Near Flower Valley, Thane (West) - 400 601, Maharashtra, India.
Tel. +91-22-2547 49 07 / +91-22-2547 62 17. E-mail: lab@ultratech.in. Visit us at: www.ultratech.in

TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At Bhuleshwar Division,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/1440/03-2020
ISSUE DATE : 19/03/2020
YOUR REF. : SBUT/CP/WO/SBUP/177AMENDMENT1
REF. DATE : 24/10/2019

SAMPLE PARTICULARS :

Sampling Plan Ref. No. : UG10-02/2020
Sample Registration Date : 28/02/2020
Date & Time of Sampling : 27/02/2020 at 14:00Hrs
Analysis Starting Date : 28/02/2020
Analysis Completion Date : 05/03/2020
Sample Collected By : ULTRA TECH
Sample Lab Code : UT/ELS/535/02-2020

WASTE WATER SAMPLE ANALYSIS

Sample Type : Untreated Effluent
Sample Location : At Collection Tank

Sample Quantity & Packing Details : 1L in Wide Mouth Glass Bottle for Oil and Grease and 2L in Plastic Container for other parameters

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	pH	IS 3025 (Part 11) : 1983	7.3	-
2.	Total Suspended Solids	IS 3025 (Part 17) : 1984	64	mg/L
3.	Oil & Grease	IS 3025 (Part 39) : 1991	10	mg/L
4.	Biochemical Oxygen Demand (27°C, 3Days)	IS 3025 (Part 44) : 1993	77	mg/L
5.	Chemical Oxygen Demand	IS 3025 (Part 58) : 2006	275	mg/L

Opinions / Interpretations: *NIL*

Note:
1. This test report refers only to the sample tested.
2. This test report may not be reproduced in part, without the permission of this laboratory.
3. Any correction invalidates this test report.

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For ULTRA TECH

ULTRA-TECH * Recognized by MoEF, Govt. of India * THANE (W) INDIA PIN-400 601 * TESTING LABORATORY & CONSULTANCY

Dr. Rahul Kolhapurkar
(Authorized Signatory)

"This is a Computer Generated Test Report and do not require Signature"

H.O.: Unit No. 224, 225, 226 Jai Commercial Complex, Eastern Express Highway, Opp. Cadbury Factory, Khopat, Thane (West) - 400 601, Maharashtra, India.
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ULR -TC560020000001244F

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TEST REPORT

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For Your Project "**SAIFEE BURHANI UPLIFTMENT PROJECT**"
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai

REPORT NO. : UT/ELS/REPORT/1441/03-2020
ISSUE DATE : 19/03/2020
YOUR REF. : SBUT/CP/WO/SBUP/177AMENDMENT1
REF. DATE : 24/10/2019

SAMPLE PARTICULARS :

Sampling Plan Ref. No.	:	UG10-02/2020
Sample Registration Date	:	28/02/2020
Date & Time of Sampling	:	27/02/2020 at 14:10Hrs
Analysis Starting Date	:	28/02/2020
Analysis Completion Date	:	05/03/2020
Sample Collected By	:	ULTRA TECH
Sample Lab Code	:	UT/ELS/536/02-2020

WASTE WATER SAMPLE ANALYSIS

Sample Type	:	Treated Effluent
Sample Location	:	At Final Tank
Sample Quantity & Packing Details	:	1L in Wide Mouth Glass Bottle for Oil and Grease and 2L in Plastic Container for other parameters

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	pH	IS 3025 (Part 11) : 1983	8.3	
2.	Total Suspended Solids	IS 3025 (Part 17) : 1984	8	mg/L
3.	Oil & Grease	IS 3025 (Part 39) : 1991	BDL (DL=2)	mg/L
4.	Biochemical Oxygen Demand (27°C, 3Days)	IS 3025 (Part 44) : 1993	10	mg/L
5.	Chemical Oxygen Demand	IS 58) : 20063025 (Part	40	mg/L

DL – Detection Limit **BDL – Below Detection Limit**

Opinions / Interpretations: *NIL*

Note: 1. This test report refers only to the sample tested.
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For ULTRA TECH

ULTRA TECH * Govt. of India * THANE (W) * MAH * PIN-400 601 * ENVIRONMENTAL CONSULTANTS & LABORATORY

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/1442/03-2020
ISSUE DATE : 19/03/2020
YOUR REF. : SBUT/CP/WO/SBUP/177AMENDMENT1
REF. DATE : 24/10/2019

SAMPLE PARTICULARS :

Sampling Plan Ref. No.	:	UG10-02/2020	**SOIL QUALITY MONITORING**		
Sample Registration Date	:	27/02/2020	**Sample Type**	:	Surface Soil (at 15cm depth)
Date & Time of Sampling	:	26/02/2020 at 14:20Hrs	**Sample Location**	:	At Cluster No.06 Area
Analysis Starting Date	:	27/02/2020			
Analysis Completion Date	:	09/03/2020	**Sample Quantity & Packing Details**	:	1kg In Plastic Bag Contained in Zip Lock Bag
Sample Collected By	:	ULTRA TECH			
Sample Lab Code	:	UT/ELS/522/02-2020			

Sr. No.	Test Parameter	Test Methods	Test Result	Unit
1.	Colour*	-	Brown	-
2.	Moisture Content	IS:2720 (Part 2) : 1973	4.5	%
3.	Bulk Density	UT/LQMS/SOP/S03	1162	kg/m³
4.	Organic Matter	IS:2720 (Part 22) : 1972	0.4	%
5.	Total Organic Carbon	IS:2720 (Part 22) : 1972	0.3	%
6.	pH	IS:2720 (Part 26) : 1987	8.3	-
7.	Conductivity(1:2soil:Water Extract)	IS:14767- 2000	0.751	mS/cm
8.	Salinity (1:2 soil: Water Extract)*	Calculated in terms of Total Dissolved Solids	466	mg/L
9.	Sodium as Na (Water Extractable)	UT/LQMS/SOP/S19	76	mg/kg
10.	Magnesium as Mg (Water Extractable)	UT/LQMS/SOP/S22	55	mg/kg
11.	Chlorides as Cl (Water Extractable)	UT/LQMS/SOP/S23	99	mg/kg
12.	Sulphate as SO_4^{2-} (Water Extractable)	UT/LQMS/SOP/S24	112	mg/kg
13.	Sodium Adsorption Ratio*	UT/LQMS/SOP/S26	1.3	$(meq/kg)^{1/2}$
14.	Cation Exchange Capacity	UT/LQMS/SOP/S18	26.9	meq/100g
15.	Water Holding Capacity	UT/LQMS/SOP/S12	57.6	%
16.	Available Boron as B (Available)	UT/LQMS/SOP/S27	0.7	mg/kg
17.	Phosphorous as P_2O_5 (Available)	UT/LQMS/SOP/S28	24	kg/ha
18.	Potassium as K_2O (Available)	UT/LQMS/SOP/S29	138	kg/ha
19.	Nitrogen as N (Available)	UT/LQMS/SOP/S30	55	Kg/ha
20.	Iron as Fe	UT/LQMS/SOP/S35 & S37	73241	mg/kg
21.	Zinc as Zn	UT/LQMS/SOP/S35 & S37	157	mg/kg

Opinions / Interpretations: *Nil.*

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3. Any correction invalidates this test report.
4. *: Parameters not covered under NABL scope.

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For ULTRA TECH

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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STP/ETP/WTP Project Management Consultants
ISO 9001 : 2015
OHSAS 18001 : 2007

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TEST REPORT

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For Your Project "**SAIFEE BURHANI UPLIFTMENT PROJECT**"
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/6819/11-2019
ISSUE DATE : 14/11/2019
YOUR REF. : SBUT/CP/WO/SBUP/177AMENDMENT1
REF. DATE : 24/10/2019

SAMPLE PARTICULARS :

Sampling Plan Ref. No.: : C-74/05-2019
Sample Registration Date : 30/05/2019
Date of Sampling : 29/05/2019
Time of Sampling : 09:30 Hrs. to 17:30 Hrs.
Analysis Starting Date : 30/05/2019
Analysis Completion Date : 04/06/2019
Sample Lab Code : UT/ELS/C-438/05-2019
Ambient Air Temperature : 28.4 °C to 34.4 °C

AMBIENT AIR QUALITY MONITORING

Location Code : 01
Sample Location : Cluster 2 Near Gate (05 Meter Off towards South East Direction)
Co-ordinates: N18°57'23.91", E72°49'50.60
Collected By : ULTRA-TECH
Height of Sampler : 1.0 Meter
Sampling Duration : 8 Hours
Relative Humidity : 52.0 % to 70.0 %

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	17	µg/m³
2.	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	27	µg/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Method IO-2.1	82	µg/m³
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/AA05	26	µg/m³
5.	Carbon Monoxide (CO) †	IS 5182 (Part 10): 1999	1.5	mg/m³

†: **Sampling Period 1 Hr.**

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure-I for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make – Polltech; Model –PEM-RDS (ENL, Sr. No. 3313	Valid up to – 12/10/2019
	Fine Dust Sampler	Make – Polltech; Model - PEM-ADS 2.5/10µSr. No. 10213	Valid up to – 07/01/2020

N.
1. This test report refers only to the sample tested.
2. Monitoring area / zoning under Residential areas and observed values are relevant to sample collected only.
3. This test report may not be reproduced in part, without the permission of this laboratory.
4. Any correction invalidates this test report.
5. Weather was Sunny during sampling period.

– END OF REPORT –

ULTRA-TECH * Gazetted by MoEF Govt. of India * THANE (W) INDIA PIN-400 601 * ENVIRONMENTAL CONSULTANCY & LABORATORY

For **ULTRA-TECH,**

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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ENCLOSURE-I

NATIONAL AMBIENT AIR QUALITY STANDARDS, PART III-SECTION IV
The Gazette of India with Effect from Wednesday, November 18, 2009/KARTIKA 27, 1931

Sr. No.	Pollutants	Time Weighted Average	*National Ambient Air Quality Standards*	
			Industrial, Residential, Rural and Other Area	Ecological Sensitive Area (Notified by Central Government)
01.	Sulphur Dioxide (SO_2), $\mu g/m^3$	Annual* 24 Hours**	50 80	20 80
02.	Oxides of Nitrogen (NOx), $\mu g/m^3$	Annual* 24 Hours**	40 80	30 80
03	Particulate Matter (PM_{10}), $\mu g/m^3$	Annual* 24 Hours**	60 100	60 100
04.	Particulate Matter ($PM_{2.5}$), $\mu g/m^3$	Annual* 24 Hours**	40 60	40 60
05.	Carbon Monoxide (CO), mg/m^3	08 Hours* 01 Hours**	02 04	02 04

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.
NOTE: Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further

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TEST REPORT

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REPORT NO. : UT/ELS/REPORT/6820/11-2019
ISSUE DATE : 14/11/2019
YOUR REF. : SBUT/CP/WO/SBUP/177AMENDMENT1
REF. DATE : 24/10/2019

SAMPLE PARTICULARS :

AMBIENT AIR QUALITY MONITORING

Sampling Plan Ref. No.:	: C-74/05-2019	**Location Code**	:	02
Sample Registration Date	: 30/05/2019	**Sample Location**	:	Cluster 3 Near Main Gate (04 Meter Off towards South East Direction) Co-ordinates: N18°57'35.39"; E72°49'52.90"
Date of Sampling	: 29/05/2019 to 30/05/2019			
Time of Sampling	: 18:00 Hrs. to 02:00 Hrs.			
Analysis Starting Date	: 30/05/2019	**Collected By**	:	ULTRA-TECH
Analysis Completion Date	: 04/06/2019	**Height of Sampler**	:	1.0 Meter
Sample Lab Code	: UT/ELS/C-439/05-2019	**Sampling Duration**	:	8 Hours
Ambient Air Temperature	: 27.4 °C to 32.4 °C	**Relative Humidity**	:	53.0% to 72.0%

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	14	$\mu g/m^3$
2.	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	22	$\mu g/m^3$
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Method 10-2.1	86	$\mu g/m^3$
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/AA05	30	$\mu g/m^3$
5.	Carbon Monoxide (CO) †	IS 5182 (Part 10): 1999	1.4	mg/m^3

†: Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure I for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make - Polltech; Model - PEM-RDS 8N1; Sr. No. 1313	Valid up to - 12/10/2019
	Fine Dust Sampler	Make - Polltech; Model - PEM ADS 2.5/10μ;Sr. No. 18213	Valid up to - 07/01/2020

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4. Any correction invalidates this test report.
5. Weather was Clear during sampling period.

– END OF REPORT –

For ULTRA-TECH,

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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ENCLOSURE-I

NATIONAL AMBIENT AIR QUALITY STANDARDS. PART III-SECTION IV
The Gazette of India with Effect from Wednesday, November 18, 2009/KARTIKA 27, 1931

Sr. No.	Pollutants	Time Weighted Average	*National Ambient Air Quality Standards*	
			Industrial, Residential, Rural and Other Area	Ecological Sensitive Area (Notified by Central Government)
01.	Sulphur Dioxide (SO_2), µg/m³	Annual* 24 Hours**	50 80	20 80
02.	Oxides of Nitrogen (NO_x), µg/m³	Annual* 24 Hours**	40 80	30 80
03.	Particulate Matter (PM_{10}), µg/m³	Annual* 24 Hours**	60 100	60 100
04.	Particulate Matter ($PM_{2.5}$), µg/m³	Annual* 24 Hours**	40 60	40 60
05.	Carbon Monoxide (CO), mg/m³	08 Hours* 01 Hours**	02 04	02 04

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

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At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/6821/11-2019
ISSUE DATE : 14/11/2019
YOUR REF. : SBUT/CP/WO/SBUF/177AMENDMENT1
REF. DATE : 24/10/2019

SAMPLE PARTICULARS :

Sampling Plan Ref. No.: : C-74/05-2019
Sample Registration Date : 30/05/2019
Date of Sampling : 30/05/2019
Time of Sampling : 02:30 Hrs. to 10:30 Hrs.
Analysis Starting Date : 30/05/2019
Analysis Completion Date : 04/06/2019
Sample Lab Code : UT/ELS/C-440/05-2019
Ambient Air Temperature : 27.5 °C to 32.0 °C

AMBIENT AIR QUALITY MONITORING

Location Code : 03
Sample Location : Cluster No.1 Near Gate (06 Meter Off towards South Direction) Co-ordinates:N18°57'33.18"; 72°49'50.51"
Collected By : ULTRA-TECH
Height of Sampler : 1.0 Meter
Sampling Duration : 8 Hours
Relative Humidity : 54.0 % to 69.0 %

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 [Part 02] : 2001	12	µg/m³
2.	Oxides of Nitrogen (NO_x)	IS 5182 [Part 06] : 2006	24	µg/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Method IO-2.1	79	µg/m³
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/AA05	25	µg/m³
5.	Carbon Monoxide (CO) †	IS 5182 (Part 10): 1999	1.3	mg/m³

†: Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is provided as Annexure-I for your reference (Turnover to find Annexure)*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make – Polltech; Model –PEM-RDS 8N1; Sr. No .3313	Valid up to - 12/10/2019
	Fine Dust Sampler	Make - Polltech; Model - PEM-ADS 2.5/10µ;Sr. No. 19213	Valid up to - 07/01/2020

Note:
1. This test report refers only to the sample tested.
2. Monitoring area coming under Residential areas and observed values are relevant to sample collected only.
3. This test report may not be reproduced in part, without the permission of this laboratory.
4. Any correction invalidates this test report.
5. Weather was Sunny and Clear during sampling period.

– END OF REPORT –

ULTRA-TECH * Approved by MoEF Govt. of India * THANE (W) INDIA PIN-400 601 * ENVIRONMENTAL CONSULTANCY & LABORATORY *

For **ULTRA-TECH,**

Dr. Rahul Kolhapurkar
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ENCLOSURE-I

NATIONAL AMBIENT AIR QUALITY STANDARDS, PART III-SECTION IV
The Gazette of India with Effect from Wednesday, November 18, 2009/KARTIKA 27, 1931

Sr. No.	Pollutants	Time Weighted Average	*National Ambient Air Quality Standards*	
			Industrial, Residential, Rural and Other Area	Ecological Sensitive Area (Notified by Central Government)
01.	Sulphur Dioxide (SO_2), µg/m³	Annual* 24 Hours**	50 80	20 80
02.	Oxides of Nitrogen (NO_x), µg/m³	Annual* 24 Hours**	40 80	30 80
03	Particulate Matter (PM_{10}), µg/m³	Annual* 24 Hours**	60 100	60 100
04.	Particulate Matter ($PM_{2.5}$), µg/m³	Annual* 24 Hours**	40 60	40 60
05.	Carbon Monoxide (CO), mg/m³	08 Hours* 01 Hours**	02 04	02 04

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

NOTE: Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further

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ISO 9001 : 2015
OHSAS 18001 : 2007

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project "SAIFEE BURHANI UPLIFTMENT PROJECT"
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/6822/11-2019
ISSUE DATE : 14/11/2019
YOUR REF. : SBUT/CP/WO/SBUP/177AMENDMENT1
REF. DATE : 24/10/2019

SAMPLE PARTICULARS :
NOISE LEVEL QUALITY MONITORING

Sampling Plan Ref. No. : C-74/05-2019
Sample Lab Code : UT/ELS/C-441/05-2019
Date of Monitoring : 29/05/2019
Survey Done By : ULTRA-TECH

Sr. No.	Location	Noise Level Reading in dB(A)			
		Time (Hrs)	Day dB(A)	Time (Hrs)	Night dB(A)
01.	Cluster No.2 Near Meter Room	10:00 to 10:05	54.1	22:00 to 22:05	44.1
02.	Cluster No.3 Near Main Gate	10:10 to 10:15	53.6	22:10 to 22:15	43.6
03.	Cluster No.1 Near Safety Office	10:20 to 10:25	52.8	22:20 to 22:25	42.9
04.	Cluster No.1 Near Gate	10:30 to 10:35	53.7	22:30to 22:35	43.4
05.	CentreOf Site	10:40 to 10:45	52.9	22:40 to 22:45	42.5

Opinions / Interpretations: *The Noise Pollution (Regulation And Control) Rules, 2000: Is Provided as Annexure II for Your Reference.*
(Turnover to find Annexure)

Note:
1. Monitoring area coming under Residential Area.
2. Noise level monitored is an average for period as stated above, the permissible sound pressure level is to be determined with respect to the total time a workman is being exposed (continuously or a number of short term exposures per day) in Hrs.

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Sound Level Meter	Make - Optel; Model - dB Meter; Sr. no. GN-91	Valid up to - 09/10/2019

Note:
1. This test report refers only to the monitoring conducted.
2. This test report may not be reproduced in part, without the permission of this laboratory.
3. Any correction invalidates this test report.

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For **ULTRA-TECH,**

ULTRA-TECH * Gazetted by MoEF Govt. of India * ENVIRONMENTAL CONSULTANCY & LABORATORY * THANE (W) INDIA PIN-400 601

Dr. Rahul Kolhapurkar
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ANNEXURE - II

THE NOISE POLLUTION (REGULATION AND CONTROL) RULES, 2000

[The Principal Rules were published in the Gazette of India, vide S.O. 123(E), dated 14.2.2000 and subsequently amended vide S.O. 1046(E), dated 22.11.2000, S.O. 1088(E), dated 11.10.2002, S.O. 1569 (E), dated 19.09.2006 and S.O. 50 (E) dated 11.01.2010 under the Environment (Protection) Act, 1986.]

SCHEDULE

(See rule 3(1) and 4(1))

Ambient Air Quality Standards in respect of Noise

Area Code	Category of Area / Zone	Limits in dB(A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

Note:
1. Day time shall mean from 6.00 a.m. to 10.00 p.m.
2. Night time shall mean from 10.00 p.m. to 6.00 a.m.
3. Silence zone is an area comprising not less than 100 meters around hospitals, educational institutions, courts, religious places or any other area which is declared as such by the competent authority.
4. Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is suitable to human hearing.

A "decibel" is a unit in which noise is measured.

"A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

Leq: It is energy mean of the noise level over a specified period.

• CONSTRUCTION ACTIVITIES

The maximum noise levels near the construction site should be limited to 75 dB(A) Leq(5 min.) in industrial areas and to 65 dB(A) Leq(5 min.) in other areas.

• THE PERMISSIBLE LEVELS FOR NOISE EXPOSURE FOR WORK ZONE

(TheModel Rules Of The Factories Act, 1948)

Peak sound pressure level in dB	Permitted number of impulses or impact/day
140	100
135	315
130	1000
125	3160
120	10000

Notes:
1. No exposure in excess of 140 dB peak sound pressure level is permitted.
2. For any peak sound pressure level falling in between any figure and the next higher or lower figure as indicated in column 1,the permitted number of impulses or impacts per day is to be determined by extrapolation on a proportionate basis.

Total time exposure (continuous or a number of short term exposures per day) in Hrs	Sound Pressure Level in dB(A)
8	90
4	93
2	96
1	99
1/2	102
1/8	108
1/16	111
1/32 (2 minutes) or less	114

Notes:
1. No exposure in excess of 115 dB(A) is to be permitted.
2. For any period of exposure falling in between any figure and the next higher or lower figure as indicated in column 1,the permissible sound pressure level is to be determined by extrapolation on a proportionate basis.

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ULR -TC560019000005427F

ISO 9001 : 2015
OHSAS 18001 : 2007

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/6823/11-2019
ISSUE DATE : 14/11/2019
YOUR REF. : SBUT/CP/WO/SBUP/177AMENDMENT1
REF. DATE : 24/10/2019

SAMPLE PARTICULARS :

Sampling Plan Ref. No. : C-74/05-2019
Sample Registration Date : 30/05/2019
Date & Time of Sampling : 29/05/2019 at 17:00Hrs
Analysis Starting Date : 30/05/2019
Analysis Completion Date : 07/06/2019
Sample Collected By : ULTRA-TECH
Sample Lab Code : UT/ELS/C-442/05-2019

WATER SAMPLE ANALYSIS

Sample Type : Drinking Water
Sample Location : Cluster-3 Near Main Gate in Syntex Tank
Sample Quantity & Packing Details : 2 L in Plastic Container and 100ml in Sterile Corning Bottle

Sr. No.	Test Parameter	Test Method	Test Result	Unit	Standard Limits [IS 10500 : 2012]
PHYSICAL PARAMETERS:-					
1.	Turbidity*	IS 3025 (Part 10) 1984	BDL[DL=0.1]	NTU	1
CHEMICAL PARAMETERS:-					
2.	pH	IS 3025 (Part 11) 1983	7.1	-	6.5 - 8.5
3.	Electrical Conductivity*	IS 3025 (Part 14) 1984	160	µS/cm	-
4.	Total Dissolved Solids	IS 3025 (Part 16) 1984	104	mg/L	500
5.	Total Hardness as $CaCO_3$	IS 3025 (Part 21) 2009	58	mg/L	200
6.	Total Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	50	mg/L	200
7.	Phenolphthalein Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	BDL[DL=1]	mg/L	-
8.	Sulphate as SO_4^{2-}	APHA 22nd Ed. 4500- SO_4^{2-} E	19	mg/L	200
9.	Phosphate as PO_4^{3-}*	APHA 22nd ed. 4500 P E	BDL [DL=0.03]	mg/L	-
10.	Chlorides as Cl^-	IS 3025 (Part 32) 1988	17	mg/L	250
11.	Ammonical Nitrogen as NH_3-N	IS 3025 (Part 34) 1988	BDL [DL=0.1]	mg/L	0.5
12.	Nitrates as NO_3	IS 3025 (Part 34) 1988	3.54	mg/L	45
13.	Calcium Hardness as $CaCO_3$	IS 3025 (Part 40) 1991	34	mg/L	-
14.	Calcium as Ca	IS 3025 (Part 40) 1991	14	mg/L	75
	Potassium as K*	IS 3025 (Part 45) 1993	1.3	mg/L	-
	Sodium as Na*	IS 3025 (Part 45) 1993	12	mg/L	-
17.	Magnesium as Mg	IS 3025 (Part 46) 1994	6	mg/L	30
18.	Lead as Pb*	IS 3025 (Part 47) 1994	BDL [DL=0.01]	mg/L	0.01
19.	Iron as Fe	IS 3025 (Part 53) 2003	BDL [DL=0.06]	mg/L	0.3
20.	Fluoride as F	APHA 22nd Ed. 4500-F D	BDL [DL=0.2]	mg/L	1.0
BACTERIOLOGICAL PARAMETERS:					
21.	Total Coliform*	IS 1622 : 1981	BDL [DL=2]	MPN/100 ml	0
22.	F.Coli*	IS 1622 : 1981	BDL [DL=2]	MPN/100 ml	0
23.	E.Coli*	IS 1622 : 1981	Absent	-	Absent

DL – Detection Limit **BDL – Below Detection Limit**

Opinions / Interpretations: *The given sample confirms with standard specifications as per IS 10500:2012 for above analysed parameters.*

Note:
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2. This test report may not be reproduced in part, without the permission of this laboratory.
3. Any correction invalidates this test report.
4. *Parameters are not covered under NABL Scope.

– END OF REPORT –

For ULTRA-TECH

ULTRA-TECH * Gazetted by MoEF, Govt. of India * THANE (W) INDIA PIN-400 601 * ENVIRONMENTAL CONSULTANCY & LABORATORY

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ULR -TC560019000005421F

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OHSAS 18001 : 2007

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/6824/11-2019
ISSUE DATE : 14/11/2019
YOUR REF. : SBUT/CP/WO/SBUP/177AMENDMENT1
REF. DATE : 24/10/2019

SAMPLE PARTICULARS : **SOIL QUALITY MONITORING**

Sampling Plan Ref. No.	: C-74/05-2019	**Sample Type**	: Surface Soil (at 15cm depth)
Sample Registration Date	: 30/05/2019	**Sample Location**	: Cluster No.2
Date & Time of Sampling	: 29/05/2019 at 17:30Hrs		
Analysis Starting Date	: 30/05/2019		
Analysis Completion Date	: 13/06/2019	**Sample Quantity & Packing Details**	: 1kg In Plastic Bag Contained in Zip Lock Bag
Sample Collected By	: ULTRA-TECH		
Sample Lab Code	: UT/ELS/C-443/05-2019		

Sr. No.	Test Parameter	Test Methods	Test Result	Unit
1.	Colour*	-	Brown	-
2.	Moisture Content	IS:2720 (Part 2) : 1973	1.6	%
3.	Bulk Density	UT/LQMS/SOP/S03	1178	kg/m³
4.	Organic Matter	IS:2720 (Part 22) : 1972	1.0	%
5.	Total Organic Carbon	IS:2720 (Part 22) : 1972	0.6	%
6.	pH	IS:2720 (Part 26) : 1987	8.2	-
7.	Conductivity(1:2soil:Water Extract)	IS:14767- 2000	0.543	mS/cm
8.	Salinity (1:2 soil: Water Extract)*	Calculated in terms of Total Dissolved Solids	337	mg/L
9.	Sodium as Na (Water Extractable)*	UT/LQMS/SOP/S19	79	mg/kg
10.	Magnesium as Mg (Water Extractable)*	UT/LQMS/SOP/S22	93	mg/kg
11.	Chlorides as Cl (Water Extractable)*	UT/LQMS/SOP/S23	108	mg/kg
12.	Sulphate as SO_4^{2-} (Water Extractable)*	UT/LQMS/SOP/S24	76	mg/kg
13.	Sodium Adsorption Ratio*	UT/LQMS/SOP/S26	1.1	$(meq/kg)^{1/2}$
14.	Cation Exchange Capacity	USEPA 846 9080	26.1	meq/100g
15.	Water Holding Capacity	ASTM- T7367-07	53.2	%
16.	Available Boron as B (Available)	UT/LQMS/SOP/S27	0.9	mg/kg
17.	Phosphorous as P_2O_5 (Available)	UT/LQMS/SOP/S28	99	kg/ha
18.	Potassium as K_2O (Available)	UT/LQMS/SOP/S29	427	kg/ha
19.	Nitrogen as N (Available)	UT/LQMS/SOP/S30	109	Kg/ha
20.	Iron as Fe	USEPA SW846 7380	65892	mg/kg
21.	Zinc as Zn	USEPA SW846 7950	65	mg/kg

Opinions / Interpretations: *Nil*

Note:
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2. This test report may not be reproduced in part, without the permission of this laboratory.
3. Any correction invalidates this test report.
4. *: Parameters not covered under NABL scope.

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For **ULTRA-TECH**

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ULR-TC560019000001673F

ULTRA-TECH

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project "SAIFEE BURHANI UPLIFTMENT PROJECT"
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/2172/03-2019
ISSUE DATE : 29/03/2019
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :

Sampling Plan Ref. No.:	:	UG-11/03-2019	Location Code	: 01
Sample Registration Date	:	20/03/2019	Sample Location	: Cluster 2 Near Gate (05 Meter Off towards South East Direction) Co-ordinates: N18°57'23.91"; E72°49'50.60
Date of Sampling	:	19/03/2019 To 20/03/2019		
T[illegible] of Sampling	:	13:00 Hrs. to 13:00 Hrs.		
A[illegible]ysis Starting Date	:	20/03/2019	Collected By	: ULTRA-TECH
A[illegible].ysis Completion Date	:	26/03/2019	Height of Sampler	: 1.0 Meter
Sample Lab Code	:	UT/ELS/295/03-2019	Sampling Duration	: 24 Hours
Ambient Air Temperature	:	30.3 °C to 35.4 °C	Relative Humidity	: 45.4 % to 55.6 %

AMBIENT AIR QUALITY MONITORING

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	BDL(DL-10)	µg/m³
2.	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	23	µg/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Method IO-2.1	85	µg/m³
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/AA05	43	µg/m³
5.	Carbon Monoxide (CO) †	IS 5182 (Part 10): 1999	14.0	mg/m³

†: Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure-I for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make - POLLETCH; Model -PEM-RDS 9; Sr. No. 918	Valid up to - 19/12/2019
	Fine Dust Sampler	Make - POLLTECH; Model- PEM-ADS 2.5/10µ Sr. No. 15913	Valid up to - 05/03/2019

Notes:
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2. Monitoring area coming under Residential areas and observed values are relevant to sample collected only.
3. This test report may not be reproduced in part, without the permission of this laboratory.
4. Any correction invalidates this test report.
5. Weather was Sunny and Clear during sampling period.

- END OF REPORT -

For ULTRA-TECH,

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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ENCLOSURE-I

NATIONAL AMBIENT AIR QUALITY STANDARDS, PART III-SECTION IV
The Gazette of India with Effect from Wednesday, November 18, 2009/KARTIKA 27, 1931

Sr. No.	Pollutants	Time Weighted Average	*National Ambient Air Quality Standards*	
			Industrial, Residential, Rural and Other Area	Ecological Sensitive Area (Notified by Central Government)
01.	Sulphur Dioxide (SO_2), µg/m³	Annual*	50	20
		24 Hours**	80	80
02.	Oxides of Nitrogen (NO_x), µg/m³	Annual*	40	30
		24 Hours**	80	80
03	Particulate Matter (PM_{10}), µg/m³	Annual*	60	60
		24 Hours**	100	100
04.	Particulate Matter ($PM_{2.5}$), µg/m³	Annual*	40	40
		24 Hours**	60	60
05.	Carbon Monoxide (CO), mg/m³	08 Hours*	02	02
		01 Hours**	04	04

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

NOTE: Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further

ULR -TC560019000016

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STP/ETP/WTP Project Management Consultants

ISO 9001 : 2015
OHSAS 18001 : 2007

Laboratory : G V Brothers Building, Bata Compound, Khopat, Near Flower Valley, Thane (West) - 400 601, Maharashtra, India
Tele : +91 22 2547 49 07/ +91 22 2547 62 17 **Email :** lab@ultratech.in **Visit us at :** www.ultratech.in

TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/2173/03-2019
ISSUE DATE : 29/03/2019
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :

AMBIENT AIR QUALITY MONITORING

Sampling Plan Ref. No.:	:	UG11/03-2019	**Location Code**	:	02
Sample Registration Date	:	20/03/2019	**Sample Location**	:	Cluster 3 Near Main Gate (04 Meter Off towards South East Direction) Co-ordinates: N18°57'35.39"; E72°49'52.90"
Date of Sampling	:	19/03/2019 To 20/03/2019			
Time of Sampling	:	13:15 Hrs. to 13:15 Hrs.			
Analysis Starting Date	:	20/03/2019	**Collected By**	:	ULTRA-TECH
Analysis Completion Date	:	26/03/2019	**Height of Sampler**	:	1.0 Meter
Sample Lab Code	:	UT/ELS/296/03-2019	**Sampling Duration**	:	24 Hours
Ambient Air Temperature	:	29.0 °C to 35.4 °C	**Relative Humidity**	:	45.4% to 54.3%

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	BDL(DL-10)	µg/m³
2.	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	21	µg/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Method IO-2.1	97	µg/m³
4.	Particulate Matter ($PM_{2.5}$)	UT/LQM5/SOP/AA05	48	µg/m³
5.	Carbon Monoxide (CO) †	IS 5182 (Part 10): 1999	1.6	mg/m³

†: Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure-I for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make – POLLETCH; Model –PEM-RDS -BNL; Sr. No. 3413	Valid up to – 11/01/2020
	Fine Dust Sampler	Make – POLLETCH; Model- PEM-ADS 2.5/10µ; Sr. No. 16013	Valid up to – 11/01/2020

Notes:
1. This test report refers only to the sample tested.
2. Monitoring area coming under Residential areas and observed values are relevant to sample collected only.
3. This test report may not be reproduced in part, without the permission of this laboratory.
4. Any correction invalidates this test report.
5. Weather was Sunny and Clear during sampling period.

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For ULTRA-TECH.

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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ENCLOSURE-I

NATIONAL AMBIENT AIR QUALITY STANDARDS, PART III-SECTION IV
The Gazette of India with Effect from Wednesday, November 18, 2009/KARTIKA 27, 1931

Sr. No.	Pollutants	Time Weighted Average	*National Ambient Air Quality Standards*	
			Industrial, Residential, Rural and Other Area	Ecological Sensitive Area (Notified by Central Government)
01.	Sulphur Dioxide (SO_2), µg/m³	Annual*	50	20
		24 Hours**	80	80
02.	Oxides of Nitrogen (NO_x), µg/m³	Annual*	40	30
		24 Hours**	80	80
03.	Particulate Matter (PM_{10}), µg/m³	Annual*	60	60
		24 Hours**	100	100
04.	Particulate Matter ($PM_{2.5}$), µg/m³	Annual*	40	40
		24 Hours**	60	60
05.	Carbon Monoxide (CO), mg/m³	08 Hours*	02	02
		01 Hours**	04	04

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

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STP/ETP/WTP Project Management Consultants

ISO 9001 : 2015
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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road. Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/2174/03-2019
ISSUE DATE : 29/03/2019
YOUR REF. : SBUT/CP/WD/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :

AMBIENT AIR QUALITY MONITORING

Sampling Plan Ref. No.:	:	UG11/03-2019	**Location Code**	:	03
Sample Registration Date	:	20/03/2019	**Sample Location**	:	Cluster No.1 Near Gate (06 Meter Off towards South Direction) Co-ordinates:N18°57'33.18"; 72°49'50.51"
Date of Sampling	:	19/03/2019 To 20/03/2019			
Time of Sampling	:	12:45 Hrs. to 12:45 Hrs.			
Analysis Starting Date	:	20/03/2019	**Collected By**	:	ULTRA-TECH
Analysis Completion Date	:	26/03/2019	**Height of Sampler**	:	1.0 Meter
Sample Lab Code	:	UT/ELS/294/03-2019	**Sampling Duration**	:	24 Hours
Ambient Air Temperature	:	30.4 °C to 35.3 °C	**Relative Humidity**	:	45.3 % to 54.2 %

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	BDL(DL=10)	µg/m³
2.	Oxides of Nitrogen (NO_2)	IS 5182 (Part 06) : 2006	16	µg/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Method IO-2.1	88	µg/m³
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/AA05	31	µg/m³
5.	Carbon Monoxide (CO) †	IS 5182 (Part 10): 1999	15.9	mg/m³

†: Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is provided as Annexure-I for your reference. [Turnover to find Annexure]*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make – POLLTECH; Model –PEM-RDS 8 NL- BM; Sr. No. 714	Valid up to – 08/01/2020
	Fine Dust Sampler	Make – POLLTECH; Model- PEM-ADS 2.5/10µ; Sr. No. 19113	Valid up to – 22/03/2019

Notes:
1. This test report refers only to the sample tested.
2. Monitoring area coming under Residential areas and observed values are relevant to sample collected only.
3. This test report may not be reproduced in part, without the permission of this laboratory.
4. Any correction invalidates this test report.
5. Weather was Sunny and Clear during sampling period.

- END OF REPORT -

For **ULTRA-TECH,**

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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ENCLOSURE-I

NATIONAL AMBIENT AIR QUALITY STANDARDS, PART III-SECTION IV
The Gazette of India with Effect from Wednesday, November 18, 2009/KARTIKA 27, 1931

Sr. No.	Pollutants	Time Weighted Average	*National Ambient Air Quality Standards*	
			Industrial, Residential, Rural and Other Area	Ecological Sensitive Area (Notified by Central Government)
01.	Sulphur Dioxide (SO_2), µg/m³	Annual* 24 Hours**	50 80	20 80
02.	Oxides of Nitrogen (NO_x), µg/m³	Annual* 24 Hours**	40 80	30 80
03	Particulate Matter (PM_{10}), µg/m³	Annual* 24 Hours**	60 100	60 100
04.	Particulate Matter ($PM_{2.5}$), µg/m³	Annual* 24 Hours**	40 60	40 60
05.	Carbon Monoxide (CO), mg/m³	08 Hours* 01 Hours**	02 04	02 04

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/1987/03-2019
ISSUE DATE : 23/03/2019
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :
Sampling Plan Ref. No. : UG11-03/2019
Date of Monitoring : 19/03/2019

NOISE LEVEL QUALITY MONITORING
Sample Lab Code : UT/ELS/297/03-2019
Survey Done By : ULTRA-TECH

	Location	Noise Level Reading in dB(A)			
		Time (Hrs)	Day dB(A)	Time (Hrs)	Night dB(A)
01.	Cluster No.1 Near Gate	14:20 to 14:25	70.9	22:15 to 22:20	63.8
02.	Cluster No.2 Near Gate	14:30 to 14:35	69.8	22:25 to 22:30	60.7
03.	Cluster No.3 Near Main Gate	14:40 to 14:45	72.2	22:35 to 22:40	68.9

Opinions / Interpretations: *The Noise Pollution (Regulation And Control) Rules, 2000: is Provided as Annexure II for Your Reference.*
(Turnover to find Annexure)

Note:
1. Monitoring area coming under Residential Area.
2. Noise level monitored is an average for period as stated above, the permissible sound pressure level is to be determined with respect to the total time a workman is being exposed (continuously or a number of short term exposures per day) in Hrs.

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Sound Level Meter	Make – Optel; Model – dB Meter; Sr. no. 6N-91	Valid up to – 09/10/2019

Note:
1. This test report refers only to the monitoring conducted.
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3. Any correction invalidates this test report.

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For ULTRA-TECH.

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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Kolkata : +91-33-40085161 / +91-9874488193 - kolkata@ultratech.in Delhi : +91-11-40125500 - delhi@ultratech.in

ANNEXURE - II

THE NOISE POLLUTION (REGULATION AND CONTROL) RULES, 2000

(The Principal Rules were published in the Gazette of India, vide S.O. 123(E), dated 14.2.2000 and subsequently amended vide S.O. 1046(E), dated 22.11.2000, S.O. 1088(E), dated 11.10.2002, S.O. 1569 (E), dated 19.09.2006 and S.O. 50 (E) dated 11.01.2010 under the Environment (Protection) Act, 1986.)

SCHEDULE

(See rule 3(1) and 4(1))

Ambient Air Quality Standards in respect of Noise

Area Code	Category of Area / Zone	Limits in dB(A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

Note:
1. Day time shall mean from 6.00 a.m. to 10.00 p.m.
2. Night time shall mean from 10.00 p.m. to 6.00 a.m.
3. Silence zone is an area comprising not less than 100 meters around hospitals, educational institutions, courts, religious places or any other area which is declared as such by the competent authority.
4. Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

A "decibel" is a unit in which noise is measured.

"A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

Leq: It is energy mean of the noise level over a specified period.

• CONSTRUCTION ACTIVITIES

The maximum noise levels near the construction site should be limited to 75 dB(A) Leq(5 min.) in industrial areas and to 65 dB(A) Leq(5 min.) in other areas.

• THE PERMISSIBLE LEVELS FOR NOISE EXPOSURE FOR WORK ZONE

(The Model Rules Of The Factories Act, 1948)

Peak sound pressure level in dB	Permitted number of impulses or impact/day
140	100
135	315
130	1000
125	3160
120	10000

Notes:
1. No exposure in excess of 140 dB peak sound pressure level is permitted.
2. For any peak sound pressure level falling in between any figure and the next higher or lower figure as indicated in column 1,the permitted number of impulses or impacts per day is to be determined by extrapolation on a proportionate basis.

Total time exposure (continuous or a number of short term exposures per day) in Hrs	Sound Pressure Level in dB(A)
8	90
4	93
2	96
1	99
1/2	102
1/8	108
1/16	111
1/32 (2 minutes) or less	114

Notes:
1. No exposure in excess of 115 dB(A) is to be permitted.
2. For any period of exposure falling in between any figure and the next higher or lower figure as indicated in column 1,the permissible sound pressure level is to be determined by extrapolation on a proportionate basis.

ULR -TC560019000001627P

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TEST REPORT

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For Your Project "SAIFEE BURHANI UPLIFTMENT PROJECT"
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/2115/03-2019
ISSUE DATE : 27/03/2019
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :

Sampling Plan Ref. No. : UG11-03/2019
Sample Registration Date : 19/03/2019
Date & Time of Sampling : 19/03/2019 at 15:30Hrs
Analysis Starting Date : 20/03/2019
Analysis Completion Date : 27/03/2019
Sample Collected By : ULTRA-TECH
Sample Lab Code : UT/ELS/288/03-2019

WATER SAMPLE ANALYSIS

Sample Type : Drinking Water
Sample Location : Cluster-3 Near Main Gate in Syntex Tank
Sample Quantity & Packing Details : 2 L in Plastic Container and 100ml in Sterile Corning Bottle.

Sr. No.	Test Parameter	Test Method	Test Result	Unit	Standard Limits [IS 10500 : 2012]
PHYSICAL PARAMETERS:-					
1.	Turbidity*	IS 3025 [Part 10] 1984	BDL[DL=0.1]	NTU	1
CHEMICAL PARAMETERS:-					
2.	pH	IS 3025 [Part 11] 1983	7.0	-	6.5 – 8.5
3.	Electrical Conductivity*	IS 3025 [Part 14] 1984	126	µS/cm	-
4.	Total Dissolved Solids	IS 3025 [Part 16] 1984	82	mg/L	500
5.	Total Hardness as $CaCO_3$	IS 3025 [Part 21] 2009	51	mg/L	200
6.	Total Alkalinity as $CaCO_3$	IS 3025 [Part 23] 1986	47	mg/L	200
7.	Phenolphthalein Alkalinity as $CaCO_3$	IS 3025 [Part 23] 1986	BDL[DL=1]	mg/L	-
8.	Sulphate as SO_4^{2-}	APHA 22nd Ed. 4500- SO_4^{2-} E	11	mg/L	200
9.	Phosphate as PO_4^{3-}	APHA 22nd ed. 4500 P E	BDL [DL=0.03]	mg/L	-
10.	Chlorides as Cl^-	IS 3025 [Part 32] 1988	13	mg/L	250
11.	Ammonical Nitrogen as NH_3-N	IS 3025 [Part 34] 1988	BDL [DL=0.1]	mg/L	0.5
12.	Nitrates as NO_3	IS 3025 [Part 34] 1988	2.33	mg/L	45
	Calcium Hardness as $CaCO_3$	IS 3025 [Part 40] 1991	29	mg/L	-
	Calcium as Ca	IS 3025 [Part 40] 1991	12	mg/L	75
	Potassium as K*	IS 3025 [Part 45] 1993	0.7	mg/L	-
	Sodium as Na*	IS 3025 [Part 45] 1993	8	mg/L	-
17.	Magnesium as Mg	IS 3025 [Part 46] 1994	5	mg/L	30
18.	Lead as Pb*	IS 3025 [Part 47] 1994	BDL [DL=0.01]	mg/L	0.01
19.	Iron as Fe	IS 3025 [Part 53] 2003	BDL [DL=0.06]	mg/L	0.3
20.	Fluoride as F	APHA 22nd Ed. 4500-F D	BDL[DL=0.2]	mg/L	1.0
BACTERIOLOGICAL PARAMETERS:					
21.	Total Coliform*	IS 1622 : 1981	BDL[DL=2]	MPN/100 ml	0
22.	F.Coli*	IS 1622 : 1981	BDL[DL=2]	MPN/100 ml	0
23.	E.Coli*	IS 1622 : 1981	Absent	-	Absent

DL – Detection Limit BDL – Below Detection Limit

Opinions / Interpretations: *The given sample confirms with standard specifications as per IS 10500:2012 for above analysed parameters.*

Note:
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2. This test report may not be reproduced in part, without the permission of this laboratory.
3. Any correction invalidates this test report.
4. *Parameters are not covered under NABL Scope.

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FOR ULTRA-TECH

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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ULR -TC560019000001626P

ULTRA-TECH

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/2114/03-2019
ISSUE DATE : 27/03/2019
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :

SOIL QUALITY MONITORING

Sampling Plan Ref. No. : UG11-03/2019
Sample Registration Date : 19/03/2019
Date & Time of Sampling : 19/03/2019 at 15:50Hrs
Analysis Starting Date : 20/03/2019
Analysis Completion Date : 27/03/2019
Sample Collected By : ULTRA-TECH
Sample Lab Code : UT/ELS/209/03-2019

Sample Type : Surface Soil (at 15cm depth)
Sample Location : Cluster No.2
Sample Quantity & Packing Details : 1kg in Plastic Bag Contained in Zip Lock Bag

Sr. No.	Test Parameter	Test Methods	Test Result	Unit
1.	Colour*	-	Brown	-
2.	Moisture Content	IS:2720 (Part 2) - 1973	4.8	%
3.	Bulk Density	UT/LQMS/SOP/S03	1023	kg/m³
4.	Organic Matter	IS:2720 (Part 22) : 1972	1.0	%
5.	Total Organic Carbon	IS:2720 (Part 22) : 1972	0.6	%
6.	pH	IS:2720 (Part 26) - 1987	8.0	-
7.	Conductivity(1:2soil/Water Extract)	IS:14767- 2000	1.010	mS/cm
8.	Salinity (1:2 soil: Water Extract)*	Calculated in terms of Total Dissolved Solids	626	mg/L
9.	Sodium as Na (Water Extractable)*	UT/LQMS/SOP/S19	186	mg/kg
10.	Magnesium as Mg (Water Extractable)*	UT/LQMS/SOP/S22	38	mg/kg
11.	Chlorides as Cl (Water Extractable)*	UT/LQMS/SOP/S23	91	mg/kg
12.	Sulphate as SO_4^{2-} (Water Extractable)*	UT/LQMS/SOP/S24	196	mg/kg
13.	Sodium Adsorption Ratio*	UT/LQMS/SOP/S26	4.5	$(meq/kg)^{1/2}$
14.	Cation Exchange Capacity	USEPA 846 9080	26.6	meq/100g
15.	Water Holding Capacity	ASTM- T7367-07	50.1	%
16.	Available Boron as B (Available)	UT/LQMS/SOP/S27	0.6	mg/kg
17.	Phosphorous as P_2O_5 (Available)	UT/LQMS/SOP/S28	68	kg/ha
18.	Potassium as K_2O (Available)	UT/LQMS/SOP/S29	323	kg/ha
19.	Nitrogen as N (Available)	UT/LQMS/SOP/S30	156	Kg/ha
20.	Iron as Fe	USEPA SW846 7380	59810	mg/kg
21.	Zinc as Zn	USEPA SW846 7950	75	mg/kg

Opinions / Interpretations: *Nil.*

Note:
1. This test report refers only to the sample tested.
2. This test report may not be reproduced in part, without the permission of this laboratory.
3. Any correction invalidates this test report.
4. *: Parameters not covered under NABL scope.

- END OF REPORT -

For ULTRA-TECH

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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STP/ETP/WTP Project Management Consultants

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OHSAS 18001 : 2007

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/0559/11-2018
ISSUE DATE : 05/11/2018
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :

Sampling Plan Ref. No.: : C-02/09-2018
Sample Registration Date : 26/09/2018
Date of Sampling : 24/09/2018 To 25/09/2018
Time of Sampling : 13:10 Hrs. to 13:10 Hrs.
Analysis Starting Date : 26/09/2018
Analysis Completion Date : 29/09/2018
Sample Lab Code : UT/ELS/C-012/09-2018
Ambient Air Temperature : 30.2 °C to 34.6 °C

AMBIENT AIR QUALITY MONITORING

Location Code : 01
Sample Location : Cluster 2 Near MeterRoom (05 Meter Off towards North Direction)
Co-ordinates: N18°57'35.86", E72°49'50.02

Collected By : ULTRA-TECH
Height of Sampler : 1.0 Meter
Sampling Duration : 24 Hours
Relative Humidity : 65.1 % to 78.4 %

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	19	µg/m³
2.	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	36	µg/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Method IO-2.1	88	µg/m³
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/AA05	54	µg/m³
5.	Carbon Monoxide (CO) †	IS 5182 (Part 10): 1999	1.2	mg/m³

†: Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure-I for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make – POLLETCH; Model –PEM-ADS @ Nm; Sr. No. 3513	Valid up to – 26/09/2018
	Fine Dust Sampler	Make – POLLTECH; Model- PEM-ADS 2.5/10µ; Sr. No. 19013	Valid up to – 08/10/2018

Note:
1. This test report refers only to the sample tested.
2. Monitoring area coming under Residential areas and observed values are relevant to sample collected only.
3. This test report may not be reproduced in part, without the permission of this laboratory.
4. Any correction invalidates this test report.
5. Weather was Sunny and Clear during sampling period.

– END OF REPORT –

For ULTRA-TECH,

ULTRA-TECH Gazetted by MoEF Govt. of India Environmental Consultancy & Laboratory THANE (W) INDIA PIN-400 601

Dr. Rahul Kolhapurkar
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ENCLOSURE-I

NATIONAL AMBIENT AIR QUALITY STANDARDS, PART III-SECTION IV
The Gazette of India with Effect from Wednesday, November 18, 2009/KARTIKA 27, 1931

Sr. No.	Pollutants	Time Weighted Average	*National Ambient Air Quality Standards*	
			Industrial, Residential, Rural and Other Area	Ecological Sensitive Area (Notified by Central Government)
01.	Sulphur Dioxide (SO_2), µg/m³	Annual*	50	20
		24 Hours**	80	80
02.	Oxides of Nitrogen (NO_x), µg/m³	Annual*	40	30
		24 Hours**	80	80
03.	Particulate Matter (PM_{10}), µg/m³	Annual*	60	60
		24 Hours**	100	100
04.	Particulate Matter ($PM_{2.5}$), µg/m³	Annual*	40	40
		24 Hours**	60	60
05.	Carbon Monoxide (CO), mg/m³	08 Hours*	02	02
		01 Hours**	04	04

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.
NOTE: Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further

ULTRA-TECH Gazetted by MoEF Govt. of India ENVIRONMENTAL CONSULTANCY & LABORATORY THANE (W) INDIA PIN-400 601

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/0560/11-2018
ISSUE DATE : 05/11/2018
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS : AMBIENT AIR QUALITY MONITORING

Sampling Plan Ref. No.:	:	C-02/09-2018	**Location Code**	:	02
Sample Registration Date	:	26/09/2018	**Sample Location**	:	Cluster 3 Near Main Gate (07 Meter Off towards East Direction) Co-ordinates: N18°57'35.68"; E72°49'52.88"
Date of Sampling	:	24/09/2018 To 25/09/2018			
Time of Sampling	:	13:30 Hrs. to 13:30 Hrs.			
Analysis Starting Date	:	26/09/2018	**Collected By**	:	ULTRA-TECH
Analysis Completion Date	:	29/09/2018	**Height of Sampler**	:	1.0 Meter
Sample Lab Code	:	UT/ELS/C-013/09-2018	**Sampling Duration**	:	24 Hours
Ambient Air Temperature	:	30.4 °C to 34.9 °C	**Relative Humidity**	:	64.8% to 78.2%

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	38	µg/m³
2.	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	34	µg/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Method IO-2.1	85	µg/m³
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/AA05	55	µg/m³
5.	Carbon Monoxide (CO) †	IS 5182 (Part 10): 1999	1.4	mg/m³

†: Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure-I for your reference.*

	Instrument Used	Make & Model	Calibration Status
Sampling Equipment Details	Respirable Dust Sampler	Make – POLLETCH; Model -PEM-RDS 9; Sr. No. 215	Valid up to – 05/10/2018
	Fine Dust Sampler	Make – POLLTECH; Model- PEM-ADS 2.5/10µ; Sr. No. 16013	Valid up to – 12/01/2019

Note:
1. This test report refers only to the sample tested.
2. Monitoring area coming under Residential areas and observed values are relevant to sample collected only.
3. This test report may not be reproduced in part, without the permission of this laboratory.
4. Any correction invalidates this test report.
5. Weather was Sunny and Clear during sampling period.

– END OF REPORT –

For ULTRA-TECH,

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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ENCLOSURE-I

NATIONAL AMBIENT AIR QUALITY STANDARDS, PART III-SECTION IV
The Gazette of India with Effect from Wednesday, November 18, 2009/KARTIKA 27, 1931

Sr. No.	Pollutants	Time Weighted Average	*National Ambient Air Quality Standards*	
			Industrial, Residential, Rural and Other Area	Ecological Sensitive Area (Notified by Central Government)
01.	Sulphur Dioxide (SO_2), µg/m³	Annual* 24 Hours**	50 80	20 80
02.	Oxides of Nitrogen (NO_x), µg/m³	Annual* 24 Hours**	40 80	30 80
03.	Particulate Matter (PM_{10}), µg/m³	Annual* 24 Hours**	60 100	60 100
04.	Particulate Matter ($PM_{2.5}$), µg/m³	Annual* 24 Hours**	40 60	40 60
05.	Carbon Monoxide (CO), mg/m³	08 Hours* 01 Hours**	02 04	02 04

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.
NOTE: Wherever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/0561/11-2018
ISSUE DATE : 05/11/2018
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS : AMBIENT AIR QUALITY MONITORING

Sampling Plan Ref. No.	:	C-02/09-2018	**Location Code**	: 03
Sample Registration Date	:	26/09/2018	**Sample Location**	: Cluster No.1Near Safety Office (10 Meter Off towards South Direction) Co-ordinates: N18°57'31.95"; E72°49'50.11"
Date of Sampling	:	24/09/2018 To 25/09/2018		
Time of Sampling	:	14:00 Hrs. to 14:00 Hrs.		
Analysis Starting Date	:	26/09/2018	**Collected By**	: ULTRA-TECH
Analysis Completion Date	:	29/09/2018	**Height of Sampler**	: 1.0 Meter
Sample Lab Code	:	UT/ELS/C-014/09-2018	**Sampling Duration**	: 24 Hours
Ambient Air Temperature	:	31.3 °C to 35.1 °C	**Relative Humidity**	: 64.4 % to 78.1 %

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	17	µg/m³
2.	Oxides of Nitrogen (NO_2)	IS 5182 (Part 06) : 2006	38	µg/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Method IO-2.1	83	µg/m³
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/AA05	48	µg/m³
5.	Carbon Monoxide (CO) †	IS 5182 (Part 10): 1999	1.2	mg/m³

† Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure-I for your reference*

	Instrument Used	Make & Model	Calibration Status
Sampling Equipment Details	Respirable Dust Sampler	Make - POLLETCH; Model -PEM-RDS 5; Sr. No. 515	Valid up to - 05/10/2019
	Fine Dust Sampler	Make - POLLTECH; Model- PEM-ADS 2.5/10µ Sr. No. 18313	Valid up to - 05/03/2019

Note:
1. This test report refers only to the sample tested.
2. Monitoring area coming under Residential areas and observed values are relevant to sample collected only
3. This test report may not be reproduced in part, without the permission of this laboratory
4. Any correction invalidates this test report.
5. Weather was Sunny and Clear during sampling period

- END OF REPORT -

For ULTRA-TECH,

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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ENCLOSURE-I

NATIONAL AMBIENT AIR QUALITY STANDARDS, PART III-SECTION IV
The Gazette of India with Effect from Wednesday, November 18, 2009/KARTIKA 27, 1931

Sr. No.	Pollutants	Time Weighted Average	*National Ambient Air Quality Standards*	
			Industrial, Residential, Rural and Other Area	Ecological Sensitive Area (Notified by Central Government)
01.	Sulphur Dioxide (SO_2), µg/m³	Annual*	50	20
		24 Hours**	80	80
02.	Oxides of Nitrogen (NO_x), µg/m³	Annual*	40	30
		24 Hours**	80	80
03.	Particulate Matter (PM_{10}), µg/m³	Annual*	60	60
		24 Hours**	100	100
04.	Particulate Matter ($PM_{2.5}$), µg/m³	Annual*	40	40
		24 Hours**	60	60
05.	Carbon Monoxide (CO), mg/m³	08 Hours*	02	02
		01 Hours**	04	04

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.
NOTE: Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At Bhuleshwar Division,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/0562/11-2018
ISSUE DATE : 05/11/2018
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :

Sampling Plan Ref. No. : C-02/09-2018
Date of Monitoring : 24/09/2018

NOISE LEVEL QUALITY MONITORING

Sample Lab Code : UT/ELS/C-015/09-2018
Survey Done By : ULTRA-TECH

Sr. No.	Location	Noise Level Reading in dB(A)			
		Time (Hrs)	Day dB(A)	Time (Hrs)	Night dB(A)
01	Cluster No.2Near Meter Room	15:10 to 15:15	54.3	22:10 to 22:15	44.4
02	Cluster No.3 Near Main Gate	15:25 to 15:30	52.6	22:20 to 22:25	43.8
03	Cluster No.1 Near Safety Office	15:40 to 15:45	53.4	22:35 to 22:40	42.7
04	Cluster No.1 Near Gate	15:50 to 15:55	54.0	22:45 to 22:50	41.8
05	Centre Of Site	16:00 to 16:05	53.9	23:00 to 23:05	42.9

Opinions / Interpretations: *The Noise Pollution (Regulation And Control) Rules, 2000: Standard is Enclosed as Enclosure II for Your Reference.*

Note: 1. Monitoring area coming under Residential Area.
2. Noise level monitored is an average for period as stated above, the permissible sound pressure level is to be determined with respect to the total time a workman is being exposed (continuously or a number of short term exposures per day) in Hrs.

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Sound Level Meter	Make – Optel; Model – dB Meter; Sr. no. 6N-91	Valid up to – 10/10/2018

Note:
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2. This test report may not be reproduced in part, without the permission of this laboratory.
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For ULTRA-TECH,

Dr. Rahul Kolhapurkar
[Authorized Signatory]

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ENCLOSURE - II

THE NOISE POLLUTION (REGULATION AND CONTROL) RULES, 2000

(The Principal Rules were published in the Gazette of India, vide S.O. 123(E), dated 14.2.2000 and subsequently amended vide S.O. 1046(E), dated 22.11.2000, S.O. 1088(E), dated 11.10.2002, S.O. 1569 (E), dated 19.09.2006 and S.O. 50 (E) dated 11.01.2010 under the Environment (Protection) Act, 1986.)

SCHEDULE

(See rule 3(1) and 4(1))

Ambient Air Quality Standards in respect of Noise

Area Code	Category of Area / Zone	Limits in dB(A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

Note:
1. Day time shall mean from 6.00 a.m. to 10.00 p.m.
2. Night time shall mean from 10.00 p.m. to 6.00 a.m.
3. Silence zone is an area comprising not less than 100 meters around hospitals, educational institutions, courts, religious places or any other area which is declared as such by the competent authority.
4. Mixed categories of areas may be declared as one of the four above-mentioned categories by the competent authority.

* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

A "decibel" is a unit in which noise is measured.

"A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

Leq: It is energy mean of the noise level over a specified period.

• CONSTRUCTION ACTIVITIES

The maximum noise levels near the construction site should be limited to 75 dB(A) Leq(5 min.) in industrial areas and to 65 dB(A) Leq(5 min.) in other areas.

• THE PERMISSIBLE LEVELS FOR NOISE EXPOSURE FOR WORK ZONE

(TheModel Rules Of The Factories Act, 1948)

Peak sound pressure level in dB	Permitted number of impulses or impact/day
140	100
135	315
130	1000
125	3160
120	10000

Notes:
1. No exposure in excess of 140 dB peak sound pressure level is permitted.
2. For any peak sound pressure level falling in between any figure and the next higher or lower figure as indicated in column 1,the permitted number of impulses or impacts per day is to be determined by extrapolation on a proportionate basis.

Total time exposure (continuous or a number of short term exposures per day) in Hrs	Sound Pressure Level in dB(A)
8	90
4	93
2	96
1	99
1/2	102
1/8	105
1/16	111
1/32 (2 minutes) or less	114

Notes:
1. No exposure in excess of 115 dB(A) is to be permitted.
2. For any period of exposure falling in between any figure and the next higher or lower figure as indicated in column 1,the permitted sound pressure level is to be determined by extrapolation on a proportionate basis.

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ULR-TC560018000000456P

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OHSAS 18001 : 2007

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai

REPORT NO. : UT/ELS/REPORT/0563/11-2018
ISSUE DATE : 05/11/2018
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :

Sampling Plan Ref. No. : C-02/09-2018
Sample Registration Date : 25/09/2018
Date & Time of Sampling : 24/09/2018 at 15:00Hrs
Analysis Starting Date : 26/09/2018
Analysis Completion Date : 06/10/2018
Sample Collected By : ULTRA-TECH
Sample Lab Code : UT/ELS/C-016/09-2018

WATER SAMPLE ANALYSIS

Sample Type : BMC Drinking Water
Sample Location : Cluster-3 Near Main Gate in Syntex Tank
Sample Quantity & Packing Details : 2 L in Plastic Container and 100ml in Sterile Corning Bottle.

Sr. No.	Test Parameter	Test Method	Test Result	Unit	Standard Limits [IS 10500 : 2012]
PHYSICAL PARAMETERS:					
1.	Turbidity*	IS 3025 (Part 10) 1984	BDL[DL=1]	NTU	1
CHEMICAL PARAMETERS:					
2.	pH	IS 3025 (Part 11) 1983	7.8	-	6.5 – 8.5
3.	Electrical Conductivity*	IS 3025 (Part 14) 1984	135	µS/cm	-
4.	Total Dissolved Solids	IS 3025 (Part 16) 1984	88	mg/L	500
5.	Total Hardness as $CaCO_3$	IS 3025 (Part 21) 2009	47	mg/L	200
6.	Total Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	44	mg/L	200
7.	Phenolphthalein Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	BDL[DL=1]	mg/L	-
8.	Sulphate as SO_4^{2-}	APHA 4500- SO_4^{2-} E	9	mg/L	200
9.	Phosphate as PO_4^{3-}*	APHA 4500 P E	BDL [DL=0.03]	mg/L	-
10.	Chlorides as Cl^-	IS 3025 (Part 32) 1988	10	mg/L	250
11.	Ammonical Nitrogen as NH_3-N	IS 3025 (Part 34) 1988	BDL [DL=0.1]	mg/L	0.5
12.	Nitrates as NO_3	IS 3025 (Part 34) 1988	4.25	mg/L	45
13.	Calcium Hardness as $CaCO_3$	IS 3025 (Part 40) 1991	27	mg/L	-
14.	Calcium as Ca	IS 3025 (Part 40) 1991	11	mg/L	75
15.	Potassium as K^+	IS 3025 (Part 45) 1993	1.5	mg/L	-
16.	Sodium as Na^+	IS 3025 (Part 45) 1993	12	mg/L	-
17.	Magnesium as Mg	IS 3025 (Part 46) 1994	5	mg/L	30
18.	Lead as Pb	IS 3025 (Part 47) 1994	BDL [DL=0.01]	mg/L	0.01
19.	Iron as Fe	IS 3025 (Part 53) 2003	BDL [DL=0.06]	mg/L	0.3
20.	Fluoride as F	APHA 4500-F D	BDL[DL=0.2]	mg/L	1.0
BACTERIOLOGICAL PARAMETERS:					
21.	Total Coliform*	IS 1622 : 1981	BDL[DL=2]	MPN/100 ml	0
22.	F.Coli*	IS 1622 : 1981	BDL[DL=2]	MPN/100 ml	0
23	E.Coli*	IS 1622 : 1981	Absent	-	Absent

DL – Detection Limit **BDL - Below Detection Limit**

Opinions / Interpretations: *The given sample confirms with standard specifications as per IS 10500:2012 for above analyzed parameters.*

Note:
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3. Any correction invalidates this test report.
4. *Parameters are not covered under NABL Scope.

– END OF REPORT –

For ULTRA-TECH
Dr. Rahul Kolhapurkar
(Authorised Signatory)

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At Bhuleshwar Division,C-Ward at Maulana Shaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/0564/11-2018
ISSUE DATE : 05/11/2018
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :

SOIL QUALITY MONITORING

Sampling Plan Ref. No. : C-02/09-2018
Sample Registration Date : 25/09/2018
Date & Time of Sampling : 24/09/2018 at 15:10 Hrs.
Analysis Starting Date : 26/09/2018
Analysis Completion Date : 10/10/2018
Sample Collected By : ULTRA-TECH
Sample Lab Code : UT/ELS/C-017/09-2018

Sample Type : Surface Soil (at 15cm depth)
Sample Location : Cluster No.2 Near Meter Room
Sample Quantity & Packing Details : 1kg In Plastic Bag Contained in Zip Lock Bag

Sr. No.	Test Parameter	Test Methods	Test Result	Unit
1.	Colour*	-	Brown	-
2.	Moisture Content	IS:2720 (Part 2) : 1973	2.8	%
3.	Bulk Density	UT/LQMS/SOP/S03	1150	kg/m³
4.	Organic Matter	IS:2720 (Part 22) : 1972	0.8	%
5.	Total Organic Carbon	IS:2720 (Part 22) : 1972	0.5	%
6.	pH	IS:2720 (Part 26) : 1987	8.1	-
7.	Conductivity(1:2soil:Water Extract)	IS:14767-2000	0.529	mS/cm
8.	Salinity (1:2 soil: Water Extract)*	Calculated in terms of Total Dissolved Solids	327	mg/L
9.	Sodium as Na (Water Extractable)*	UT/LQMS/SOP/S19	143	mg/kg
10.	Magnesium as Mg (Water Extractable)*	UT/LQMS/SOP/S22	40	mg/kg
11.	Chlorides as Cl⁻ (Water Extractable)*	UT/LQMS/SOP/S23	101	mg/kg
12.	Sulphate as SO_4^{2-} (Water Extractable)*	UT/LQMS/SOP/S24	184	mg/kg
13.	Sodium Adsorption Ratio*	UT/LQMS/SOP/S26	2.8	$(meq/kg)^{1/2}$
14.	Cation Exchange Capacity	USEPA 846 9080	24.1	meq/100g
15.	Water Holding Capacity	ASTM-T7367-07	58.1	%
16.	Available Boron as B (Available)	UT/LQMS/SOP/S27	0.9	mg/kg
17.	Phosphorous as P_2O_5 (Available)	UT/LQMS/SOP/S28	82	kg/ha
18.	Potassium as K_2O (Available)	UT/LQMS/SOP/S29	437	kg/ha
19.	Nitrogen as N (Available)	UT/LQMS/SOP/S30	128	Kg/ha
20.	Iron as Fe	USEPA SW846 7380	62434	mg/kg
21.	Zinc as Zn	USEPA SW846 7950	64	mg/kg

Opinions / Interpretations: *Nil*

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3. Any correction invalidates this test report.
4. *: Parameters not covered under NABL scope.

- END OF REPORT -

For ULTRA-TECH

ULTRA-TECH Certified by MoEF Govt. of India THANE (W) INDIA PIN-400 601

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project "SAIFEE BURHANI UPLIFTMENT PROJECT"
At Bhuleshwar Division,C-Ward at Maulana Shaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/C-001/02-2018
ISSUE DATE : 16/02/2018
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS : AMBIENT AIR QUALITY MONITORING

Sampling Plan Ref. No.	:	C-31/01-2018	Location Code	:	01
Sample Registration Date	:	02/02/2018	Sample Location	:	Cluster 1 Nr. Saifee Masjid RT Street (07 Meter Off towards East Direction) Co-ordinates: N18°57'32.45", E72°49'50.02"
Date of Sampling	:	31/01/2018 To 01/02/2018			
Time of Sampling	:	12:30 Hrs. to 12:30 Hrs.			
Analysis Starting Date	:	02/02/2018	Collected By	:	ULTRA-TECH
Analysis Completion Date	:	05/02/2018	Height of Sampler	:	1.0 Meter
Sample Lab Code	:	UT/ELS/C-001/02-2018	Sampling Duration	:	24 Hours
Ambient Air Temperature	:	25.3 °C to 32.3 °C	Relative Humidity	:	47.3 % to 65.3 %

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	18	$\mu g/m^3$
2.	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	35	$\mu g/m^3$
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Method IO-2.1	89	$\mu g/m^3$
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/AA05	54	$\mu g/m^3$
5.	Carbon Monoxide (CO) †	IS 5182 (Part 10): 1999	1.2	mg/m^3

†: Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure-I for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make – POLLETCH, Model – PEM-RDS 0 NL; Sr. No. 3513	Valid upto – 26/09/2018
	Fine Dust Sampler	Make – POLLTECH, Model- PEM-ADS 2.5 /10μ; Sr. No. 18813	Valid upto – 08/03/2018

Note:
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2. Monitoring area coming under Residential area and observed values are relevant to sample collected only.
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4. Any correction invalidates this test report.
5. Weather was Sunny during day and Clear at night.

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For ULTRA-TECH,

ULTRA-TECH * Gazetted by MoEF Govt. of India * THANE (W) INDIA PIN-400 601 * ENVIRONMENTAL CONSULTANCY & LABORATORY *

Dr. Rahul Kolhapurkar
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Telefax : +91 22 2547 49 07 / +91 22 2547 62 17 **Email :** lab@ultratech.in **Visit us at :** www.ultratech.in

TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At Bhuleshwar Division,C-Ward at Maulana Shaukatali road, S.V.P. road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/C-002/02-2018
ISSUE DATE : 16/02/2018
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS : AMBIENT AIR QUALITY MONITORING

Sampling Plan Ref. No.:	:	C-31/01-2018	**Location Code**	:	02
Sample Registration Date	:	02/02/2018	**Sample Location**	:	Cluster 3 On Palmodia Street (08 Meter Off towards West Direction) Coordinates: N19°57'35.34"; E72°49'51.50"
Date of Sampling	:	31/01/2018 To 01/02/2018			
Time of Sampling	:	13:15 Hrs. to 13:15 Hrs.			
Analysis Starting Date	:	02/02/2018	**Collected By**	:	ULTRA-TECH
Analysis Completion Date	:	05/02/2018	**Height of Sampler**	:	1.0 Meter
Sample Lab Code	:	UT/ELS/C-002/02-2018	**Sampling Duration**	:	24 Hours
Ambient Air Temperature	:	26.2 °C to 32.5 °C	**Relative Humidity**	:	48.3% to 65.7%

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	13	µg/m³
2.	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	30	µg/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Method IO-2.1	80	µg/m³
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/AA05	47	µg/m³
5.	Carbon Monoxide (CO) †	IS 5182 (Part 10) 1999	1.0	mg/m³

† Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure-I for your reference.*

Sampling Equipment Details:	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make – POLLETCH, Model-PEM-RDS ®, Sr. No. 515	Valid up to – 05/10/2018
	Fine Dust Sampler	Make – POLLTECH, Model- PEM-ADS 2.5/10µ, Sr. No. 15913	Valid up to – 09/03/2018

Note:
1. This test report refers only to the sample tested.
2. Monitoring at no. coming under Residential areas and observed values are relevant to sample collected only.
3. This test report may not be reproduced in part, without the permission of this laboratory.
4. Any correction invalidates this test report.
5. Weather was Sunny during day and Clear at night.

– END OF REPORT –

for ULTRA-TECH,

Dr. Rahul Kolhapurkar
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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.		**REPORT NO.**	: UT/ELS/REPORT/C-003/02-2018
For Your Project "SAIFEE BURHANI UPLIFTMENT PROJECT"		**ISSUE DATE**	: 16/02/2018
At Bhuleshwar Division,C-Ward at Maulana Shaukatali road, S.V.P road, Bhendi bazaar, Mumbai.		**YOUR REF.**	: SBUT/CP/WO/SBUP/177
		REF. DATE	: 20/11/2015

SAMPLE PARTICULARS : AMBIENT AIR QUALITY MONITORING

Sampling Plan Ref. No.:	:	C-31/01-2018	**Location Code**	:	03
Sample Registration Date	:	02/02/2018	**Sample Location**	:	Cluster 2 Between Pakmodia Street & R T Street (06 Meter Off towards North Direction) Co-ordinates: N18°57'35.60"; E72°49'51.02
Date of Sampling	:	31/01/2018 To 01/02/2018			
Time of Sampling	:	13:45 Hrs. to 13:45 Hrs.			
Analysis Starting Date	:	02/02/2018	**Collected By**	:	ULTRA-TECH
Analysis Completion Date	:	05/02/2018	**Height of Sampler**	:	1.0 Meter
Sample Lab Code	:	UT/ELS/C-003/02-2018	**Sampling Duration**	:	24 Hours
Ambient Air Temperature	:	26.3 °C to 32.7 °C	**Relative Humidity**	:	47.4 % to 65.8 %

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	15	µg/m³
2.	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	25	µg/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Method IO-2.1	79	µg/m³
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/AA05	40	µg/m³
5.	Carbon Monoxide (CO) †	IS 5182 (Part 10): 1999	1.0	mg/m³

†: Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure-I for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make - POLLETCH, Model -PEM-RDS ¼, Sr. No. 115	Valid up to - 05/10/2018
	Fine Dust Sampler	Make - POLLTECH, Model- PEM-ADS 2.5/10µ, Sr. No. 0213	Valid up to - 18/01/2019

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For ULTRA-TECH,

ULTRA-TECH * Gazetted by MoEF Govt. of India * ENVIRONMENTAL CONSULTANCY & LABORATORY * THANE (W) INDIA PIN-400 601

Dr. Rahul Kolhapurkar
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ISO 9001 : 2015
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ENCLOSURE-I

NATIONAL AMBIENT AIR QUALITY STANDARDS, PART III-SECTION IV
The Gazette of India with Effect from Wednesday, November 18, 2009/KARTIKA 27, 1931

Sr. No.	Pollutants	Time Weighted Average	*National Ambient Air Quality Standards*	
			Industrial, Residential, Rural and Other Area	Ecological Sensitive Area (Notified by Central Government)
01.	Sulphur Dioxide (SO_2), µg/m³	Annual* 24 Hours**	50 80	20 80
02.	Oxides of Nitrogen (NO_x), µg/m³	Annual* 24 Hours**	40 80	30 80
03	Particulate Matter (PM_{10}), µg/m³	Annual* 24 Hours**	60 100	60 100
04.	Particulate Matter ($PM_{2.5}$), µg/m³	Annual* 24 Hours**	40 60	40 60
05.	Carbon Monoside (CO), mg/m³	08 Hours* 01 Hours**	02 04	02 04

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

NOTE: Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At Bhuleshwar Division,C-Ward at Maulana Shaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/C-004/02-2018
ISSUE DATE : 16/02/2018
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :
Sampling Plan Ref. No. : C-31/01-2018
Date of Monitoring : 31/01/2018

NOISE LEVEL QUALITY MONITORING
Sample Lab Code : UT/ELS/C-004/02-2018
Survey Done By : ULTRA-TECH

Sr. No.	Location	Noise Level Reading in dB(A)			
		Time (Hrs)	Day dB(A)	Time (Hrs)	Night dB(A)
01.	Cluster 1 Nr Saifee Masjid B T Street	15:10 to 15:15	72.0	22:10 to 22:15	43.8
02.	Cluster 3 On Palmodia Street West Side	15:20 to 15:25	76.2	22:20 to 22:25	44.1
03.	Cluster 2 Between Palmodia Street	15:30 to 15:35	76.2	22:30 to 22:35	42.5
04.	Centre Of Site	15:39 to 15:44	80.6	22:40 to 22:45	43.7

Opinions / Interpretations: *The Noise Pollution (Regulation And Control) Rules, 2000: Standard is Enclosed as Enclosure II for Your Reference*

Note:
1. Monitoring area coming under Residential Area.
2. Noise level monitored is an average for period as stated above, the permissible sound pressure level is to be determined with respect to the total time a workman is being exposed (continuously or a number of short term exposures per day) in Hrs.

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Sound Level Meter	Make – 3M SOLUTIONS; Model – SE-402 Class 2; Sr. no. SE402110909	Valid up to – 15/10/2018

Note:
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– END OF REPORT –

For **ULTRA-TECH.**

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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ENCLOSURE - II

THE NOISE POLLUTION (REGULATION AND CONTROL) RULES, 2000

(The Principal Rules were published in the Gazette of India, vide S.O. 123(E), dated 14.2.2000 and subsequently amended vide S.O. 1046(E), dated 22.11.2000, S.O. 1088(E), dated 11.10.2002, S.O. 1569 (E), dated 19.09.2006 and S.O. 50 (E) dated 11.01.2010 under the Environment (Protection) Act, 1986.)

• SCHEDULE

(See rule 3(1) and 4(1))

Ambient Air Quality Standards in respect of Noise

Area Code	Category of Area / Zone	Limits in dB(A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

Note:
1. Day time shall mean from 6.00 a.m. to 10.00 p.m.
2. Night time shall mean from 10.00 p.m. to 6.00 a.m.
3. Silence zone is an area comprising not less than 100 meters around hospitals, educational institutions, courts, religious places or any other area which is declared as such by the competent authority.
4. Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

A "decibel" is a unit in which noise is measured.

"A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

Leq: It is energy mean of the noise level over a specified period.

• CONSTRUCTION ACTIVITIES

The maximum noise levels near the construction site should be limited to 75 dB(A) Leq(5 min.) in industrial areas and to 65 dB(A) Leq(5 min.) in other areas.

• THE PERMISSIBLE LEVELS FOR NOISE EXPOSURE FOR WORK ZONE

(The Model Rules Of The Factories Act, 1948)

Peak sound pressure level in dB	Permitted number of impulses or impact/day
140	100
135	315
130	1000
125	3160
120	10000

Notes:
1. No exposure in excess of 140 dB peak sound pressure level is permitted.
2. For any peak sound pressure level falling in between any figure and the next higher or lower figure as indicated in column 1,the permitted number of impulses or impacts per day is to be determined by extrapolation on a proportionate basis.

Total time exposure (continuous or a number of short term exposures per day) in Hrs	Sound Pressure Level in dB(A)
8	90
4	93
2	96
1	99
1/2	102
1/8	108
1/16	111
1/32 (2 minutes) or less	114

Notes:
1. No exposure in excess of 115 dB(A) is to be permitted.
2. For any period of exposure falling in between any figure and the next higher or lower figure of indicated in column 1, the permissible sound pressure level is to be determined by extrapolation on a proportionate basis.

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project "**SAIFEE BURHANI UPLIFTMENT PROJECT**"
At Bhuleshwar Division,C-Ward at Maulana Shaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/C-005/02-2018
ISSUE DATE : 16/02/2018
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :

Sampling Plan Ref. No. : C-31/01-2018
Sample Registration Date : 02/02/2017
Date & Time of Sampling : 31/01/2018 at 13:30 Hrs.
Analysis Starting Date : 02/02/2018
Analysis Completion Date : 16/02/2018
Sample Collected By : ULTRA-TECH
Sample Lab Code : UT/ELS/C-006/02-2018

SOIL QUALITY MONITORING

Sample Type : Surface Soil (at 15cm depth)
Sample Location : Near Saifee Masjid RT Street
Sample Quantity & Packing Details : 1kg In Plastic Bag Contained in Zip Lock Bag

Sr. No.	Test Parameter	Test Methods	Test Result	Unit
1.	Colour*	-	Brown	-
2.	Moisture Content	IS:2720 (Part 2) - 1973	2.1	%
3.	Bulk Density	UT/LQMS/SOP/503	1189	kg/m³
4.	Organic Matter	IS:2720 (Part 22) - 1972	0.7	%
5.	Total Organic Carbon	IS:2720 (Part 22) - 1972	0.4	%
6.	pH	IS:2720 (Part 26) - 1987	8.7	-
7.	Conductivity(1:2soil:Water Extract)	IS:14767- 2000	0.870	mS/cm
8.	Salinity (1:2 soil: Water Extract)*	Calculated in terms of Total Dissolved Solids	544	mg/L
9.	Sodium as Na (Water Extractable)*	UT/LQMS/SOP/519	294	mg/kg
10.	Magnesium as Mg (Water Extractable)*	UT/LQMS/SOP/522	31	mg/kg
11.	Chlorides as Cl (Water Extractable)*	UT/LQMS/SOP/523	117	mg/kg
12.	Sulphate as SO_4^{2-} (Water Extractable)*	UT/LQMS/SOP/524	281	mg/kg
13.	Sodium Adsorption Ratio*	UT/LQMS/SOP/525	4.1	$(meq/kg)^{1/2}$
14.	Cation Exchange Capacity	USEPA 846 9080	23.2	meq/100g
15.	Water Holding Capacity	ASTM- T7367-07	61.1	%
16.	Available Boron as B (Available)	UT/LQMS/SOP/527	0.8	mg/kg
17.	Phosphorous as P_2O_5 (Available)	UT/LQMS/SOP/528	42	kg/ha
18.	Potassium as K_2O (Available)	UT/LQMS/SOP/529	468	kg/ha
19.	Nitrogen as N (Available)	UT/LQMS/SOP/530	118	Kg/ha
20.	Iron as Fe	USEPA SW846 7380	59216	mg/kg
21.	Zinc as Zn	USEPA SW846 7950	75	mg/kg

Opinions / Interpretations: Nil.

Note:
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3. Any correction invalidates this test report.
4. * Parameters not covered under NABL scope.

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ULTRA-TECH Environmental Consultancy & Laboratory Gazetted by MoEF Govt. of India THANE (W) INDIA PIN-400 601

For **ULTRA-TECH**

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project "SAIFEE BURHANI UPLIFTMENT PROJECT"
At Bhuleshwar Division,C-Ward at Maulana Shaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/C-006/02-2018
ISSUE DATE : 16/02/2018
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :

Sampling Plan Ref. No. : C-31/01-2018
Sample Registration Date : 02/02/2018
Date & Time of Sampling : 31/01/2018 at 14:15 Hrs
Analysis Starting Date : 02/02/2018
Analysis Completion Date : 14/02/2018
Sample Collected By : ULTRA-TECH
Sample Lab Code : UT/ELS/C-005/02-2018

WATER SAMPLE ANALYSIS

Sample Type : BMC Drinking Water
Sample Location : Cluster-3 Near Gate No. 01 in Syntex Tank
Sample Quantity & Packing Details : 2 L in Plastic Container and 100ml in Sterile Corning Bottle.

Sr. No.	Test Parameter	Test Method	Test Result	Unit	Standard Limits [IS 10500 : 2012]
PHYSICAL PARAMETERS:-					
1.	Turbidity*	IS 3025 (Part 10) 1984	0.8	NTU	1
CHEMICAL PARAMETERS:-					
2.	pH	IS 3025 (Part 11) 1983	7.0	-	6.5 – 8.5
3.	Electrical Conductivity*	IS 3025 (Part 14) 1984	98	µS/cm	--
4.	Total Dissolved Solids	IS 3025 (Part 16) 1984	64	mg/L	500
5.	Total Hardness as $CaCO_3$	IS 3025 (Part 21) 2009	40	mg/L	200
6.	Total Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	41	mg/L	200
7.	Phenolphthalein Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	BDL[DL=1]	mg/L	--
8.	Sulphate as SO_4^{2-}	APHA 4500-SO_4^{2-} E	7	mg/L	200
9.	Phosphate as PO_4^{3-}	APHA 4500 P E	BDL [DL=0.03]	mg/L	--
10.	Chloride as Cl	IS 3025 (Part 32) 1988	10	mg/L	250
11.	Ammonical Nitrogen as NH_3-N	IS 3025 (Part 34) 1988	BDL [DL=0.1]	mg/L	0.5
12.	Nitrates as NO_3	IS 3025 (Part 34) 1988	1.6	mg/L	45
13.	Calcium Hardness as $CaCO_3$	IS 3025 (Part 40) 1991	18	mg/L	--
14.	Calcium as Ca	IS 3025 (Part 40) 1991	7	mg/L	75
15.	Potassium as K^+	IS 3025 (Part 45) 1993	1	mg/L	--
16.	Sodium as Na^+	IS 3025 (Part 45) 1993	7	mg/L	--
17.	Magnesium as Mg	IS 3025 (Part 46) 1994	5	mg/L	30
18.	Lead as Pb	IS 3025 (Part 47) 1994	BDL [DL=0.01]	mg/L	0.01
19.	Iron as Fe	IS 3025 (Part 53) 2003	BDL [DL=0.06]	mg/L	0.3
20.	Fluoride as F	APHA 4500-F D	BDL[DL=0.2]	mg/L	1.0
BACTERIOLOGICAL PARAMETERS:-					
21.	Total Coliform*	IS 1622 : 1981	BDL[DL=2]	MPN/100 ml	0
22.	F.Coli*	IS 1622 : 1981	BDL[DL=2]	MPN/100 ml	0
23.	E.Coli*	IS 1622 : 1981	Absent	-	Absent

DL – Detection Limit BDL – Below Detection Limit

Opinions / Interpretations: *The given sample confirms with standard specifications as per IS 10500:2012 for above analysed parameters.*

Note:
1. This test report relates only to the sample tested.
2. This test report may not be reproduced in part, without the permission of this Laboratory.
3. Any correction invalidates this test report.
4. *Parameters not covered under NABL Scope.

– END OF REPORT –

For ULTRA-TECH
Dr. Rahul Kolhapurkar
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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.	**REPORT NO.**	:	UT/ELS/REPORT/0070/05-2017
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**	**ISSUE DATE**	:	12/05/2017
At Bhuleshwar Division,C-Ward at Maulana Shaukatali road, Mutton street & Ebrahim Rehmatullah road known as Ilhendi bazaar, Mumbai.	**YOUR REF.**	:	SBUT/CP/WO/SBUP/177
	REF. DATE	:	20/11/2015

SAMPLE PARTICULARS :

AMBIENT AIR QUALITY MONITORING

Sampling Plan Ref. No.:	: 08-05/2017	**Location Code**	: 01
Sample Registration Date	: 03/05/2017	**Sample Location**	: Near Pakmodia Street and K. T. Road Junction (10 Meters Off towards East Direction) Co-ordinates: N-18°57'35.87" E-72°49'52.28"
Date of Sampling	: 02/05/2017 to 03/05/2017		
Time of Sampling	: 12:00 Hrs. to 12:00 Hrs.		
Analysis Starting Date	: 04/05/2017	**Collected By**	: ULTRA-TECH
Analysis Completion Date	: 09/05/2017	**Height of Sampler**	: 1.0 Meter
Sample Lab Code	: UT/ELS/0013/05-2017	**Sampling Duration**	: 24 Hours
Ambient Air Temperature	: 28.3 °C to 37.5°C	**Relative Humidity**	: 49.2 % to 65.8 %

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	BDL(DL=10)	$\mu g/m^3$
2.	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	16	$\mu g/m^3$
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Method IO-2.1	82	$\mu g/m^3$
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/A04	58	$\mu g/m^3$
5.	Carbon Monoxide (CO) 1*	IS 5182 (Part 10)- 1999	1.2	mg/m^3

1- Sampling Period 1 Hr.

BDL: Below Detection Limit **DL: Detection Limit**

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure-I for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make - POLLTECH; Model - PEM-RDS 8 NL, Sr. No. 3313	Valid up to - 24/10/2017
	Fine Dust Sampler	Make - POLLTECH; Model- PEM ADS 2.5/10μ, Sr. No. 19013	Valid up to - 24/10/2017

Note:
1. This test report refers only to the sample tested.
2. Monitoring area coming under Industrial areas and observed values are relevant to sample collected only.
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4. Any correction invalidates this test report.
5. Weather was Sunny during day and Clear at night.
6. * Parameters are not covered under NABL Scope.

- END OF REPORT -

For ULTRA-TECH,

ULTRA-TECH Environmental Consultancy Gazetted by MoEF Govt. of India THANE (W) INDIA PIN-400 601 Laboratory

Dr. Rahul Kolhapurkar
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At Bhuleshwar Division,C-Ward at Maulana Shaukatali road, Mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/0081/05-2017
ISSUE DATE : 12/05/2017
YOUR REF. : SBUT/CP/WO/SBHP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :

Sampling Plan Ref. No.: : 08-05/2017
Sample Registration Date : 03/05/2017
Date of Sampling : 02/05/2017 to 03/05/2017
Time of Sampling : 13:00 Hrs. to 13:00 Hrs.
Analysis Starting Date : 04/05/2017
Analysis Completion Date : 09/05/2017
Sample Lab Code : UT/ELS/0014/05-2017
Ambient Air Temperature : 28.4 °C to 37.8 °C

AMBIENT AIR QUALITY MONITORING

Location Code : 02
Sample Location : Pakmodia Street (07 Meters Off towards North Direction from Zainabia Masjid)
Co-ordinates: N-18°57'34.83" ;E-72°49'51.47"
Collected By : ULTRA-TECH
Height of Sampler : 1.0 Meter
Sampling Duration : 24 Hours
Relative Humidity : 48.8 % to 65.6 %

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	BDL(DL=10)	$\mu g/m^3$
2.	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	22	$\mu g/m^3$
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Method IO-2.1	65	$\mu g/m^3$
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/A04	52	$\mu g/m^3$
5.	Carbon Monoxide (CO) †*	IS 5182 (Part 10) : 1999	1.0	mg/m^3

†: Sampling Period 1 Hr.

BDL: Below Detection Limit **DL: Detection Limit**

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure-I for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make :- POLLTECH; Model :- PEM-RDS 9; Sr. No. 515	Valid up to :- 06/10/2017
	Fine Dust Sampler	Make :- POLLTECH; Model- PEM-RDS 2.5/10μ Sr. No. 18813	Valid up to :-08/03/2018

1. This test report refers only to the sample tested.
2. Monitoring area coming under Industrial areas and observed values are relevant to sample collected only.
3. This test report may not be reproduced in part without the permission of this Laboratory.
4. Any correction invalidates this test report.
5. Weather was Sunny during day and Clear at night.
6. * Parameters are not covered under NABL Scope.

– END OF REPORT –

for ULTRA-TECH,

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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OHSAS 18001 : 2007

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project "SAIFEE BURHANI UPLIFTMENT PROJECT"
At Bhuleshwar Division,C-Ward at Maulana Shaukatali road, Mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/0082/05-2017
ISSUE DATE : 12/05/2017
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :

Sampling Plan Ref. No.: : 08-05/2017
Sample Registration Date : 03/05/2017
Date of Sampling : 02/05/2017 to 03/05/2017
Time of Sampling : 14:00 Hrs. to 14:00 Hrs.
Analysis Starting Date : 04/05/2017
Analysis Completion Date : 09/05/2017
Sample Lab Code : UT/ELS/0015/05-2017
Ambient Air Temperature : 30.4 °C to 39.8 °C

AMBIENT AIR QUALITY MONITORING

Location Code : 03
Sample Location : Near Saifee Masjid (12 Meters Off towards N-E Direction from Masjid Gate) Co-ordinates: N-18°57'32.46";E-72°49'48.08"
Collected By : ULTRA-TECH
Height of Sampler : 1.0 Meter
Sampling Duration : 24 Hours
Relative Humidity : 47.4 % to 65.4 %

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	BDL[DL=10]	µg/m³
2.	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	12	µg/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Method 40-2.1	74	µg/m³
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/A04	35	µg/m³
5.	Carbon Monoxide (CO) †*	IS 5182 (Part 10) : 1999	1.2	mg/m³

†: Sampling Period 1 Hr.

BDL: Below Detection Limit **DL: Detection Limit**

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure I for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make :- POLLTECH; Model :- PEM-RDS 9; Sr. No. 315	Valid up to :- 06/10/2017
	Fine Dust Sampler	Make :- POLLTECH; Model- PEM AHS 2.5/10; Sr. No. 18313	Valid up to :-07/03/2018

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5. Weather was Sunny during day and Clear at night.
6. *: Parameters are not covered under NABL Scope.

– END OF REPORT –

For ULTRA-TECH,

ULTRA-TECH * Gazetted by MoEF Govt. of India * THANE (W) INDIA PIN-400 601 * ENVIRONMENTAL CONSULTANTS

Dr. Rahul Kolhapurkar
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ENCLOSURE-I

NATIONAL AMBIENT AIR QUALITY STANDARDS, PART III-SECTION IV
The Gazette of India with Effect from Wednesday, November 18, 2009/KARTIKA 27, 1931

Sr. No.	Pollutants	Time Weighted Average	*National Ambient Air Quality Standards*	
			Industrial, Residential, Rural and Other Area	Ecological Sensitive Area (Notified by Central Government)
01.	Sulphur Dioxide (SO_2), µg/m³	Annual*	50	20
		24 Hours**	80	80
02.	Oxides of Nitrogen (NO_x), µg/m³	Annual*	40	30
		24 Hours**	80	80
03	Particulate Matter (PM_{10}), µg/m³	Annual*	60	60
		24 Hours**	100	100
04.	Particulate Matter ($PM_{2.5}$), µg/m³	Annual*	40	40
		24 Hours**	60	60
05.	Carbon Monoxide (CO), mg/m³	08 Hours*	02	02
		01 Hours**	04	04

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.
NOTE: Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At Bhuleshwar Division,C-Ward at Maulana Shaukatali road, Mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/0071/05-2017
ISSUE DATE : 12/05/2017
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :

Sampling Plan Ref. No. : 08-05/2017
Date of Monitoring : 02/05/2017

NOISE LEVEL QUALITY MONITORING

Sample Lab Code : UT/ELS/016/05-2017
Survey Done By : ULTRA-TECH

Sr. No.	Location	Noise Level Reading in dB(A)			
		Time (Hrs)	Day dB(A)	Time (Hrs)	Night dB(A)
01.	Gujar Street – Near Diamond Samosa Shop	15:00 to 15:05	73.8	22:00 to 22:05	58.6
02.	At Fakmudin Street , K.T.Road junction	15:00 to 15:05	72.8	22:10 to 22:15	52.3
03.	Near Saifee Masjid Gate	15:20 to 15:25	70.3	22:30 to 22:35	51.3
04.	Near Zainabia Masjid	15:30 to 15:35	69.8	22:40 to 22:45	52.7
05.	Near Project Site Office	15:40 to 15:45	66.5	23:00 to 23:05	50.8

Opinions / Interpretations: *The Noise Pollution (Regulation And Control) Rules, 2000: Standard is Enclosed as Enclosure II for Your Reference.*

Note:
1. Monitoring area coming under Residential Area.
2. Noise level monitored is an average for period as stated above, the permissible sound pressure level is to be determined with respect to the total time a workman is being exposed (continuously or a number of short term exposures per day) in Hrs.

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Sound Level Meter	Make:- ENVIROTECH; Model - SLM 100; Sr. No. 192-ETK-2012	Valid up to – 07/07/2017

Note:
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For ULTRA-TECH,

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ENCLOSURE - II

THE NOISE POLLUTION (REGULATION AND CONTROL) RULES, 2000

[The Principal Rules were published in the Gazette of India, vide S.O. 123(E), dated 14.2.2000 and subsequently amended vide S.O. 1046(E), dated 22.11.2000, S.O. 1088(E), dated 11.10.2002, S.O. 1569 (E), dated 19.09.2006 and S.O. 50 (E) dated 11.01.2010 under the Environment (Protection) Act, 1986.]

• SCHEDULE

(See rule 3 (1) and 4(1))

Ambient Air Quality Standards in respect of Noise

Area Code	Category of Area / Zone	Limits in dB(A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

Note:
1. Day time shall mean from 6.00 a.m. to 10.00 p.m.
2. Night time shall mean from 10.00 p.m. to 6.00 a.m.
3. Silence zone is an area comprising not less than 100 meters around hospitals, educational institutions, courts, religious places or any other area which is declared as such by the competent authority.
4. Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

A "decibel" is a unit in which noise is measured.

"A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

Leq: It is energy mean of the noise level over a specified period.

• CONSTRUCTION ACTIVITIES

The maximum noise levels near the construction site should be limited to 75 dB(A) Leq(5 min.) in industrial areas and to 65 dB(A) Leq(5 min.) in other areas.

• THE PERMISSIBLE LEVELS FOR NOISE EXPOSURE FOR WORK ZONE

(The Model Rules Of The Factories Act, 1948)

Peak sound pressure level in dB	Permitted number of impulses or impact/day
140	100
135	315
130	1000
125	3160
120	10000

Notes:
1. No exposure in excess of 140 dB peak sound pressure level is permitted.
2. For any peak sound pressure level falling in between any figure and the next higher or lower figure as indicated in column 1,the permitted number of impulses or impacts per day is to be determined by extrapolation on a proportionate basis.

Total time exposure (continuous or a number of short term exposures per day) in Hrs	Sound Pressure Level in dB(A)
8	90
4	93
2	96
1	99
1/2	102
1/8	108
1/16	111
1/32 (2 minutes) or less	114

Notes:
1. No exposure in excess of 115 dB(A) is to be permitted.
2. For any period of exposure falling in between any figure and the next higher or lower figure as mentioned in 1, the permissible sound pressure level is to be determined by extrapolation on a proportionate basis.

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At Bhuleshwar Division,C-Ward at Maulana Shaukatali road, Mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/0029/06-2017
ISSUE DATE : 06/06/2017
YOUR REF. : SBUT/CP/WO/SBHP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :

Sampling Plan Ref. No. : 08-05/2017
Sample Registration Date : 31/05/2017
Date & Time of Sampling : 31/05/2017 at 12:10Hrs.
Analysis Starting Date : 31/05/2017
Analysis Completion Date : 06/06/2017
Sample Collected By : ULTRA-TECH
Sample Lab Code : UT/ELS/615/05-2017

WATER SAMPLE ANALYSIS

Sample Type : Ground Water
Sample Location : Borewell Water At Project Site
Sample Quantity & Packing Details : 2 L in Plastic Container for physico-chemical parameters and 100ml in Sterile Corning Bottle for bacteriological parameters.

Sr. No.	Test Parameter	Test Method	Test Result	Unit	Standard Limits (IS 10500 : 2012)
PHYSICAL PARAMETERS:-					
1.	Turbidity	IS 3025 (Part 10) 1984	1.3	NTU	1
CHEMICAL PARAMETERS:-					
2.	pH*	IS 3025 (Part 11) 1983	7.4	-	6.5 - 8.5
3.	Electrical Conductivity	IS 3025 (Part 14) 1984	312	µS/cm	-
4.	Total Dissolved Solids*	IS 3025 (Part 16) 1984	230	mg/L	500
5.	Total Hardness as $CaCO_3$*	IS 3025 (Part 21) 2009	164	mg/L	200
6.	Total Alkalinity as $CaCO_3$*	IS 3025 (Part 23) 1986	135	mg/L	200
7.	Phenolphthalein Alkalinity as $CaCO_3$*	IS 3025 (Part 23) 1986	BDL[DL=1]	mg/L	-
8.	Sulphate as SO_4^{2-}	APHA 4500-SO_4^{2-} E	38	mg/L	200
9.	Phosphate as PO_4^{3-}	APHA 4500 P E	BDL[DL=0.03]	mg/L	-
10.	Chlorides as Cl^-*	IS 3025 (Part 32) 1988	11	mg/L	250
11.	Ammonical Nitrogen as NH_3-N	IS 3025 (Part 34) 1988	BDL [DL=0.1]	mg/L	0.5
12.	Nitrates as NO_3	IS 3025 (Part 34) 1988	4.3	mg/L	45
13.	Calcium Hardness as $CaCO_3$*	IS 3025 (Part 40) 1991	82	mg/L	-
14.	Calcium as Ca^{2+}*	IS 3025 (Part 40) 1991	33	mg/L	75
15.	Potassium as K	IS 3025 (Part 45) 1993	2	mg/L	-
16.	Sodium as Na	IS 3025 (Part 45) 1993	13	mg/L	-
17.	Magnesium as Mg^{2+}	IS 3025 (Part 46) 1994	20	mg/L	30
18.	Lead as Pb	IS 3025 (Part 47) 1994	BDL [DL=0.01]	mg/L	0.01
19.	Iron as Fe	IS 3025 (Part 53) 2003	BDL [DL=0.06]	mg/L	0.3
20.	Fluoride as F	APHA 4500-F- D	0.5	mg/L	1.0
BACTERIOLOGICAL PARAMETERS:					
21.	Total Coliform	IS 1622 : 1981	BDL[DL=2]	MPN/100 ml	0
22.	F.Coli	IS 1622 : 1981	BDL[DL=2]	MPN/100 ml	0
23.	E.Coli	IS 1622 : 1981	Absent	-	Absent

DL – Detection Limit BDL – Below Detection Limit

Opinions / Interpretations: *The given sample confirms with standard specifications for above analyzed parameter.*

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4. (*) Parameters are covered under NABL Scope

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For ULTRA-TECH

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TEST REPORT

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At Bhuleshwar Division,C-Ward at Maulana Shaukatali road, Mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/0084/05-2017
ISSUE DATE : 12/05/2017
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :

SOIL/SEDIMENT QUALITY MONITORING

Sampling Plan Ref. No.	: 08-05/2017	Sample Type	: Surface Soil (at 15cm depth)
Sample Registration Date	: 02/05/2017	Sample Location	: Near Syntex drinking water tank at Main Gate of Construction site adjoining Palmudia Street
Date & Time of Sampling	: 02/05/2017 at 16:20Hrs.		
Analysis Starting Date	: 02/05/2017		
Analysis Completion Date	: 11/05/2017	Sample Quantity & Packing Details	: 1kg In Plastic Bag Contained in Zip Lock Bag
Sample Collected By	: ULTRA-TECH		
Sample Lab Code	: UT/ELS/006/05-2017		

Sr. No.	Test Parameter	Test Methods	Test Result	Unit
1.	Colour		Brown	
2.	Moisture Content	IS:2720 (Part 2) : 1973	1.4	%
3.	Bulk Density	UT/LQMS/SOP/503	1045	kg/m³
4.	Organic Matter	IS:2720 (Part 22) : 1972	0.9	%
5.	Total Organic Carbon	IS:2720 (Part 22) : 1972	0.5	%
6.	pH	IS:2720 (Part 26) : 1987	9.1	-
7.	Conductivity(1:2soil:Water Extract)	IS:14767 - 2000	0.924	mS/cm
8.	Salinity (1:2 soil: Water Extract)	Calculated in terms of Total Dissolved Solids	573	mg/L
9.	Sodium as Na (Water Extractable)	UT/LQMS/SOP/519	324	mg/kg
10.	Potassium as K (Water Extractable)	UT/LQMS/SOP/520	16	mg/kg
11.	Chlorides as Cl (Water Extractable)	UT/LQMS/SOP/523	146	mg/kg
12.	Sulphate as SO_4^{2-} (Water Extractable)	UT/LQMS/SOP/524	365	mg/kg
13.	Sodium Adsorption Ratio	UT/LQMS/SOP/526	6.2	(meq/kg)$^{1/2}$
14.	Cation Exchange Capacity	USEPA 846 9080	15	meq/100g
15.	Water Holding Capacity	ASTM- T7367-07	21	%
16.	Available Boron as B (Available)	UT/LQMS/SOP/527	BDL[DL=0.5]	mg/kg
17.	Phosphorous as P_2O_5 (Available)	UT/LQMS/SOP/528	27	kg/ha
18.	Potassium as K_2O (Available)	UT/LQMS/SOP/529	586	kg/ha
19.	Nitrogen as N (Available)	UT/LQMS/SOP/530	103	kg/ha
20.	Iron as Fe	USEPA SW846 7380	61230	mg/kg
21.	Zinc as Zn	USEPA SW846 7950	63	mg/kg

Opinions / Interpretations: N/I.

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For ULTRA-TECH
Dr. Rahul Kolhapurkar
(Authorized Signatory)

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At Bhuleshwar Division in C-Ward situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai- 400 003

REPORT NO. : UT/ELS/REPORT/0036/04-2016
ISSUE DATE : 02/04/2016
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS : AMBIENT AIR QUALITY MONITORING

Sample Registration Date	: 25/03/2016	**Location Code**	: 01
Date of Sampling	: 22/03/2016 to 23/03/2016	**Sample Location**	: Near Main Gate (08 Meter Off towards North Direction)
Time of Sampling	: 11:00 Hrs. to 11:00 Hrs.		
Sample Lab Code	: UT/ELS/0389/03-2016		
Analysis Starting Date	: 25/03/2016	**Height of Sampler**	: 1.5 Meter
Analysis Completion Date	: 01/04/2016	**Sampling Duration**	: 24 Hours
Ambient Air Temperature	: 29.2 °C to 38.1 °C	**Relative Humidity**	: 41.1 % to 78.1 %
Sample Collect By	: ULTRA-TECH, Environmental Consultancy and Laboratory, Thane.		

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	13	µg/m³
2.	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	18	µg/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Compendium Method IO-2.1	97	µg/m³
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/A04	44	µg/m³
5.	Carbon Monoxide (CO)*	IS 5182 (Part 10) : 1999	1.7	mg/m³

*: Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure-I for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable dust Sampler	Make – ASIA ENVIRO; Model - APM450; Sr. No. 02	Valid up to -18/01/2017
	Fine Dust Sampler	Make – NETEL; Model- NPM-PDS 2.5µ; Sr. No. 243	Valid up to -25/12/2016

Note:
1. This test report refers only to the sample tested.
2. Monitoring area coming under Residential areas and observed values are relevant to samples collected only.
3. This test report may not be reproduced in part, without the permission of this laboratory.
4. Any correction invalidates this test report.

– END OF REPORT –

For **ULTRA-TECH,**

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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ISO 9001 : 2008
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TEST REPORT

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At Bhuleshwar Division in C-Ward situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai- 400 003

REPORT NO. : UT/ELS/REPORT/0037/04-2016
ISSUE DATE : 02/04/2016
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS : AMBIENT AIR QUALITY MONITORING

Sample Registration Date	: 25/03/2016	**Location Code**	: 02
Date of Sampling	: 22/03/2016 to 23/03/2016	**Sample Location**	: Cluster-3, Near Gujar Road (05 Meter Off towards West Direction)
Time of Sampling	: 11:15 Hrs. to 11:15 Hrs.		
Sample Lab Code	: UT/ELS/0390/03-2016		
Analysis Starting Date	: 25/03/2016	**Height of Sampler**	: 1.5 Meter
Analysis Completion Date	: 01/04/2016	**Sampling Duration**	: 24 Hours
Ambient Air Temperature	: 30.2 °C to 38.3 °C	**Relative Humidity**	: 41.7% to 78.9 %
Sample Collect By	: ULTRA-TECH, Environmental Consultancy and Laboratory, Thane		

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	18	µg/m³
2.	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	21	µg/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010b Compendium Method IO-2.1	93	µg/m³
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/A04	42	µg/m³
5.	Carbon Monoxide (CO)*	IS 5182 (Part 10) : 1999	2.0	mg/m³

*: Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure-I for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make – POLLTECH; Model –PEM-RDS 9; Sr. No. 0315	Valid up to – 04/10/2016
	Fine Dust Sampler	Make –POLLTECH; Model- PEM-ADS 2.5/10µ; Sr. No. 18913	Valid up to – 19/08/2016

Note:
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TEST REPORT

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At Bhuleshwar Division in C-Ward situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai- 400 003

REPORT NO. : UT/ELS/REPORT/0038/04-2016
ISSUE DATE : 02/04/2016
YOUR REF. : SBUT/CP/WO/SBHP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS : AMBIENT AIR QUALITY MONITORING

Sample Registration Date	: 25/03/2016	**Location Code**	: 03
Date of Sampling	: 22/03/2016 to 23/03/2016	**Sample Location**	: Cluster-1, Near Site Office (12 Meter Off towards South Direction)
Time of Sampling	: 11:30 Hrs. to 11:30 Hrs.		
Sample Lab Code	: UT/ELS/0391/03-2016		
Analysis Starting Date	: 25/03/2016	**Height of Sampler**	: 1.5 Meter
Analysis Completion Date	: 01/04/2016	**Sampling Duration**	: 24 Hours
Ambient Air Temperature	: 35.2 °C to 39.2 °C	**Relative Humidity**	: 42.3% to 81.5 %
Sample Collect By	: ULTRA-TECH, Environmental Consultancy and Laboratory, Thane		

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	10	µg/m³
2.	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	21	µg/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Compendium Method IO-2.1	90	µg/m³
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/A04	55	µg/m³
5.	Carbon Monoxide (CO)*	IS 5182 (Part 10) : 1999	0.7	mg/m³

*: Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure 1 for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make - POLLTECH; Model - PEM-RDS-8NL-RM; Sr. No. 0614	Valid up to - 01/11/2016
	Fine Dust Sampler	Make - NETEL; Model - NPM-FDS 2.5µ; Sr. No. 222	Valid up to - 25/12/2016

Note:
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For **ULTRA-TECH,**

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ENCLOSURE-I

NATIONAL AMBIENT AIR QUALITY STANDARDS, PART III-SECTION IV
The Gazette of India with Effect from Wednesday, November 18, 2009/KARTIKA 27, 1931

Sr. No.	Pollutants	Time Weighted Average	*National Ambient Air Quality Standards*	
			Industrial, Residential, Rural and Other Area	Ecological Sensitive Area [Notified by Central Government]
01.	Sulphur Dioxide (SO_2), µg/m³	Annual* 24 Hours**	50 80	20 80
02.	Oxides of Nitrogen (NO_x), µg/m³	Annual* 24 Hours**	40 80	30 80
03	Particulate Matter (PM_{10}), µg/m³	Annual* 24 Hours**	60 100	60 100
04.	Particulate Matter ($PM_{2.5}$), µg/m³	Annual* 24 Hours**	40 60	40 60
05.	Carbon Monoxide (CO), mg/m³	08 Hours* 01 Hours**	02 04	02 04

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

NOTE: Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigations.

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TEST REPORT

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REPORT NO. : UT/ELS/REPORT/0039/04-2016
ISSUE DATE : 02/04/2016
YOUR REF. : SBUT/CP/WO/SBHP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS : **NOISE LEVEL QUALITY MONITORING**

Date of Monitoring : 22/03/2016 **Sample Lab Code** : UT/ELS/0392/03-2016
Survey Done By : ULTRA-TECH, Environmental Consultancy & Laboratory, Thane

Sr. No.	Location	Noise Level Reading in dB(A)	
		Time (Hrs)	Day dB(A)
01.	Cluster-03, Near Main Gate	14:30 to 14:35	75.2
02.	Cluster-03, Near Gogar Road	14:40 to 14:45	72.7
03.	Cluster-01, Near Site Office	14:50 to 14:55	68.8
04.	Centre of Project Site	15:00 to 15:05	72.5
05.	Cluster-03, Back Side of Masjid	15:10 to 15:15	69.5

Opinions / Interpretations: *The Noise Pollution (Regulation And Control) Rules, 2000: Ambient Noise Standard is Enclosed as Enclosure-II for Your Reference.*

Note: 1. Monitoring area coming under Residential Area.
2. Day Time – 06:00 Hrs to 22:00 Hrs and Night Time – 22:00 Hrs to 06:00 Hrs.

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Sound Level Meter	Make :- 3M SOLUTION S; Model - SE-402 Class 2, Sr. No. SE40210809	Valid up to - 29/02/2017

Note: 1. This test report refers only to the monitoring conducted.
2. This test report may not be reproduced in part, without the permission of this laboratory.
3. Any correction invalidates this test report.

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ULTRA-TECH ENVIRONMENTAL CONSULTANCY & LABORATORY Recognised by MoEF Govt. of India THANE (W) INDIA PIN-400 601

For **ULTRA-TECH,**

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ENCLOSURE - II

THE NOISE POLLUTION (REGULATION AND CONTROL) RULES, 2000

[The Principal Rules were published in the Gazette of India, vide S.O. 123(E), dated 14.2.2000 and subsequently amended vide S.O. 1046(E), dated 22.11.2000, S.O. 1088(E), dated 11.10.2002, S.O. 1569 (E), dated 19.09.2006 and S.O. 50 (E) dated 11.01.2010 under the Environment (Protection) Act, 1986.]

• SCHEDULE

(See rule 3(1) and 4(1))

Ambient Air Quality Standards in respect of Noise

Area Code	Category of Area / Zone	Limits in dB(A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

Note:
1. Day time shall mean from 6.00 a.m. to 10.00 p.m.
2. Night time shall mean from 10.00 p.m. to 6.00 a.m.
3. Silence zone is an area comprising not less than 100 meters around hospitals, educational institutions, courts, religious places or any other area which is declared as such by the competent authority.
4. Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

A "decibel" is a unit in which noise is measured.

"A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

Leq: It is energy mean of the noise level over a specified period.

• CONSTRUCTION ACTIVITIES

The maximum noise levels near the construction site should be limited to 75 dB(A) Leq[5 min.] in industrial areas and to 65 dB(A) Leq[5 min.] in other areas.

• THE PERMISSIBLE LEVELS FOR NOISE EXPOSURE FOR WORK ZONE

(The Model Rules Of The Factories Act, 1948)

Peak sound pressure level in dB	Permitted number of impulses or impact/day
140	100
135	315
130	1000
125	3160
120	10000

Notes:
1. No exposure in excess of 140 dB peak sound pressure level is permitted.
2. For any peak sound pressure level falling in between any figure and the next higher or lower figure as indicated in column 1 the permitted number of impulses or impacts per day is to be determined by extrapolation on a proportionate basis.

Total time exposure (continuous or a number of short term exposures per day) in Hrs	Sound Pressure Level in dB(A)
8	90
4	93
2	96
1	99
1/2	102
1/8	108
1/16	111
1/32 [2 minutes] or less	114

Notes:
1. No exposure in excess of 115 dB(A) is to be permitted.
2. For any period of exposure falling in between any figure and the next higher or lower figure as indicated in column 1 the permissible sound pressure level is to be determined by extrapolation on a proportionate basis.

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At Bhuleshwar Division in C-Ward situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai- 400 003

REPORT NO. : UT/ELS/REPORT/0093/04-2016
ISSUE DATE : 06/04/2016
YOUR REF. : SBUT/CP/WO/SBHP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :

WATER SAMPLE ANALYSIS

Sample Registration Date : 25/03/2016
Date & Time of Sampling : 22/03/2016 at 14:45
Analysis Starting Date : 25/03/2016
Analysis Completion Date : 05/04/2016
Sample Collected By : ULTRA-TECH
Sample Lab Code : UT/ELS/0393/03-2016

Sample Type : BMC Drinking Water
Sample Location : Near Main Gate
Sample Quantity & Packing Details : 2 L in Plastic Container and 100ml in Sterile Corning Bottle

Sr. No.	Test Parameter	Test Method	Test Result	Unit	Standard Limits (IS 10500 : 2012)
PHYSICAL PARAMETERS:-					
1.	Turbidity	IS 3025 (Part 10) 1984	0.9	NTU	1
CHEMICAL PARAMETERS:-					
2.	pH	IS 3025 (Part 11) 1983	6.9	-	6.5 - 8.5
3.	Electrical Conductivity	IS 3025 (Part 14) 1984	105	µS/cm	-
4.	Total Dissolved Solids	IS 3025 (Part 16) 1984	68	mg/L	500
5.	Total Hardness as $CaCO_3$	IS 3025 (Part 21) 2009	37	mg /L	200
6.	Total Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	32	mg/L	200
7.	Phenolphthalein Alkalinity	IS 3025 (Part 23) 1986	0	mg/L	-
8.	Sulphate as SO_4^{2-}	IS 3025 (Part 24) 1986	12	mg/L	200
9.	Phosphate as PO_4^{3-}	APHA 4500 P D	BDL [DL=0.03]	mg/L	-
10.	Chlorides as Cl	IS 3025 (Part 32) 1988	12	mg/L	250
11.	Ammonical Nitrogen as NH_3-N	IS 3025 (Part 34) 1988	BDL [DL=0.3]	mg/L	0.5
12.	Nitrates as NO_3	IS 3025 (Part 34) 1988	1.0	mg/L	45
13.	Calcium Hardness as $CaCO_3$	IS 3025 (Part 40) 1991	24	mg /L	-
14.	Calcium as Ca	IS 3025 (Part 40) 1991	13	mg/L	75
15.	Potassium as K	IS 3025 (Part 45) 1993	1	mg/L	-
16.	Sodium as Na	IS 3025 (Part 45) 1993	9	mg/L	-
17.	Magnesium as Mg	IS 3025 (Part 46) 1994	3	mg/L	30
18.	Lead as Pb	IS 3025 (Part 47) 1994	BDL [DL=0.01]	mg/L	0.01
19.	Iron as Fe	IS 3025 (Part 53) 2003	BDL [DL=0.03]	mg/L	0.3
20.	Fluoride as F	APHA 4500-F D	BDL [DL=0.05]	mg/L	1.0
BACTERIOLOGICAL PARAMETERS:					
21.	Total Coliform	IS 1622 : 1981	0	MPN/100 ml	0
22.	F.Coli	IS 1622 : 1981	0	MPN/100 ml	0
23.	E.Coli	IS 1622 : 1981	Absent	-	Absent

DL – Detection Limit BDL – Below Detection Limit

Opinions / Interpretations: *The given sample confirms with standard specifications as per IS 10500:2012 for above analysed parameters.*

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For **ULTRA-TECH**

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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TEST REPORT

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For Your Project "SAIFEE BURHANI UPLIFTMENT PROJECT"
At Bhuleshwar Division in C-Ward situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai- 400 003

REPORT NO. : UT/ELS/REPORT/0036/04-2016
ISSUE DATE : 02/04/2016
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS : AMBIENT AIR QUALITY MONITORING

Sample Registration Date	:	25/03/2016	Location Code	:	01
Date of Sampling	:	22/03/2016 to 23/03/2016	Sample Location	:	Near Main Gate (08 Meter Off towards North Direction)
Time of Sampling	:	11:00 Hrs. to 11:00 Hrs.			
Sample Lab Code	:	UT/ELS/0389/03-2016			
Analysis Starting Date	:	25/03/2016	Height of Sampler	:	1.5 Meter
Analysis Completion Date	:	01/04/2016	Sampling Duration	:	24 Hours
Ambient Air Temperature	:	29.2 °C to 38.1 °C	Relative Humidity	:	41.1 % to 78.1 %
Sample Collect By	:	ULTRA-TECH, Environmental Consultancy and Laboratory, Thane.			

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	13	µg/m³
2.	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	18	µg/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010b Compendium Method IO-2.1	97	µg/m³
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/A04	44	µg/m³
5.	Carbon Monoxide (CO)*	IS 5182 (Part 10) : 1999	1.7	mg/m³

*: Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III, Section IV is attached as Enclosure-I for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make - ASALA ENVIRO, Model - APM450, Sr. No. 02	Valid up to : 18/01/2017
	Fine Dust Sampler	Make - NETEL, Model- NPM-FDS 2.5µ, Sr. No. 243	Valid up to : 25/12/2016

Note: 1. This test report refers only to the sample tested.
2. Monitoring area coming under Residential area and observed values are relevant to sample collected only.
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4. Any correction invalidates this test report.

- END OF REPORT -

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For ULTRA-TECH,

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project "SAIFEE BURHANI UPLIFTMENT PROJECT"
At Bhuleshwar Division in C-Ward situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bezaar, Mumbai- 400 003

REPORT NO. : UT/ELS/REPORT/0037/04-2016
ISSUE DATE : 02/04/2016
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS : AMBIENT AIR QUALITY MONITORING

Sample Registration Date	: 25/03/2016	**Location Code**	: 02
Date of Sampling	: 22/03/2016 to 23/03/2016	**Sample Location**	: Cluster-3, Near Gujar Road (65 Meter Off towards West Direction)
Time of Sampling	: 11:15 Hrs. to 11:15 Hrs.		
Sample Lab Code	: UT/ELS/0390/03-2016		
Analysis Starting Date	: 25/03/2016	**Height of Sampler**	: 1.5 Meter
Analysis Completion Date	: 01/04/2016	**Sampling Duration**	: 24 Hours
Ambient Air Temperature	: 30.2 °C to 38.3 °C	**Relative Humidity**	: 41.7% to 78.9 %
Sample Collect By	: ULTRA-TECH, Environmental Consultancy and Laboratory, Thane		

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	18	ug/m³
2.	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	21	ug/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Compendium Method IO-2.1	93	ug/m³
4.	Particulate Matter ($PM_{2.5}$)	UT/LQM3/SOP/A04	42	ug/m³
5.	Carbon Monoxide (CO)*	IS 5182 (Part 10) : 1999	2.6	mg/m³

*) Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure-I for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make - POLLTECH; Model -PEM-ADS 9; Sr. No. 0315	Valid up to - 04/10/2016
	Fine Dust Sampler	Make -POLLTECH; Model- PEM-ADS 2.5/10u Sr. No. 18913	Valid up to - 19/08/2016

Note: 1. This test report refers only to the sample tested.
2. Monitoring was carried under Residential Areas and observed values are relevant to sample collected only.
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For ULTRA-TECH,

Dr. Rahul Kolhapurkar
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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.	**REPORT NO.**	:	UT/ELS/REPORT/0038/04-2016
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**	**ISSUE DATE**	:	02/04/2016
At Bhuleshwar Division in C-Ward situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Behmanullah road known as Bhendi bazaar, Mumbai- 400 003	**YOUR REF.**	:	SBUT/CP/WO/SBUP/177
	REF. DATE	:	20/11/2015

SAMPLE PARTICULARS	:	AMBIENT AIR QUALITY MONITORING			
Sample Registration Date	:	25/03/2016	**Location Code**	:	03
Date of Sampling	:	22/03/2016 to 23/03/2016	**Sample Location**	:	Cluster-I, Near Site Office (12 Meter Off towards South Direction)
Time of Sampling	:	11:30 Hrs. to 11:30 Hrs.			
Sample Lab Code	:	UT/ELS/0391/03-2016			
Analysis Starting Date	:	25/03/2016	**Height of Sampler**	:	1.5 Meter
Analysis Completion Date	:	01/04/2016	**Sampling Duration**	:	24 Hours
Ambient Air Temperature	:	35.2 °C to 39.2 °C	**Relative Humidity**	:	42.3% to 81.5 %
Sample Collect By	:	ULTRA-TECH, Environmental Consultancy and Laboratory, Thane			

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	10	µg/m³
2.	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	21	µg/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Compendium Method IO-2.1	90	µg/m³
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/A03	55	µg/m³
5.	Carbon Monoxide (CO)*	IS 5182 (Part 10) : 1999	0.7	mg/m³

*. Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard Part III- Section IV is enclosed as Enclosure-I for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make :- POLLTECH ; Model :-PEM-RDS 08 ; Sr. No. 0614	Valid up to :- 01/11/2016
	Fine Dust Sampler	Make :-NETEL ; Model :- NPM-FDS 2.5µ; Sr. No. 222	Valid up to :- 25/12/2016

Note:
1. This test report refers only to the sample tested.
2. Monitoring area coming under Residential area and observed values are relevant to sampling period only.
3. This test report may not be reproduced in part without the permission of the laboratory.
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- END OF REPORT -

For ULTRA-TECH,

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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ENCLOSURE-I

NATIONAL AMBIENT AIR QUALITY STANDARDS, PART III-SECTION IV
The Gazette of India with Effect from Wednesday, November 18, 2009/KARTIKA 27, 1931

Sr. No.	Pollutants	Time Weighted Average	*National Ambient Air Quality Standards*	
			Industrial, Residential, Rural and Other Area	Ecological Sensitive Area (Notified by Central Government)
01.	Sulphur Dioxide (SO_2), µg/m³	Annual* 24 Hours**	50 80	20 80
02.	Oxides of Nitrogen (NO_x), µg/m³	Annual* 24 Hours**	40 80	30 80
03.	Particulate Matter (PM_{10}), µg/m³	Annual* 24 Hours**	60 100	60 100
04.	Particulate Matter ($PM_{2.5}$), µg/m³	Annual* 24 Hours**	40 60	40 60
05.	Carbon Monoxide (CO), mg/m³	08 Hours** 01 Hours**	02 04	02 04

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

NOTE: Wherever and whenever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigations.

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Tel.: +91 22 2547 49 07 / +91 22 2547 62 17 Email : lab@ultratech.in

TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At Bhuleshwar Division in C-Ward situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai - 400 003

REPORT NO. : UT/ELS/REPORT/0039/04-2016
ISSUE DATE : 02/04/2016
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS : **NOISE LEVEL QUALITY MONITORING**

Date of Monitoring : 22/03/2016 **Sample Lab Code** : UT/ELS/0392/03-2016
Survey Done By : ULTRA-TECH, Environmental Consultancy & Laboratory, Thane

Sr. No.	Location	Noise Level Reading in dB(A)	
		Time (Hrs)	Day dB(A)
01.	Cluster-03, Near Main Gate	14:30 to 14:35	75.2
02.	Cluster-03, Near Gujar Road	14:40 to 14:45	72.7
03.	Cluster-01, Near Site Office	14:50 to 14:55	68.8
04.	Centre of Project Site	15:00 to 15:05	72.5
05.	Cluster-03, Back Side of Masjid	15:10 to 15:15	69.5

Opinions / Interpretations: *The Noise Pollution (Regulation And Control) Rules, 2000: Ambient Noise Standard is Enclosed at Enclosure-II for Your Reference.*

Note: 1. Monitoring area coming under Residential Area.
2. Day Time : 06:00 Hrs to 22:00 Hrs and Night Time = 22:00 Hrs to 06:00 Hrs.

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Sound Level Meter	Make : 3M SOLUTIONS, Model - SC 402 Class 2, Sr. No. SF402310809	Valid upto : 20/02/2017

Note: 1. This test report refers only to the monitoring conducted.
2. This test report may not be reproduced in part, without the permission of the laboratory.
3. Any corrections invalidates this test report.

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ULTRA-TECH ENVIRONMENTAL CONSULTANCY & LABORATORY Gazetted by MoEF Govt. of India THANE (W) INDIA PIN-400 601.

For **ULTRA-TECH,**

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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ENCLOSURE - II

THE NOISE POLLUTION (REGULATION AND CONTROL) RULES, 2000

(The Principal Rules were published in the Gazette of India, vide S.O. 123(E), dated 14.2.2000 and subsequently amended vide S.O. 1046(E), dated 22.11.2000, S.O. 1088(E), dated 11.10.2002, S.O. 1569 (E), dated 19.09.2006 and S.O. 50 (E) dated 11.01.2010 under the Environment (Protection) Act, 1986.)

• SCHEDULE

(See rule 3(1) and 4(1))

Ambient Air Quality Standards in respect of Noise

Area Code	Category of Area / Zone	Limits in dB(A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

Note: 1. Day time shall mean from 6.00 a.m. to 10.00 p.m.
2. Night time shall mean from 10.00 p.m. to 6.00 a.m.
3. Silence zone is an area comprising not less than 100 meters around hospitals, educational institutions, courts, religious places or any other area which is declared as such by the competent authority.
4. Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

A "decibel" is a unit in which noise is measured.

"A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

Leq: It is energy mean of the noise level over a specified period.

• CONSTRUCTION ACTIVITIES

The maximum noise levels near the construction site should be limited to 75 dB(A) Leq(5 min.) in industrial areas and to 65 dB(A) Leq(5 min.) in other areas.

• THE PERMISSIBLE LEVELS FOR NOISE EXPOSURE FOR WORK ZONE

(The Model Rules Of The Factories Act, 1948)

Peak sound pressure level in dB	Permitted number of impulses or impact/day
140	100
135	315
130	1000
125	3160
120	10000

Notes: 1. No exposure in excess of 140 dB peak sound pressure level is permitted.
2. For any peak sound pressure level falling in between any figure and the next higher or lower figure as indicated in column 1, the permitted number of impulses or impacts per day is to be determined by extrapolation on a proportionate basis.

Total time exposure (continuous or a number of short term exposures per day) in Hrs	Sound Pressure Level in dB(A)
8	90
4	93
2	96
1	99
1/2	102
1/8	108
1/16	111
1/32 (2 minutes) or less	114

Notes: 1. No exposure in excess of 115 dB(A) is to be permitted.
2. For any period of exposure falling in between any figure and the next higher or lower figure as indicated in column 1, the permissible sound pressure level is to be determined by extrapolation on a proportionate basis.

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project "SAIFEE BURHANI UPLIFTMENT PROJECT"
At Bhuleshwar Division in C-Ward situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai- 400 003

REPORT NO. : UT/ELS/REPORT/0093/04-2016
ISSUE DATE : 06/04/2016
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :

Sample Registration Date : 25/03/2016
Date & Time of Sampling : 22/03/2016 at 14:45
Analysis Starting Date : 25/03/2016
Analysis Completion Date : 05/04/2016
Sample Collected By : ULTRA-TECH
Sample Lab Code : UT/ELS/0393/03-2016

WATER SAMPLE ANALYSIS

Sample Type : BMC Drinking Water
Sample Location : Near Main Gate
Sample Quantity & Packing Details : 2 L in Plastic Container and 100ml in Sterile Corning Bottle.

Sr. No.	Test Parameter	Test Method	Test Results	Unit	Standard Limits (IS 10500 : 2012)
PHYSICAL PARAMETERS:-					
1.	Turbidity	IS 3025 (Part 10) 1984	0.9	NTU	1
CHEMICAL PARAMETERS:-					
2.	pH	IS 3025 (Part 11) 1983	6.9	-	6.5 - 8.5
3.	Electrical Conductivity	IS 3025 (Part 14) 1984	105	µS/cm	-
4.	Total Dissolved Solids	IS 3025 (Part 16) 1984	68	mg/L	500
5.	Total Hardness as $CaCO_3$	IS 3025 (Part 21) 2009	32	mg/L	200
6.	Total Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	32	mg/L	200
7.	Phenolphthalein Alkalinity	IS 3025 (Part 23) 1986	0	mg/L	-
8.	Sulphate as SO_4^{2-}	IS 3025 (Part 24) 1986	12	mg/L	200
9.	Phosphate as PO_4^{3-}	APHA 4500 P D	BDL(DL=0.03)	mg/L	-
10.	Chlorides as Cl	IS 3025 (Part 32) 1988	12	mg/L	250
11.	Ammonical Nitrogen as NH_3-N	IS 3025 (Part 34) 1988	BDL (DL=0.1)	mg/L	0.5
12.	Nitrates as NO_3	IS 3025 (Part 34) 1988	1.0	mg/L	45
13.	Calcium Hardness as $CaCO_3$	IS 3025 (Part 40) 1991	24	mg/L	-
14.	Calcium as Ca	IS 3025 (Part 40) 1991	13	mg/L	75
15.	Potassium as K	IS 3025 (Part 45) 1993	1	mg/L	-
16.	Sodium as Na	IS 3025 (Part 45) 1993	8	mg/L	-
17.	Magnesium as Mg	IS 3025 (Part 46) 1994	3	mg/L	30
18.	Lead as Pb	IS 3025 (Part 47) 1994	BDL (DL=0.01)	mg/L	0.01
19.	Iron as Fe	IS 3025 (Part 53) 2003	BDL (DL=0.03)	mg/L	0.3
20.	Fluoride as F	APHA 4500-F D	BDL (DL=0.05)	mg/L	1.0
BACTERIOLOGICAL PARAMETERS:					
21.	Total Coliform	IS 1622 : 1981	0	MPN/100 ml	0
22.	F.Coli	IS 1622 : 1981	0	MPN/100 ml	0
23.	E.Coli	IS 1622 : 1981	Absent	-	Absent

DL – Detection Limit BDL – Below Detection Limit

Opinions / Interpretations: *The given sample confirms with standard specification as per IS 10500:2012 for above analyzed parameters.*

Note: 1. This test report relates only to the sample tested.
2. This test report may not be reproduced in part, without the permission of this laboratory.
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For ULTRA-TECH

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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SAIFEE BURHANI
Upliftment Trust

No: SBUT/MPCB/June-16/1742-A

Date: 29 /08/2016.

To

Ministry of Environment and Forest,
Climate Change, Regional Offices (WCZ),
Ground Floor East Wing,
New Secretariat Building,
Civil Line, Nagpur -440001

Sub : **Submission of Six month compliance as per Terms & Conditions stipulated in Environmental Clearance letter for Construction of "Saifee Burhani Upliftment Project" C.S. No. 3571 to 3576. 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4408, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227,4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division in C- Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai.**

Ref. No. : **SEAC-2010/C.R.-531/T.C.-2, Dated: 3rd May, 2013.**

Respected Sir/Madam,

In reference to the above referred letter of your highly revered office we would like to submit the Current Status of our construction work and Point wise compliance status to various stipulations laid down by the Ministry in its clearance letter No. **SEAC-2010/C.R.-531/T.C.-2, Dated: 3rd May, 2013** along with the necessary annexure.

This Compliance Report is submitted for the period from **January 2016 to June 2016.**

This is for your kind consideration and records. Kindly acknowledge the same.

Thanking you,

With warm regards,

For, **SAIFEE BURHANI UPLITMENT TRUST**

SAIFEE BURHANI UPLIFTMENT TRUST E-25619 MUMBAI

Authorized Signatory

Encl : *Part A: Current Status of Construction Work.*
Part B. Point wise compliance status.
Part C: Annexures.

Copy to *Regional Office, Govandi, Mumbai*
Department of Environment Mantralaya, Mumbai

Administrative Office :
Ezzy Hall, Ground Floor, 47/49 Raudat Tahera Street, Bhendi Bazar, Mumbai – 400 003.
Tel: +91 22 43535152 / + 91 22 23464144 Fax: 91 22 43535151 Email:infocentre@sbut.com Website : www.sbut.com

o/c 1193

SAIFEE BURHANI
Upliftment Trust

No: SBUT/MPCB/June-16/1742-C Date: 29/08/2016

To

Environment Department Government Of Maharashtra,
Regional Office,
2nd Floor, New Administrative Building,
Madam Cama Road,
Mantralaya, Mumbai - 400032

Sub : **Submission of Six month compliance as per Terms & Conditions stipulated in Environmental Clearance letter for Construction of "Saifee Burhani Upliftment Project" C.S. No. 3571 to 3576. 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4408, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227,4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division in C- Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai.**

Ref. No. : **SEAC-2010/C.R.-531/T.C.-2, Dated: 3rd May, 2013.**

Respected Sir/ Madam,

In reference to the above referred letter of your highly revered office we would like to submit the Current Status of our construction work and Point wise compliance status to various stipulations laid down by the Ministry in its clearance letter No. **SEAC-2010/C.R.-531/T.C.-2, Dated: 3rd May, 2013** along with the necessary annexure.

This Compliance Report is submitted for the period from **January 2016 to June 2016.**

This is for your kind consideration and records. Kindly acknowledge the same.

Thanking you,

With warm regards,

For, **SAIFEE BURHANI UPLITMENT TRUST**

SAIFEE BURHANI UPLIFTMENT TRUST E-25619 MUMBAI

Authorized Signatory

Encl : *Part A: Current Status of Construction Work.*
Part B: Point wise compliance status.
Part C: Annexures.

Copy to Regional Office, MoEF Nagpur
Regional Office Govandi, Mumbai

Administrative Office :
Ezzy Hall, Ground Floor, 47/49 Raudat Tahera Street, Bhendi Bazar, Mumbai – 400 003.
Tel: +91 22 43535152 / + 91 22 23464144 Fax: 91 22 43535151 Email infocentre@sbut.com Website : www.sbut.com

SAIFEE BURHANI
Upliftment Trust

No: SBUT/MPCB/June-16/1742-B Date: 29/08/2016.

To

S.R.O. Mumbai-I,
201-202, Raikar Chambers,
Govandi Station Road, near Jain Temple,
Govandi, Mumbai 400 088.

Sub : **Submission of Six month compliance as per Terms & Conditions stipulated in Environmental Clearance letter for Construction of "Saifee Burhani Upliftment Project" C.S. No. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4408, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227,4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division in C- Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai.**

Ref. No. : **SEAC-2010/C.R.-531/T.C.-2, Dated: 3rd May, 2013.**

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This Compliance Report is submitted for the period from **January 2016to June 2016.**

This is for your kind consideration and records. Kindly acknowledge the same.

Thanking you,

With warm regards,

For, **SAIFEE BURHANI UPLITMENT TRUST**

SAIFEE BURHANI UPLIFTMENT TRUST E-25619 MUMBAI

Authorized Signatory

Encl : *Part A: Current status of Construction Work*
Part B: Point wise compliance status.
Part C: Annexures.

***Copy to** Regional Office, MoEF Nagpur*
Department of Environment Mantralaya, Mumbai

SRO 8/9/16
REGIONAL OFFICE MUMBAI

- : LIST OF ATTACHED DOCUMENTS:-

SR. NO.	PARTICULARS		PAGE NO.
PART A	**CURRENT STATUS OF WORK**		**1**
PART B	**POINT WISE COMPLIANCE STATUS**		**3-14**
PART C	**ANNEXURE**		**15-142**
1	Data Sheet in Format	Annexure – 01 with Part-I, Part-II & Part-III	15-24
2	MHADA NOC	Annexure – 02	25-44
3	Environmental Clearance Copy	Annexure – 03	45-56
4	Consent to Establish	Annexure – 04	57-64
5	Sanitary and Hygienic Measures	Annexure – 05	65-66
6	NOC for Solid Waste Management	Annexure – 06	67-74
7	Pollution Under Check Certificate	Annexure – 07	75-78
8	Monitoring Report for Air, Noise, Water & Soil	Annexure – 08	79-86
9	Advertisement Copy	Annexure – 09	87-88
10	Health Screening Reports of the Workers	Annexure – 10	89-114
11	Fire NOC	Annexure – 11	115-142

: PART A:

CURRENT STATUS OF WORK

Status of construction		:	Demolition of Existing Building. (As per annexure attached). Construction of Sub Cluster 1 and 3 Started. Excavation for basements completed and RCC of about area of about 45000 SFT concreting done.
a.	Date of commencement (Actual and/or planned)	:	01.01.2016
b.	Date of completion (Actual and/or planned)	:	24.12.2018

(Actual details of demolition of Building are as per attached Annexure)

: PART B:

POINT WISE COMPLIACE STATUS

2. Point wise compliance status to various stipulations laid down by the Ministry in its clearance letter No. SEAC- 2010/CR.531/TC.2 Dated: 3rd May, 2013 are as follows:

Sr. No.	Condition	Status
i	This Environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any. This environmental clearance issued with respect to the environmental consideration and it does not mean that State Level Impact assessment Authority (SEIAA) approved the proposed land use.	Noted.
ii	The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body and it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.	Noted.
iii	"Consent for Establishment "shall be obtained from Maharashtra Pollution Control Board under the Air and Water Act and a copy shall be submitted to the Environment Department before start of any construction work at the site.	Noted. Please refer **Annexure – 04** For **Consent to Establish** taken from MPCB.
iv	All required Sanitary & Hygienic Measures are in Place before starting Construction activities and to be maintained throughout the Construction phase.	Will be provided. Please refer **Annexure- 05** for **Sanitary and Hygienic Measures.**
v	Project proponent shall ensure completion of STP, MSW disposal Facility, green belt development prior to occupation of the buildings. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para. 2. Prior certification from appropriate authority shall be obtained.	Noted.
vi	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile	Provision will be made accordingly, Please refer **Annexure- 05** for

Sr. No.	Condition	Status
	STP, safe drinking water, medical health care, crèche, and first Aid room etc.	**Sanitary and Hygienic Measures**
vii	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.	Provision will be made accordingly. Please refer **Annexure- 05** for **Sanitary and Hygienic Measures**
viii	The solid waste generated should be properly collected & segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.	Provision will be made accordingly.
ix	Wet Garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this.	Noted.
x	Arrangement shall be made that waste water and storm water do not get mixed.	Noted.
xi	All the topsoil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site.	Noted.
xii	Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.	Noted.
xiii	Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.	Green Belt Development will be carried out considering CPCB guideline.
xiv	Disposal of muck during construction Phase should not create any adverse effects on the neighboring communities and be disposed off taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	Noted. General safety and health aspects of people will be considered during disposal of muck. Please refer **Annexure- 06** for **NOC for Solid Waste Management**.
xv	Soil & ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.	Noted.
xvi	Construction spoils including bituminous material and other hazardous materials must not be allowed to	All precautions will be taken to prevent

Sr. No.	Condition	Status
	contaminate water courses and the dump sites for such materials must be secured so that they should not leach in to the ground water.	contamination of water sources.
xvii	Any hazardous waste generated during construction phase should be disposed off as per applicable rules & norms with necessary approvals of the Maharashtra Pollution Control Board.	All precautions will be taken as per applicable rules & norms with necessary approvals of the MPCB.
xviii	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should be confirm to Environments (Protection) Rules prescribed for air and noise emission standards.	Noted. D. G. sets will be provided only in case of power failure during operation phase.
xix	The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concerned authority shall be taken	Noted.
xx	Vehicles hired for bringing construction material to site should be in good condition and should have valid "pollution under check" (PUC) certificate and should conform to applicable air and noise emission standards and should be operated only during non peak hours.	Vehicles hired for bringing construction material to site have valid pollution check certificates and conform to applicable air and noise emission standards and will be operated only during non peak hours. Please refer **Annexure- 07** for **PUC Certificate**.
xxi	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution load on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by the CPCB/MPCB.	During construction adequate measures will be taken to maintain air quality and noise levels within the prescribed limits. Please refer **Annexure- 08** for **Monitoring reports**.
xxii	Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100 Km of Thermal Power Stations.)	Noted.
xxiii	Ready mixed concrete must be used in building	Noted.

Sr. No.	Condition	Status
	construction.	
xxiv	The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per the National Building Code including measures from lighting.	Noted.
xxv	Storm water control and its reuse as per CGWB and BIS standards for various applications.	Noted.
xxvi	Water demand during construction should be reduced by using pre-mixed concrete, curing agents and best practices referred.	Noted.
xxvii	The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.	Noted.
xxviii	The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/refused to the maximum extent possible. Treatment of 100% gray water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP.	Provision will be made accordingly.
xxix	Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site, etc with due permission of MPCB.	Noted.
xxx	Permission to draw ground water and construction of the basement if any shall be obtained from competent authority prior to construction/operation of project.	Permissions will be taken, if required.
xxxi	Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water.	Noted.
xxxii	Fixtures for showers, toilet flushing and drinking should be done by use of low flow either by use of aerators or pressure reducing devices or sensor based control.	Noted.
xxxiii	Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.	Noted.
xxxiv	Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.	Noted.

Sr. No.	Condition	Status
xxxv	Energy conservation measures like installation of CFLs/TFLs for lightning the areas outside the building should be integral part of the project design and should be in place before commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non conventional energy source as source of energy.	Energy conservation measures will be taken.
xxxvi	Diesel power generating sets proposed as source of backup power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under Environment (Protection) Act 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with MPCB.	Noted.
xxxvii	Noise should be controlled to ensure that it does not exceed the prescribed standards During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.	Noted. Provision will be made accordingly.
xxxviii	Traffic congestion near the entry and exit points from the roads adjoining the proposed site must be avoided. Parking should be fully internalized and no public space should be utilized.	Noted. Proper Parking plan will be prepared for Traffic congestion.
xxxix	Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non air-conditioned spaces by use of appropriate thermal insulation to fulfill requirement.	Noted.
xl	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.	Noted.
xli	Regular supervision of above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.	Noted.
xlii	Under the provisions of Environment (Protection) Act,	Already obtained

Sr. No.	Condition	Status
	1986, legal action shall be initiated against the project proponent if it was found that construction has been started without obtaining environmental clearance.	Environmental Clearance from MoEF. **For Environmental clearance Please refer Annexure – 03.**
xliii	Six monthly monitoring reports should be submitted to the Department and MPCB.	Six monthly monitoring reports are been submitted.
xliv	A complete set of all documents submitted to the Department shall be forwarded to the MPCB.	Noted.
xlv	In case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.	Noted.
xlvi	A separate environmental Management Cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.	Noted.
xlvii	Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environmental protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.	Noted.
xlviii	The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of the clearance letter are available with the MPCB and may also be seen at Website at http://ec.mahahrashtra.gov.in	Complied with **Annexure- 09 for Advertisement copy.**
xlix	Project management should submit half yearly compliance reports in respect of the stipulated prior environmental clearance terms & conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year	Six monthly monitoring reports will be submitted.
l	A copy of clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	Noted.

Sr. No.	Condition	Status
li	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely: SPM, RSPM, SO_2, NO_x (ambient levels as well as stack emissions) or critical sectorial parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	Noted.
lii	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal office of CPCB and the SPCB.	Six monthly monitoring reports will be submitted.
liii	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.	Noted.
4	The environmental clearance is being issued without prejudice to the action initiated under EP act or any case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP act.	Noted.
5	In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under environmental protection act 1986.	Noted.

Sr. No.	Condition	Status
6	The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.	Noted.
7	**Validity of environmental clearance:** The environmental clearance accorded shall be valid for a period of 5 years.	Noted.
8	In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any	Noted.
9	The above stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) act 1981, the Environment (Protection) Act, 1986 and rules there under, hazardous wastes (Management and Handling) rules, 1989 and its amendments, the Public Liability (Insurance) Act, 1991 and its amendments.	Noted.
10	Any appeal against this environmental clearance shall lie with the National Green Tribunal, Van Vigyan Bhawan, Sec-5, R.K. Puram, New Delhi- 110 022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	Noted.

Please find all the above mentioned in order and kindly acknowledge the receipt of the same.

Thanking you,

With warm regards,

For, **SAIFEE BURHANI UPLIFTMENT TRUST**

Authorised signatory

Compliance as per
Monitoring the Implementation of Environmental Safeguards
Ministry of Environment & Forests
Regional Office (W), Nagpur

Monitoring Report

PART – I

DATA SHEET

Date: 30.6.2016

1.	Project type: River - valley/ Mining / Industry / Thermal / Nuclear / Other (specify)	:	Redevelopment Construction Project
2.	Name of the project	:	**"Saifee Burhani Upliftment Project"** At Bhuleshwar Division in C- Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai- 400003
3.	Clearance letter (s) / OM No. and Date	:	**SEAC-2010/C.R.531/T.C.-2** Dated : 3rd May, 2013
4.	Location	:	
	a. District (S)	:	Mumbai
	b. State (s)	:	Maharashtra
	c. Latitude/ Longitude	:	Latitude : 18°57'36.38"N Longitude : 72°49'50.24"E
5.	Address for correspondence	:	
	a. Address of Concerned Project Chief Engineer (with pin code & Telephone / telex / fax numbers	:	**Name: Mr. Faiz A Khan.** **M/s. Saifee Burhani Upliftment Trust** Ground Floor, Ezzi Hall, 47/49 Raudat Tahera Street, Bhendi Bazar, Mumbai-400 003 Tel: 022 -43535152 Fax: 022 - 43535151
	b. Address of Executive Project: Engineer/Manager (with pin code/ Fax numbers)	:	**Name: Mr. Faiz A Khan.** **M/s. Saifee Burhani Upliftment Trust** Ground Floor, Ezzi Hall, 47/49 Raudat Tahera Street, Bhendi Bazar, Mumbai-400 003 Tel: 022 -43535152 Fax: 022 - 43535151

6.	Salient features	:	
	a. of the project	:	**Annexure-01 (Part-I)**
	b. of the environmental management plans	:	**Annexure-01 (Part-II) (As per presentation presented during public hearing)**
7.	Break up of the project area	:	
	a. submergence area forest & non-forest	:	**Not applicable**
	b. Others	:	**Annexure-01 (Part-I)**
8.	Break up of the project affected Population with enumeration of Those losing houses / dwelling units Only agricultural land only, both Dwelling units & agricultural Land & landless labourers/artisan	:	**Not Applicable.**
	a. SC, ST/Adivasis	:	**Not Applicable**
	b. Others (Please indicate whether these Figures are based on any scientific And systematic survey carried out Or only provisional figures, it a Survey is carried out give details And years of survey)	:	**Not Applicable**
9.	**Financial details**	:	
	a. Project cost as originally planned and subsequent revised estimates and the year of price reference :		
	1. Total Cost of the Project	:	**Rs. 2945 Cr.**
	b. Allocation made for environ-mental management plans with item wise and year wise Break-up	:	N.A.
	c. Benefit cost ratio/Internal rate of Return and the year of assessment.	:	--
	d. Whether (c) includes the Cost of environmental management as shown in the above.	:	Yes
	e. Actual expenditure incurred on the project so far	:	**Rs.692 Cr.**
	f. Actual expenditure incurred on the environmental management plans so far	:	N.A.
10	Forest land requirement		
	a. The status of approval for diversion of forest land for non-forestry use	:	Not Applicable

	b.	The status of clearing felling	: Not Applicable
	c.	The status of compensatory afforestation, it any	: Not Applicable
	d.	Comments on the viability & sustainability of compensatory afforestation program in the light of actual field experience so far	: Not Applicable
11		The status of clear felling in Non-forest areas (such as submergence area of reservoir, approach roads), it any with quantitative information	: Not Applicable
12		Status of construction	: Demolition of Existing Buildings: (As per annexure attached). Construction of Sub Cluster 1 and 3 stared. Excavation for basements completed and RCC of about area of about 45000 SFT concreting done.
	a.	Date of commencement (Actual and/or planned)	: 01.01.2016
	b.	Date of completion (Actual and/or planned)	: 24.12.2018
13		Reasons for the delay if the Project is yet to start	: –
14		Dates of site visits	:
	a.	The dates on which the project was monitored by the Regional Office on previous Occasions, if any	: –
	b.	Date of site visit for this monitoring report	: –
15		Details of correspondence with Project authorities for obtaining Action plans/information on Status of compliance to safeguards Other than the routine letters for Logistic support for site visits)	: –
		(The first monitoring report may contain the details of all the Letters issued so far, but the Later reports may cover only the Letters issued subsequently.)	: –

Thanking you,

For, **SAIFEE BURHANI UPLIFMENT TRUST**

Authorised Signatory

ANNEXURE –01 (PART-I)

PROJECT DETAILS

Name & Location	:	**"Saifee Burhani Upliftment Project"** At Bhuleshwar Division in C- Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai- 400003
Total no. Of workers to be employed during the construction phase.	:	Peak - 1500 Nos. Average- 1000 Nos.
Total Project cost	:	**Rs. 2945 Cr.**

Project infrastructure :

Cluster	Building Configuration	Wing & Floors		No. of Units
SEGMENT : REDEVLEOPMENT				
Cluster 1	B+G+2 shopping flrs + 2 wings	Wing 1A	3rd to 15th upper flrs	Flats: 58 Shops: 232 Rooms: 88
		Wing 1B	3rd to 11th upper flrs	
	Existing Masjid to be retained	--		3
Cluster 2	B+G+2 flrs [part shopping/part parking (3 levels)] +3rd & 4th parking flr +5th amenity flr	Wing 2 A	5th to 31st upper flrs	Flats: 652 Shops:172
		Wing 2 B	5th to 23rd upper flrs	
Cluster 3	B+G+2 flrs [part shopping/part parking (3 levels)] +3rd & 4th parking flrs +5th amenity flr	Wing 3 A	6th to 30th upper flrs	Flats: 582 Shops:172
		Wing 3 B	6th to 37th upper flrs	
Cluster 4	B+G+2 flrs [part shopping/part parking (3 levels)] +3rd & 4th parking flrs +5th amenity flr	Wing 4 A	6th to 42nd upper flrs	Flats: 707 Shops: 152
		Wing 4 B	6th to 45th upper flrs	
Cluster 5	2B+G+2 flrs [part shopping/part parking (3 levels)] +3rd & 4th parking flrs + 5th amenity flr	Wing 5 A	6th to 34th upper flrs	Flats: 531 Shops:123
		Wing 5 B	6th to 40th upper flrs	
	1 Building of G + 5th flrs to be retained	--	G+ 1st flr	Shops:18
		--	2nd to 5th flrs- school	1
	Existing Masjid to be retained	--		1
	Existing Residential Building	Stilt + 21 flrs		Flats:83 Shops: 20
Cluster 6	B+G+2 flrs [part shopping /part parking (3 levels)]+ 3rd to 5th parking flrs + 6th amenity flrs	Wing 6 A	7th to 46th upper flrs	Flats: 901 shops:221
		Wing 6 B	7th to 50th upper flrs	
	Imambada	G+2		1
Cluster 9	Existing Masjid to be retained	--		1

SEGMENT : SALE				
Cluster 7	B+G+2 shopping flrs+ 3rd to 9th parking flr + 10th Amenity flr	--	11th to 41st upper flrs	Flats: 228 shops: 84 (Redevelopment)
Cluster 8	B + G + 2 flrs [part shopping/ part parking (3 levels)] +3rd to 6th parking flrs +7th amenity floors	Wing 8A & C	8th to 50th upper flrs	Flats: 1196 Shops: 172 (Redevelopment)
		Wing 8B	8th to 58th upper flrs	

SEGMENT: RESERVATION	
Cluster	Building Configuration
Cluster 4	2B (Parking Lot Reservation)+ G. Flr. (Refuge shed) + 1st & 2nd flrs [Public toilet] + 3rd flr.(Municipal Chowki) &4th (store shed)
Cluster 9	MHADA/ MDGM Public housing B + Stilt + 2nd to 32nd floors + 33rd part floor Flats: 215 nos.
	Municipal Primary School.

Project infrastructure :

- FSI area (sq. m.): 328095.38 Sq. Mt.
- Non FSI area (sq. m.): 379180.29 Sq. Mt.
- Total BUA area (sq. m.): 707275.67 Sq. Mt.

Water Requirement and Sources :

Dry Season:

- Fresh water (CDM): 2492 (From M.C.G.M. : 2487 + Tanker water of potable quality:5)
- Recycled water (CDM): 1386 (STP Treated sewage)
- Total Water Requirement (CDM): 3878
- Swimming pool make up (Cum): 5
- Fire Fighting:
  For redevelopment building 1800 m^3
  For reservation building 100 m^3 &
  For sale building : 750 m^3 (one Time Requirement)

Wet Season :

- Fresh water (CDM) : 2492 (1891 from M.C.G.M., 596 from RWH tank & 5 from Potable Tanker)
- Recycled water (CDM) : 1386 (STP Treated sewage)
- Total Water Requirement (CDM) :3878
- Swimming pool make up (CDM) :5
- Fire fighting (CDM) :
  For redevelopment building 1800 m3
  For reservation building 100 m3
  For sale building : 750 m3 (one Time Requirement)

Waste Water generated :

- Sewage generation (CMD) :3412
- STP technology: MBBR (Moving Bed Bio Reactor).
- Capacity of STP (CMD) : Cluster wise STPs capacity:

Sr. No.	Cluster	Sewage Generation STP (KLD)	STP Capacity (KL)
1	Cluster-1	114	125
2	Cluster-2	404	445
3	Cluster-3	362	400
4	Cluster-4	432	475
5	Cluster-5	434	480
6	Cluster-6	574	635
7	Cluster-7	157	175
8	Cluster-8	792	870
9	Cluster-9	144	160
Total		3413	3765

Solid waste : **Operation Phase:**

Dry waste (kg/day): 4439

Wet Waste (kg/day): 8982

Mode of Disposal of waste:

- Wet waste : Wet garbage will be treated in an Organic Waste Converter (OWC)
- E- waste: shall be stored separately and disposed of to the recyclers authorized by MPCB
- Hazardous waste: shall be handed over to authorized common hazardous waste disposal site.
- STP Sludge (Dry sludge): Dried sludge from STP will be used as manure.

Power : **Total Power Requirement:**

- Maximum demand : 172866 KW
- Connected load : 39499KW
- Source : BEST

ANNNEXURE –01 (PART – II)

ENVIRONMENTAL MANAGEMENT PLAN

The Environment Management Plan would consist of all mitigation measures for each activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

ENVIRONMENTAL IMPACT AND MANAGEMENT PLAN FOR THE PROJECT.

ENVIRONMENTAL MONITORING PLAN WITH COSTING DURING CONSTRUCTION PHASE (TEN YEARS)

Sr. No.	Item	Parameters	Frequency	Location	Total (Rs. In lacs)
1.	Ambient Air Quality	RSPM, SO_2 & NO_X	—	During Demolition activities	21.60
			Monthly	At major construction area (6 locations)	
2.	Noise Level	Equivalent Noise Level dB(A)	Daily : (by onsite Lab) and Monthly by external Lab)	At major construction area	
3.	Water Analysis	Physical, Chemical and Biological Parameters	Quarterly	Municipal Supply	0.80
	Total				**22.40***

ENVIRONMENTAL MONITORING PLAN WITH COSTING (PER ANNUM) DURING OPERATION PHASE

Sr. No.	Item	Parameters	Location	Frequency		Costing (Rs/annum)	
				By Onsite lab	By MOEF approved external lab	By Onsite lab	By MOEF approved external lab
1.	Ambient Air Quality	RSPM,SO2,NO_x	Total 4 locations	–	Quarterly	Nil	48,000
2.	Noise Level	Equivalent Noise level	Total 4 locations				
3.	Exhaust from DG Set	SPM, SO2	Stacks of DG sets : Total 8 DG sets cluster wise	–	Quarterly	Nil	48,000
4.1	Water Analysis	Physical, Chemical and Bacteriological Parameters	From Municipal Supply (total 9 UG tanks)	Quarterly	Quarterly	36,000	72,000
4.2	Water Analysis (for rain water)	Physical, Chemical and Bacteriological Parameters	Rain water stored in tank (After treatment total 11 tanks cluster wise)	Daily During rainy season	Monthly During rainy season	9,90,000	66,000
4.3	Sewage Analysis	pH, BOD, COD, TSS, TDS, O & G	STP (Before and after treatment in Total 9 nos of STPs)	Daily	Quarterly	52,56,000	1,08,000
Total						62,82,000 + Lab manpower cost = 10,32,000	3,42,000
Grand Total						76,56,000**	

Set cost for onsite laboratory is Rs. 15 lakhs : reflected in EMP

ANNEXURE –01 (PART-III)

ALLOCATION MADE FOR ENVIRON-MENTAL MANAGEMENT PLANS

Construction Phase: 651.60 Lakhs, total capital cost for EMP shall be 1271.81 Lakhs and O& M for EMP shall be 317.92 Lakhs.

BUDGETARY ALLOCATION FOR EMP DURING CONSTRUCTION PHASE:

Sr. No.	Parameter	Total Cost (Rs. in Lakhs)
1	Water For Dust Suppression	7.20
2	Site Sanitation	10.00
3	Environmental Monitoring	22.40
4	Disinfection	12.00
5	Health Check Up	600.00
Total Cost		**651.60**

BUDGETARY ALLOCATION FOR EMP DURING OPERATIONAL PHASE:

Sr. No.	Parameter	Budgetary Allocation (Rs. in Lakhs)	
		Capital Cost	Operation & Maintenance Cost per annum
1	STP Cost	1030.24	111.94
2	Rain Water Harvesting (11 RWH Tanks of capacity 1100 m^3)	77.00	1.54
3	Environmental Monitoring	15.00	76.56
4	Solar Lights	25.00	0.50
4	Gardening	43.57	6.97
5	Solar Waste Management	81.00	39.55
6	Other Maintenance Cost (For SWM, Water tanks, DG, etc)	--	80.88
Total		**1271.81**	**317.92**

मुंबई इमारत दुरूस्ती व पुनर्रचना मंडळ
(म्हाडाचा घटक)
MUMBAI BUILDING REPAIRS AND RECONSTRUCTION BOARD
(A MHADA UNIT)

म्हाडा
MHADA

No. EE / 'C-1' Div/ ५६१ / 2015
10-12, Ropa Lane, Chandanwadi,
Marine Lines (E), Mumbai – 400 002
Date : २६ - २ : २०१५

To,
The Chief Executive Officer,
Saifee Burhani Upliftment Trust,
43/45, Raudat Tahera Street,
Bhendi Bazar, Mumbai – 400 003.

Sub.: N.O.C. for Demolition of Chitalwala Bldg the property bearing **C.S. No. 3611 of Bhuleshwar Div.**, situated at 135-41 Dhaboo Street and 47-51, 51-A, 51-B, Gujar Street, Bhendi Bazar, Mumbai- 400 003.

Ref.: 1) L.O.I. issued vide Letter No. Dy. Ch. Engineer (BP) City/2730/Gen dated 10.08.2011 and revalidated thereafter till 09.08.2015.

2) Warning notice issued by Executive Engineer, C-1 Div. vide Letter No. 584, dated 27.04.2012.

3) Disclosure issued by Executive Engineer C-2 Div. Vide letter No. 3678, dated 27.10.2014.

4) Your Letter No. SBUT/TMR/079, dated 20.02.2015.

5) Dy. C. E. Zone-I / MBRRB Office Letter No. Dy. C.E. / Z-1 / RD NOC/ F-187/292, dated 25.02.2015.

Sir,

In connection of your letter dated 20.02.2015, it is to inform you that the N.O.C. for demolition upto ground floor ceiling level of building No. 135-41 Dhaboo Street & 47-51, 51-A, 51-B, Gujar Street, Bhendi bazaar, Mumbai – 400 003, bearing C. S. No. 3611 of Bhuleshwar Div. Known as **"Chitalwala Building"** 'C' ward as approved by Dy. C.E. Zone-I vide letter under reference No. 05, is hereby given to you, considering the building is in very dilapidated condition and feared to be collapse at any moment. This NOC is issued to you as being owner/developer/L.O.I. holder for Cluster Redevelopment Project of Bhendi Bazar. The term and condition of N.O.C. for the demolition of the building is as follows.

गृहनिर्माण भवन, कलानगर, बान्द्रे (पूर्व), मुंबई - ४०० ०५१.
दूरध्वनी ६६४०५०००, २६५९२८७७, २६५९२६२२
फॅक्स नं. : ०२२-२६५९२०५८ / २६५९०६६० पत्रपेटी क्र. ८१३५

Griha Nirman Bhavan, Kalanagar, Bandra (East), Mumbai-400 051.
Phone : 66405000, 26592877, 26592622.
Fax No. : 022-26592058 / 26590660 Post Box No. 8135

Terms and conditions for granting permission for demolition of building:-

1. The building should be got vacated excluding ground floor before actual commencement of demolition work.
2. Adequate precautionary measures shall be taken like providing adequate propping, barricading and jute kantaan etc. be provided surrounding the building as well as ground floor portion to be retained.
3. There should not be any nuisance to the adjoining residents, due to the demolition. Tin sheets shall be provided around periphery to avoid nuisance.
4. The care shall also be taken that there shall not be any damage to ground floor portion to be retained as well as adjoining properties during the course of demolition. In case of such incidents, developer/owner will be remain solely responsible and shall have to make good damages at their risk and cost to its original. Executive Engineer's office will not be responsible for such incidence.
5. The electric and water connections of the tenements on all upper floors (excluding ground floor retained tenements) shall be got disconnected from the authority concerned prior to start of actual demolition work.
6. The developer/owner shall ensure that there will be no loss of property and lives during the progress of the demolition work. If there is any loss developer/ owner shall be solely held responsible for the same.
7. Necessary permissions from M.C.G.M. and any other Govt. Departments may be obtained before the demolition, if necessary and insisted.
8. It should be ensured to remove out timely debris from the site as per M.C.G.M. regulations, failing which the developer/owner will be held responsible for the same.
9. The whole expenditure towards the demolition of structure upto ground floor ceiling level and removing complete debris, payment of necessary fees, deposits to various departments shall be borne by the developer/owner, for which no claim under any circumstances will be entertained by M. B. R. & R. Board.
10. The developer/owner of the said property shall handover peaceful possession for rehab area to eligible tenants as per tenants list furnished by the developer/owner, when the building is

reconstructed. The issue of making available transit accommodation to tenants/occupants during the redevelopment work lies with the developer / owner.

11. The locked premises in the building shall be got opened from the respective occupants prior to start the demolition work. If the tenant/occupant is not available, then due procedure should be followed as per law.
12. The demolition should be carried out only after getting the entire building up to first floor is fully vacated and making necessary alternate arrangement for the dis-housed tenants/occupants without any grievances.
13. After demolition upto 1st floor level, terrace of the ground floor of the building should not be misused by any miscreants.
14. Rs. 50,000/- (Rs. Fifty Thousands Only) shall be deposited in the office of the Asst. Accounts Officer (Zone-I), M. B. R. & R. Board, towards clearance of site.

The demolition work shall be started immediately and completed within 30 days of time.

Executive Engineer, "C-1" Div.
M B R & R Board, Mumbai.

- Copy submitted to Dy. Chief Engineer Zone-I/M.B.R.R.B. for favour of information.
- Copy forward with Compliments to Residential Executive Engineer, for favour of information.
- Copy forward with Compliments to Executive Engineer, Building Proposal (City) M.C.G.M. for favour of information.
- Copy forward with Compliments to Assistant Municipal Commissioner, C-Ward, M.C.G.M., for favour of information.
- Copy forward with Compliments to Senior Inspector of Police J. J. Marg, Police Station for favour of information.

मुंबई इमारत दुरूस्ती व पुनर्रचना मंडळ
(म्हाडाचा घटक)
MUMBAI BUILDING REPAIRS AND RECONSTRUCTION BOARD
(A MHADA UNIT)

म्हाडा
MHADA

No.CO/Cluster Red.33(9)/ 3271 /MBRRB-13
Dated 6 MAY 2013

To,
Saifee Burhani Upliftment Trust,
47/49, Raudat Tahera Street,
Bhendi Bazar, Mumbai 400 003

Sub :- Proposed redevelopment under Urban Renewal Scheme amended DCR 33(9) of Bhuleshwar Divn, C Ward, Maulana Shaukat Ali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road, Bhendi Bazar, Mumbai, undertaken by Saifi Burhani Upliftment Trust
- **Permission for demolition of buildings bearing C.S.No.3573, 3574, 3575, 3576, 3577, 3581, 3582, 3583, 3584, 3586, 3587, 3610, 3612, 3613, 3614/3615, 1/3572, 3664, 4191, 4192, 4250, 4251, 4290, 4162 & 3672 of Bhuleshwar Divn.**

Ref:- 1) Letter of Intent issued under DCR 33(9) by Director Engineering Services and Projects/MCGM vide letter No.EB/ 5464/ C/A dated 10.08.2011.
2) Your letter dated 08.01.2013 & 02.04.2013.
3) Dy. Chief Engineer (Zone-I) /MBRRB's office letter No.1094/12 dated 06.07.2012.
4) Executive Engineer "C1" Divn/MBRRB's office letter No.489 dated 14.03.2013.

In accordance to the LOI dated 10.08.2011 and Executive Engineer Building Proposal City-III/ MCGM's letter dated 21.01.2012 the proposal received from Deputy Chief Engineer (Zone-I to IV)/ MBRRB are scrutinized by this office and seems to be in order. The details of certification of each building are as follows:

CO IRA

1. **C.S.No.3573, of Bhuleshwar Divn, Building No.176-180 A, Saifee Jubilee Street, & 167-175, Mutton Street known as "Sharafally Momooji Chawl"**
2. **C.S.No.3574 of Bhuleshwar Divn, Building No.182-188, Saifee Jubilee street & 177-187, Mutton Street, Known as "Murtaza Building".**
3. **C.S.No.3575 of Bhuleshwar Divn, Building No.192-198, Saifee Jubilee street & 189-191-193-199, Mutton Street, Known as "Rassiwala Building".**
4. **C.S.No.3576 of Bhuleshwar Divn, Building No.200-210, Saifee Jubilee Street, & 201-207, Mutton Street, 84-92 known as "Baria Building".**
5. **C.S.No.3577 of Bhuleshwar Divn, Building No.207-213, Saifee Jubilee Street, & 72-82 SardarVallabhaipatel Roadknown as"Husaini Building".**
6. **C.S.No.3581 of Bhuleshwar Divn, Building No.171-171A, bearing cess No.C-7012, situated at Saifee Jubilee Street, Bhendi Bazar, Mumbai- 400 003, known as "Netterwala Building",**
7. **C.S.No.3582 of Bhuleshwar Divn, Building No.165-167, Saifee Jubilee Street, known as "Husaini Building".**
8. **C.S.No.3583 of Bhuleshwar Divn, Building No.157/163, Saifee Jubilee street known as "Haidery Building".**

गृहनिर्माण भवन, कलानगर, वान्द्रे (पूर्व), मुंबई - ४०० ०५१.
दूरध्वनी ६६४०५०००, २६५९२८७७, २६५९२६२२
फॅक्स नं. : ०२२-२६५९२०५८ / २६५२०६६० पोस्टेट्टी बॉ. ८१३५

Griha Nirman Bhavan, Kalanagar, Bandra (East), Mumbai-400 051
Phone : 66405000, 26592877, 26592622.
Fax No : 022-26592058 / 26590660 Post Box No. 8135

9. **C.S.No.3584 of Bhuleshwar Divn, Building No. 144-48/53-59 Dhaboo street & Gujjar street known as "Bhaisab Chawl".**
10. **C.S.No.3586 of Bhuleshwar Divn, Building No.154,Dhaboo Street, known as "Chittalwala Building".**
11. **C.S.No.3587 of Bhuleshwar Divn, Building No. 156, Dhaboo Street, known as "Chittalwala Building".**
12. **C.S.No.3610 of Bhuleshwar Divn, Building No.143/145, Dhaboo Street, known as "Lathiwala Building".**
13. **C.S.No.3612 of Bhuleshwar Divn, Building No.39-45 Gujjar Street, situated at, Bhendi Bazar, Mumbai-03, known as "Jarwala Building".**
14. **C.S.No.3613 of Bhuleshwar Divn, Building No.27-37 Gujjar Street, situated at, Bhendi Bazar, Mumbai- 400 003, known as "Firoz Manzil".**
15. **C.S.No.3614/3615 of Bhuleshwar Divn, Building No.2/4, Dharmasi Cross Lane & 19/25, Gujjar Street, known as "Musaji Building",**
16. **C.S.No.1/3572 of Bhuleshwar Divn, Building No. 164-174, Saifee Jubilee Street, known as "Vakil House".**
17. **C.S.No.3664 of Bhuleshwar Divn, Building No.129-131, Saifee Jubilee Street, known as "Batul Manzil".**
18. **C.S.No.4191 of Bhuleshwar Divn, Building No.69,69A,69B, Mutton Street, known as "Gari Chawl"**
19. **C.S.No.4192 of Bhuleshwar Divn, Building No.71-73, Mutton Street, known as "Gari Chawl Building".**
20. **C.S.No.4250 of Bhuleshwar Divn, Building No. 97-101, Saifee Jubilee street known as "Paghdiwala Building".**
21. **C.S.No.4251 of Bhuleshwar Divn, Building No.48-52 & 84-86 Khara tank Road & Dhaboo Street, known as "Arsewalla Manzil".**
22. **C.S.No.4290 of Bhuleshwar Divn, Building No.79- Dhaboo Street & 34-42-Khara Tank Road, known as "Arsiwala Building"**
23. **C.S.No.4162 of Bhuleshwar Divn, Building No.19-21-23, Mutton Street, known as "Aisha Manzil".**
24. **C.S.No.3672 of Bhuleshwar Divn, Building No. 103-105, Saifee Jubilee Street, 106-110, Mutton Street known as "Parekh Building".**

It has been reported that Executive Engineer "C1" Division / MBRRB and Dy. Chief Engineer (Zone-I)/MBRRB vide office note under reference no.3 that the LOI holder have submitted their proposal to MCGM for obtaining IOD. Meanwhile, you have requested vide your letter dated 08.01.2013 stating that the buildings on the subjected property are in dangerous and dilapidated condition and have become a high risk and threat to the life and property of tenants / occupants, the road users and the neighborhood and tenants / occupants of the building have asked you to get the building demolished to avoid accident / mishap. Thus you have requested to issue NOC for demolition of the buildings in anticipation of IOD.

Looking to the recommendation of Executive Engineer "C1" Division / MBRRB and Dy. Chief Engineer (Zone-I)/MBRRB and approval given by competent Authority that the buildings are situated at road side and hence to avoid untoward incidence, demolition of the building up to ground floor slab level is hereby permitted with responsibility of providing / ensuring adequate safety measures to ground floor structures and surroundings, etc. with providing alternative accommodation to all the tenants / occupants of the structures, as per list certified by M.B.R.&R.Board. You must adhere with the list of tenants / occupants certified by MHADA and you will not make any changes in the names of the tenants / occupants after the demolition of old building. The said permission in being granted subject to fulfillment of following condition:

1) The objections/ suggestions raised by tenants / occupants of respective building to be looked into before taking up of the building for demolition as there are many objections/ suggestions regarding verification of carpet area. If the building is demolished without taking cognizance of objections/ suggestions of tenants / occupants MBRRB will not be responsible for any claim of tenants / occupants in future and you will be sole responsible for settlement of dispute/ claim if any in the said regard.

You are also requested to deposit an amount of ₹50,000/- per building to the office of Chief Account Officer /MBRRB at Room No.372, 2nd Floor, Griha Nirman Bhavan, Kalanagar, Bandra(E), Mumbai -400 051 by way of Pay Order / Demand Draft of any Nationalized Bank & produce certified xerox copy of receipt of payment to this office.

Sd

Chief Officer,
M.B.R.& R. Board, Mumbai.

Copy to:-

1. Chief Fire Officer / MCGM for information and necessary action.
2. Dy. Chief Engineer / Building Proposal (City-II) for information and necessary action.
3. Executive Engineer / Building Proposal (City-II) for information and necessary action.
4. Sr. Police Inspector, Nagpada Police Station, Mumbai for information and necessary action.
5. Dy. Chief Engineer (Zone-I) / MBRRB for information and necessary action.
6. Executive Engineer "C1" / MBRRB for information and necessary action.
7. Copy to Chief Account Officer /MBRRB for information and necessary action and accept ₹ 50,000/- per building from the LOI holder for security deposit.

Chief Officer / MBR&RB

1) The objections/ suggestions raised by tenants / occupants of respective building to be looked into before taking up of the building for demolition as there are many objections/ suggestions regarding verification of carpet area. If the building is demolished without taking cognizance of objections/ suggestions of tenants / occupants MBRRB will not be responsible for any claim of tenants / occupants in future and you will be sole responsible for settlement of dispute/ claim if any in the said regard.

You are also requested to deposit an amount of ₹50,000/- per building to the office of Chief Account Officer /MBRRB at Room No.372, 2nd Floor, Griha Nirman Bhavan, Kalanagar, Bandra(E), Mumbai -400 051 by way of Pay Order / Demand Draft of any Nationalized Bank & produce certified xerox copy of receipt of payment to this office.

Sd-
Chief Officer,
M.B.R.& R. Board, Mumbai.

Copy to:-

1. Chief Fire Officer / MCGM for information and necessary action.
2. Dy. Chief Engineer / Building Proposal (City-II) for information and necessary action.
3. Executive Engineer / Building Proposal (City-II) for information and necessary action.
4. Sr. Police Inspector, Nagpada Police Station, Mumbai for information and necessary action.
5. Dy. Chief Engineer (Zone-I) / MBRRB for information and necessary action.
6. Executive Engineer "C1" / MBRRB for information and necessary action.
7. Copy to Chief Account Officer /MBRRB for information and necessary action and accept ₹ 50,000/- per building from the LOI holder for security deposit.

Chief Officer / MBR&RB

स्विकारले
9/5/13
कार्यालय सहायक
म. झो. वे. मंडळ
मुंबई.

Read 8/7/2013 ६.२१

मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ
(म्हाडाचा घटक)
BUILDING REPAIRS AND RECONSTRUCTION BOARD
(A MHADA UNIT)

म्हाडा
MHADA

No.CO/Cluster Red.33(9)/ 7537 /MBRRB-13
Dated:-

To,
Saifee Burhani Upliftment Trust,
47/49, Raudat Tahera Street,
Bhendi Bazar, Mumbai 400 003

Sub :- Proposed redevelopment under Urban Renewal Scheme amended DCR 33(9) of Bhuleshwar Divn, C Ward, Maulana Shaukat Ali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road, Bhendi Bazar, Mumbai, undertaken by Saifi Burhani Upliftment Trust
- **Permission for demolition of buildings bearing C.S.No.3638, 3639, 3640, 3641, 3642, 3643, 3645, 3646, 3649, 3650, 3656, 3658, 3659, 3660, 3661, 3665, 3668, 3670, 3632, 1/3626, 4292, 4293, 4305, 4308, 4309, 4312, 4294-1/4299, 1/4309, 3629, 3585, 3654, 3663, 4304, 4314 of Bhuleshwar Divn.**

Ref :- 1) Letter of Intent issued under DCR 33(9) by Director Engineering Services and Projects/MCGM vide letter No.EB/ 5464/ C/A dated 10.08.2011.
2) Your letter dated 12.08.2013.
3) Dy. Chief Engineer (Zone-I) /MBRRB's office letter No.1094/12 dated 06.07.2012
4) Executive Engineer "C1" Divn/MBRRB's office letter No.469 dated 14.03.2013.

In accordance to the LOI dated 10.08.2011 and Executive Engineer Building Proposal City-III/ MCGM's letter dated 21.01.2012 the proposal received from Deputy Chief Engineer (Zone-I to IV)/ MBRRB are scrutinized by this office and seems to be in order. The details of certification of each building are as follows.

1. **C.S.No.3638 of Bhuleshwar Divn, Building No.25-31 Pakmodia Street & 98-102 Khara Tank, known as 'Poonawala building".**
2. **C.S.No.3639 of Bhuleshwar Divn, Building No104-106, Pakmodia Street & 24-32, Khar Tank, known as "Meharabad Building".**
3. **C.S.No.3640 of Bhuleshwar Divn, Building No.108 & 112, Pakmodiya Street, known as "Jabalpurwala Building".**
4. **C.S.No.3641 of Bhuleshwar Divn, Building No.114/116, Pakmodia Street, known as "Poonawala Building".**
5. **C.S.No.3642 of Bhuleshwar Divn, Building No.118-120, Pakmodiya Street, known as "Poonawala Building".**
6. **C.S.No.3643 of Bhuleshwar Divn, Building No.122-124-124A, Pakmodiya Street, known as "Haryanawala Building".**
7. **C.S.No.3645 of Bhuleshwar Divn, Building No.125-129 Dhaboo Street & 52 Gujjar Street, known as "Gandhi Building".**
8. **C.S.No.3646 of Bhuleshwar Divn, Building No.115-121-121A, 123 Dhaboo Street & 1-3 Gujjar Street, known as "Ookhabai Chawl".**

गृहनिर्माण भवन, कलानगर, वांद्रे (पूर्व), मुंबई - ४०० ०५१.
दूरध्वनी ६६४०५०००, २६५९२८७४, २६५९२६२२
फॅक्स नं. ०२२-२६५९२०५८ / २६५९०६६० पत्रपेटी क्र. ८१३५

Griha Nirman Bhavan, Kalanagar, Bandra (East), Mumbai-400 051.
Phone 66405000, 26592577, 26592622
Fax No. : 022 26592058 / 26590660 Post Box No. 8135

9. C.S.No.3649 of Bhuleshwar Divn, Building No.101-103 Dhaboo Street, Mumbai- 400 003, known as "Rubab Mansion".
10. C.S.No.3650 of Bhuleshwar Divn, Building No.97-99 Dhaboo Street, Bhendi Bazar, Mumbai- 400 003, known as "Maryam Manzil".
11. C.S.No.3656 of Bhuleshwar Divn, Building No.104 & 105, Dhaboo street, known as "Tambewala Building".
12. C.S.No.3658 of Bhuleshwar Divn, Building No.118, Dhaboo street, known as "Indorewala Building"
13. C.S.No.3659 of Bhuleshwar Divn, Building No.120-122, Dhaboo street, known as "Rangwala / Porbunderwala Building".
14. C.S.No.3660 of Bhuleshwar Divn, Building No.124, Dhaboo street known as "Mademoiselle".
15. C.S.No.3661 of Bhuleshwar Divn, Building No.126/128, Dhaboo street known as "Huseini Manzil".
16. C.S.No.3665 of Bhuleshwar Divn, Building No. 127/127 A, Saifee Jubilee Street, known as "Kabira Building".
17. C.S.No.3668 of Bhuleshwar Divn, Building No.111-113, Saifee Jubilee Street, Bhendi Bazar, Mumbai- 400 003, known as "Biscutwala Building".
18. C.S.No.3670 of Bhuleshwar Divn, Building No.103-105, Saifee Jubilee Street, Bhendi Bazar, Mumbai - 03, known as "Ghadiali Building".
19. C.S.No.3632 of Bhuleshwar Divn., Building No.18-20, Habibulla Road, situated at Bhendi Bazar Mumbai -03, known as "Ali Villa (Vapra Chawl)".
20. C.S.No.1/3626 of Bhuleshwar Divn, Building No.90-114, Ebrahim Rahimtullah Road, Bhendi Bazar, known as "Jamshed Phoroz Mahal".
21. C.S.No.4292 of Bhuleshwar Divn, Building No.59-65 & 21-31, Pakmodiya Street, known as "Dalai Chawl".
22. C.S.No.4293 of Bhuleshwar Divn, Building No.67-69-71, situated at Pakmodiya Street, Bhendi Bazar, Mumbai, known as "Bangliwala Building".
23. C.S.No.4305 of Bhuleshwar Divn, Building No.9-15, 1st cooper street known as "Khatija Mantion".
24. C.S.No.4308 of Bhuleshwar Divn, Building No.3-5-7, 1st cooper street known as" Saifee building"
25. C.S.No.1/4309 of Bhuleshwar Divn, Building No.52-56, Ibrahim Rehmatulla Road & 4-4A-2-2A, Mewawalla Lane, known as "Old Jhanjharia Building".
26. C.S.No.4312 of Bhuleshwar Divn, Building No.12-16, 1st Cooper Street & 13, 2nd Cooper Street, situated at 1st Cooper Street & 2nd Cooper Street, Bhendi Bazar, Mumbai- 400 003, known as "Kapadia Building".
27. C.S.No.4294 & 1/4299 of Bhuleshwar Divn, Building No.73-75, Pakmodiya Street, known as "Lookmani Building".
28. C.S.No.1/4309 of Bhuleshwar Divn, Building No. 52-56, Ibrahim Rehmatulla Road & 4-4A-2-2A, Mewawalla Lane , known as "Old Jhanjharia Building".
29. C.S.No.3629 of Bhuleshwar Divn., Building No.11-15, situated at Khara Tank Road, Bhendi Bazar Mumbai – 400 003, known as "Rani Manzil".
30. C.S.No.3585 of Bhuleshwar Divn, Building No. 150-152, situated at Saifee Jubilee street, Mumbai- 400 003, known as "Kagalwala Building".
31. C.S.No.3654 of Bhuleshwar Divn, Building No. 96-96A, situated at Dhaboo Street, Mumbai- 400 003, known as "Contractor Building".
32. C.S.No.3663 of Bhuleshwar Divn, Building No.153-153 Saifee Jubilee Street, situated at Bhendi Bazar, Mumbai-03, known as "Galabhai Chawl".
33. C.S.No.4304 of Bhuleshwar Divn, Building No.19-21, 1st Cooper Street, Bhendi Bazar, Mumbai - 03, known as "Taiyebi House (Dastoor Bldg)".
34. C.S.No.4314 of Bhuleshwar Divn, Building No.19-29, Pakmodiya Street, Mumbai – 400 003, known as "Parsi Building".

It has been reported that Executive Engineer "C1" Division / MBRRB and Dy. Chief Engineer (Zone-I)/MBRRB vide office note under reference no.3 that the LOI holder have submitted their proposal to MCGM for obtaining IOD. Meanwhile, you have requested vide your letter dated 12.08.2013 stating that the buildings on the subjected property are in dangerous and dilapidated condition and have become a high risk and threat to the life and property of tenants / occupants, the road users and the neighborhood and tenants / occupants of the building have asked you to get the building demolished to avoid accident / mishap. Thus you have requested to issue NOC for demolition of the buildings in anticipation of IOD.

Looking to the recommendation of Executive Engineer "C1" Division / MBRRB and Dy. Chief Engineer (Zone-I)/MBRRB and approval given by competent Authority that the buildings are situated at road side and hence to avoid untoward incidence, demolition of the building up to ground floor slab level is hereby permitted with responsibility of providing / ensuring adequate safety measures to ground floor structures and surroundings, etc. with providing alternative accommodation to all the tenants / occupants of the structures, as per list certified by M.B.R.&R.Board. You must adhere with the list of tenants / occupants certified by MHADA and you will not make any changes in the names of the tenants / occupants after the demolition of old building. The said permission in being granted subject to fulfillment of following condition:

1) The objections/ suggestions raised by tenants / occupants of respective building to be looked into before taking up of the building for demolition as there are many objections/ suggestions regarding verification of carpet area. If the building is demolished without taking cognizance of objections/ suggestions of tenants / occupants MBRRB will not be responsible for any claim of tenants / occupants in future and you will be sole responsible for settlement of dispute/ claim if any in the said regard.

You are also requested to deposit an amount of ₹50,000/- per building to the office of Chief Account Officer /MBRRB at Room No.372, 2nd Floor, Griha Nirman Bhavan, Kalanagar, Bandra(E), Mumbai –400 051 by way of Pay Order / Demand Draft of any Nationalised Bank & produce certified xerox copy of receipt of payment to this office.

Chief Officer,
M.B.R.& R. Board, Mumbai.

मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ
(म्हाडाचा घटक)
MUMBAI BUILDING REPAIRS AND RECONSTRUCTION BOARD
(A MHADA UNIT)

म्हाडा
MHADA

No.CO/Cluster Red.33(9)/ 6779 /MBRRB-12
Dated:-

21 DEC 2012

To,
Saifee Burhani Upliftment Trust,
47/49, Raudat Tahera Street,
Bhendi Bazar, Mumbai 400 003

Sub :- Proposed redevelopment under Urban Renewal Scheme amended DCR 33(9) of Bhuleshwar Divn, C Ward, Maulana Shaukat Ali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road, Bhendi Bazar, Mumbai, undertaken by Saifi Burhani Upliftment Trust
Permission for demolition of buildings for bearing C.S.No.3592, 3591 & 3590 of Bhuleshwar Divn.

Ref: - 1) Letter of Intent issued under DCR 33(9) by Director Engineering Services and Projects/MCGM vide letter No.EB/ 5464/ C/A dated 10.08.2011.
2) Applications of M/s Saifee Burhani Upliftment Trust dated 05.11.2012.
3) Executive Engineer, Building Proposals (City-III) /MCGM's office letter No.EB/ 3518/ C/A dated 09.11.2012.
4) Dy.C.E./ Zone-I office letter UOR No.626 dated 22.11.2012.

In accordance to the LOI dated 10.08.2011 and Executive Engineer Building Proposal City-III/ MCGM's letter dated 21.01.2012 the proposal received from Deputy Chief Engineer (Zone-II)/ MBRRB are scrutinized by this office and seems to be in order. The details of certification of each building are as follows:

1. **C.S.No.3592 of Bhuleshwar Divn. of Bhuleshwar Divn, Building No.62-70 & 192-196, Sardar Patel Raod & Dhaboo Street, known as "Dhupelia Building"**
2. **C.S.No.3591 of Bhuleshwar Divn. of Bhuleshwar Divn, Building No.188-189, Dhaboo Street, known as "Rassiwala Building".**
3. **C.S.No.3590 of Bhuleshwar Divn. of Bhuleshwar Divn, Building No.182-186, Dhaboo Street, known as "Siyal Chawl".**

It has been reported that Executive Engineer "C1" Division / MBRRB and Dy. Chief Engineer (Zone-I)/MBRRB vide office note under reference no.4 that the LOI holder has submitting their proposal to MCGM for IOD. Meanwhile, you have requested vide your letter dated 05.11.2012 stating that the buildings on the subjected property are in dangerous and dilapidated condition and have become a high risk and threat to the life and property of tenants / occupants, the road users and the neighborhood and tenants / occupants of the building have asked you to get the building demolished to avoid accident / mishap. You have requested to issue NOC for demolition of the buildings in anticipation of IOD.

Looking to the recommendation of Executive Engineer "C1" Division / MBRRB and Dy. Chief Engineer (Zone-I)/MBRRB and approval given by competent Authority that the buildings are situated at road side and hence to avoid untoward incidence, demolition of the building up to ground floor slab level is hereby permitted with

गृहनिर्माण भवन, वांद्रे (पूर्व), मुंबई-४०००५१
दूरध्वनी क्रमांक : २६५९०४७२, ५६४०५३१८
फॅक्स : (०२२) २६५९ १३९७ / २०५८, पत्रपेटी क्रमांक : ८१३५

Griha Nirman Bhavan, Bandra (East), Mumbai 400 051
Phone : 26590472, 56405318, Fax : (022) 2659 1397 / 2058
Post Box : 8135

responsibility of providing / ensuring adequate safety measures to ground floor structures and surroundings, etc. with providing alternative accommodation to all the tenants / occupants of the structures, as per list certified by M.B.R.&R.Board. You must adhere with the list of tenants / occupants certified by MHADA and you will not make any changes in the names of the tenants / occupants after the demolition of old building. You are also requested to deposit an amount of ₹50,000/- per building to the office of Chief Account Officer /MBRRB at Room No.372, 2nd Floor, Griha Nirman Bhavan, Kalanagar, Bandra(E), Mumbai 51 by way of Pay Order / Demand Draft of any Nationalized Bank & produce certified xerox copy of receipt of payment to this office.

Chief Officer,
M.B.R.& R. Board, Mumbai.

मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ
(म्हाडाचा घटक)
MUMBAI BUILDING REPAIRS AND
RECONSTRUCTION BOARD
(A MHADA UNIT)

म्हाडा
MHADA

No.CO/Cluster Red.33(9)/F-102(C) 4414 /MBRRB-12
Dated:- 29 AUG 2012

To,
Saifee Burhani Upliftment Trust,
47/49, Raudat Tahera Street,
Bhendi Bazar, Mumbai 400 003

Sub: - Proposed redevelopment under Urban Renewal Scheme amended DCR 33(9) of Bhuleshwar Divn, C Ward, Maulana Shaukat Ali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road, Bhendi Bazar, Mumbai, undertaken by Saifi Burhani Upliftment Trust
- **Permission for demolition of buildings taken under Cluster No.3 (Block H & I) bearing C.S.No.3630, 3631, 3633, 3634, 3635, 3636, 3637, 3627, 4394 & 4396.**

Ref: - 1) Letter of Intent issued under DCR 33(9) by Director Engineering Services and Projects/MCGM vide letter No EB/ 5464/ C/A, dated 10.08.2011.
2) Applications of M/s Saifee Burhani Upliftment Trust dated 12.08.2011 & 26.04.2012.
3Executive Engineer, Building Proposals (City-III) /MCGM's office letter No.EB/ 5464/ C/A dated 21.01.2012.
4)Dy.C.E./ Zone-I office letter no 1094/12 dated 6.07.2012.
5)This office letter No.CO/Cluster Red.33(9)/4351/MBRRB-12, dated 03.08.2012.

In accordance to the LOI dated 10.08.2011, your request vide letter dated 26.04.2012 and certification of Executive Engineer and Deputy Chief Engineer (Zone-II)/ MBRRB, the certified list of tenants/occupants of following buildings have already been forwarded to the Director/Engineering Services and Projects/MCGM, vide letter under reference no.5.

1. **C.S.No.3630 of Bhuleshwar Divn Building No.99-111, 17-23-23A, Pakmodia Street & Khara Tank known as "Phoolwala Building"**
2. **C.S.No.3636 of Bhuleshwar Divn, Building No.28-32 Nabibulla Road**
3. **C.S.No.3631 of Bhuleshwar Divn, Building No. 113-119 Pakmodia Street**
4. **C.S.No.3637 of Bhuleshwar Divn, Building No.14-12 Gujar Street & 129-37 Pakmodia Street.**
5. **C.S.No.4396 of Bhuleshwar Divn, Building No.3 & 122-134 Dharmshi Street & Ibrahim Rahimtulla Road, Gujjar Street**
6. **C.S.No.3627 of Bhuleshwar Divn, Building No.88, "Tankiwala Building", Bhendi Bazar, E.R. Road.**
7. **C.S.No.3634 of Bhuleshwar Divn, Building No.24 Nabibulla Road & Pakmodia Street**
8. **C.S.No.4394 of Bhuleshwar Divn, Building No.25, 136-148 Dharmsi Street & Ebrahim Rahimtulla Road.**
9. **C.S.No.3635 of Bhuleshwar Divn, Building No.123-127, 26 Pakmodia Street**
10. **C.S.No.3633 of Bhuleshwar Divn, Building No.22, Nabibulla Road, known as "Rajkotwala Bldg."**

गृहनिर्माण भवन, बांद्रे (पूर्व), मुंबई ४०० ०५१.
दूरध्वनी क्रमांक २६५९०४७२, ६६४०५३१८
फैक्स : (०२२) २६५९ १३९७ / २८५८, पत्रपेटी क्रमांक : ८१३५

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Phone : 26590472, 66405318, Fax : (022) 2659 1397 / 2658
Post Box : 8135

Now it has been reported by the Executive Engineer "C1" Division / MBRRB and Dy. Chief Engineer (Zone-I)/MBRRB vide office note under reference no.4 that the LOI holder has submitted their proposal to MCGM for IOD. Meanwhile, SBUT have requested vide letter dated 26.04.2012 stating that the buildings on the subjected property are in dangerous and dilapidated condition and have become a high risk and threat to the life and property of tenants / occupants, the road users and the neighborhood and tenants / occupants of the building and asked to get the building demolished to avoid accident / mishap. SBUT have further requested to issue NOC for demolition of the buildings in anticipation of IOD and as per undertaking given by them.

Looking to the recommendation of Executive Engineer "C1" Division / MBRRB and Dy. Chief Engineer (Zone-I)/MBRRB and approval given by competent Authority that the buildings are situated at road side and hence to avoid untoward incidence, demolition of the building up to ground floor slab level under the strict super vision/ guidelines/directions of Executive Engineer/C-I Div., & Executive Engineer/G-South Div., is hereby permitted with responsibility of providing / ensuring adequate safety measures to ground floor structures and surroundings, etc. with providing alternative accommodation to all the tenants / occupants of the structures, as per list certified by M.B.R.&R.Board.

You must adhere with the list of tenants / occupants certified by MHADA and you will not make any changes in the names of the tenants / occupants after the demolition of old building. You are also requested to deposit an amount of `50,000/- per building to the office of Chief Account Officer /MBRRB at Room No.372, 2nd Floor, Griha Nirman Bhavan, Kalanagar, Bandra(E), Mumbai 51 by way of Pay Order / Demand Draft of any Nationalized Bank & produce certified xerox copy of receipt of payment to this office. Also submit Debris Management Plan to Assistant Municipal Commissioner/C Ward/MCGM for respective building proposed for demolition as per decision taken in meeting held on 22.02.2012 convened by Municipal Commissioner/MCGM & minutes approved by Municipal Commissioner/MCGM on dated 07.03.2012.

Chief Officer,
M.B.R.& R. Board, Mumbai

मुंबई इमारत दुरूस्ती व पुनर्रचना मंडळ
(म्हाडाचा घटक)
MUMBAI BUILDING REPAIRS AND RECONSTRUCTION BOARD
(A MHADA UNIT)

म्हाडा
MHADA

No.CO/Cluster Red.33(9)/ 3137 /MBRRB-II
Dated:-

23 MAY 2014

To,
Saifee Burhani Upliftment Trust,
47/49, Raudat Tahera Street,
Bhendi Bazar, **Mumbai 400 003**

Sub :- Proposed redevelopment under Urban Renewal Scheme amended DCR 33(9) of Bhuleshwar Divn, C Ward, Maulana Shaukat Ali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road, Bhendi Bazar, Mumbai, undertaken by Saifi Burhani Upliftment Trust

- **Permission for demolition of buildings bearing C.S.No.3655, 3662, 3669, 4161, 4164, 4168, 4169, 4171, 4172, 4173, 4175, 4177, 4178, 3671, 3674, 3675, 4179, 4180, 4218-19, 4249, 4252, 4253, 4282, 4283-84, 4291 of Bhuleshwar Divn.**

Ref: - 1)Letter of Intent issued under DCR 33(9) by Director Engineering Services and Projects/MCGM vide letter No.EB/ 5464/ C/A dated 10.08.2011
2) Your letter dated 12.08.2013.
3)Dy. Chief Engineer (Zone-I) /MBRRB's office letter No.1094/12 dated 06.07.2012.
4) Executive Engineer "C1" Divn/MBRRB's office letter No.489 dated 14.03.2013

In accordance to the LOI dated 10.08.2011 and Executive Engineer Building Proposal City-III/ MCGM's letter dated 21.01.2012 the proposal received from Deputy Chief Engineer (Zone-I to IV)/ MBRRB are scrutinized by this office and seems to be in order. The details of certification of each building are as follows:

1) **C.S.No.3655 of Bhuleshwar Divn, Building No.98-102A, situated at Dhaboo Street, Bhendi Bazar, Mumbai- 400 003, known as "Hussaini Manzil".**
2) **C.S.No.3662 of Bhuleshwar Divn, Building No.54-58 Gujar Street & 130-136 Dhaboo Street known as "Kachwala/Bootwala Building"**
3) **C.S.No.3669 of Bhuleshwar Divn, Building No.107/109, Saifee Jubilee street, "Cherawala Building"**
4) **C.S.No.4161 of Bhuleshwar Divn, Building No.25-27, Mutton Street, known as "Bahar Manzil".**
5) **C.S.No.4164 of Bhuleshwar Divn, Building No.15, Mutton Street, known as "Burhani Building".**
6) **C.S.No.4168 of Bhuleshwar Divn, Building No.77-81, Maulana Shaukatali Road, known as "Sakina Building"**
7) **C.S.No.4169 of Bhuleshwar Divn, Building No.2-6A, Maulana Shaukat Road& Saifee Jublee Street, known as "Dariwal Building".**
8) **C.S.No.4171 of Bhuleshwar Divn, Building No.10, Saifee Jubilee Street, known as "Bharmal House".**

गृहनिर्माण भवन, कलानगर, वान्द्रे (पूर्व), मुंबई - ४०० ०५१.
दूरध्वनी ६६४०५०००, २६५९२८७७, २६५९२६२२
फॅक्स नं. : ०२२-२६५९२०५८ / २६५९०६६० पत्रपेटी क्र. ८९३५

Griha Nirman Bhavan, Kalanagar, Bandra (East), Mumbai-400 051
Phone : 66405000, 26592877, 26592622
Fax No. : 022-26592058 / 26590660 Post Box No. 8135

9) **C.S.No.4172 of Bhuleshwar Divn, Building No.12, Saifee Jubilee street, known as "Lakdawala Chawl Building"**
10) **C.S.No.4173 of Bhuleshwar Divn, Building No.14-16, Saifee Jubilee street known as "Lakdawala Chawl".**
11) **C.S.No.4175 of Bhuleshwar Divn, Building No.20, Saifee Jubilee street, known as "Burhani/Dedanwala Building"**
12) **C.S.No.4177 of Bhuleshwar Divn, Building No. 24-26, Saifee Jubilee Street, known as "Qureshi Building".**
13) **C.S.No.4178 of Bhuleshwar Divn, Building No.28 Saifee Jubilee Street, known as "Fanooswala Building".**
14) **C.S.No.3671 of Bhuleshwar Divn, Building No.99, Mutton Street, 102-104 Saifee Jubilee Street, Khara Tank, known as "Wakharwalla Building"**
15) **C.S.No.3674 of Bhuleshwar Divn, Building No.123-125, Mutton Street & 130-132-132A, Saifee Jubile Street, known as "Sakina Manzil".**
16) **C.S.No.3675 of Bhuleshwar Divn, Building No.134-136, Saifee Jubilee Street, & 127-129, Mutton Street , known as "Sakina Manzil".**
17) **C.S.No.4179 of Bhuleshwar Divn, Building No.73-82 Mutton Street, 33 Bapty Road, known as "Vahanvati Chawl".**
18) **C.S.No.4180 of Bhuleshwar Divn, Building No.35-37, Mutton street, known as "Mithaiwala Building"**
19) **C.S.No.4218-4219 of Bhuleshwar Divn, Building No.36-40, Saifee Jubilee Street, known as "Noman Building".**
20) **C.S.No.4249 of Bhuleshwar Divn, Building No.91-93-95 Saifee Jubilee street, known as "Bambot Chawl"**
21) **C.S.No.4252 of Bhuleshwar Divn, Building No.80-82, Dhaboo street & Gujjar Street known as "Naiwala Building".**
22) **C.S.No.4253 of Bhuleshwar Divn, Building No.76-78, Dhaboo street, known as "Nalawala Building".**
23) **C.S.No.4282 of Bhuleshwar Divn, Building No.44-56, Pakmodia Street, known as "Memon Chawl Building".**
24) **C.S.No.4283-84 of Bhuleshwar Divn, Building No.58-62, Pakmodia Street, known as "Khambati Chawl".**
25) **C.S.No.4291 of Bhuleshwar Divn, Building No. 88-90-92-94,96, Pakmodia Street & 24-32, Khara Tank Road, known as "Abid Sana Manzil".**

It has been reported that Executive Engineer "C1" Division / MBRRB and Dy. Chief Engineer (Zone-I)/MBRRB vide office note under reference no.3 that the LOI holder have submitted their proposal to MCGM for obtaining IOD. Meanwhile, you have requested vide your letter dated 12.08.2013 stating that the buildings on the subjected property are in dangerous and dilapidated condition and have become a high risk and threat to the life and property of tenants / occupants, the road users and the neighborhood and tenants / occupants of the building have asked you to get the building demolished to avoid accident / mishap. Thus you have requested to issue NOC for demolition of the buildings in anticipation of IOD.

Looking to the recommendation of Executive Engineer "C1" Division / MBRRB and Dy. Chief Engineer (Zone-I)/MBRRB and approval given by competent Authority that the buildings are situated at road side and hence to avoid untoward incidence, demolition of the building up to ground floor slab level is hereby permitted with responsibility of providing / ensuring adequate safety measures to ground floor structures and surroundings, etc. with providing alternative accommodation to all the tenants / occupants of the structures, as per list certified by M.B.R.&R.Board. You must adhere with the list of tenants / occupants certified by MHADA and you will not make any changes in the names of the tenants / occupants after the

demolition of old building. The said permission in being granted subject to fulfillment of following condition:

1) The objections/ suggestions raised by tenants / occupants of respective building to be looked into before taking up of the building for demolition as there are many objections/ suggestions regarding verification of carpet area. If the building is demolished without taking cognizance of objections/ suggestions of tenants / occupants MBRRB will not be responsible for any claim of tenants / occupants in future and you will be sole responsible for settlement of dispute/ claim if any in the said regard.

You are also requested to deposit an amount of ₹50,000/- per building to the office of Chief Account Officer /MBRRB at Room No.372, 2nd Floor, Griha Nirman Bhavan, Kalanagar, Bandra(E), Mumbai -400 051 by way of Pay Order / Demand Draft of any Nationalized Bank & produce certified xerox copy of receipt of payment to this office.

S/d-
Chief Officer,
M.B.R.& R. Board, Mumbai

Copy to:-

1. Chief Fire Officer / MCGM for information and necessary action.
2. Dy. Chief Engineer / Building Proposal (City-II) for information and necessary action.
3. Executive Engineer / Building Proposal (City-II) for information and necessary action.
4. Sr. Police Inspector, Nagpada Police Station, Mumbai for information and necessary action.

Chief Officer / MBR&RB

Government of Maharashtra

SEAC-2010 /C.R- 531 /T.C.-2
Environment department,
Room No. 217, 2nd floor,
Mantralaya Annexe,
Mumbai 400 032
Date: 3rd May, 2013

To,

M/s. Saifee Burhani Upliftment Trust
19th Floor, Husaini Tower,
43/45 Raudat Tahera Street,
Bhendi Bazar, Mumbai- 400 003

Subject: Environmental clearance for proposed redevelopment project on property at CS No. 3571 to 4361 of Bhuleshwar Division in C Ward at Maulana Shaukatali Road, S.V.P Road, mutton street & Ebrahim Rehmatulh road, Bhendi Bazaar, Mumbai by M/s. Saifee Burhani Upliftment Trust - Environmental clearance regarding.

Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-II, Maharashtra in its 2nd, 6th & 7th meeting decided to recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 55th, 56th & 57th Meetings.

2. It is noted that the proposal is for grant of Environmental Clearance for proposed redevelopment project on property at CS No. 3571 to 4361 of Bhuleshwar Division in C Ward at Maulana Shaukatali Road, S.V.P Road, Mutton Street & Ebrahim Rehmatulh road, Bhendi Bazaar, Mumbai. SEAC considered the project under screening category 8(b) B1 as per EIA Notification 2006.

Brief Information of the project submitted by Project Proponent is as:

Name of Project	"Saifee Burhani Upliftment Project" at Bhuleshwar Division in C-Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendibazaar, Mumbai: 400003.
Project Proponent	- M/s. Saifee Burhani Upliftment Trust
Consultant	M/s. Ultra-Tech Environmental Consultancy & Laboratory
Type of project	Redevelopment Construction Project
Location of the project	C.S. No. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626,3627, 4186 to 4198, 4179 to 4184, 4199 to 4220,4232 to 4250,4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274,4161 to 4178, 4221 to 4231,

Vahatra

<table>
<tr><td></td><td>1/4227, 4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division in C-Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar" Mumbai.</td></tr>
<tr><td>Total Plot Area (sq. m.)
Deductions
Net Plot area</td><td>66,264.74 Sq.mt.</td></tr>
<tr><td>Permissible FSI (including TDR etc.)</td><td>3, 30,731.42 Sq.mt.</td></tr>
<tr><td>Proposed Built-up Area (FSI & Non-FSI)</td><td>•FSI area (sq. m.): 328095.38 Sq. Mt.
•Non FSI area (sq. m.): 379180.29 Sq. Mt.
•Total BUA area (sq. m.): 707275.67 Sq. Mt.</td></tr>
<tr><td>Ground-coverage Percentage (%)</td><td>36144.78 Sq. Mt. (54.55%)</td></tr>
<tr><td>Estimated cost of the project</td><td>2945 Crores</td></tr>
<tr><td>No. of building & its configuration(s)</td><td>
<table>
<tr><th>Cluster</th><th>Building Configuration</th><th colspan="2">Wing & Floors</th><th>No. of Units</th></tr>
<tr><td colspan="5">SEGMENT : REDEVELOPMENT</td></tr>
<tr><td rowspan="3">Cluster 1</td><td rowspan="2">B + G + 2 shopping flrs + 2 wings</td><td>Wing 1 A</td><td>3rd to 15th upper flrs</td><td rowspan="2">Flats: 58
Shops: 232
Rooms: 88</td></tr>
<tr><td>Wing 1 B</td><td>3rd to 11th upper flrs</td></tr>
<tr><td>Existing Masjid to be retained</td><td colspan="2">--</td><td>3</td></tr>
<tr><td>Cluster 2</td><td>B + G + 2 flrs [part shopping /part parking(3 levels)] + 3rd & 4th parking flr + 5th amenity flr</td><td>Wing 2 A
Wing 2 B</td><td>5th to 31st upper flrs
5th to 23rd upper flrs</td><td>Flats: 652
Shops: 185</td></tr>
<tr><td>Cluster 3</td><td>B + G + 2 flrs [part shopping /part parking (3 levels)] + 3rd & 4th parking flrs + 5th amenity flr</td><td>Wing 3 A
Wing 3 B</td><td>6th to 30th upper flrs
6th to 37th upper flrs</td><td>Flats: 582
Shops: 172</td></tr>
<tr><td>Cluster 4</td><td>B + G + 2 flrs [part shopping /part parking (3 levels)] + 3rd & 4th parking flrs + 5th amenity flr</td><td>Wing 4 A
Wing 4 B</td><td>6th to 42nd upper flrs
6th to 45th upper flrs</td><td>Flats: 707
Shops: 152</td></tr>
<tr><td></td><td>Existing Masjid to be retained</td><td colspan="2">--</td><td></td></tr>
<tr><td>Cluster 5</td><td>2B + G + 2 flrs [part shopping /part parking (3 levels)] + 3rd & 4th parking flrs+ 5th amenity flr</td><td>Wing 5 A
Wing 5 B</td><td>6th to 34th upper flrs
6th to 40th upper flrs</td><td>Flats: 531
Shops: 123</td></tr>
</table>
</td></tr>
</table>

		I Building of G + 5th flrs to be retained	–	G + 1st flr	Shops: 18
			–	2nd to 5th flrs - School	1
		Existing Masjid to be retained	–		1
		Existing Residential Building	Stilt + 21 flrs		Flats:83 Shops: 20
	Cluster 6	B + G + 2 flrs [part shopping /part parking(3 levels)] + 3rd to 5th parking flrs+ 6th amenity flrs	Wing 6 A	7th to 46th upper flrs	Flats: 901 Shops: 221
			Wing 6 B	7th to 50th upper flrs	
		Imambada	G + 2		1
	Cluster 9	*Existing Masjid to be retained*	–		1
	SEGMENT: SALE				
	Cluster 7	B + G + 2 shopping flrs+ 3rd to 9th parking flr + 10th Amenity flr	----	11th to 41st upper flrs	Flats: 228 Shops: 84 (Redevelopment)
	Cluster 8	B + G + 2 flrs [part shopping/ part parking(3 levels)] + 3rd to 6th parking flrs + 7th amenity flr	Wing 8A & C	8th to 50th upper flrs	Flats: 1196 Shops: 172(Redevelopment)
			Wing 8 B	8th to 58th upper flrs	
	SEGMENT: RESERVATION				
	Cluster	Building Configuration			
	Cluster 4	2B (Parking Lot Reservation) + G. flr. (Refuge shed) + 1st & 2nd flrs [Public toilet] + 3rd flr. (Municipal Chowki) & 4th (Store shed)			
	Cluster 9	MHADA / MCGM Public housing B + Stilt + 2nd to 32nd floors + 33rd part floor Flats: 215 nos.			
		Municipal Primary School			
Number of tenants and shops	Redevelopment: Residential: 3514 flats Shops: 1379 Nos. Rooms: 88 Nos. Reservation: Residential: 215 flats Sale: Residential: 1424 flats				
Number of expected residents / users	For Redevelopment: 24140 Nos. For Reservation: 1528 Nos. For Sale: 8424 Nos.				

<table>
<tr><td></td><td>In all clusters we have also considered the occupancy for household servants, sweepers, gardeners, security staff and drivers for some of the vehicles.: 374 Nos.
Total Occupancy : 34092 Nos.</td></tr>
<tr><td>Tenant density per hector</td><td>For Redevelopment: 784
For Sale: 215</td></tr>
<tr><td>Height of the building(s)</td><td>
<table>
<tr><td>Component</td><td>Height (mt)</td><td>Component</td><td>Height (mt)</td></tr>
<tr><td>Cluster 1</td><td>64.7</td><td>Cluster 5:</td><td>128.9</td></tr>
<tr><td>Cluster 2:</td><td>103.10</td><td>Cluster 6:</td><td>159.5</td></tr>
<tr><td>Cluster 3:</td><td>119.9</td><td>Cluster 7:</td><td>150.10</td></tr>
<tr><td>Cluster 4:</td><td>143.9</td><td>Cluster 8:</td><td>205.50</td></tr>
</table>
</td></tr>
<tr><td>Right of way</td><td>52 mt., 36 mt.</td></tr>
<tr><td>Turning radius for easy access of fire tender movement from all around the building excluding the width for the plantation</td><td>All buildings are abutted from internal peripheral roads of width more than 15m & external main road of 52m & 36m</td></tr>
<tr><td>Total Water Requirement</td><td>Dry season:
•Fresh water (CMD): 2492 (From M.C.G.M. 2487 + Tanker water of potable quality :5)
•Recycled water (CMD): 1386 (STP Treated sewage)
•Total Water Requirement (CMD):3878
•Swimming pool make up (Cum): 5
•Fire fighting (Cum):
For redevelopment building 1800 m^3
For reservation building 100 m^3 &
For sale building : 750 m^3 (one Time Requirement)
Wet Season:
•Fresh water (CMD): 2492 (1891 from M.C.G.M. , 596 from RWH tank & 5 from Potable Tanker)
•Recycled water (CMD): 1386 (STP Treated sewage)
•Total Water Requirement (CMD):3878
•Swimming pool make up (CMD):5
•Fire fighting (CMD):
For redevelopment building 1800 m^3
For reservation building 100 m^3 &
For sale building : 750 m^3 (one Time Requirement)</td></tr>
<tr><td>Rail Water Harvesting (RWH)</td><td>•Level of the Ground water table: 4.0 m and 7.10 m below ground surface
•Size and no of RWH tank(s) and Quantity:
No. of RWH tanks: 11 Nos.
Total Capacity: 1100 m^3
•Budgetary allocation (Capital cost and O&M cost):
Capital cost : ₹ 77.00 Lacs
O & M cost : ₹ 3.85 Lacs/annum</td></tr>
<tr><td>Storm water drainage</td><td>The storm water collected through the storm water drains of adequate capacity will be discharged in to the municipal SWD.
•quantity of storm water: 1.30 m^3/sec.
•Size of SWD:
Network – 1 (N1) 750 dia pipe (1:300 slope)
Network – 2 (N2)</td></tr>
</table>

(64)

<table>
<tr><td></td><td>800 dia pipe (1:300 slope)</td></tr>
<tr><td>Sewage and Waste water</td><td>•Sewage generation (CMD): 3412
•STP technology: MBBR (Moving Bed Bio Reactor).
•Capacity of STP (CMD): Cluster wise STPs capacity:
<table>
<tr><th>Sr No.</th><th>Cluster</th><th>Sewage generation (KLD)</th><th>STP Capacity (KL)</th></tr>
<tr><td>1</td><td>Custer -1</td><td>114</td><td>125</td></tr>
<tr><td>2</td><td>Custer -2</td><td>404</td><td>445</td></tr>
<tr><td>3</td><td>Custer -3</td><td>362</td><td>400</td></tr>
<tr><td>4</td><td>Custer -4</td><td>432</td><td>475</td></tr>
<tr><td>5</td><td>Custer -5</td><td>434</td><td>480</td></tr>
<tr><td>6</td><td>Custer -6</td><td>574</td><td>635</td></tr>
<tr><td>7</td><td>Custer -7</td><td>157</td><td>175</td></tr>
<tr><td>8</td><td>Custer -8</td><td>792</td><td>870</td></tr>
<tr><td>9</td><td>Cluster - 9</td><td>144</td><td>160</td></tr>
<tr><td colspan="2">Total</td><td>3413</td><td>3765</td></tr>
</table>
•DG sets (during emergency): For essential backup
(Total DG capacity of the project including load of STP.)
1 D.G. set of 180 kVA
3 D.G. sets of 320 kVA each
1 D.G. set of 250 kVA
1 D.G. set of 380 kVA
1 D.G. set of 200 kVA
1 D.G. set of 750 kVA
•Budgetary allocation (Capital cost and O&M cost)
Capital cost: ` 1030.24 Lacs<br>O & M cost: ` 111.91 Lacs /annum</td></tr>
<tr><td>Solid waste Management</td><td>Waste generation in the operation Phase:
• Dry waste (Kg/day): 4439
• Wet waste (Kg/day): 8982
Mode of Disposal of waste:
•Dry waste: Non recyclable dry garbage will be handed over to M.C.G.M.
•Wet waste: Wet garbage will be treated in an Organic Waste Converter (OWC)
•E – waste: Shall be stored separately and disposed of to the recyclers authorized by MPCB.
•Hazardous waste: Shall be handed over to authorized common hazardous waste disposal site.
•STP Sludge (Dry sludge): Dried sludge from STP will be used as manure.
Budgetary allocation (Capital cost and O&M cost)
Capital cost: ` 81.0 Lacs (Cost for treatment of biodegradable garbage in OWC)<br>O & M cost: ` 39.55 Lacs/annum (Cost for treatment of biodegradable garbage in OWC)</td></tr>
<tr><td>Green Belt Development</td><td>Total RG area:
1. RG area under green belt:
• RG on the ground (sq. m.): 2401.46
• RG on the podium (sq. m.): 5519.79
Trees to be planted: 770 No.
Shrubs to be planted: 1301 No.
•Number of trees species to be planted in the ground RG: 468 Nos.</td></tr>
</table>

Vandana

	Number of shrubs species to be planted in the ground RG: 150 nos. Number of trees species to be planted in the podium RG: 302 Budgetary allocation (Capital cost and O&M cost) Capital cost: `43.57 Lacs O & M cost: `6.97 Lacs/annum
Energy	Power supply: •Maximum demand: 172866KW •Connected load: 39499KW •Source: BEST Energy saving by non-conventional method: • Lighting With CFL, T5 With Electronic Chokes • Use of energy efficient LED lights for the corridors and the Lift lobbies. • Use of copper conductor wires to reduce losses and improve reliability • All cables will be de-rated to avoid heating during use to reduce losses and improve reliability. • Solar PV panels for generating power (400 kw) that will used as common area lighting. • Solar operated pole lights will be proposed to power pathway lights at some strategic locations. • Provision of Air Water heaters • Timers and photo-electric sensors to switch ON/OFF external landscape and façade lighting, Dimmers for public area lighting. •Detail calculations & % of saving: 20.6% •Budgetary allocation Capital cost: `25.00 Lacs (for solar lighting) O & M cost: `0.50 Lacs/annum (for solar lighting) DG Set: •Number and capacity of the DG sets to be used 1 D.G. set of 180 kVA 3 D.G. sets of 320 kVA each 1 D.G. set of 250 kVA 1 D.G. set of 380 kVA 1 D.G. set of 200 kVA 1 D.G. set of 750 kVA •Type of fuel used: Diesel
Traffic Management	Parking details: •Number and area of basement: 1 Basement in each cluster & 2 basements in Cluster 5 •Total Parking area: 1,16,153.93 Sq. mt. •Area per car: 30.79 Sq.mt •2-Wheeler: 490 Nos •4-Wheeler: 3773 Nos • Width of all Internal roads (m): 15 Mt. wide Internal Roads. • Road width basement cluster 5 & cluster 8 is to be 16.5 mtrs
Environmental Management plan Budgetary Allocation	Construction phase (with Break-up): •Capital cost •O & M cost (Please ensure manpower and other details) Total cost incurred for EMP

Sr. No.	Parameter	Total cost (In lacs)
1	Water for dust suppression	7.20
2	Site sanitation	10.00
3	Environmental monitoring	22.40
4	Disinfection	12.00
5	Health check up	600.00
6	Total cost	651.60

Operation Phase (with Break-up)-
•Capital cost
•O&M cost (Please ensure manpower and other details)

Sr. No.	Parameter	Total set up cost (Rs. In lakhs)	Operational & maintenance cost (Rs. in lacs /Yr.)
1	STP Cost	1030.24	111.91
2	RWH TANKS (11 RWH Tanks of capacity 1100 m^3)	77.00	1.54
3	Environmental Monitoring	15.00	76.56
4	Solar Lights	25.00	0.50
5	Gardening	43.57	6.97
6	Solid Waste Management	81.00	39.55
7	Other maintenance cost (For SWM, Water tanks, DG, etc.)	–	80.88
	TOTAL COST	1271.81	317.92

• Quantum and generation of Corpus fund: Project proponent shall operate and maintain EMF for 10 years after giving possession and shall also generate corpus fund during 3 years for O & M of Rs. 953.76 lacs (i.e. 317.92 lacs x 3 years).
Responsibility for further O &M: Corpus fund shall be handed over to the party. While handing over Environmental Management Facilities M.O.U. shall be made with society to accept responsibility of further O & M of EMF.

3. The proposal has been considered by SEIAA in its 55th, 56th & 57th meeting decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions :-

(i) This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any. This environmental clearance issued with respect to the environmental consideration and it

does not mean that State Level Impact Assessment Authority (SEIAA) approved the proposed land use.

(ii) The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.

(iii) "Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.

(iv) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.

(v) Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained.

(vi) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.

(vii) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

(viii) The solid waste generated should be properly collected and segregated. dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material

(ix) Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this.

(x) Arrangement shall be made that waste water and storm water do not get mixed.

(xi) All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.

(xii) Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.

(xiii) Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.

(xiv) Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

(xv) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.

(xvi) Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.

(xvii) Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.

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(xviii) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.

(xix) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken.

(xx) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.

(xxi) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.

(xxii) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100Km of Thermal Power Stations).

(xxiii) Ready mixed concrete must be used in building construction.

(xxiv) The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.

(xxv) Storm water control and its re-use as per CGWB and BIS standards for various applications.

(xxvi) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

(xxvii) The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.

(xxviii) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/reused to the maximum extent possible. Treatment of 100% gray water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP.

(xxix) Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. with due permission of MPCB.

(xxx) Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.

(xxxi) Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water.

(xxxii) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.

(xxxiii) Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.

(xxxiv) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement

(xxxv) Energy conservation measures like installation of CFLs /TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be

done to the extent possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non conventional energy source as source of energy.

(xxxvi) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.

(xxxvii) Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

(xxxviii) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.

(xxxix) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air-conditioned spaces by use of appropriate thermal insolation material to fulfill requirement

(xl) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation

(xli) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.

(xlii) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.

(xliii) Six monthly monitoring reports should be submitted to the Department and MPCB.

(xliv) A complete set of all the documents submitted to Department should be forwarded to the MPCB

(xlv) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.

(xlvi) A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.

(xlvii) Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.

(xlviii) The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at http://ec.maharashtra.gov.in.

(xlix) Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.

(l) A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if

any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.

(ii) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO_2, NOx (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

(iii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.

(iii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. **Validity of Environment Clearance**: The environmental clearance accorded shall be valid for a period of 5 years.

8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

10. Any appeal against this environmental clearance shall lie with the National Green Tribunal , Van Vigyan Bhawan, Sec- 5, R.K. Puram, New Dehli – 110 022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

(Valsa R Nair Singh)
Secretary, Environment
department & MS, SEIAA

Copy to:

1. Shri. P.M.A Hakeem, IAS (Retd.), Chairman, SEIAA, 'Jugnu' Kottaram Road, Calicut- 673 006 Kerla.
2. Shri. Ravi Bhushan Budhiraja, Chairman, SEAC-II, 5-South, Dilwara Apartment, Cooperage, M.K.Road, Mumbai 400021
3. Additional Secretary, MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi – 110510
4. Member Secretary, Maharashtra Pollution Control Board, with request to display a copy of the clearance.
5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
6. Regional Office, MPCB, Mumbai.
7. Collector, Mumbai
8. Commissioner, Municipal Corporation Greater Mumbai (MCGM).
9. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
10. Director (TC-1), Dy. Secretary (TC-2), Scientist-1, Environment Department.
11. Select file (TC-3).

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781 /4037124/4035273
Fax : 24044532/4024068 /4023516
Email : enquiry@mpcb.gov.in
Visit At : http://mpcb.gov.in

Kalpataru Point, 3rd & 4th floor, Sion- Matunga Scheme Road No. 6, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai - 400022

Consent order No: **Format1.0/BO/CAC-cell/EIC-MU-6590-14/E/CAC - 4581**
Date 21/04/2015

To,
M/s. Saifee Burhani Upliftment Trust ,
43/45, 19th floor, Hussaini Tower, Raudat Tahera Street,
Bhendi Bazaar, Mumbai-400003

Subject: Consent to Establish for residential and commercial Building Construction project under Redevelopment scheme in Orange category.

Ref :
1. **Environmental Clearance granted vide no. SEAC-2010/C.R-531/T.C.-2 dated 3.5.2013.**
2. **Your application approved in 1st CAC meeting of 2015-16 held on 15.4.2015.**

Your application CE1502000501
Dated: 10 Feb 2015
For: Consent to Establish for Building/Construction project
under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent is granted for a period up to commissioning of the project of 5 years whichever is earlier.**

2. **The proposed capital investment of the project is Rs. 3945 Crs (As per undertaking submitted by project proponent)**

3. **The Consent to Established is valid for construction of redevelopment project [residential cum commercial] of M/s. Saifee Burhani Upliftment Trust on plot bearing C.T.S. no. C.S. No. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394,4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227, 4327 to 4341, 4342,4343,4358,4361 of Bhuleshwar Division in C-Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi Bazaar, Mumbai 400003 on total plot area of 66264.74 sq.m. and total construction built up area 707275.67 sq.m. (FSI+ Non-FSI) including utilities and services as per construction commencement certificate issued by local body.**

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	0.00	NA	NA
2.	Domestic effluent	3413.00	As per Schedule -I	60 % recycle and remaining discharge to municipal sewer

Maharashtra Pollution Control Board Mumbai

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr. No.	Description of stack/ source	Number Of Stack	Standards to be achieved
1	DG set (180 KVA)	1	As Per Schedule -II
2	DG Set (320 KVA x 3)	3	As Per Schedule -II
3	DG Set (250 KVA)	1	As Per Schedule -II
4	DG Set (380 KVA)	1	As Per Schedule -II
5	DG Set (200 KVA)	1	As Per Schedule -II
6	DG Set (750 KVA)	1	As Per Schedule -II

6. **Conditions under Municipal Solid Waste (Management and Handling) Rule,2000 :**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment*	Disposal
1	Biodegradable Waste	8982.00	Kg/Day	OWC or other suitable latest technology	Manure
2	Non-Biodegradable Waste	4439.00	Kg/Day	Segregated	Handed over to MCGM
3	STP Sludge	501.00	Kg/Day	As actual	Manure

7. **Conditions under Hazardous Waste (MH & TM) Rules, 2008 for treatment and disposal of hazardous waste**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal

8. **The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.**
9. **This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.**
10. **PP shall submit the affidavit within 15 days in the prescribed format regarding the compliance of conditions of EC and C to E.**
11. **The applicant shall comply with the conditions stipulated in Environmental clearance granted by GoM vide no. SEAC-2010/CR-631/TC-2 dated 3.5.2013.**

For and on behalf of the
Maharashtra Pollution Control Board

(Dr. P. Anbalagan, IAS)
(Member Secretary)

Received Consent fee of –

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On.
1	5890100	368306	05 Feb 2015	Standard Charted Bank

Copy to:

Regional Officer, Mumbai and Sub-Regional Officer MPCB, Mumbai-I – They are directed to ensure the compliance of the consent conditions.

1. **Chief Accounts Officer, MPCB, Mumbai.**
2. **CC/CAC desk- for record & website updation purposes.**

Schedule-I

Terms & conditions for compliance of Water Pollution Control:

1) **A] As per your application, you have proposed to intall Sewage Treatment Plants (STPs) with the total design capacity of 3765 CMD.**

B[The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/L except for pH
01	BOD (3 days 27oC)	30
02	Suspended Solids	50
03	COD	100
04	Residual Chlorine	1ppm

C) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.

D] Project proponent shall operate STP for five years from the date of obtaining occupation certificate.

2) **The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.**

3) **The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.**

4) **In case, the water consumption of the project is not covered under the water consumption of local body, in that situation, the project proponent shall submit the CESS Returns in the prescribed format given under the provision of Water (Prevention & Control of Pollution) Cess Act, 1977 and Rules made there under for various category of water consumption.**

In case the water consumption is duly assessed under the quantity of water consumption of local body, the project proponent shall submit certificate to that effect from the concern local body with the request not to assess CESS on their water consumption, being already assessed on the water consumption of local body.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	**Industrial Cooling, spraying in mine pits or boiler feed**	0.00
2.	**Domestic purpose**	3839.00
3.	**Processing whereby water gets polluted & pollutants are easily biodegradable**	0.00
4.	**Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic**	0.00

Maharashtra Pollution Control Board Mumbai

Schedule-II

Terms & conditions for compliance of Air Pollution Control:

1. **As per your application, you have proposed to install the Air pollution control (APC)system and also proposed to erect following stack (s) and to observe the following fuel pattern-**

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S%	SO2 Kg/day
1	DG set (180 KVA)	Acoustic enclosure	2.7*	Diesel/ LDO	29.5	Kg/Hr	1/1.8	14.18/ 25.5
2	DG Set (320 KVA x 3)		3.6* each		52.5 each			25.2/ 45.36
3	DG Set (250 KVA)		3.2*		41			19.68/ 35.42
4	DG Set (380 KVA)		3.9*		62.3			29.9/ 53.8
5	DG Set (200 KVA)		2.8*		32.8			15.74/ 28.33
6	DG Set (750 KVA)		5.5*		123			59.04/ 106.27

*** Above roof of the building in which it is installed or the nearest tallest building.**

2. **The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.**

Particulate matter	Not to exceed	150 mg/Nm³

3. **The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.**
4. **The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).**

Maharashtra Pollution Control Board Mumbai

Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to E	Rs. 10 lakh	Within 15 days of issue of consent	Toward compliance of consent and EC condition.	COU or 5 years whichever is earlier	Five years + 4 months

Schedule-IV

Conditions during construction phase

a	During construction phase, applicant shall provide temporary sewage disposal and MSW facility for staff and worker quarters.
b	During construction phase, the ambient air and noise quality should be closely monitored to achieve Ambient Air Quality Standards and Noise by the project proponent through MoEF approved laboratory.
c	Noise generating activity shall be carried out during day time only.

General Conditions:

1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
6) The firm shall submit to this office, the 30th day of September every year , the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
7) The industry shall comply with the Hazardous Waste (M,H & TM) Rules, 2008 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous Waste (M,H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.
8) The industry shall comply with the E- waste (M & H) Rules, 2012.
9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
10) The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/ Activity.
11) Industry shall strictly comply with the Water (P&CP) Act, 1974. Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
12) The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
13) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution

control system. A register showing consumption of chemicals used for treatment shall be maintained.

14) Conditions for D.G. Set

a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.

c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.

d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.

e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use

f) D.G. Set shall be operated only in case of power failure.

g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.

h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel

15) The industry should not cause any nuisance in surrounding area.

16) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

17) The applicant shall maintain good housekeeping.

18) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a statement on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end, with the Environment Statement.

19) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.

20) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature, or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

21) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

22) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.

23) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.

Maharashtra Pollution Control Board Mumbai

ANNEXURE-05

SANITARY AND HYGIENIC MEASURES

PROJECT NAME: "Saifee Burhani Upliftment Project"

At Bhuleshwar Division in C- Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai-400003

SITE LOCATION: C.S. No. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4408, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227,4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division in C- Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazar, Mumbai.

Sub Cluster-3

TOTAL NO. OF HUTMENTS	:	30 Rooms constructed with common Toilets and bath rooms 3 km away from construction site . The area of labour camp is about 5000 SFT.
TOTAL NO. OF WORKERS RESIDING AT SITE	:	352
TOTAL NO. OF WORKERS (NON RESIDENTIAL)	:	NA
CRÈCHE PROVIDED /NOT	:	NA
PRESSURE COOKER	:	NA
KEROSENE	:	Yes
READYMADE FOOD PROVISION	:	No
NO. OF BATHROOMS	:	15
NO. OF TOILETS	:	13
DOMESTIC WATER PROVISION (TANK /TAP/ BORE WELL)	:	Borewell for cooking and washing
TREATMENT TO DOMESTIC WATER (AQUA GUARD PROVISION ETC.)	:	RO Plant installed
DRINKING WATER PROVISION	:	Purified water in 20 Lts Bottles
TREATMENT TO WASTE WATER / SEPTIC TANK OR SOAK PIT PROVISION	:	Waste pipe connected to Municipal Sewer line
SOLID WASTE DISPOSAL FACILITY FOR WASTE GENERATED BY WORKER	:	Municipal Truck/ garbage bin

Sub Cluster-1

TOTAL NO. OF HUTMENTS	:	NA
TOTAL NO. OF WORKERS RESIDING AT SITE	:	0
TOTAL NO. OF WORKERS (NON RESIDENTIAL)	:	170 Contractor had taken apartment on rent, near construction site.
CRÈCHE PROVIDED /NOT	:	No
PRESSURE COOKER	:	No
KEROSENE	:	No
READYMADE FOOD PROVISION	:	Yes
NO. OF BATHROOMS	:	Attached with above apartments
NO. OF TOILETS	:	Attached with above apartments
DOMESTIC WATER PROVISION (TANK /TAP/ BORE WELL)	:	Municipal Water
TREATMENT TO DOMESTIC WATER (AQUA GUARD PROVISION ETC.)	:	Aqua Guard provided at site
DRINKING WATER PROVISION	:	Provided with municipal water connection
TREATMENT TO WASTE WATER / SEPTIC TANK OR SOAK PIT PROVISION	:	NA
SOLID WASTE DISPOSAL FACILITY FOR WASTE GENERATED BY WORKER	:	Discharged to Municipal Drains

BRIHANMUMBAI MAHANAGAR PALIKA

SOLID WASTE MANAGEMENT DEPARTMENT

Bhor, Worli Garage Bldg. Dr.E.Moses Road, Worli, Mumbai-400018. 24935667/68/60. Fax 24922188

To,
M/s. Saifee Burhani,
Ground floor,
47/49,Raudat tahera street,
Bhendi Bazar,
Mumbai-400 003

खार्व आमपत्र/पत्रक/ 352 / दि.१
11.6.15

Sub: - S. W.M. N.O.C for proposed cluster redevelopment of property bearing C.S. No. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3675, 1/3673, 3627 to 3670, 1/3643, 1/3644, 1/3626, 4186 to 4192, 4179, 4180, 4194 to 4197, 4199, 4201 to 4220, 4245 to 4254, 4256 to 4259, 4289 to 4295, 4299, 1/4299, 4303, 4304, 4305, 4358 of Bhuleshwar Division, C-Ward, "Bhendi Bazaar", Mumbai for Sector-1 Building.

Ref :- 1) Your letter dtd 19.05.2015
2) IOD no EB/7307/C/A dtd 30.04.2015
3) NOC of Ex.Engr.(AP-R/R-II) u/no. a) CIDCO/CE(NMIA)/2015/ACE(II) 83 dtd 05.01.2015
b) CIDCO/EE(AP-R/R-II) /2015/33 dtd 03.02.2015
c)CIDCO/EE(AP-R/R-II)/2015/83 dtd 31.03.2015

Gentlemen,

With reference to the proposed /redevelopment allowed on plot under reference along with all the conditions of IOD issued / amended plans approval letter issued by EE(BP)City, the debris management plan submitted by you has been approved & there is no objection to issue to debris clearance certificate under the "Construction & Demolition waste (Management & Disposal) Rules-2006" This is only approval to transportation plan submitted by you and does not amount to permission to dispose off demolition debris at designated or any other site. As per datasheet submitted by you the demolition debris is approx. **5000 Cu. Mtr.** which will be transported & unloaded in the **Area Development of land for Rehabilitation and resettlement of Airport Project Affected Village in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai** as per the NOC issued by **Ex.Engr.(AP-R/R-II) CIDCO**. Few conditions, which are related to the existing project work, which involves Environmental concern, are required to abide strictly which are described as below.

1. The generation of debris, arrangement for it's proper storage at the site, transportation plan & the agencies appointed for the same with registration nos of vehicles to be deployed and the final destination where debris are to be unloaded by them shall be strictly as per the debris management plan submitted by you. Under no circumstances debris should be unloaded at any dumping ground of M.C.G.M.
2. It is binding on Owner / Developers to barricade along the boundary of the plot to sufficient height (i.e. minimum 20 ft.) so as to avoid escape of fugitive dust particles into the atmosphere as well as its deposits to spread on streets / footpaths / drains etc. emanating out from the plot area while carrying out all type of demolitions, excavations, construction, loading, unloading & transporting activities carried out during project implementation period.
3. Under no circumstances debris should keep in haphazard manner on site which will be liable for penal action as per the new Bye-Laws, 2006 for Cleanliness of Greater Mumbai.
4. On many occasions, it is observed that the vehicles deployed carries dust , liquid slurry stuck up with the body & wheels of the transport vehicles , which is then spread on the streets. The Builder / Architect shall therefore ensure & make arrangement to clean / wash the vehicles before the vehicles move out on street. Water shall be sprinkled on earth filled vehicles to prevent dust while transporting.
5. The vehicles deployed shall be properly covered with tarpaulin or other suitable material firmly fixed on the vehicles to ensure that neither any dust escape nor any debris is allowed to fall on the roads during it's transportation.
6. The transport vehicles deployed shall be complying with applicable laws and meeting relevant Euro standards for fuel and emission as per National Auto Fuel Policy of India. It is further ensure that the Transport vehicles comply with all applicable traffic regulations.

7. Noise levels during construction activities shall be restricted within the M.P.C.B.'s permissible norms.
8. Adequate measures shall be taken to prevent any earth, sand, top-soil, cement, concrete, debris or any other material to fall or be washed into the drain from any stockpile thereof.
9. Drains in the vicinity of the worksite shall not be silted or obstructed due to the construction works.
10. The architect/ developer have to obtain royalty permit from collector before start of excavation work (Applicable if the permission is not obtained or validity of permission expired before completion of excavation work.)
11. Necessary NOC (revalidation) from DMC(Enchrochment) Navi Mumbai Municipal Corporation is to be obtain whenever required. (Applicable if the validity of permission expired before completion of the work.)
12. Effective measures should be taken to minimize dust pollution caused by construction works, e.g. water spray, shielding etc. so as to achieve optimum SPM/RSPM level as per MPCB's permissible norms.
13. All C&D waste should be stored and removed for disposal quickly. They should not left to accumulate at the site for more than 48 hours.
14. All waste water generated at the construction site must be properly treated & disposed. No discharge of sewage or other untreated waste water into drain or land is allowed.
15. The C & D waste generator will observe all appropriate traffic control measures as recommended by the city traffic police for debris site.
16. Any changes in the Debris Management Plan submitted by you shall be intimated to the undersigned & fresh approval be obtained.
17. No building material used, unused, waste, all types of debris or its residues are permitted to be stored or allowed to be scattered on portion of footpath/roads outside the plot area.
18. A copy of the approval received from Ex.Engr.(SWM) Zone I shall be kept with the drivers during transporting the debris /construction waste.
19. The permission is granted presuming that the documents submitted by you are genuine one and violation of any condition stated above or submission of false documents will attract the action.

Yours faithfully

11/6/15

Ex.Engr.(SWM) Zone-I

Registration No.s of the vehicles which will be used under this NOC.

1. MH04-G-0190	12.MH04-EY-9964	23.MH04-FJ-452
2. MH04-EI-5658	13.MH04-FP-342	24.MH04-GC-4312
3. MH04-Ek-2593	14.MH04-DK-5547	25.MH04-GC-8036
4. MH04-FJ-5856	15.MH04-GC-8622	26.MH04-GC-4313
5. MH04-EY-3685	16.MH04-FP-6122	27.MH04-GC-8035
6. MH04-GC-8332	17.MH04-GC-1677	28.MH04-KP-1057
7. MH04-GF-1437	18.MH04-GC-5411	29.MH12-KP-1058
8. MH01-AP-7168	19.MH04-EB-8610	30.MH46-AF-1509
9. MH04-EY-2416	20.MH04-EB-5239	31.MH04-F-5546
10. MH04-EY-9904	21.MH43-Y-3611	32.MH04-DS-8168
11. MH04-FC-4361	22.MH0-GC-4511	33.MH43-Y-3492

BRIHANMUMBAI MAHANAGAR PALIKA

SOLID WASTE MANAGEMENT DEPARTMENT

5th floor, World Garage Bldg, Dr.E.Moses Road, World, Mumbai-400018.24933687/88/93. Fax 24922186

To,
M/s. Saifee Burhani,
Ezzi Hall,
Ground floor,
47/49,Raudat tahera street,
Bhendi Bazar,
Mumbai-400 003

घ.कचरा/3582/पी.१
2/3/15

Sub: - S.W.M. N.O.C for proposed cluster redevelopment of property bearing C.S. No. 3627, 3628,3629,3630,3631,3632,3633,3635,3634,3636,3637,1/3626 sector 3, within Bhendi Bazar, Bhuleshwar Division, C Ward, Mumbai

Ref :- 1) Your letter dtd 13.02.2015 received in this office on 18.02.2015
2) IOD no EB/7236/C/A dtd 23.01.2015
3) NOC of Ex.Engr.(PNL-II) u/no. a)CIDCO/EE(PNL-II)/2014/35 dtd 28.04.2014
4) Proforma "A" & "B"

Gentlemen,

With reference to the proposed redevelopment allowed on plot under reference along with all the conditions of IOD issued / amended plans approval letter issued by EE(BP)City, the debris management plan submitted by you has been approved & there is no objection to issue to debris clearance certificate under the 'Construction & Demolition waste (Management & Disposal) Rules- 2006' This is only approval to transportation plan submitted by you and does not amount to permission to dispose off demolition debris at designated or any other site. As per datasheet submitted by you the demolition debris is approx. **855.08 Cu.M.** which will be transported & unloaded in the **area reclamation of sector -5A & Sector-6 (Extended area) under 12.5% Scheme at Karanjade,Tal-Panvel** as per the NOC issued by **Ex.Engr.(PNL-II) CIDCO u/no. CIDCO/EE(PNL-II)/14/38 dtd 28.04.2014.** Few conditions, which are related to the existing project work which involves Environmental concern, are required to abide strictly which are described as below.

1. The generation of debris, arrangement for it's proper storage at the site, transportation plan & the agencies appointed for the same with registration nos of vehicles to be deployed and the final destination where debris are to be unloaded by them shall be strictly as per the debris management plan submitted by you. Under no circumstances debris should be unloaded at any dumping ground of M.C.G.M.
2. It is binding on Owner / Developers to barricade along the boundary of the plot to sufficient height (i.e. minimum 20 ft.) so as to avoid escape of fugitive dust particles into the atmosphere, as well as its deposits to spread on streets / footpaths / drains etc. emanating out from the plot area while carrying out all type of demolitions, excavations, construction, loading, unloading & transporting activities carried out during project implementation period.
3. Under no circumstances debris should keep in haphazard manner on site which will be liable for penal action as per the new Bye-Laws, 2006 for Cleanliness of Greater Mumbai.
4. On many occasions, it is observed that the vehicles deployed carries dust , liquid slurry stuck up with the body & wheels of the transport vehicles , which is then spread on the streets. The Builder / Architect shall therefore ensure & make arrangement to clean / wash the vehicles before the vehicles move out on street. Water shall be sprinkled on earth filled vehicles to prevent dust while transporting.
5. The vehicles deployed shall be properly covered with tarpaulin or other suitable material firmly fixed on the vehicles to ensure that neither any dust escape nor any debris is allowed to fall on the roads during it's transportation.
6. The transport vehicles deployed shall be complying with applicable laws and meeting relevant Euro standards for fuel and emission as per National Auto Fuel Policy of India. It is further ensure that the Transport vehicles comply with all applicable traffic regulations.
7. Noise levels during construction activities shall be restricted within the M.P.C.B.'s permissible norms.
8. Adequate measures shall be taken to prevent any earth, sand, top-soil, cement, concrete, debris or any other material to fall or be washed into the drain from any stockpile thereof.
9. The Developer/ Architect have to submit progress report of demolition work & unloading spot to the undersigned after every six months otherwise this NOC will be treat as invalid.
10. This NOC is only for demolition of old structure. Architect/ developers have to obtain fresh NOC before start of excavation work along with necessary NOC from concerned Collector office.

11. The architect/ developer have to obtain royalty permit from collector before start of excavation work.
12. Drains in the vicinity of the worksite shall not be silted or obstructed due to the construction works
13. Effective measures should be taken to minimize dust pollution caused by construction works, e.g. water spray, shielding etc. so as to achieve optimum SPM/RSPM level as per MPCB's permissible norms.
14. All C&D waste should be stored and removed for disposal quickly. They should not left to accumulate at the site for more than 48 hours.
15. All waste water generated at the construction site must be properly treated & disposed. No discharge of sewage or other untreated waste water into drain or land is allowed.
16. Oil & Chemicals in drums, carboys, containers etc. shall be stored in a designated storage area within a building or covered shed with concrete floors & facilities to contain any leak or spillage.
17. A full containment bundwall shall be provided for bulk storage oil tanks including skid tanks. A collection sump should be provided to collect any spillage. All leak & spillages in the storage area or construction site shall be collected & sent to a licensed toxic waste collector for proper disposal.
18. The C & D waste generator will observe all appropriate traffic control measures as recommended by the city traffic police for debris site.
19. Internal temporary storage spots shall remain the same as shown in site plan submitted by you.
20. Any changes in the Debris Management Plan submitted by you shall be intimated to the undersigned & fresh approval be obtained.
21. No building material used, unused, waste, all types of debris or its residues are permitted to be stored or allowed to be scattered on portion of footpath/roads outside the plot area.
22. A copy of the approval received from Ex.Engr.(Env) Zone I shall be kept with the drivers during transporting the debris /construction waste.
23. The permission is granted presuming that the documents submitted by you are genuine one and violation of any condition stated above or submission of false documents will attract the action.
24. This NOC is issued as per Municipal Corporation of Greater Mumbai Construction & Demolition & De-silting Waste (Management & Disposal), Rules, 2006 & Cleanliness & Sanitary Byelaws 2006 for Cleanliness of Greater Mumbai, failing which the penalties as per Annexure 16 of the C & D Rules 2006 shall be levied.

Yours faithfully

Ex.Engr.(SWM) Zone-I

Registration No.s of the vehicles which will be used under this NOC.

1.MH04-GF-0190	12.MH04-EY-9954	23.MH04-FJ-452
2.MH04-EI-5858	13.MH04-FP-342	24.MH04-GC-4312
3.MH04-Ek-2593	14.MH04-DK-5847	25.MH04-GC-8036
4.MH04-FJ-5856	15.MH04-GC-8622	26.MH04-GC-4313
5.MH04-EY-3685	16.MH04-FP-8122	27.MH04-GC-8035
6.MH04-GC-8332	17.MH04-GC-1677	28.MH04-KP-1057
7.MH04-GF-1437	18.MH04-GC-5411	29.MH12-KP-1058
8.MH01-AP-7168	19.MH04-EB-8610	30.MH46-AF-1509
9.MH04-EY-2416	20.MH04-EB-5239	31.MH04-F-8546
10.MH04-EY-8904	21.MH43-Y-3611	32.MH04-DS-8158
11.MH04-FC-4361	22.MH0-GC-4511	33.MH43-Y-3492

BRIHANMUMBAI MAHANAGAR PALIKA

SOLID WASTE MANAGEMENT DEPARTMENT
floor, Work Garage Bldg, Dr E.Moses Road, Worli, Mumbai-400018,24935687/88/93, Fax-24922189

To,
M/s. Saifee Burhani,
Ezzi Hall, Ground floor,
47/49,Raudat tahera street,
Bhendi Bazar,
Mumbai-400 003

1271
27.8.15

Sub: - S.W.M. N.O.C for proposed cluster redevelopment of property bearing C.S. No. 3572, 3576, 3574, 3571, 3575, 3573, 1/3572, 4394, 4396 in Sector 1 of Phase 1 of Bhuleshwar Division, Bhendi Bazaar, Mumbai.

Ref :- 1) Your letter dtd 25.06.2015 received in this office on 26.06.2015
2) IOD u/no. EB/7307/C/A dtd 30.04.2015
3) NOC of Ex.Engr.(AP-R/R-II) u/no. a) CIDCO/CE(NMIA)/2015/ACE(II) 83 dtd 05.01.2015
b) CIDCO/EE(AP-R/R-II) /2015/33 dtd 03.02.2015
c) CIDCO/EE(AP-R/R-II)/2015/83 dtd 31.03.2015

Gentleman,

With reference to the proposed /redevelopment allowed on plot under reference along with all the conditions of IOD issued / amended plans approval letter issued by EE(BP)City, the debris management plan submitted by you has been approved & there is no objection to issue to debris clearance certificate under the "Construction & Demolition waste (Management & Disposal) Rules- 2006". This is only approval to transportation plan submitted by you and does not amount to permission to dispose off demolition debris/excavation earth at designated or any other site. As per datasheet submitted by you the excavation earth is approx. **11,500 Cu.M.** which will be transported & unloaded in the **Area Development of land for Rehabilitation and resettlement of Airport Project Affected Village in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai** as per the NOC issued by **Ex.Engr.(AP-R/R-II) CIDCO.** Few conditions, which are related to the existing project work, which involves Environmental concern, are required to abide strictly which are described as below

1. The generation of debris, arrangement for it's proper storage at the site, transportation plan & the agencies appointed for the same with registration nos of vehicles to be deployed and the final destination where debris are to be unloaded by them shall be strictly as per the debris management plan submitted by you. Under no circumstances debris should be unloaded at any dumping ground of M.C.G.M
2. It is binding on Owner / Developers to barricade along the boundary of the plot to sufficient height (i.e. minimum 20 ft) so as to avoid escape of fugitive dust particles into the atmosphere, as well as its deposits to spread on streets / footpaths / drains etc. emanating out from the plot area while carrying out all type of demolitions, excavations, construction, loading, unloading & transporting activities carried out during project implementation period.
3. Under no circumstances debris/earth should keep in haphazard manner on site which will be liable for penal action as per the new Bye-Laws, 2006 for Cleanliness of Greater Mumbai.
4. On many occasions, it is observed that the vehicles deployed carries dust , liquid slurry stuck up with the body & wheels of the transport vehicles , which is then spread on the streets. The Builder / Architect shall therefore ensure & make arrangement to clean / wash the vehicles before the vehicles move out on street. Water shall be sprinkled on earth filled vehicles to prevent dust while transporting.
5. The vehicles deployed shall be properly covered with tarpaulin or other suitable material firmly fixed on the vehicles to ensure that neither any dust escape nor any debris/earth is allowed to fall on the roads during it's transportation.
6. The transport vehicles deployed shall be complying with applicable laws and meeting relevant Euro standards for fuel and emission as per National Auto Fuel Policy of India. It is further ensure that the Transport vehicles comply with all applicable traffic regulations.
7. Noise levels during construction activities shall be restricted within the M.P.C.B.'s permissible norms.
8. Adequate measures shall be taken to prevent any earth, sand, top-soil, cement, concrete, debris or any other material to fall or be washed into the drain from any stockpile thereof.

9. The Developer/ Architect have to submit progress report of demolition work & unloading spot to the undersigned after every six months otherwise this NOC will be treat as invalid.
10. This NOC is only for transportation of excavation earth & construction debris only.
11. The architect/ developer have to obtain royalty permit from collector before start of excavation work.
12. Drains in the vicinity of the worksite shall not be silted or obstructed due to the construction works.
13. Effective measures should be taken to minimize dust pollution caused by construction works, e.g. water spray, shielding etc. so as to achieve optimum SPM/RSPM level as per MPCB's permissible norms.
14. All C&D waste should be stored and removed for disposal quickly. They should not left to accumulate at the site for more than 48 hours.
15. All waste water generated at the construction site must be properly treated & disposed. No discharge of sewage or other untreated waste water into drain or land is allowed.
16. Oil & Chemicals in drums, carboys, containers etc. shall be stored in a designated storage area within a building or covered shed with concrete floors & facilities to contain any leak or spillage.
17. A full containment bundwall shall be provided for bulk storage oil tanks including skid tanks. A collection sump should be provided to collect any spillage. All leak & spillages in the storage area or construction site shall be collected & sent to a licensed toxic waste collector for proper disposal.
18. The C & D waste generator will observe all appropriate traffic control measures as recommended by the city traffic police for debris /excavation earth site.
19. Internal temporary storage spots shall remain the same as shown in site plan submitted by you.
20. Any changes in the Debris Management Plan submitted by you shall be intimated to the undersigned & fresh approval be obtained.
21. No building material used, unused, waste, all types of debris /excavation earth or its residues are permitted to be stored or allowed to be scattered on portion of footpath/roads outside the plot area.
22. A copy of the approval received from Ex.Engr.(Env) Zone I shall be kept with the drivers during transporting the debris /excavation earth & construction waste.
23. The permission is granted presuming that the documents submitted by you are genuine one and violation of any condition stated above or submission of false documents will attract the action.
24. This NOC is issued as per Municipal Corporation of Greater Mumbai Construction & Demolition & De-silting Waste (Management & Disposal), Rules, 2006 & Cleanliness & Sanitary Byelaws 2006 for Cleanliness of Greater Mumbai, failing which the penalties as per Annexure 16 of the C & D Rules 2006 shall be levied.

Yours faithfully

Ex.Engr.(SWM) Zone-I

Registration No.s of the vehicles which will be used under this NOC.

1.MH04-GF-0190	12.MH04-EY-9964	23.MH04-FJ-452
2.MH04-EI-5668	13.MH04-FP-342	24.MH04-GC-4312
3.MH04-Ek-2593	14.MH04-DK-5547	25.MH04-GC-8036
4.MH04-FJ-5856	15.MH04-GC-8522	26.MH04-GC-4313
5.MH04-EY-3885	16.MH04-FP-5122	27.MH04-GC-8035
6.MH04-GC-8332	17.MH04-GC-1577	28.MH04-KP-1057
7.MH04-GF-1437	18.MH04-GC-5411	29.MH12-KP-1058
8.MH01-AP-7168	19.MH04-EB-8810	30.MH46-AF-1509
9.MH04-EY-2416	20.MH04-EB-5239	31.MH04-F-5546
10.MH04-EY-9904	21.MH43-Y-3611	32.MH04-DS-8168
11.MH04-FC-4381	22.MH0-GC-4511	33.MH43-Y-3492

BRIHANMUMBAI MAHANAGAR PALIKA

SOLID WASTE MANAGEMENT DEPARTMENT
** floor, Worli Garage Bldg, Dr.E.Moses Road, Worli, Mumbai-400018.24935667/6893, Fax-24922165

To,
M/s. Saifee Burhani,
Ezzi Hall, Ground floor,
47/49,Raudat tahera street,
Bhendi Bazar,
Mumbai-400 003

1184
26.8.15

Sub: - S.W.M. N.O.C for proposed cluster redevelopment of property bearing C.S. No. 3627,3628,3629,3630,3631,3632,3633,3635,3634,3637,1/3626,3636 of sector-3 Phase-1, within Bhendi Bazar, Bhuleshwar Division, C Ward, Mumbai

Ref :- 1) Your letter dtd 18.06.2015 received in this office on 19.06.2015
2) CC no EEBPC/7236/C/A dtd 26.06.2015
3) NOC of Ex.Engr.(AP-R/R-II) u/no. a) CIDCO/CE(NMIA)/2015/ACE(II) 83 dtd 05.01.2015
b) CIDCO/EE(AP-R/R-II) /2015/33 dtd 03.02.2015
c) CIDCO/EE(AP-R/R-II)/2015/83 dtd 31.03.2015

Gentlemen,

With reference to the proposed /redevelopment allowed on plot under reference along with all the conditions of IOD issued / amended plans approval letter issued by EE(BP)City, the debris management plan submitted by you has been approved & there is no objection to issue to debris clearance certificate under the "Construction & Demolition waste (Management & Disposal) Rules- 2006". This is only approval to transportation plan submitted by you and does not amount to permission to dispose off demolition debris/excavation earth at designated or any other site. As per datasheet submitted by you the excavation earth is approx. **32000 Cu.M.** which will be transported & unloaded in the **Area Development of land for Rehabilitation and resettlement of Airport Project Affected Village in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai** as per the NOC issued by **Ex.Engr.(AP-R/R-II) CIDCO.** Few conditions, which are related to the existing project work, which involves Environmental concern, are required to abide strictly which are described as below.

1. The generation of debris, arrangement for it's proper storage at the site, transportation plan & the agencies appointed for the same with registration nos of vehicles to be deployed and the final destination where debris are to be unloaded by them shall be strictly as per the debris management plan submitted by you. Under no circumstances debris should be unloaded at any dumping ground of M.C.G.M.
2. It is binding on Owner / Developers to barricade along the boundary of the plot to sufficient height (i.e. minimum 20 ft.) so as to avoid escape of fugitive dust particles into the atmosphere as well as its deposits to spread on streets / footpaths / drains etc. emanating out from the plot area while carrying out all type of demolitions, excavations, construction, loading, unloading & transporting activities carried out during project implementation period.
3. Under no circumstances debris/earth should keep in haphazard manner on site which will be liable for penal action as per the new Bye-Laws 2006 for Cleanliness of Greater Mumbai.
4. On many occasions, it is observed that the vehicles deployed carries dust , liquid slurry stuck up with the body & wheels of the transport vehicles , which is then spread on the streets. The Builder / Architect shall therefore ensure & make arrangement to clean / wash the vehicles before the vehicles move out on street. Water shall be sprinkled on earth filled vehicles to prevent dust while transporting.
5. The vehicles deployed shall be properly covered with tarpaulin or other suitable material firmly fixed on the vehicles to ensure that neither any dust escape nor any debris/earth is allowed to fall on the roads during it's transportation.
6. The transport vehicles deployed shall be complying with applicable laws and meeting relevant Euro standards for fuel and emission as per National Auto Fuel Policy of India. It is further ensure that the Transport vehicles comply with all applicable traffic regulations.
7. Noise levels during construction activities shall be restricted within the M.P.C.B.'s permissible norms.
8. Adequate measures shall be taken to prevent any earth, sand, top-soil, cement, concrete, debris or any other material to fall or be washed into the drain from any stockpile thereof.

9. The Developer/ Architect have to submit progress report of demolition work & unloading spot to the undersigned after every six months otherwise this NOC will be treat as invalid.
10. This NOC is only for transportation of excavation earth & construction debris only.
11. The architect/ developer have to obtain royalty permit from collector before start of excavation work.
12. Drains in the vicinity of the worksite shall not be silted or obstructed due to the construction works.
13. Effective measures should be taken to minimize dust pollution caused by construction works, e.g. water spray, shielding etc. so as to achieve optimum SPM/RSPM level as per MPCB's permissible norms.
14. All C&D waste should be stored and removed for disposal quickly. They should not left to accumulate at the site for more than 48 hours.
15. All waste water generated at the construction site must be properly treated & disposed. No discharge of sewage or other untreated waste water into drain or land is allowed.
16. Oil & Chemicals in drums, carboys, containers etc. shall be stored in a designated storage area within a building or covered shed with concrete floors & facilities to contain any leak or spillage.
17. A full containment bundwall shall be provided for bulk storage oil tanks including skid tanks. A collection sump should be provided to collect any spillage. All leak & spillages in the storage area or construction site shall be collected & sent to a licensed toxic waste collector for proper disposal.
18. The C & D waste generator will observe all appropriate traffic control measures as recommended by the city traffic police for debris /excavation earth site.
19. Internal temporary storage spots shall remain the same as shown in site plan submitted by you.
20. Any changes in the Debris Management Plan submitted by you shall be intimated to the undersigned & fresh approval be obtained.
21. No building material used, unused, waste, all types of debris /excavation earth or its residues are permitted to be stored or allowed to be scattered on portion of footpath/roads outside the plot area.
22. A copy of the approval received from Ex.Engr.(Env) Zone I shall be kept with the drivers during transporting the debris /excavation earth & construction waste.
23. The permission is granted presuming that the documents submitted by you are genuine one and violation of any condition stated above or submission of false documents will attract the action.
24. This NOC is issued as per Municipal Corporation of Greater Mumbai Construction & Demolition & De-silting Waste (Management & Disposal), Rules, 2006 & Cleanliness & Sanitary Byelaws 2006 for Cleanliness of Greater Mumbai, failing which the penalties as per Annexure 16 of the C & D Rules 2006 shall be levied.

Yours faithfully

Ex.Engr.(SWM) Zone-I

Registration No.s of the vehicles which will be used under this NOC.

1.MH04-GF-0190	12.MH04-EY-9964	23.MH04-FJ-452
2.MH04-EI-5658	13.MH04-FP-342	24.MH04-GC-4312
3.MH04-Ek-2583	14.MH04-DK-5547	25.MH04-GC-8036
4.MH04-FJ-5856	15.MH04-GC-8622	26.MH04-GC-4313
5.MH04-EY-3685	16.MH04-FP-6122	27.MH04-GC-8035
6.MH04-GC-8332	17.MH04-GC-1677	28.MH04-KP-1057
7.MH04-GF-1437	18.MH04-GC-5411	29.MH12-KP-1058
8.MH01-AP-7168	19.MH04-EB-8610	30.MH46-AF-1509
9.MH04-EY-2416	20.MH04-EB-5239	31.MH04-F-6546
10.MH04-EY-9904	21.MH43-Y-3611	32.MH04-DS-8168
11.MH04-FC-4361	22.MH0-GC-4511	33.MH43-Y-3492

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH 43 U 7809
Date of Issue	08 03 2016
Date of Expiry	07 09 2016
Serial Number M. P. 4W-A	5510005
Emmission Test Result: Smoke Density in Hartridge Smoke Units	49.1

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH 43 U 7809
Date of Issue	08 03 2016
Date of Expiry	07 09 2016
Serial Number M. P. 4W-A	5510009
Emmission Test Result: Smoke Density in Hartridge Smoke Units	49

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH 43 U 8273
Date of Issue	08 03 2016
Date of Expiry	07 09 2016
Serial Number M. P. 4W-A	5510014
Emmission Test Result: Smoke Density in Hartridge Smoke Units	49

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH 43 U 7810
Date of Issue	08 03 2016
Date of Expiry	07 09 2016
Serial Number M. P. 4W-A	5510010
Emmission Test Result: Smoke Density in Hartridge Smoke Units	48.1

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH 43 U 8276
Date of Issue	08 03 2016
Date of Expiry	07 09 2016
Serial Number M. P. 4W-A	5510016
Emmission Test Result: Smoke Density in Hartridge Smoke Units	46.1

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH 43 U 8294
Date of Issue	08 03 2016
Date of Expiry	07 09 2016
Serial Number M. P. 4W-A	5510015
Emmission Test Result: Smoke Density in Hartridge Smoke Units	48.1

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH 43 Y 6652
Date of Issue	20-06-2016
Date of Expiry	19-12-2016

Serial Number	Emmission Test Result	
M. P. 4W-A 5509936	Smoke Density in Hartridge Smoke Units	471

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH 43 Y 6653
Date of Issue	20-06-2016
Date of Expiry	19-12-2016

Serial Number	Emmission Test Result	
M. P. 4W-A 5509937	Smoke Density in Hartridge Smoke Units	484

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH 43 Y 6650
Date of Issue	20-06-2016
Date of Expiry	19-12-2016

Serial Number	Emmission Test Result	
M. P. 4W-A 5509935	Smoke Density in Hartridge Smoke Units	494

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH 43 Y 6650
Date of Issue	20-06-2016
Date of Expiry	19-12-2016

Serial Number	Emmission Test Result	
M. P. 4W-A	Smoke Density in Hartridge Smoke Units	494

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH 43 Y 6641
Date of Issue	20-06-2016
Date of Expiry	19-12-2016

Serial Number	Emmission Test Result	
M. P. 4W-A 5509934	Smoke Density in Hartridge Smoke Units	494

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH 43 Y 6634
Date of Issue	20-06-2016
Date of Expiry	19-12-2016

Serial Number	Emmission Test Result	
M. P. 4W-A 5509933	Smoke Density in Hartridge Smoke Units	474

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH 43 Y 6623
Date of Issue	20-06-2016
Date of Expiry	19-12-2016

Serial Number	Emmission Test Result	
M. P. 4W-A 5509932	Smoke Density in Hartridge Smoke Units	487

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH 43 AL 9329
Date of Issue	20-06-2016
Date of Expiry	19-12-2016

Serial Number	Emmission Test Result	
M. P. 4W-A 5509938	Smoke Density in Hartridge Smoke Units	489

MAHARASHTRA MOTOR VEHICLES DEPARTMENT

Motor Vehicle No.	MH 43 U 7801
Date of Issue	08-03-2016
Date of Expiry	07-09-2016

Serial Number	Emmission Test Result	
M. P. 4W-A 5510002	Smoke Density in Hartridge Smoke Units	48

MAHARASHTRA MOTOR VEHICLES DEPARTMENT

Motor Vehicle No.	MH 43 U 7802
Date of Issue	08-03-2016
Date of Expiry	07-09-2016

Serial Number	Emmission Test Result	
M. P. 4W-A 5510003	Smoke Density in Hartridge Smoke Units	49

MAHARASHTRA MOTOR VEHICLES DEPARTMENT

Motor Vehicle No.	MH 43 AC 9646
Date of Issue	01-02-2016
Date of Expiry	30-07-2016

Serial Number	Emmission Test Result	
M. P. 4W-A 2450670	Smoke Density in Hartridge Smoke Units	48

MAHARASHTRA MOTOR VEHICLES DEPARTMENT

Motor Vehicle No.	MH 04 GC 9643
Date of Issue	01-02-2016
Date of Expiry	30-07-2016

Serial Number	Emmission Test Result	
M. P. 4W-A 2450669	Smoke Density in Hartridge Smoke Units	49

Motor Vehicle No.	MH 43 U 9940
Date of Issue	26-02-2016
Date of Expiry	25-08-2016

Serial Number	Emmission Test Result	
M. P. 4W-A 2450763	Smoke Density in Hartridge Smoke Units	48

Motor Vehicle No.	MH 43 U 9941
Date of Issue	26-02-2016
Date of Expiry	25-08-2016

Serial Number	Emmission Test Result	
M. P. 4W-A 2450764	Smoke Density in Hartridge Smoke Units	47

ULTRA-TECH™
Environmental Consultancy & Laboratory
Lab. Gazetted by MoEF - Govt. of India
ISO 9001 : 2008
OHSAS 18001 : 2007
Laboratory : G. V. Brothers Building, Bata Compound, Khopat, Near Flower Valley, Thane (West) - 400 601, Maharashtra, India
Tel.: +91 22 2547 49 07 / +91 22 2547 62 17 Email : lab@ultratech.in

TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At Bhuleshwar Division in C-Ward situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai- 400 003

REPORT NO. : UT/ELS/REPORT/0036/04-2016
ISSUE DATE : 02/04/2016
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS : AMBIENT AIR QUALITY MONITORING

Sample Registration Date	: 25/03/2016	**Location Code**	: 01
Date of Sampling	: 22/03/2016 to 23/03/2016	**Sample Location**	: Near Main Gate (08 Meter Off towards North Direction)
Time of Sampling	: 11:00 Hrs. to 11:00 Hrs.		
Sample Lab Code	: UT/ELS/0389/03-2016		
Analysis Starting Date	: 25/03/2016	**Height of Sampler**	: 1.5 Meter
Analysis Completion Date	: 01/04/2016	**Sampling Duration**	: 24 Hours
Ambient Air Temperature	: 29.2 °C to 38.1 °C	**Relative Humidity**	: 41.1 % to 78.1 %
Sample Collect By	: ULTRA-TECH, Environmental Consultancy and Laboratory, Thane		

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	13	µg/m³
2.	Oxides of Nitrogen (NO_2)	IS 5182 (Part 06) : 2006	28	µg/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Compendium Method IO-2.1	87	µg/m³
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/A04	44	µg/m³
5.	Carbon Monoxide (CO)*	IS 5182 (Part 10) : 1999	1.7	mg/m³

*: Sampling Period 1 Hr

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure-I for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make – ASHA ENVIRO, Model –APM450, Sr. No. 02	Valid up to –18/01/2017
	Fine Dust Sampler	Make – NETEL, Model– NPM-FDS 2.5µ, Sr. No. 243	Valid up to –25/12/2016

Note: 1. This test report refers only to the sample (s).
2. Monitoring area coming under Residential areas and obtained values are relevant to sample collected only.
3. This test report may not be reproduced in part, without the permission of this laboratory.
4. Any correction invalidates this test report.

– END OF REPORT –

For **ULTRA-TECH,**

Dr. Rahul Kolhapurkar
(Authorized Signatory)

H.O : Unit No. 224, 225, 206, Jai Commercial Complex, Eastern Express Highway, Opp. Cadbury Factory, Khopat, Thane (W) - 400 601
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Laboratory : G. V. Brothers Building, Bala Compound, Khopat, Near Flower Valley, Thane (West) - 400 601, Maharashtra, India
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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At Bhuleshwar Division in C-Ward situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai- 400 003

REPORT NO. : UT/ELS/REPORT/0037/04-2016
ISSUE DATE : 02/04/2016
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS : AMBIENT AIR QUALITY MONITORING

Sample Registration Date	: 25/03/2016	**Location Code**	: 02
Date of Sampling	: 22/03/2016 to 23/03/2016	**Sample Location**	: Cluster-3, Near Gujar Road (05 Meter Off towards West Direction)
Time of Sampling	: 11:15 Hrs. to 11:15 Hrs.		
Sample Lab Code	: UT/ELS/0390/03-2016		
Analysis Starting Date	: 25/03/2016	**Height of Sampler**	: 1.5 Meter
Analysis Completion Date	: 01/04/2016	**Sampling Duration**	: 24 Hours
Ambient Air Temperature	: 30.2 °C to 38.3 °C	**Relative Humidity**	: 41.7% to 78.9 %
Sample Collect By	: ULTRA-TECH, Environmental Consultancy and Laboratory, Thane		

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	18	µg/m³
2	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	23	µg/m³
3	Particulate Matter ($PM_{2.5}$)	EPA/625/R-96/010a Compendium Method [illegible]	55	µg/m³
4	Particulate Matter (PM_{10})	UT/LQMS/SOP/A04	82	µg/m³
5	Carbon Monoxide (CO)*	IS 5182 (Part 10) : 1999	2.0	mg/m³

* Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure-I for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make - POLLTECH, Model -PEM ADS 2.5, Sr. No. 0315	Valid up to - 04/10/2016
	Fine Dust Sampler	Make - POLLTECH, Model- PEM ADS 2.5/10µ Sr. No. 1P513	Valid up to - 19/08/2016

Note:
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ULTRA-TECH ENVIRONMENTAL CONSULTANCY & LABORATORY Govt. of India THANE (W) INDIA PIN-400 601

For ULTRA-TECH.

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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REPORT NO. : UT/ELS/REPORT/0038/04-2016
ISSUE DATE : 02/04/2016
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS : AMBIENT AIR QUALITY MONITORING

Sample Registration Date	: 25/03/2016	**Location Code**	: 03
Date of Sampling	: 22/03/2016 to 23/03/2016	**Sample Location**	: Cluster-1, Near Site Office (12 Meter Off towards South Direction)
Time of Sampling	: 11:30 Hrs. to 11:30 Hrs.		
Sample Lab Code	: UT/ELS/0391/03-2016		
Analysis Starting Date	: 25/03/2016	**Height of Sampler**	: 1.5 Meter
Analysis Completion Date	: 01/04/2016	**Sampling Duration**	: 24 Hours
Ambient Air Temperature	: 35.2 °C to 39.2 °C	**Relative Humidity**	: 42.3% to 81.5 %
Sample Collect By	: ULTRA-TECH, Environmental Consultancy and Laboratory, Thane		

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	10	µg/m³
2.	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	21	µg/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Compendium Method IO-2.1	90	µg/m³
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/A04	58	µg/m³
5.	Carbon Monoxide (CO)*	IS 5182 (Part 10) : 1999	0.7	mg/m³

*: Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure-I for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make : POLLTECH, Model - APM 460 BNL, S.N. Sr. No. 0611	Valid up to - 01/11/2016
	Fine Dust Sampler	Make : KETEL, Model- IOPM PDS 2.5µ, Sr. No. 222	Valid up to - 25/12/2016

Note: 1. This test report refers only to the sample tested.
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For ULTRA-TECH,

Dr. Rahul Kolhapurkar
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ENCLOSURE-I

NATIONAL AMBIENT AIR QUALITY STANDARDS. PART III-SECTION IV
The Gazette of India with Effect from Wednesday, November 18, 2009/KARTIKA 27, 1931

Sr. No.	Pollutants	Time Weighted Average	National Ambient Air Quality Standards	
			Industrial, Residential, Rural and Other Area	Ecological Sensitive Area (Notified by Central Government)
01	Sulphur Dioxide (SO_2), ug/m³	Annual* 24 Hours**	50 80	20 80
02.	Oxides of Nitrogen (NO_x), ug/m³	Annual* 24 Hours**	40 80	30 80
03	Particulate Matter (PM_{10}), ug/m³	Annual* 24 Hours**	60 100	60 100
04.	Particulate Matter ($PM_{2.5}$), µg/m³	Annual* 24 Hours**	40 60	40 60
05	Carbon Monoxide (CO), mg/m³	08 Hours* 01 Hours**	02 04	02 04

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

NOTE: Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigations.

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TEST REPORT

ISSUED TO : M/s SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At Bhuleshwar Division in C-Ward situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai - 400 003

REPORT NO. : UT/ELS/REPORT/0039/04-2016
ISSUE DATE : 02/04/2016
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS : **NOISE LEVEL QUALITY MONITORING**
Date of Monitoring : 22/03/2016 **Sample Lab Code** : UT/ELS/0392/03-2016
Survey Done By : ULTRA-TECH, Environmental Consultancy & Laboratory, Thane

Sr. No.	Location	Noise Level Reading in dB(A)	
		Time (Hrs)	Day dB(A)
01	Cluster 03, Near Main Gate	14:30 to 14:35	71.1
02	Cluster-03, Near Gular Road	14:40 to 14:45	71.7
03	Cluster-01, Near Site Office	14:50 to 14:55	68.8
04	Centre of Project Site	15:00 to 15:05	72.5
05	Cluster-02, Back Side of Masjid	15:10 to 15:15	69.8

Opinions / Interpretations : *The Noise Pollution (Regulation And Control) Rules, 2000 Ambient Noise Standard is Enclosed as Enclosure-II for Your Reference.*

Notes : 1. Monitoring area coming under Residential Area
2. Day Time - 06.00 Hrs to 22.00 Hrs and Night Time - 22.00 Hrs to 06.00 Hrs

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Sound Level Meter	Make - 2M SOLUTIONS; Model - SE-402 Class 2; Sr. No. SE402108609	Valid up to - 20/05/2017

Notes :
1. This test report refers only to the monitoring conducted.
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ULTRA-TECH ENVIRONMENTAL CONSULTANCY & LABORATORY Govt. of India THANE (W) INDIA PIN-400 601

For **ULTRA-TECH.**

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ENCLOSURE - II

THE NOISE POLLUTION (REGULATION AND CONTROL) RULES, 2000

(The Principal Rules were published in the Gazette of India, vide S.O. 123(E), dated 14.2.2000 and subsequently amended vide S.O. 1046(E), dated 22.11.2000, S.O. 1088(E), dated 11.10.2002, S.O. 1569 (E), dated 19.09.2006 and S.O. 50 (E) dated 11.01.2010 under the Environment (Protection) Act, 1986.)

• SCHEDULE

(See rule 3(1) and 4(1))

Ambient Air Quality Standards in respect of Noise

Area Code	Category of Area / Zone	Limits in dB(A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

Note:
1. Day time shall mean from 6.00 a.m. to 10.00 p.m.
2. Night time shall mean from 10.00 p.m. to 6.00 a.m.
3. Silence zone is an area comprising not less than 100 metres around hospitals, educational institutions, courts, religious places or any other area which is declared as such by the competent authority.
4. Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

A "decibel" is a unit in which noise is measured.

"A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

Leq: It is energy mean of the noise level over a specified period.

• CONSTRUCTION ACTIVITIES

The maximum noise levels near the construction site should be limited to 75 dB(A) Leq(5 min.) in industrial areas and to 65 dB(A) Leq(5 min.) in other areas.

• THE PERMISSIBLE LEVELS FOR NOISE EXPOSURE FOR WORK ZONE

(The Model Rules Of The Factories Act, 1948)

Peak sound pressure level in dB	Permitted number of impulses or impact/day
140	100
135	315
130	1000
125	3160
120	10000

Notes:
1. No exposure in excess of 140 dB peak sound pressure level is permitted.
2. For any peak sound pressure level falling in between any figure and the next higher or lower figure as indicated in column 1,the permitted number of impulses or impacts per day is to be determined by extrapolation on a proportionate basis.

Total time exposure (continuous or a number of short term exposures per day) in Hrs	Sound Pressure Level in dB(A)
8	90
4	93
2	96
1	99
1/2	102
1/8	108
1/16	111
1/32 (2 minutes) or less	114

Notes:
1. No exposure in excess of 115 dB(A) is to be permitted.
2. For any period of exposure falling in between any figure and the next higher or lower figure as indicated in column 1,the permissible sound pressure level is to be determined by extrapolation on a proportionate basis.

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TEST REPORT

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REPORT NO. : UT/ELS/REPORT/0093/04-2016
ISSUE DATE : 06/04/2016
YOUR REF. : SBUT/CP/WO/SBHP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :

Sample Registration Date : 25/03/2016
Date & Time of Sampling : 22/03/2016 at 14:45
Analysis Starting Date : 25/03/2016
Analysis Completion Date : 05/04/2016
Sample Collected By : ULTRA-TECH
Sample Lab Code : UT/ELS/0393/03-2016

WATER SAMPLE ANALYSIS

Sample Type : BMC Drinking Water
Sample Location : Near Main Gate
Sample Quantity & Packing Details : 2 L in Plastic Container and 100ml in Sterile Conical Bottle

Sr. No.	Test Parameter	Test Method	Test Result	Unit	Standard Limits [IS 10500 : 2012]
PHYSICAL PARAMETERS:-					
1.	Turbidity	IS 3025 (Part 10) 1984	0.9	NTU	1
CHEMICAL PARAMETERS:-					
2.	pH	IS 3025 (Part 11) 1983	6.9		6.5 - 8.5
3.	Electrical Conductivity	IS 3025 (Part 14) 1984	105	µS/cm	-
4.	Total Dissolved Solids	IS 3025 (Part 16) 1984	68	mg/L	500
5.	Total Hardness as $CaCO_3$	IS 3025 (Part 21) 2009	37	mg/L	200
6.	Total Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	37	mg/L	200
7.	Phenolph thalein Alkalinity	IS 3025 (Part 23) 1986	0	mg/L	-
8.	Sulphate as SO_4	IS 3025 (Part 24) 1986	12	mg/L	200
9.	Phosphate as PO_4	APHA 4500 P D	BDL (DL=0.03)	mg/L	-
10.	Chlorides as Cl	IS 3025 (Part 32) 1988	12	mg/L	250
11.	Ammonical Nitrogen as NH_4	IS 3025 (Part 34) 1988	BDL (DL=0.1)	mg/L	0.5
12.	Nitrates as NO_3	IS 3025 (Part 34) 1988	1.8	mg/L	45
13.	Calcium Hardness as $CaCO_3$	IS 3025 (Part 40) 1991	24	mg/L	-
14.	Calcium as Ca	IS 3025 (Part 40) 1991	13	mg/L	75
15.	Potassium as K	IS 3025 (Part 45) 1993	1	mg/L	-
16.	Sodium as Na	IS 3025 (Part 45) 1993	9	mg/L	-
17.	Magnesium as Mg	IS 3025 (Part 46) 1994	3	mg/L	30
18.	Lead as Pb	IS 3025 (Part 47) 1994	BDL (DL=0.01)	mg/L	0.01
19.	Iron as Fe	IS 3025 (Part 53) 2003	BDL (DL=0.03)	mg/L	0.3
20.	Fluoride as F	APHA 4500 F D	BDL (DL=0.05)	mg/L	1.0
BACTERIOLOGICAL PARAMETERS:					
21.	Total Coliform	IS 1622 : 1981	0	MPN/100 ml	0
22.	F.Coli	IS 1622 : 1981	0	MPN/100 ml	0
23.	E.Coli	IS 1622 : 1981	Absent	-	Absent

DL – Detection Limit BDL – Below Detection Limit

Opinions / Interpretations: *The given sample confirms with standard specifications as per IS 10500:2012 for above analyzed parameters.*

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For **ULTRA-TECH**

Dr. Rahul Kolhapurkar
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OLYMPIC MANAGEMENT & FINANCIAL SERVICES LTD

Regd. Office : 42, Gopal Bhavan, 169 Princess Street, Mumbai - 400 002

AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 31ST MARCH 2013

(Rs. in Lacs)

Sr. No.	PARTICULARS	Quarter ended			Year ended	
		31.03.2013 (Audited)	31.12.2013 (Unaudited)	31.03.2012 (Audited)	31.03.2013 (Audited)	31.03.2012 (Audited)
1	Net Sales / Income from Operation	0.00	0.93	1.44	1.53	6.51
2	Other Income	0.00	1.03	3.44	1.64	3.76
3	Total Income	0.00	2.29	4.89	3.17	10.27
4	Expenditure					
	a) Employees Cost	0.00	0.06	0.48	0.60	(1.79)
	e) Depreciation	0.81	0.80	0.82	3.17	4.27
	f) Other Expenditure	0.56	0.32	3.96	2.61	8.45
	g) Total	1.37	1.12	5.46	6.14	11.48
5	Interest	-	-	-	-	-
6	Exceptional Item	-	-	-	-	-
7	Profit/(Loss)from ordinary Activities before Tax	(1.37)	1.17	(0.52)	(2.97)	(1.21)
8	Tax Expenses			0.42		6.42
9	Net Profit / Loss from Ordinary Activities after Tax	(1.37)	1.17	(0.94)	(2.97)	(1.63)
10	Extraordinary Item			1.07	0.09	7.28
11	Net Profit / Loss after extraordinary item	(1.37)	1.17	(2.97)	(3.06)	(8.91)
12	Paid up equity share Capital (Face Value of share of Rs.10/-)	300.66	300.66	300.66	300.66	300.66
13	Reserves excluding revaluation reserves as per balance sheet of previous F. Y.	(90.34)	(88.97)	(87.28)	(90.34)	(87.28)
14	Earning Per Share (Not annualised)					
	a) Basic & diluted EPS before extr. Item	(0.00)	0.04	(0.03)	(0.10)	(0.05)
	b) Basic & diluted EPS after extr. Item	(0.05)	0.04	(0.09)	(0.10)	(0.30)
15	Public Shareholding					
	- Number of Shares	1,690,600	1,690,600	1,699,400	1,690,600	1,699,400
	- Percentage of shareholding	62.88%	62.88%	63.17%	62.88%	63.71%
16	Promoters and promoter group share holding					
	a) Pledged/ Encumbered	NIL	NIL	NIL	NIL	NIL
	b) Non- Encumbered					
	- Number of shares	1,116,000	1,116,000	1,107,200	1,116,000	1,107,200
	- Percentage of shares (as a % of the promoter and promoter group)	100%	100%	100%	100%	100%
	- Percentage of shares (as a % of the total share capital of the company)	37.12%	37.12%	36.83%	37.12%	36.83%

Statement of Assets and Liabilities - Audited (Rs. in Lacs)

Sr. No.	PARTICULARS	31.03.2013 (Audited)	31.03.2012 (Audited)
	SOURCE OF FUNDS		
	Share Holders Fund:		
	Share Capital	300.66	300.66
	Reserves & Surplus	(90.34)	(87.28)
		210.32	213.38
	APPLICATION OF FUNDS		
	Fixed Assets	16.55	21.09
	Investments	100.52	101.32
		119.07	122.41
	Current Assets, Loans & Advances:		
	Sundry Debtors	25.80	27.44
	Cash & Bank Balance	5.04	0.80
	Loans & Advances	90.83	53.22
	Closing Stock	10.79	10.79

NOTE:

1. The above results were taken on record by the Board on 06.05.2013.
2. The company is operating in single segment
3. The Company has not received any investors complaint during the quarter.
4. During the period under review there is a transactions in the nature of exceptional or extraordinary items amounting to Rs. Nil/-
5. The above results for the quarter ended March 31st, 2013 are the balancing figures between audited figures in respect of the full financial year and the published year to date figures up to the third quarter of the relevant financial year.

जाहीर सूचना

सैफी बुरहानी अपलिफ्टमेंट प्रोजेक्ट, भुवनेशवर विभाग सी-वाई मौलाना शौकतअली रोड, इब्राहीम रेहमतऊल्ला रोड, एस. व्ही. पी रोड मटन गल्ली भेंडीबाजार, मुंबई - ४०००००३, महाराष्ट्र. महाराष्ट्र या मिळकतीवरील ''एम/एस. सैफी बुरहानी अपलिफ्टमेंट ट्रस्ट'' प्रकल्पाला पर्यावरण विषयक मंजुरी देण्यात आली आहे. सदर पर्यावरण विषयक मंजुरीची प्रत महाराष्ट्र प्रदुषण नियंत्रण मंडळ यांचे कार्यालयामध्ये तसेच पर्यावरण विभाग महाराष्ट्र शासन यांच्या वेबसाईटवर http://envis.maharashtra.gov.in उपलब्ध आहे.

सही/-

एम/एस. सैफी बुरहानी अपलिफ्टमेंट ट्रस्ट

PUBLIC NOTICE

It is hereby notified that on behalf of our clients, we are investigating the title of SMT. SAKUBAI CHANDAR WALKAR, the owner and SHRI. DILIP PURSHOTTAM PATEL, the Developer of the immovable property ("the said property") described in the Schedule below.

The said title and the rights between the above parties have arisen as under:-

(a) The said property belonged to Late Shri. Navasya Ragho Walkar who died in the year 1982 leaving behind his brother Chandar Ragoh Walkar as his only legal heir.

(b) The said Chandar Ragho Walkar died on 17th May 1935 leaving behind Sakubai Chandar Walkar, as his widow and only legal heir.

(c) Under the Agreement for Development dated 31.07.2009 and as per the General Power of Attorney dated 07.06.2012 the said Sakubai Chandar Walkar has granted development rights of the said property to the said Shri. Dilip Purshottam Patel.

(d) The said property is declared as "Slum Area" by the Competent Authority.

Any person having any claim or right or share upon or in the said property by way of inheritance, sale, mortgage, lease, licence, gift, possession, possession or by deposit of [illegible]

Onward TECHNOLOGIES LIMITED

NOTICE

NOTICE is hereby given that a Meeting of the Board of Directors of the Company will be held on Friday, 17th May, 2013 at Mumbai, inter-alia to consider and take on record the Audited Financial Results of the Company for the Year ended 31st March, 2013.

For Onward Technologies Limited

Sd/-
Harish Mehta
Managing Director

Date : 9.5.2013
Place : Mumbai

Sterling Centre, 2nd Floor,
Dr. A.B. Road, Worli, Mumbai 400 018.

PUBLIC NOTICE

Public is hereby informed that Mr. Saeed Ansari has purchased flat No. 103 on first floor of 'B' Wing, Building No. 34, Co-operative Housing Society Ltd., situated at 3rd Pratiksha Complex, Nallasopara (East) Taluka Vasai, Thane, under the registered agreement for Sale dated 19.02.2013 made with the Sub-registrar of Assurances of Vasai under serial No. 1625 Document No. 1625/2013.

Any person having any claim in respect of the said flat are hereby requested to make the same known in writing to the undersigned at the following address within 7 days.

Sd/-
Mohammad Rehan Ali
Advocate
R. No. 16, Hussain Building,
Madarsa Azad Road, Mumbai-400 008
Dated this 10 May of 2013

नवी मुंबई महा

फेरनिविदा सुचना क्र. ०६

नवी मुंबई महानगरपालिकेच्या विभुगृहात भाते नाट्यगृहातील उपहारगृहाकरिता अनुभवी व आर्थिकदृष्टया सक्षम असलेल्या ठेकेदारांकडून पद्धतीनुसार (टू बिड सिस्टीम) मागविण्यात येत आहेत.

नवी मुंबई महानगरपालिकेच्या सर्व विभागातील विविध कामांच्या नि आणण्यासाठी ई-टेंडरिंग संगणक प्रणाली (e-tendering) कार्यान्वित पुरवठादार यांना आपली माथमिक नोंदणी (Enrollment) करून ई- निविदा खरेदी करावयाच्या आहेत.

अशा प्रकारे ऑनलाईन पध्दतीने नोंदणी झालेल्या कंत्राटदार / नोंदणीकृत ठेकेदार यांच्याकडून मेहेता व से ई-टेंडरिंग सेवेचा वापर करून नि

सदरहू कामाचा तपशील खालील प्रमाणे आहे.

अ.क्र.	नांव	निविदा फी
१.	उपाहारगृह चालविणे	५००/-

इच्छुक निविदा सुचना/अटी व शर्तीचा निविदा मधील जोडपत्रात केली आहे भरणा करिताची दिनांकापासून ऑनलाईनमध्ये निविदा स्वरूपात रोखीने/ ९०/०५/२०१३ ते दि. २०/०५/२०१३ पर्यंत तसे मागणीवर ई-टेंडरि दिनांक जाहीर. अधिक www.nmmctenders.com या संकेतस्थळावर उपलब्ध पोर्टल.

THE FREE PRESS JOURNAL
MUMBAI | FRIDAY | MAY 10, 2013

NOTICES

PUBLIC NOTICE

All public in general should take Notice that **Smt. Rinku Sanjay Agarwal** at Flat No. 205, 2nd Floor, **Tapovan Jyot Co-op. Hsg. Soc. Ltd.**, Regd. No. Bom (W.P.) Hsg /TC-4431 OF 1986-89, address at Bldg. No. B/2, Pathanwadi Road, Malad (East), Mumbai-400097 has lost her Original Share Certificate No. 17 having serial No. 81 to 85 & the said party have applied for issue of duplicate Share Certificate. If any person having objection of any nature and/or claim right like Sale, Mortgage, Exchange, Lease, Trust, Inheritance, Leave License, Easement, Charges or otherwise for the above said Flat and/or any part or portion therefore required to make the same known to the Society's Secretary at above address within **fourteen days (14 days)** from the date here-of failing which the Society will be free to entertain the request for issue of duplicate Share Certificate.

PUBLIC NOTICE

This is to inform that the project known as "SAIFEE BURHANI UPLIFTMENT PROJECT" at Bhuleshwar Division in C-Ward at MaulanaShaukatali road, Ebrahim Rehmatullah road, S.V.P. road and mutton streetknown as Bhendibazaar, Mumbai : 400003, Maharashtra, has been accorded Environmental Clearance from The Environment Department, Ministry of Environment and Forests, Government of Maharashtra. Copies of the clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at website at http://ec.maharashtra.gov.in

Sd/-
M/s. Saifee Burhani Upliftment Trust

NOTICE

It is notified for the information that my Original Passing Certificate of Compartment Exam Sr. Sec. Exam year July 1985, Roll No. 4210173, Pass out from Kendriya Vidyalaya Bhandup has been actually lost.

Jitendra Kumar Mishra
101, Ganga Sagar,
Plot No. 21, Sec. No. 21,
Kamothe, New Panvel-410209.
BVP

MAHAVITARAN — TENDER N

E-tenders in two parts are invited from Experienced & E-regist below works. Downloading of tender begins and bid uploading i up to 13.00 hrs. For more details log on to MSEDCL official w eTenderletender or contact to The Exe. Engineer (Adm.) Shri S or on email-senskurban@mahadiscom.in

Tender No.	Description of Work
SE/NUC/ 2013-14/T-03	Annual contract for monthly meter reading throu CMRI and data analysis of LT consumers hav CT Operated meters under Nashik (U) Circle.

Superintending Engineer, N

NGL FINE-CHEM LIMITED

Regd Office: W 142(C) TTC MIDC Industrial Area
Pawane Village, Thane Belapur Road, Navi Mumbai 400 705
AUDITED FINANCIAL RESULTS FOR THE QUARTER & YEAR ENDED 31ST MARCH 2013

Part I (Rupees in Lacs)

Particulars	Quarter Ended (Audited) 31.03.2013	Quarter Ended (Un-audited) 31.12.2012	Quarter Ended (Audited) 31.03.2012	Year Ended (Audited) 31.03.2013	Year Ended (Audited) 31.03.2012
1 a Net Sales / Income from Operations	1694.50	1433.59	1062.79	5514.64	3578.73
b Other Operating Income	6.30	8.34	12.13	42.02	32.09
Total Income	1701.10	1442.93	1074.92	5556.66	3610.82
2 Total Expenditure					
a Consumption of Raw Material	888.25	914.70	599.60	3205.41	1944.26
b (Increase)/Decrease in stock in trade and work in progress	65.90	(174.03)	31.06	(227.32)	(73.11)
c Employees Cost	152.58	167.09	96.73	590.65	371.21
d Depreciation	52.66	54.46	54.13	199.36	135.32

BLUE STAR INFOTECH LIMITED

Registered Office: 6th Floor, The Great Oasis MIDC, Andheri (East) Mumbai 400 093
Website: www.bsil.com

Consolidated Audited Group Financial Results for the Quarter and Year End

Particulars	Quarter Ended 31.03.2013 (Audited) (Refer Note ix)	Quarter Ended 31.12.2012 (Unaudited)	Quarter Ended 31.03.2012 (Audited) (Refer Note ix)	
Income from operations				
Export income	4,083.19	3,639.45	3,067.40	
Domestic income	1,038.64	1,097.09	957.28	
Income from operations	**5,101.83**	**4,736.54**	**4,024.68**	
Other operating income (Foreign exchange gain, net)	34.52	27.80	41.28	
Total operating income	**5,136.35**	**4,764.34**	**4,065.96**	
Employee benefits expense	2,473.19	2,511.48	1,803.16	
Professional fees	1,602.95	1,130.53	1,418.95	
Cost of products / licences	258.43	246.09	113.65	
Travel and conveyance	179.94	150.20	149.32	
Foreign exchange loss (Net)	159.38	72.75	80.59	
Depreciation and amortisation expense	86.82	71.46	83.73	
Other expenses	487.24	385.58	439.84	
Total expenses	**5,247.95**	**4,568.09**	**4,089.24**	
Profit / (loss) from operations before other income and finance costs	**(111.60)**	**196.25**	**(23.28)**	
Other income (refer note B (iv))	230.32	121.99	237.16	
Profit from ordinary activities before finance costs	**118.72**	**318.24**	**213.88**	
Finance costs	2.11	5.10	-	
Profit from ordinary activities before tax	**116.61**	**313.14**	**213.88**	
Tax expense	65.61	99.56	58.19	
Net profit for the period	**51.00**	**213.58**	**155.69**	

Annexure - R

To,

Date:-21-06-2016.

Health Department
Surveillance Department
B.M.C 'C 'Ward,
Chandanwadi. S.P. Marg,
Mumbai- 400002.

Subject: - Request to take Medical Camp for Monsoon Season.

Respected sir,

In regards to the coming Monsoon Season. Requesting to have a Health Check-up of Malaria on site for our labour and staffs.

Request to also conduct Health awareness program specifically for Dengue and Malaria Form C' Ward BMC Office to our employees.

Kindly give us your support to control Dengue and Malaria in the monsoon season.

Regards,

On Behalf of
RT TRICONE Design & Build Contractors Pvt Ltd.

Received by
Survillance Dept. (C War
Chandan Wadi School,
Ground Floor, MUMBAI-400 00

To,

Date:-30-07-2016.

Health Department
Surveillance Division.
B.M.C 'C' Ward,
Chandanwadi. S.P. Marg,
Mumbai- 400002.

Subject: - Thanking You for Conducting Medical Camp for Monsoon Season.

Respected sir,

Hereby, thanking you for giving support and cooperation for conducting Health Check-up **of Malaria on site and also** for giving precautionary measures like Anti-Malaria Treatment for **our labour and staffs.**

Special Thanks to Mr. Rajesh Pagare **and team for giving their guidance on Dengue and Malaria disease from C' Ward,** BMC Office.

Thanking You.

Regards,

On Behalf of
RT TRICONE Design & Built Contractors Pvt Ltd.

Recieved
Rajesh pagare.

Survillance Dept. (C Ward)
Chandan Wadi School,
Ground Floor, MUMBAI-400 002.

ID-899

आरोग्य पत्रिका

मुंबई आरोग्य अभियान

"C" WARD

Chakraborty

Shibu Ajit Bhattacharya

61

CAPACITE'S INFRAPROJECTS LIMITED
OPP. SAIFEE AMBULANCE,
KHARA TANK ROAD, BHENDI BAZAR,
MUMBAI - 400 003.

आरोग्य विषयक हितर सूचना

ID-398

बृहन्मुंबई महानगरपालिका

आरोग्य पत्रिका

मुंबई आरोग्य अभियान

C WARD

Chakravarty

Chandan Subodhchandra Ba

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CAPACITE INFRAPROJECTS LIMITED

आरोग्य विषयक इतर सूचना:

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बृहन्मुंबई महानगरपालिका

आरोग्य पत्रिका

मुंबई आरोग्य अभियान

Ward 'C' WARD

Amanat Shaikh

Salim Mohammad Mushtaq Shaikh

CAPACITE INFRAPROJECTS LIMITED
OPP. SAPPEE AMBULANCE
KHARA TANK ROAD, BHENDI BAZAR,
MUMBAI - 400 003

आरोग्य विषयक इतर सूचना

(107)

बृहन्मुंबई महानगरपालिका

आरोग्य पत्रिका

मुंबई आरोग्य अभियान

C WARD

Amanat shaikh

Shammohammad

CIPLA'S TRAPPROJECTS (P

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KHARA TANK ROAD, BHENDI BAZAR,

MUMBAI

आरोग्य विषयक हितार सूचना

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वेळेत निदान, वाचली जान

(93)

बृहन्मुंबई महानगरपालिका

आरोग्य पत्रिका

मुंबई आरोग्य अभियान

Wajid Ali
Saiful Shaikh

21

CAPACITE INFRAPROJECTS LIMITED

आरोग्य विषयक कुटुंब सूचना

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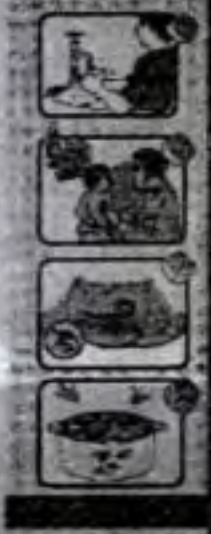

बेजेड निकर, वाचणी प्रमाण

(74)

आरोग्य पत्रिका

मुंबई आरोग्य अभियान

'C' WARD

Wajid Ali
Sufal Mandal

407

CAPSTAN SUPERAPROJECTS LIMITED

KHARA TANK ROAD, MUMBAI - 400 003.

आरोग्य विषयक इतर सूचना

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बृहन्मुंबई महानगरपालिका

आरोग्य पत्रिका

मुंबई आरोग्य अभियान

'C' WARD

Shirodkar

Subeer Mondal

CAPACITE INFRAPROJECTS LIMITED
CPP, SAIFEE AMBULANCE,
TANK ROAD, BHENDI BAZAR,

आरोग्य विषयक इतर सूचना

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बृहन्मुंबई महानगरपालिका

आरोग्य पत्रिका

मुंबई आरोग्य अभियान

'G' WArd)

Shirodkar

Abdul Nashkar

CAPACITSI INFRAPROJECTS LIMITED
OFF SAFED AMBULANCE,
KHADA TANK ROAD, BHENDI BAZAR,
MUMBAI - 400 003

आरोग्य विषयक इतर सूचना

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ID - 393

बृहन्मुंबई महानगरपालिका

आरोग्य पत्रिका

मुंबई आरोग्य अभियान

'C' WARD

Mohd Khushwah Mohilal

Ramaji Ramprasad

23

CAPACITE INFRAPROJECTS LIMITED
OFF SAIFEE ANTHILLA ANNEXE
KHARA TANK ROAD, DHENDI BAZAR,
MUMBAI - 400 003.

आरोग्य विषयक इतर सूचना

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बृहन्मुंबई महानगरपालिका

आरोग्य पत्रिका

मुंबई-
आरोग्य अभियान

वार्ड C WARD

Motilal Khushwa

Narayan Chotilal Khushwa

वय 22 वर्षे

CAPACITE INFRAPROJECTS LIMITED
OPP. SAIFEE AMBULANCE,
KHARA TANK ROAD, BHENDI BAZAR,
MUMBAI - 400 003.

आरोग्य विषयक इतर सूचना

- संडासचा वापर सौचालय असल्याचा खात्री झाल्यानंतरच करावा.
- माहितीचा अधिकार हक्क, पाच आणि पेंढरा पाण्याची हमखास सुविधा.
- शासकीय दिवाणखाना येथेतेही अधिकारांचे, अभियंत्यांचे व कार्यालयीन वेळेचे फलक लावे.
- अधिकारी कर्मचाऱ्यांचा पट्टी लावावी.
- शासकीय नकाशा झोपडपट्टी सार्वजनिक पाण्याचा पुरवठा दि - ज्या वापरले रस्त्याचे, डीपीटीमधून रस्ता आरक्षणाचे.
- संडासचे, मुतारीचा व स्नानगृह रस्त्याचे.
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- सेवक हॉस्पिटल दवाखान्यात औषधोपचार व्यवस्था. उपलब्धीचे औषधोपचार घेऊन जावे.
- डॉक्टरांनी दिलेला औषधोपचार डॉक्टर सेवकांना व पूर्ण घ्यावा.

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बृहन्मुंबई महानगरपालिका

आरोग्य पत्रिका

मुंबई आरोग्य अभियान

'C' WARD

M.P. Nasiul Hoque

Saimul Hoque

30

CAPACITE INFRAPROJECTS LIMITED
OPP. SAIFEE AMBULANCE,
KHARA TANK ROAD, BHENDI BAZAR,
MUMBAI - 400 003

आरोग्य विषयक इतर सूचना

प्रेषक : निवासी वार्ताहर

ID - 499

बृहन्मुंबई महानगरपालिका

आरोग्य पत्रिका

मुंबई आरोग्य अभियान

दिनांक C-WARD 4.99

OM SAI

Niranjan Kumar

20 वर्षे

CAPACITY INFRAPROJECTS LIMITED
OPP. SAIFEE AMBULANCE,
KHARA TANK ROAD, BHENDI BAZAR,
MUMBAI - 400 003.

आरोग्य विषयक इतर सूचना

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बृहन्मुंबई महानगरपालिका, कार्यालय आरोग्य खाते प्रसिद्धीस.

[illegible] निदान, वाचणी प्रमाण

ID 497

बृहन्मुंबई महानगरपालिका

आरोग्य पत्रिका

मुंबई आरोग्य अभियान

नाव C WARD क्रमांक 497

OM SAI

Siyasharan Yadav

CAPACITY PROJECTS LIMITED
OPP. SAIFEE AMBULANCE,
KHARA TANK ROAD, BHENDI BAZAR,
MUMBAI - 400 003.

आरोग्य विषयक काही सूचना

- डासांपासून होणारे रोग टाळण्यासाठी आपल्या घरात साचू देऊ नये.
- साठवलेले पाणी, पाणी साठवण्याची भांडी आठवड्यातून एकदा घासून पुसून कोरडी करावीत.
- रांजणाचे तोंड घट्ट झाकणाने बंद करावे.
- आठवड्यातून एकदा कुलर्स रिकामे करून कोरडे करावेत.
- पाण्याचे साठे झाकून ठेवावेत.
- पाण्याचे साठे झाकण्यासाठी झाकणांचा वापर करावा.
- घरातील व परिसरातील पाणी साठवण्याची भांडी, टायर्स, नारळाच्या करवंट्या, फुटके डबे, बाटल्या, प्लास्टिक पिशव्या, निरुपयोगी वस्तू यांची विल्हेवाट लावावी.
- घरातील व परिसरातील गटारे, नाले, सांडपाण्याचे पाट वाहते करावेत.
- घरातील व परिसरातील खड्डे, चर बुजवावेत.
- घरातील व परिसरातील झाडांच्या बुंध्याशी पाणी साचू देऊ नये.
- घरातील व परिसरातील पाण्याच्या टाक्या, हौद, रांजण, कुंड्या, फुलदाण्या, कारंजी, शोभेच्या वस्तू यांची आठवड्यातून एकदा स्वच्छता करावी.
- घरातील व परिसरातील पाण्याच्या टाक्या, हौद, रांजण, कुंड्या, फुलदाण्या, कारंजी, शोभेच्या वस्तू यांची आठवड्यातून एकदा स्वच्छता करावी.

बृहन्मुंबई महानगरपालिका, मलेरिया नियंत्रण कार्यक्रम विभाग

हेवेदे निवारा, आरोग्य सांभाळा

ID 464

आरोग्य पत्रिका

सुंदर [illegible]

आरोग्य अभियान

C WA (12) क्रमांक 464

नाव Rajkumar

वडिलांचे नाव Pappu Ganga Yadav

वय 26 वर्ष

CAPACITY TRAPROJECTS LIMITED
OPP. SAIFEE AMBULANCE,
KHARA TANK ROAD, BHENDI BAZAR,
MUMBAI - 400 003.

ID-462

बृहन्मुंबई महानगरपालिका

आरोग्य पत्रिका

मुंबई-

'C' Ward 462

Raju Kumar

Naresh Paswan

- 29 yrs

CAPACITE INFRAPROJECTS LIMITED
OPP. SAIFEE AMBULANCE,
KHARA TANK ROAD, CHENDI BAZAR,
MUMBAI - 400 003.

आरोग्य विषयक सूचना

ID-436

बृहन्मुंबई महानगरपालिका

आरोग्य पत्रिका

मुंबई आरोग्य अभियान

'C' WARD

Mr. Mohd Fajuddin

Mr. Kallu Hasmad

वय 19 वर्षे

CAPACIT SILFRAPROJECTS LIMITED
OPP. SAIFEE AMBULANCE,
KHARA TANK ROAD, BHENDI BAZAR,
MUMBAI - 400 003.

आरोग्य विषयक इतर सूचना

ID-429

बृहन्मुंबई महानगरपालिका

आरोग्य पत्रिका

मुंबई आरोग्य अभियान

विभाग 'C' WARD

कुटुंबप्रमुखाचे नाव / व्यवसायाचे नाव / इतर माहिती Mafiuddin

कुटुंबातील इतर Md Kadir, Md Azim

घर क्र. 19 मजला

नियोक्त्याचे नाव / व्यवसायाचे नाव / इतर माहिती CAPACIT SI[illegible]FRAPROJECTS LIMITED
OPP. SAIFEE AMBULANCE,
KHATRA TANK ROAD, BHENDIBAZAR,
MUMBAI - 400 003.

आरोग्य विषयक हलगर्जी युवावा

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445

बृहन्मुंबई महानगरपालिका

आरोग्य पत्रिका

मुंबई आरोग्य अभियान

C WARD

445

Chandan Bala

Arvind Kumar Ranjit Ray

28

CAPACITE'INFRAPROJECTS LIMITED
OPP. SAIFEE AMBULANCE,
KHARA TANK ROAD, BHENDI BAZAR,
MUMBAI - 400 003.

आरोग्य विषयक इतर सूचना

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444

बृहन्मुंबई महानगरपालिका

आरोग्य पत्रिका

मुंबई आरोग्य अभियान

विभाग 'C' WARD खोली क्र. 444

रुग्णाचे नाव / कार्यालय प्रमुख / कार्यालय Chandan Bala

कुटुंबप्रमुख Ranjit Madho Ram

वय 39 पुरुष

निवासाचे पत्ता / कार्यालय पत्ता / कार्यालय CAPACITE INFRAPROJECTS LIMITED
OPP. SAIFEE AMBULANCE,
KHARA TANK ROAD, BHENDI BAZAR,
MUMBAI - 400 003.

आरोग्य विषयक इतर सूचना

- सेवाभावी संस्थेच्या सहाय्याने शौचालय असल्यास ते वापरणे हवे असल्यास सुधारावे.
- सार्वजनिक ठिकाणी, घरात आणि परिसर स्वच्छतेची स्वतः सुधारावी.
- दवाखाना नियमितपणे जिल्हाधिकारी आरोग्यसेवेचे अधिकारी व कर्मचारी यांनी तपासणी करावी.
- अस्वच्छता आढळल्यास पाणी बंद करावी.
- पाण्याचा साठा झाकलेला असावा. पाण्याचे भांडे स्वच्छ घासून, लेप्टोस्पायरा पासून संरक्षण करावे.
- तंबाखू, धुम्रपान व मद्यपान टाळावे.
- डिहायड्रेशन १-५ लिटरी पेक्षा जास्त असल्यास जवळच्या आरोग्य केंद्रात दाखल करावे.
- रोग प्रतिबंधक लसीकरण व कुटुंब नियोजन साधनांसाठी जवळच्या आरोग्य केंद्रात संपर्क साधावा.
- रोगाचे प्रमाण जास्त असल्यास औषधोपचार करावा. डासांनी औषधोपचार करून घ्यावे.
- डॉक्टरांनी दिलेला औषधोपचार योग्य कालावधी पूर्ण करावा.

2.48

बृहन्मुंबई महानगरपालिका

आरोग्य पत्रिका

मुंबई आरोग्य अभियान

विभाग 'C' WArd) वार्डोक्र. 448

कुटुंबातील व्यक्ती / कुटुंबप्रमुख यांचे नाव / वार्डाचे नाव Chandan Bala

कुटुंबप्रमुखाचे नाव Md Saddam Md Khalilur Rahaman

वय 27 पुरुष/स्त्री

निवासाचे पत्र / आरोग्य पत्रा / वार्डाचे नाव CAPACITE' INFRAPROJECTS LIMITED
OPP. SAIFEE AMBULANCE,
KHARA TANK ROAD, MEHENDI BAZAR,
MUMBAI - 400 003.

आरोग्य विषयक झटपट सूचना

- मोकळ्याजागी शक्यतो शौचालयाचा आजारावर शासनाने होत असल्या सुविधा.
- शक्यतोवर आजारावर हात, पाय आणि चेहरा साबणाने स्वच्छ धुवावा.
- दवाखान्यात विनामूल्य तपासणी उपलब्ध असलेले आजारांचे व रक्तदाबाची तपासणी करून घ्यावी.
- आजारी असल्यास सुट्टी घ्यावी.
- पाण्याचा साठा झाकलेला असावा. पाण्याच्या टाक्या ७- ८ दिवसांनी स्वच्छ करावीत.
- शौचालय, मुतारीचा व आजूबाजूचा परिसर स्वच्छ ठेवावा.
- डिहायड्रेशन १-५ लिटर मोफत उपचार आजारांच्या माहितीचा उपयोग करावा.
- रोग प्रतिबंधक लसीकरण व आवश्यक तपासणी दवाखान्यातील मार्गदर्शनानुसार वेळेवर करावा.
- सरकारी हॉस्पिटलमध्ये औषधोपचार मोफत. डॉक्टरांनी औषधोपचार करून घ्यावे.
- हॉस्पिटलमधे दिलेला औषधाचा डोस वेळेवर व पूर्ण घ्यावा.

बृहन्मुंबई महानगरपालिका, सार्वजनिक आरोग्य खात्याकडून वितरित.

वेळेवर निदान, योग्य उपचार

Srno	Name of Pt.	Complaints	Findings	Treatment
	27/07/2015.			
1	Mr. Ramaprasad Pathak.	Fever & Cough.	Pain in back.	T. DOXY for 5 days.
2	Mr. Girish Jethwa.	Headache.		
3	Mr. Manoj.	Wajid Ali.	Bodyache.	T. Dicl/Ibu for 5 days.
4	Mr. Babu Ram.	Vomiting.	Cough + Fever.	T. Doxy/Cef for 5 days.
5	Mr. Mannan Ali.	Wajid Ali.	Skin Infn.	T. Dicl/Doxy Calm/Bc for 5 days.
6	Mr. Yogendra.	A.K. Nayak	Skin Infn.	T. Dicl/Doxy for 5 days.
7	Mr. Bholanath.	—"—	Skin Infn.	—"—
				Done.
	28/07/2015.			
1	Mr. Abdul Hasim Khan.	Fever.	Cough +	T. Dicl/Doxy Levo/Bc for 5 days.
2	Mr. Amit Sahu.	Headache.	Bodyache.	T. Dicl/Ibu for 5 days.
3	Mr. A. Imad Hero	—"—	Headache.	T. Para/Cef Levo/Bc for 5 days.
4	Mr. Ramesh Mandal.	—"—	Cough +	T. Doxy/Dicl Calm/Bc for 5 days.
5	Mr. Kalyan.	Vomiting.	Anemia.	T. Dicl/Ibu for 5 days.
6	Mr. Raj Mistry.	—"—	Cough +	T. Dicl/Doxy Levo/Bc for 5 days.

Srno	Name of Pt.	Complaints	Findings	Treatment
7	Mr. Duski Singh. 24/g.	Chest pain.	Inf'n skin	T. Dicl/Doxy Levo/Bc.
8	Mr. Jagannath Mallik. / 28/g.	Diarrhoea.	—"—	—"—
9	Mr. Vishwanath Chaturvedi. 39/g.	Chest pain.	Cough +	T. Para/Cef Doxy
10	Mr. Prakash Augustin. / 26/g.	—"—	Inf'n skin	T. Dicl/Azi/Bc/Doxy
11	Mr. Prashato Roy. / 29/g.	—"—	Headache	T. Dicl/Para Ibu.
12	Mr. Jaukad. Golwala. / 22/g.	—"—	pain in Foot.	T. Dicl/Para Bc.
13	Mr. Madhav Mandal. 23/g.	Weight Loss.	Headache.	T. Para/Cef Levo/Bc.
14	Mr. Nandiya Koda / 20/g.	Shortness of breath.	Cough +	T. Dicl/Doxy Cef/Bc
15	Mr. Gabel Lugun. / 25/g.	Chest pain.	Inf'n foot	T. Dicl/Doxy/Bc.
16	Mr. Darpan Tantia / 22/g.	—"—	Headache	T. Para/Cef/Bc.
17	Mr. Umesh Sahani / 22/g.	M.R. Con.	pain in body	T. Dicl/Para Ibu.
18	Mr. Avgesh Calvin / 26/g.	—"—	Headache.	T. Para/Cef Doxy
19	Mr. Ujjawal Bhaboc. / 23/g.	—"—	Headache.	T. Para/Cef Dox/Bc
20	Mr. Manish Mandal / 22/g.	—"—	Cough +	T. Para/Cef Bc.
21	Mr. Chadda Leaf / 20/g.	Chest pain.	Cough +	T. Dicl/Doxy Levo
22	Mr. Dengel Lugun / 27/g.	—"—	Breathing	T. Para/Cycle. Levo
23	Mr. Guna Bhagat. / 25/g.	—"—	Inf'n Foot	T. Dicl/Para Doxy
24	Mr. Guna Kharia / 25/g.	—"—	—"—	—"—

(1)	Mr. Dalpan Kumar.	Electrician	Injury on foot	T. Bicycle / Bony Fract Rt.	(1)	Mr. Abdulla	Shop	Pain in back.	T. Bicycle Fr Rt.
(2)	Mr. Ch. Babulu Sheikh	Aman Ali	Injury on Hand.	— " —	(2)	Mr. Gopinath Banerji	Engine driver	— " —	T. Bicycle Fr Rt.
(3)	Mr. Anil Yadav	Raghuvir Singh	Common cold.	T. Bony / Bicycle Collar Bone	(3)	Mr. Diwakar	Mason	Dysentery	T. Cycle Fr Fract / Rt.
(4)	Mr. Abdul Rahim	Ahmad Ali	Head ache	T. Paracl Chest Fract / Rt.	(4)	Mr. Vijay Yadav	Driver	Body pain	T. Para Fra Rt.
(5)	Mr. Mohsin	Ahmad.	Acute Infection	T. Bone / Fr Rt / Ankle	(5)	Mr. Dhanaj Kamble	Staff	pain in Body	T. Bicycle Fr Rt.
(6)	Mr. Salam Sheikh	Ahmad.	Headache.	T. Para / Ankle Fr / Rt.	(6)	Mr. S.K. Vishwanath	Chakravarthi	Cough +	T. Bicycle Bony Fract Rt.
(7)	Mr. Rabbi Banerji	Raghuvir Singh	Cough +	T. Bony / Bicycle Fr / Rt					
(8)	Mr. Salim Sheikh	Hussain	Common Cold	T. Bony / Para Ankle / Rt	(7)	Mr. Dappu Kumar Gattem	Shubhankar	Cough +	T. Bicycle Bony Ankle / Rt.
(9)	Mr. Jeevan Mandal		pain in back	T. Bicycle / Rt Fr	(8)	Mr. Bambi Banerji	Raghuvir Singh.	Injury	T. Bicycle Bony Rt.
					(9)	Mr. Mukesh Kumar	Omesh	Stomach pain	T. Bony / Bicycle Ankle / Rt.
			Rejected		(10)	Mr. Ram Kumar.	Raghuvir Singh	Common cold.	T. Bicycle / Fr Rt.
					(11)	Mr. Sivanandam	Shubhankar	pain in back	T. Bicycle Fr Rt.
	22/07/2016.				(12)	Mr. Vishwanath Bandhavi	Raghuvir Singh	Cough +	T. Bicycle / Fr. Rt.
(1)	Mr. S.K. Dubai	Waqid Ali	pain in Hand.	T. Bicycle / Fr Rt.	(13)	Mr. Anil Yadav.	— " —	pain in back	T. Bicycle / Fr Rt.
(2)	Mr. Sunil Kumar	Om Sai	Headache.	T. Bicycle Chest Fr. / Rt.	(14)	Mr. Hapasa Hanuman	— " —	Dysentery Body pain	T. Cycle Fr Rt.
(3)	Mr. Sujan Mandal	Waqid Ali	pain in back	T. Bicycle / Fr Ankle.	(15)	Mr. Bheemsha	— " —	— " —	— " —
			Rejected		(16)	Mr. Suraj.	— " —	pain in Lower	T. Bicycle Fr. Rt.

Sr. No.	ID No	Name Of Pt.	Age	Designation	C/O Name	Finding	Treatment
①		Mr. Punit Lal.	46y.	Helper	[illegible]	Dysentary	T. Cyclo / Doxy Furo / Pantop
②	139	Mr. Rakesh Korah	28y	carpenter	Chaksamarthi.	cough +	T. Diclo / Doxy Cefix / BC.
③		Mr. Umesh Kumar.	32y.	Carpenter	-"-	Headach.	T. Dard Ok. Fast / BC.
④		Mr. Manoj.	26y	-"-	-"-	Rigor	T. Dicl Doxy Fast / BC
⑤		Mr. Bikash Rawat.	38y.		Stabl.	Head Bodyache	T. Dicl Pcm BC.
	Date: 30/03/2016.						
①	299	Mr. Sushil Hatwar	24y	carpenter.	Chandan Chandan Bala.	pain In Heath.	T. Dicl / Doxy Cefix / BC.
②	302	Mr. Anjan Biswas.	28y	carpenter.	-"-	Headach.	T. Dard Clilo Fast / BC
③	293	Mr. Dipankar.	22y	carpenter	-"-	Headach / cough	T. Dicl Doxy Cefix / BC
④	341	Mr. Noor Huda.	19y	Helper	Mafijuddin.	Headach	T. Dard Ok. Fast / BC
⑤	334	Mr. Abdul Bari.	24y.	Mason	Amanath	Headach	T. Dard Ok / Pcm BC.
⑥	099	Mr. Ganpat Prasad.	40y	Fitter	Chaksamarthi.	Bodyache.	T. Dicl Doxy Cefix / BC.
⑦	553	Mr. Kunjlal	43y	Helper	-"-	pain in Abd'n	T. Cyclo / Pcm BC.
⑧	497	Mr. Sunil Kumar	23y	Carpenter	Om Sai.	Skin Inf =	T. Dicl Cefix Furo / Pcm.

MUNICIPAL CORPORTATION OF GREATER MUMBAI
MUMBAI FIRE BRIGADE

No. : FB/HR/RI/
Date : 16/3/2015

Sub. : N.O.C. stipulating fire protection measures and fire fighting requirements for the proposed redevelopment under modified D.C.R. 33 (9) of proposed building in Sector-I of Phase (I), layout on plot bearing C.S. No. 3571 to 3576, 1/3572, 3577 To 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 To 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227, 4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division, situated at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road known as "Bhendi Bazaar".

Ref: 1) Proposal u/n EB/7307/C/A dated 6-02-15.
2) M.F.B No: HR/RI/146 dated 9-2-2015.

E.E.B.P.(City):-

This is a proposal for construction of High Rise commercial-cum residential building having single level common basement (- 8.50 mtrs to -11.09 mtrs. including pit for stack parking) below. Above ground building comprises separate 6-Wings namely A, B, C, D, E & F.

Wing 'A' comprises of lower ground + Gr. floor + 1st to 3rd floor for rehabilitation of existing NR tenants+ 4th (4th part.) floor as service floor + 5th (5th part) to 11th (11th part.) upper floors for residential purpose with total height of 46.35 mtrs. from general ground level upto the terrace level.

Wing 'B' comprises of lower ground floor + Gr. floor + 1st floor for rehabilitation of existing NR tenants with total height of 13.06 mtrs. from general ground level up to the terrace level.

Wing C comprises of lower ground floor +Ground floor for NR with total height of 8.7 mtrs. from general ground level up to the terrace level.

Wing 'D' comprises of lower ground + Gr. floor + 1st to 2nd floor N.R. + 3rd (3rd part.) + 4th (4th part.) floor for residential floor + 5th floor (5th part.) as service floor + 6th (6th part.) to 14th (14th part.) floor for residential purpose with total height of 55.05 mtrs. from general ground level upto the terrace level.

Wing 'E' is the retained existing Masjid structure of Ground + 2 upper floors with total height of 11.25 mtrs. from general ground level upto the terrace level.

Wing 'F' comprising of lower Gr. + ground floor + 1st floor with total height of 8.94 mtrs. from general ground level upto the terrace level.

There is one more Masjid the structure has to be retained between Wing 'C' and Wing 'F' with total height of 8.63 mtrs. from general ground level upto the terrace level.

BASEMENT :

Licensed Surveyor has proposed single level basement with depth varies from -08.50 mtrs. to -11.09 mtrs. level. Basement is mainly used for 2 & 3 level mechanical type stack parking purpose accessible through 6.00 Mt. wide two way ramp on South North side and also through four Car lifts at 'B' & 'D' Wing. In addition to car parking, basement floor also used for Underground water tank, STP, L.T. panel room, electric panel room, Utility

room etc. as shown on the plan. The basement floor is lighted and ventilated by mechanically as well as naturally through ventilation shaft as shown on the plan.

The floor-wise user of the building is as under : WING A

Floor	Usage
Basement	Stack car parking, STP, Electric Room
Lower ground to 3rd floor	Rehab NR, Meter Room.
4th floor	Service floor
5th floor	11 Nos. Dormitory + part refuge
6th to 9th floor	11 Nos. Dormitory + Office + Pantry
10th floor	8 Nos. Dormitory +Dining Area + Office
11th floor	3 Nos. Dormitory + Dining Area + Office

REFUGE:

Refuge floor	Refuge area in sq. mtrs.		At the height from ground level in mtrs.
	Required	Proposed	
5th Floor	82.02 sqm	117.25 sqm	23 Mtrs.
In addition to that terrace of each wing will be treated as refuge area. Excess refuge area beyond 4% shall be counted towards FSI.			

THE DETAILS OF STAIRCASES & LIFTS :

No. of staircase	Type of staircase	width	From - to
Two	Enclosed	1.50 mtrs.	Basement to 3rd floor Basement to terrace level
One	Enclosed	2.50 mtrs.	Lower ground floor to 3rd floor
The proposed staircase as shown in plans are enclosed type and are externally located & adequately ventilated to outside air above ground floor and with diversion and smoke check lobby for the basement.			

Lifts Type	Profile	Nos.
Passenger	Leading from basement to 3rd floor	02 Nos.
Passenger	Leading from ground floor to top floor	05 Nos.
one passenger lift out of each bank of wing shall be converted into fire lift as per norms. The lift lobby & common corridor at each floor level is directly ventilated to outside air		

WING 'B' & C:

Floor	Usage	
	Wing B	Wing C
Basement	Stack car parking	Stack car parking, U.G. Tanks, Panel Room, Machine Utility (2Nos.), Solid Waste, Store (2Nos), Equipment utility (2 Nos)
Lower ground floor	Rehab NR	Rehab NR, Meter Room.
Ground floor	Rehab NR	Rehab NR
1st floor	Rehab NR	Terrace

THE DETAILS OF STAIRCASES & LIFTS :

Wing	No. of staircase	Type of staircase	width	From - to
B	Two	Enclosed	1.50 mtrs.	Basement to 1st floor Lower ground to 1st floor
C	Two	Enclosed	1.50 mtrs.	Basement to ground floor

	Two	Enclosed	1.50 mtrs	Lower ground to ground floor
The proposed staircase as shown in plans are enclosed type and are externally located & adequately ventilated to outside air above ground floor and with diversion and smoke check lobby for the basement.				

Wing	Lifts Type	Profile	Nos.
B	Passenger	Leading from basement to 1st floor	02 Nos.
	Car lift	Leading from basement to ground floor	02 Nos.
one passenger lift out of three lifts of each wing shall be converted into fire lift as per norms. The lift lobby & common corridor at each floor level is directly ventilated to outside air			

WING 'D' :

Floor	Usage
Basement	Stack car parking, STP , Electric Room, Store Room (2Nos)
Lower ground to 2nd floor	Rehab NR
3rd to 4th floor	Dining Area, Store, Kitchen.
5th floor	Service floor
7th to 9th , 10th to12th ,14th floor	Residential
6th & 13th floor	Part Residential + part refuge

REFUGE:

Refuge floor	Refuge area in sq. mtrs.		At the height from ground level in mtrs.
	Required	Proposed	
6th Floor	70.88 sqm	70.88 sqm	26.25 Mtrs.
13th floor	20.49 sqm	36.10 sqm	48.65 Mtrs.
In addition to that terrace of each wing will be treated as refuge area. Excess refuge area beyond 4% shall be counted towards FSI.			

THE DETAILS OF STAIRCASES & LIFTS :

No. of staircase	Type of staircase	width	From - to
Two	Enclosed	1.50 mtrs.	Basement to 4th floor
One	Enclosed	1.50 mtrs.	Basement to terrace level
The proposed staircase as shown in plans are enclosed type and are externally located & adequately ventilated to outside air above ground floor and with diversion and smoke check lobby for the basement.			

Lifts Type	Profile	Nos.
Passenger	Leading from basement to Lower ground floor	02 Nos.
Passenger	Leading from basement to top floor	02 Nos.
Passenger	Leading from Lower ground to 2nd floor	03 Nos.
Passenger	Leading from Lower ground to top floor	01 No.
Car Lift	Leading from basement to ground floor	02 Nos.
one passenger lift out of each bank of wing shall be converted into fire lift as per norms. The lift lobby & common corridor at each floor level is directly ventilated to outside air		

WING 'E' :

Wing 'E' is the retained Masjid structure comprising of Gr. + 2 upper floors.

WING 'F' :

Floor	Usage
Basement	Drive way
Lower ground to ground floor	Rehab NR

THE DETAILS OF STAIRCASES & LIFTS :

No. of staircase	Type of staircase	width	From - to
One	Enclosed	1.50 mtrs.	Lower ground to terrace level
The proposed staircase as shown in plans is enclosed type and are externally located & adequately ventilated to outside air above ground floor and with diversion and smoke check lobby for the basement.			

Lifts Type	Profile	Nos.
Passenger	Leading from basement to Lower ground floor	01 No.

THE OPEN SPACES :

The site abuts on 9.00 M wide D.P. Road on North side, 26.26 m wide S. V. P. Road, 9.00 m wide Dharamsy Street on south side, 35.05 mtrs. wide E.R. Road on East side & 18.29 m wide Mutton Street on west side.

The open space all around the wings are as under:

WING A:

Sides	From building to compound
North	Connected to wing B & E
South	1.5 mtrs. + 29.26 mtrs. Wide S.V.P. Road
East	1.5 mtrs. + 9.00 mtrs. wide Dharamsy Road
West	1.5 mtrs. + 18.29 mtrs wide Mutton Street.

Wing 'B' :

Sides	From building to compound
North	1.5 mtrs. + 9.00 mtrs. wide D.P. Road
South	Connected to wing A
East	Connected to wing E & Wing A
West	1.5 mtrs. + 18.29 mtrs wide Mutton Street.

Wing 'C' :

Sides	From building to compound
North	1.5 mtrs. + 9.00 mtrs. wide D.P. Road
South	Connected to wing C & Wing E
East	Connected to wing F
West	Connected to wing B

Wing 'D' :

Sides	From building to compound
North	1.5 mtrs. + 9.00 mtrs. wide D.P. Road.
South	1.5 mtrs. + 9.00 mtrs. wide Dharamsy Road

East	1.5 mtrs. + 35.505 mtrs. wide Road
West	Joint open space between Wing D & existing Masjid (20.27 mtrs.)

Wing 'F' :-

Sides	From building to compound
North	1.5 mtrs. + 9.00 mtrs. wide D.P. Road
South	(Joint open space between Wing F & existing Masjid) (4.89 mtrs.)
East	Connected to Wing D
West	Connected to Wing C

The proposal has been considered favorably taking into consideration the following :

A) The site abuts on 9.00 Mt. wide road on North, 29.26 Mt. wide and 9.00 Mt. wide Sardar Vallabhbhai Patel and Dharmshi Road respectively, 35.05 Mt. wide Ebrahim Rahimtullah Road on East side and 18.29 Mt. wide Mutton Street on West side.

B) Provided mechanical light and ventilation as well as natural ventilation to the basement.

C) The building will be protected with advance inbuilt fire fighting system such as Wet riser, Hydrant system, fire alarm and fire detection system, sprinkler system, public address system etc.

D) The fire resistance rating for staircase F.R.D., lift lobby/protected lobby and the lift doors as per NBC provision.

E) During construction stage and prior to final occupation, party agreed to comply with additional requirements stipulated by Mumbai Fire Brigade Officer, if any, in future.

In view of above, as far as this Deptt. is concerned, there is no objection for the the proposal for construction of High Rise commercial-cum residential building having single level common basement (- 8.50 mtrs to -11.09 mtrs. including pit for stack parking) below. Above ground building comprises separate 6-Wings namely A, B, C, D, E & F as per the details shown on the enclosed plans signed in token of approval, subject to satisfactory compliance of the following requirements.

Wing 'A' comprises of lower ground + Gr. floor + 1st to 3rd floor for rehabilitation of existing NR tenants+ 4th (4th part.) floor as service floor + 6th (6th part) to 11th (11th part.) upper floors for residential purpose with total height of 46.35 mtrs. from general ground level upto the terrace level.

Wing 'B' comprises of lower ground floor + Gr. floor + 1st floor for rehabilitation of existing NR tenants with total height of 13.06 mtrs from general ground level up to the terrace level.

Wing C comprises of lower ground floor +Ground floor for NR with total height of 8.70 mtrs. from general ground level up to the terrace level.

Wing 'D' comprises of lower ground + Gr. floor + 1st to 2nd floor N.R. + 3rd (3rd part.) + 4th (4th part) floor for residential floor + 5th floor (5th part.) as service floor + 6th (6th part.) to 14th (14th part.) floor for residential purpose with total height of 55.05 mtrs. from general ground level upto the terrace level.

Wing 'E' is the retained existing Masjid structure of Ground + 2 upper floors with total height of 11.25 mtrs. from general ground level upto the terrace level.

Wing 'F' comprising of lower Gr. + ground floor + 1st floor with total height of 8.94 mtrs. from general ground level upto the terrace level.

There is one more Masjid the structure has to be retained between Wing 'C' and Wing 'F' with total height of 8.63 mtrs. from general ground level upto the terrace level.

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1. **ACCESS:**
   i) There shall be no compound wall on road sides of all the wings.
   ii) All access & fire tender access should be free of encumbrances.

2. **PROTECTION TO STRUCTURAL STEEL:**
   i) All the structural steel members i.e. columns, beams etc., shall be protected with the 02 hours fire resisting materials and methods as stipulated under IS 1942-1960 as application for residential building.
   ii) A certificate to that effect that the fire resistance protection has been provided as above shall be furnished from the Structural Engineer as the time of application for occupying the building.

3. **COURTYARDS :**
   i) The available courtyards on all the sides of the building, sloping access road & podium top shall be paved suitably to bear the load of Fire Engine weighing upto 48 Metric tonnes each with a point load of 10 kgs/ sqm.
   ii) All the courtyards shall be in one plane.
   iii) The courtyards shall be kept free of obstructions all the time.
   iv) Parking shall not be permitted in courtyards & Drive ways of Fire appliances.
   v) Court yards shall be kept free from encumbrances & encroachments.
   vi) Astro Turf etc shall not be permitted in the courtyard & in the Drive way.
   vii) No structure of any type shall be permitted in the courtyard of the building.
   viii) There shall not be any trees obstructing fire appliances reach in compulsory open spaces, required as per DCR.

4. **STAIRCASE : (for each wing)**
   i) The flight width of staircases of each wing shall be maintained as shown in the enclosed plans.
   ii) The layout of staircases shall be enclosed type as shown in the plan throughout its height and shall be approached (gained) at each floor level at least two hours fire resistant self closing door (45 mm. thickness) placed in the enclosed wall of the staircase.
   iii) Externally located staircases adequately ventilated to outside air.
   iv) Openable sashes or R.C.C. grills with clear opening of not less than 0.5 sq.mtrs. per landing on the external wall of the staircase shall be provided.
   v) No combustible material shall be kept or stored in staircase / passage.

THE TERRACE DOOR MANNER AS FOLLOWS:
   A) The top half portion of the doors shall be provided with louvers.
   B) The latch-lock shall be installed from the terrace side at the height of not more than 1 mtrs.
   C) The glass front of 6 inch diameter with the breakable glass shall be provided just above the latch- lock, so as to open the latch in case of an emergency by breaking glass.
   D) The door shall either be fitted with magnetic lock connected to console and detected system or shall be synchronized with fire detection and alarm system.

5. **CORRIDOR / LIFT LOBBY : (for each wing)**
   i) Corridor / lift lobby at each floor level shall be naturally ventilated.
   ii) The common corridor / lift lobby at each floor level shall be kept free from obstructions at all times.
   iii) Proper signages for way to staircase, escape routes, staircase, floor nos. etc. shall be provided at each floor of building.

(v) Portable lights / insta lights shall be provided at strategic locations in the staircase and lift lobby.

6. **STAIRCASE AND CORRIDOR LIGHTINGS: (for each wing)**

i) The staircase and corridor lighting shall be on separate circuits and shall be independently connected so that they could be operated by one switch installation on the ground floor easily accessible to fire fighting staff at any time irrespective of the position of the individual control of the light points, if any.

ii) Staircase and corridor lighting shall also be connected to alternate supply.

iii) Double throw switches should be installed to ensure that lighting in the staircase and the corridor do not get connected to two sources of supply simultaneously. A double throw switch shall be installed in the service room to terminate the stand-by-supply

iv) Emergency lights shall be provided in the staircases/corridors.

7. **N.R./FLAT ENTRANCE , KITCHEN DOORS & EXIT / ENTRANCE STAIRCASE: (for each wing)**

i) Flat entrance and kitchen doors if any shall be of solid core having fire resistance of not less than one hour (solid wood of 45 mm thickness.)

ii) The fire resistance rating for staircase F.R.D., Lift lobby / protected lobby & the lift doors as per N.B.C. provisions.

8. **ELECTRIC CABLE SHAFTS , SERVICES & METER ROOM : (for each wing)**

i) Electric cable shafts shall be exclusively used for electric cables and should not open in staircase enclosure.

ii) Inspection doors for shafts shall have two hours fire resistance.

iii) Electric shafts shall be sealed at each floor level with non combustible materials such as vermiculite concrete No storage of any kind shall be done in electric shaft.

iv) Electric wiring/ cable shall be non-toxic, non-flammable, low smoke hazard having copper core / fire resistance for the entire building with provision of ELCB/MCB.

v) Electric meter room shall be provided at location marked on the plans with electric emergency switch at the ground floor level. It shall be adequately ventilated & easily accessible

vii) Electric wiring shall be having copper core having the fire resistance and low smoke hazard cables for the entire bldg., with the provision of ELCB/MCB.
Low and medium voltage wiring running in shaft and in false ceiling should run in separate conduits;

vi) Water mains, telephone lines, intercom lines, gas pipes or any other service line should not be laid in the duct for electrical cables; use of bus bar/solid rising mains instead of cables is preferred.

xi) Separate circuits for firefighting pumps, lifts, staircases and corridor lighting and blowers for pressurizing system shall be provided directly from the main switch gear panel and these circuits shall be laid in separate conduit pipes, so that fuse in one circuit will not affect the others. Such circuits shall be protected at origin by an automatic circuit breaker with its no-volt coil removed.

xii) Master switches controlling essential service circuits shall be clearly labeled & provide in the lobby for emergency operations.

9. **FALSE CEILING (if provided):**
False ceiling if provided in the building shall be of non combustible material.
Similarly, the suspenders of the false ceiling shall be of no combustible materials.

10. **MATERIALS FOR INTERIOR DECORATION/FURNISHING**
The use of materials which are combustible in nature and may spread toxic

Fume/gases should not be used for interior decoration/furnishing, etc.

11. LIFTS: A. PASSENGER LIFT : (for each wing)

i) Walls enclosing lift shaft shall have a fire resistance of not less than two hour.
ii) Shafts shall have permanent vent of not less than 0.2 sq. mtrs in clear area immediately under the machine room.
iii) Landing doors and lift car doors of the lifts shall be of steel shuttered with fire resistance of one hour. No collapsible shutter shall be permitted.
iv) One of the lift from each wing shall be converted into fire lift and shall be as per specifications laid down under the regulations, a toggle switch shall be provided to this lift for the use of Firemen
v) Threshold of non combustible material shall be provided at the entrance of each landing door

B. FIRE LIFT: (for each wing)

i) Walls enclosing lift shafts shall have two hours fire resistance.
ii) The shafts shall have permanent vent equal 0.2 sq.mtr. clear area under the Lift Machine room.
iii) Landing doors and lift car doors shall be of steel shuttered type with one hour fire resistance. No collapsible shutters shall be provided.
iv) To enable fire services personnel to reach the upper floor with the minimum delay, one fire lift shall be provided and shall be available for the exclusive use of the firemen in an emergency and the directly accessible to every dwelling of each floor
v) The lift shall have a floor area of not less than 1.4 sq mtrs with a minimum dimension of 1.12 mtrs. It shall have loading capacity of not less than 545 k.g. (8 persons lift) with automatic closing doors
vi) There shall be an alternate electric supply of an adequate capacity apart from the normal electric supply the building and the cables run in a route safe from fire, i.e. within the lift shaft. In case of failure normal electric supply, it shall automatically trip over to alternate supply
vii) The operation of fire lift should be by a simple toggle or two button switch situated in glass-fronted box adjacent to the lift at the entrance level When the switch is on, landing call points will become inoperative and the lift will be on car control only or on priority control device. When the switch is off, the lift will return to normal working. This lift can be used by the occupants in normal times.
viii) The words 'Fire lift' shall be conspicuously displayed in florescent paint on the lift landing door at each floor level & Threshold of non combustible material shall be provided at the entrance of each landing door.
ix) Except Service Lifts, other lifts shall be converted into Fire Lifts conforming to relevant regulations.
x) The lift lobbies in the basement shall be enclosed and shall be pressurized with positive air pressure of 5mm W.G.

C. CAR LIFT :

i. All the structural steel members of the car lift well i.e columns, beams etc shall be protected with the fire resisting/ retardant materials and methods as stipulated under relevant IS specification. A certificate to that effect shall be furnished from chartered structural Engineer.
ii. The electrical cables used internally shall be fire retardant and heat resistant of capacity 105 degree centigrade.
iii Emergency stop switch shall be installed inside the auto parking system at the top of the car lift, near the driving unit and on the main control panel for activation in case of any emergency. for the power cut off to the main motor and all operations to stop

iv. Blue & Red display lamps indicating whether system is ready to accept the car shall be installed at the entry point of the car. When the red lamp is on, car should not enter into the tower.
v. Threshold of non combustible material shall be provided at the entrance of each landing door.

12. CAR PARKING:

i) Car parking shall be permitted in the designated area.
ii) Drainage of the car parking area of all the levels shall be laid independent from that of the buildings & it shall be provided with catch pit & fire trapped before connecting the building drainage or Municipal drainage.
ii) Drainage of the car parking areas at all the levels shall be so laid as to prevent any overflow in the staircase, lift shaft etc.
iii) The parking area shall not be used for dwelling purpose & repairing / maintenance purpose, at any time. Dwelling use of naked light/flame, repairing /maintenance of vehicles shall be strictly prohibited in the parking area.
iv) Repairing / servicing of cars, use of naked light shall not be permitted in the car parking areas.
v) The drive way shall be properly marked & maintained unobstructed.
vi) The Automatic Sprinkler System provided to the entire horizontal car parking area.
vii) The Water spray projector system provided to the entire two tier stack car parking area.

B) STACKED CAR PARKING:

i) Structural design - The SA-FAMCP shall be constructed of structural steel construction.
ii) Vertical deck separation - For SA-FAMCP having multi-car parking level, vertical separation between the upper & lower decks by using the non-perforated and non combustible materials, (structural steel plate) shall be provided. This is to minimize direct impingement of flame to the car in the upper deck and also to prevent dripping of any possible leaking fuel to the lower deck.
iii) Elements of the staked car parking structure shall have 1 hr. fire resistance.
v) Each car parking deck shall have 1 hr. fire resistance.
vi) Parking area shall be accessible by trained staff when carrying out the maintenance work.
vii) The parking system is to be ceased during the maintenance operation.
vii) Stack car parking shall be protected with water spray projector.

13. BASEMENT :

i. Each basement shall be separately ventilated. Vents with cross, sectional area (Aggregate) not less than 2.5 percent of the floor area spread evenly around the perimeter of the basement shall be provided in the form of grills or breakable stall boards light or pavement lights or by way of shafts.
ii. The slab of the basement shall be reinforced suitably to bear the load of fire engine weighing upto 48 M. tones each with point load of 10 kgs./sq.cms.
iii. The basement shall be used for the designated purpose i.e. horizontal car parking accessible by two car lifts. Basement also used for U.G. tank etc.
iv. The basement shall be provided with natural ventilation through the side ventilators, open cut outs as shown in the plan.
v. The staircases of the basement shall be of enclosed type and entry to basement areas shall be through one hour fire resistance self closing door provided in the enclosed wall of the staircase and through cut off lobby. The cut off lobby shall be mechanically pressurized.

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vi. In additions to the natural ventilation, mechanical ventilation shall be provided to the basement with 15 air changers per hour with an arrangement to accelerate the rate of air changers to 30 per hour in the event of a fire emergency.
vii. The ducts of the mechanical ventilations system shall be of substantial metal gauge as per the relevant I S. standard.
viii. The operating switches of the mechanical ventilation shall be located in the fire control room with appropriate zonal indications.
ix. Exhaust duct shall be provided to draw out exhaust at ground level of the basement.
x. Suitable signages shall be provided in the basement showing exit direction, way to exits etc.
xi. Automatic sprinkler system shall be provided in basement area. These systems shall be installed as per the standard laid down by T.A.C. and relevant I S. specifications.
xii. Cut off lobby, staircases, common passages & escape routes of the entire building shall be painted with fire retardant paint.
xiii. One Dry Chemical Powder fire extinguisher ABC type of 6 Kgs. Capacity each shall be kept for every 100 Sq.Mt. area in the basement.
xiv. Staircase and lift lobby shall have illuminated by inverter operated exits signs with IP 54 enclosure. Luminance of the signage's shall be such that they are visible from a distance of 12 to 16 meters.
xv. Ventilation system shall start automatically on actuation of detector provided in the basement area.
xvi. Exhaust duct, mechanical ventilation duct should not pass through exit routes.
xvii. The ventilation and area of ventilation and compartmentation as per NBC if required shall be checked by E.E.B.P. (CITY).

14. FIRE FIGHTING REQUIREMENTS :

A) UNDERGROUND WATER STORAGE TANK: (Common for all wings)

An common underground water storage tank of 3,00,000 liters capacity shall be provided as per design specified in the rules with baffle wall and fire brigade collecting breaching. The layout of which shall be got approved from H.E.'s department prior to erection. The tanks shall be connected to sprinkler system.

B) OVERHEAD WATER STORAGE TANK: (for A & D wing)

Another tank of 30,000 litrs. Capacity(for each wing) shall be provided at the terrace level of each wing. The design and layout shall be got approved from H.E.'s Department prior to erection. This tank shall be connected to the wet riser through a booster pump through a non-return valve and gate valve.

C) WET RISER: (for each staircase of each wing)

A Wet Riser cum down comer of G.I. 'C' class of 15 cms. dia. shall be provided in the duct adjoining the lobby with double hydrant outlet and hose reel on each floor of each wing in such a way as not to deduct the width of the corridor. Pressure reducing discs or orifices shall be provided at lower level so as not to exceed pressure of 5.5 kgs./sqcms.

D) FIRE SERVICE INLET :- (for each wing)

i) A fire service inlet on the external face of the building near the tank directly fronting the courtyards shall be provide to connect the mobile pump of the fire service to (a) The wet riser (b) Sprinkler system & (c) Water spray projector system.
ii) Breeching connection inlet shall be provided to refill U.G. tank.
iii) Operating switches of fire pumps shall be also provided in glass fronted boxes at ground floor.

E) AUTOMATIC SPRINKLERS SYSTEM :

i) Automatic sprinkler system shall be provided to the entire building including ~~each flat~~ each NR, in lift lobby, and common corridor at each floor of each wing as well as in car parking area at one level basement.

ii) The automatic sprinkler system shall be installed as per the standard laid down by N.B.C. and relevant I.S. Specification.

F) WATER SPRAY PROJECTOR SYSTEM :

Water spray projector system as per relevant I.S. specifications shall be provided in the stack car parking & pit stack parking area as per the standard laid down by T.A.C. or relevant I.S. specification.

G) AUTOMATIC SMOKE DETECTION SYSTEM :

Automatic smoke detection system shall be provided in each electric meter room & lift machine room & corridor / lift lobby at each floor level & NR.

H) FIRE PUMP, BOOSTER PUMP, SPRINKLER PUMP AND JOCKEY PUMP:

i) Wet-riser shall be connected to a fire pump at ground level of capacity of not less than 2400 liters/min. capable of giving a pressure of not less than 3.2 kgs/ sq. cms. at the top most hydrant.

ii) Booster pump of 900 liters/min. capacity giving a pressure of not less than 3.2 kgs./ sq. cms. at the top most hydrant out let of the wet-riser shall be provided at the terrace level.

iii) Sprinkler pump of suitable capacity along with jockey pump shall be provided for automatic sprinkler system.

iv) Electric supply (normal) to these pumps shall be independent circuit.

v) Operating switches for booster pumps shall be also provided in glass fronted boxes in lift lobbies at each floor.

vi) The fire pumps shall be surface mounted type or submerged type and not submersible type.

I) EXTERNAL HYDRANTS.

Courtyard hydrants shall be provided at distance of 30.00 mtrs each within the confines of the site of the wet riser-cum-down comer.

J) ALTERNATE SOURCE OF POWER SUPPLY.

An alternate source of LV/HV supply from a separate substation or from a diesel generator with appropriate changeover over switch shall be provided for fire pumps, booster pump, sprinkler pump, jockey pump, staircase and corridor lighting circuits and fire alarm system, detection system, public address system, etc. It shall be housed in separate cabin.

K) PORTABLE FIRE EXTINGUISHERS :

(i) One dry chemical powder type fire extinguisher of 9kgs. capacity having I.S. certification mark and two bucket filled with dry clean sand shall be kept in electric meter room as well as in lift machine room

(ii) Four dry chemical powder type fire extinguisher of 6 kgs capacity having I.S.I. certification mark and four buckets filled with dry clean sand shall be kept at ground floor.

(iii) One dry chemical powder type fire extinguisher of 6 kgs capacity having I.S certification mark shall be kept on each floor level, NR & in refuge area.

L) PUBLIC ADDRESS SYSTEM:
The entire building shall be provided with the public address system in common areas with main control panel at ground.

M) FIRE ALARM SYSTEM –
The building shall be provided with manual fire alarm system with main control panel at ground floor level and pill-boxes and hooters at each upper floor level. The layout of fire alarm system shall be in accordance with I.S. specification.

N) PANEL BOARD OF FIRE FIGHTING SYSTEM:
Automatic Sprinklers, Automatic Smoke Detection, Fire alarm system, public address system, alternate supply, etc. emergency panels shall be installed on ground floor & C.R.

O) SIGNAGES:
Self-glowing/fluorescent exit signs in green color shall be provided showing the means of escape for the entire building.

15. TRAINED SECURITY GUARDS:
i. The trained security / fire supervisor along with trained staff having basic knowledge of firefighting& fix firefighting installation shall be provided / posted in the building. They will be responsible for the following;
ii. Maintenance of all the first aid firefighting equipments, fixed installations & other firefighting equipments / appliance in good working condition at all times
iii. Imparting training to the occupants of the building in the use of firefighting equipment provided on the premises & kept them informed about the fire & other emergency evacuation procedures.
iv To liaise with the City Fire Brigade on regular & continual basis

16. FIRE DRILLS / EVACUATION DRILLS:
Fire Drills and evacuation drills shall be conducted regularly in consultation with Mumbai Fire Brigade and log of the same shall be maintained

17. FIRE CONTROL ROOM :
a) Separate Fire Control room with well qualified man power shall be established on ground floor.
b) Plan of each floors indicating means of egress as well escape shall be maintained
c) i. The Master switches controlling essential service circuits shall be provided in the Fire Control room and shall be clearly labeled and operations of the same shall be carried out only by trained personnel or Fire Brigade personnel.
ii. The manual control for the change over switch from main to D.G. Set/ other sub station alternate supplies shall be provided in the Fire Control room.
iii. Emergency electrical services / switches shall be provided in the Fire Control room.

18. REFUGE AREA:
i) Refuge area has been provided as shown in plan shall be conforming to the following requirements.
Manner of refuge area
a) The refuge area shall be so located that it shall preferably face the Access road/wider open space of the building.
b) The refuge area shall be provided with railing / parapet of 1.20 mt
c) The refuge area shall have a door which shall be painted or fixed with a sign in luminous paint mentioning "REFUGE AREA"

d) The lift/s shall not be permitted to open into the refuge areas.
e) The refuge area provided within building line shall be accessible from common passage/ staircase.
ii) Use of refuge area :
a. The refuge area shall be earmarked exclusively for the use of occupants as temporary shelter and for the use of Fire Brigade Department or any other organization dealing with fire or other emergencies when occur in the building and also for exercises/drills if conducted by the Fire Brigade Department.
b. The refuge areas shall not be allowed to be used for any other purpose and it shall be the responsibility of the owner/occupier to maintain the same clean and free of encumbrances and encroachments at all times.
iii) Facilities to be provided at refuge area
Adequate emergency lighting and drinking water facility shall be provided
iv) Terrace floor as a refuge floor:
a. The necessary facilities such as emergency lighting, drinking water etc shall be provided.
b. The access door/s from the enclosed staircase/s to the terrace floor shall have louvers at top half portion of the door. The entrance doors to the terrace shall be painted or fixed with sign painted in luminous paint mentioning "REFUGEA REA"
v) Excess refuge area (above 4%) shall be counted in FSI.

The party has paid the Scrutiny fees of Rs 14,03,000/- vide Receipt No.5878920 & SAP Doc. No. 1001151811 Dated 18.5.2012 on the gross built-up area 37,925.00 Sq. Mtrs as certified by the Architect. However NOC was not issued for the same.

Now the architect vide his letter has certified the gross built up area as 37,925.00 sqm andhence no additional built up area and no Scrutiny fee is required to be paid

However, E.E.B.P.(City) is requested to verify and inform this office, if found to be more, for the purpose of levying additional capitation fees.

Note:

- The fire fighting shall be carried out by approved licensed agency.
- There shall not be any trees obstructing fire appliances reach in compulsory open spaces, required as per DCR.
- The Area Calculation submitted by the architect in the plans shall be verified by E.E.B.P. and if any change then the proposal shall be referred back to this department.
- This NOC is issued from Fire Safety Point of view.
- The schematic drawings/plans of active fire safety measures recommended by this department in the NOC i.e. Sprinkler system, smoke detection System, Rate of detection system, Wet riser system, Public Address system etc. shall be submitted and got approved from CFO prior to installation.
- Necessary permission for Internal layout of the offices, lofts, compartmentation, office cabin, interior design, Store , shops etc. shall be got approved from concerned department & M.C.G.M.'s / C.F.O.'s department till then shall not be allowed to use.
- E.E.B.P. (City) requested to scrutinized the plans as per amended DCR &verify civil work and all other requirements pertaining to civil Engineering side including open spaces, corridors, staircases, amendments, height, refuge area in sq. mtrs & floor occupancy of the building. E.E.B.P. (City) is also requested to verify 6.00 mtrs wide open space & R.G. as per the Directives of Hon. M.C.'s office order No. MGC/A/6647 dated 23.12.2013 & orders of Hon. Supreme Court. And if these plans, given open space & R.G. is not approvable then this NOC shall be treated as

cancelled & refer back to this department **for revised NOC also till then further** process of issuing IOD & C.C. shall not be **permitted.**

- EEBP(City) shall verify the proposal in context with Hon. M.C's Circulars issued U/no-Ch.E/32545/DP-Gen Dated- 24.02.2015 & U/no- Ch.E/34194/DP/Gen Dated 10.03.2015 and verify the compliance as per the above said circulars. If the same is not complied with, this proposal shall be referred back to this department for issuing fresh NOC

— sd —

Dy. Chief Fire Officer
Mumbai Fire Brigade

Copy to: Mr. Shashikant Jadhav, L.S.

16/3/15

Dy. Chief Fire Officer
Mumbai Fire Brigade

16/3/15

MUNICIPAL CORPORATION OF GREATER MUMBAI
MUMBAI FIRE BRIGADE

No.: F/HRC/CITY/75
Date: 29/03/2014

Sub: Proposed High Rise Building in Cluster-3 for redevelopment under modified D. C. R. 33(9) on plot bearing C. S. No. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 36/28 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4260 to 4291, 1/1481, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4306, 1/4306, 4309, 4310, 4312 to 4314,1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227, 4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division, at Maulana Shaukatali Road, S.V.P. Road, Mutton Street, & Ebrahim Rehmatullah Road, known as "Bhendi Bazar" Mumbai (for Dev. M/s Saifee Burhani Upliftment Trust)

Ref: Letter No CHE/HRB-495/DPWS dated 05/02/14,
MFB No HR/City/HRC/CITY/75 dated 10/02/14 .

Ch. Eng. (D.P.)

This is a proposal for the construction of high-rise residential building having two wings designated as "A" and "B" Wings with having common basement (-3.80 mtr) with pit (-8.60 mtrs) & ground and 1st & 2nd floor for N.R. + part parking + 3rd & 4th floor for parking (+17.10 mtrs) + 5th as Amenity floor + 6th Service Floor, thereafter "A" wing is having 7th to 31st upper residential floors with total height of 101.20 mtrs. from general ground level up to terrace level and "B" wing is having 7th to 38th upper residential floors with total height of 122.20 mtrs. from general ground level up to terrace level with fire check floor at 70.20 mtrs for both the wings for general ground level.

The proposed building is having single basement + pit for pump room and water tank will be mainly used for horizontal/ stack car parking accessible by 6.27 mtrs wide two way ramp. The basement is lighted & ventilated by mechanical ventilation system as shown on the plan.

Car Parking Floors: 3rd & 4th car parking floors will be used for horizontal/ stack car parking by way of 6.27 mtrs wide two way ramp.

The floor-wise user of the building is as under.

Floor	Users
Pit (-8.60 mtr)lvl.	Pump room, Water tank
Basement(-3.80mtr)lvl	Electrical Panel Room, Stack Car Parking, Equipment, Scooter parking Engg. Maintenance
Ground Floor	Rehab Shops, Sub Station, Entrance lobby, Horizontal Parking
1st Floor	Rehab Shops, Shopping Entrance Horizontal Parking

2nd Floor	Rehab Shops, Shopping Entrance Horizontal Parking Lift Lobby	
3rd & 4th Floor	Stack & Horizontal Parking	
5th Amenity Floor	Open space for Amenity & part refuge area, Fitness center, Meter room	
6th Floor	Service Floor	
	"A" Wing	"B" Wing
7th to 12th Floor	12 Flats	13 Flats
13th Floor	8 Flats + Part Refuge	9 Flats + Part Refuge
14th to 19th Floor	12 Flats	13 Flats
20th Floor	8 Flats + Part Refuge	9 Flats + Part Refuge
21st Floor	Fire Check Floor	Fire Check Floor
22nd Floor	Service Floor	12 Flats
23rd to 26th Floor	9 Flats	12 Flats
27th Floor	9 Flats	Service Floor
28th Floor	9 Flats	11 Flats
29th Floor	8 Flats + Part Refuge	8 Flats + Part Refuge
30th Floor	8 Flats + 1 Lower Duplex Flat	11 Flats
31st Floor	8 Flats + 1 Upper Duplex Flat	11 Flats
32nd Floor	Terrace Floor	11 Flats
33rd to 34th Floor		11 Flats
35th Floor		11 Flats
36th Floor		10 Flats + Part Refuge
37th Floor		10 Flats + 1 Lower Duplex Flat
38th Floor		10 Flats + 1 Upper Duplex Flat

Refuge area provided as under :

Refuge floor	Refuge area in sq. mtrs.				At the height of refuge floor from ground level in mtrs.	
	"A" Wing		"B" Wing		"A" Wing	"B" Wing
	Required	Proposed	Required	Proposed		
5th Floor	128.99	172.54	133.86	151.24	22.10	22.10
13th Floor	143.98	157.46	149.56	177.56	46.20	46.20
20th Floor	151.33	159.46	149.54	177.56	67.20	67.20
29th Floor	65.09	69.37	148.41	155.26	92.20	92.10
36th Floor	—	—	60.43	78.23	—	113.20
Fire Check Floor proposed on 21st floor at the height of 70.20 mtr height from General Ground level up to Terrace level.						
In addition to that terrace of the building will be treated as refuge area. Excess refuge area shall be counted towards FSI.						

The open spaces around the building are as under:-

The site abuts on Ebrahim Rahimtulla Road 35.05 mtrs wide on East side

North	1.50 mtrs + 15.00 mtrs wide road
South	1.58 to 2.13 mtrs + 9.00 mtrs wide road.
East	1.63 to 3.06 mtrs + 25.05 mtrs Ebrahim Rahimtulla Raod.
West	1.50 mtrs + 16.50 mtrs wide road

The details of staircases & Lifts as approved earlier for the building are as under:

Staircase		
Basement to Ground Floor	1.50 mtrs wide – 1 No.	
Ground to 2nd Floor	1.50 mtrs – 1 No.	
	Wing "A"	**Wing "B"**
Staircase	Basement to 31st Floor – 2.00 mtrs 1Nos Ground to 31st Floor – 2.00 mtrs 1Nos	Basement to 38th Floor – 2.00 mtrs 1Nos Ground to 38th Floor – 2.00 mtrs 1Nos
Lift	Basement to 2nd Floor – 2 Nos	
Lift	Ground to 5th Floor – 2 Nos for each wing	
	Wing "A"	**Wing "B"**
Lift	Ground to 31st Floor – 4 Nos.	Ground to 38th Floor – 5 Nos.

The proposed staircases as shown in the plans are enclosed type and are externally located & adequately ventilated to outside air. In addition to this one escalator is provided from ground to 2nd shopping level. One passenger lift from each lift bank shall be converted into fire lift as per norms. The lift lobby & common corridor at each floor level is directly ventilated to outside air as shown on the plan.

The details of Ramps for the building are as under:

No. of ramps	Width	Details
1	Two way of 6.27 mtrs	Leading from Basement to 4th Floor Level

The details of escalators:

No. of Escalators	Details
1	Leading from ground/ 2nd floor shopping level

The proposal has been considered favorably taking into consideration the following.

The proposal has been considered favorably in view of the facts that

A) The Site abuts on 35.05 Wide Ebrahim Rahimtulla Marg on East side.
B) Duct for wet riser should be provided in the lobbies of the building.
C) Provided mechanical light and ventilation to the basement.
D) Provided Automatic sprinkler system in entire building including each flat , lift lobby, common corridor at each floor level, basement , parking floors.
E) Automatic smoke detection system shall be provided in common corridor / Lift Lobby and electric meter room & lift machine room of the building
F) Additional stand by pump to all the fire fighting systems is recommended along with regular fire, sprinkler, jockey and booster pump.
G) The building will be protected with advance in built fire fighting system such as wet riser, hydrant system, fire alarm & fire detection system & sprinkler system, integrated system, voice evacuation system, public address system, BMS system etc.
H) The fire resistance rating for staircase F.R.D., Lift lobby / protected lobby & the lift doors as per N.B.C. provisions.
I) Efficient P.A. system is recommended for each wing with standard Building Management System

J) During construction stage and prior to final occupation party agreed to comply with additional requirements stipulated by Mumbai Fire Brigade Officer if any in future

K) This N.O.C. is subject to approval by High Rise Technical Committee.

Ch. Eng (D.P.) requested to scrutinized the plans as per amended DCR & verify civil work and all other requirements pertaining to civil Engineering side including open spaces, corridors, staircases, amendments, height, refuge area in sq. mtrs. & floor occupancy of the building. If any changes in the plans other than mentioned above then E.E.B.P. (City) shall refer back the proposal to this department for revised NOC till then further process shall not be permitted.

In view of above, as far as this department is concerned construction of high-rise residential building having two wings designated as "A" and "B" Wings with having common, basement (-3.60 mtr) with pit (-8.60 mtrs) & ground and 1st & 2nd floor for N.R. + part parking + 3rd & 4th floor for parking (+17.10 mtrs) + 5th as Amenity floor + 6th Service Floor, thereafter "A" wing is having 7th to 31st upper residential floors with total height of 101.20 mtrs. from general ground level up to terrace level and "B" wing is having 7th to 38th upper residential floors with total height of 122.20 mtrs. from general ground level up to terrace level with fire check floor at 70.20 mtrs for both the wings for general ground level signed in token of approval, subject to satisfactory compliance of the following requirements.

1. **ACCESS:**

i) There shall be no compound wall on road side of the building.

iii) All access & fire tender access should be free of encumbrances.

2. **ACCESS RAMPS:**

i) The Access Ramp as shown in enclosed plan provided entry at the ground level.

ii) The gradient of ramp shall not be steeper than 1:10.

3. **PROTECTION TO STRUCTURAL STEEL:**

i) All the structural steel members i.e. columns, beams etc., shall be protected with the 02 hours fire resisting materials and methods as stipulated under IS 1942-1960 as application for residential building.

ii) A certificate to that effect that the fire resistance protection has been provided as above shall be furnished from the Structural Engineer as the time of application for occupying the building.

4. **COURTYARDS :**

i) The available courtyards/ open space, on all the sides of the building shall be paved, suitably to bear the load of fire engines weighing upto 48 m. tones each with point load of 10 kgs./sq. cms.

ii) All the courtyards shall be in one plane.

iii) The courtyards shall be kept free from obstruction at all times.

5. **STAIRCASE :**

i) The flight width of staircases shall be maintained as shown in the enclosed plans.

ii) The layout of staircases shall be enclosed type as shown in the plan throughout its height and shall be approached (gained) at each floor level at

least two hours fire resistant self closing door (45 mm. thickness) placed in the enclosed wall of the staircase.

iii) Openable sashes or R.C.C. grills with clear opening of not less than 0.5 sq.mtrs. per landing on the external wall of the staircase shall be provided.

iv) No combustible material shall be kept or stored in staircase / passage.

v) Internal staircases shall be no combustible material.

6. CORRIDOR / LIFT LOBBY :

i) Corridor / lift lobby at each floor level shall be naturally ventilated.

ii) The common corridor / lift lobby at each floor level shall be kept free from obstructions at all times.

iii) Proper signages for way to staircase, escape routes, staircase, floor nos. etc shall be provided at each floor of building.

iv) Portable lights / insta lights shall be provided at strategic locations in the staircase and lift lobby.

v) All corridors & lift lobbies shall be assessable at each floor level

7. STAIRCASE AND CORRIDOR LIGHTINGS:

i) The staircase and corridor lighting shall be on separate circuits and shall be independently connected so that they could be operated by one switch installation on the ground floor easily accessible to fire fighting staff at any time irrespective of the position of the individual control of the light points, if any

ii) Staircase and corridor lighting shall also be connected to alternate supply

iii) Double throw switches should be installed to ensure that lighting in the staircase and the corridor do not get connected to two sources of supply simultaneously. A double throw switch shall be installed in the service room to terminate the stand-by-supply.

iv) Emergency lights shall be provided in the staircases/corridors.

8. FLAT ENTRANCE , KITCHEN DOORS & EXIT / ENTRANCE STAIRCASE

i) Flat entrance and kitchen doors if any shall be of solid core having fire resistance of not less than one hour (solid wood of 45 mm thickness.)

ii) The fire resistance rating for staircase F.R.D., Lift lobby / protected lobby & the lift doors as per N.B.C. provisions.

9. ELECTRIC CABLE SHAFTS , SERVICES & METER ROOM :

i) Electric cable shafts shall be exclusively used for electric cables and should not open in staircase enclosure

ii) Inspection doors for shafts shall have two hours fire resistance.

iii) Electric shafts shall be sealed at each floor level with non combustible materials such as vermiculite concrete. No storage of any kind shall be done in electric shaft.

iv) Electric wiring/ cable shall be non-toxic, non-flammable, low smoke hazard having copper core / fire resistance for the entire building with provision of ELCB/MCB.

vi) Electric meter room shall be provided at basement first level & shall be adequately ventilated & easily accessible. Emergency electric switch shall be provided at ground floor level.

vii) Electric wiring shall be having copper core having the fire resistance and low smoke hazard cables for the entire bldg., with the provision of ELCB/MCB. Low and medium voltage wiring running in shaft and in false ceiling should run in separate conduits;

vi) Water mains, telephone lines, intercom lines, gas pipes or any other service line should not be laid in the duct for electrical cables; use of bus bar/solid rising mains instead of cables is preferred.

xi) Separate circuits for fire fighting pumps, lifts, staircases and corridor lighting and blowers for pressurizing system shall be provided directly from the main switch gear panel and these circuits shall be laid in separate conduit pipes, so that fuse in one circuit will not affect the others. Such circuits shall be protected at origin by an automatic circuit breaker with its no-volt coil removed.

xii) Master switches controlling essential service circuits shall be clearly labelled.

10. FALSE CEILING (if provided):

False ceiling if provided in the building shall be of non combustible material. Similarly, the suspenders of the false ceiling shall be of no combustible materials.

11. MATERIALS FOR INTERIOR DECORATION/FURNISHING

The use of materials which are combustible in nature and may spread toxic fume/gases should not be used for interior decoration/furnishing, etc.

12. LIFTS:

A. PASSENGER LIFT :

i) Walls enclosing lift shaft shall have a fire resistance of not less than two hour.

ii) Shafts shall have permanent vent of not less than 0.2 sq. mtrs in clear area immediately under the machine room.

iii) Landing doors and lift car doors of the lifts shall be of steel shuttered with fire resistance of one hour. No collapsible shutter shall be permitted.

iv) One of the lift from each lift bank shall be converted into fire lift and shall be as per specifications laid down under the regulations, a toggle switch shall be provided to this lift for the use of Firemen.

v) Threshold of non combustible material shall be provided at the entrance of each landing door.

B. FIRE LIFT:

i) Walls enclosing lift shafts shall have two hours fire resistance.

ii) The shafts shall have permanent vent equal 0.2 sq.mtr. clear area under the Lift Machine room.

iii) Landing doors and lift car doors shall be of steel shuttered type with onehour fire resistance. No collapsible shutters shall be provided.

iv) To enable fire services personnel to reach the upper floor with the minimum delay, one fire lift shall be provided and shall be available for the exclusive use of the firemen in an emergency and the directly accessible to every dwelling of each floor.

v) The lift shall have a floor area of not less than 1.4 sq. mtrs. with a minimum dimension of 1.12 mtrs. It shall have loading capacity of not less than 545 k.g (8persons lift) with automatic closing doors.

vi) There shall be an alternate electric supply of an adequate capacity apart from the normal electric supply the building and the cables run in a route safe from fire, i.e. within the lift shaft. In case of failure normal electric supply, it shall automatically trip over to alternate supply.

vii) The operation of fire lift should be by a simple toggle or two button switch situated in glass-fronted box adjacent to the lift at the entrance level. When

the switch is on, landing call points will become inoperative and the lift will be on car control only or on priority control device. When the switch is off, the lift will return to normal working. This lift can be used by the occupants in normal times.

viii) The words 'Fire lift' shall be conspicuously displayed in fiorescent paint on the lift landing door at each floor level & Threshold of non combustible material shall be provided at the entrance of each landing door.

ix) Except Service Lifts, other lifts shall be converted into Fire Lifts conforming to relevant regulations.

x) The lift lobbies in the basement shall be enclosed and shall be pressurized with positive air pressure of 5mm W.G.

13. **CAR PARKING:**

i) Car parking shall be permitted in the designated area.

ii) Drainage of the car parking area of all the levels shall be laid independent from that of the buildings & it shall be provided with catch pit & fire trapped before connecting the building drainage or Municipal drainage.

ii) Drainage of the car parking areas at all the levels shall be so laid as to prevent any overflow in the staircase, lift shaft etc.

iii) The parking area shall not be used for dwelling purpose & repairing / maintenance purpose, at any time. Dwelling use of naked light/flame, repairing /maintenance of vehicles shall be strictly prohibited in the parking area.

iv) Repairing / servicing of cars, use of naked light shall not be permitted in the car parking areas.

v) The drive way shall be properly marked & maintained unobstructed.

vi) The Automatic Sprinkler System provided to the entire car parking area.

A) **PODIUM /CAR PARKING FLOORS**

i) All the sides of the stilted / covered car parking shall be kept open except parapet walls of not more than 0.75 meters height.

ii) Automatic sprinkler system to the entire parking floor & drencher system on the top of each podium floor shall be provided.

iii) The driveways shall be properly marked and maintained unobstructed, proper illuminated signage shall be provided for escape route, ramps etc at prominent location.

B) **STACKED CAR PARKING.**

i) Structural design The SA-FAMCP shall be constructed of structural steel construction.

ii) Vertical deck separation For SA-FAMCP having multi-car parking level, vertical separation between the upper & lower decks by using the non-perforated and non combustible materials. (structural steel plate) shall be provided. This is to minimize direct impingement of flame to the car in the upper deck and also to prevent dripping of any possible leaking fuel to the lower deck.

iii) Elements of the staked car parking structure shall have 1 hr. fire resistance.

v) Each car parking deck shall have 1 hr. fire resistance.

vi) Parking area shall be accessible by trained staff when carrying out the maintenance work.

vii) The parking system is to be ceased during the maintenance operation.

viii) Stack car parking shall be protected with double line sprinkler system/ Medium velocity water spray projector.

14. BASEMENT:

i) Each basement shall be separately ventilated. Vents with cross, sectional area (Aggregate) not less than 2.5 percent of the floor area spread evenly around the perimeter of the basement shall be provided in the form of grills or breakable stall boards lights or pavement lights or by way of shafts. Alternatively, a system of air inlets shall be provided at basement floor level and smoke outlets at basement ceiling level. Inlets and outlets may be terminated at ground level with stall boards or pavement lights as before but ducts to convey fresh air to the basement floor level shall have to be laid. Stall boards and pavement lights should be in position easily accessible to the fire Brigade personal and rescue teams and clearly marked 'SMOKE OUTLET' or 'AIR INLET' with an indication of area served at or near the opening.

ii) The basements shall be used for designated purpose only as shown in the plan.

iii) The staircases of the basement shall be of enclosed type and entry to basement areas shall be through two hours fire resistance self-closing door provided in the enclosed wall of the staircase and through smoke check / cut off lobby. The smoke check/ cut off lobby shall be mechanically pressurized.

iv) Mechanical ventilation shall be provided to the basement with 15 air changes per hour with an arrangement to accelerate the rate of air changes to 30 per hour in the event of a fire emergency.

v) The ducts of the mechanical ventilations system shall be of substantial metal gauge as per the relevant I.S. standard.

vi) Basement area shall be divided in compartments as per rule.

vii) The operating switches of the mechanical ventilation shall be located in the fire control room with appropriate zonal indications.

viii) Exhaust duct shall be provided to draw out exhaust at ground level of the basement.

ix) Suitable signage's shall be provided in the basement showing exit direction, way to exits etc.

x) Automatic sprinkler system shall be provided in basement area /including ramp. These systems shall be installed as per the standard laid down by T.A.C. and relevant I.S. specifications.

xi) Smoke off lobby, Staircases, common passages & escape routes of the entire building shall be painted with fire retardant paint.

xii) Staircase and lift lobby shall have illuminated by inverter operated exits signs with IP 54 enclosure. Luminance of the signage's shall be such that they are visible from a distance of 12 to 16 meters.

xiii) The staircase of the basement & the associated lift lobbies shall be pressurized in the event of fire. The pressure in this enclosed staircase and enclosed lift lobbies shall be maintained not less than 5m.m. W.G. & 2.5 mm W.G. for lift lobbies.

xiv) CO Detector with audible alarm system shall be provided to all the basement areas and the circuit of the same shall be given / connected to mechanical ventilation system to start automatically on actuation of CO detector and the other detectors provided in the basement.

xv) Ventilation system shall start automatically on actuation of detector provided in the basement area.

xvi) Exhaust duct, mechanical ventilation duct should not pass through exit or entry.

15. FIRE FIGHTING REQUIREMENTS :

A) UNDERGROUND WATER STORAGE TANKS (Common for both wing) :

An underground water storage tank of 4,00,000 liters capacity shall be provided at lower level basement as per design specified in the rules with baffle wall and fire brigade collecting breaching. The layout of which shall be got approved from H.E 's department prior to erection. The tanks shall be connected to sprinkler system.

B) OVERHEAD WATER STORAGE TANK (Each Wing) :

A tank of 50,000 liters capacity shall be provided at the terrace level. The design shall be got approved form H.E.'s department prior to erection. The tank shall be connected to the wet riser through a booster pump through a non return valve and gate valve.

C) WET RISER (Each Staircase):

Wet riser of internal dia. of 15 cms. of G.I. 'C' Class pipe shall be provided in the duct adjoining the staircase with double hydrant outlet & hose reel at each floor in such a way as not to reduce the width of the common corridor. Pressure reducing discs or orifices shall be provided at lower level, so as not to exceed the pressure of 5.5 kgs. per sq. cms. A fire service inlet on the external face of the building near the tank directly fronting the courtyards shall be provide to connect the mobile pump of the fire service to the wet riser. Fire service inlet shall be provided to refilled U.G. tank, to feed riser system by passing the fire pump & to feed sprinkler system. The wet risers shall be extended from basement up to topmost floor/terrace level. Wet riser outlet and hose reel at a distance of 100 ft. shall be provided on periphery of all podium / parking floors.

D) FIRE SERVICE INLET (Common for both wing)

i) Fire service inlet shall be provided to refilled U.G. tank, to feed riser system by passing the fire pump & to feed sprinkler system.
ii) Operating switches of fire pumps shall be also provided in glass fronted boxes at ground floor.

E) AUTOMATIC SPRINKLERS SYSTEM (Each Wing):

Provided Automatic sprinkler system in entire building including each flat / office / shops , lift lobby, common corridor at each floor level, basements , podium/ parking floors. As per the standards lay down by TAC or relevant IS specification.

F) DRENCHER SYSTEM: (for all podiums /parking floors and fire check floors)

Drencher system should be provided on the periphery of the top podium / car parking floors & Fire check floor of the building and should be connected to the main sprinkler pump as per the standard laid down in relevant I.S. Specifications.

G) WATER SPRAY PROJECTOR SYSTEM :

Water spray projector system as per relevant I.S. specifications shall be provided in the stack car parking area as per the standard laid down by T.A.C. or relevant I.S. specification.

H) AUTOMATIC SMOKE DETECTION SYSTEM (Each Wing) :

Automatic smoke detection system shall be provided at lift lobby, common corridor at each floor level, electric meter room & lift machine room, Shops, Offices, Control / BMS Room.

I) RATE OF RISE DETECTORS (Each Wing):

Rate of rise detectors shall be installed in the hot areas i.e. kitchen, pantry, etc and same shall be connected to main console at ground floor level.

J) FIRE PUMP, BOOSTER PUMP, SPRINKLER PUMP AND JOCKEY PUMP (Common for both wing):

(i) Wet-riser shall be connected to a fire pump at ground level of capacity of not less than 2800 liters/min. capable of giving a pressure of not less than 3.2 kgs/ sq. cms. at the top most hydrant.
(ii) Booster pump of 900 liters/min. capacity giving a pressure of not less than 3.2 kgs./ sq. cms. at the top most hydrant out let of the wet-riser shall be provided at the terrace level.
(iii) Sprinkler pump of suitable capacity along with jockey pump shall be provided for automatic sprinkler system.
(iv) Electric supply (normal) to these pumps shall be independent circuit.
(v) Separate jockey pump shall be provided to Wet riser system to keep system pressurized.
(vi) Operating switches for booster pumps shall be also provided in glass fronted boxes in lift lobbies on each floor.
(vii) Operating switches of fire pumps shall be also provided in glass fronted boxes at ground floor.

K) STAND BY PUMP (Common for both wing):

A Set fire pump, sprinkler pump and jockey pump pumps shall be kept as stand by pump.
Or.
Diesel operated stand pump shall be provided as per N.B.C.

L) EXTERNAL HYDRANTS.

Courtyard hydrants shall be provided at distance of 30.00 mtrs each within the confines of the site of the wet riser-cum-down comer.

M) ALTERNATE SOURCE OF POWER SUPPLY(Common for both wing).

An alternate source of LV/HV supply from a separate substation as well as from a diesel generator with appropriate changeover over switch shall be provided for fire pumps, booster pump, sprinkler pump, jockey pump, staircase and corridor lighting circuits and fire alarm system, detection system, public address system, voice evacuation system etc. It shall be housed in separate cabin.

N) PORTABLE FIRE EXTINGUISHERS (Each Wing):

(i) One dry chemical powder type fire extinguisher of 9 kgs. capacity having I.S. certification mark and two bucket filled with dry clean sand shall be kept in electric meter room as well as in lift machine room.
(ii) Five dry chemical powder type fire extinguisher of 6 kgs capacity having I.S.I. certification mark and four buckets filled with dry clean sand shall be kept at ground, basements & each level of podium.
(iii) Two dry chemical powder type fire extinguisher of 6 kgs. capacity having I.S. certification mark shall be kept on each floor level & refuge area.

O) FIRE ALARAM SYSTEM / FIRE DETECTION SYSTEM (Each Wing) :

a) The building shall be provided with intelligent analog addressable fire alarm system with microprocessor based main control panel at ground floor level

and addressable call points and hooters at each floor level. The design of fire alarm system shall be in accordance with I.S. specification and based on NFPA 72 guidelines (as per 2010 edition).

b) The addressable fire alarm system shall be equipped with the latest evacuation features such as digital voice evacuation capabilities, fire fighters telephone system, directional sounders etc. The main entry / exit points shall be provided with fire fighters interactive interface to enable viewing of critical information in event of fire.

c) All basements, podiums shall be provided with intelligent multi sensor detectors connected to the main fire alarm panel. This is to avoid nuisance alarm caused due to smoke emission from the vehicles of the car parking.

d) Appropriate fire detection system shall be installed in kitchen area.

e) Access control system, close circuit cameras shall be installed in the entire building & connected to B.M.S. control at reception.

P) **PUBLIC ADDRESS SYSTEM (Each Wing):**
The entire building shall be provided with the public address system in common areas with main control panel at ground floor reception area.

Q) **SIGNAGES(Each Wing).**
Self glowing/fluorescent exit signs in green color shall be provided showing the means of escape for entire building.

R) **BREATHING APPARATUS SETS(Common for both wing):**
Two Self contained Compressed Air Breathing Apparatus sets of 45 minutes duration each shall be kept in the fire control room & two Self contained Compressed Air Breathing Apparatus sets of same capacity shall be kept in refuge area in consultation with C.F.O.

S) **VOICE EVACUATION SYSTEM (Common for both wing):**
The voice evacuation system shall be integrated to Fire Alarm system so as to facilitate the co-ordination activities in case of fire emergencies. The actuation of the fire alarm control panel shall automatically activate the Voice Evacuation system. A pre-recorded message shall be broadcast on the affected floor, one floor below & two floors above the affected floor.

T) **INTEGRATED SYSTEM (Common for both wing):**
The entire fire fighting system shall be of the type "Integrated Building Automation System" combining all the systems. Flasher light shall be installed at the top of the building which will be switched on in case of incident of fire in that building to indicate involvement of building in fire. It will also help the incoming fire brigade appliances to reach the spot in time without delay.

U) **DETECTOR SYSTEM (Each Wing):**
L.P.G. / C.N.G. detector system shall be installed in basement area.

V) **BUILDING MANAGEMENT SYSTEM WITH COMPUTER CONTROL(Common for both wing) :**

i) The entire building should be provided with intelligent, properly designed / programmed building management system having its main control at near reception on ground floor.

ii) Addressable wireless stand alone system with connectivity to nearby fire station shall be provided.

X) **EMERGENCY ESCAPE ROUTE PLAN(Each Wing):**
Emergency exit route plan framed in glass shall be displayed in the common corridor, cross passages, staircase/lift lobbies of each floor level

Y) **FIRE DRILLS / EVACUATION DRILLS (Each Wing):**
Fire Drills and evacuation drills shall be conducted regularly in consultation with Mumbai Fire Brigade and log of the same shall be maintained

16. **SERVICE DUCT:**

a) All service ducts shall have 2 hr. fire resistance.
b) Inspection door of the service ducts shall have 2 hr. fire resistance.
c) Duct for water service, drainage line, shall be separate from that of electrical cable duct.

17. **REFUSE CHUTES**

If Refuse chute provide shall have opening at least 1 m above roof level or venting purpose and they shall have an enclosure wall of non-combustible material with fire resistance of not less than 2 h. They shall not be located within the staircase enclosure or service shafts or air-conditioning shafts inspection panel and doors shall be tight fitting with 1 h fwe resistance. the chutes should be as far away as possible from exits.

18. **FIRE ESCAPE CHUTE**

i. Fire escape chute shall be provided from top floor to ground floor level without any obstruction having opening on alternative floor level which can make evacuation.
ii. Walls of the shaft shall have 4 hours fire resistance.
iii. One side of the shaft shall be at external face of the building with proper ventilation.
iv. The dimension of the shaft shall not be less than 2.5 m X 1.5m.
v. The access to the fire escape chute's shaft shall be made at alternate floor level from staircase mid-landing with self-closing door having fire resistance of at least one hour.
vi. The fire chute shall be of staggered type with landing of each section at the vertical height of not more than 21 m.

19. **FIRE CHECK FLOOR**

a. Fire check floor shall be provided at every 70.00 mtrs.height of the building.
b. Fire check floor shall be open on all sides which serves as fire separation floor.
c. Fire check floor shall be properly accessible from common areas.
d. Fire check floor shall not be allowed to be used for any other purpose and it shall be the responsibility of the owner / occupier to maintain the same clean and free of encumbrances and encroachments at all times.
e. Height of the fire check floor shall not be more than 1.8 mtrs.
f. Periphery of the Fire Check floor shall not be enclosed.
g. Fire Drenchers shall be provided at the periphery of the each fire check floor externally.

20. **TRAINED OFFICER / SECURITY GUARDS:**

1. A qualified full time fire officer with experience of not less than 3 years shall be appointed who will be available on the premises at all times. Alternative full time qualified fire officers working in shift duty system shall be placed round the clock on the premises.
2. The trained security / fire supervisor along with trained staff having basic knowledge of fire fighting & fix fire fighting installation shall be provided / posted in the building.
3. Maintenance of all the first aid fire fighting equipments, fixed installations & other fire fighting equipments / appliance in good working condition at all times.
4. Imparting training to the occupants of the building in the use of firefighting equipment provided on the premises & kept them informed about the fire & other emergency evacuation procedures.
5. To liaise with the City Fire Brigade on regular & continual basis.

21. **FIRE CONTROL ROOM :**

a) Separate Fire Control room with well qualified man power shall be established on ground floor.
b) Plan of each floors indicating means of egress as well escape shall be maintained.
c) Control panel of fire safety system shall be located in the control room.

22. **REFUGE AREA:**

(A) Refuge area provided as shown in plan & shall be conforming to the following requirements:

i) Manner of refuge area
   a) The refuge area shall be so located that it shall preferably face the wider open space on the side of the building perpendicular to the main access road.
   b) The refuge area shall be provided with railing/ fire rated glass / parapet of 1.20 mt.
   c) The refuge area shall have a door which shall be painted or fixed with a sign in luminous paint mentioning "REFUGE AREA"
   d) The lift/s shall not be permitted to open into the refuge areas.
   e) The refuge area provided within building line shall be accessible from common passage/ staircase.

ii) Use of refuge area :
   a. The refuge area shall be earmarked exclusively for the use of occupants as temporary shelter and for the use of Fire Brigade Department or any other organization dealing with fire or other emergencies when occur in the building and also for exercises/drills if conducted by the Fire Brigade Department.
   b. The refuge areas shall not be allowed to be used for any other purpose and it shall be the responsibility of the owner/occupier to maintain the same clean and free of encumbrances and encroachments at all times.

iii) Adequate emergency lighting facility shall be provided.

iv) Terrace floor as a refuge floor.
   a) The necessary facilities such as emergency lighting, drinking water etc shall be provided.
   b. The access door/s from the enclosed staircase/s to the terrace floor shall have louvers at top half portion of the door. The entrance doors to the terrace shall be painted or fixed with sign painted in luminous paint mentioning "REFUGEAREA".

Maharashtra Pollution Control Board
महाराष्ट्र प्रदूषण नियंत्रण मंडळ

FORM V

Environmental Audit Report for the financial Year ending the 31st March 2017

Company Information

Company Name	***Application UAN number***	
M/s. SAIFEE BURHANI UPLIFTMENT TRUST	000	
Address		
Gr Floor, Ezzy Hall, 47/49, Raudat Tahera Street, Bhendibazar, Mumbai -400009		
Plot no	***Taluka***	***Village***
C.S. No. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626,3627, 4186 to 4198, 4179 t	Mumbai	Mumbai
Capital Investment (In lakhs)	***Scale***	***City***
294500	Large Scale Industry	Mumbai
Pincode	***Person Name***	***Designation***
400003	Mr. FAIZ A KHAN	VICE PRESIDENT PROJECT
Telephone Number	***Fax Number***	***Email***
9920450009	022 43535151	fkhan@sbut.com
Region	***Industry Category***	***Industry Type***
SRO-Mumbai I	Orange	O39 Infrastructure development project
Last Environmental statement submitted online	***Consent Number***	***Consent Issue Date***
no	Format 1.0/B0/CAC-cell/EIC-MU-6590-14/E/CAC-4581	22.04.2015
Consent Valid Upto		
5 years		

Product Information

Product Name	***Consent Quantity***	***Actual Quantity***	***UOM***
NA	NA	NA	CMD

By-product Information

By Product Name	***Consent Quantity***	***Actual Quantity***	***UOM***
NA	NA	NA	CMD

1) Water Consumption in m3/day

Water Consumption for	***Consent Quantity in m3/day***	***Actual Quantity in m3/day***
Process	00	00
Cooling	00	00
Domestic	3839	00
All others	00	00
Total	3839	00

1) Effluent Generation in CMD / MLD

Particulars	Consent Quantity	Actual Quantity	UOM
00	3413	00	CMD

2) Product Wise Process Water Consumption (cubic meter of process water per unit of product)

Name of Products (Production)	During the Previous financial Year	During the current Financial year	UOM
NA	NA	NA	CMD

3) Raw Material Consumption (Consumption of raw material per unit of product)

Name of Raw Materials	During the Previous financial Year	During the current Financial year	UOM
Cement	0	5463	Ton/Y
White Cement	0	59	Ton/Y
Steel Metal	0	2503	Ton/Y
Metal	0	326834	Ton/Y
Sand	0	231	Ton/Y
Bricks/siporex	0	5167	Ton/Y
Binding wire	0	19	Ton/Y
Tiles Granite/Marble	0	156	Ton/Y
Paint	0	9	Ton/Y
Plaster	0	273	Ton/Y
Wood	0	7	Ton/Y
Aluminium	0	195	Ton/Y

4) Fuel Consumption

Fuel Name	Consent quantity	Actual Quantity	UOM
NA	NA	NA	CMD

Pollution discharged to environment/unit of output (Parameter as specified in the consent issued)

[A] Water

Pollutants Detail	Quantity of Pollutants discharged (kL/day)	Concentration of Pollutants discharged(Mg/Lit) Except PH,Temp,Colour	Percentage of variation from prescribed standards with reasons		
	Quantity	Concentration	%variation	Standard	Reason
NA	NA	NA	NA	NA	NA

[B] Air (Stack)

Pollutants Detail	Quantity of Pollutants discharged (kL/day)	Concentration of Pollutants discharged(Mg/NM3)	Percentage of variation from prescribed standards with reasons		
	Quantity	Concentration	%variation	Standard	Reason
NA	NA	NA	NA	NA	NA

HAZARDOUS WASTES

1) From Process

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	0	0	CMD

2) From Pollution Control Facilities

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	0	0	CMD

SOLID WASTES

1) From Process

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
Generated by workers	0	30	Kg
Generated by workers	0	30	Kg

2) From Pollution Control Facilities

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
NA	0	0	Kg
NA	0	0	Kg

3) Quantity Recycled or Re-utilized within the unit

Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	0	0	Kg
0	0	0	Kg

Please specify the characteristics(in terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

1) Hazardous Waste

Type of Hazardous Waste Generated	Qty of Hazardous Waste	UOM	Concentration of Hazardous Waste
0	0		0

2) Solid Waste

Type of Solid Waste Generated	Qty of Solid Waste	UOM	Concentration of Solid Waste
NA	0	Kg	0
NA	0	Kg	0

Impact of the pollution Control measures taken on conservation of natural resources and consequently on the cost of production.

Description	Reduction in Water Consumption (M3/day)	Reduction in Fuel & Solvent Consumption (KL/day)	Reduction in Raw Material (Kg)	Reduction in Power Consumption (KWH)	Capital Investment(in Lacs)	Reduction in Maintenance(in Lacs)
NA	0	0	0	0	0	0

Additional measures/investment proposal for environmental protection abatement of pollution, prevention of pollution.

[A] Investment made during the period of Environmental Statement

Detail of measures for Environmental Protection	Environmental Protection Measures	Capital Investment (Lacks)
NA	NA	0

[B] Investment Proposed for next Year

Detail of measures for Environmental Protection	Environmental Protection Measures	Capital Investment (Lacks)
NA	NA	0

Any other particulars in respect of environmental protection and abatement of pollution.

Particulars

Environmental norms prescribed by the Central & State Govt. statutorily empowered to do so, is strictly observed in design, construction & operation of all the facilities of the Company. Work environment in the operation areas is conductive to safe, healthy working condition.

Name & Designation

FAIZ A KHAN - VICE PRESIDENT PROJECT

FORM V

Environmental Audit Report for the financial Year ending the 31st March 2018

Company Information

Company Name	Application UAN number	
M/s. SAIFEE BURHANI UPLIFTMENT TRUST	NA	
Address		
Gr Floor, Ezzy Hall, 47/49, Raudat Tahera Street, Bhendibazar, Mumbai -400009		
Plot no	**Taluka**	**Village**
C.S. No. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179	Mumbai	Mumbai
Capital Investment (In lakhs)	**Scale**	**City**
294500	LSI	Mumbai
Pincode	**Person Name**	**Designation**
400003	Mr. FAIZ A KHAN	VICE PRESIDENT PROJECT
Telephone Number	**Fax Number**	**Email**
9920450009	022 43535151	fkhan@sbut.com
Region	**Industry Category**	**Industry Type**
SRO-Mumbai I	Orange	O21 Building and construction project more than 20,000 sq. m built up area
Last Environmental statement submitted online	**Consent Number**	**Consent Issue Date**
yes	Format 1.0/BO/CAC-cell/EIC-MU-6590-14/E/CAC-4581	22.04.2015
Consent Valid Upto		
22/03/2020		

Product Information

Product Name	Consent Quantity	Actual Quantity	UOM
Total built up area	7613051.95	562769.53	SqFeet/Y

By-product Information

By Product Name	Consent Quantity	Actual Quantity	UOM
NA	NA	NA	SqFeet/Y

1) Water Consumption in m3/day

Water Consumption for	Consent Quantity in m3/day	Actual Quantity in m3/day
Process	00	00
Cooling	00	00
Domestic	3839	50
All others	00	00
Total	3839	50

1) Effluent Generation in CMD / MLD

Particulars	Consent Quantity	Actual Quantity	UOM
00	3413	72	CMD

2) Product Wise Process Water Consumption (cubic meter of process water per unit of product)

Name of Products (Production)	During the Previous financial Year	During the current Financial year	UOM
NA	NA	NA	CMD

3) Raw Material Consumption (Consumption of raw material per unit of product)

Name of Raw Materials	During the Previous financial Year	During the current Financial year	UOM
Cement	5463	6973.2	MT/A
White Cement	59	--	MT/A
Steel Metal	2503	2699	MT/A
Metal	326834	17622	MT/A
Sand	231	14069	Nos./Y
Bricks/siporex	5167	75777	Nos./Y
Binding wire	19	26.99	MT/A
Tiles Granite/Marble	156	18098	SqFeet/Y
Paint	9	135048	SqFeet/Y
Plaster	273	28632	SqFeet/Y
Wood	7	--	SqFeet/Y
Aluminium	195	--	SqFeet/Y
Fly Ash	--	1825	MT/A
CC Blocks	--	56950	Nos./Y

4) Fuel Consumption

Fuel Name	Consent quantity	Actual Quantity	UOM
Diesel	--	100	KL/A

Pollution discharged to environment/unit of output (Parameter as specified in the consent issued)

[A] Water

Pollutants Detail	Quantity of Pollutants discharged (kL/day)	Concentration of Pollutants discharged(Mg/Lit) Except PH,Temp,Colour	Percentage of variation from prescribed standards with reasons		
	Quantity	Concentration	%variation	Standard	Reason
Total suspended solids	--	00	--	50 mg/liter	--
Biochemical oxygen demand	--	00	--	30 mg/liter	--
Chemical oxygen demand	--	00	--	100 mg/liter	--
Residual Chlorine	--	00	--	1 ppm	--

[B] Air (Stack)

Pollutants Detail	Quantity of Pollutants discharged (kL/day)	Concentration of Pollutants discharged(Mg/NM3)	Percentage of variation from prescribed standards with reasons		
	Quantity	Concentration	%variation	Standard	Reason
Total Particulate Matter (TPM)	--	--	NA	150 mg/Nm3	NA

HAZARDOUS WASTES

1) From Process

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	--	--	Kg/Annum

2) From Pollution Control Facilities

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	NA	NA	Kg/Annum

SOLID WASTES

1) From Process

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
Solid waste generated by construction workers	Non-biodegradable ----	Non-biodegradable - 33.12	Kg/Day
Solid waste generated by construction workers	Biodegradable - ---	Biodegradable - 22.08	Kg/Day

2) From Pollution Control Facilities

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
NA	--	--	Kg/Annum

3) Quantity Recycled or Re-utilized within the unit

Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	--	--	Kg/Annum

Please specify the characteristics(in terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

1) Hazardous Waste

Type of Hazardous Waste Generated	Qty of Hazardous Waste	UOM	Concentration of Hazardous Waste
0	--	Kg/Annum	--

2) Solid Waste

Type of Solid Waste Generated	Qty of Solid Waste	UOM	Concentration of Solid Waste
Solid waste	Non-biodegradable - 33.12	Kg/Day	--
Solid waste	Biodegradable - 22.08	Kg/Day	--

Impact of the pollution Control measures taken on conservation of natural resources and consequently on the cost of production.

Description	Reduction in Water Consumption (M3/day)	Reduction in Fuel & Solvent Consumption (KL/day)	Reduction in Raw Material (Kg)	Reduction in Power Consumption (KWH)	Capital Investment(in Lacs)	Reduction in Maintenance(in Lacs)
NA	NA	NA	NA	NA	NA	NA

Additional measures/investment proposal for environmental protection abatement of pollution, prevention of pollution.

[A] Investment made during the period of Environmental Statement

Detail of measures for Environmental Protection	Environmental Protection Measures	Capital Investment (Lacks)
i. Sewage Treatment Plant (setup cost)	To treat waste water	--

ii. Operation & maintenance of Sewage Treatment Plant	To treat waste water	--
iii. Tree plantation	Environmental protection measures	--
iv. Safety measures	Environmental protection measures	--
v. Environmental monitoring	Environmental protection measures	1.5
vi. Solar system	Environmental protection measures	--
vii. Rain water harvesting	Environmental protection measures	--
viii. Pest control	NA	15000

[B] Investment Proposed for next Year

Detail of measures for Environmental Protection	***Environmental Protection Measures***	***Capital Investment (Lacks)***
i. Sewage Treatment Plant (setup cost)	To treat waste water	--
ii. Operation & maintenance of Sewage Treatment Plant	To treat waste water	--
iii. Tree plantation	NA	--
iv. Safety measures	Environmental protection measures	--
v. Environmental monitoring	Environmental protection measures	1.5
vi. Solar system	Environmental protection measures	--
vii. Rain water harvesting	Environmental protection measures	--
viii. Pest control	Health & Hygiene	15000

Any other particulars in respect of environmental protection and abatement of pollution.

Particulars

Environmental norms prescribed by the Central & State Govt. statutorily empowered to do so, is strictly observed in design, construction & operation of all the facilities of the Company. Work environment in the operation areas is conductive to safe, healthy working condition.

Name & Designation

FAIZ A KHAN - VICE PRESIDENT PROJECT

SAIFEE BURHANI
Upliftment Trust
Regd. : E-25619 (Mumbai)

Date: 18.5.2017

To

Ministry of Environment and Forest,
Climate Change, Regional Offices (WCZ),
Ground Floor East Wing,
New Secretariat Building,
Civil Line, Nagpur -440001

Subject : **Submission of Six month compliance as per Terms & Conditions stipulated in Environmental Clearance letter for Construction of "Saifee Burhani Upliftment Project" C.S. No. 3571 to 3576. 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3675, 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199, 4201 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4408, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227,4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division in C- Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai.**

Ref. No. : **SEAC-2010/C.R.-531/T.C.-2, Dated: 3rd May, 2013.**

Respected Sir,

In reference to the above referred letter of your highly revered office we would like to submit the Current Status of our construction work and Point wise compliance status to various stipulations laid down by the Ministry in its clearance letter No. **SEAC-2010/C.R.-531/T.C.-2, Dated: 3rd May, 2013** along with the necessary annexure.

This Compliance Report is submitted for the period from **October 2016 to March 2017.**

This is for your kind consideration and records. Kindly acknowledge the same.

Thanking you,

With warm regards,

For, **SAIFEE BURHANI UPLITMENT TRUST**

Authorized Signatory

Encl : *Part A: Current Status of Construction Work.*
Part B: Point wise compliance status.
Part C: Enclosures.

Copy to *Regional Office, Govandi, Mumbai*
Department of Environment Mantralaya, Mumbai

भारतीय डाक
India Post

SP THANE STG <400601>
EM829793440IN
Counter No:1,OP-Code:KBN
To:MIN OF ENVIRONMENT A,FOREST CIVIL LINES
NAGPUR, PIN:440001
From:ULTRA TECH , THANE
Wt:519grams,
Amt:104.00 ,26/05/2017 ,17:33
Taxes:Rs.14.00<<Track on www.indiapost.gov.in>>

Annexum to be added.

SAIFEE BURHANI
Upliftment Trust
Regd. : E-25619 (Mumbai)

Date: 18.5.2017

To

Environment Department Government Of Maharashtra,
Regional Office,
2nd Floor, New Administrative Building,
Madam Cama Road,
Mantralaya, Mumbai - 400032

Subject : **Submission of Six month compliance as per Terms & Conditions stipulated in Environmental Clearance letter for Construction of "Saifee Burhani Upliftment Project" C.S. No. 3571 to 3576. 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3675, 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199, 4201 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4408, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227,4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division in C- Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazar, Mumbai.**

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Thanking you,

With warm regards,

For, **SAIFEE BURHANI UPLITMENT TRUST**

SAIFEE BURHANI UPLIFTMENT TRUST E-25619 MUMBAI

Authorized Signatory

26/5/17
आवक लिपिक
पर्यावरण विभाग
मंत्रालय, मुंबई-३२.

Encl : *Part A: Current Status of Construction Work.*
Part B: Point wise compliance status.
Part C: Enclosure.

Copy to Regional Office, MoEF Nagpur
Regional Office Govandi, Mumbai

Annexures to be added 1 to 12

SAIFEE BURHANI
Upliftment Trust
Regd. : E-25619 (Mumbai)

Date: 18.5.2017

To

S.R.O. Mumbai-I,
201-202, Raikar Chambers,
Govandi Station Road, near Jain Temple,
Govandi, Mumbai 400 088.

Subject : **Submission of Six month compliance as per Terms & Conditions stipulated in Environmental Clearance letter for Construction of "Saifee Burhani Upliftment Project" C.S. No. 3571 to 3576. 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3675, 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199, 4201 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4408, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227,4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division in C- Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazar, Mumbai.**

Ref. No. : **SEAC-2010/C.R.-531/T.C.-2, Dated: 3rd May, 2013.**

Respected Sir/Madam,

In reference to the above referred letter of your highly revered office we would like to submit the Current Status of our construction work and Point wise compliance status to various stipulations laid down by the Ministry in its clearance letter No. **SEAC-2010/C.R.-531/T.C.-2, Dated: 3rd May, 2013** along with the necessary annexure.

This Compliance Report is submitted for the period from **October 2016 to March 2017.**

This is for your kind consideration and records. Kindly acknowledge the same.

Thanking you,

With warm regards,

For, **SAIFEE BURHANI UPLITMENT TRUST**

Authorized Signatory

SAIFEE BURHANI UPLIFTMENT TRUST E-25619 MUMBAI

REGIONAL OFFICE, MUMBAI
MAHARASHTRA POLLUTION CONTROL BOARD,
RAIKAR CHAMBERS, "A" WING, 216, 2ND FLOOR
DEONAR GAON ROAD, NEAR JAIN MANDIR,
GOVANDI (E), MUMBAI - 400088.
2615/2017

Encl : *Part A: Current Status of Construction Work.*
Part B: Point wise compliance status.
Part C: Enclosure.

Copy to *Regional Office, MoEF Nagpur*
Department of Environment Mantralaya, Mumbai

: PART A:

CURRENT STATUS OF WORK

Status of construction		**:**	Demolition of some existing building is done. (Details of demolition building is attached as Annexure 1). Construction of Sub Cluster 1 and 3 Started. **Total constructed area on site till date: 24,972.00 Sq. mt** Undertaking is attached as Annexure 2
a.	Date of commencement (Actual and/or planned)	**:**	Construction started from 01.01.2016
b.	Date of completion (Actual and/or planned)	**:**	24.12.2018

ANNEXURE - 1

LIST OF DEMOLISHED BUILDINGS SUB-CLUSTER WISE UPTO SHOP ROOF LEVEL/GROUND LEVEL				
SUB-CLUSTER 1				
SR.NO	**BUILDING NAME**	**C.S.NO**	**DATE OF COMPLETION**	**REMARKS**
1	Dhupelia Building	3592	15.07.2016	**Upto Ground Zero**
2	Hussaini Building	3577	15.09.2016	**Upto Ground Zero**
3	Haidery Building	3583	30.11.2016	**Upto Ground Zero**
4	Baldiwala Building	3582	26.08.2016	**Upto Ground Zero**
SUB-CLUSTER 2				
SR.NO	**BUILDING NAME**	**C.S.NO**	**DATE OF COMPLETION**	**REMARKS**
1	Unwala Building	3657	29.08.2016	Upto Shop Roof Level
2	Ruqaiya Manzil	3651	25.11.2016	Upto Shop Roof Level
3	Kachwala / Bootwala Building	3662	30.11.2016	Upto Shop Roof Level
SUB-CLUSTER 7				
SR.NO	**BUILDING NAME**	**C.S.NO**	**DATE OF COMPLETION**	**REMARKS**
1	Lakdawala Building	4172	29.08.2016	Upto Shop Roof Level
2	Lakdawala Chawl	4173	29.08.2016	Upto Shop Roof Level
3	Yusufi House	4174	25.09.2016	Upto Shop Roof Level

SAIFEE BURHANI
Upliftment Trust
Regd. : E-25619 (Mumbai)

Date: 12th May, 2017

We hereby declare that for our Redevelopment project **"SAIFEE BURHANI UPLIFTMENT PROJECT"** at Bhuleshwar Division in C-Ward, situated at Maulana Shaukatali road, S.V.P. road, Mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai: 400003 has received Environmental Clearance vide No: SEAC-2010/ C.R-531/ T.C.-2 dated 3rd May 2013 by M/s. Saifee Burhani Upliftment Trust.

We hereby state that the total construction built-up area 24972.00 Sq.mt. is completed. Present status of construction on site is as follows:

No.	Building Name	Floors	FSI area Sq. Mt.	Non FSI area Sq. Mt.	Total Construction Built-up area in Sq. Mt.
1	Cluster 1	B(pt)+Wing D(Gr+5)+Wing F(pt)	3341.54	4987.34	8,035.58
2	Cluster 3	B+G+2 complete 3rd floor top slab in progress (78%)	6168.55	10767.87	16,936.42

Details	Area(Sq.mt.)
FSI area	9510.09
Non FSI area	15755.21
Total Construction Built-up area	24972.00

For, SAIFEE BURHANI UPLIFTMENT TRUST

AUTHORIZED SIGNATORY

Encl: As above

: PART B :

POINT WISE COMPLIACE STATUS

Compliance status of conditions stipulated in environmental clearance granted for proposed redevelopment project Saifee Burhani Upliftment Project by M/s. Saifee Burhani Upliftment Trust. No. SEAC- 2010/CR.531/TC.2 Dated: 3rd May, 2013.

Sr. No.	Condition	Compliance Status
i	This Environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any. This environmental clearance issued with respect to the environmental consideration and it does not mean that State Level Impact assessment Authority (SEIAA) approved the proposed land use.	**Agreed to comply with** MCGM approved the layout plan on 16.01.2015 for a FSI of 318607.56 sq. m. Revised approval was granted on 21.06.2016 for FSI area of 317400.83 sq. m. Approval attached as **Enclosure 1**
ii	The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body and it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.	**Agreed to comply with** Height of the building will be as per the approved building plan. As per DP the area falls under residential zone with shop lines. DP remarks are attached as **Enclosure 2**
iii	"Consent for Establishment "shall be obtained from Maharashtra Pollution Control Board under the Air and Water Act and a copy shall be submitted to the Environment Department before start of any construction work at the site.	MPCB granted consent to establish vide letter no. Format 1.0/BO/CAC-Cell/EIC-MU-6590-14/E/CAC-4581 dated 22.04.2015. Copy of Consent To Establish was submitted on dated 06.05.2015 with six monthly compliance report. Consent to Establish is attached as **Enclosure 3**
iv	All required Sanitary & Hygienic Measures are in Place before starting Construction activities and to be maintained throughout the construction phase.	Drinking water, toilets, periodical medical checkup facilities have been provided. About 150 labour are residing nearby to the project site.
v	Project proponent shall ensure completion of STP, MSW disposal Facility, green belt development prior to occupation of the buildings. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para. 2. Prior certification from appropriate authority shall be obtained.	**Agreed to comply with.** Total 9 nos. of STPs of total capacity 3765 KLD will be provided for the project. Total 9 nos. of OWCs for treatment of 8982 Kg/Day wet garbage will be provided. 4439 Kg/Day dry garbage shall be handed over to MCGM (Municipal Corporation Greater Mumbai). Green belt will be developed over an area of 7921.25 sq. m.

Sr. No.	Condition	Compliance Status
vi	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche, and first Aid room etc.	Accommodation for the construction labour has been provided in the old buildings those are to be demolished. The details of sanitary measures are enclosed as **Enclosure 4**
vii	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.	Drinking water has been provided. Toilets have been provided with connection to sewer lines.
viii	The solid waste generated should be properly collected & segregated. Dry/ inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.	Construction Waste: Demolition debris have been disposed of to authorized sites as per the approval of MCGM attached as **Enclosure 5.** Solid waste generated at the labour housing is being handed over to MCGM.
ix	Wet Garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this.	**Agreed to comply with.** Total 9 nos. of OWCs for treatment of 8982 Kg/Day wet garbage will be provided.
x	Arrangement shall be made that waste water and storm water do not get mixed.	**Agreed to comply with.**
xi	All the topsoil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site.	No top soil was generated as this is a redevelopment project
xii	Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.	**Agreed to comply with.** Excavation soil shall be partly reused on site for leveling.
xiii	Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.	Plantation of 770 Nos. of trees of various varieties as per norms on ground and podium over an area of 7921.25 sq. m.
xiv	Disposal of muck during construction Phase should not create any adverse effects on the neighboring communities and be disposed off taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	Muck disposal is being carried out as per the approval received from Solid Waste Management. Debris NOC is attached as **Enclosure 5.**
xv	Soil & ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.	No source of ground water on site. Soil quality is being monitored Soil Report is attached as **Enclosure 6.**
xvi	Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they should not leach in to the ground water.	No hazardous waste generation as per the consent granted by MPCB.

Sr. No.	Condition	Compliance Status
xvii	Any hazardous waste generated during construction phase should be disposed off as per applicable rules & norms with necessary approvals of the Maharashtra Pollution Control Board.	No hazardous waste generation as per the consent granted by MPCB.
xviii	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should be confirm to Environments (Protection) Rules prescribed for air and noise emission standards.	No DG set is being used for construction phase.
xix	The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concerned authority shall be taken	No DG set is being used for construction phase.
xx	Vehicles hired for bringing construction material to site should be in good condition and should have valid "pollution under check" (PUC) certificate and should conform to applicable air and noise emission standards and should be operated only during non peak hours.	Vehicles hired for bringing construction material to site have valid pollution check certificates and conform to applicable air and noise emission standards and will be operated only during non-peak hours. PUC Certificate is attached as **Enclosure 7.**
xxi	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution load on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by the CPCB/MPCB.	Monitoring reports is attached as **Enclosure 8.**
xxii	Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100 Km of Thermal Power Stations.)	Fly ash is being used in the project. Details of Fly Ash are attached as **Enclosure 9.**
xxiii	Ready mixed concrete must be used in building construction.	Ready mixed concrete is being used on site.
xxiv	The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per the National Building Code including measures from lighting.	Structural Stability certificate is attached as **Enclosure 10.** Fire NOC is attached as **Enclosure 11.**
xxv	Storm water control and its reuse as per CGWB and BIS standards for various applications.	**Agreed to comply with** Collection of rain water from terraces in rain water harvesting tanks and the water will be reused.
xxvi	Water demand during construction should be reduced by using pre-mixed concrete, curing agents and best practices referred.	Ready mixed concrete and curing agents are being used. Details of Curing agent are attached as **Enclosure 12.**
xxvii	The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.	**Agreed to comply with**

Sr. No.	Condition	Compliance Status
xxviii	The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ refused to the maximum extent possible. Treatment of 100% gray water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP.	**Agreed to comply with.** Total 9 nos. of STPs of total capacity 3765 KLD will be provided for the project. Treated sewage will be reused for flushing and gardening
xxix	Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site, etc with due permission of MPCB.	STP and OWC will be provided before occupation.
xxx	Permission to draw ground water and construction of the basement if any shall be obtained from competent authority prior to construction/ operation of project.	During Construction Phase: **Fresh water supply (For workers)**: Source - Municipal Corporation of Greater Mumbai (M.C.G.M.) **For construction purpose :** Source- Tanker waters During Operational Phase: Domestic: M.C.G.M. Flushing & gardening - 2792 KLD of treated sewage will be reused.
xxxi	Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water.	**Agreed to comply with.** Dual plumbing system will be provided.
xxxii	Fixtures for showers, toilet flushing and drinking should be done by use of low flow either by use of aerators or pressure reducing devices or sensor based control.	**Agreed to comply with.** Low flow Fixtures shall be used
xxxiii	Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.	**Agreed to comply with** The glass usage will be 28%.
xxxiv	Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.	**Agreed to comply with** Roof insulation details 6" RCC slab with 2"XPS Insulation U Value = 0. 404 W/Sq.m.K
xxxv	Energy conservation measures like installation of CFLs/TFLs for lightning the areas outside the building should be integral part of the project design and should be in place before commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non conventional energy source as	**Agreed to comply with** Energy conservation measures is as follows: • Timers and photo-electric sensors shall be used to switch ON / OFF external landscape and facade lighting. • High Efficacy LED light fixtures for all common areas as well as for all rehab Apartments. • Dimmers shall be provided for

Sr. No.	Condition	Compliance Status
	source of energy.	public area lighting. • An APFC relay based on thyristor switching is proposed to effect the power factor correction/ improvement within a few cycles of deviation from the setting & also to reduce inrush currents. • Copper conductor cables will be specified for sizes of 16 Sq.mm and below, this will reduce losses and improve reliability. • All cables will be suitably de-rated to avoid heating during use. This also indirectly reduces losses and improves reliability. • Solar PV panels on the building terraces to power common area lighting loads. • Solar operated pole lights will be proposed to power pathway lights at some strategic locations. • All lifts are proposed with ACVVF drives and with group control operations • More than 75 % efficiency of motors for transfer pumps.
xxxvi	Diesel power generating sets proposed as source of backup power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under Environment (Protection) Act 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with MPCB.	**Agreed to comply with**.
xxxvii	Noise should be controlled to ensure that it does not exceed the prescribed standards During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.	Noise Monitoring report are attached as **Enclosure 13.**
xxxviii	Traffic congestion near the entry and exit points from the roads adjoining the proposed site must be avoided. Parking should be fully internalized and no public space should be utilized.	Internal road will be provided with a width of 9m (minimum). Parking area of 116153.93 sq. mt. will be provided.
xxxix	Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non air-conditioned spaces by use of appropriate thermal insulation to fulfill requirement.	Wall Details is as follows: 8" AAC wall construction U-factor = 0.56 W/Sq. m. K

Sr. No.	Condition	Compliance Status
xl	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.	12 m. distance will be provided between the buildings. Layout plan showing the building distance is attached as **Enclosure 1**
xli	Regular supervision of above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.	**Agreed to comply with**
xlii	Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction has been started without obtaining environmental clearance.	Already obtained Environmental Clearance from MoEF. Environmental clearance is attached as **Enclosure 14.**
xliii	Six monthly monitoring reports should be submitted to the Department and MPCB.	We have submitted 4 six monthly compliance reports till date.
xliv	A complete set of all documents submitted to the Department shall be forwarded to the MPCB.	**Agreed to comply with**
xlv	In case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.	**Agreed to comply with**
xlvi	A separate environmental Management Cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.	**Agreed to comply with**
xlvii	Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environmental protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.	**Construction**: Rs. 651.60 Lakhs have been allocated for the entire construction period. **Operation**: Capital cost 1271.81 lakhs Recurring 317.92 Lakhs per annum.
xlviii	The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of the clearance letter are available with the MPCB and may also be seen at Website at http://ec.mahahrashtra.gov.in	Advertisement on 10.05.2013. Advertisement copy is attached as **Enclosure 15.**
xlix	Project management should submit half yearly compliance reports in respect of the stipulated prior environmental clearance terms & conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year	**Agreed to comply with**
l	A copy of clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	**Agreed to comply with** Copy of EC has been uploaded to website. http://www.sbut.com/public-notice.html
li	The proponent shall upload the status of compliance	**Agreed to comply with**

Sr. No.	Condition	Compliance Status
	of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely: SPM, RSPM, SO_2, NO_x (ambient levels as well as stack emissions) or critical sectorial parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	
liii	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal office of CPCB and the SPCB.	**Agreed to comply with**
liii	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.	Environmental statement will be submitted
4	The environmental clearance is being issued without prejudice to the action initiated under EP act or any case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP act.	**Agreed to comply with.**
5	In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under environmental protection act 1986.	**Agreed to comply with**
6	The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.	**Agreed to comply with**
7	**Validity of environmental clearance:** The environmental clearance accorded shall be valid for a period of 5 years.	**Agreed to comply with** As per MoEF&CC Notification dated 29.04.2015, validity of EC is 7 years.
8	In case of any deviation or alteration in the project	**Agreed to comply with**

Sr. No.	Condition	Compliance Status
	proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any	
9	The above stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) act 1981, the Environment (Protection) Act, 1986 and rules there under, hazardous wastes (Management and Handling) rules, 1989 and its amendments, the Public Liability (Insurance) Act, 1991 and its amendments.	**Agreed to comply with**
10	Any appeal against this environmental clearance shall lie with the National Green Tribunal, Van Vigyan Bhawan, Sec-5, R.K. Puram, New Dehli-110 022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	**Agreed to comply with**

Please find all the above mentioned in order and kindly acknowledge the receipt of the same.

Thanking you,

With warm regards,

For, **SAIFEE BURHANI UPLIFTMENT TRUST**

SAIFEE BURHANI UPLIFTMENT TRUST MUMBAI E-25619

Authorised signatory

Compliance as per Monitoring the Implementation of Environmental Safeguards
Ministry of Environment & Forests, Regional Office (W), Nagpur

Monitoring Report
DATA SHEET

1.	Project type: River - valley/ Mining / Industry / Thermal / Nuclear / Other (specify)		:	Redevelopment Construction Project
2.	Name of the project		:	**"Saifee Burhani Upliftment Project"** At Bhuleshwar Division in C- Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai- 400003
3.	Clearance letter (s) / OM No. and Date		:	**SEAC-2010/C.R.531/T.C.-2** Dated :3rd May, 2013
4.	Location		:	
	a.	District (S)	:	Mumbai
	b.	State (s)	:	Maharashtra
	c.	Latitude/ Longitude	:	Latitude : 18°57'36.38"N Longitude : 72°49'50.24"E
5.	Address for correspondence		:	
	a.	Address of Concerned Project Chief Engineer (with pin code & Telephone/ telex/ fax numbers	:	**M/s. Saifee Burhani Upliftment Trust** Ground Floor, Ezzi Hall, 47/49 Raudat Tahera Street, Bhendi Bazar, Mumbai-400 003 Tel: 022 -43535152 Fax: 022 - 43535151
	b.	Address of Executive Project: Engineer/Manager (with pin code/ Fax numbers)	:	**M/s. Saifee Burhani Upliftment Trust** Ground Floor, Ezzi Hall, 47/49 Raudat Tahera Street, Bhendi Bazar, Mumbai-400 003 Tel: 022 -43535152 Fax: 022 - 43535151
6.	Salient features		:	
	a.	of the project	:	The proposed project is a redevelopment of ***Bhendi Bazaar*** area of Mumbai city. There are about 3610 residential units and 1341 retail units which are under this Upliftment project.
	b.	of the environmental management plans	:	**Expenditure on Environmental Management During Construction Phase**: Rs. 651.60 Lakhs have been allocated for the entire construction period. **Expenditure on Environmental Management During Operation Phase :** Capital cost 1271.81 lakhs Recurring 317.92 Lakhs per annum.

7.	Break up of the project area		:	
	a.	submergence area forest & non-forest	:	**Not applicable**
	b.	Others	:	•FSI area (sq. m.): 330728.16 Sq. Mt. •Non FSI area (sq. m.): 394004.61 Sq. Mt. •Total BUA area (sq. m.): 724732.77 Sq. Mt.
8.	Break up of the project affected Population with enumeration of Those losing houses / dwelling units Only agricultural land only, both Dwelling units & agricultural Land & landless labourers/artisan		:	There would be no physical displacement of tenements from the site as the given rehabilitation building for the (3021+1341) 4362 tenements would be built at the same site.
	a.	SC, ST/Adivasis	:	**Not Applicable**
	b.	Others (Please indicate whether these Figures are based on any scientific And systematic survey carried out Or only provisional figures, it a Survey is carried out give details And years of survey)	:	**Not Applicable**
9.	**Financial details**		:	
	a.	Project cost as originally planned and subsequent revised estimates and the year of price reference :		
	1.	Total Cost of the Project	:	**Rs. 2945 Cr.**
	b.	Allocation made for environ-mental management plans with item wise and year wise Break-up.	:	N.A.
	c.	Benefit cost ratio/Internal rate of Return and the year of assessment.	:	--
	d.	Whether (c) includes the Cost of environmental management as shown in the above.	:	Yes
	e.	Actual expenditure incurred on the project so far	:	**Rs.692 Cr.**
	f.	Actual expenditure incurred on the environmental management plans so far	:	N.A.
10	Forest land requirement			
	a.	The status of approval for diversion of forest land for non-forestry use	:	Not Applicable
	b.	The status of clearing felling	:	Not Applicable
	c.	The status of compensatory afforestation, it any	:	Not Applicable

	d.	Comments on the viability & sustainability of compensatory afforestation program in the light of actual field experience so far	:	Not Applicable
11	The status of clear felling in Non-forest areas (such as submergence area of reservoir, approach roads), it any with quantitative information		:	Not Applicable
12	Status of construction		:	Demolition of some existing building is done. Construction of Sub Cluster 1 and 3 Started. Total constructed area on site till date: 24,972.00 Sq. mt
	a.	Date of commencement (Actual and/or planned)	:	01.01.2016
	b.	Date of completion (Actual and/or planned)	:	24.12.2018
13	Reasons for the delay if the Project is yet to start		:	--
14	Dates of site visits		:	
	a.	The dates on which the project was monitored by the Regional Office on previous Occasions, if any	:	--
	b.	Date of site visit for this monitoring report	:	--
15	Details of correspondence with Project authorities for obtaining Action plans/information on Status of compliance to safeguards Other than the routine letters for Logistic support for site visits)		:	--
	(The first monitoring report may contain the details of all the Letters issued so far, but the Later reports may cover only the Letters issued subsequently.)		:	--

Thanking you,

For, **SAIFEE BURHANI UPLIFMENT TRUST**

SAIFEE BURHANI UPLIFTMENT TRUST E-25619 MUMBAI

AUTHORISED SIGNATORY

Maharashtra Pollution Control Board
महाराष्ट्र प्रदूषण नियंत्रण मंडळ

FORM V

Environmental Audit Report for the financial Year ending the 31st March 2019

Unique Application Number
MPCB-ENVIRONMENT_STATEMENT-0000025059

Submitted Date
21-08-2020

Company Information

Company Name
M/s. SAIFEE BURHANI UPLIFTMENT TRUST

Application UAN number
NA

Address
Gr Floor, Ezzy Hall, 47/49, Raudat Tahera Street, Bhendibazar, Mumbai -400009

Plot no
C.S. No. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179

Taluka
Mumbai

Village
Mumbai

Capital Investment (In lakhs)
294500

Scale
LSI

City
Mumbai

Pincode
400003

Person Name
Mr. FAIZ A KHAN

Designation
VICE PRESIDENT PROJECT

Telephone Number
9920450009

Fax Number
022 43535151

Email
fkhan@sbut.com

Region
SRO-Mumbai I

Industry Category
Orange

Industry Type
O21 Building and construction project more than 20,000 sq. m built up area

Last Environmental statement submitted online
yes

Consent Number
1.0/BO/CAC-Cell/EIC-MU-6590-14/E/CAC-4581

Consent Issue Date
22.04.2015

Consent Valid Upto
22/03/2020

Product Information

Product Name	*Consent Quantity*	*Actual Quantity*	*UOM*
Total built up area	7,613,115.32	679,165	SqFeet/Y

By-product Information

By Product Name	*Consent Quantity*	*Actual Quantity*	*UOM*
NA	NA	NA	SqFeet/Y

1) Water Consumption in m3/day

Water Consumption for	*Consent Quantity in m3/day*	*Actual Quantity in m3/day*
Process	00	00
Cooling	00	00
Domestic	3839	50
All others	00	00

Total	3839	50	1352

1) Effluent Generation in CMD / MLD

Particulars	Consent Quantity	Actual Quantity	UOM
Sewage Effluent	3413	3	CMD

2) Product Wise Process Water Consumption (cubic meter of process water per unit of product)

Name of Products (Production)	During the Previous financial Year	During the current Financial year	UOM
Total built up area	NA	679,165	CMD

3) Raw Material Consumption (Consumption of raw material per unit of product)

Name of Raw Materials	During the Previous financial Year	During the current Financial year	UOM
Cement	5463	1215	Ton/Y
White Cement	59	15	Ton/Y
RMC of all grades	--	19700	Ton/Y
Siporex	5167	5125	Kg/Annum
CC Block	--	918	Kg/Annum
Binding wire	19	20250	Kg/Annum
Tiles	156	33786	SqFeet/Y
Paint	9	115685	Kg/Annum
Plaster	273	133150	SqFeet/Y
Wood	7	4475	SqFeet/Y
Aluminum	195	6135	Ton/Y
Steel	2503	92	Ton/Y

4) Fuel Consumption

Fuel Name	Consent quantity	Actual Quantity	UOM
Diesel	--	100	KL/A

Pollution discharged to environment/unit of output (Parameter as specified in the consent issued)

[A] Water

Pollutants Detail	Quantity of Pollutants discharged (kL/day)	Concentration of Pollutants discharged(Mg/Lit) Except PH,Temp,Colour	Percentage of variation from prescribed standards with reasons		
	Quantity	Concentration	%variation	Standard	Reason
Total suspended solids	--	00	--	50 mg/liter	--
Biochemical oxygen demand	--	00	--	30 mg/liter	--
Chemical oxygen demand	--	00	--	100 mg/liter	--
Residual Chlorine	--	00	--	1 ppm	--

[B] Air (Stack)

Pollutants Detail	Quantity of Pollutants discharged (kL/day)	Concentration of Pollutants discharged(Mg/NM3)	Percentage of variation from prescribed standards with reasons		
	Quantity	Concentration	%variation	Standard	Reason

Total Particulate Matter (TPM)	--	--	NA	150 mg/Nm3	NA

HAZARDOUS WASTES

1) From Process

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	--	--	Kg/Annum

2) From Pollution Control Facilities

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	NA	NA	Kg/Annum

SOLID WASTES

1) From Process

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
Solid waste generated by construction workers	Non-biodegradable –33.12	Non-biodegradable – 1800	Kg/Annum
Solid waste generated by construction workers	Biodegradable – 22.08	Biodegradable – 900	Kg/Annum

2) From Pollution Control Facilities

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
NA	--	--	Kg/Annum

3) Quantity Recycled or Re-utilized within the unit

Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	--	--	Kg/Annum

Please specify the characteristics(in terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

1) Hazardous Waste

Type of Hazardous Waste Generated	Qty of Hazardous Waste	UOM	Concentration of Hazardous Waste
0	--	Kg/Annum	--

2) Solid Waste

Type of Solid Waste Generated	Qty of Solid Waste	UOM	Concentration of Solid Waste
Solid waste	Non-biodegradable – 1800	Kg/Annum	--
Solid waste	Biodegradable – 900	Kg/Annum	--

Impact of the pollution Control measures taken on conservation of natural resources and consequently on the cost of production.

Description	Reduction in Water Consumption (M3/day)	Reduction in Fuel & Solvent Consumption (KL/day)	Reduction in Raw Material (Kg)	Reduction in Power Consumption (KWH)	Capital Investment(in Lacs)	Reduction in Maintenance(in Lacs)
NA	NA	NA	NA	NA	NA	NA

Additional measures/investment proposal for environmental protection abatement of pollution, prevention of pollution.

[A] Investment made during the period of Environmental Statement

Detail of measures for Environmental Protection	Environmental Protection Measures	Capital Investment (Lacks)
House Keeping	Environmental protection measures	29.7
Water for dust suppression	Environmental protection measures	3.2
site sanitation	Environmental protection measures	0.6
Disinfection- Pest Control	Environmental protection measures	1.2
First aid facility	Environmental protection measures	0.48
Health Check-up of workers	Environmental protection measures	6
Environmental monitoring	Environmental protection measures	0.5
Personal protective equipment’s	NA	150
Pest control	NA	0.4
Sewage Treatment Plant – Setup cost	To treat waste water	35
Organic Waste Convertor – Setup cost	To treat solid waste	11

[B] Investment Proposed for next Year

Detail of measures for Environmental Protection	Environmental Protection Measures	Capital Investment (Lacks)
House Keeping	Environmental protection measures	29.7
Water for dust suppression	Environmental protection measures	3.2
site sanitation	Environmental protection measures	0.6
Disinfection- Pest Control	Environmental protection measures	1.2
First aid facility	Health & Hygiene	0.48
Health Check-up of workers	Environmental protection measures	6
Environmental monitoring	Environmental protection measures	0.5
Personal protective equipment’s	Health & Hygiene	150
Pest control	Health & Hygiene	0.4

Any other particulars in respect of environmental protection and abatement of pollution.

Particulars

Environmental norms prescribed by the Central & State Govt. statutorily empowered to do so, is strictly observed in design, construction & operation of all the facilities of the Company. Work environment in the operation areas is conductive to safe, healthy working condition.

Name & Designation

FAIZ A KHAN - VICE PRESIDENT - PROJECT

Maharashtra Pollution Control Board
महाराष्ट्र प्रदूषण नियंत्रण मंडळ

FORM V

Environmental Audit Report for the financial Year ending the 31st March 2020

Unique Application Number
MPCB-ENVIRONMENT_STATEMENT-0000025064

Submitted Date
21-08-2020

Company Information

Company Name
M/s. SAIFEE BURHANI UPLIFTMENT TRUST

Application UAN number
0000039482

Address
Gr Floor, Ezzy Hall, 47/49, Raudat Tahera Street, Bhendibazar, Mumbai -400009

Plot no
C.S. No. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179

Taluka
Mumbai

Village
Mumbai

Capital Investment (In lakhs)
294500

Scale
LSI

City
Mumbai

Pincode
400003

Person Name
Mr. FAIZ A KHAN

Designation
VICE PRESIDENT - PROJECT

Telephone Number
9920450009

Fax Number
022 43535151

Email
fkhan@sbut.com

Region
SRO-Mumbai I

Industry Category
Orange

Industry Type
O21 Building and construction project more than 20,000 sq. m built up area

Last Environmental statement submitted online
yes

Consent Number
1.0/BO/CAC-Cell/UAN No. 0000039482/CE/CAC-1812000170

Consent Issue Date
30/11/2018

Consent Valid Upto
21/04/2020

Product Information

Product Name	*Consent Quantity*	*Actual Quantity*	*UOM*
Total built up area	9,220,354	133,054	SqFeet/Y

By-product Information

By Product Name	*Consent Quantity*	*Actual Quantity*	*UOM*
NA	NA	NA	SqFeet/Y

1) Water Consumption in m3/day

Water Consumption for	*Consent Quantity in m3/day*	*Actual Quantity in m3/day*
Process	00	00
Cooling	00	00
Domestic	4144	30

All others	00	00	1356
Total	4144	30	

1) Effluent Generation in CMD / MLD

Particulars	***Consent Quantity***	***Actual Quantity***	***UOM***
Sewage Effluent	3611	3	CMD

2) Product Wise Process Water Consumption (cubic meter of process water per unit of product)

Name of Products (Production)	***During the Previous financial Year***	***During the current Financial year***	***UOM***
Total built up area	NA	133,054	CMD

3) Raw Material Consumption (Consumption of raw material per unit of product)

Name of Raw Materials	***During the Previous financial Year***	***During the current Financial year***	***UOM***
Cement	1215	609	Ton/Y
White Cement	15	25	Ton/Y
RMC of all grades	19700	105	Ton/Y
Siporex	5125	1710	Kg/Annum
CC Block	918	306	Kg/Annum
Binding wire	20250	40	Kg/Annum
Tiles	33786	90000	SqFeet/Y
Paint	115685	10500	Kg/Annum
Plaster	133150	23550	SqFeet/Y
Wood	4475	1130	SqFeet/Y
Aluminum	6135	1700	Ton/Y
Steel	92	61	Ton/Y

4) Fuel Consumption

Fuel Name	***Consent quantity***	***Actual Quantity***	***UOM***
Diesel	--	100	KL/A

Pollution discharged to environment/unit of output (Parameter as specified in the consent issued)

[A] Water

Pollutants Detail	***Quantity of Pollutants discharged (kL/day)***	***Concentration of Pollutants discharged(Mg/Lit) Except PH,Temp,Colour***	***Percentage of variation from prescribed standards with reasons***		
	Quantity	***Concentration***	***%variation***	***Standard***	***Reason***
Total suspended solids	--	00	--	50 mg/liter	--
Biochemical oxygen demand	--	00	--	30 mg/liter	--
Chemical oxygen demand	--	00	--	100 mg/liter	--
Residual Chlorine	--	00	--	1 ppm	--

[B] Air (Stack)

Pollutants Detail	Quantity of Pollutants discharged (kL/day)	Concentration of Pollutants discharged(Mg/NM3)	Percentage of variation from prescribed standards with reasons		
	Quantity	Concentration	%variation	Standard	Reason
Total Particulate Matter (TPM)	--	--	NA	150 mg/Nm3	NA

HAZARDOUS WASTES

1) From Process

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	--	--	Kg/Annum

2) From Pollution Control Facilities

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	NA	NA	Kg/Annum

SOLID WASTES

1) From Process

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
Solid waste generated by construction workers	Non-biodegradable –1800	Non-biodegradable – 1800	Kg/Annum
Solid waste generated by construction workers	Biodegradable – 900	Biodegradable – 900	Kg/Annum

2) From Pollution Control Facilities

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
NA	--	--	Kg/Annum

3) Quantity Recycled or Re-utilized within the unit

Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	--	--	Kg/Annum

Please specify the characteristics(in terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

1) Hazardous Waste

Type of Hazardous Waste Generated	Qty of Hazardous Waste	UOM	Concentration of Hazardous Waste
0	--	Kg/Annum	--

2) Solid Waste

Type of Solid Waste Generated	Qty of Solid Waste	UOM	Concentration of Solid Waste
Solid waste	Non-biodegradable – 1800	Kg/Annum	--
Solid waste	Biodegradable – 900	Kg/Annum	--

Impact of the pollution Control measures taken on conservation of natural resources and consequently on the cost of production.

Description	Reduction in Water Consumption (M3/day)	Reduction in Fuel & Solvent Consumption (KL/day)	Reduction in Raw Material (Kg)	Reduction in Power Consumption (KWH)	Capital Investment(in Lacs)	Reduction in Maintenance(in Lacs)
NA	NA	NA	NA	NA	NA	NA

Additional measures/investment proposal for environmental protection abatement of pollution, prevention of pollution.

[A] Investment made during the period of Environmental Statement

Detail of measures for Environmental Protection	***Environmental Protection Measures***	***Capital Investment (Lacks)***
House Keeping	Environmental protection measures	35
Water for dust suppression	Environmental protection measures	3.8
site sanitation	Environmental protection measures	0.75
Disinfection- Pest Control	Environmental protection measures	1.5
First aid facility	Environmental protection measures	0.56
Health Check-up of workers	Environmental protection measures	6
Environmental monitoring	Environmental protection measures	0.5
Personal protective equipment’s	NA	75
Pest control	NA	0.45

[B] Investment Proposed for next Year

Detail of measures for Environmental Protection	***Environmental Protection Measures***	***Capital Investment (Lacks)***
House Keeping	Environmental protection measures	35
Water for dust suppression	Environmental protection measures	3.8
site sanitation	Environmental protection measures	0.75
Disinfection- Pest Control	Environmental protection measures	1.5
First aid facility	Health & Hygiene	0.56
Health Check-up of workers	Environmental protection measures	6
Environmental monitoring	Environmental protection measures	0.5
Personal protective equipment’s	Health & Hygiene	75
Pest control	Health & Hygiene	0.4

Any other particulars in respect of environmental protection and abatement of pollution.

Particulars

Environmental norms prescribed by the Central & State Govt. statutorily empowered to do so, is strictly observed in design, construction & operation of all the facilities of the Company. Work environment in the operation areas is conductive to safe, healthy working condition.

Name & Designation

FAIZ A KHAN - VICE PRESIDENT PROJECT

SAIFEE BURHANI
Upliftment Trust

No. SBUT/MPCB/2211 Date: 14.06.2018

To

Ministry of Environment and Forest,
Climate Change, Regional Offices (WCZ),
Ground Floor East Wing,
New Secretariat Building,
Civil Line, Nagpur -440001

Sub : Submission of Six monthly compliance as per Terms & Conditions stipulated in Environmental Clearance letter for Construction of "Saifee Burhani Upliftment Project" C.S. No. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3633 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199, 4201 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4408, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227,4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division in C- Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazar, Mumbai.

Ref. No.: Environmental Clearance vide letter No. SEAC-2010/C.R.-531/T.C.-2, Dated: 3rd May, 2013 and subsequently amendment Environmental clearance vide letter No. F. No.21-208/2017-IA-III dated 24th November 2017

Respected Sir/Madam,

In reference to the above referred letter of your highly revered office we would like to submit the Current Status of our construction work and Point wise compliance status to various stipulations laid down by the Ministry in its clearance letter No. **21-208/2017-IA-III dated 24th November 2017along with the necessary annexure.**

This Compliance Report is submitted for the period from **October 2017 to March 2018.** This is for your kind consideration and records. Kindly acknowledge the same.

Thanking you,

With warm regards,

For, **SAIFEE BURHANI UPLIFTMENT TRUST**

Authorized Signatory

Encl: Part A: Current Status of Construction Work.
Part B: Point wise compliance status.
Datasheet, Annexures

Copy to *:1.Regional Office, MoEF, Govandi, Mumbai*
2. Department of Environment Mantralaya, Mumbai
3.CPCB, Vadodara.

Administrative Office :
Ezra Mall, Ground Floor, 47/49 Randal Talera Street, Bhendi Bazar, Mumbai – 400 003.
Tel: +91 22 43535151 / +91 22 23464144 Fax: 91 22 43535151 Email: infocentre@sbut.com Website : www.sbut.com

SAIFEE BURHANI
Upliftment Trust

No. SBUT/MPCB/2213 Date: 14.06.2018

To

Environment Department Government Of Maharashtra,
Regional Office,
2nd Floor, New Administrative Building,
Madam Cama Road,
Mantralaya, Mumbai - 400032

Sub : Submission of Six monthly compliance as per Terms & Conditions stipulated in Environmental Clearance letter for Construction of "Saifee Burhani Upliftment Project" C.S. No. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199, 4201 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4408, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227,4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division in C- Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazar, Mumbai.

Ref. No.: Environmental Clearance vide letter No. SEAC-2010/C.R.-531/T.C.-2, Dated: 3rd May, 2013 and subsequently amendment Environmental clearance vide letter No. F. No.21-208/2017-IA-III dated 24th November 2017

Respected Sir/Madam,

In reference to the above referred letter of your highly revered office we would like to submit the Current Status of our construction work and Point wise compliance status to various stipulations laid down by the Ministry in its clearance letter No. **21-208/2017-IA-III dated 24th November 2017along with the necessary annexure.**

This Compliance Report is submitted for the period from **October 2017 to March 2018.**
This is for your kind consideration and records. Kindly acknowledge the same.
Thanking you.

With warm regards,

for **SAIFEE BURHANI UPLIFTMENT TRUST**

Authorized Signatory

Encl: Part A: Current Status of Construction Work.
Part B: Point wise compliance status

Copy to *1. Regional Office, MoEF Nagpur*
2. Regional Office Govandi, Mumbai
3. CPCB, Vadodara

Administrative Office:
Elley Hall, Ground Floor, 37/39 Rawlat Talkera Street, Bhendi Bazar, Mumbai - 400 003
Tel: +91 22 66355151 / +91 22 23444444 Fax: +91 22 23435151 www.saifeeburhani.org

SAIFEE BURHANI
Upliftment Trust

No. SBUT/MPCB/2012 Date: 14.06.2018

To

S.R.O. Mumbai-I,
201-202, Raikar Chambers,
Govandi Station Road, near Jain Temple,
Govandi, Mumbai 400 088.

Sub : Submission of Six monthly compliance as per Terms & Conditions stipulated in Environmental Clearance letter for Construction of "Saifee Burhani Upliftment Project" C.S. No. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199, 4201 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4408, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227,4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division in C- Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazar, Mumbai.

Ref. No.: Environmental Clearance vide letter No. SEAC-2010/C.R.-531/T.C.-2, Dated: 3rd May, 2013 and subsequently amendment Environmental clearance vide letter No. F. No.21-208/2017-IA-III dated 24th November 2017

Respected Sir/Madam,

In reference to the above referred letter of your highly revered office we would like to submit the Current Status of our construction work and Point wise compliance status to various stipulations laid down by the Ministry in its clearance letter No. **21-208/2017-IA-III dated 24th November 2017along with the necessary annexure.**

This Compliance Report is submitted for the period from **October 2017 to March 2018.** This is for your kind consideration and records. Kindly acknowledge the same.

Thanking you,

With warm regards.

For, **SAIFEE BURHANI UPLIFTMENT TRUST**

Authorized Signatory

Encl: Part A: Current Status of Construction Work.
Part B: Point wise compliance status.
Datasheet, Annexures

Copy to: *1.Regional Office, MoEF Nagpur*
2. Department of Environment Mantralaya, Mumbai
3. CPCB, Vadodara

SAIFEE BURHANI
Upliftment Trust

No. SBUT/MPCB/2214 Date: 14.06.2018

To

Central Pollution Control Board
Parivesh Bhawan, Atmajyoti Ashram Rd,
Opp. VMC Ward Office No. 10,
Shubhanpura, Vadodara, Gujarat -390023

Sub : Submission of Six monthly compliance as per Terms & Conditions stipulated in Environmental Clearance letter for Construction of "Saifee Burhani Upliftment Project" C.S. No. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671,3672, 3674, 3675,1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199, 4201 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4408, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227,4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division in C- Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazar, Mumbai.

Ref. No.: Environmental Clearance vide letter No. SEAC-2010/C.R.-531/T.C.-2, Dated: 3rd May, 2013 and subsequently amendment Environmental clearance vide letter No. F. No.21-208/2017-IA-III dated 24th November 2017

Respected Sir/Madam,

In reference to the above referred letter of your highly revered office we would like to submit the Current Status of our construction work and Point wise compliance status to various stipulations laid down by the Ministry in its clearance letter No. **21-208/2017-IA-III dated 24th November 2017along with the necessary annexure.**

This Compliance Report is submitted for the period from **October 2017 to March 2018.** This is for your kind consideration and records. Kindly acknowledge the same.

Thanking you,

With warm regards,

for **SAIFEE BURHANI UPLIFTMENT TRUST**

Authorized Signatory

Encl: Part A: Current Status of Construction Work.
Part B: Point wise compliance status.

Copy to : *1. Regional Office, MoEF Nagpur*
2. Regional Office Gowandi, Mumbai
3. Department of Environment Mantralaya, Mumbai

Administrative Office
Ezzy Hall, Ground Floor, 47/49 Raudat Tahera Street, Bhendi Bazar, Mumbai - 400 003
Tel: +91 22 66999152 / +91 22 23466144 Fax: +91 22 43535353 Email:infocentre@sbut.com Website : www.sbut.com

INDEX

Sl. No.	PARTICULARS
1.	Part A : Current status of work
2.	Part B : Point wise compliance status
3.	Datasheet
4.	Annexures
Annexure – 01	Environmental clearance
Annexure – 02	Commencement certificate
Annexure – 03	Fire NOC
Annexure – 04	Approved Layout Plan
Annexure – 05	Health screening reports
Annexure – 06	Debris NOC
Annexure – 07	Structural stability certificate
Annexure – 08	PUC certificate
Annexure – 09	Monitoring Reports
Annexure – 10	Advertisement copy

: PART A :

Current Status of Work

Status of construction		:	**Segment - Redevelopment** Cluster 1 - 19743 Sq. meters Cluster 2 B - Yet to start Cluster 3 - 32540 Sq. meters Cluster 4 - Yet to start Cluster 5 - Yet to start Cluster 6 - Yet to start Cluster 9 - Yet to start **Segment – Sale** Cluster 2 A - Yet to start Cluster 7 - Yet to start Cluster 8 - Yet to start **Segment – Reservation** Cluster 4 - Yet to start Cluster 9 - Yet to start
a.	Date of commencement (Actual and/or planned)	:	Construction work started from 01/01/2016 (Actual)
b.	Date of completion (Actual and/or planned)	:	24/12/2018 (Planned)

: PART B :

Compliance status of conditions stipulated in environmental clearance granted for proposed Redevelopment project 'Saifee Burhani Upliftment Trust', of Bhuleshwar division in C – Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as 'Bhendibazar', Mumbai granted Environmental clearance vide letter no. SEAC-2010/C.R.531/TC.2, dated: 03/05/2013 and amended in Environmental Clearance vide F. No. 21-208/2017-IA-III, dated : 24/11/2017 are as follows;

Sr. No.	Stipulated Conditions	Compliance Status
	Construction Phase	
i	The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.	**Complied.** All necessary permissions have been obtained from the competent authorities; ❖ Obtained **Environmental Clearance** from SEIAA, Govt. of Maharashtra vide letter no. SEAC-2010/C.R.531/TC.2, dated: 03/05/2013 and amended EC F. No. 21-208/2017-IA-III, dated : 24/11/2017. ❖ Please refer **Annexure – 1 for EC copy.** ❖ **Obtained commencement certificate** from MCGM vide letter no. EEBPC/7307/C/A, dated : 28/08/2015. ❖ Please refer **Annexure – 2 for commencement certificate.** ❖ **Obtained Fire NOC** from Fire Bridge, MCGM vide letter no. FB/HR/RI/150, dated : 20/02/2017. ❖ Please refer **Annexure – 3 for Fire NOC.** ❖ MCGM approved the layout plan on 16/01/2015 for a FSI of 318607.56 Sq. Meters, Revised approval was granted on 21/06/2016 for FSI area of 317400.83 Sq. meters. ❖ Please refer **Annexure – 4 for r**evised Approval.
ii	Sewage shall be treated in the STP base on MBBR Technology with tertiary treatment i.e. Ultra Filtration. The treated effluent from STP	**Agreed to comply with.**

Sr. No.	Stipulated Conditions	Compliance Status
	shall be recycled/ re-used for flushing, horticulture & DG cooling. Excess treated sewage from the whole project will be disposed in to municipal drain.	
iii	The total bye- law provisions on rain water harvesting should be followed. If local bye- law provision in not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. As proposed, 12 no's of rain water harvesting tanks of total capacity of 1100 m3 shall be provided as per CGWB guidelines.	**Agreed to comply with.** Rooftop rainwater of building will be collected in 12 nos of RWH tanks of total 1100 KL capacity for harvesting after filtration.
iv	Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be composted in Organic Waste Converter 569 sqm space shall be provided for solid waste management within the premises which will include area for segregation, composting. The inert waste from group housing project will be sent to dumping site.	**Agreed to comply with.** Total 20 nos of Blue (Dry) and 15 nos of Green (Wet) dust bins are provided at project site.
v	The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio- swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.	**Agreed to comply with.**
vi	Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/ tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murram and other construction materials prone to	**Agreed to comply with.** ❖ Construction site is adequately barricaded prior to the construction starts. ❖ Tarpaulin sheet are provided as a cover for vehicles bringing in sand & cement. ❖ Adequately sprinkled with water to suppress dust.

Sr. No.	Stipulated Conditions	Compliance Status
	causing dust pollution at the site as well as taking out debris from the site. Sand, murram, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution. Wet jet shall be provided for grinding and stone cutting. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.	
vii	All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition waste Rules, 2016. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.	**Agreed to comply with.** All construction / demolition debris is stock piled and will be used for plot leveling with in the project site. All demolition / construction waste will be manage as per the provisions of the Construction and Demolition waste Rules, 2016. Suitable dust mask are provided to workers working at the construction site.
viii	Provisions shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	**Agreed to comply with.** ❖ About 552 nos of residential workers are working on project site in 107 nos of hutments. ❖ Proper housekeeping & regular pest control have been carried out. ❖ First Aid room and medical facilities has been provided. ❖ 42 nos of Toilets and 10 nos of bathrooms have been provided. ❖ Site sanitation like safe & adequate packed municipal water for drinking & tanker water for domestic purpose, and periodical medical check-up facilities has been provided. ❖ Please refer **Annexure – 5** for **Health Screening reports.** ❖ Waste generated from toilets and bathrooms is being disposed off to septic tank.
ix	At least 20 % of the open spaces as required by the local building bye- laws shall be pervious. Use of Grass pavers, paver blocks with at least 50 % opening, landscape etc. would be considered as pervious surface.	**Agreed to comply with.** ❖ Total 770 nos of various varieties of trees shall be planted in RG area of 7921.25 Sq. meters.

Sr. No.	Stipulated Conditions	Compliance Status
x	Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have common area lighting shall be LED. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window and roof u-values shall be as per ECBC specifications.	**Agreed to comply with.**
xi	Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.	**Agreed to comply with**. Low flow fixtures will be used for toilets, drinking water and showers.
xii	Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.	**Agreed to comply with**. Dual plumbing system will be provided for buildings for using the treated wastewater for flushing and gardening.
xiii	Separation of gray and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.	**Agreed to comply with**. Dual plumbing system will be provided for buildings for using the treated wastewater for flushing and gardening.
xiv	Solar based electric power shall be provided to each unit for at least two bulbs/ light and one fan. As proposed, central lighting and street lighting shall also be based on solar power.	**Agreed to comply with**.
xv	A first Aid Room shall be provided in the project both during construction and operations of the project.	**Complied.** ❖ First Aid room and medical facilities has been provided.
xvi	Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.	**Agreed to comply with.** Top soil is stock piled and will be used for plantation with in the project site.

Sr. No.	Stipulated Conditions	Compliance Status
xvii	Disposal of muck during construction Phase should not create any adverse effects on the neighboring communities and be disposed off taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	**Agreed to comply with.** Excavated material partly reused for backfilling and remaining debris is disposed of to the authorized sites. Please refer **Annexure – 6 for Debris NOC.**
xviii	The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards.	No DG set is being used for construction purpose.
xix	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices standards.	Ready mixed concrete and curing agents are being used.
xx	As proposed, no ground water shall be used during construction/ operation phase of the project.	Ground water has been not used during construction and operation phase.
xxi	Approval of the CGWA require before any dewatering for basements.	Ground water has been not used during construction / operation phase hence; permission from CGWA is not required.
xxii	The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per national Building Code including protection measures from lightening etc.	**Complied.** **Structural stability :** ❖ Mr. S. R. Goregaokar, (Consulting Structural Engineer certified the structural stability of the building vide letter no. 8413 (B/3), dated : 27/10/2016. ❖ Please refer **Annexure – 7** for **Structural stability certificate** **Fire NOC :** ❖ **Fire NOC** from Fire Bridge, MCGM vide letter no. FB/HR/RI/150, dated : 20/02/2017. ❖ Please refer **Annexure – 3 for Fire NOC.**
xxiii	Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.	No hazardous waste generation during construction phase.

Sr. No.	Stipulated Conditions	Compliance Status
xxiv	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non – peak hours.	**Complied.** ❖ Vehicles having valid pollution check certificates are being allowed to enter the project site for bringing construction material. Also the vehicles are being operated only during non-peak hours. ❖ Please refer **Annexure – 8** for **PUC Certificates.** ❖ Air quality levels and Noise levels is to be within prescribe standards. ❖ Please refer **Annexure – 9** for Monitoring reports.
xxv	Ambient noise levels shall conform to residential standards both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/ SPCB.	**Complied.** ❖ During construction adequate measures are taken to maintain ambient air and noise quality within the prescribed limits. ❖ Ambient air and Noise levels monitoring is being carried out during the construction phase. ❖ Please refer **Annexure – 9** for Monitoring reports.
xxvi	Use of environment friendly materials in bricks, blocks and other construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials. Fly Ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.	**Complied.** Fly ash along with cement, metals & River Cruss and sand are being used.
xxvii	A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non- motorized, public and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria. • Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.	**Agreed to comply with.**

Sr. No.	Stipulated Conditions	Compliance Status
	• Traffic calming measures • Proper design of entry and exit points • Parking norms as per local regulation	
xxviii	An assessment of the cumulative impact of all activities being carried out or proposed to be carried out by the project, shall be made for traffic densities and parking capabilities in a 5 kms radius from the site. A detailed traffic management and a traffic decongestion plan drawn up through an organization of repute and specializing in Transport Planning shall be implemented to the satisfaction of the State Urban Development and Transport Departments shall also include the consent of all the concerned implementing agencies.	**Agreed to comply with.** ❖ Public road and public areas are not being used for project activity purpose and are free for smooth traffic movement. ❖ Provisions will be made for adequate parking facilities within the project complex. ❖ Parking area of 15718.85 sq. mt. will be provided.
xxix	Project proponent should comply with conditions M.C.G.M with conditions stipulated at Appendix – XIV of the amended EIA Notification vide S. O 3999 (E) dated 09.12.2016.	**Agreed to comply with.**
II	**Operational Phase**	
i.	Fresh water requirement from M.C.G.M. Water supply shall not exceed 2725 KLD.	**Agreed to comply with.**
ii.	A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. Preference should be given to planting native species. Where the trees need to be cut, compensatory plantation in the ratio of 1:3 (i.e. planting of 3 trees for every 1 tree that is cut) shall be done and maintained. As proposed adequate area shall be provided for green belt development.	**Agreed to comply with.** ❖ Total 770 nos of various varieties of trees shall be planted in RG area of 7921.25 Sq. meters.
iii.	The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.	**Agreed to comply with.** ❖ CPCB approved enclosed type D.G. sets with proper stack height will only be used in case of power failure.
iv.	For indoor air quality the ventilation provisions as per National Building Code of India.	**Agreed to comply with.**
v.	The quantity of fresh water usage, water recycling	**Agreed to comply with.**

Sr. No.	Stipulated Conditions	Compliance Status
	and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF & CC along with six monthly Monitoring reports.	
vi.	The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.	**Agreed to comply with**. ❖ Sewage treatment plants of different capacities will be provided on the site and it will be used during operation phase. ❖ Treated sewage will be reused for flushing and gardening.
vii.	No sewage or untreated effluent water would be discharged through storm water drains.	**Agreed to comply with**. ❖ Sewage treatment plants of different capacities will be provided on the site and it will be used during operation phase. ❖ Treated sewage will be reused for flushing and gardening.
viii.	Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.	**Agreed to comply with**. Sludge from sewage treatment plant and septic tanks will be collected properly and will be used in gardening as manure.
ix.	The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016 and the Plastics Waste Management Rules, 2016 shall be followed.	**Agreed to comply with**.
x.	Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1 % of the demand load or as per the state level/ local building bye- laws requirement, whichever is higher.	**Agreed to comply with**.
xi.	Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20 % of the hot water demand of the commercial and institutional building or as per	**Agreed to comply with**.

Sr. No.	Stipulated Conditions	Compliance Status
	the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.	
xii.	Energy conservation measures like installation of CFLs/TFLs for lightning the areas outside the building should be integral part of the project design and should be in place before commissioning. Used CFLs, TFLs and LED shall be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination.	**Agreed to comply with.** Energy conservation measures is as follows: ❖ Timers and photo-electric sensors shall be used to switch ON / OFF external landscape and facade lighting. ❖ High Efficacy LED light fixtures for corridors and lift lobby. ❖ Dimmers shall be provided for public area lighting. ❖ Provision for Air Water Heaters. ❖ Use of Copper conductor cables which will reduce losses and improve reliability. ❖ All cables will be suitably de-rated to avoid heating during use. This also indirectly reduces losses and improves reliability. ❖ Solar PV panels on the building terraces to power common area lighting loads. ❖ Solar operated pole lights will be proposed to power pathway lights at some strategic locations. ❖ More than 75 % efficiency of motors for transfer pumps.
xiii.	An environmental management plan (EMP) shall be prepared and implemented to ensure compliance with the environmental conditions specified above. A dedicated Environment Monitoring Cell with defined functions and responsibility shall be put in place to implement the EMP. The environmental cell shall ensure that the environment infrastructure like Sewage Treatment Plant, Landscaping, Rain water harvesting, Energy efficiency and conservation, water efficiency and conservation, solid waste management, renewable energy etc. are kept operational and meet the required standards. The environmental cell shall also keep the record of	**Agreed to comply with**.

Sr. No.	Stipulated Conditions	Compliance Status
	environment monitoring and those related to the environment infrastructure.	
xiv.	The company shall draw up and implement a corporate social responsibility plan as per the Company's Act of 2013.	**Agreed to comply with**.
	PART B – GENERAL CONDITIONS	
i.	A copy of the environmental clearance letter shall also be displayed on the website of the concerned state Pollution Control Boar. The EC letter shall also be displayed at the Regional Office, District industries Centre and Collector's Office/ Tehsildar's office for 30 days.	**Agreed to comply with**.
ii.	The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to this Ministry and its concerned regional Office.	**Agreed to comply with**.
iii.	Officials from the Regional Office of MoEF & CC, Nagpur who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF&CC shall be forwarded to the APCCF, Regional Office of MoEF&CC, Nagpur.	**Agreed to comply with**.
iv.	In the case of any changes in the scope of the project, the project would require a fresh appraisal by this Ministry.	**Agreed to comply with**.
v.	The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.	**Agreed to comply with**.
vi.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, the Forest Conservation Act, 1980 and the Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project	**Complied.** **Fire NOC :** ❖ **Fire NOC** from Fire Bridge, MCGM vide letter no. FB/HR/RI/150, dated : 20/02/2017. ❖ Please refer **Annexure – 3 for Fire**

Sr. No.	Stipulated Conditions	Compliance Status
	proponents from the respective competent authorities.	**NOC.**
vii.	These stipulations would be enforced among others under the provisions of the water (Prevention and Control of pollution) Act 1981, the Environment (Protection) Act, 1986, the public Liability (Insurance//0 Act, 1991, and the EIA Notification, 2006.	**Agreed to comply with**.
viii.	The project management shall advertise at least in two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment, Forest and Climate Change at http://www.envfor.nic.in. The advertisement shall be made within Seven days from the date of receipt of the Clearance letter and copy of the same shall be forwarded to Regional Office of this ministry at Nagpur.	**Complied.** ❖ After getting Environmental clearance from MoEF & CC, Govt. of India vide file no. 21-208/2017-IA-III, dated 24/11/2017, we published public notice in local newspapers on 01/12/2017. ❖ Please refer **Annexure – 10** for **Advertisement copy.**
ix.	Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	**Noted.**
x.	A copy of clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	**Agreed to comply with**
xi.	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely: SPM, RSPM, SO_2, NO_x (ambient levels as well as stack emissions) or critical sectorial parameters, indicated for the project shall be	**Agreed to comply with**

Sr. No.	Stipulated Conditions	Compliance Status
	monitored and displayed at a convenient location near the main gate of the company in the public domain.	
xii.	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.	Environmental statement is submitted for the financial year 2016-17.
xiii.	This issue with the approval of the Competent Authority.	**Noted.**

Monitoring the Implementation of Environmental Safeguards

Ministry of Environment, Forests & Climate Change

Regional Office (WCZ), Nagpur

Monitoring Report

DATA SHEET

1.	Project type: River - valley/ Mining / Industry / Thermal / Nuclear / Other (specify)		:	Redevelopment Construction Project
2.	Name of the project		:	**Saifee Burhani Upliftment Trust** At Bhuleshwar Division in C- ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendibazaar, Mumbai – 400 003.
3.	Clearance letter (s) / OM No and Date		:	SEAC-2010/C.R.531/TC.2, dated: 03/05/2013 and amended EC F. No. 21-208/2017-IA-III, dated : 24/11/2017
4.	Location			
	a.	District (s)	:	Mumbai
	b.	State (s)	:	Maharashtra
	c.	Latitude / Longitude	:	Latitude : 18°57'36.38" N Longitude : 72°49'50.24" E
5.	Address for correspondence			
	a.	Address of Concerned Project Chief Engineer (with pin code & Telephone/ telex/ fax numbers	:	**Mr. Faiz A. Khan** Ground floor, Ezzi Hall, 47/49 Raudat Tahera Street, Bhendi Bazar, Mumbai - 400 003. Tel. No.: 022-4353 5152 Fax No.: 022-4353 5151
	b.	Address of Executive Project: Engineer/Manager (with pincode/ Fax numbers)	:	**Mr. Faiz A. Khan** Ground floor, Ezzi Hall, 47/49 Raudat Tahera Street, Bhendi Bazar, Mumbai - 400 003. Tel. No.: 022-4353 5152 Fax No.: 022-4353 5151
6.	Salient features			
	a.	of the project	:	The proposed project is a redevelopment of **Bhendi Bazaar** area of Mumbai city. There are about 3610 residential units and 1341 retail units which are under this up-liftment project.

	b.	of the environmental management plans	:	**Expenditure on Environmental Management** **During construction phase** : Rs. 651.60 Lakhs have been allocated for the entire construction period. **During operation phase** : Capital cost : Rs. 1271.81 lakhs and Recurring cost : Rs. 317.92 lakhs per annum.
7.	Breakup of the project area			
	a.	submergence area forest & non-forest	:	Not applicable.
	b.	Others	:	❖ FSI area : 4,32,463.17 Sq. meters ❖ Total construction area : 8,56,591.75 Sq. meters
8.	Breakup of the project affected Population with enumeration of Those losing houses / dwelling units Only agricultural land only, both Dwelling units & agricultural Land & landless labourers/artisan		:	The project will comprises of 9 clusters Total flats 5721 nos and shops 1379 nos shall be planned in entire development including retained structure.
	a.	SC, ST/Adivasis	:	Not applicable.
	b.	Others (Please indicate whether these Figures are based on any scientific And systematic survey carried out Or only provisional figures, it a Survey is carried out give details And years of survey)	:	Not applicable.
9.	Financial details			
	a.	Project cost as originally planned and subsequent revised estimates and the year of price reference :		
	1.	Total Cost of the Project	:	**Rs. 3734 Cr.**
	b.	Allocation made for environ-mental management plans with item wise and year wise Break-up.	:	**Expenditure on Environmental Management** **During construction phase** : Rs. 651.60 Lakhs have been allocated for the entire construction period. **During operation phase** : Capital cost : Rs. 1271.81 lakhs and Recurring cost : Rs. 317.92 lakhs per annum.
	c.	Benefit cost ratio/Internal rate of Return and the year of assessment.	:	--
	d.	Whether (c) includes the Cost of environmental management as shown in the above.	:	Yes
	e.	Actual expenditure incurred on the project so far	:	**Rs. 997 Cr.**

	f.	Actual expenditure incurred on the environmental management plans so far	:	**Rs. 23,04,700 Lakhs**
10.	Forest land requirement			
	a.	The status of approval for diversion of forest land for non-forestry use	:	Not Applicable.
	b.	The status of clearing felling	:	Not Applicable.
	c.	The status of compensatory afforestation, it any	:	Not Applicable.
	d.	Comments on the viability & sustainability of compensatory afforestation program in the light of actual field experience so far	:	Not Applicable.
11.	The status of clear felling in Non-forest areas (such as submergence area of reservoir, approach roads), it any with quantitative information		:	Not Applicable.
12.	Status of construction		:	**Segment - Redevelopment** Cluster 1 - 19743 Sq. meters Cluster 2 B - Yet to start Cluster 3 - 32540 Sq. meters Cluster 4 - Yet to start Cluster 5 - Yet to start Cluster 6 - Yet to start Cluster 9 - Yet to start **Segment – Sale** Cluster 2 A - Yet to start Cluster 7 - Yet to start Cluster 8 - Yet to start **Segment – Reservation** Cluster 4 - Yet to start Cluster 9 - Yet to start
	a.	Date of commencement (Actual and/or planned)	:	Construction work started from 01/01/2016 (Actual)
	b.	Date of completion (Actual and/or planned)	:	24/12/2018 (Planned)

13.	Reasons for the delay if the Project is yet to start		:	--
14.	Dates of site visits		:	
	a.	The dates on which the project was monitored by the Regional Office on previous Occasions, if any	:	May 2017
	b.	Date of site visit for this monitoring report	:	--
15.	Details of correspondence with Project authorities for obtaining Action plans/information on Status of compliance to safeguards Other than the routine letters for Logistic support for site visits) (The first monitoring report may contain the details of all the Letters issued so far, but the Later reports may cover only the Letters issued subsequently.)		:	--

C - 3

MUNICIPAL CORPORATION OF GREATER MUMBAI

FORM 'A'

MAHARASHTRA REGIONAL AND TOWN PLANNING ACT, 1966

No CHE/CTY/0830/C/337(NEW)

COMMENCEMENT CERTIFICATE

To,
SAIFEE BURHANI UPLIFTMENT TRUST
19th Floor, Husaini Tower, 43/45 Raudat Tahera
Street, Bhendi Bazar, Mumbai-400003

Sir,
With reference to your application No. **CHE/CTY/0830/C/337(NEW)** Dated. **29/5/2017** for Development Permission and grant of Commencement Certificate under Section 44 & 69 of the Maharashtra Regional and Town Planning Act, 1966, to carry out development and building permission under Section 346 no 337 (New) dated **29/5/2017** of the Mumbai Municipal Corporation Act 1888 to erect a building in Building development work of on plot No. - C.T.S. No. **3627 to 3637,1/3625** Division / Village / Town Planning Scheme No. **Bhuleshwar** situated at **Edrahim Rehmatullah Road & Pakodia street** Road / Street in **C Ward** Ward .

The Commencement Certificate / Building Permit is granted on the following conditions –

1. The land vacated on consequence of the endorsement of the setback line/ road widening line shall form part of the public street.
2. That no new building or part thereof shall be occupied or allowed to be occupied or used or permitted to be used by any person until occupancy permission has been granted.
3. The Commencement Certificate/Development permission shall remain valid for one year commencing from the date of its issue.
4. This permission does not entitle you to develop land which does not vest in you.
5. This Commencement Certificate is renewable every year but such extended period shall be in no case exceed three years provided further that such lapse shall not bar any subsequent application for fresh permission under section 44 of the Maharashtra Regional and Town Planning Act, 1966.
6. This Certificate is liable to be revoked by the Municipal Commissioner for Greater Mumbai if :-
   a. The Development work in respect of which permission is granted under this certificate is not carried out or the use thereof is not in accordance with the sanctioned plans.
   b. Any of the conditions subject to which the same is granted or any of the restrictions imposed by the Municipal Commissioner for Greater Mumbai is contravened or not complied with.
   c. The Municipal Commissioner of Greater Mumbai is satisfied that the same is obtained by the applicant through fraud or misrepresentation and the applicant and every person deriving title through or under him in such an event shall be deemed to have carried out the development work in contravention of Section 43 or 45 of the Maharashtra Regional and Town Planning Act, 1966.
7. The conditions of this certificate shall be binding not only on the applicant but on his heirs, executors, assignees, administrators and successors and every person deriving title through or under him.

The Municipal Commissioner has appointed Shri. **Asst.Eng.(BP)City II C & Municipal** Assistant Engineer to exercise his powers and functions of the Planning Authority under Section 45 of the said Act.

This CC is valid upto

Name : Yatin Pandharinath Junnarkar
Designation : Assistant Engineer
Organization : Municipal Corporation Of Greater Mumbai
Date : 16-Jun-2017 16: 33:40

For and on behalf of Local Authority
Municipal Corporation of Greater Mumbai

Assistant Engineer . Building Proposal

City C Ward Ward

Cc to :
1. Architect.
2. Collector Mumbai Suburban /Mumbai District.

F.No.21-208/2017-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 3

Date: 24th November, 2017

To,

M/s Saifee Burhani Upliftment Trust
Ground Floor, Ezzy Hall,
47/49, Raudat Tahera Street,
Bhendibazar,
Mumbai - 400009 (Maharashtra)
Email: amaster@sbut.com

Subject: "Saifee Burhani Upliftment Project" at Bhuleshwar Division in C-Ward, Mumbai by M/s Saifee Burhani Upliftment Trust - Environmental Clearance - reg.

Sir,

This has reference to your online proposal No IA/MH/MIS/64969/2016 dated 26.05.2017 submitted to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal for grant of environmental clearance to the project "Saifee Burhani Upliftment Project" at Bhuleshwar Division in C-Ward, Mumbai promoted by M/s Saifee Burhani Upliftment Trust, was considered by the Expert Appraisal Committee (Infra-2) in its meetings held on 21-24 August, 2017. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting, are under:-

(i) The project is located at C.S. No. 3571 to 3576, 1/3572,3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227, 4327 to 4341, 4342, 4343, 4358, 4361, Village- Masjid Bandar, Mumbai. Latitude and Longitude of the project site is 18°57'35.62"N 72°49'50.05"E.

(ii) This is a Redevelopment Project. Earlier Environment Clearance granted to the project vide File No. SEAC-2010/C.R.531/T.C-2) form SEIAA, Maharashtra dated 3rd May 2013.

(iii) Total constructed work (FSI + Non FSI) on site till May 2017 is 24,972.00 sqm. The plot area is 65,429.00 sqm, FSI area is 4,32,463.17 sqm and total construction area of 8,56,591.75 sqm. The project will comprise of 9 Clusters. Total Flats: 5721 Nos. and Shops: 1379 Nos. shall be planned in entire development including retained structure. Maximum height of the building up to terrace level is 254 mt.

(iv) During construction phase, total water requirement is expected to be 14 KLD for workers and 20-30 KLD for construction activity which will be met by M.C.G.M. and tanker respectively. During construction phase the waste water

will be disposed to existing municipal sewer line. Temporary sanitary toilets will be provided during peak labor force.

(v) During operational phase, total water demand of the project is expected to be 4162 KLD and the same will be met by the 1424 KLD recycled water, 2725 KLD fresh water from M.C.G.M. and 5 KLD fresh water from tanker water. Wastewater generated (3610 KLD) will be treated in 13 Nos. STPs of total capacity 3815 KL.1432 KLD of treated wastewater will be recycled (1424 KLD for flushing, 8 KLD for gardening). About 1752 KLD of treated sewage from the whole project will be disposed in to municipal drain.

(vi) About 13.61 TPD solid wastes will be generated in the project. The biodegradable waste (9.16 TPD) will be processed in OWC and the non-biodegradable waste generated (4.45 TPD) will be handed over to MCGM.

(vii) The total power requirement during construction phase is 150 KW to 300 KW and will be met from Brihanmumbai Electric Supply and Transport (BEST). Total power requirement during operation phase is 24030 KW and will be met from Brihanmumbai Electric Supply and Transport (BEST).

(viii) Rooftop rainwater of buildings will be collected in 12 Nos. of RWH tanks of total 1100 KL capacity for harvesting after filtration.

(ix) Parking facility for 4085 four wheelers and 752 two wheeler is proposed to be provided against the requirement of 3860 and Nil respectively (according to local norms).

(x) Proposed energy saving measures would save about 5%. of power.

(xi) It is not located within 10 km of Eco Sensitive areas.

(xii) There is no court case pending against the project.

(xiii) ToR was granted by SEAC-2, Maharashtra in its 51st meeting of held on 13.10.2016.

(xiv) **Investment Cost** of the project is Rs. 3734 Crores.

(xv) **Employment Potential**: During construction phase: 250 to 300 Nos., During operation phase: Retail shops and some household and domestic servants

(xvi) **Benefits of the project**: Redevelopment of Bhendibazaar area under Urban Renewal Scheme (Upliftment project).

4. The EAC, in its meeting held on 21-24 August, 2017, after detailed deliberations on the proposal, has recommended for grant of Environmental Clearance to the project. As per recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance to the project "Saifee Burhani Upliftment Project" at Bhuleshwar Division in C-Ward, Mumbai promoted by M/s Saifee Burhani Upliftment Trust, under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the specific and general conditions as under:-

PART A – SPECIFIC CONDITIONS:

Construction Phase

(i) The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.

(ii) Sewage shall be treated in the STP base on MBBR Technology with tertiary treatment i.e. Ultra Filtration. The treated effluent from STP shall be recycled/re-used for flushing, horticulture & DG cooling. Excess treated sewage from the whole project will be disposed in to municipal drain.

(iii) The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. As proposed, 12 nos. of rain water harvesting tanks of total capacity of 1100 m^3 shall be provided as per CGWB guidelines.

(iv) Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials. Wet garbage shall be composted in Organic Waste Converter. 569 sqm space shall be provided for solid waste management within the premises which will include area for segregation, composting. The inert waste from group housing project will be sent to dumping site.

(v) The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.

(vi) Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murram and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site. Sand, murram, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution. Wet jet shall be provided for grinding and stone cutting. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.

(vii) All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules, 2016. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.

(viii) Provisions shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

(ix) At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.

(x) Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC. Outdoor and common area lighting shall be LED. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.

(xi) Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.

(xii) Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.

(xiii) Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.

(xiv) Solar based electric power shall be provided to each unit for at least two bulbs/light and one fan. As proposed, central lighting and street lighting shall also be based on solar power.

(xv) A First Aid Room shall be provided in the project both during construction and operations of the project.

(xvi) Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

(xvii) Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

(xviii) The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards.

(xix) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

(xx) As proposed, no ground water shall be used during construction/ operation phase of the project.

(xxi) Approval of the CGWA require before any dewatering for basements.

(xxii) The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightening etc.

(xxiii) Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.

(xxiv) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.

(xxv) Ambient noise levels shall conform to residential standards both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.

(xxvi) Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.

(xxvii) A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.

- Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
- Traffic calming measures
- Proper design of entry and exit points.
- Parking norms as per local regulation

(xxviii) An assessment of the cumulative impact of all activities being carried out or proposed to be carried out by the project, shall be made for traffic densities and parking capabilities in a 05 kms radius from the site. A detailed traffic management and a traffic decongestion plan drawn up through an organisation of repute and specialising in Transport Planning shall be implemented to the satisfaction of the State Urban Development and Transport Departments shall also include the consent of all the concerned implementing agencies.

(xxix) Project Proponent should comply with conditions stipulated at Appendix - XIV of the amended EIA Notification vide S.O. 3999(E) dated 09.12.2016.

II. Operational Phase

(i) Fresh water requirement from M.C.G.M. Water Supply shall not exceed 2725 KLD.

(ii) A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. Preference should be given to planting native species. Where the trees need to be cut, compensatory plantation in the ratio of 1:3 (i.e. planting of 3 trees for every 1 tree that is cut) shall be done and maintained. As proposed adequate area shall be provided for green belt development.

(iii) The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.

(iv) For indoor air quality the ventilation provisions as per National Building Code of India.

(v) The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.

(vi) The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.

(vii) No sewage or untreated effluent water would be discharged through storm water drains.

(viii) Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

(ix) The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, the Construction and Demolition Waste Management Rules, 2016 and the Plastics Waste Management Rules, 2016 shall be followed.

(x) Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.

(xi) Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.

(xii) Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning. Used CFLs, TFL and LED shall be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination.

(xiii) An environmental management plan (EMP) shall be prepared and implemented to ensure compliance with the environmental conditions specified above. A dedicated Environment Monitoring Cell with defined functions and responsibility shall be put in place to implement the EMP. The environmental cell shall ensure that the environment infrastructure like Sewage Treatment Plant, Landscaping, Rain Water Harvesting, Energy efficiency and conservation, water efficiency and conservation, solid waste

management, renewable energy etc. are kept operational and meet the required standards. The environmental cell shall also keep the record of environment monitoring and those related to the environment infrastructure.

(xiv) The company shall draw up and implement a corporate social Responsibility plan as per the Company's Act of 2013.

PART B - GENERAL CONDITIONS

(i) A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.

(ii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its concerned Regional Office.

(iii) Officials from the Regional Office of MoEF&CC, Nagpur who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF&CC shall be forwarded to the APCCF, Regional Office of MoEF&CC, Nagpur.

(iv) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.

(v) The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

(vi) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, the Forest Conservation Act, 1980 and the Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

(vii) These stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and the EIA Notification, 2006.

(viii) The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment, Forest and Climate Change at http://www.envfor.nic.in. The advertisement shall be made within Seven days from the date of receipt of the Clearance letter and a copy of the same shall be forwarded to the Regional Office of this Ministry at Nagpur.

(ix) Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

(x) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.

(xi) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO_2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

(xii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.

(xiii) This issues with the approval of the Competent Authority.

(Kushal Vashist)
Director

Copy to:

1) The Principal Secretary, Environment Department, Government of Maharashtra, 15th Floor, New Administrative Building, Mantralaya, Mumbai - 400 032.
2) The APCCF (C), MoEF&CC, Regional Office (WCZ), Ground Floor, East Wing, New Secretariat Building, Civil Lines, Nagpur - 440001.
3) The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
4) The Chairman, Maharashtra Pollution Control Board, Kalpataru Point, 3rd and 4th floor, Opp. Cine Planet, Sion Circle, Mumbai-400 022.
5) Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
6) Guard File/ Record File/ Notice Board.

(Kushal Vashist)
Director

Government of Maharashtra

SEAC-2010/C.R- 531/TC.-2
Environment department,
Room No. 217, 2nd floor,
Mantralaya Annexe,
Mumbai 400 032
Date: 3rd May, 2013

To,

M/s. Saifee Burhani Upliftment Trust
19th Floor, Husaini Tower,
43/45 Raudat Tahera Street,
Bhendi Bazar, Mumbai- 400 003

Subject: Environmental clearance for proposed redevelopment project on property at CS No. 3571 to 4361 of Bhuleshwar Division in C Ward at Maulana Shaukatali Road, S.V.P Road, mutton street & Ebrahim Rehmatullh road, Bhendi Bazaar, Mumbai by M/s. Saifee Burhani Upliftment Trust - Environmental clearance regarding.

Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification – 2006, by the State Level Expert Appraisal Committee-II, Maharashtra in its 2nd, 6th & 7th meeting decided to recommend the project for prior environmental clearance to SEIAA, Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 55th, 56th & 57th Meetings.

2. It is noted that the proposal is for grant of Environmental Clearance for proposed redevelopment project on property at CS No. 3571 to 4361 of Bhuleshwar Division in C Ward at Maulana Shaukatali Road, S.V.P Road, Mutton Street & Ebrahim Rehmatullh road, Bhendi Bazaar, Mumbai. SEAC considered the project under screening category 8(b) B1 as per EIA Notification 2006.

Brief Information of the project submitted by Project Proponent is as:

Name of Project	"Saifee Burhani Upliftment Project" at Bhuleshwar Division in C-Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendibazaar, Mumbai: 400003.
Project Proponent	M/s. Saifee Burhani Upliftment Trust
Consultant	M/s. Ultra-Tech Environmental Consultancy & Laboratory
Type of project	Redevelopment Construction Project
Location of the project	C.S. No. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626,3627, 4186 to 4198, 4179 to 4184, 4199 to 4220,4232 to 4250,4251 to 4263, 4280 to 4291, 1/4281, 4275 to 4279, 4292 to 4298, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274,4161 to 4178, 4221 to 4231,

	1/4227, 4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division in C-Ward, situated at Maulana Shaukatali road, S.V.P. road, mutton street & Ebrahim Rehmatullah road known as Bhendi bazaar, Mumbai.
Total Plot Area (sq. m.)	66,264.74 Sq.mt.
Deductions	
Net Plot area	
Permissible FSI (including TDR etc.)	3, 30,731.42 Sq.mt.
Proposed Built-up Area (FSI & Non-FSI)	-FSI area (sq. m.): 328095.38 Sq. Mt. -Non FSI area (sq. m.): 379180.29 Sq. Mt. -Total BUA area (sq. m.): 707275.67 Sq. Mt.
Ground-coverage Percentage (%)	36144.78 Sq. Mt. (54.55%)
Estimated cost of the project	2945 Crores
No. of building & its configuration(s)	

Cluster	Building Configuration	Wing & Floors		No. of Units
SEGMENT : REDEVELOPMENT				
Cluster 1	B + G + 2 shopping flrs + 2 wings	Wing 1 A	3rd to 15th upper flrs	Flats: 58 Shops: 232 Rooms: 88
		Wing 1 B	3rd to 11th upper flrs	
	Existing Masjid to be retained			
Cluster 2	B + G + 2 flrs [part shopping /part parking(3 levels)] + 3rd & 4th parking flr + 5th amenity flr	Wing 2 A	5th to 31st upper flrs	Flats: 652 Shops: 185
		Wing 2 B	5th to 23rd upper flrs	
Cluster 3	B + G + 2 flrs [part shopping /part parking (3 levels)] + 3rd & 4th parking flrs + 5th amenity flr	Wing 3 A	6th to 30th upper flrs	Flats: 582 Shops: 172
		Wing 3 B	6th to 37th upper flrs	
Cluster 4	B + G + 2 flrs [part shopping /part parking (3 levels)] + 3rd & 4th parking flrs + 5th amenity flr	Wing 4 A	6th to 42nd upper flrs	Flats: 707 Shops: 152
		Wing 4 B	6th to 45th upper flrs	
	Existing Masjid to be retained			
Cluster 5	2B + G + 2 flrs [part shopping /part parking (3 levels)] + 3rd & 4th parking flrs + 5th amenity flr	Wing 5 A	6th to 34th upper flrs	Flats: 531 Shops: 123
		Wing 5 B	6th to 40th upper flrs	

		1 Building of G + 5th flrs to be retained	--	G – 1st flr 2nd to 5th flrs - School	Shops: 18
		Existing Masjid to be retained	--		1
		Existing Residential Building	Stilt + 21 flrs		Flats:83 Shops: 20
	Cluster 6	B + G + 2 flrs [part shopping /part parking(3 levels)] + 3rd to 5th parking flrs+ 6th amenity flrs	Wing 6 A	7th to 46th upper flrs	Flats: 901 Shops 221
			Wing 6 B	7th to 50th upper flrs	
		Imanbada	G + 2		1
	Cluster 9	*Existing Masjid to be retained*	--		1
	SEGMENT: SALE				
	Cluster 7	B + G + 2 shopping flrs+ 3rd to 9th parking flr + 10th Amenity flr	---	31st to 41st upper flrs	Flats: 228 Shops 84 (Redevelopment)
	Cluster 8	B + G + 2 flrs [part shopping/ part parking(3 levels)] + 3rd to 6th parking flrs – 7th amenity flr	Wing 8A & C	8 to 50th upper flrs &	Flats: 1196 Shops: 172(Redevelopment)
			Wing 8 B	8 to 58th upper flrs	
	SEGMENT: RESERVATION				
	Cluster	Building Configuration			
	Cluster 4	2B (Parking Lot Reservation) + G. flr. (Refuge shed) + 1st & 2nd flrs [Public toilet] + 3rd flr. (Municipal Chowki) & 4th (Store shed)			
	Cluster 9	MHADA / MCGM Public housing B + Stilt – 2nd to 32nd floors – 33rd part floor Flats: 215 nos.			
		Municipal Primary School			
Number of tenants and shops	Redevelopment: Residential: 3514 flats Shops: 1379 Nos. Rooms: 88 Nos Reservation: Residential: 215 flats Sale: Residential: 1424 flats				
Number of expected residents / users	For Redevelopment: 24140 Nos. For Reservation: 1528 Nos. For Sale: 8424 Nos.				

	In all clusters we have also considered the occupancy for household servants, sweepers, gardeners, security staff and drivers for some of the vehicles.: 374 Nos. Total Occupancy : 34092 Nos.
Tenant density per hector	For Redevelopment: 784 For Sale: 215
Height of the building(s)	

Component	Height (mt)	Component	Height (mt)
Cluster 1	64.7	Cluster 5:	128.9
Cluster 2:	103.10	Cluster 6:	159.5
Cluster 3:	119.9	Cluster 7:	150.10
Cluster 4:	143.9	Cluster 8.	205.50

Right of way	52 mt., 36 mt.
Turning radius for easy access of fire tender movement from all around the building excluding the width for the plantation	All buildings are abutted from internal peripheral roads of width more than 15m & external main road of 52m & 36m
Total Water Requirement	Dry season. •Fresh water (CMD): 2492 (From M.C.G.M. :2487 + Tanker water of potable quality :5) •Recycled water (CMD): 1386 (STP Treated sewage) •Total Water Requirement (CMD):3878 •Swimming pool make up (Cum): 5 •Fire fighting (Cum): For redevelopment building 1800 m^3 For reservation building 100 m^3 & For sale building : 750 m^3 (one Time Requirement) Wet Season: •Fresh water (CMD): 2492 (1891 from M.C.G.M. , 596 from RWH tank & 5 from Potable Tanker) •Recycled water (CMD): 1386 (STP Treated sewage) •Total Water Requirement (CMD):3878 •Swimming pool make up (CMD):5 •Fire fighting (CMD): For redevelopment building 1800 m^3 For reservation building 100 m^3 & For sale building : 750 m^3 (one Time Requirement)
Rain Water Harvesting (RWH)	•Level of the Ground water table: 4.0 m and 7.10 m below ground surface •Size and no of RWH tank(s) and Quantity: No. of RWH tanks: 11 Nos. Total Capacity: 1100 m^3 •Budgetary allocation (Capital cost and O&M cost): Capital cost : ` 77.00 Lacs O & M cost : ` 3.85 Lacs/annum
Storm water drainage	The storm water collected through the storm water drains of adequate capacity will be discharged in to the municipal SWD. •quantity of storm water: 1.30 m^3/sec. •Size of SWD. Network – 1 (N1) 750 dia pipe (1:300 slope) Network – 2 (N2)

	800 dia pipe (1:300 slope)
Sewage and Waste water	•Sewage generation (CMD): 3412 •STP technology: MBBR (Moving Bed Bio Reactor). •Capacity of STP (CMD): Cluster wise STPs capacity:

Sr. No.	Cluster	Sewage generation (KLD)	STP Capacity (KL)
1	Cluster -1	114	125
2	Cluster -2	404	445
3	Cluster -3	362	400
4	Cluster -4	402	425
5	Cluster -5	434	480
6	Cluster -6	574	635
7	Cluster -7	157	175
8	Cluster -8	792	870
9	Cluster - 9	144	160
Total		3403	3765

	•DG sets (during emergency): For essential backup (Total DG capacity of the project including load of STP.) 1 D.G. set of 180 kVA 3 D.G. sets of 320 kVA each 1 D.G. set of 250 kVA 1 D.G. set of 380 kVA 1 D.G. set of 200 kVA 1 D.G. set of 750 kVA •Budgetary allocation (Capital cost and O&M cost) Capital cost: ` 1030.24 Lacs O & M cost: ` 111.91 Lacs /annum
Solid waste Management	Waste generation in the operation Phase: • Dry waste (Kg/day): 4439 • Wet waste (Kg/day): 8982 Mode of Disposal of waste: •Dry waste: Non recyclable dry garbage will be handed over to M.C.G.M. •Wet waste: Wet garbage will be treated in an Organic Waste Converter (OWC) •E - waste: Shall be stored separately and disposed of to the recyclers authorized by MPCB. •Hazardous waste: Shall be handed over to authorized common hazardous waste disposal site. •STP Sludge (Dry sludge): Dried sludge from STP will be used as manure. Budgetary allocation (Capital cost and O&M cost) Capital cost: ` 81.0 Lacs (Cost for treatment of biodegradable garbage in OWC) O & M cost: ` 39.55 Lacs/annum (Cost for treatment of biodegradable garbage in OWC)
Green Belt Development	Total RG area: 1. RG area under green belt: • RG on the ground (sq. m.): 2401.46 • RG on the podium (sq. m.): 5519.79 Trees to be planted: 770 No. Shrubs to be planted: 1301 No. •Number of trees species to be planted in the ground RG: 468 Nos

	Number of shrubs species to be planted in the ground RG: 150 nos Number of trees species to be planted in the podium RG: 302 Budgetary allocation (Capital cost and O&M cost) Capital cost: `43.57 Lacs O & M cost: `6.97 Lacs/annum
Energy	Power supply: •Maximum demand: 172866KW •Connected load: 39499KW •Source: BEST Energy saving by non-conventional method: • Lighting With CFL, T5 With Electronic Chokes • Use of energy efficient LED lights for the corridors and the Lift lobbies. • Use of copper conductor wires to reduce losses and improve reliability • All cables will be de-rated to avoid heating during use to reduce losses and improve reliability. • Solar PV panels for generating power (400 kw) that will used as common area lighting. • Solar operated pole lights will be proposed to power pathway lights at some strategic locations. • Provision of Air Water heaters • Timers and photo-electric sensors to switch ON/OFF external landscape and façade lighting, Dimmers for public area lighting. •Detail calculations & % of saving: 20.6% •Budgetary allocation Capital cost: `25.00 Lacs (for solar lighting) O & M cost: `0.50 Lacs/annum (for solar lighting) DG Set- •Number and capacity of the DG sets to be used 1 D.G. set of 180 kVA 3 D.G. sets of 320 kVA each 1 D.G. set of 250 kVA 1 D.G. set of 380 kVA 1 D.G. set of 200 kVA 1 D.G. set of 750 kVA •Type of fuel used: Diesel
Traffic Management	Parking details: •Number and area of basement: 1 Basement in each cluster & 2 basements in Cluster 5 •Total Parking area: 1,16,153.93 Sq. mt. •Area per car: 30.79 Sq.mt •2-Wheeler: 490 Nos •4-Wheeler: 3773 Nos • Width of all internal roads (in): 15 Mt. wide Internal Roads, • Road width basement cluster 5 & cluster 8 is to be 16.5 mtrs
Environmental Management plan Budgetary Allocation	Construction phase (with Break-up): •Capital cost •O & M cost (Please ensure manpower and other details) Total cost incurred for EMP

Sr. No.	Parameter	Total cost (`In lacs)
1	Water for dust suppression	7.20
2	Site sanitation	10.00
3	Environmental monitoring	22.40
4	Disinfection	12.00
5	Health check up	600.00
6	Total cost	651.60

Operation Phase (with Break-up)-
-Capital cost
-O&M cost (Please ensure manpower and other details)

Sr. No.	Parameter	Total set up cost (Rs. In lakhs)	Operational & maintenance cost (Rs. in lacs /Yr.)
1	STP Cost	1030.24	111.91
2	RWH TANKS (11 RWH Tanks of capacity 1100 m³)	77.00	1.54
3	Environmental Monitoring	15.00	76.56
4	Solar Lights	25.00	11.50
5	Gardening	43.57	6.97
6	Solid Waste Management	81.00	39.55
7	Other maintenance cost (For SWM, Water tanks, DG, etc.)	--	80.88
	TOTAL COST	1271.81	317.92

- Quantum and generation of Corpus fund: Project proponent shall operate and maintain EMF for 10 years after giving possession and shall also generate corpus fund during 3 years for O & M of Rs. 953.76 lacs (i.e. 317.92 lacs x 3 years).
Responsibility for further O &M: Corpus fund shall be handed over to the party. While handing over Environmental Management Facilities M.O.U. shall be made with society to accept responsibility of further O & M of EMF.

3. The proposal has been considered by SEIAA in its 55th, 56th & 57th meeting decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions :-

(i) This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any. This environmental clearance issued with respect to the environmental consideration and it

does not mean that State Level Impact Assessment Authority (SEIAA) approved the proposed land use.

(ii) The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/TAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.

(iii) "Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.

(iv) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.

(v) Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained.

(vi) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.

(vii) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

(viii) The solid waste generated should be properly collected and segregated, dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material

(ix) Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this.

(x) Arrangement shall be made that waste water and storm water do not get mixed.

(xi) All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.

(xii) Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.

(xiii) Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.

(xiv) Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

(xv) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.

(xvi) Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.

(xvii) Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.

(xviii) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.

(xix) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken.

(xx) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.

(xxi) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.

(xxii) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100Km of Thermal Power Stations).

(xxiii) Ready mixed concrete must be used in building construction.

(xxiv) The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from fighting.

(xxv) Storm water control and its re-use as per CGWB and BIS standards for various applications.

(xxvi) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

(xxvii) The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.

(xxviii) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/refused to the maximum extent possible. Treatment of 100% gray water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP.

(xxix) Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. with due permission of MPCB.

(xxx) Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.

(xxxi) Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water.

(xxxii) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.

(xxxiii) Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.

(xxxiv) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement

(xxxv) Energy conservation measures like installation of CFLs /TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be

done to the extent possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non conventional energy source as source of energy.

(xxxvi) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.

(xxxvii) Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

(xxxviii) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.

(xxxix) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement

(xl) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation

(xli) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.

(xlii) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.

(xliii) Six monthly monitoring reports should be submitted to the Department and MPCB.

(xliv) A complete set of all the documents submitted to Department should be forwarded to the MPCB

(xlv) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.

(xlvi) A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.

(xlvii) Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.

(xlviii) The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at http://[illegible].gov.in.

(xlix) Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.

(l) A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if

any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.

(ii) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO_2, NOx (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

(iii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.

(iii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. **Validity of Environment Clearance:** The environmental clearance accorded shall be valid for a period of 5 years.

8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

10. Any appeal against this environmental clearance shall lie with the National Green Tribunal , Van Vigyan Bhawan, Sec- 5, R.K. Puram, New Dehli – 110 022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

(Valsa R Nair Singh)
Secretary, Environment
department & MS, SEIAA

Copy to:

1. Shri. P.M.A Hakeem, IAS (Retd.), Chairman, SEIAA, 'Jugnu' Kottaram Road, Calicut- 673 006 Kerla.

2. Shri. Ravi Bhushan Budhiraja, Chairman, SEAC-II, 5-South, Difwara Apartment, Cooperage, M.K.Road, Mumbai 400021

3. Additional Secretary, MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi - 110510

4. Member Secretary, Maharashtra Pollution Control Board, with request to display a copy of the clearance.

5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).

6. Regional Office, MPCB, Mumbai.

7. Collector, Mumbai

8. Commissioner, Municipal Corporation Greater Mumbai (MCGM)

9. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003

10. Director (TC-1), Dy. Secretary (TC-2), Scientist-I, Environment Department.

11. Select file (TC-3).

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QCI-NABET Accredited EIA Consulting Organization
STP/ETP/WTP Project Management Consultants

ISO 9001 : 2015
OHSAS 18001 : 2007

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project "SAIFEE BURHANI UPLIFTMENT PROJECT"
At Bhuleshwar Division,C-Ward at Maulana Shaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/C-001/02-2018
ISSUE DATE : 16/02/2018
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS : AMBIENT AIR QUALITY MONITORING

Sampling Plan Ref. No.	: C-31/01-2018	Location Code	:	01
Sample Registration Date	: 02/02/2018	Sample Location	:	Cluster 1 Nr. Saifee Masjid RT Street (07 Meter Off towards East Direction) Co-ordinates: N18°57'32.45"; E72°49'50.02'
Date of Sampling	: 31/01/2018 To 01/02/2018			
Time of Sampling	: 12:30 Hrs. to 12:30 Hrs.			
Analysis Starting Date	: 02/02/2018	Collected By	:	ULTRA-TECH
Analysis Completion Date	: 05/02/2018	Height of Sampler	:	1.0 Meter
Sample Lab Code	: UT/ELS/C-001/02-2018	Sampling Duration	:	24 Hours
Ambient Air Temperature	: 25.3 °C to 32.3 °C	Relative Humidity	:	47.3 % to 65.3 %

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	18	µg/m³
2.	Oxides of Nitrogen (NOx)	IS 5182 (Part 06) : 2006	35	µg/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Method IO-2.1	89	µg/m³
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/AA05	54	µg/m³
5.	Carbon Monoxide (CO) †	IS 5182 (Part 10): 1999	1.2	mg/m³

†: Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure-I for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make – POLLETCH; Model –PEM-RDS 8 NL; Sr. No. 3513	Valid up to – 26/09/2018
	Flow Dust Sampler	Make – POLLTECH; Model- PEM-ADS 2.5/10u; Sr. No. 18813	Valid up to – 08/03/2018

Note:
1. This test report refers only to the sample tested.
2. Monitoring area coming under Residential areas and observed values are relevant to sample collected only.
3. This test report may not be reproduced in part, without the permission of this laboratory.
4. Any correction invalidates this test report.
5. Weather was Mostly Sunny dry and Clear at night.

– END OF REPORT –

For ULTRA-TECH,

ULTRA-TECH Certified by MoEF Govt. of India THANE (W) INDIA PIN-400 601 ENVIRONMENTAL CONSULTANCY & LABORATORY

Dr. Kunal Kolhapurikar
(Authorized Signatory)

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ISO 9001 : 2015
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Telefax : +91 22 2547 49 07 / +91 22 2547 62 17 Email : lab@ultratech.in Visit us at : www.ultratech.in

TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.		**REPORT NO.**	: UT/ELS/REPORT/C-002/02-2018
For Your Project "SAIFEE BURHANI UPLIFTMENT PROJECT"		**ISSUE DATE**	: 16/02/2018
At Bhuleshwar Division,C-Ward at Maulana Shaukatali road, S.V.P road, Bhendi bazaar, Mumbai.		**YOUR REF.**	: SBUT/CP/WO/SBUP/177
		REF. DATE	: 20/11/2015

SAMPLE PARTICULARS : AMBIENT AIR QUALITY MONITORING

Sampling Plan Ref. No.:	C-31/01-2018	**Location Code**	:	02
Sample Registration Date	02/02/2018	**Sample Location**	:	Cluster 3 On Pakmodia Street (08 Meter Off towards West Direction) Co-ordinates: N18°57'35.34"; E72°49'51.50"
Date of Sampling	31/01/2018 To 01/02/2018			
Time of Sampling	13:15 Hrs. to 13:15 Hrs.			
Analysis Starting Date	02/02/2018	**Collected By**	:	ULTRA-TECH
Analysis Completion Date	05/02/2018	**Height of Sampler**	:	1.0 Meter
Sample Lab Code	UT/ELS/C-002/02-2018	**Sampling Duration**	:	24 Hours
Ambient Air Temperature	26.2 °C to 32.5 °C	**Relative Humidity**	:	48.3% to 65.7%

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	13	$\mu g/m^3$
2.	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	30	$\mu g/m^3$
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Method IO-2.1	80	$\mu g/m^3$
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/AA05	47	$\mu g/m^3$
5.	Carbon Monoxide (CO) †	IS 5182 (Part 10): 1999	1.0	mg/m^3

†: Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure-I for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make - POLLETCH; Model -APEM-RDS 9; Sr. No. 515	Valid up to - 05/10/2018
	Fine Dust Sampler	Make - POLLTECH; Model- PEM-ADS 2.5/10μ; Sr. No. 15913	Valid up to - 09/03/2018

Note:
1. This test report refers only to the sample tested.
2. Monitoring area coming under Residential areas and observed values are relevant to sample collected only.
3. This test report may not be reproduced in part, without the permission of this laboratory.
4. Any correction invalidates this test report.
5. Weather was Sunny during day and Clear at night.

- END OF REPORT -

For ULTRA-TECH,

ULTRA-TECH * Environmental Consultancy & Laboratory * Gazetted by MoEF Govt. of India THANE (W) INDIA PIN-400 601

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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Lab.Gazetted by MoEF-Govt. of India [Recognized for period 02.06.2016 to 01.06.2021]
Lab. Accredited by NABL - ISO/IEC 17025:2005 [TC-5600,Valid until 27.05.2019 in the field of Testing]
QCI-NABET Accredited EIA Consulting Organization
STP/ETP/WTP Project Management Consultants

ISO 9001 : 2015
OHSAS 18001 : 2007

Laboratory : G. V. Brothers Building, Bata Compound, Khopat, Near Flower Valley, Thane (West) - 400 601, Maharashtra, India
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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At Bhuleshwar Division,C-Ward at Maulana Shaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/C-003/02-2018
ISSUE DATE : 16/02/2018
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS : AMBIENT AIR QUALITY MONITORING

Sampling Plan Ref. No.	: C-31/01-2018	**Location Code**	: 03
Sample Registration Date	: 02/02/2018	**Sample Location**	: Cluster 2 Between Palmodia Street & R T Street (06 Meter Off towards North Direction) Co-ordinates: N18°57'35.60"; E72°49'51.02
Date of Sampling	: 31/01/2018 To 01/02/2018		
Time of Sampling	: 13:45 Hrs. to 13:45 Hrs.		
Analysis Starting Date	: 02/02/2018	**Collected By**	: ULTRA-TECH
Analysis Completion Date	: 05/02/2018	**Height of Sampler**	: 1.0 Meter
Sample Lab Code	: UT/ELS/C-003/02-2018	**Sampling Duration**	: 24 Hours
Ambient Air Temperature	: 26.3 °C to 32.7 °C	**Relative Humidity**	: 47.4 % to 65.9 %

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Sulphur Dioxide (SO_2)	IS 5182 (Part 02) : 2001	15	µg/m³
2.	Oxides of Nitrogen (NO_x)	IS 5182 (Part 06) : 2006	25	µg/m³
3.	Particulate Matter (PM_{10})	EPA/625/R-96/010a Method IO-2.1	79	µg/m³
4.	Particulate Matter ($PM_{2.5}$)	UT/LQMS/SOP/AA05	40	µg/m³
5.	Carbon Monoxide (CO) †	IS 5182 (Part 10) : 1999	1.9	mg/m³

† Sampling Period 1 Hr.

Opinions / Interpretations: *National Ambient Air Quality Monitoring Standard, Part III- Section IV is enclosed as Enclosure-I for your reference.*

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Respirable Dust Sampler	Make – POLLETCH; Model – PEM-RDS 9; Sr. No. 315	Valid up to – 05/10/2018
	Fine Dust Sampler	Make – POLLTECH; Model- PEM-ADS 2.5/10µ; Sr. No. 18213	Valid up to – 18/01/2019

Note:
1. This test report refers only to the sample tested.
2. Monitoring area coming under Residential areas and observed values are relevant to sample collected only.
3. This test report may not be reproduced in part, without the permission of this laboratory.
4. Any correction invalidates this test report.
5. Weather was Sunny during day and Clear at night.

– END OF REPORT –

For **ULTRA-TECH,**

ULTRA-TECH * Gazetted by MoEF Govt. of India * ENVIRONMENTAL CONSULTANCY & LABORATORY * THANE (W) INDIA PIN-400 601

Dr. Rahul Kolhapurikar
(Authorized Signatory)

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ENCLOSURE-I

NATIONAL AMBIENT AIR QUALITY STANDARDS, PART III-SECTION IV
The Gazette of India with Effect from Wednesday, November 18, 2009/KARTIKA 27, 1931

Sr. No.	Pollutants	Time Weighted Average	*National Ambient Air Quality Standards*	
			Industrial, Residential, Rural and Other Area	Ecological Sensitive Area (Notified by Central Government)
01.	Sulphur Dioxide (SO_2), µg/m³	Annual* 24 Hours**	50 80	20 80
02.	Oxides of Nitrogen (NO_x), µg/m³	Annual* 24 Hours**	40 80	30 80
03	Particulate Matter (PM_{10}), µg/m³	Annual* 24 Hours**	60 100	60 100
04.	Particulate Matter ($PM_{2.5}$), µg/m³	Annual* 24 Hours**	40 60	40 60
05.	Carbon Monoxide (CO), mg/m³	08 Hours* 01 Hours**	02 04	02 04

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

NOTE: Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further

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TEST REPORT

ISSUED TO : M/s. SAIFEE BURHANI UPLIFTMENT TRUST.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At Bhuleshwar Division,C-Ward at Maulana Shaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/C-004/02-2018
ISSUE DATE : 16/02/2018
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :
Sampling Plan Ref. No. : C-31/01-2018
Date of Monitoring : 31/01/2018

NOISE LEVEL QUALITY MONITORING
Sample Lab Code : UT/ELS/C-004/02-2018
Survey Done By : ULTRA-TECH

Sr. No.	Location	Noise Level Reading in dB(A)			
		Time (Hrs)	Day dB(A)	Time (Hrs)	Night dB(A)
01.	Cluster 1 Nr Saifee Masjid R T Street	15:10 to 15:15	72.0	22:10 to 22:15	43.8
02.	Cluster 3 On Palmodia Street West Side	15:20 to 15:25	76.2	22:20 to 22:25	44.1
03.	Cluster 3 Between Palmodia Street	15:30 to 15:35	76.2	22:30 to 22:35	42.5
04.	Centre Of Site	15:39 to 15:44	80.6	22:40 to 22:45	43.7

Opinions / Interpretations: *The Noise Pollution (Regulation And Control) Rules, 2000: Standard is Enclosed as Enclosure II for Your Reference*

Note:
1. Monitoring area coming under Residential Area.
2. Noise level monitored is an average for period as stated above, the permissible sound pressure level is to be determined with respect to the total time a workman is being exposed (continuously or a number of short term exposures per day) in Hrs.

Sampling Equipment Details	Instrument Used	Make & Model	Calibration Status
	Sound Level Meter	Make – SM SOLUTIONS; Model – SK-402 Class 2; Sr. no. SE40210809	Valid up to – 15/10/2018

Note:
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– END OF REPORT –

For ULTRA-TECH,

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Dr. Tulhul Kolhapurkar
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ENCLOSURE - II

THE NOISE POLLUTION (REGULATION AND CONTROL) RULES, 2000

[The Principal Rules were published in the Gazette of India, vide S.O. 123(E), dated 14.2.2000 and subsequently amended vide S.O. 1046(E), dated 22.11.2000, S.O. 1088(E), dated 11.10.2002, S.O. 1569 (E), dated 19.09.2006 and S.O. 50 (E) dated 11.01.2010 under the Environment (Protection) Act, 1986.)

• SCHEDULE

[See rule 3(1) and 4(1)]

Ambient Air Quality Standards in respect of Noise

Area Code	Category of Area / Zone	Limits in dB(A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

Note:
1. Day time shall mean from 6.00 a.m. to 10.00 p.m.
2. Night time shall mean from 10.00 p.m. to 6.00 a.m.
3. Silence zone is an area comprising not less than 100 meters around hospitals, educational institutions, courts, religious places or any other area which is declared as such by the competent authority.
4. Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

A "decibel" is a unit in which noise is measured.

"A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

Leq: It is energy mean of the noise level over a specified period.

• CONSTRUCTION ACTIVITIES

The maximum noise levels near the construction site should be limited to 75 dB(A) Leq(5 min.) in industrial areas and to 65 dB(A) Leq(5 min.) in other areas.

• THE PERMISSIBLE LEVELS FOR NOISE EXPOSURE FOR WORK ZONE

[The Model Rules Of The Factories Act, 1948]

Peak sound pressure level in dB	Permitted number of impulses or impact/day
140	100
135	315
130	1000
125	3160
120	10000

Notes:
1. No exposure in excess of 140 dB peak sound pressure level is permitted.
2. For any peak sound pressure level falling in between any figure and the next higher or lower figure as indicated in column 1,the permitted number of impulses or impacts per day is to be determined by extrapolation on a proportionate basis.

Total time exposure (continuous or a number of short term exposures per day) in Hrs	Sound Pressure Level in dB(A)
8	90
4	93
2	96
1	99
1/2	102
1/8	108
1/16	111
1/32 (2 minutes) or less	114

Notes:
1. No exposure in excess of 115 dB(A) is to be permitted.
2. For any period of exposure falling in between any figure and the next higher or lower figure as indicated in column 1, the permissible sound pressure level is to be determined by extrapolation on a proportionate basis.

ULTRA-TECH ENVIRONMENTAL LABORATORY Gazetted by MoEF Govt of India THANE (W) INDIA PIN-400 601

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TEST REPORT

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For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At Bhuleshwar Division,C-Ward at Maulana Shaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/C-005/02-2018
ISSUE DATE : 16/02/2018
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :

Sampling Plan Ref. No. : C-31/01-2018
Sample Registration Date : 02/02/2017
Date & Time of Sampling : 31/01/2018 at 13:30 Hrs.
Analysis Starting Date : 02/02/2018
Analysis Completion Date : 16/02/2018
Sample Collected By : ULTRA-TECH
Sample Lab Code : UT/ELS/C-006/02-2018

SOIL QUALITY MONITORING

Sample Type : Surface Soil (at 15cm depth)
Sample Location : Near Saifee Masjid RT Street
Sample Quantity & Packing Details : 1kg In Plastic Bag Contained in Zip Lock Bag

Sr. No.	Test Parameter	Test Methods	Test Result	Unit
1.	Colour*	-	Brown	-
2.	Moisture Content	IS:2720 (Part 2) : 1973	2.1	%
3.	Bulk Density	UT/LQMS/SOP/503	1.189	kg/m³
4.	Organic Matter	IS:2720 (Part 22) : 1972	0.7	%
5.	Total Organic Carbon	IS:2720 (Part 22) : 1972	0.4	%
6.	pH	IS:2720 (Part 26) : 1987	6.7	-
7.	Conductivity(1:2soil:Water Extract)	IS:14767-2000	0.078	mS/cm
8.	Salinity (1:2 soil: Water Extract)*	Calculated in terms of Total Dissolved Solids	544	mg/L
9.	Sodium as Na (Water Extractable)*	UT/LQMS/SOP/519	294	mg/kg
10.	Magnesium as Mg (Water Extractable)*	UT/LQMS/SOP/522	31	mg/kg
11.	Chlorides as Cl^- (Water Extractable)*	UT/LQMS/SOP/523	117	mg/kg
12.	Sulphate as SO_4^{-2} (Water Extractable)*	UT/LQMS/SOP/524	281	mg/kg
13.	Sodium Adsorption Ratio*	UT/LQMS/SOP/526	4.1	$(meq/kg)^{1/2}$
14.	Cation Exchange Capacity	USEPA 846 9080	23.2	meq/100g
15.	Water Holding Capacity	ASTM- T7367-07	61.1	%
16.	Available Boron as B (Available)	UT/LQMS/SOP/527	0.8	mg/kg
17.	Phosphorous as P_2O_5 (Available)	UT/LQMS/SOP/528	42	kg/ha
18.	Potassium as K_2O (Available)	UT/LQMS/SOP/529	468	kg/ha
19.	Nitrogen as N (Available)	UT/LQMS/SOP/530	118	Kg/ha
20.	Iron as Fe	USEPA SW846 7380	59216	mg/kg
21.	Zinc as Zn	USEPA SW846 7950	75	mg/kg

Opinions / Interpretations: *NIL*

Note:
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2. This test report may not be reproduced in part, without the permission of this laboratory.
3. Any correction invalidates this test report.
4. * Parameters are covered under NABL scope.

- END OF REPORT -

for **ULTRA-TECH**

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For Your Project "SAIFEE BURHANI UPLIFTMENT PROJECT"
At Bhuleshwar Division,C-Ward at Maulana Shaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/C-006/02-2018
ISSUE DATE : 16/02/2018
YOUR REF. : SBUT/CP/WO/SBUP/177
REF. DATE : 20/11/2015

SAMPLE PARTICULARS :

WATER SAMPLE ANALYSIS

Sampling Plan Ref. No.	:	C-31/01-2018	Sample Type	:	BMC Drinking Water
Sample Registration Date	:	02/02/2018	Sample Location	:	Cluster-3 Near Gate No. 01 in Syntex Tank
Date & Time of Sampling	:	31/01/2018 at 14:15 Hrs			
Analysis Starting Date	:	02/02/2018			
Analysis Completion Date	:	14/02/2018	Sample Quantity & Packing Details	:	2 L in Plastic Container and 100ml in Sterile Corning Bottle.
Sample Collected By	:	ULTRA-TECH			
Sample Lab Code	:	UT/ELS/C-005/02-2018			

Sr. No.	Test Parameter	Test Method	Test Result	Unit	Standard Limits [IS 10500 : 2012]
PHYSICAL PARAMETERS:-					
1.	Turbidity*	IS 3025 (Part 10) 1984	0.8	NTU	1
CHEMICAL PARAMETERS:-					
2.	pH	IS 3025 (Part 11) 1983	7.8	-	6.5 - 8.5
3.	Electrical Conductivity*	IS 3025 (Part 14) 1984	98	µS/cm	-
4.	Total Dissolved Solids	IS 3025 (Part 16) 1984	64	mg/L	500
5.	Total Hardness as $CaCO_3$	IS 3025 (Part 21) 2009	40	mg/L	200
6.	Total Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	41	mg/L	200
7.	Phenolphthalein Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	BDL[DL=1]	mg/L	-
8.	Sulphate as SO_4^{2-}	APHA 4500- SO_4^{2-} E	7	mg/L	200
9.	Phosphate as PO_4^{3-}*	APHA 4500 P E	BDL [DL=0.03]	mg/L	-
10.	Chlorides as Cl	IS 3025 (Part 32) 1988	10	mg/L	250
11.	Ammonical Nitrogen as NH_3-N	IS 3025 (Part 34) 1988	BDL [DL=0.1]	mg/L	0.5
12.	Nitrates as NO_3	IS 3025 (Part 34) 1988	1.6	mg/L	45
13.	Calcium Hardness as $CaCO_3$	IS 3025 (Part 40) 1991	18	mg/L	-
14.	Calcium as Ca	IS 3025 (Part 40) 1991	7	mg/L	75
15.	Potassium as K*	IS 3025 (Part 45) 1993	1	mg/L	-
16.	Sodium as Na*	IS 3025 (Part 45) 1993	7	mg/L	-
17.	Magnesium as Mg	IS 3025 (Part 46) 1994	5	mg/L	30
18.	Lead as Pb	IS 3025 (Part 47) 1994	BDL [DL=0.01]	mg/L	0.01
19.	Iron as Fe	IS 3025 (Part 53) 2003	BDL [DL=0.06]	mg/L	0.3
20.	Fluoride as F	APHA 4500-F D	BDL[DL=0.2]	mg/L	1.0
BACTERIOLOGICAL PARAMETERS:					
21.	Total Coliform*	IS 1622 : 1981	BDL[DL=2]	MPN/100 ml	0
22.	F.Coli*	IS 1622 : 1981	BDL[DL=2]	MPN/100 ml	0
23.	E.Coli*	IS 1622 : 1981	Absent	-	Absent

DL - Detection Limit BDL - Below Detection Limit

Opinions / Interpretations: *The given sample confirms with standard specifications as per IS 10500:2012 for above analysed parameters.*

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3. Any correction invalidates the test report.
4. *The parameters are not covered under NABL Scope.

- END OF REPORT -

For ULTRA-TECH

Dr. Rahul Kolhapurkar
(Authorized Signatory)

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THE FREE PRESS JOURNAL
MUMBAI | FRIDAY | DECEMBER 1, 2017

NOTICE

NOTICE is hereby given that **(1) SMT. ALKA SURENDRA RUIA,** aged about 53 years, Occupation-Business, and **(2) SMT. SONALI SANJAY RUIA,** aged about 46 years, Occupation-Business, both Indian Inhabitant of Mumbai, residing at 5th Floor, Siddguru Sadan, 15 Babulnath Road, Babulnath Mumbai – 400 007, have contracted and agreed to convey, sell and transfer the industrial Unit, more particularly describe here under to my clients **(1) SHRI. RAJESH ANAND MALUSARE,** aged about 27 years, **(2) SHRI. TANAJI SUBHASH MALUSARE,** aged 31 years, **(3) SHRI. YUVRAJ SUBHASH MALUSARE,** aged 23 years, all Hindu, Indian Inhabitant of Mumbai, carrying on business at Anand Thread Works, 5/13, Tulja Bhavan, Gala No.08, 1st Floor, Khambata Lane, Khetwadi, Mumbai – 400 004. Any persons claiming any interest on the said property, or any part thereof, by way of sale, exchange, mortgage, gift, trust, inheritance, bequest, possession, lease, lien, easement or otherwise, is hereby required to communicate the same to the undersigned at his address within 14 days from the date hereof, as otherwise the said sale will be completed without any reference or regard to any such purported claim or interest, which shall be deemed to have been waived to an interns and purposes.

DESCRIPTION OF THE PROPERTY

R.C.C. Industrial Unit bearing Gala No. 1, Ground Floor, bearing Grampanchayat House No. "177\E-3/1", admeasuring about 3000 Sq. feet, equivalent to 278.81 Sq. Mtrs., in the Building No. "E-3" in **"PARASNATH COMPLEX"**, along with equal area of land beneath the said gala with rights to construct open to sky, bearing Survey No.83, situate, lying and being at Village Vat, Taluka Bhiwandi, Dist. – Thane, within the limits of Vat Grampanchayat, Joint Sub-Registration District and Taluka Bhiwandi, Registration District and District Thane, surrounded by

On or towards the East : as per Records of Rights
On or towards the West : as per Records of Rights
On or towards the North : as per Records of Rights
On or towards the South : as per Records of Rights

Mumbai, dated 30th day of November 2017

ARVIND B. PAWAR
Advocate for (1) SHRI. RAJESH ANAND MALUSARE (2) SHRI. TANAJI SUBHASH MALUSARE (3)SHRI. YUVRAJ SUBHASH MALUSARE Having address at 4/154, Sahakar Sadan, No.1, D. L. Marg, Chinchpokli (East), Mumbai - 400 012.

NOTICE

THIRUMALAI CHEMICALS LIMITED

Regd. Office: Thirumalai House, Plot No.101/102, Sion (East), Mumbai - 400 022.

NOTICE is hereby given that Equity Share Certificate(s) Nos. **83160, 82458, 230 &11115 for 2250 Equity Shares bearing Distinctive Nos.5161229-5161728, 4987976-4988225, 275051-275550 & 146801-147800** of the above mentioned company standing registered in the name of **Mrs S.Jyothi Jily Mr.Jaldevan S** has/have been lost and that application for the issue of a duplicate share certificate(s) in lieu thereof has been made to the Company. Any person(s) who has/have any claim in respect of the said Share Certificate(s) should lodge such claim with the Company at its registered office within 15 days from the date of this **Publication.**

Sd/-
S. Jyothi / Jaldevan S
6-4,1,1 Krishna Nagar,Rameshwar Mahadev Road, Subhanpura, Baroda - 390023.

PUBLIC NOTICE

This is to inform that the project known as **"SAIFEE BURHANI UPLIFTMENT PROJECT"** at Bhaleshwar Division in C-Ward at Maulana Shaukatali road, Ebrahim Rehmatullah road, S.V.P Road and Mutton street known as Bhendi Bazar, Mumbai - 400003, Maharashtra, has been accorded Environmental Clearance from the Environment Department, Ministry of Environment, Forest and Climate Change, Government of India. Copies of clearance letters are available with State pollution Control Board and may also be seen on the website of Ministry Of Environment, Forest and Climate Change at http://www.envfor.nic.in

Sd/-
M/s Saifee Burhani Upliftment Trust

WEST

CIN: L55101MH2006
Regd. Office : 10, Kilab Mat
Tel. No.: 022 - 23686617

Statement of Unaudited Financi

Particulars
Total income from operations
Net Profit/ (Loss) for the period (before Exceptional and/or Extraordinary items
Net Profit/ (Loss) for the period before (after Exceptional and/or Extraordinary
Net Profit/ (Loss) for the period after ta (after Exceptional and/or Extraordinary
Total Comprehensive Income for the p (Comprising Profit/ (Loss) for the perio

FORM NO. CAA 2

१० नवशक्ति
मुंबई, शुक्रवार, १ डिसेंबर २०१७

जाहीर नोटीस

तमाम लोकांस कळविण्यात येते की, गाव मौजे बिलालपाडा, तालुका वसई, जि.पालघर येथील स.नं. ५१/७/२अ, क्षेत्र (हे.आर.) ०-१८-७०, आकार (रु.पै.) १-०९ व त्यावरील जमीन बिरार शहर महानगरपालिका, बिलालपाडा विभागातील बालमला क्र. ११०, २१२ व २३३ न्यास वापुढे "सदर मिलकत" असे संबोधण्यात आले आहे.

सदर मिलकत आनंदकुमार मेघराज सोरेवाला यांचे मालकी कब्जेवहिवाटीची असून सदर मिळकत विकत घेणेबाबत आमचे अशिलांत वाटाघाटी चालू आहेत. तरीही, सदर मिळकतीबाबत कोणाही व्यक्तीची, संस्थेची कोणताही प्रकारची हरकत असल्यास सोबत त्या कागदपत्रासह १४ दिवसांचे आत हरकती नोंदवाव्यात. तदनंतर व कायदेशीर हरकती न

शुद्धिपत्र

दै. नवशक्तिमध्ये १७/११/२०१७ रोजी पान क्र. ४ वर प्रकाशित झालेली कर्ज वसुली न्यायाधिकरण क्र. २ मधील मूळ कर्ज क्र. १०३४ सन २०१७ ची संबंधित समन्स मध्ये बँक ऑफ इंडिया .....अर्जदार-विरुद्ध - श्री दत्ता आनंद शर्मा, मे. गायत्री इम्पेक्स .....प्रतिवादी ऐवजी बँक ऑफ इंडिया ....अर्जदार - विरुद्ध - श्री. दत्ता आनंद शर्मा, संचय ट्रेडिंग कंपनी, ...प्रतिवादी असे वाचण्यात यावे.

जाहीर सूचना

याद्वारे सर्व संबंधितांना आणि सोडया प्रमाणात जनतेला सूचना देण्यात येते की, श्री. अब्दुलकुमार अंबालाल बाफेर हे ही

जाहीर सूचना

हे कळविण्यासाठी आहे की, येथे आता, मुंबई ४००००१, महाराष्ट्र असा ज्ञात पत्ता श्री. [illegible] रोड, छबीलदास रोड्युड्डार रोड, एल.बी.एस. रोड आणि मदर मदुर रोड या सर्व पलीस मुलेक्स विभाग येथे "सेवी कुपानी अप्लिकबीर प्रोजेक्ट" असा ज्ञात प्रकल्पात पर्यावरण विभाग, पर्यावरण मंत्रे आणि वातावरण बदल मंत्रालय, भारत सरकारकडून पर्यावरण विभाग देण्यात आला आहे. निवडक पक्षाच्या ज्ञानी एका प्रदूषण नियंत्रक मंडळाकडे अनापत्ति दाखले आणि इतर सर्व पर्यावरण, वने आणि वातावरण बदल मंत्रालयाच्या http://www.envfor.nic.in या वेबसाईटवर सुद्धा पाहू शकता.

सही/-
पै. सेवी कुपानी अप्लिकबीर इंडिया

शाखीय कंपनी विषयी न्यायाधिकरण, मुंबई बेंचसमक्ष

कंपनी योजना याचिका क्र. १०४८ सन २०१७ ची संबंधित
कंपनी योजना अर्ज क्र. ८५८ सन २०१७
कंपनी अधिनियम, २०१३ च्या कलमांत;
आणि

Mogaveera Bank

[illegible] बँक लि.
[illegible]
[illegible]

सूच

सार्वजनी ऑक्ट, २००१ च्या कलम १३(४) अ
सिक्युरिटायझेशन ऑन्ड रिकन्स्ट्रक्शन ऑफ फायन
इंटरेस्ट ऑक्ट, २००२ (५४ सन २००२) आणि
कलम, २००२ साठी नियम ३ अन्वये प्रद
अन्वये, सदर ॲक्टच्या कलम १३ (२) अन्वये दि
करून त्याला सदर सिक्योरी पावतेच्या सदर सूचने
दिलेले होते. सिक्योरी पावतेच्या कलमास कर्जदा
वाढीने सूचना देण्यात येते की, विश्वासार्हीकारी
कब्जा सदर ॲक्टच्या कलम १३(४) अंतर्ग
न्यायाधीन/जिल्हा प्रशासन कलेक्टर आणीला सार्वजनिक
दिनांक: कर्जदार आणि संबंधितांना जनतेस वाढीने
सावधान करू नये आणि सदर मिळकतीशी करण्या
ऑपरेशनिक बँक लि. च्या रकमेच आणि त्यावरील

कर्जदाराचे नाव आणि पत्ता	गहाण/प्रभारीत मिळकतीचे वर्णन
मे. पांडुरंगी इंजीनिअर -कार्यालय श्री. विनेश व्ही. दोशी श्री. अंकित वी. दोशी कु. दुआ श्री. दोशी -गारंटीदार	प्लॉट क्र. पी/२, टी संपादकुल मेरा चटई- [illegible] [illegible]

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

Vs

Union of India & Ors. ... Respondents

I N D E X

Sr.No.	Description (Pointwise observations (pertaining to building completed in Sector 3A)	Attachments in Point-4
1.	1EB-6468-C-AL_18-04-2017	**1**
2.	2017 Master Plan sheet 1	**2**
3.	2017 Master Plan sheet 2	**3**
4.	2017 Master Plan sheet 3	**4**
5.	2017 Master Plan sheet 4	**5**
6.	2017 Master Plan sheet 5	**6**
7.	2017 Master Plan sheet 6	**7**
8.	Cluster 3 - Podium plans	**8**
9.	Government Approval for RG on podium_23-10-2015	**9**

EB/6468/C/AL

Ex. Eng. bldg. Proposal (City) (I)
New Municipal Building, C. S. No.355 B,
Bhagwan Valmiki Chowk, Vidyalankar Marg,
Opp. Hanuman Mandir,
Salt Pan Road, Antophill, Wadala (East),
Mumbai - 400 037.

MUNICIPAL CORPORATION OF GREATER MUMBAI

EB/6468/C/AL online file no. CHE/CTY/0549/C/302

To,
Spaceage Consultants,
B-106, Natraj Building,
Mulund Goregaon Link Road, Mulund (W).
Mumbai 400 080

Subject: **Proposed Master Layout** for cluster redevelopment under DCR 33(9) on plot bearing C.S. Nos. 3571 to 3592, 1/3572, 3601 to 3616, 1/3609, 3627 to 3677, 1/3643, 1/3644, 1/3652, 1/3626, 1/3673, 4161 to 4184, 4186 to 4268, 1/4227, 4270 to 4297, 1/4281, 4299 to 4300, 1/4299, 4303 to 4305, 4308 to 4310, 1/4308, 1/4309, 4312 to 4343, 4358, 4361, 4394, 4396 of Bhuleshwar Division, situated at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road known as "Bhendi Bazaar", Mumbai by M/s. Saifee Burhani Upliftment Trust (SBUT).

Proposed Phase-1 Layout for cluster redevelopment under DCR 33(9) on plot bearing C.S. Nos. 3571 to 3592, 1/3572, 3601 to3616,1/3609,3627to3675,1/3643,1/3644,1/3652,1/3626,1/3673,4161 to 4169, 4171 to 4183,4186 to 4192, 4194 to 4199, 4201 to 4223, 4227 to 4239,4241, 4243, 4245 to 4254, 4256 to 4259, 4263 to 4265, 1/4227,4279 to 4295, 1/4281,4299 to 4300, 1/4299,4303 to 4305,4308 to 4310,1/4308,1/4309,4312 to 4326, 4328 to 4333, 4335,4336,4340,4341,4358,4361,4394,4396 of Bhuleshwar Division, situated at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road known as "Bhendi Bazaar", Mumbai by M/s. Saifee Burhani Upliftment Trust (SBUT).

Ref: Your online submission dated 13.04.2017

Sir,

With reference to the above, I have to inform you that the tentative layout for the entire cluster and phase-1 as per modified D.C.Regn. 33(9) dated 09.09.2014 of the above mentioned property submitted by you is hereby approved subject to compliance of terms and conditions registered U/no. BBE-1/399-2015 dated 09.01.2015 and the conditions of the amended layout approval letter dated 21.06.2016 along with the following additional conditions,

1. That the registered undertaking shall be submitted, stating that Owner / Trust shall be responsible for the third party right created / promises, if any, in view of I.O.D., Amended approval & C.C. issued in the proposal under No. EB/468/C/A. The M.C.G.M. & Its officer shall be indemnified in this regards.

2. That the Trust / L.S. need to obtain all the N.O.Cs / permission as per circular under no. CTM-1009/C.R. 601/ Vi. Sha. Dated 23.11.2009 & the same shall be submitted before taking up demolition / repairs / redevelopment of the religious structure in Master layout..

3. That the U.R. scheme under reference as per modified D.C.Regn. 33(9) dt. 09.09.2014 for Phase-I. with gross area of 54531.63 SqM. and the total permissible BUA works out to 273326.64 SqM. as per modified D.C.Regn. 33(9) dt. 09.09.2014, However, it will be restricted to the earlier approved permissible built-up area of Phase 1 i.e. 269431 Sq.M. till decision of Hon'ble High Court in PIL 61 of 2014.

4. That the consents of 70% tenants of existing building on each plot shall be submitted for respective plots in respective sectors before submission of proposed building plans for respective sectors.

5. That the consents of the remaining tenants shall be got registered and submitted to MHADA.

6. That the revised Development Plan permission shall be submitted.

Copy of the layout plan is returned herewith as token of approval.

Yours Faithfully,

Sushant Arjun Mitkar	Y P Junnarkar	Satish Bhaskar Gite	Rajan Sharad Potdar
S.E. (B.P.) City-III	**Asstt. Engineer (B.P.) City-II**	**Ex.E. (B.P.) City-Spl**	**Dy. Ch. Engineer (B.P.) City**

EB/6468/C/AL dt 18/4/17

Copy to:

1. The Owner
   M/s. Saifee Burhani Upliftment Trust
   Ezzi Hall, 47/49, Raudat Tahera Street,'
   Bhendi Bazar, Mumbai- 400 003.
2. The Collector of Mumbai
   Old Custom House,
   Mumbai – 400 001..
3. Asstt. Commissioner ('C' Ward)
4. Asstt. Commissioner (Estates)
5. Dy.A.&C City
6. Ex.E. (D.P.) City
7. H.E.
8. Chief Engineer (S.P.)
9. Ex. Engineer (T & C)
10. Chief Engineer (Rds. & Traffic)
11. C.E.O. (M.H.A.D.A.)
12. A.E. (Survey) City
13. Ex.E. (SWD) Planning Cell
14. Under Secretary (U.D. Department)
    Govt. of Maharashtra,
    Mantralaya, Mumbai – 400 032.
15. Dy.Ch.E. (D.P.) / Revision of D.P. (Town Planning)

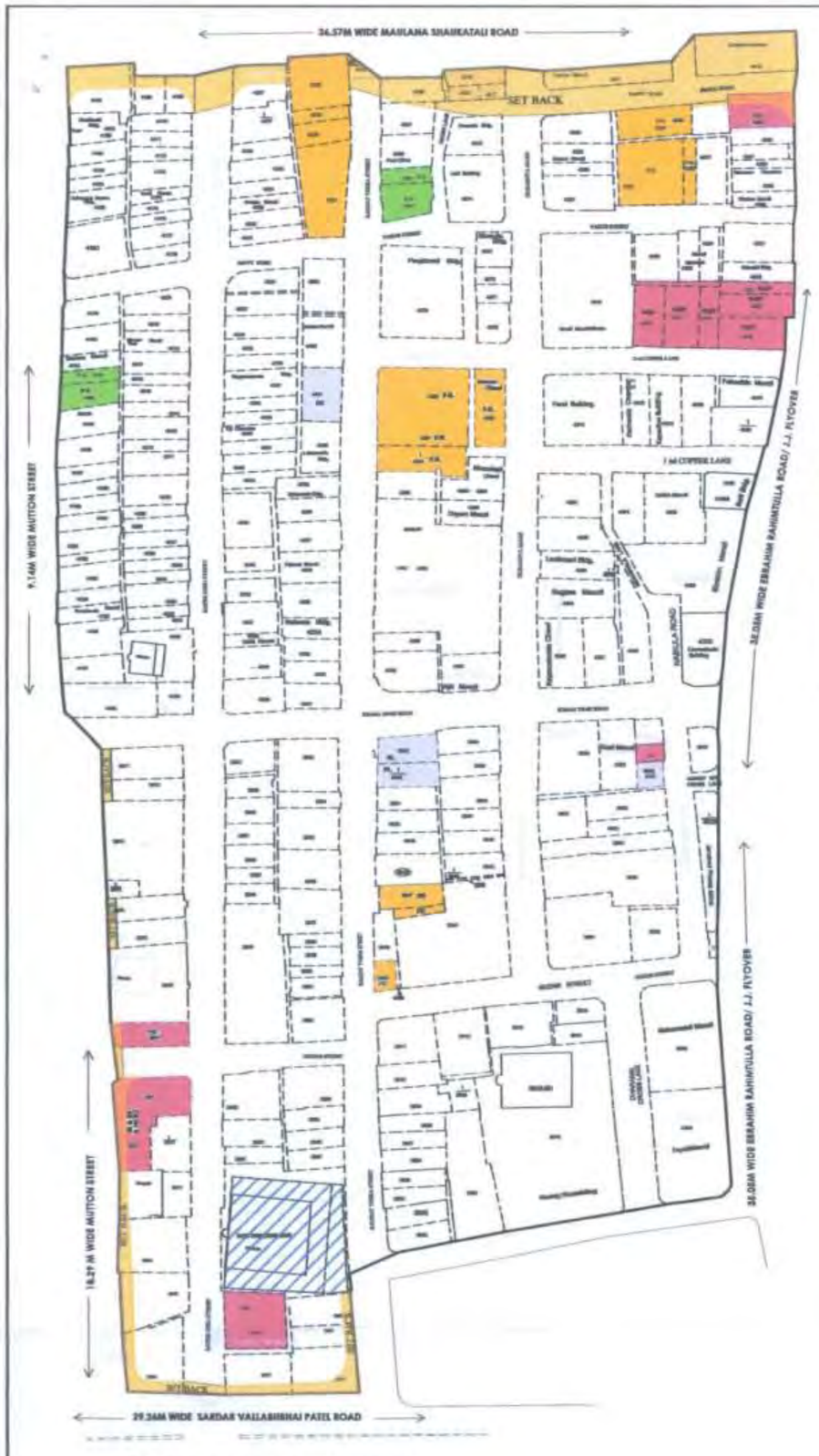
Yours Faithfully,

Satish Bhaskar Gite

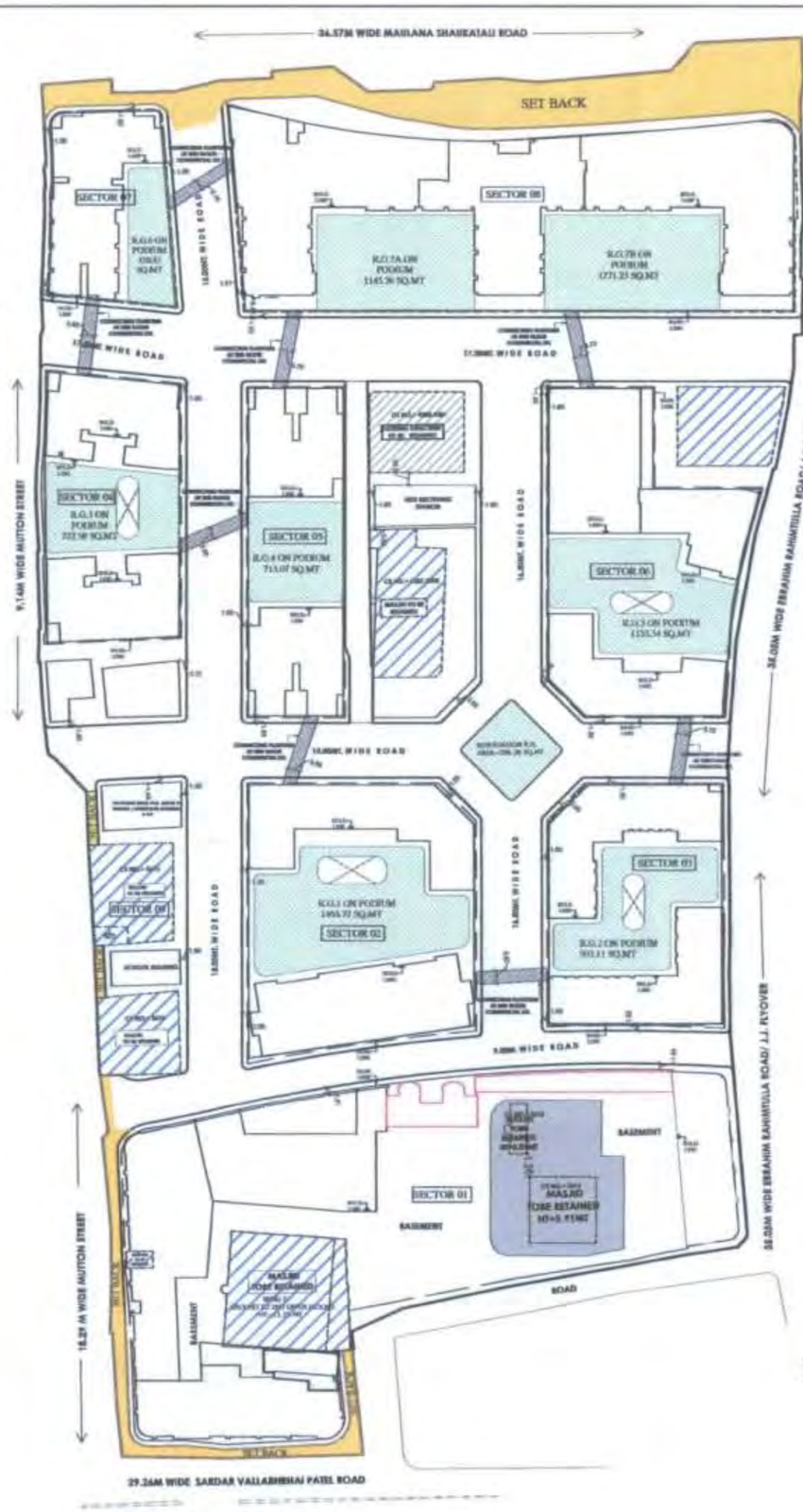
Ex.E. (B.P.) City-Spl

Rajan Sharad Potdar

Dy. Ch. Engineer (B.P.) City



BLOCK PLAN (EXISTING)
SCALE = 1: 500



MASTER LAYOUT
SCALE = 1: 500

TABLE A
DETAILS OF PLOTS WHERE AREA UNDER THE EXISTING STRUCTURES TO BE RETAINED

SR.NO.	C.S.No.	Plot area as per P.R.Card	Existing area to be retained	Remarks
	6576, 6580,6581 & 6585	1277.51	1057.26	Incline Mosque
	6267, 6268	1151.89	1151.89	Hussaini Mosque
	6630	1831.64	97.17 + 471.75	Khadmul Mosque + Mazullah Dahleez
		4620.80	4624.72	

TABLE B
DETAILS OF PLOTS WHERE STRUCTURES ARE RETAINED AND NOT CONSIDERED FOR FSI PURPOSES

SR.NO.	C.S.No.	Plot area as per P.R.Card	Existing B.U.A	Remarks (Proposed)
1	6268	(Bit)	1057.26	Mosque
2	6673	503.55		Qubba (Main)
3	1/6673	49.33		Mosque
4	6630	96.72	1260.42	Mosque
		1036.25	2317.68	

TABLE C
PLOT AREA WITH NON-ELIGIBLE STRUCTURES

SR.NO.	C.S.No.	Plot area as per P.R.Card	Existing B.U.A	Existing area to be retained	Remarks
1	6581	409.38		0.00	
2	6580	134.60		0.00	Near Roullah Dahleez
3	6607	31.34		0.00	
4	6609	70.81		0.00	
5	6606	60.42		0.00	
6	1/6580	132.06		0.00	
		805.86			

TABLE D
Details of already redeveloped & proposed to be redeveloped

Sr.	(C.S.No.)	Plot Area	Permissible B.U.A as per rule(s)	Remarks	Remarks
1	6268(PT) 6581(PT)	1151.89	1951.04	Approved plan EODB/F/2151/16 dt. 31/10/2016	To Be Retained
2	6630(PT)	96.72	138.47	EODB/F/614/16 (C.A)	To Be Re-Constructed as the Proposed Cluster
3	6631(PT), 6632	1218.15	1410.91	Completion plan EODB/F/1614/16 (C.A) dt. 31/10/2016	
	Total	2466.76	3497.78		

TABLE E
SUMMARY OF PLOTS WHERE AREA UNDER THE EXISTING STRUCTURES TO BE RETAINED

Sr. No.	Description	Area in Sq.M.
1	Total Plot area as per P.R.Card	4620.80
2	Total Area of Plots where structures are retained	4624.72
3	Total Area of Plots where structures are retained and not considered for FSI purposes	2317.68
4	Total Area of Plots where structures are retained and considered for FSI purposes	2306.96

TABLE F
Details of Plots Under Reservation

Sr. No.	Section (C.S.No.)	Plot Area (in Sq.M.)
1	6581	409.38
2	6607	31.34
3	6606	60.42
4	6609	70.81
5	6610	132.06
6	6580	134.60
	Total	838.81
	33 PER C.C.	(-) 503
	PROMENADE WIDTH	(-) 35
	CREDAI OFFICE	(-) 50
	40 MAST ZONE PERM	(-) 40
	40 BARELI LAND	(-) 40
	PERM. PIR	(-) 30
	RESERVATION	(-) 50
	Total	(-) 748
	Grand Total (A+B)	1586.81

LOCATION PLAN
SCALE: 1:2500

PROFORMA -A 1/6

CONTENTS OF SHEET

BLOCK (EXISTING) & PROPOSED, LOCATION PLAN & PROFORMA - A, SECTION OF CONNECTING PLATFORM

	TENTATIVE LAYOUT	AREA in SQ.MT
	Area of Cluster	65420.00
A	Deduction for	
a)	Area of Existing road (As Certified by SLR)	16855.10
b)	Deduction for proposed area of setback as per reorganised network of road (Total setback area 2898.20 – area of existing road falling under proposed setback 1011.82)	1886.73
c)	Plot area of retained structures as per table A (4433.22), BUA of retained structure on this plot is (4631.73 Sq.mt.)	4433.22
d)	Plot area of retained structures as per table 'B' (1008.73), BUA of retained structure on this plot is (2677.56 Sq.mt)	1008.73
e)	Area of plot already redeveloped as per Table D, BUA on this Plots is 3937.78 Sq.mt	800.83
f)	i) Area of plot having reservation/ designation excluding the land component under eligible structures on reserved plot as per clause 9(a) and explanation of 1.2, including 66.33 of RG Reservation plots Non eligible component.	284.59
	ii) Vacant plot under reservation (MAP)	791.80
	iii) R.G. Reservation (268.39 - 66.33)	328.83
g)	Area of plot with nonetigible structures (Table C)	833.58
B	Net plot area	39808.70
C	Add :-	
a)	R.G area (268.39 – 66.33)	328.83
b	Total plot area eligible for DCR 33(9) for FSI 4.0 (B+C (a))	39335.53
D	Permissible BUA as per DCR 33(9)	
	a) As per FSI 4.0	157342.12
	b) As per Incentive BUA (Rehab + 67%)	301773.70
F	BUA of Retained Structures not considered for FSI (Table B)	2677.56
G	Tentative Rehab BUA	163854.87
H	5% ASSEMTY AREA FREE OF FSI ON GROSS PLOT (D X 5%) AS PER DCR 12	1668.75
I	Rehab + Incentive BUA / plot area for 33(9)	7.67
J	Permissible BUA as per DCR 33 [A(c) + (A(f)(i) - 66.33) + (A(f)(ii) + A(g)(i) X 1.20 + F (3483.60+(305.83-66.33)+791.80+833.58) x 1.20+2677.56]	11234.59
K	Built up area on plot already redeveloped (Table D)	3937.78
L	Total permissible Built up Area subject to the final rectification BY MHADA (E)+(H)+(J+K)	315912.82
M	BUILT UP AREA RESTRICTED AS PER PIL	317400.83
N	PROPOSED BUA OF CONNECTING PLATFORM (1 TO 6)	594.55
O	TDR to be of non eligible component under RG reservation (66.33 X 1.20) Sq.m.	93.47

* NOTE :-
TENTATIVE LAYOUT SHALL NOT BE CONSTRUED AS APPROVAL TO THE LAYOUT AS PER MMC & MHTP ACT. THE PERMISSIBLE BUA AS MENTIONED ABOVE IS ONLY INDICATIVE & IS SUBJECT TO APPROVAL OF LAYOUT AS PER PROVISIONS OF MMC,MHTP ACT & PROVISIONS OF DCR FOR INTRE SCHEME OR COMPLIANCES OF REQUISITIONS WILL HAVE TO BE AVAILED.

STAMP AND DATE OF APPROVAL OF PLAN

THIS CANCELS APPROVAL TO THE PREVIOUS PLANS SANCTION UNDER NO. EB/6468/CAL DATED:- 21.06.2016

Sushant Arjun Mitkar
S.E. (B.P.) CITY-II

YP Jamnakhar
ASSTT. ENGG. (B.P.) CITY-II

Satish Bhaskar Gite
EX. ENGG. (B.P.) CITY-II(PT.)

Rajan Sharad Potdar
DY. ENGG. (B.P.) CITY

EB/6468/CAL & CHE/CTY/0460/CORI

DESCRIPTION OF PROPOSAL & PROPERTY

PROPOSED LAYOUT FOR CLUSTER REDEVELOPMENT UNDER MODIFIED DCR 33(9) ON PLOT BEARING C.S. NO. 5571 TO 5582, 12532,5601 TO 5616 1/5600,5627 TO 5677 , 1/5643, 1/5644, 1/5653, 1/5676, 1/5673, 6161 TO 6184, 6186 TO 6268, 1/6227, 6230 TO 6292, 1/6281, 6295 TO 6330, 1/6259, 6323 TO 6329, 6330 TO 6333, 1/6308, 1/6309, 6312 TO 6343, 6358, 6361, 6394, 6396 OF BHULESHWAR DIVISION IN C - WARD, MUMBAI KNOWN ON BHENDI BAZAR.

NORTH	JOB. NO.	DRG. NO.	DRAWN BY
	436	1/6	Pawdel
	SCALE	DATE	CHECKED BY
	1=500		
REVISION#	DESCRIPTION :		
#0			

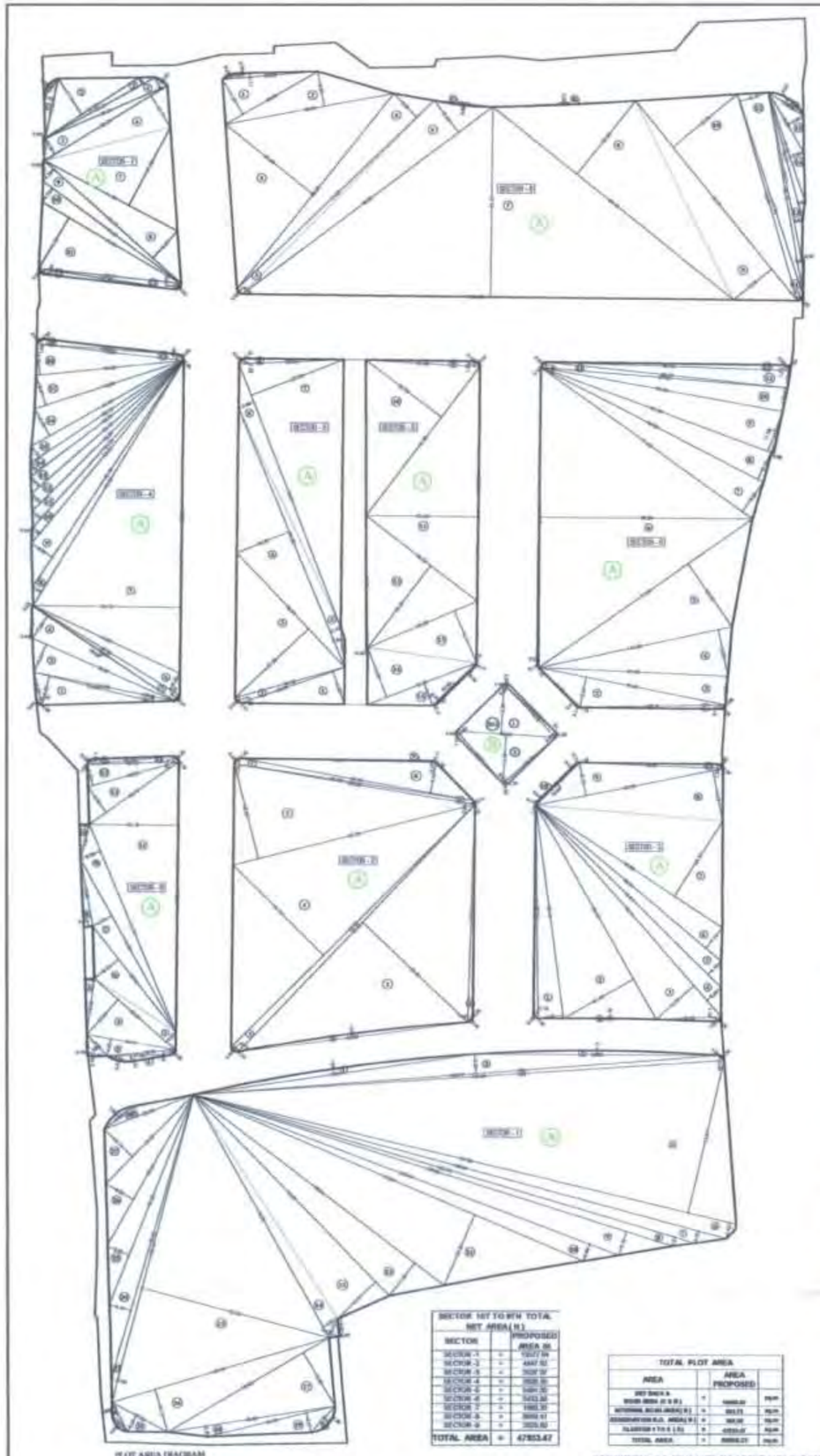
NAME OF THE OWNER — SIGNATURE

M/s. SAIFEE BUILDING WELFARE TRUST — Abid Abdul Majeed

Ezzi Hall, 42/49 Hazrat Tharia Street, Mumbai Mumbai 400 003.

NAME AND ADDRESS OF LICENSED SURVEYOR(S.E.) — SIGNATURE

BHADBHADE ASSOCIATES
B-106, Nahar Building, Mukund Goregaon Link Road, Mulund (W), Mumbai - 400 080



PLOT AREA DIAGRAM
SCALE :- 1: 500

SECTOR WISE TOTAL NET AREA (R)		
SECTOR		PROPOSED AREA (R)
SECTOR -1	=	10527.84
SECTOR -2	=	4947.92
SECTOR -3	=	7037.97
SECTOR -4	=	5925.30
SECTOR -5	=	1980.30
SECTOR -6	=	5452.84
SECTOR -7	=	1980.30
SECTOR -8	=	3959.41
SECTOR -9	=	3935.82
TOTAL AREA	=	47853.47

TOTAL PLOT AREA		
AREA	AREA PROPOSED	
DET SHEA A WOOD (RDA .C.S.O.)	=	sq.m
AUTHORITAL BOARD (RDA) (R)	=	sq.m
RESERVATION R.G. AREA (R)	=	sq.m
FLOOR AREA TO S. (A)	=	sq.m
TOTAL AREA	=	sq.m

RESTRICTED TO 45429.00 SQ.MT AS PER C.S.L.R. DEMARCATION

PLOT AREA CALCULATION (SECTOR - 1)

PLOT AREA CALCULATION (SECTOR - 7)

PLOT AREA CALCULATION (SECTOR - 2)

PLOT AREA CALCULATION (SECTOR - 6)

PLOT AREA CALCULATION (SECTOR - 3)

PLOT AREA CALCULATION (SECTOR - 5)

PLOT AREA CALCULATION (SECTOR - 4)

PLOT AREA CALCULATION (SECTOR - 8)

PROPOSED R.G. AREA FOR SECTOR 1,2,3,5,6,7

SECTOR - 1	R.G. NO. 1	=	sq.m
SECTOR - 2	R.G. NO. 2	=	sq.m
SECTOR - 3	R.G. NO. 3	=	sq.m
SECTOR - 5	R.G. NO. 4	=	sq.m
SECTOR - 6	R.G. NO. 5	=	sq.m
SECTOR - 7	R.G. NO. 6	=	sq.m
SECTOR - 9	R.G. NO. 7	=	sq.m
	R.G. NO. 8	=	sq.m
TOTAL R.G. AREA		=	sq.m

PHYSICAL (P.G.) REQUIREMENT
SECTOR AREA = AREA (R)
PROPOSED P.G. = sq.m

(PHY.R.G.1) AREA DIAGRAM (SECTOR-2)
SCALE :- 1: 500

(PHY.R.G.2) AREA DIAGRAM (SECTOR-3)
SCALE :- 1: 500

(PHY.R.G.3) AREA DIAGRAM (SECTOR-4)
SCALE :- 1: 500

(PHY.R.G.4) AREA DIAGRAM (SECTOR-5)
SCALE :- 1: 500

(PHY.R.G.5) AREA DIAGRAM (SECTOR-6)
SCALE :- 1: 500

(PHY.R.G.6) AREA DIAGRAM (SECTOR-7)
SCALE :- 1: 500

(PHY.R.G.7) AREA DIAGRAM (SECTOR-8)
SCALE :- 1: 500

(PHY.R.G.8) AREA DIAGRAM (SECTOR-9)
SCALE :- 1: 500

CONNECTING PLATFORM DIAGRAM (1)
CONNECTING PLATFORM DIAGRAM (2)
CONNECTING PLATFORM DIAGRAM (3)
CONNECTING PLATFORM DIAGRAM (4)
CONNECTING PLATFORM DIAGRAM (5)
CONNECTING PLATFORM DIAGRAM (6)
CONNECTING PLATFORM DIAGRAM (7)
CONNECTING PLATFORM DIAGRAM (8)

PROFORMA -B

2/6

CONTENTS OF SHEET

PLOT AREA CALCULATION, PROPOSED ROAD AREA CALCULATION(DIRECT DACK AREA CALCULATION), R.G. AREA CALCULATION, CONSTRUCTED PLATFORM AREA CALCULATION.

STAMP AND DATE OF APPROVAL OF PLAN

ZONE CANCELS APPROVAL TO THE PREVIOUS PLANS &SECTION
VIDE/NO. EE(B&C)/CITY-III DATED-15.04.2016

EE (B.P.)/CITY-III

V P
Jarvi
arbar

ASSTT. ENGG. (B.P.)/CITY-II

Satish
Bhaskar
Gite

EE. ENGG. (B.P.)/CITY-III

Rajan
Sharad
Potdar

EE. ENGG. (B.P.)/CITY

DESCRIPTION OF PROPOSAL & PROPERTY

PROPOSED LAYOUT FOR CLUSTER REDEVELOPMENT UNDER MODIFIED DCR 33(9) ON PLOT BEARING C.S. NO.1571 TO 1582, 1597, 1601 TO 1610 , 1750(R),1827 TO 1837 , 1,2403,1,2644,1,2652,1,2653, 2,1673, 4,1911 TO 4,1914,1,1917 TO 4,1918, 1,2225,1,2270 TO 4,2293, 1,4230,1,4239 TO 4,4300, 1,4329,1,4331 TO 4,4385,1,4388 TO 4,4120,1,4130,1,4205,1,4211 TO 4,4413,1,4416, 4,4417, 4,4396, 4,4398 OF MULUND(W) DIVISION (E.C. WARD) MUMBAI KNOWN AS SHEMAS BAZAR.

NORTH	JOB NO.	DRG. NO.	DRAWN BY
	836	3/6	Prachi
	SCALE	DATE	CHECKED BY
	1: 500		

REVISION	DESCRIPTION :
A-C	

NAME OF THE OWNER

M/s. SAIFEE BURHANI UPLIFTMENT TRUST
E.zzi Hall, 4/148 Raudat Tahera Street,
Dhanji Bazar, Mumbai 400 003.

SIGNATURE

Abbas
Abid
Mustafa

NAME AND ADDRESS OF LICENCED SURVEYOR (L.S.)

A-106, Hemraj Building,
Mulund (Goregaon Link Road
Mulund (w), Mumbai - 400 080

SIGNATURE

PROFORMA -B | 3/6

CONTENTS OF SHEET

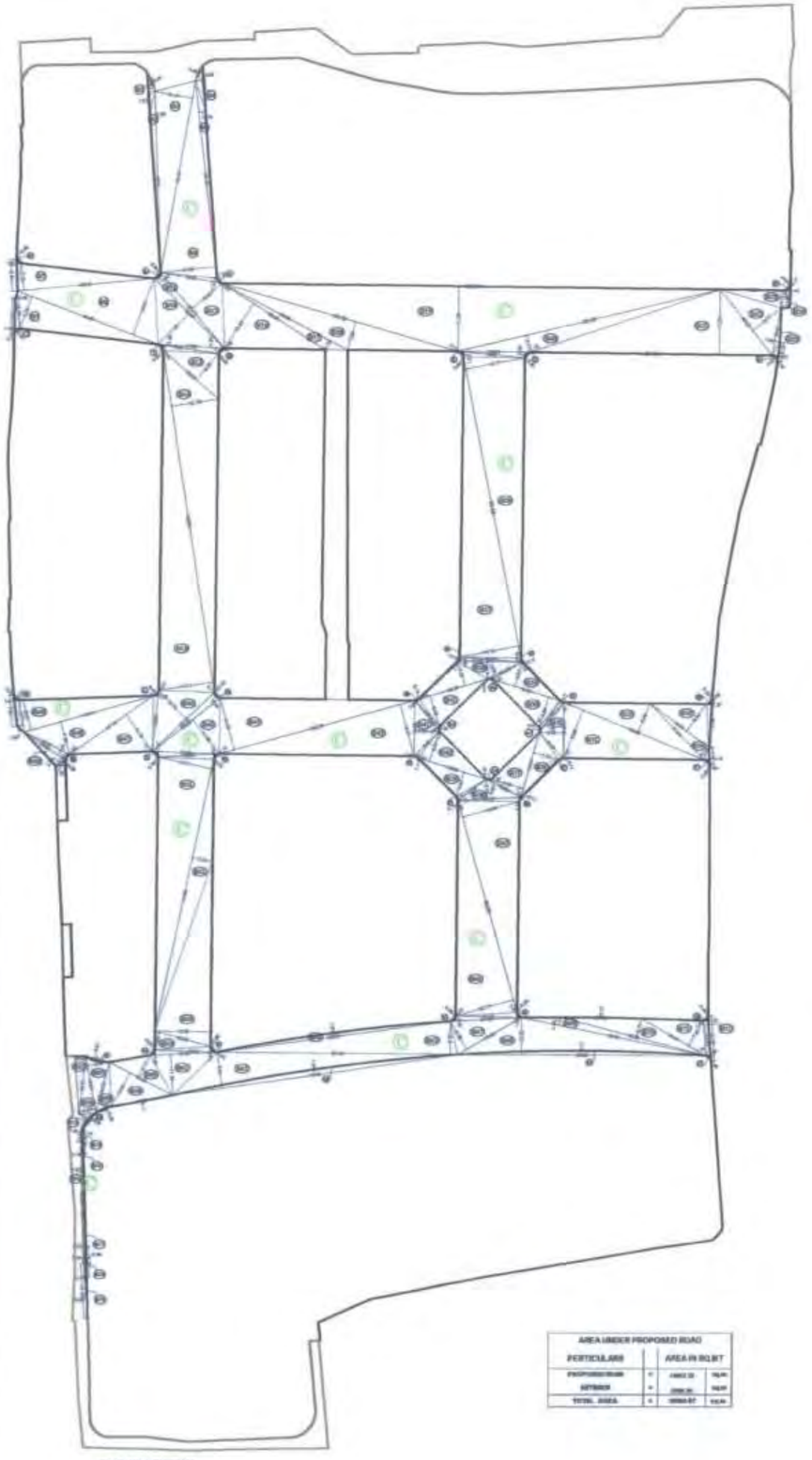
PLOT AREA CALCULATION, PROPOSED ROAD AREA CALCULATION, SET BACK AREA CALCULATION & INTERNAL ROAD AREA CALCULATION.

STAMP AND DATE OF APPROVAL OF PLAN

Satish Bhaskar Gite

Rajan Sharad Potdar

SIGNATURE & CORRECTIONS NOTE



ROAD AREA DIAGRAM

AREA UNDER PROPOSED ROAD		
PARTICULARS		AREA IN SQ.MT.
PROPOSED ROAD	=	14662.33 Sq.m.
INTERNAL	=	2996.34 Sq.m.
TOTAL AREA	=	17658.67 Sq.m.

SET BACK & INTERNAL ROAD AREA DIAGRAM

DESCRIPTION OF PROPOSAL & PROPERTY

PROPOSED LAYOUT FOR CLUSTER REDEVELOPMENT UNDER MODIFIED DCR 1991 OR PLOT BEARING C.S. NO.1131 TO 1581, 1535?, 1601 TO 1604, 1?/609, 3617 TO 3637, 1/1641,1/1644,1/1653,1/1676,1/1679, 4161 TO 4184,4186 TO 4268, 1/4223,4270 TO 4295, 1/4281,4299 TO 4309, 1/4295,4301 TO 4303,4308 TO 4310,1/4308,1/4309,4313 TO 4345,4348 TO 4362, 4394, 4396 OF BHULESHWAR DIVISION OF C / WARD, MUMBAI ENGWN ON HINDU BAZAR.

SHEET	2 OF 3	DRG. NO.	DRAWN BY
	4/6	3/6	Pranit
	SCALE	DATE	CHECKED BY
	1:100		

REVISION	DESCRIPTION :
NIL	

NAME OF THE OWNER

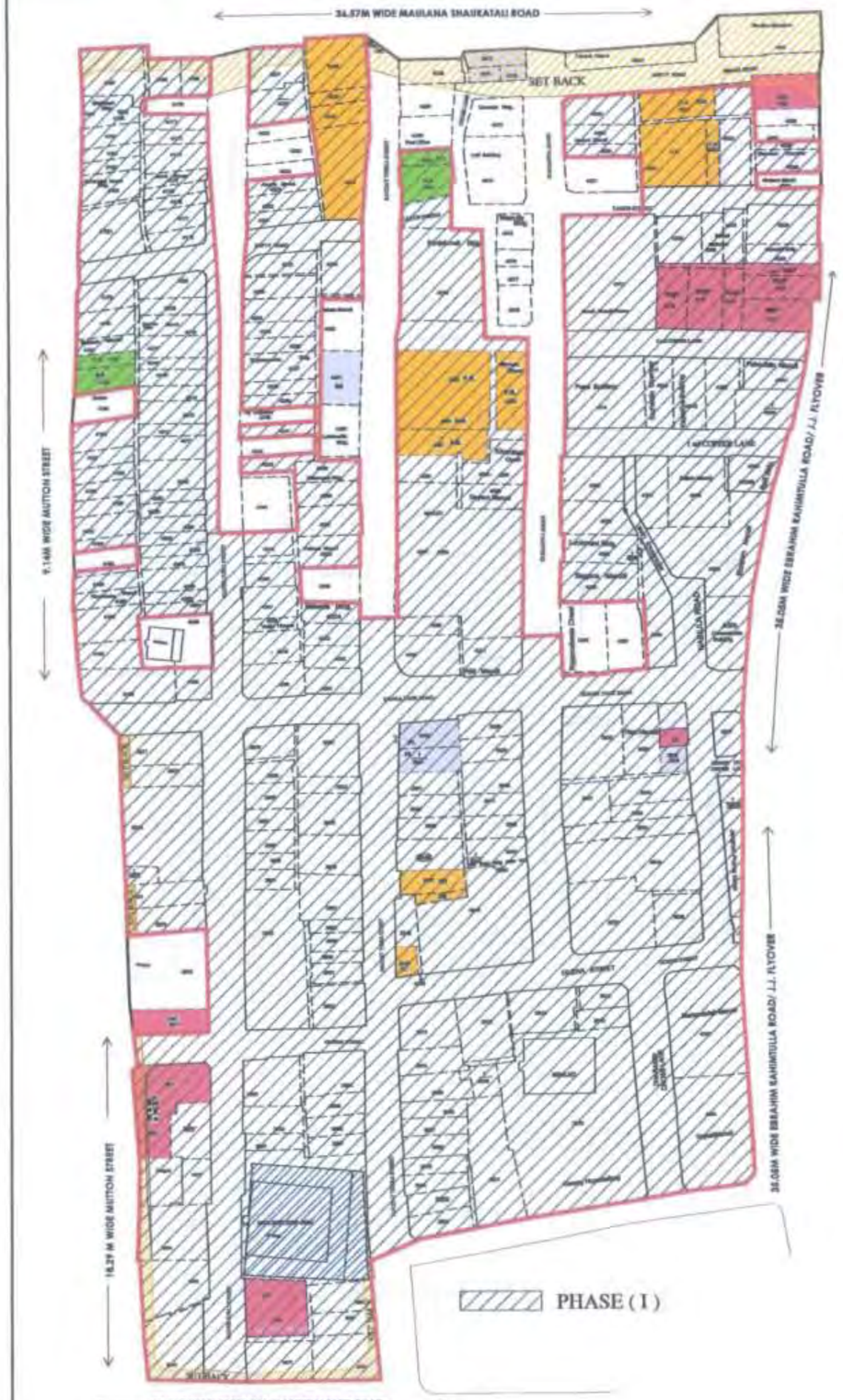
M/s. SAIFEE BURHANI UPLIFTMENT TRUST
1st Floor, 47-49 Bakhtar Terrace Street,
Bhendi Bazar, Mumbai 400 003

SIGNATURE

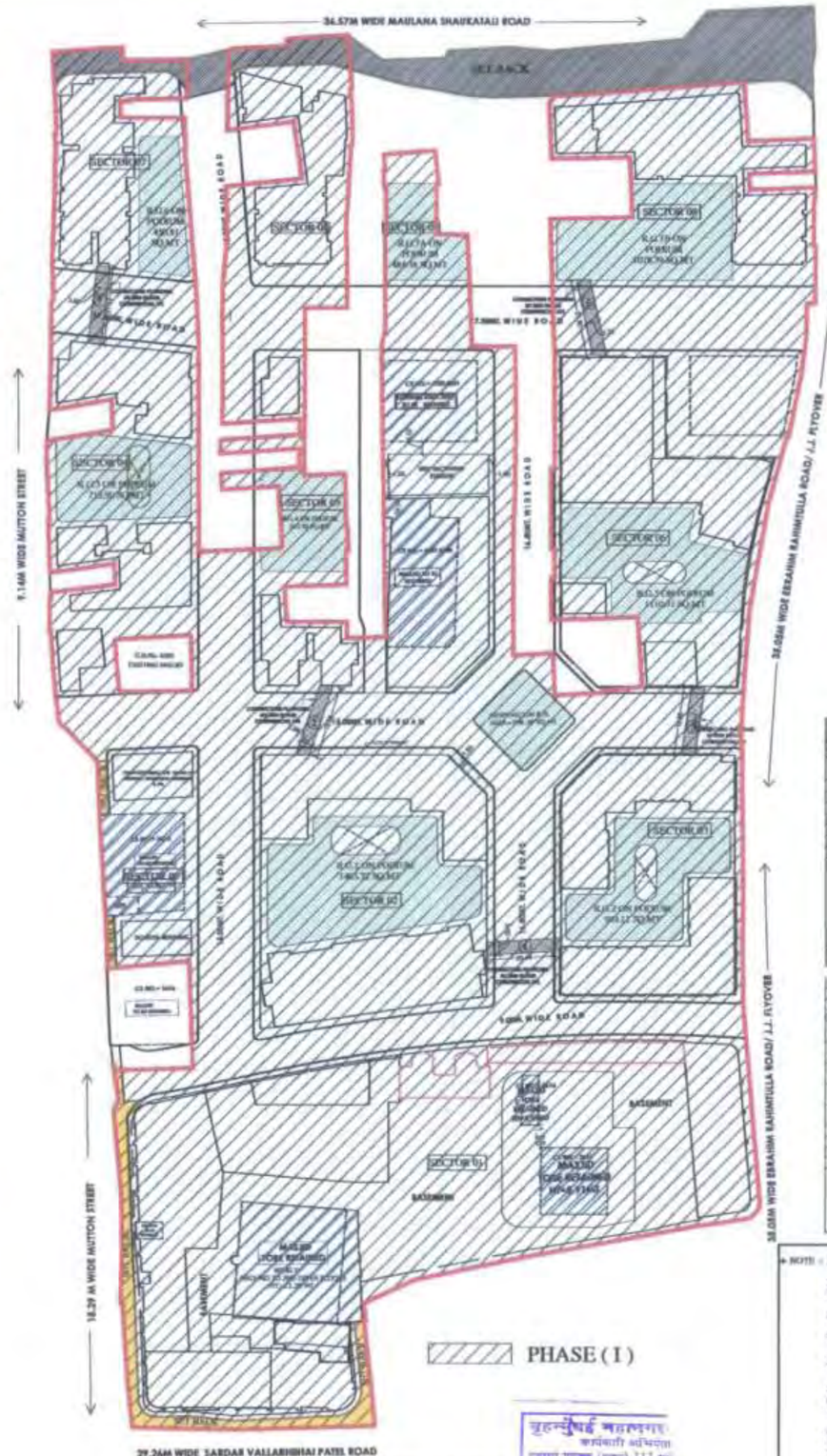
NAME AND ADDRESS OF LICENSED SURVEYOR (L.S.)

S-156, Hiring building,
Mulund Goregaon Link Road
Mulund (w), Mumbai - 400 080

SIGNATURE



BLOCK PLAN (EXISTING)
SCALE = 1: 500



PROPOSED PHASE (I) LAYOUT
SCALE = 1: 500

TABLE B

DETAILS OF PLOTS WHERE STURCUTRES ARE RETAINED AND NOT CONSIDERED FOR FSI PURPOSE

SR.NO.	C.S.No.	Plot area as per P.R.Card	Existing B.U.A.	Remarks
	1	3573	1605.10	2289.62
	2	3/3575	45.17	
			650.26	2289.62

TABLE D

Sr.	C.S.No.	Plot Area	Permissible BUA as per DCR	Remarks	Example
					To be Entered
	Total				

TABLE C

PLOT AREA WITH NON-ELIGIBLE STRUCTURES

SR.NO.	C.S.No.	Plot area as per P.R.Card	Existing B.U.A.	Existing area to be retained	Remarks
1	3573	436.10		0.00	Akram Mansion Kalbena
2	3575	134.52		0.00	
3	3572	93.14		0.00	
4	3569	93.82		0.00	
5	3570	93.42		0.00	
6	3/3575	152.94		0.00	
		903.94			

TABLE F

Vacant Plot Under Reservation MAP

Sr.	MUKAM (C.S.No.)	Plot Area in Sq.mt.	
1	4344	149.60	
2	4317	173.85	
3	4318	99.52	
4	4139	109.5	
5	4320	130.45	
6	4321	68.56	
	TOTAL	731.48	(A)
7	AS PER D.P. PERMISSION (DEV. CHE/BS/2/EPCITY dtd.06.07.2015 S.ORI. ELATABLE LAND under RESERVATION CS. 3/4143, 4304, 3571, 3572, 4305		C.S. NO.
		59.91	3632
		59.75	3571
		91.53	4303
		22.83	4304
		15.35	4305
	Total	161.53	(B)

TABLE

SUMMARY OF VOIDS AREA ABSTRACTION

SR.NO.	DESCRIPTION	AREA IN SQ.MT.	
1			A
2			B
3			C
4			D
5			E
6			F
7			G
8			H
9			I

NOTE:- THE BUA/AREA FOR EXISTING

NOTE :- 1) R.G. AREA 908.36 SQ.M. TO BE HANDED OVER TO M.C.G.M.

2) THE DEVELOPMENT OF RESERVATION SHALL BE AS PER, D.P. PERMISSION U/DO. CHE/BS/2/EPCITY dt.06/03/2013.

3) THE LAYOUT IS CONSIDERED IN VIEW OF GOVT. LETTER 11/BO, LAND- 2707/BSSE/2677/SE-2 dt. 03.05.2014 & COMPLIANCE OF CONDITIONS THEREOF.

4) THE GOVT IN PRINCIPLE APPROVAL 11/BO, TPB/4310/0936/CR/VI (UD) DT. 22.07.2011

5) LOI ISSUED UNDER NO. DY. CIL (LSP) CITY/ 2750/ 0/10 dt. 10.06.2014 & GOVT APPROVAL UNDER NO. TPB/ 4312/2010/CR-99/MUD-11 dt. 07.12.2013.

6) THE LAYOUT IS CONSIDERED IN VIEW OF LETTER FROM AC (ESTATE) UNDER NO. AC/ESTATE/10064/ AO (LEASE) dt. 24.07.2014 TO SHUT SUBJECT TO COMPLIANCE OF CONDITIONS THEREOF.

CONTENTS OF SHEET — 4/6

BLOCK (EXISTING) & PROPOSED, LOCATION PLAN & PROFORMA - A.. (PHASE- I)

PROFORMA -A

	PHASE-I LAYOUT	AREA IN SQ.MT.
	Area of Cluster	54921.63
A	Deduction for	
a)	Area of Existing road	11928.00
b)	Deduction for proposed area of setback as per reorganised network of road (Total setback area 1028.19 – area of existing road falling under proposed setback 52.XX)	974.65
c)	Plot area of retained structures as per table A (4033.02) BUA of retained structure on this plot is (4031.73)	4033.02
d)	Plot area of retained structures as per Table B(650.26), BUA of retained structure on this plot is (2289.62 Sq.mt)	650.26
e)	Area of plot already redeveloped as per Table D. BUA on this Plots is 3937.78 Sq.mt	656.85
f)	i) Area of plot having reservation/ designation excluding the land component under eligible structures on reserved plot as per clause 6(a) and explanation of 1.2. including 69.23 of RG Reservation plots Non eligible component.	191.23
	ii) Vacant plot under reservation (MAP)	731.50
	iii) R.G. Reservation (908.36 - 69.23)	238.00
g)	Area of plot with noneligible structures (Table C)	903.94
B	Net plot area	53988.70
C	Add/ (-)	
a)	R.G area (908.36 – 69.23)	839.13
D	Total plot area eligible for DCR 33(9) for FSI 4.0 (B+C(a))	53912.56
E	Permissible BUA as per DCR 33(9)	
	a) As per FSI 4.0	215650.32
	b) As per incentive BUA (Refresh + 60%)	257194.38
F	BUA of Retained Structures not considered for FSI (table b)	2289.62
G	Tentative Refresh BUA	238975.28
H	5% AMENITY AREA FREE OF FSI ON GROSS PLOT (D X 5%) AS PER DCR 12	9865.83
I	Refresh + Incentive BUA (plot area for 33(9))	7.59
J	Permissible BUA as per DCR 32 ((Axa) + (A/2)) - 69.23) + (A/2)) + A (g)) X 1.33) + F (3433.33+(191.23-69.23))+791.66+833.58) x 1.33=(5289.62)	10558.90
K	Built up area on plot already redeveloped (Table D)	3937.78
L	Total permissible Built up Area subject to the final certification BY MHADA (E)+(H+J+K)	273326.64
M	BUILT UP AREA RESTRICTED AS PER PR	269431.19
N	PROPOSED BUA OF CONNECTING PLATFORM (1 TO 4)	594.53
O	7128 sq mt less eligible component under RG reservation (69.23 X 1.33) Sq.m.	92.67

ABOVE PERMISSIBLE BUA IS AS PER CERTIFICATION OF M.H.A.D.A.

STAMP AND DATE OF APPROVAL OF PLAN

THIS CANCELS APPROVAL TO THE PREVIOUS PLANS SANCTION UNDER NO. EB/0405/C/AL DATED- 21.06.2016

S.E. (B.P.) CITY-III

T.P. Secretariat

ASSTT. ENG. (B.P.) CITY-II

Satish Bhaskar Gite
EX. ENG. (B.P.) CITY-III(PL)

Rajan Sharad Potdar
DY. ENG. (B.P.) CITY

EB/0405/C/AL & CHE/CT/0305/C/302

DESCRIPTION OF PROPOSAL & PROPERTY

PHASE (I) OF PROPOSED LAYOUT FOR CLUSTER REDEVELOPMENT UNDER MODIFIED DCR 33(9) ON PLOT BEARING C.S. NO. 3571 TO 3582, L/3532,3001 TO 3646 , L/3600,3627 TO 3673 , L/3643,L/3644, L/3632,L/3626,,L/3671,4181 TO 4189, 4171 TO 4183,4186 TO 4192, 4194 TO 4199, 4201 TO 4225, 4227 TO 4230,4241, 4243, 4243 TO 4254, 4256 TO 4259, 4261 TO 4265, L/4223,4270 TO 4295, L/4281,4259 TO 4300, L/4259,4303 TO 4305,4308 TO 4310,L/4308,4310,4312 TO 4326, 4328 TO 4333, 4335,4336,4340,4341, 4338,4301, 4304, 4356 OF BEHIND BAZAR DIVISION IN C- WARD, MUMBAI KSCHEME AS BEHIND BAZAR.

SCHETU	JOB. NO.	DRG. NO.	DRAWN BY
	436	4/0	Prachi
	SCALE	DATE	CHECKED BY
	AS SHOWN		
REVISIONS	DESCRIPTION :		
NO			

NAME OF THE OWNER — SIGNATURE

M/s. SAIFEE BURHANI UPLIFTMENT TRUST — Abbas & Ahmed Mazda

NAME AND ADDRESS OF LICENCED SURVEYOR(L.S.) — SIGNATURE

B-106, Natraj Building, Mulund Goregaon Link Road Mulund (w), Mumbai : 4000 080

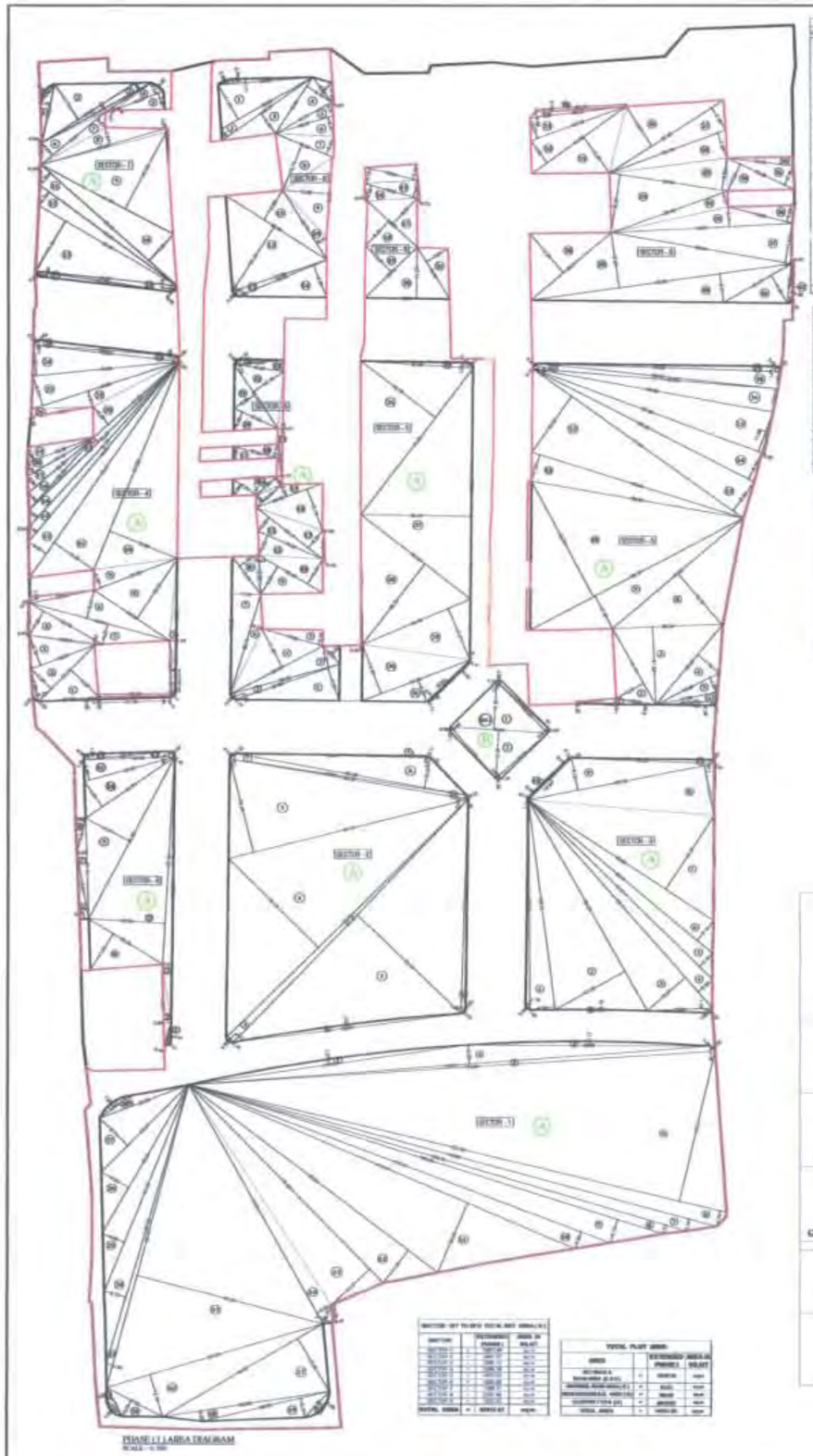
18 APR 201

BHENDI BAZAR LAYOUT (FILE NO. CHE/ENG/CAL. DTT. 21.6.2016)

PROFORMA - B 5/6

CONTENTS OF SHEET

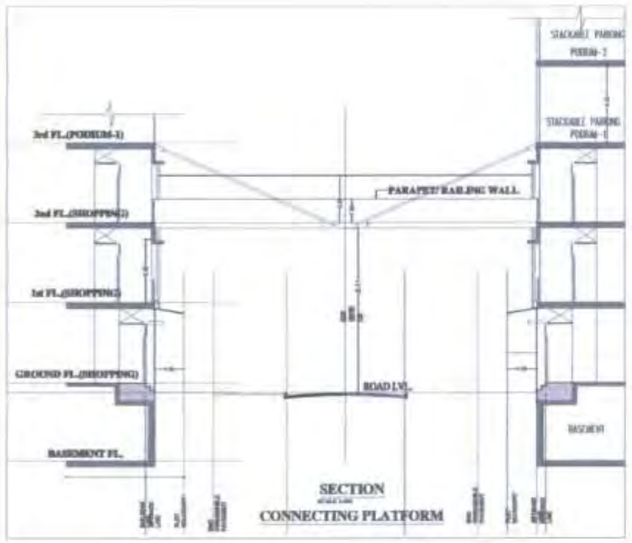
PLOT AREA CALCULATION(S), SQ. AREA CALCULATION(S)/TRANSIT(S)
SECTION 1/CONNECTING PLATFORM



PHASE (1) AREA DIAGRAM

SECTION	TOTAL AREA (SQ.M.)	EXTENDED AREA IN PHASE(1) (SQ.M.)	EXTENDED AREA IN SQ.MT.
SECTION-1			
SECTION-1A			
SECTION-2			
SECTION-2A			
SECTION-3			
SECTION-3A			
SECTION-4			
SECTION-4A			
SECTION-5			
SECTION-6			
TOTAL AREA			

DESCRIPTION		
SECTION(S) & RESERVATION (S.R.A.)	=	
GENERAL ROAD AREA (G.)	=	
PROMENADE(S) AREA (P.A.)	=	
EXEMPTED AREA (E)	=	
TOTAL AREA	=	



SECTION
CONNECTING PLATFORM

महाराष्ट्र प्रादेशिक कार्यालयी अधिकारी दुगाल कलक्टर (मार्ग) III यांचे कार्यालय
दिनांक 18 APR 2017

STAMP AND DATE OF APPROVAL OF PLAN

THIS CANCELS APPROVAL TO THE PREVIOUS PLANS SANCTION UNDER NO. EB/0000/C/CAL DATED: 25.06.2014

S.R. (M.C.G.M.)

Satish Bhaska r Gite
EX. ENG. (B.P.) CITY (SPL)

Rajan Sharad Potdar
EX. ENG. (B.P.) CITY

DESCRIPTION OF PROPOSAL & PROPERTY

PHASE (1) OF PROPOSED LAYOUT FOR CLUSTER REDEVELOPMENT UNDER MODIFIED DCR 33(9) ON PLOT BEARING C.S. NO. 3371 TO 3392, 1/3372,3601 TO 3616 1/3950,3937 TO 3673 1/3943, 1/3944, 1/3932, 1/3936, 1/3673,4161 TO 4168, 4171 TO 4181,4186 TO 4191, 4194 TO 4199, 4201 TO 4223, 4227 TO 4239,4241, 4243, 4245 TO 4254, 4256 TO 4259, 4263 TO 4265, 1/4227,4279 TO 4293, 1/4281,4295 TO 4303, 1/4299,4303 TO 4305,4308 TO 4310,1/4308,1/4309,4313 TO 4316, 4328 TO 4333, 4335,4336, 4340,4341,4338,4361,4364, 4366 OF BHULESHWAR DIVISION D.C. - WARD, MUMBAI KNOWN AS BHENDI BAZAR.

NORTH	JOB NO.	DWG. NO.	DRAWN BY
	536	5/6	Prachi
	SCALE:	DATE	CHECKED BY
	1:100		

REVISION	DESCRIPTION
NIL	

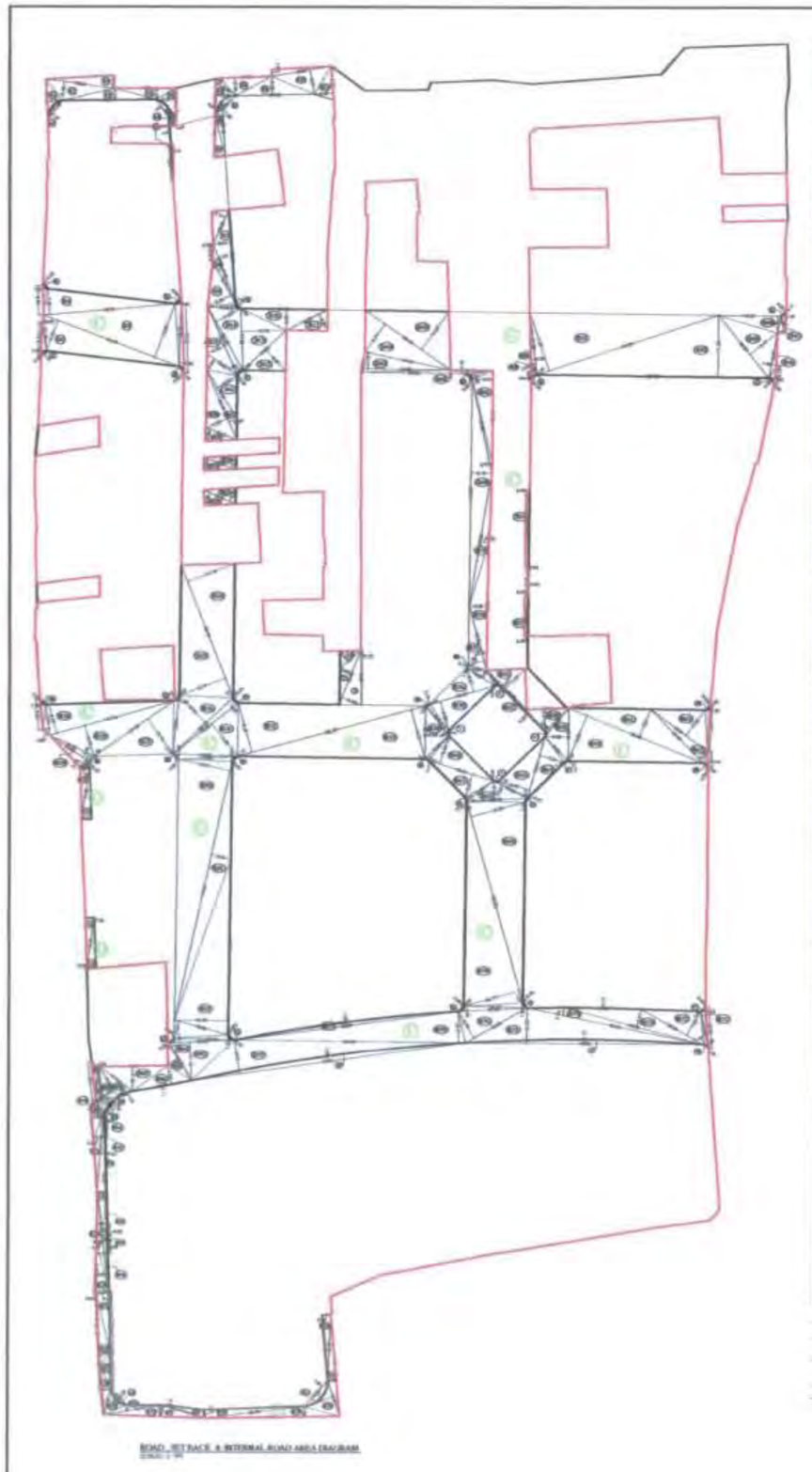
NAME OF THE OWNER — SIGNATURE

M/s. SAIFEE BURHANI UPLIFTMENT TRUST

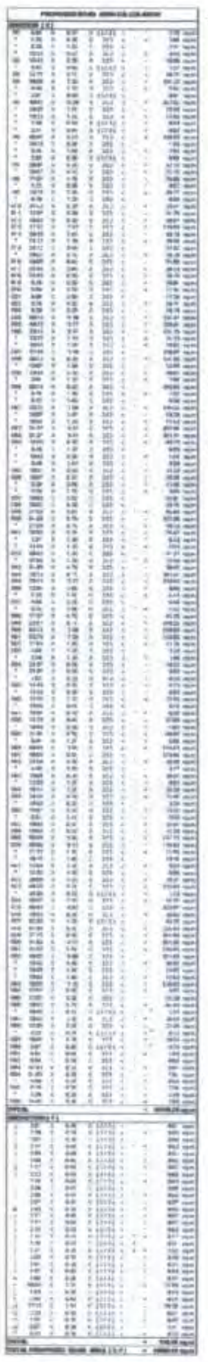
Abbas Abdul Mazid T.

NAME AND ADDRESS OF LICENCED SURVEYOR (L.S.) — SIGNATURE

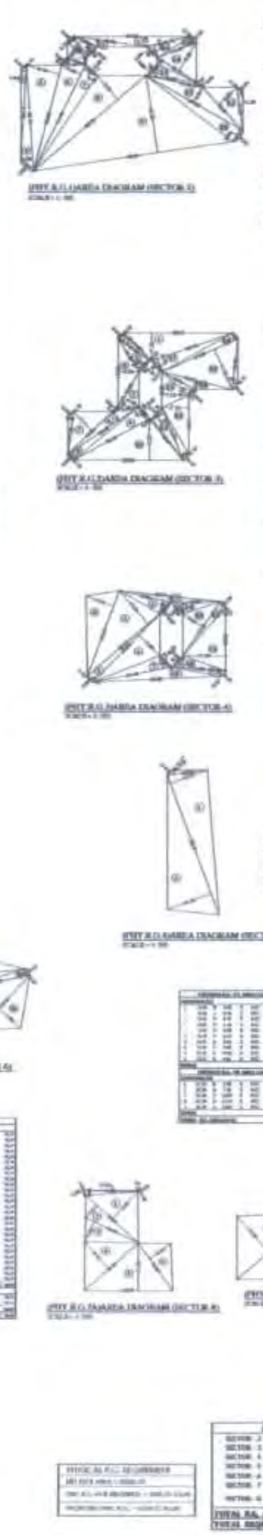
9-726, Hemraj Building, Mulund Goregaon Link Road, Mulund (w), Mumbai - 4000 080



ROAD SETBACK & INTERNAL ROAD AREA DIAGRAM



AREA UNDER PROPOSED ROAD	
PARTICULARS	AREA IN SQ.MT.
TOTAL AREA	



PROPOSED R.G. AREA (for plinth-I)			
SECTOR - 2	R.G. SEC-1	=	1665.72
SECTOR - 3	R.G. SEC-2	=	763.11
SECTOR - 4	R.G. SEC-3	=	114.9
SECTOR - 5	R.G. SEC-4	=	515.66
SECTOR - 6	R.G. SEC-5	=	1134.15
SECTOR - 7	R.G. SEC-6	=	459.50
SECTOR - 8	R.G. SEC-7A	=	491.30
	R.G. SEC-7B	=	1975.39
TOTAL R.G. AREA		=	6725.72
TOTAL REQUIRED R.G. AREA		=	5338.27

PROFORMA -B 6/6

CONTENTS OF SHEET

PROPOSED ROAD AREA CALCULATION(SECTOR - 1 TO 8) & R.G. AREA CALCULATION (FINAL PLOT - I)

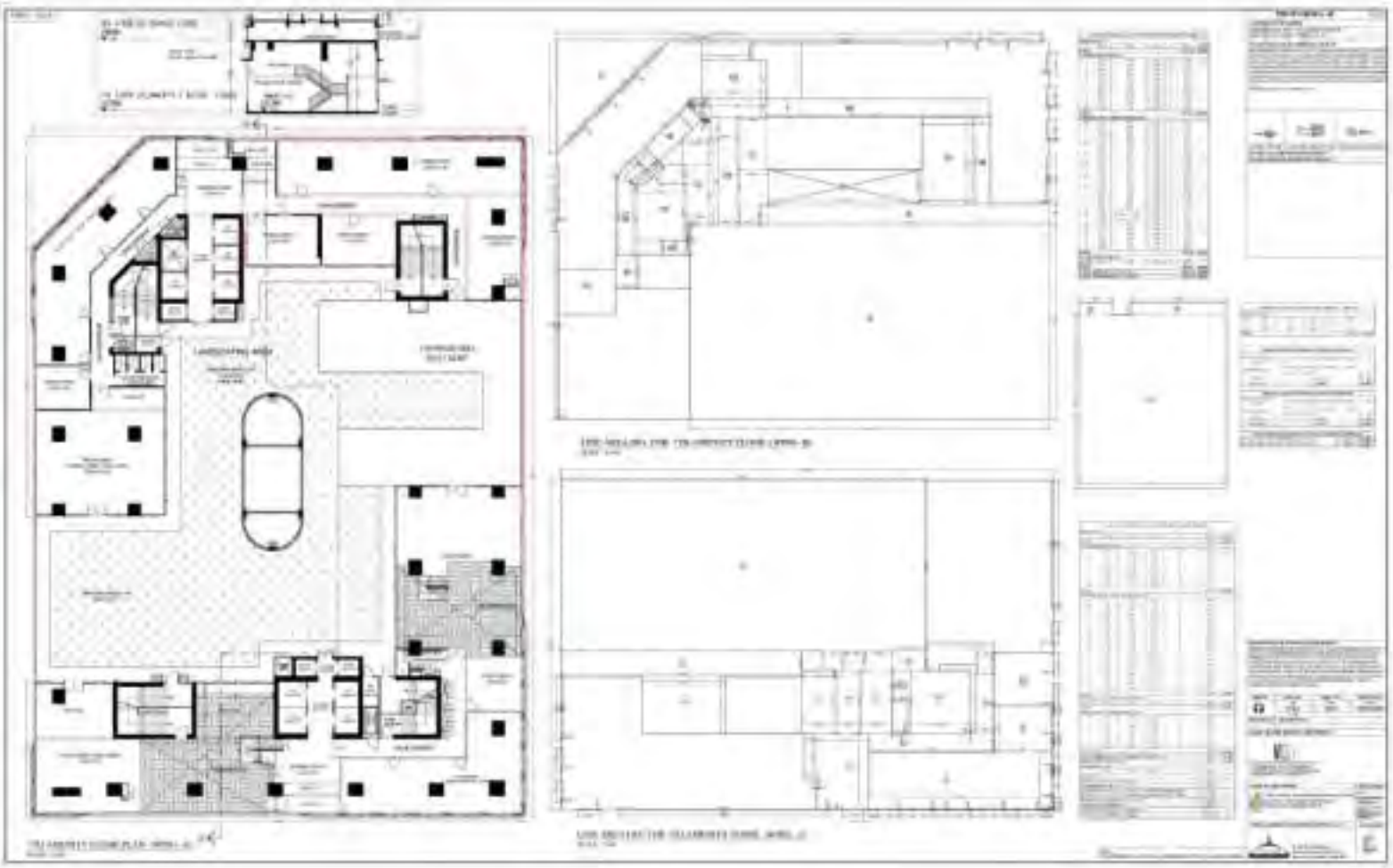
STAMP AND DATE OF APPROVAL OF PLAN

Satish Bhaskar Gite

Rajan Sharad Potdar

DESCRIPTION OF PROPOSAL & PROPERTY

PHASE (I) OF PROPOSED LAYOUT FOR CLUSTER REDEVELOPMENT UNDER MODIFIED DCR 33(9) ON PLOT BEARING CS. NO. 3371 TO 3393, 12157(3601 TO 3646 ,3705(3637 TO 3655 ,3764(3,3765(4, 3766(3, 3767(3, 3768(3, 3769(3, 3770(3, 3771(3, 3772(3, 3773(3, 3774(3, 3775(3, 3776(3, 3777(3, 3778(3, 3779(3, 3780(3, 3781(3, 3782(3, 3783(3, 3784(3, 3785(3, 3786(3, 3787(3, 3788(3, 3789(3, 3790(3, 3791(3, 3792(3, 3793(3, 3794(3, 3795(3, 3796(3, 3797(3, 3798(3, 3799(3, 3800(3, 3801(3, 3802(3, 3803(3, 3804(3, 3805(3,



महाराष्ट्र शासन

क्रमांक:टिपीबी४३१५/२४५/प्र.क्र.१०२/२०१५/नवि-११
नगर विकास विभाग, मंत्रालय,
४ था मजला, मुंबई ४०० ०३२.
दिनांक : २३ ऑक्टोबर, २०१५

प्रति,

आयुक्त,
बृहन्मुंबई महानगरपालिका.

विषय :- भेंडी बाजार येथील भूकर क्र.३५७१ ते ३५७६ व इतर या मिळकतींमध्ये सैफी बु-हाणी अपलिफ्टमेंट ट्रस्ट यांचेकडून राबविणेत येत असलेल्या विनियम ३३(९) अंतर्गत नागरी नूतनीकरण योजनेतील अडचणींबाबत

संदर्भ :- १) शासनाचे पत्र क्र. टिपीबी ४३१२/२०३/प्र.क्र.९/२०१३/नवि-११ दिनांक २७.१.२०१५

महोदय,

विषयांकित प्रकरणी शासनाकडील उक्त संदर्भिय दिनांक २७.१.२०१५ रोजीच्या पत्रासोबतच्या मा. मुख्यमंत्री यांचेकडे दिनांक १३.१.२०१५ रोजी पार पडलेल्या बैठकीच्या इतिवृत्ताचे कृपया अवलोकन व्हावे.

भेंडी बाजार येथील सैफी बु-हाणी अपलिफ्टमेंट ट्रस्ट यांच्या विनियम ३३(९) अंतर्गत नागरी नूतनीकरण प्रकल्पाच्या संदर्भात प्रकल्पाची विविध विभागाकडील मान्यता तसेच भाडेकरुना संक्रमण शिबिरामध्ये हलविण्याची कार्यवाही ही खुले क्षेत्राच्या संदर्भातील मा. सर्वोच्च न्यायालयाच्या आदेशापूर्वी करणात आलली असलेने मा. सर्वोच्च न्यायालयाचे जमीन पातळीवरील खुले क्षेत्र/मनोरंजन मैदानाच्या क्षेत्राच्या नियोजनाबाबतचे आदेश सदर प्रकल्पास लागू होत नसलेबाबत ट्रस्टने जेष्ठ विधिज्ञ यांचे मत सादर केलेले आहे. तदुनंतर विभागाकडून या प्रकरणी मा. महाअधिवक्ता यांचे अभिमत घेण्यात आलेले आहे. मा.महाअधिवक्ता यांचे अभिमत शासनाने स्विकारलले आहे.

प्रस्तुत प्रकरणी सदर प्रकल्पाच्या रहिवाशी तथा वाणिज्य संक्रमण शिबिरांच्या बांधकामासंदर्भात प्रारंभ प्रमाणपत्र/भोगवटा प्रमाणपत्र देणेत आलेली आहेत. सदर बांधकामाना मा.सर्वोच्च न्यायालयाकडील कोहिनूर प्रकरणातील निर्णयाच्या पूर्वी सुरुवात झालली होती तसेच

भोगवटा प्रमाणपत्रेही तत्पूर्वी देणेत आलेली असल्याचे दिसून येते. त्यामुळे कोहिनूर निवाडा प्रकरणातील निकष हे उर्वरित प्रकल्पास म्हणजे पुनर्वसन/विक्री घटकाच्या बांधकाम/पुनर्विकासास लागू रहाणार नाहीत. सदर प्रकल्प कोहिनूर निवाडा प्रकरणातील निकषास अपवाद (exception) होईल असे आपणांस कळविण्याचे मला आदेश आहेत.

आपला

(किशोर द. गिरोल्ला)
अवर सचिव, महाराष्ट्र शासन.

प्रति:- अब्बास मैकी बुरहानी अपलिफ्टमेंट ट्रस्ट

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

Vs

Union of India & Ors. ... Respondents

I N D E X

Sr.No.	Description (Pointwise observations (pertaining to building completed in Sector 3A)	Attachments in Point-4
1.	1EB-6468-C-AL_18-04-2017	**1**
2.	2017 Master Plan sheet 1	**2**
3.	2017 Master Plan sheet 2	**3**
4.	2017 Master Plan sheet 3	**4**
5.	2017 Master Plan sheet 4	**5**
6.	2017 Master Plan sheet 5	**6**
7.	2017 Master Plan sheet 6	**7**
8.	Cluster 3 - Podium plans	**8**
9.	Government Approval for RG on podium_23-10-2015	**9**

EB/6468/C/AL

Ex. Eng. Bldg. Proposal (City) III
New Municipal Building, C. S. No.355 B,
Bhagwan Valmiki Chowk, Vidyalankar Marg,
Opp. Hanuman Mandir,
Salt Pan Road, Antophill, Wadala (East),
Mumbai - 400 037.

MUNICIPAL CORPORATION OF GREATER MUMBAI

EB/6468/C/AL online file no. CHE/CTY/0549/C/302

To,
Spaceage Consultants,
B-106, Natraj Building,
Mulund Goregaon Link Road, Mulund (W).
Mumbai 400 080

Subject: **Proposed Master Layout** for cluster redevelopment under DCR 33(9) on plot bearing C.S. Nos. 3571 to 3592, 1/3572, 3601 to 3616, 1/3609, 3627 to 3677, 1/3643, 1/3644, 1/3652, 1/3626, 1/3673, 4161 to 4184, 4186 to 4268, 1/4227, 4270 to 4297, 1/4281, 4299 to 4300, 1/4299, 4303 to 4305, 4308 to 4310, 1/4308, 1/4309, 4312 to 4343, 4358, 4361, 4394, 4396 of Bhuleshwar Division, situated at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road known as "Bhendi Bazaar", Mumbai by M/s. Saifee Burhani Upliftment Trust (SBUT).

Proposed Phase-1 Layout for cluster redevelopment under DCR 33(9) on plot bearing C.S. Nos. 3571 to 3592, 1/3572, 3601 to3616,1/3609,3627to3675,1/3643,1/3644,1/3652,1/3626,1/3673,4161 to 4169, 4171 to 4183,4186 to 4192, 4194 to 4199, 4201 to 4223, 4227 to 4239,4241, 4243, 4245 to 4254, 4256 to 4259, 4263 to 4265, 1/4227,4279 to 4295, 1/4281,4299 to 4300, 1/4299,4303 to 4305,4308 to 4310,1/4308,1/4309,4312 to 4326, 4328 to 4333, 4335,4336,4340,4341,4358,4361,4394,4396 of Bhuleshwar Division, situated at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road known as "Bhendi Bazaar", Mumbai by M/s. Saifee Burhani Upliftment Trust (SBUT).

Ref: Your online submission dated 13.04.2017

Sir,

With reference to the above, I have to inform you that the tentative layout for the entire cluster and phase-1 as per modified D.C.Regn. 33(9) dated 09.09.2014 of the above mentioned property submitted by you is hereby approved subject to compliance of terms and conditions registered U/no. BBE-1/399-2015 dated 09.01.2015 and the conditions of the amended layout approval letter dated 21.06.2016 along with the following additional conditions,

1. That the registered undertaking shall be submitted, stating that Owner / Trust shall be responsible for the third party right created / promises, if any, in view of I.O.D., Amended approval & C.C. issued in the proposal under No. EB/468/C/A. The M.C.G.M. & Its officer shall be indemnified in this regards.

2. That the Trust / L.S. need to obtain all the N.O.Cs / permission as per circular under no. CTM-1009/C.R. 601/ Vi. Sha. Dated 23.11.2009 & the same shall be submitted before taking up demolition / repairs / redevelopment of the religious structure in Master layout..

3. That the U.R. scheme under reference as per modified D.C.Regn. 33(9) dt. 09.09.2014 for Phase-I. with gross area of 54531.63 SqM. and the total permissible BUA works out to 273326.64 SqM. as per modified D.C.Regn. 33(9) dt. 09.09.2014, However, it will be restricted to the earlier approved permissible built-up area of Phase 1 i.e. 269431 Sq.M. till decision of Hon'ble High Court in PIL 61 of 2014.

4. That the consents of 70% tenants of existing building on each plot shall be submitted for respective plots in respective sectors before submission of proposed building plans for respective sectors.

5. That the consents of the remaining tenants shall be got registered and submitted to MHADA.

6. That the revised Development Plan permission shall be submitted.

Copy of the layout plan is returned herewith as token of approval.

Yours Faithfully,

Sushant Arjun Mitkar	Y P Junnarkar	Satish Bhaskar Gite	Rajan Sharad Potdar
S.E. (B.P.) City-III	**Asstt. Engineer (B.P.) City-II**	**Ex.E. (B.P.) City-Spl**	**Dy. Ch. Engineer (B.P.) City**

EB/6468/C/AL dt 18/4/17

Copy to:

1. The Owner
   M/s. Saifee Burhani Upliftment Trust
   Ezzi Hall, 47/49, Raudat Tahera Street,'
   Bhendi Bazar, Mumbai- 400 003.
2. The Collector of Mumbai
   Old Custom House,
   Mumbai – 400 001..
3. Asstt. Commissioner ('C' Ward)
4. Asstt. Commissioner (Estates)
5. Dy.A.&C City
6. Ex.E. (D.P.) City
7. H.E.
8. Chief Engineer (S.P.)
9. Ex. Engineer (T & C)
10. Chief Engineer (Rds. & Traffic)
11. C.E.O. (M.H.A.D.A.)
12. A.E. (Survey) City
13. Ex.E. (SWD) Planning Cell
14. Under Secretary (U.D. Department)
    Govt. of Maharashtra,
    Mantralaya, Mumbai – 400 032.
15. Dy.Ch.E. (D.P.) / Revision of D.P. (Town Planning)

Yours Faithfully,

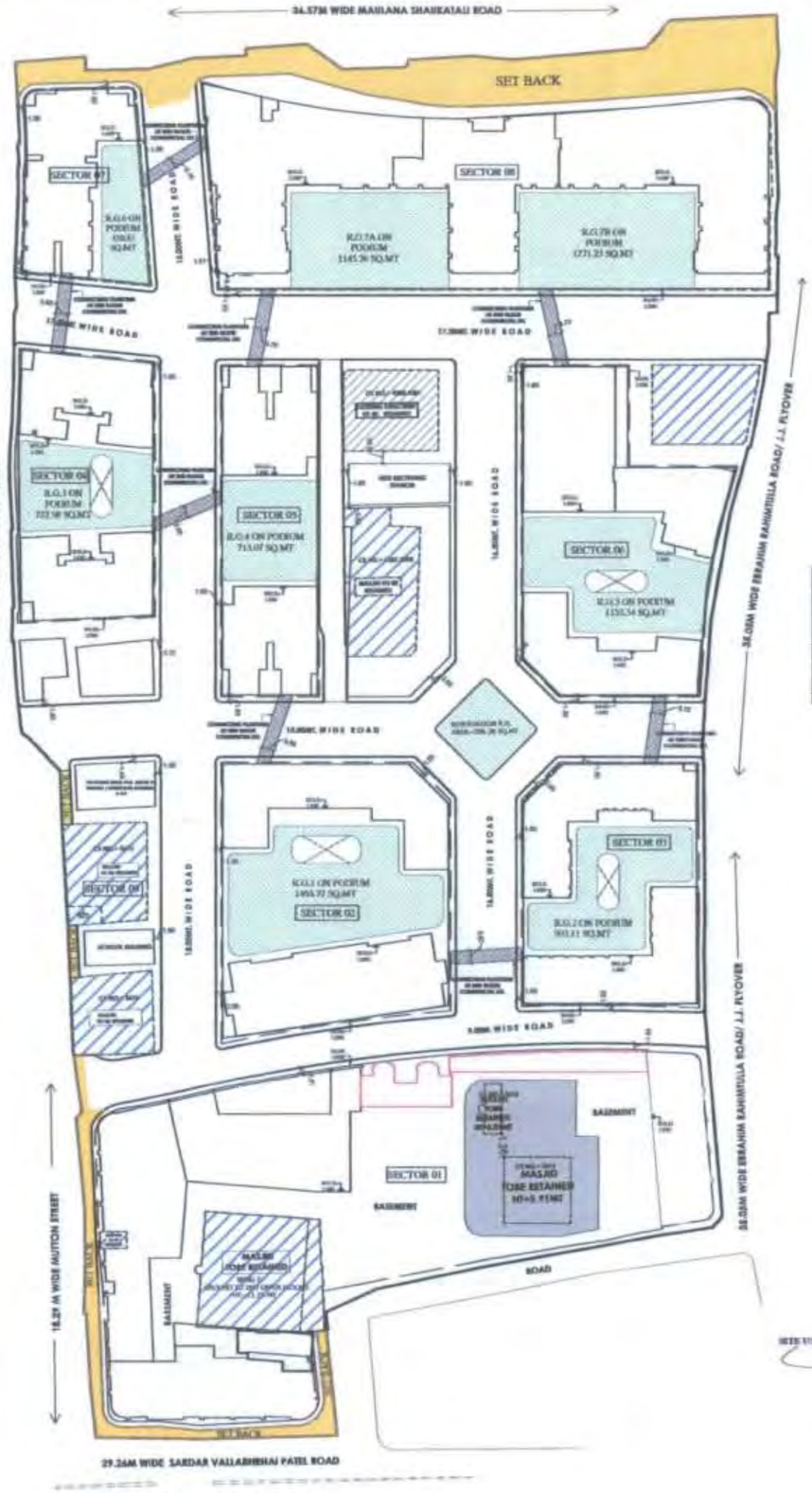
Satish Bhaskar Gite

Ex.E. (B.P.) City-Spl

Rajan Sharad Potdar

Dy. Ch. Engineer (B.P.) City

BLOCK PLAN (EXISTING)
SCALE = 1: 500



MASTER LAYOUT
SCALE = 1: 500

TABLE A
DETAILS OF PLOTS WHERE AREA UNDER THE EXISTING STRUCTURES TO BE RETAINED

SR.NO.	C.S.No.	Plot area as per P.R.Card	Existing area to be retained	Remarks
	6576, 6580,6581 & 6585	1277.54	1057.26	Incline Mosque
2	4267, 6268	1151.89	1151.89	Hussaini Mosque
3	6630	1601.64	97.17 + 471.75	Anjuman Mosque + Mumbai Talkhana
		4030.86	4624.72	

TABLE B
DETAILS OF PLOTS WHERE STRUCTURES ARE RETAINED AND NOT CONSIDERED FOR FSI PURPOSES

SR.NO.	C.S.No.	Plot area as per P.R.Card	Existing B.U.A	Remarks (Proposed)
1	6268	(B)	1057.26	Hussaini Mosque
2	6573	1601.64		Qu'ran Sharif
3	1/6573	471.75		Mumbai Talkhana
4	6630	1130.98		
		2072.73	1057.26	

TABLE C
PLOT AREA WITH NON-ELIGIBLE STRUCTURES

SR.NO.	C.S.No.	Plot area as per P.R.Card	Existing B.U.A	Existing area to be retained	Remarks
1	6581	409.36		0.00	
2	6580	134.60		0.00	Near Muslim Talkhana
3	6577	31.34		0.00	
4	6579	70.91		0.00	
5	6578	50.42		0.00	
6	1/6580	110.04		0.00	
		806.66			

TABLE D
Details of Already restricted & proposed to be restricted

Sr.	(C.S.No.)	Plot Area	Permissible B.U.A as per website	Remarks	Remarks
1	6268(PT), 6581(PT)	1151.89	1601.64	Approved plan CC/MP/2157/16/N dt. 31/10/2008	To Be Retained
2	6573(PT)	95.22	139.47	CC/MP/418/16/N (C.A)	To Be Re-Constructed as the Proposed Cluster
3	6573(PT), 6578	378.15	1131.91	Completion plan CC/MP/2156/16/N (C.A) dt. 31/10/2008	
	Total	1625.26	2873.02		

TABLE E
ASSESSMENT OF PERMISSIBLE BUILT-UP AREA

Sr.	DESCRIPTION	AREA IN SQ.MT.
A	Area of Cluster	65429.00
B	Deduction for	
a)	Area of Existing road (As Certified by SLR)	16855.10
b)	Deduction for proposed area of setback as per reorganized network of road (Total setback area 2898.20 – area of existing road falling under proposed setback 1011.82)	1886.73
c)	Plot area of retained structures as per table A (4433.22), BUA of retained structure on this plot is (4631.73 Sq.mt.)	4433.22
d)	Plot area of retained structures as per table 'B' (1008.73), BUA of retained structure on this plot is (2877.56 Sq.mt)	1008.73
e)	Area of plot already redeveloped as per Table C, BUA on this Plots is 2857.79 Sq.mt	806.63
f)	i) Area of plot having reservation/ designation excluding the land component under eligible structures on reserved plot as per clause 9(a) and explanation of 1.2, including 66.33 of RG Reservation plots Non eligible component.	294.59
	ii) Vacant plot under reservation (MAP)	791.80
	iii) R.G. Reservation (268.39 - 66.33)	328.83
g)	Area of plot with noneligible structures (Table C)	833.58
B	Net plot area	39808.70
C	Add :-	
a)	R.G area (395.39 – 66.33)	329.83
b	Total plot area eligible for DCR 33(9) for FSI 4.0 (B+C (a))	39335.53
D	Permissible BUA as per DCR 33(9)	
	a) As per FSI 4.0	157342.12
	b) As per Incentive BUA (Rehab + 60%)	301773.70
F	BUA of Retained Structures not considered for FSI (Table B)	2877.56
G	Tentative Rehab BUA	163354.87
H	5% ASSEMTY AREA FREE OF FSI ON GROSS PLOT (D X 5%) AS PER DCR 12	1668.75
I	Rehab + Incentive BUA / plot area for 33(9)	7.67
J	Permissible BUA as per DCR 33 [(A(c) + (A(f)(i) - 66.33) + (A(f)(i) + A(g)) X 1.33 + F (3483.60+(395.83-66.33)+791.80+833.58) x 1.33+2877.56]	11234.59
K	Built up area on plot already redeveloped (Table D)	3937.79
L	Total permissible Built up Area subject to the final rectification BY MHADA (E)+(H)+(J+K)	315912.82
M	BUILT UP AREA RESTRICTED AS PER PIL	317400.83
N	PROPOSED BUA OF CONSECTING PLATFORM (1 TO 6)	594.55
O	TDR to be of non eligible component under RG reservation (66.33 X 1.33) Sq.m.	93.47

NOTE :-
TENTATIVE LAYOUT SHALL NOT BE CONSTRUED AS APPROVAL TO THE LAYOUT AS PER MMC & MHTP ACT. THE PERMISSIBLE BUA AS MENTIONED ABOVE IS ONLY INDICATIVE & IS SUBJECT TO APPROVAL OF LAYOUT AS PER PROVISIONS OF MMC,MHTP ACT & PROVISIONS OF DCR FOR INTIRE SCHEME OR COMPLIANCES OF REQUISITES WILL HAVE TO BE AVAILED.

LOCATION PLAN
SCALE: 1:2500

PROFORMA -A 1/6

CONTENTS OF SHEET

BLOCK (EXISTING) & PROPOSED, LOCATION PLAN & PROFORMA - A, SECTION OF CONNECTING PLATFORM

STAMP AND DATE OF APPROVAL OF PLAN

THIS CANCELS APPROVAL TO THE PREVIOUS PLANS SANCTION UNDER NO. EB/6460/CAL DATED:- 21.06.2016

Sushant Arjun Mitkar
E.E. (B.P.) CITY-II

YP Jamnadhar
ASSTT. ENG. (B.P.) CITY-II

Satish Bhaskar Gite
EX. ENG. (B.P.) CITY-II(PT.)

Rajan Sharad Potdar
DY. ENG. (B.P.) CITY

EB/6460/CAL & CHE/CTS/0460/CORI

DESCRIPTION OF PROPOSAL & PROPERTY

PROPOSED LAYOUT FOR CLUSTER REDEVELOPMENT UNDER MODIFIED DCR 33(9) ON PLOT BEARING C.S. NO. 5571 TO 5582, 12572,5691 TO 5616 1/5600,5627 TO 5677 , 1/5643, 1/5644, 1/5653, 1/5676, 1/5673, 4161 TO 4184, 4186 TO 4268, 1/6227, 6230 TO 6293, 1/6281, 6295 TO 6330, 1/6259, 6323 TO 6329, 6330 TO 6333, 1/6308, 1/6309, 6312 TO 6343, 6358, 6361, 6394, 6396 OF BELL DISTWAR DIVISION IN C - WARD, MUMBAI KNOWN ON BEHRAM BAZAR.

NORTH	JOB. NO.	DRG. NO.	DRAWN BY
	436	1/6	Pawdel
	SCALE	DATE	CHECKED BY
	1=500		

REVISION#	DESCRIPTION :
0	

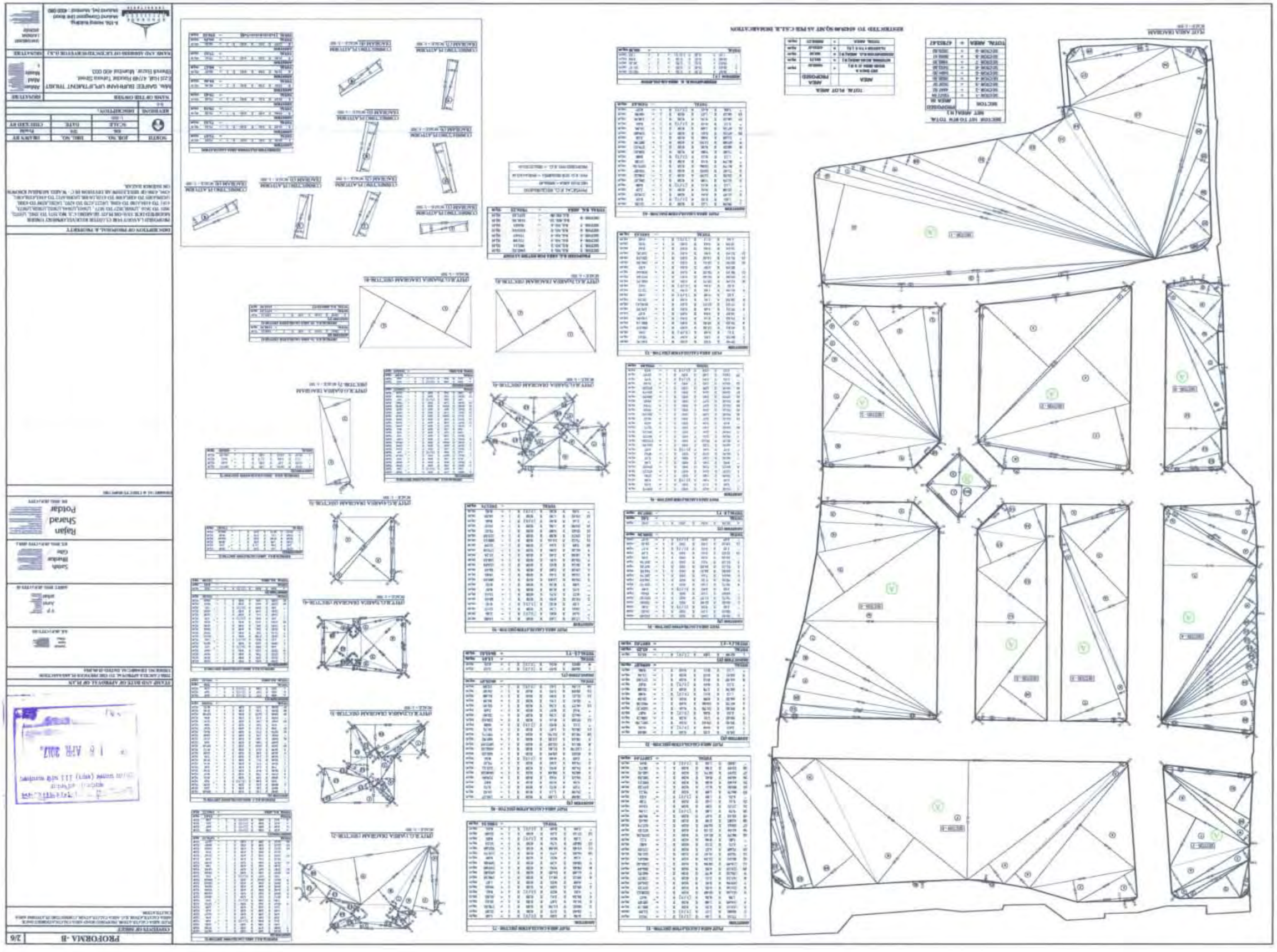
NAME OF THE OWNER — SIGNATURE

M/s. SAIFEE BUILDING WELFARE TRUST — Abid Abdul Majeed

Ezzi Hall, 42/49 Hazrat Tharia Street, Mumbai 400 003.

NAME AND ADDRESS OF LICENSED SURVEYOR(S.E.) — SIGNATURE

B-106, Nahar Building, Mukund Goregaon Link Road, Mukund Pvt. Mumbai - 400 080



PROFORMA -B | 3/6

CONTENTS OF SHEET

PLOT AREA CALCULATION, PROPOSED ROAD AREA CALCULATION, SET BACK AREA CALCULATION &C/S AREA CALCULATION.

STAMP AND DATE OF APPROVAL OF PLAN

Satish Bhaskar Gite

Rajan Sharad Potdar

CORRECTIONS & CORRECTIONS NOTE

DESCRIPTION OF PROPOSAL & PROPERTY

PROPOSED LAYOUT FOR CLUSTER REDEVELOPMENT UNDER MODIFIED DCR 1991 OF PLOT BEARING C.S. NO.1321 TO 1581, 1537/2, 3601 TO 3604, 3/3609, 3637 TO 3677, 1/3681,1/3684,1/3703,1/3676,1/3675, 4161 TO 4184,4186 TO 4268, 1&2/22, 6/29 TO 42/91, 1&2/81, 43/99 TO 43/00, 1&2/89,1/451 TO 4501,4503 TO 4510,1&2/88,1&2/89,1/513 TO 4545,4547&4561, 4594, 4596 OF BHULESHWAR DIVISION OF C / WARD, MUMBAI ENGMSN ON HIRMOJI BAZAR.

SHEET	2100. NO.	DRG. NO.	DRAWN BY
	436	3/6	Pranit
	SCALE	DATE	CHECKED BY
	1:100		

REVISION	DESCRIPTION :
NIL	

NAME OF THE OWNER | SIGNATURE

M/s. SAIFEE BURHANI UPLIFTMENT TRUST
1st Floor, 47-49 Bakhai Tehsin Street,
Bhendi Bazar, Mumbai 400 003.

NAME AND ADDRESS OF LICENSED SURVEYOR (L.S.) | SIGNATURE

S-156, Hiring building,
Mukund Dayagaon Link Road
Mukund (w), Mumbai - 400 080

ROAD AREA DIAGRAM
SCALE 1:100

AREA UNDER PROPOSED ROAD		
PERTICULARS		AREA IN SQ.MT.
PROPOSED ROAD	P	14662.33 Sq.m.
INTERNAL	I	2996.34 Sq.m.
TOTAL AREA	A	17658.67 Sq.m.

SET BACK & INTERNAL ROAD AREA DIAGRAM
SCALE 1:100

BLOCK PLAN (EXISTING)

SCALE = 1: 500

PROPOSED PHASE (I) LAYOUT

SCALE = 1: 500

TABLE A

DETAILS OF PLOTS AREA UNDER THE EXISTING STRUCTURES TO BE RETAINED

SR.NO.	C.S.No.	Plot area as per P.R.Card	Existing area to be retained	Remarks
1	3579 3581,3582 1/3580	1077.51	1857.18	[illegible] Masjid
2	4087 4088	1913.89	1235.00	[illegible] Masjid
3	3650	1431.62	127.17	[illegible] Masjid
			471.73	Raudat Tahera
		4423.02	4831.23	

TABLE B

DETAILS OF PLOTS WHERE STRUCTURES ARE RETAINED AND NOT CONSIDERED FOR FSI PURPOSE

SR.NO.	C.S.No.	Plot area as P.R.Card	Existing B.U.A.	Remarks
1	3671	[illegible]	2289.42	Open Maidan
2	1/3671	45.15		
		608.79	2289.42	

TABLE D

[illegible]

TABLE C

PLOT AREA WITH NON-ELIGIBLE STRUCTURES

SR.NO.	C.S.No.	Plot area as P.R.Card	Existing B.U.A.	Existing area to be retained	Remarks
1	3635	436.93		0.00	Near Raudat Tahera
2	3636	114.52		0.00	
3	3637	93.14		0.00	
4	3638	92.82		0.00	
5	3639	95.42		0.00	
6	1/3639	132.54		0.00	
		933.58			

TABLE F

Vacant Plot Under Reservation MAP			
Sr.	SECTOR (C.S.No.)	Plot Area in Sq.mt.	
1	4316	149.00	
2	4317	173.95	
3	4318	95.53	
4	4319	168.9	
5	4320	135.45	
6	4321	68.56	
	TOTAL	791.80	(A)
7	AS PER D.P. PERMISSION U/NO. CHE/8803/DPCITY dtd.08.07.2013 ON ELIGIBLE LAND under RESERVATION C.S. NO.4330, 4304, 3571, 3652, 4565		C.S. NO.
		33.93	3652
		39.75	3571
		34.33	4330
		22.85	4304
		13.35	4565
	Total	[illegible]	(B)

TABLE E

SUMMARY OF REHAB AREA AND INCENTIVE

SR.NO.	DESCRIPTION	AREA IN SQ.MT.	
1	REHAB CARPET AREA FOR ELIGIBLE TENANTS	[illegible]	A
2	REHAB BUA FOR ELIGIBLE TENANTS (A X 1.2)	[illegible]	B
3	[illegible]	[illegible]	C
4	[illegible]	[illegible]	D
5	[illegible]	[illegible]	E
6	[illegible]	[illegible]	F
7	[illegible]	[illegible]	G
8	[illegible]	[illegible]	H
	NOTE:- [illegible]		

- NOTE :- 1) R.G. AREA 308.36 SQ.M. TO BE HANDED OVER TO M.C.G.M.

2) THE DEVELOPMENT OF RESERVATION SHALL BE AS PER D.P. PERMISSION U/NO. CHE/8803/DPCITY dt.08/07/2013.

3) THE LAYOUT IS CONSIDERED IN VIEW OF GOVT. LETTER U/NO. LAND- 2513/506/CR/71/L-2 dt. 01.08.2014, & COMPLIANCE OF CONDITIONS THEREOF.

4) THE GOVT IN PRINCIPLE APPROVAL U/NO. TPB/4310/4761/CR/10/UD DT. 22.07.2011

5) LOI ISSUED UNDER NO. DY. CE (BP) CITY/ 2750/ OBS dt. 10.08.2011 & GOVT APPROVAL UNDER NO. TPB 4312/203/CR-59/UD-11 dt. 07.12.2013.

6) THE LAYOUT IS CONSIDERED IN VIEW OF LETTER FROM AC (ESTATE) UNDER NO. AC/ESTATE/10064/ AO (LEASE) dt. 24.07.2014 TO BHUT SUBJECT TO COMPLIANCE OF CONDITIONS THEREOF.

CONTENTS OF SHEET	4/6
BLOCK (EXISTING & PROPOSED), LOCATION PLAN & PROFORMA - A (PHASE -I)	

PROFORMA -A

	PHASE-1 LAYOUT	AREA IN SQ.MT.
	Area of Cluster	54521.83
A	Deduction for	
a)	Area of Existing road	11029.03
b)	Deduction for proposed area of setback as per reorganised setback of road (Total setback area 1026.18 — area of existing road falling under proposed setback 52.15)	974.03
c)	Plot area of retained structures as per table A (4423.02) BUA of retained structure on this plot is (4831.23)	4423.02
d)	Plot area of retained structures as per Table B(608.79). BUA of retained structures on this plot is (2289.42 Sq.m)	608.79
e)	Area of plot already redeveloped as per Table D. BUA on this Plots is 3837.78 Sq.m	698.65
f)	i) Area of plot having reservation/ designation excluding the land component under eligible structures on reserved plot as per clause 6(a) and explanation of 1.2. including 69.23 of RG Reservation plots from eligible component.	161.23
	ii) Vacant plot under reservation (MAP)	791.80
	iii) R.G. Reservation (308.36 - 69.53)	238.83
g)	Area of plot with noneligible structures (Table C)	933.58
B	Net plot area	23563.75
C	Add :-	
a)	R.G area (308.36 — 69.53)	238.83
D	Total plot area eligible for DCR 33(9) for FSI 4.0 (B+C(a))	23802.58
E	Permissible BUA as per DCR 33(9)	
	a) As per FSI 4.0	125090.32
	b) As per incentive BUA (Rehab + 65%)	257104.28
F	BUA of Retained Structures not considered for FSI (note 6)	2298.42
G	Tentative Rehab BUA	138073.25
H	5% AMENITY AREA FREE OF FSI ON GROSS PLOT [D X 5%] AS PER DCR 17	[illegible]
I	Rehab + Incentive BUA / plot area for 33(9)	7.59
J	Permissible BUA as per DCR 32 [A(c) + (A(f)(i) - 69.23) + (A(f)(ii) + A(g)) X 1.33] + F [4423.02+(161.23-69.23)+(791.80+933.58) x 1.33+2298.42]	10509.95
K	Built up area on plot already redeveloped (Note 5)	3837.78
L	Total permissible Built up Area subject to the final certification BY MHADA (E(b)+I+J+K)	273326.84
M	BUILT UP AREA RESTRICTED AS PER PIL	269431.19
N	PROPOSED BUA OF CONNECTING PLATFORM (1 TO 6)	594.55
O	TDR in lieu of non eligible component under RG reservation (69.53 X 1.33) Sq.m.	92.47

ABOVE PERMISSIBLE BUA IS AS PER CERTIFICATION OF M.H.A.D.A.

STAMP AND DATE OF APPROVAL OF PLAN

THIS CANCELS APPROVAL TO THE PREVIOUS PLANS SANCTION UNDER NO. EB/4403/C/A. DATED- 21.06.2016

S.E. (B.P.) CITY-III

ASSTT. ENG. (B.P.) CITY-II

Satish
Bhaskar
Gite
EX. ENG. (B.P.) CITY-(SPL)

Rajan
Sharad
Potdar
DY. ENG. (B.P.) CITY

[illegible]

DESCRIPTION OF PROPOSAL & PROPERTY

PHASE (I) OF PROPOSED LAYOUT FOR CLUSTER REDEVELOPMENT UNDER MODIFIED DCR 33(9) ON PLOT BEARING C.S. NO. 3571 TO 3582, 1/3582,3603 TO 3646, 1/3600,3627 TO 3675, [illegible] OF BHULESHWAR DIVISION IN C- WARD, MUMBAI KNOWN AS BHENDI BAZAR.

NORTH	JOB. NO.	DRG. NO.	DRAWN BY
	436	4/6	Prachi
	SCALE	DATE	CHECKED BY
	AS SHOWN		

REVISIONS	DESCRIPTION :
R0	

NAME OF THE OWNER	SIGNATURE
M/s. SAIFEE BURHANI UPLIFTMENT TRUST Ezzi [illegible], Tahera Street, Bhendi Bazar, Mumbai 400 003.	Abbas Abid Mastri

NAME AND ADDRESS OF LICENCED SURVEYOR(L.S.)	SIGNATURE
B-106, Natraj Building, Mulund Goregaon Link Road Mulund (w), Mumbai : 4000 080	SHASHIKANT LAXMAN JADHAV

18 APR 201

BHENDI BAZAR LAYOUT (FILE NO. CHE/ENG/CAL. DTT. 21.6.2016)

PROFORMA - B 5/6

CONTENTS OF SHEET

PLOT AREA CALCULATION(S), SQ. AREA CALCULATION (TRANS.) ,
SECTION CONNECTING PLATFORM

PLOT AREA CALCULATION SECTION - 1(1)

PLOT AREA CALCULATION SECTION - 1(2)

PLOT AREA CALCULATION SECTION - 2

PLOT AREA CALCULATION SECTION - 3

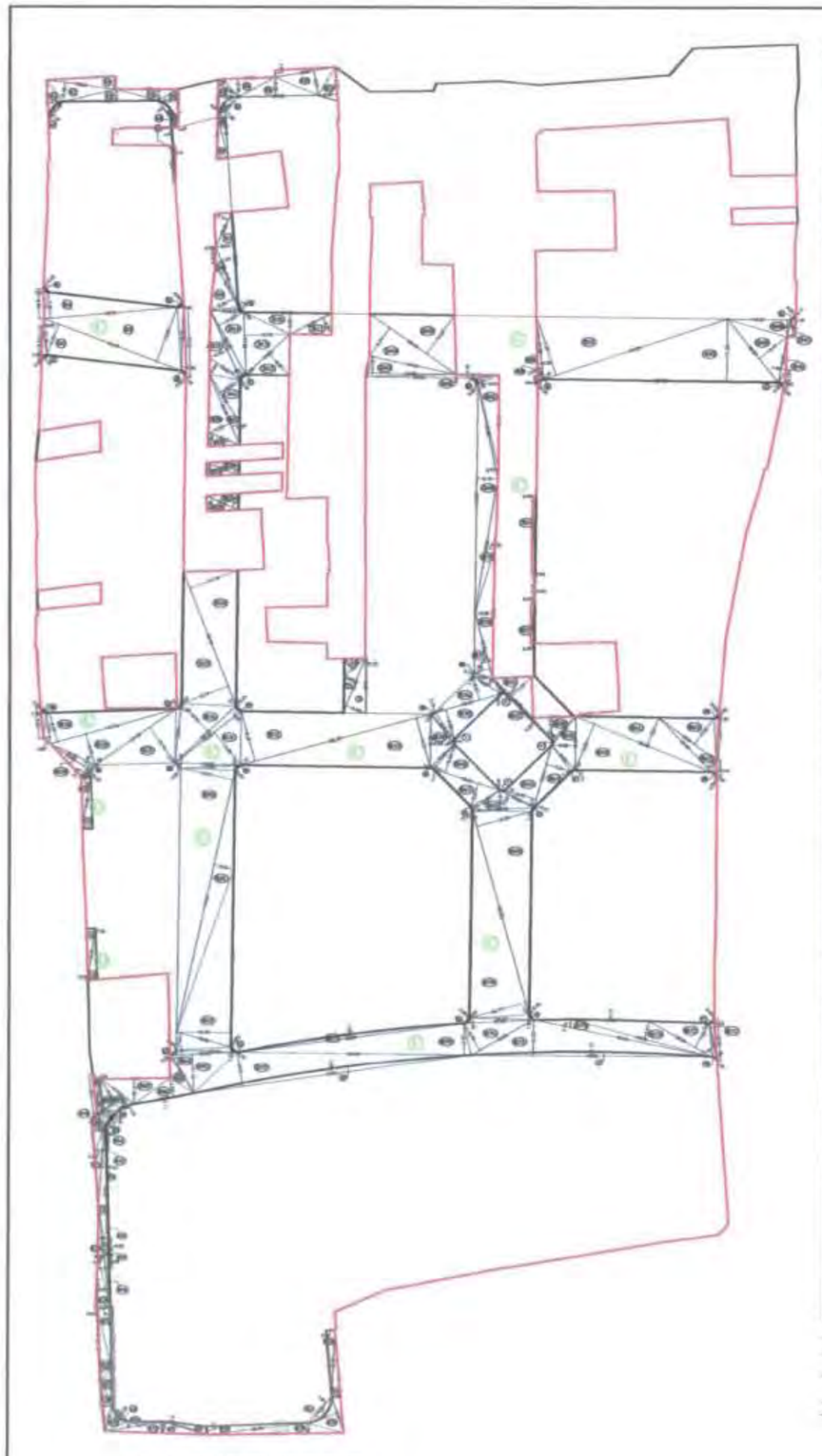
PLOT AREA CALCULATION SECTION - 4

PLOT AREA CALCULATION SECTION - 5

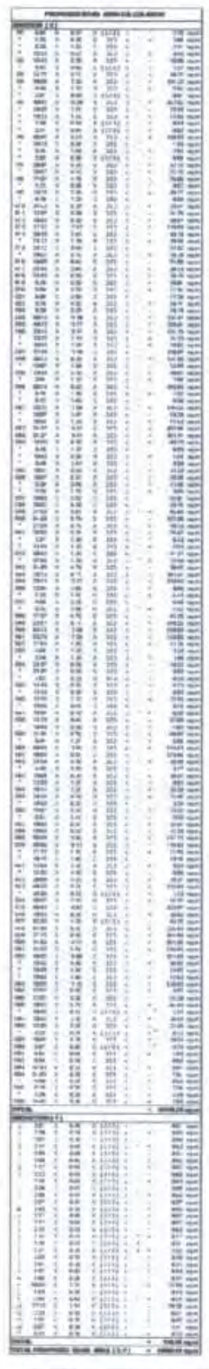
PLOT AREA CALCULATION SECTION - 6

PLOT AREA CALCULATION SECTION - 7

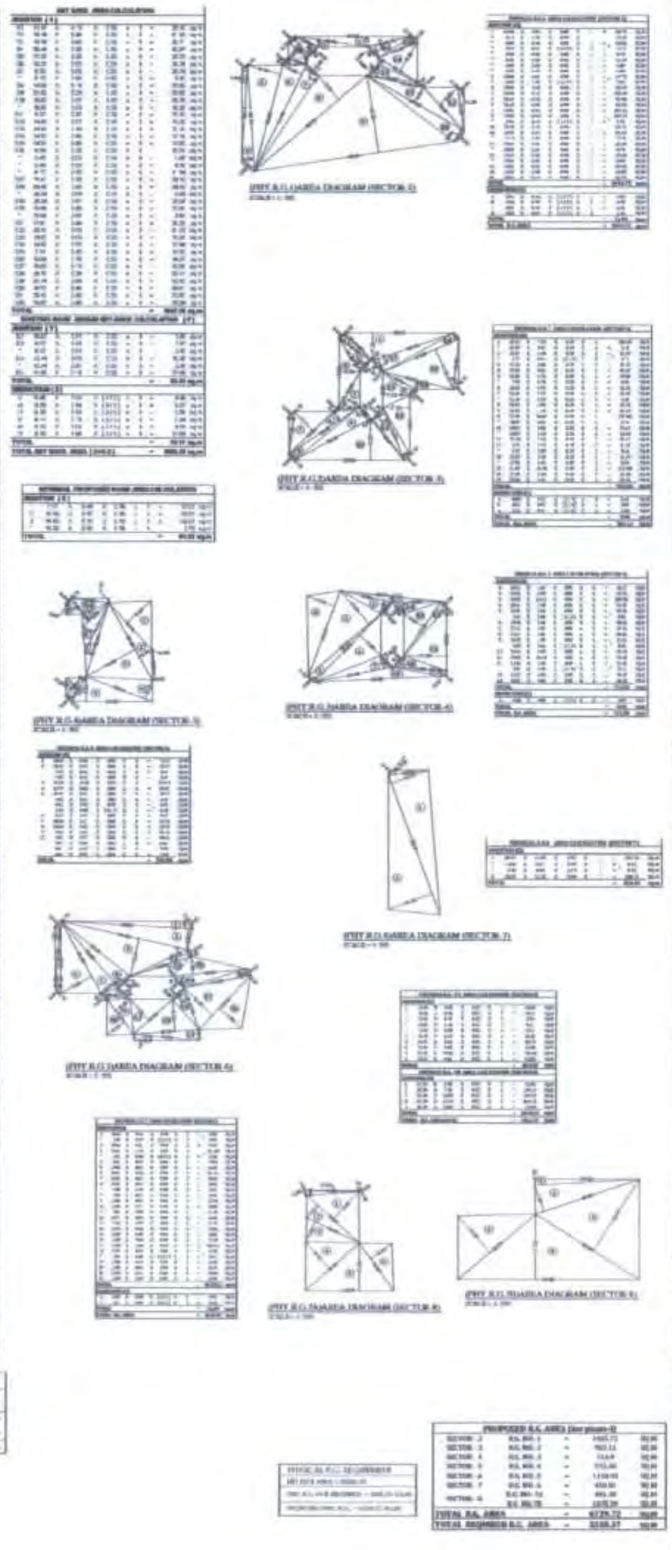
PLOT AREA CALCULATION SECTION -



ROAD SETBACK & INTERNAL ROAD AREA DIAGRAM



AREA UNDER PROPOSED ROAD	
PARTICULARS	AREA IN SQ.MT.
TOTAL AREA	



PROPOSED R.G. AREA (for plinth-II)			
SECTOR-3	R.G. NO.-1	=	1665.72
SECTOR-3	R.G. NO.-2	=	763.11
SECTOR-4	R.G. NO.-3	=	114.9
SECTOR-5	R.G. NO.-4	=	515.66
SECTOR-6	R.G. NO.-5	=	1134.05
SECTOR-7	R.G. NO.-6	=	459.50
	R.G. NO.-7A	=	491.30
SECTOR-6	R.G. NO.-7B	=	1225.39
TOTAL R.G. AREA		=	6795.72
TOTAL REQUIRED R.G. AREA		=	5338.27

TYPICAL R.G. REQUIREMENT
(81 SQ.MTS. PER 1000 SQ.MTS. OF PLOT AREA)
(REQUIRED R.G. = 5338.27 SQ.MT.)

PROFORMA -B | 6/6

CONTENTS OF SHEET

PROPOSED ROAD AREA CALCULATIONS SHOWING AREA UNDER SETBACKS, R.G. AREA CALCULATIONS & LAYOUT

STAMP AND DATE OF APPROVAL OF PLAN

Satish Bhaskar Gite

Rajan Sharad Potdar

DESCRIPTION OF PROPOSAL & PROPERTY

PHASE (1) OF PROPOSED LAYOUT FOR CLUSTER REDEVELOPMENT UNDER MODIFIED DCR 33(9) ON PLOT BEARING CTS. NOS. 3371 TO 3393, 12/373,3801 TO 3840, 3/5858,3837 TO 3839, 12/844,12/844, 1/2833, 1/3828, 1/3829,A/181 TO 4160, 4171 TO 4182,4188 TO 4192, 4194 TO 4199, 4201 TO 4223, 4227 TO 4229,4231, 4243, 4303 TO 4314, 4256 TO 4259, 4263 TO 4265, 1/4177,4179 TO 4285, 1/4281,4289 TO 4300, 1/4299,4301 TO 4320,4308 TO 4310, 1/4308, 1/4309,4311 TO 4326, 4138 TO 4333, 4331,4336, 4340,4341, 4358,4361, 4364, 4366 OF BRIHANMUMBAI DEVELOPMENT DIVISION (C - WARD), MUMBAI KNOWN AS BHIMJI BAZAR.

TRACED	JOB NO.	DRG. NO.	DRAWN BY
	496	4/5	Pawar
	SCALE	DATE	CHECKED BY
	1:200		

REVISION | DESCRIPTION :
-NIL-

NAME OF THE OWNER

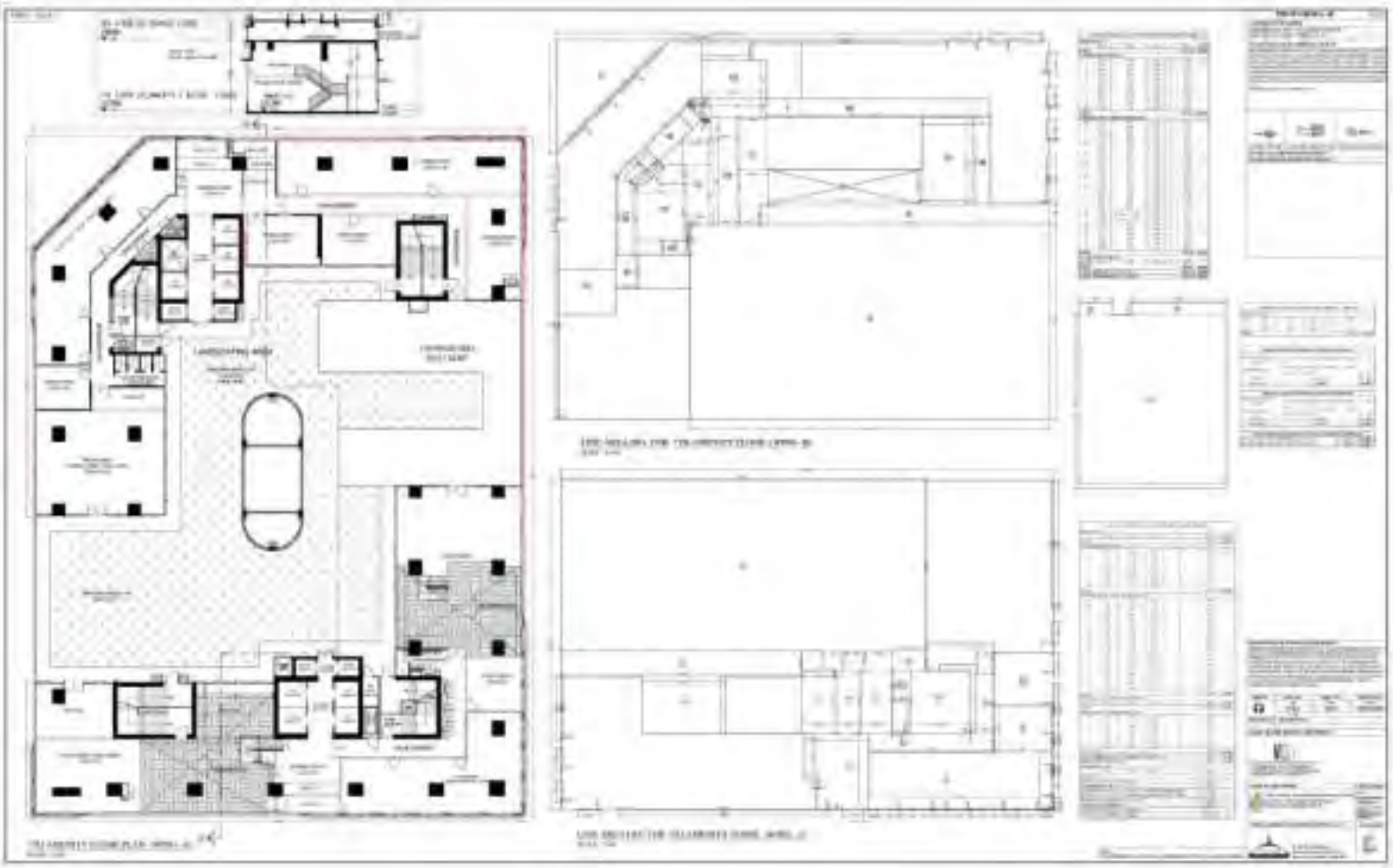
M/s. SAIFEE BURHANI UPLIFTMENT TRUST
Eezi Hall, 47/48 Roachal Tehsin Street,
Bhendi Bazar, Mumbai 400 003.

STRUCTURE
Abbas Abid Master

NAME AND ADDRESS OF LICENSED SURVEYOR & Ltd

SIGNATURE

S-106, Hetmal building,
Mukund Chimpoon Cross Road,
Mukund (w), Mumbai - 400 080
Tel. - 25954525/25954526
Email - bmpconsult@yahoo.co.in



महाराष्ट्र शासन

क्रमांक:टिपीबी४३१५/२४५/प्र.क्र.१०२/२०१५/नवि-११
नगर विकास विभाग, मंत्रालय,
४ था मजला, मुंबई ४०० ०३२.
दिनांक : २३ ऑक्टोबर, २०१५

प्रति,

आयुक्त,
बृहन्मुंबई महानगरपालिका.

विषय :- भेंडी बाजार येथील भूकर क्र.३५७१ ते ३५७६ व इतर या मिळकतींमध्ये सैफी बु-हाणी अपलिफ्टमेंट ट्रस्ट यांचेकडून राबविणेत येत असलेल्या विनियम ३३(९) अंतर्गत नागरी नूतनीकरण योजनेतील अडचणींबाबत

संदर्भ :- १) शासनाचे पत्र क्र. टिपीबी ४३१२/२०३/प्र.क्र.९/२०१३/नवि-११ दिनांक २७.१.२०१५

महोदय,

विषयांकित प्रकरणी शासनाकडील उक्त संदर्भिय दिनांक २७.१.२०१५ रोजीच्या पत्रासोबतच्या मा. मुख्यमंत्री यांचेकडे दिनांक १३.१.२०१५ रोजी पार पडलेल्या बैठकीच्या इतिवृत्ताचे कृपया अवलोकन व्हावे.

भेंडी बाजार येथील सैफी बु-हाणी अपलिफ्टमेंट ट्रस्ट यांच्या विनियम ३३(९) अंतर्गत नागरी नूतनीकरण प्रकल्पाच्या संदर्भात प्रकल्पाची विविध विभागाकडील मान्यता तसेच भाडेकरुना संक्रमण शिबिरामध्ये हलविण्याची कार्यवाही ही खुले क्षेत्राच्या संदर्भातील मा. सर्वोच्च न्यायालयाच्या आदेशापूर्वी करणात आलली असलेने मा. सर्वोच्च न्यायालयाचे जमीन पातळीवरील खुले क्षेत्र/मनोरंजन मैदानाच्या क्षेत्राच्या नियोजनाबाबतचे आदेश सदर प्रकल्पास लागू होत नसलेबाबत ट्रस्टने जेष्ठ विधिज्ञ यांचे मत सादर केलेले आहे. तदनंतर विभागाकडून या प्रकरणी मा. महाअधिवक्ता यांचे अभिमत घेण्यात आलेले आहे. मा.महाअधिवक्ता यांचे अभिमत शासनाने स्विकारलले आहे.

प्रस्तुत प्रकरणी सदर प्रकल्पाच्या रहिवाशी तथा वाणिज्य संक्रमण शिबिरांच्या बांधकामासंदर्भात प्रारंभ प्रमाणपत्र/भोगवटा प्रमाणपत्र देणेत आलेली आहेत. सदर बांधकामाना मा.सर्वोच्च न्यायालयाकडील कोहिनूर प्रकरणातील निवाड्याच्या पूर्वी सुरुवात झालली होती तसेच

भोगवटा प्रमाणपत्रेही तत्पूर्वी देणेत आलेली असल्याचे दिसून येते. त्यामुळे कोहिनूर निवाडा प्रकरणातील निकष हे उर्वरित प्रकल्पास म्हणजे पुनर्वसन/विक्री घटकाच्या बांधकाम/पुनर्विकासास लागू रहाणार नाहीत. सदर प्रकल्प कोहिनूर निवाडा प्रकरणातील निकषास अपवाद (exception) होईल असे आपणांस कळविण्याचे मला आदेश आहेत.

आपला

(किशोर द. गिरोल्ला)
अवर सचिव, महाराष्ट्र शासन.

प्रति:- अब्बास मैकी बुरहानी अपलिफ्टमेंट ट्रस्ट

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

Vs

Union of India & Ors. ... Respondents

I N D E X

Sr.No.	Description (Pointwise observations (pertaining to building completed in Sector 3A)	Attachments in Point-5
1.	SWM NOC Cluster-1dated 02/082018	**1**
2.	SWM NOC Cluster-3 dated 26/08/2015	**2**
3.	SWM NOC Cluster -3 dated 27/01/2016	**2.2**
4.	Cluster 1 debris summery dated 31/07/2018	**3**
5.	Cluster 3 debris summery dated 27/01/2016	**4**
6.	Sample Challan	**5**
7.	Six Month Compliance Submission to Ministry of Environment for June 2016	**1**
8.	Six Month Compliance Submission to Ministry of Environment for December 2016	**2**
9.	Six Month Compliance Submission to Ministry of Environment for June 2017	**3**
10.	Six Month Compliance Submission to Ministry of Environment for December 2017	**4**
11.	Six Month Compliance Submission to Ministry of Environment for June 2018	**5**
12.	Six Month Compliance Submission to Ministry of Environment for December 2018	**6**
13.	Six Month Compliance Submission to Ministry of Environment for June 2019	**7**
14.	Six Month Compliance Submission to Ministry of Environment for December 2019	**8**

MUNICIPAL CORPORATION OF GREATER MUMBAI

(Solid Waste Management Department)

Office of Executive Engineer,

SWM SWM Zonal Office 1,

Application Number - CHE/CTY/0896/C/337(NEW)-SWM, dated - 31/Jul/2018

Issued remarks Number SW**M/001287/2018/C/CTY** Dated **02/Aug/2018**.

To (Architect / L.S),
SUMEDHA GORE
Unit no. 108, Shree Samarth (mahim)
Premises Co-Op Soc Ltd. 151 H. Prakash
Kothari Marg, Hinduja Hospital, Mahim

CC (Owner),
M/S. SAIFFE BURHANI UPLIFTMENT TRUST
47/45, EZZI HALL, RAUDAT TAHERA STREET, BHENDI
BAZAR, MUMBAI-400003

Subject :- Approval to Construction & Demolition Waste Management Plan for the site at CTS/CS Number 3571 to 3592, 3601 to 3616, 4394 & 4396 of village Bhuleshwar at ward Ward C.

Reference :- Your application / online submission for C&D Waste Management Plan levelling & filling at designated site dtd. 31/Jul/2018.

With reference to your application/ online submission, the Debris Management Plan submitted by you has been approved as per "Construction and Demolition Waste Rules 2016" and you are allowed to transport Construction & Demolition/ Excavation Material from construction site to the unloading site subject to following terms & conditions.

1. This approval is subject to the orders given by Hon. Supreme Court u/no. in SLP (Civil) No. D23708/2017 dated 15.3.2018. You shall follow this order of Hon. Supreme Court and instructions therein.
2. You shall handle & transport **Construction & Demolition Waste / Excavation Material to the extent of 10000 Brass only to the designated unloading site JNPT SEZ Phase-I, near JNPT Port, Road No. 348A, Beside Dastan Toll Plaza, Panvel-Uran Road, Dist. Raigad. & validity 30/Nov/2019.**
3. You shall transport the C&D waste with proper precautions and employee adequate measures safe guards to dispersal of particles through the air.
4. You have mentioned designated site for transportation of C&D waste for filling and levelling purpose. The C&D waste shall be transported and deposited at the designated site only.
5. In the event for any reason whatsoever, the consent given by the Designated Site / Agency is revoked or the time limit for the designated site has expired or the capacity of unloading site is exhausted. In such case the builder / developer shall forthwith stop the transportation
   activities. The builder / developer shall submit revised Construction and Demolition waste management plan along with required valid documents for revalidation of existing C&D waste Management Plant.
6. The construction & Demolition Waste shall be transported through your Transport Contractor. The details of the same shall be uploaded in the system by the applicant at the time of actual transportation.
7. The deployed vehicles shall abide by all the R.T.O. rules and regulations. You shall ensure that the vehicles should be properly covered with tarpaulin or any other suitable material firmly to avoid any escape / fall of waste on road from moving vehicle. The body and wheels shall be cleaned and washed thoroughly to avoid spreading of waste on road.
8. The copy of approved Construction and Demolition Management Plan Shall be accompanied with each and every vehicle under this approval. The developer shall issue the proper Challan for each and every trip of vehicles and that shall be acknowledged by the agency of unloading site. The developer shall maintain record of C&D material transported and shall make it available to MCGM and / or Monitoring Committee whenever required for inspection.

9. The approval is granted presuming that the papers submitted by the applicants / Owners are genuine. For any dispute arising out of documents submitted by applicant, POA / Occupant / Owner shall be held responsible as prescribed under the law prevailing in force.
10. The approval granted hereto does not absolve the other approval required from the other department of M.C.G.M. OR Govt. authorities.
11. In case of disputes, court matters etc. related to the subject site / land / property, this approval cannot be treated as a valid proof.
12. In case of any breach of condition is brought to the notice of MCGM or Monitoring Committee, Show Cause Notice will be issued and decision will be taken within one month as expeditiously as possible, which shall be binding on you / land owner.
13. This approval is not a permission for excavation or permission for dumping but this is the only approval under Construction & Demolition Waste Management Plan for the transportation of Construction & Demolition Waste for unloading at designated unloading site.
14. You / Land owner shall submit valid Bank Guarantee from the bakers approved by the MCGM and the amount applicable as per attached table. The bank guarantee remains valid till grant of Occupation Certificate (OCC).
15. The license architect / license engineer shall upload compliance report in respect of Construction & Demolition Waste Management Plan, any breach will entitle the cancellation of building permission and work will be liable to stop immediately.

Note:

1. The above remarks are system generated based on the input data submitted by Architect / Consultant / L.S and if in future it is found that the data is incorrect / fraudulent then the remarks deemed to be treated as cancelled and necessary action will be initiated.
2. The above remarks are system generated and does not require any signatures.
3. This C & D approval is issued subject to obtaining valid IOD / CC. Actual transportation shall begin after obtaining valid IOD / CC only.

SRNo-17

स्वस्तिक
अभियांत्रिक उदगमन

स्वस्तिक इंफ्रा-लॉजिक (इंडिया) प्रायवेट लिमिटेड
Swastik Infra-Logic (India) Private Limited
E 201, 2nd Floor, 7th Tower, Belapur Railway Station Complex,
CBD Belapur, Navi Mumbai-400 614. Tel : 022 - 2758 1040 / 41

SWASTIK
ENGINEERING EMERGENCE

Ref:- SWASTIK/INPT/2016/0011

DATE :- 14/11/2016

NOTARY (GOVT. OF INDIA) J. R. DUBE

To,

M/s. Mishra Transport Service
31-M.G. M. Shaikh Chamber,
Chapsi Bhimji Road,
Mazgaon, Mumbai-400 010.

WORK ORDER

1	Name of Work	:	Earth filling in area between Rail Line and NH-348A from Dastan- Phata to Junction of NH-348A and Port road in JN Port. (Part A & B)
2	Tender No.	:	PPO/M-I/PLAN-9048(b)/12.5% land/2015/T-21(R)/dt.27.11.2015
3	Acceptance Price	:	Rs. 4,00,00,000/- (Rupees Four Crores Only)
4	Name & address of Agency	:	M/s. Mishra Transport Service 31-M.G. M. Shaikh Chamber, Chapsi Bhimji Road, Mazgaon, Mumbai-400 010
5	Brief particulars of work	:	Earth filling in area between Rail Line and NH-348A from Dastan- Phata to Junction of NH 348A and Port road in JN Port. (Part A & B)
6	Date of handling over of site	:	15.11.2016
7	Date of Commencement of work	:	15.11.2016
8	Time Limit	:	11 (Eleven) months
9	Stipulated date of completion	:	15.10.2019
10	Defects liability period	:	12 (Twelve) month

For SWASTIK INFRA-LOGIC(INDIA) PVT LTD

AUTHORIZED SIGNATORY

Accepted by

Contractor

MISHRA TRANSPORT SERVICE MUMBAI

For Swastik Infra-Logic (I) Pvt.Ltd.

Authorised Signatory

JAWAHARLAL NEHRU PORT TRUST

जवाहरलाल नेहरू पोर्ट ट्रस्ट
JNPT

Website : www.jnport.gov.in E-mail : ...@jnport.gov.in

BY EMAIL / SPPED POST

PPD/M-I/ Plan-9048(b)/2015/T-21 (R)/2018/ March 15, 2018

Executive Engineer(SWM) Z-III,
MCGM S W M(W S)
Office of the Ex Eng (S W M) Z-III,
MCGM Building, 2nd Floor, 321 TPS 2,
Nehru Road, Vile Parle (E),
Mumbai-400 057

Sub : - Earth filling in area between Rail Line and NH-348A from Dastan-Phata to Junction of NH-348A and Port road in JN Port. (Part-A&B)

Ref : Your letter No.EX.ENG/SWM/1123/Z-III dated 12.03.2018.

Dear Sir,

This has reference to the above in the subject matter. The subject work was awarded to M/s Swastik Infra –Logic (India) Pvt. Ltd. The balance quantity for subject work is 9,60,000.00 Cum approx. The completion date for subject work was 15.10.2017. Now, the contractor is allowed to work on liquidity damage as per tender provision.

Thanking you,

Yours faithfully,

(R.A.Mhatre)
Dy.Manager (PPD)

जवाहरलाल नेहरू पोर्ट ट्रस्ट
JAWAHARLAL NEHRU PORT TRUST
जने प न्यास
JNPT
पत्तन प्रशासन भवन, शेवा, नवी मुंबई - 400 707. Port Office : Administration Bldg., Sheva, Navi Mumbai - 400 707.
मुख्य सतर्कता अधिकारी Chief Vigilance Officer-(022) 2724 2292; मुख्य प्रशासक (प्रशासन) एवं सचिव Chief Manager (Admn.) & Secy-(022) 2724 2233;
मुख्य प्रबंधक (यातायात) Chief Manager (Traffic)-(022) 2724 2377; मुख्य प्रबंधक (पो.इं.वि.अ.) Chief Manager (M&EE)-(022) 2724 2218;
मुख्य प्रबंधक (वित्त) Chief Manager (Fin)-(022) 2724 2241; मुख्य प्रबंधक (ब. यो. वि.) Chief Manager (PP&D)-(022) 2724 2326;
उप-संरक्षक Dy. Conservator (022) 2724 2301; हार्बर मास्टर Harbour Master - (022) 2724 4173.
Website : www.jnport.gov.in E-mail : info@jnport.gov.in

BY EMAIL / SPPED POST

PPD/M-I/ Plan-9048(b)/2015/T-21 (R)/2016/ 70 January 11, 2018

M/s. Swastik Infra –Logic (India) Pvt. Ltd,
E-201, 2nd floor, Manora No.9,
Belapur Railway station complex,
CBD, Belapur, Navi Mumbai-400614
Email: admin@swastikinfralogics.com

Sub: - Earth filling in area between Rail Line and NH-348A from Dastan-Phata to Junction of NH-348A and Port road in JN Port.(Part-A&B).
Tender No. : - PPD/M-I/Plan-9048(b)/12.5% land/2015/T-21(R)/ dt. 27.11.2015.

Dear Sir,

The subject work was awarded on 01.08.2016 with completion period of Eight months Excluding first 15 days of mobilization period and Monsoon period i.e. 1st June to 30th Sept. The schedule completion period of work was 15.10.2017. Please refer to JNPT's letter dt. 11.09.2017, 27.02.2017, 24.03.2017 and correspondences exchanged till date in which you were requested to expedite the progress of work and complete the work. Till date you have not commence the work. In your letter dt.05.12.2017, you have informed that you have made arrangement to commence work and you have requested to approve the royalty permit submitted by you. However, JNPT has already clarified the stand on royalties and you are requested to arrange soil from such sources only.

Now the contract is in under the provision of liquidated damage and Port has allowed you to start the work with applicable liquidated damages payable to port within 14 days of issue of this letter, failing Employer will have constitute sufficient grounds for initiating action as per condition of contract and enforcement the encashment of performance security in the form of Bank Guarantee. Please note that, this letter may please be treated as formal notice under "Default of contract" cl. no.73 of

General Condition of contact part-I. Hope, considering the seriousness of the issue an appropriate corrective action will be taken from your end.
Kindly acknowledge receipt of this letter.
Thanking you,

Yours faithfully,

S.V.Madabhavi
Chief Manager (PPD),

NOTARY
J. R. DUBE
THANE

जवाहरलाल नेहरू पोर्ट ट्रस्ट
JAWAHARLAL NEHRU PORT TRUST

जने पत्तन न्यास
JNPT

Jawaharlal Nehru Port Trust, Office : Administration Bldg., Sheva, Navi Mumbai - 400 707.
मुख्य सतर्कता अधिकारी Chief Vigilance Officer (022) 2724 0232; मुख्य प्रबंधक (प्रशासन) एवं सचिव Chief Manager (Admn.) & Secy.(022) 2724 2733;
मुख्य प्रबंधक (यातायात) Chief Manager (Traffic)-(022) 2724 2377; मुख्य प्रबंधक (यां.एवं वि.अ.) Chief Manager (M&EE)-(022) 2724 2218;
मुख्य प्रबंधक (वित्त) Chief Manager (Fin.)-(022) 2724 2241; मुख्य प्रबंधक (प.यो.वि.) Chief Manager (PP&D)-(022) 2724 2326;
फैक्स नं. Fax No. Dy. Conservator (022) 2724 2301; EPABX (022) Harbour Master : (022) 2724 4173
Website : www.jnport.gov.in E-mail : info@jnport.gov.in

25

By email/Speed Post

F.PPD.35

PPD/M-I/ Plan-9048(b)/12.5% land/2015/T-21 (R) / 2016/ 16 August 1, 2016

M/s. Swastik Infra –Logic Pvt. Ltd.
E-201, 2nd floor, Manora No.9,
Belapur Railway station complex,
CBD, Belapur
Navi Mumbai-400614
Email: admin@swastikinfralogic.com

Sub:- Earth filling in area between Rail Line and NH-348A from Dastan-Phata to Junction of NH-348A and Port road in JN Port. **(Part-B).**
Tender No. :- PPD/M-I/Plan-9048(b)/12.5% land/2015/T-21 (R)/ dt. 27.11.2015.
Ref: Your tender submission dated 15.04.2016 for Part-B.

Sir,

On behalf of the Board of Trustees of Jawaharlal Nehru Port Trust, I have the pleasure of informing you that, your offer for Part of the above subject work for an amount of **Rs.20,35,94,523/-** (Rupees Twenty Crore, Thirty Five Lakhs, Ninety Four Thousand Five Hundred Twenty Three),(Excluding Service Tax) is hereby accepted.

2. Your offer mentioned above shall be deemed to consist of:

   i. Your bid submitted on 15.04.2016.

3. It is essential that, you note the following for immediate action on your side.

   i) **Completion period:-**

   Your attention is drawn to Clause No. 4 of Conditions of Contract (Part-I). The completion period of this contract shall be 08 (Eight Months), (Excluding first 15 days of mobilization period and Monsoon period i.e. 1st June to 30th Sept.). The period of 15 days after the date of issue of Acceptance Letter is deemed as period of mobilization.

   ii) **Bank Guarantee for Performance Security:-**

   Your attention is drawn to the Clause No. 5 of Conditions of Contract (Part-I), please submit within Twenty One days (21 days) of the receipt of the notification of the award of the contract from employer the performance security in the form of Bank Guarantee of a Scheduled Bank, having its branch at Mumbai, for an amount equivalent to 10% of contract award price, as per draft annexed to the tender document, guaranteeing the performance of the contract.

   iii) **Signing of Agreement:-**

   Your attention is drawn to Clause No.7 of Condition of contract (Part-I), you are required to submit the draft agreement as per the format enclosed in the tender, within two weeks from the date of receipt of this letter for the approval of Employer.

Continued to page no. 2

NOTARY

Continued from page no. 1

iv) **Programme of Work:-**

Your attention is drawn to Clause No. 12 of Condition of contract (Part-II), accorcing to which, you are required to submit three copies of detailed Bar Chart showing the commencement & completion of the various section of the work within two weeks from the date of the award of contract.

v) **Labour:-**

Your attention is drawn to Clause No. 26 of Condition of Contract (Part I & II), you are required to submit the details confirming your compliance to the various provisions under this clause. Form-V, duly signed is enclosed herewith.

vi) **Insurance:-**

Your attention is drawn to Clause No. 27, 28 of Conditions of Contract (Part I & II), you are required to submit the name of the insurance company and details of policies along with copies thereof for approval of employer.

4. Other terms and conditions shall be as per the tender document.

5. Please note that, Engineer-In-Charge for this work shall be Manager (PPD), who for the present is Shri V. G. Gharat.

Please acknowledge receipt of this letter.

Thanking you,

Yours faithfully,

(A.J.Lokhande)
Chief Manager
Port Planning Development and Department

Encl: Form V.

Copy to

1. The Labour Enforcement Officer, Central – III Shram Raksha Bhavan Shivshristi road, Sion-Chunabhatti, Mumbai.
2. The Asstt. Labour Commissioner, Central – I Shram Raksha Bhavan Shivshristi road, Sion-Chunabhatti, Mumbai.

जवाहरलाल नेहरू पोर्ट ट्रस्ट
JAWAHARLAL NEHRU PORT TRUST
जने पन्याज JNPT
मुख्य कार्यालय : प्रशासन भवन, शेवा, नवी मुंबई - 400 707. Port Office : Administration Bldg., Sheva, Navi Mumbai - 400 707.
मुख्य सतर्कता अधिकारी Chief Vigilance Officer (022) 2724 2292; मुख्य व्यवस्थापक (प्रशासन) एवं सचिव Chief Manager (Admn.) & Secy.(022) 2724 2223;
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Website : www.jnport.gov.in E-mail : info@jnport.gov.in

F:PPD:35

PPD/M-I/ Plan-9048(b)/12.5% land/2015/T-21 (R) / 2016/ 15 August 1, 2016

M/s. Swastik Infra –Logic Pvt. Ltd,
E-201, 2nd floor, Manora No.9,
Belapur Railway station complex,
CBD, Belapur
Navi Mumbai-400614
Email: admin@swastikinfralogic.com

Sub: - Earth filling in area between Rail Line and NH-348A from Dastan-Phata to Junction of NH-348A and Port road in JN Port. **(Part-A).**
Tender No. : - PPD/M-I/Plan-9040(b)/12.5% land/2015/T-21 (R)/ dt. 27.11.2015.
Ref: Your tender submission dated 15.04.2016 for Part-A.

Sir,

On behalf of the Board of Trustees of Jawaharlal Nehru Port Trust, I have the pleasure of informing you that, your offer for Part of the above subject work for an amount of **Rs.21,19,13,620/-** (Rupees Twenty One Crore, Nineteen Lakhs, Thirteen Thousand Six Hundred Twenty), (Excluding Service Tax) is hereby accepted.

2. Your offer mentioned above shall be deemed to consist of:

   i. Your bid submitted on 15.04.2016.

3. It is essential that, you note the following for immediate action on your side.

   i) **Completion period:-**

   Your attention is drawn to Clause No. 4 of Conditions of Contract (Part-I). The completion period of this contract shall be 08 (Eight Months). (Excluding first 15 days of mobilization period and Monsoon period i.e. 1st June to 30th Sept.). The period of 15 days after the date of issue of Acceptance Letter is deemed as period of mobilization.

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.... Continued to page no. 2

Continued from page no:1

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4. Other terms and conditions shall be as per the tender document.

5. Please note that, Engineer-In-Charge for this work shall be Manager (PPD), who for the present is Shri V. G. Gharat.

Please acknowledge receipt of this letter.

Thanking you,

Yours faithfully,

(A.J.Lokhande)
Chief Manager
Port Planning Development and Department

Encl: Form V.

Copy to

1. The Labour Enforcement Officer, Central – III Shram Raksha Bhavan Shivshristi road, Sion-Chunabhatti, Mumbai.
2. The Asstt. Labour Commissioner, Central – I Shram Raksha Bhavan Shivshristi road, Sion-Chunabhatti, Mumbai.

स्वस्तिक
अभियांत्रिक उदगमन

स्वस्तिक इंफ्रा-लॉजिक (इंडिया) प्रायव्हेट लिमिटेड
ई-२०१, दुसरा मजला, मनोरा नं. ७, बेलापूर रेल्वे स्टेशन कॉम्प्लेक्स,
सी.बी.डी. बेलापूर, नवी मुंबई - ४०० ६१४. संपर्क : ०२२-२७५८ १०४०/४१
Swastik Infra-Logic (India) Private Limited
E-201, 2nd Floor, 7th Tower, Belapur Railway Station Complex,
CBD Belapur, Navi Mumbai 400 614. Tel : 022 - 2758 1040 / 41

SWASTIK
ENGINEERING EMERGENCE

Ref:- SWASTIK/JNPT/2016/0011 **DATE :- 14/11/2016**

To,

M/s. Mishra Transport Service
31-M.G. M. Shaikh Chamber,
Chapsi Bhimji Road,
Mazgaon, Mumbai-400 010.

WORK ORDER

1	Name of Work	:	Earth filling in area between Rail Line and NH-348A from Dastan- Phata to Junction of NH-348A and Port road in JN Port. (Part A & B)
2	Tender No.	:	PPD/M-I/PLAN-9048(b)/12.5% land/2015/T-21(R)/dt.27.11.2015
3	Acceptance Price	:	Rs. 4,00,00,000/- (Rupees Four Crores Only)
4	Name & address of Agency	:	M/s. Mishra Transport Service 31-M.G. M. Shaikh Chamber, Chapsi Bhimji Road, Mazgaon, Mumbai-400 010
5	Brief particulars of work	:	Earth filling in area between Rail Line and NH-348A from Dastan- Phata to Junction of NH 348A and Port road in JN Port. (Part A & B)
6	Date of handing over of site	:	15.11.2016
7	Date of Commencement of work	:	15.11.2016
8	Time Limit	:	11 (Eleven) months
9	Stipulated date of completion	:	15.10.2017
10	Defects liability period	:	12 (Twelve) month

For SWASTIK INFRA –LOGIC(INDIA) PVT LTD

AUTHORIZED SIGNATORY

Accepted by

Contractor_____

For Swastik Infra-Logic (I) Pvt. Ltd.

Authorized Signatory

स्वस्तिक
अभियांत्रिक उदगमन

स्वस्तिक इंफ्रा-लॉजिक (इंडिया) प्रायव्हेट लिमिटेड
ई-२०१, दुसरा मजला, मनोरा नं. ७, बेलापूर रेल्वे स्टेशन कॉम्प्लेक्स,
सी.बी.डी. बेलापूर, नवी मुंबई - ४०० ६१४. संपर्क : ०२२-२७५८१०४०/४१
Swastik Infra-Logic (India) Private Limited
E-201, 2nd Floor, 7th Tower, Belapur Railway Station Complex,
CBD Belapur, Navi Mumbai 400 614. Tel : 022 - 2758 1040 / 41

SWASTIK
ENGINEERING EMERGENCE

Ref:- SWASTIK/JNPT/2016/0012

DATE :- 14/11/2016

TO WHOM SO EVER IT MAY CONCERN

This is to certify that we have appointed **M/s. Mishra Transport Service** as one of the transport contractors for Earth filling in area between Rail Line and NH-348A from Dastan- Phata to Junction of NH-348A and Port road in JN Port. (Part A & B). The necessary permission from Government authorities like CIDCO of Maharashtra Ltd., Collectors Mumbai City, Suburban & MCGM etc. at free of cost will be submitted by Mr. Anil Kumar Mishra on behalf of us.

For SWASTIK INFRA –LOGIC(INDIA) PVT LTD

AUTHORIZED SIGNATORY

For Swastik Infra-Logic (I) Pvt. Ltd.

Authorized Signatory

ATTESTED TRUE COPY
J. R. DUBE
NOTARY (GOVT. OF INDIA)
6, MAULI PRASAD CHAWL,
KAJUPADA, KAMANI KURLA,
MUMBAI - 400 070
7 MAR 2018

Anil Mishra
Mob.: 9320352983

Suraj Mishra
Mob.: 9221936360

Mishra Transport Service

EXCAVATION, ROCK CUTTING, EARTHMOVING & TRANSPORT CONTRACTOR

MTS SR. No. 23
Date 17-04-2018

TO
M/S. Saifee Burhani Upliftment Trust,
Add- Ezzy Hall, Ground Floor,
47/49 Raudat Tahera Street, Bhendi Bazar,
Mumbai- 400003

Sub-Debris Permission for plot bearing CTS NO 3647, 3664, 3668, 3669, 3654, 3663, 3645, 3670, 3643, 3655, 3661, 3652, 3658, 3640, 3665, 3662, 4358, 1/3643, 1/3644, 3660, 3650, 3639, 3646, 3638, 3641, 3642, 3659, 3649, 3651, 3667, 3666, 3653, 3656, 3657 & 3644 of in Bhuleshwar Division Bhendi Bazar C-Ward Mumbai.

REF- (1)- CHE/CTY/2658/C/337(NEW)
(2)- Unloading Spot of C & D Material- JNPT SEZ Phase-I, Road No. NH-348A, Beside Dastan Toll Plaza, Panvel- Uran Road, Dist- Raigad.

Dear Sir,

We have been authorized to fill Debris/Earth/Murum at above mentioned plot by M/S. Swastik Infrologic Pvt. Ltd., we have no any objection to unload 3679Cu. Mt. C&D materials at above said plot through your transport contractor M/S. SNB Infrastructure Pvt. Ltd. If any violation of conditions of orders passed by Hon'ble Supreme Court under civil no.D23708/2017 Dtd. 15.03.2018 occurs the responsibility will be of N.O.C. holder.

Please be noted that no violation of conditions of C&D by Laws and Rules 2006 should be occurred by your transporter appointed by you.

Thanking You

Yours Faithfully

MISHRA TRANSPORT SERVICE

Shyamji Morarji Bldg. No. C-14, Chapsi Bhimji Road, Mazgaon, Mumbai-400 010.
E-mail : suraj.s.mishra87@gmail.com

BRIHANMUMBAI MAHANAGAR PALIKA

SOLID WASTE MANAGEMENT DEPARTMENT
4th floor, Worli Garage Bldg, Dr.E.Moses Road, Worli, Mumbai-400018.24935687/88/93, Fax-24922166

कार्य अधिसूचना/पत्रक/ 1184 / एस.१

26·8·15

To,
M/s. Saifee Burhani,
Ezzi Hall, Ground floor,
47/49,Raudat tahera street,
Bhendi Bazar,
Mumbai-400 003

Sub: - S.W.M. N.O.C for proposed cluster redevelopment of property bearing C.S. No. 3627,3628,3629,3630,3631,3632,3633,3635,3634,3637,1/3626,3636 of sector-3 Phase-1, within Bhendi Bazar, Bhuleshwar Division, C Ward, Mumbai

Ref :- 1) Your letter dtd 18.08.2015 received in this office on 19.08.2015
2) CC no EEBPC/7236/C/A dtd 26.06.2015
3) NOC of Ex.Engr.(AP-R/R-II) u/no. a) CIDCO/CE(NMIA)/2015/ACE(II) 83 dtd 05.01.2015
b) CIDCO/EE(AP-R/R-II) /2015/33 dtd 03.02.2015
c) CIDCO/EE(AP-R/R-II)/2015/83 dtd 31.03.2015

Gentlemen,

With reference to the proposed /redevelopment allowed on plot under reference along with all the conditions of IOD issued / amended plans approval letter issued by EE(BP)City, the debris management plan submitted by you has been approved & there is no objection to issue to debris clearance certificate under the "Construction & Demolition waste (Management & Disposal) Rules- 2006". This is only approval to transportation plan submitted by you and does not amount to permission to dispose off demolition debris/excavation earth at designated or any other site. As per datasheet submitted by you the excavation earth is approx. **32000 Cu.M.** which will be transported & unloaded in the **Area Development of land for Rehabilitation and resettlement of Airport Project Affected Village in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai** as per the NOC issued by **Ex.Engr.(AP-R/R-II) CIDCO.** Few conditions, which are related to the existing project work, which involves Environmental concern, are required to abide strictly which are described as below.

1. The generation of debris, arrangement for it's proper storage at the site, transportation plan & the agencies appointed for the same with registration nos of vehicles to be deployed and the final destination where debris are to be unloaded by them shall be strictly as per the debris management plan submitted by you. Under no circumstances debris should be unloaded at any dumping ground of M.C.G.M.
2. It is binding on Owner / Developers to barricade along the boundary of the plot to sufficient height (i.e. minimum 20 ft.) so as to avoid escape of fugitive dust particles into the atmosphere, as well as its deposits to spread on streets / footpaths / drains etc. emanating out from the plot area while carrying out all type of demolitions, excavations, construction, loading, unloading & transporting activities carried out during project implementation period.
3. Under no circumstances debris/earth should keep in haphazard manner on site which will be liable for penal action as per the new Bye-Laws, 2006 for Cleanliness of Greater Mumbai.
4. On many occasions, it is observed that the vehicles deployed carries dust , liquid slurry stuck up with the body & wheels of the transport vehicles , which is then spread on the streets. The Builder / Architect shall therefore ensure & make arrangement to clean / wash the vehicles before the vehicles move out on street. Water shall be sprinkled on earth filled vehicles to prevent dust while transporting.
5. The vehicles deployed shall be properly covered with tarpaulin or other suitable material firmly fixed on the vehicles to ensure that neither any dust escape nor any debris/earth is allowed to fall on the roads during it's transportation.
6. The transport vehicles deployed shall be complying with applicable laws and meeting relevant Euro standards for fuel and emission as per National Auto Fuel Policy of India. It is further ensure that the Transport vehicles comply with all applicable traffic regulations.
7. Noise levels during construction activities shall be restricted within the M.P.C.B.'s permissible norms.
8. Adequate measures shall be taken to prevent any earth, sand, top-soil, cement, concrete, debris or any other material to fall or be washed into the drain from any stockpile thereof.

9. The Developer/ Architect have to submit progress report of demolition work & unloading spot to the undersigned after every six months otherwise this NOC will be treat as invalid.
10. This NOC is only for transportation of excavation earth & construction debris only.
11. The architect/ developer have to obtain royalty permit from collector before start of excavation work.
12. Drains in the vicinity of the worksite shall not be silted or obstructed due to the construction works.
13. Effective measures should be taken to minimize dust pollution caused by construction works, e.g. water spray, shielding etc. so as to achieve optimum SPM/RSPM level as per MPCB's permissible norms.
14. All C&D waste should be stored and removed for disposal quickly. They should not left to accumulate at the site for more than 48 hours.
15. All waste water generated at the construction site must be properly treated & disposed. No discharge of sewage or other untreated waste water into drain or land is allowed.
16. Oil & Chemicals in drums, carboys, containers etc. shall be stored in a designated storage area within a building or covered shed with concrete floors & facilities to contain any leak or spillage
17. A full containment bundwall shall be provided for bulk storage oil tanks including skid tanks. A collection sump should be provided to collect any spillage. All leak & spillages in the storage area or construction site shall be collected & sent to a licensed toxic waste collector for proper disposal
18. The C & D waste generator will observe all appropriate traffic control measures as recommended by the city traffic police for debris /excavation earth site.
19. Internal temporary storage spots shall remain the same as shown in site plan submitted by you.
20. Any changes in the Debris Management Plan submitted by you shall be intimated to the undersigned & fresh approval be obtained.
21. No building material used, unused, waste, all types of debris /excavation earth or its residues are permitted to be stored or allowed to be scattered on portion of footpath/roads outside the plot area.
22. A copy of the approval received from Ex.Engr (Env) Zone I shall be kept with the drivers during transporting the debris /excavation earth & construction waste.
23. The permission is granted presuming that the documents submitted by you are genuine one and violation of any condition stated above or submission of false documents will attract the action.
24. This NOC is issued as per Municipal Corporation of Greater Mumbai Construction & Demolition & De-silting Waste (Management & Disposal), Rules 2006 & Cleanliness & Sanitary Byelaws 2006 for Cleanliness of Greater Mumbai, failing which the penalties as per Annexure 16 of the C & D Rules 2006 shall be levied.

Yours faithfully

Ex.Engr.(SWM) Zone-I

Registration No.s of the vehicles which will be used under this NOC.

1.MH04-GF-0190	12.MH04-EY-9964	23.MH04-FJ-452
2.MH04-EI-5658	13.MH04-FP-342	24.MH04-GC-4312
3.MH04-Ek-2593	14.MH04-DK-5547	25.MH04-GC-8036
4.MH04-FJ-5856	15.MH04-GC-8622	26.MH04-GC-4313
5.MH04-EY-3685	16.MH04-FP-8122	27.MH04-GC-8035
6.MH04-GC-8332	17.MH04-GC-1677	28.MH04-KP-1057
7.MH04-GF-1437	18.MH04-GC-5411	29.MH12-KP-1058
8.MH01-AP-7165	19.MH04-EB-8610	30.MH46-AF-1509
9.MH04-EY-2416	20.MH04-EB-5239	31.MH04-F-5545
10.MH04-EY-9904	21.MH43-Y-3611	32.MH04-D5-8168
11.MH04-FC-4361	22.MH0-GC-4511	33.MH43-Y-3492

Sec 3
Phase 1
C C SWM
Plot
Excavation
Volume 210
Extension

BRIHANMUMBAI MAHANAGAR PALIKA

SOLID WASTE MANAGEMENT DEPARTMENT
4th floor, Worli Garage Bldg, Dr E.Moses Road, Worli, Mumbai-400018.24935687/88/93, Fax-24922166

To,
M/s. Saifee Burhani,
Ezzi Hall, Ground floor,
47/49,Raudat tahera street,
Bhendi Bazar,
Mumbai-400 003

2733 / dt.9
27/1/16

Sub: - S.W.M. N.O.C for proposed cluster redevelopment of property bearing C.S. No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 3635, 3634, 3637, 1/3626, 3636 of sector-3 Phase-1 , within Bhendi Bazar, Bhuleshwar Division, C Ward, Mumbai. (Addition of Vehicles)

Ref :- 1)CC no EEBPC/7236/C/A dtd 26.06.2015
2) NOC of Ex.Engr.(AP-R/R-II) u/no. a) CIDCO/CE(NMIA)/2015/ACE(II) 83 dtd 05.01.2015
b) CIDCO/EE(AP-R/R-II) /2015/33 dtd 03.02.2015
c) CIDCO/EE(AP-R/R-II)/2015/83 dtd 31.03.2015
3) This office earlier NOC u/no. Ex.Engr./SWM/1184/Zone-I dtd 26.08.2015
4) Your letter u/no. SBUT/LTR/1591 dtd 19.01.2016 received in this office on 27.01.2016

Gentlemen,

In continuation to this office earlier NOC issued on 26.08.2015, under above reference no.3 the following vehicles are allowed for transportation of debris under same terms & condition of the earlier NOC.

1)MH-43-U-6292	28) MH-43-U-9952
2) MH-43-U-6294	29) MH-43-U-9953
3) MH-43-U-7801	30) MH-43-U-9956
4) MH-43-U-7802	31) MH-04-GC-9642
5) MH-43-U-7803	32) MH-04-GC-9643
6) MH-43-U-7804	33) MH-04-GC-9644
7)MH-43-U-7805	34) MH-04-GC-9645
8) MH-43-U-7806	35) MH-04-GC-9646
9) MH-43-U-7807	36) MH-04-EL-9750
10) MH-43-U-7808	37) MH-04-FJ-4190
11) MH-43-U-7809	38) MH-06-AQ-9393
12)MH-43-U-78010	39)MH-06-AQ-9494
13) MH-43-U-8272	40) MH-06-AQ-9596
14) MH-43-U-8273	41) MH-43-Y-317
15) MH-43-U-8274	42) MH-43-Y-318
16) MH-43-U-8276	43) MH-43-Y-0444
17) MH-43-U-8278	44) MH-21-X-9000
18)MH-43-U-8279	45) MH-43-Y-6623
19) MH-43-U-8286	46) MH-43-Y-6634
20) MH-43-U-8287	47) MH-43-Y-6635
21) MH-43-U-9391	48) MH-43-Y-6638
22) MH-43-U-9491	49) MH-43-Y-6641
23) MH-43-U-9591	50) GJ-18-AU-7765
24) MH-43-U-9691	51) GJ-18-AU-7766
25) MH-43-U-9940	52) MH-43-Y-6653
26)MH-43-U-9941	53) MH-04-GJ-0190
27)MH-43-U-9942	54) MH-04-GR-9622

Thanking you.

Yours faithfully,

27/1/16
Ex.Engr.(SWM) Zone-I

SECTOR 1

SWM NOC Number : CHE/CITY/0896/C/337(NEW)-SWM dated 31.7.2018

Period	Challan No	Total Challans	Unit	Quantity/ Challan	Total
EXCAVATED EARTH					
2.8.18 to 20.9.18	1-268	268	Brass	4	**1072**
21.9.18 to 31.10-18	269-493	225	do	4	**900**
1.11.18 to 31.12.18	496-825	330	do	4	**1320**
1.1.19 to 1.3.2019	828-1212	385	do	4	**1540**
1.4.19 to 31.5.19	1213-1554	342	do	4	**1368**
1.6.19 to 30.6.19	1555-1714	160	do	4	**640**
1.7.19 to 1.8.19	1715-1900	186	do	4	**744**
1.8.19 to 6.9.19	1901-2085	185	do	4	**740**
6.9.19 to 30.11.19	2080-2500	421	do	4	**1684**
2.1.2020 to 10.3.2020	1-325	325	do	4	**1300**

FOR SECTOR 3

SWM NOC Number : Ex.Engr/SWM/2733/Zone-1 dated 27.1.2016

Period	Challan No	Total Challans	Unit	Quantity/ Challan	Total
EXCAVATED EARTH					
18.2.16 to 31.3.16	1-399	399	Brass	4	**1596**
31.3.16 to 6.4.16	400-523	124	do	4	**496**
13.4.16 to 21.4.16	900-1401	502	do	4	**2008**
21.1.16 to 29.4.16	1404-1854	451	do	4	**1804**
29.4.16 to 17.5.16	1855-2314	460	do	4	**1840**
17.5.16 to 14.6.16	2315-2638	324	do	4	**1296**
CONSTRUCTION DEBRIS					
10.11.16 to 10.1.19	1-189	189	do	4	**756**

M/s. Saifee Burhani Upl. ..nent Trust **Challan Sr.No** 900
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH43-U7823	Truck Number- MH-04-FJ-4190.
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 901
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH43-U-9391	Truck Number- MH43 U-9591
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No**
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, , 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13/4-2016
Truck Number- MH-43-4-6623	Truck Number- MH43-U-8270
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upl nent Trust **Challan Sr.No** 902

Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-04-FT-4190	Truck Number- MH 04-GC-9643
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 903
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, , 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016.
Truck Number- MH43-U8287	Truck Number- MH-43-U-7806
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 904
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-42-4665	Truck Number- MH04-GR-9622
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust Challan Sr.No 705
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-04-EL-9750	Truck Number- MH-43-U-9906
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

SAIFEE BURHANI UPLIFTMENT TRUST E-25619 MUMBAI

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 906
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, , 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2018	Date- 13-4-2018
Truck Number- MH-46-U-9491	Truck Number- MH-43-U-7861
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 907
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date-: 13-4-2016.
Truck Number- MH-43-U7806	Truck Number- MH43-U7806.
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust Challan Sr.No 908
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH43-4-318	Truck Number- MH43-4-6834
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

SAIFEE BURHANI UPLIFTMENT TRUST E-25619 MUMBAI

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 909
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, , 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-46-Y6658	Truck Number- MH43-U9940
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 910
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2018	Date- 13-4-2018
Truck Number- MH-43-U-8287	Truck Number- MH43-U-8270
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upl...ment Trust Challan Sr.No 911
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH43 - U-7807	Truck Number- MH43 - U7803
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

SAIFEE BURHANI UPLIFTMENT TRUST E-25616 MUMBAI

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 912
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, , 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-06AQ-9494	Truck Number- MH-06AQ-9393
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 913
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH43-U-8279	Truck Number- MH43-U-8274
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftm. .t Trust Challan Sr.No 714
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	Unloading Site Address
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH 43 - U 2274	Truck Number- MH-43 - U -8287
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

SAIFEE BURHANI UPLIFTMENT TRUST E-23519 MUMBAI

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 915
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, , 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2018	Date- 13-4-2018
Truck Number- MH04-GG-9648	Truck Number- MH04-GG-9648
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 916
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-18-AU-7915	Truck Number- MH43-U-9391
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 917
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-43-U-9691	Truck Number- MH-43-U-8278
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftm[illegible] Trust **Challan Sr.No** 917
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-06-AQ9393	Truck Number- MH04-EL9750
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 B[illegible]	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

SAIFEE BURHANI UPLIFTMENT TRUST MUMBAI E-2561/9

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 918
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, , 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2018	Date- 13-4-2018
Truck Number- MH04-CK-9444	Truck Number- MH43-U-9956
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust Challan Sr.No 920
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-43-U8279	Truck Number- MH43-4-6658
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

SAIFEE BURHANI UPLIFTMENT TRUST E-25519 MUMBAI

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 921
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633., 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH06-AQ-1996	Truck Number- MH-21-X-9000
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 422
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date-: 13-4-2016
Truck Number- MH-43-U-4663d	Truck Number- MH-43-U-9491
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

SAIFEE BURHANI UPLIFTMENT TRUST E-25515 MUMBAI

M/s. Saifee Burhani Upliftment Trust Challan Sr.No 923
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street.
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2018	Date- 13-4-2018
Truck Number- MH-43-U-7007	Truck Number- MH43-4-6623
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature SAIFEE BURHANI UPLIFTMENT TRUST E-25619 MUMBAI	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust Challan Sr.No 924
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	Unloading Site Address
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-43-U-8276	Truck Number- MH-43-U-7805
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 025
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date-: 13-4-2016
Truck Number- MH-04-GR-9646	Truck Number- MH-04-GR 9622
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust Challan Sr.No 926
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2018	Date- 13-4-2018
Truck Number- MH43-4-317	Truck Number- MH43-4-0444
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature SAIFEE BURHANI UPLIFTMENT TRUST E-25619 MUMBAI	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 927
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, , 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH 43 U-9391	Truck Number- MH 43-U-8273
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

SAIFEE BURHANI UPLIFTMENT TRUST E-25919 MUMBAI

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 928
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date-: 13-4-2016
Truck Number- MH-43-U-7209	Truck Number- MH-43-Y-318
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftmer. Trust Challan Sr.No 929
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-43-U-6292	Truck Number- MH-43-U-8272
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

SAIFEE BURHANI UPLIFTMENT TRUST

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 930
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, , 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-43-L634	Truck Number- MH-46-U9391
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 731
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2018	Date- 13-4-2018
Truck Number- MH-43-4-6635	Truck Number- MH 04 GC-9643
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 932
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-06-AQ-9596	Truck Number- MH43-U 8274
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 933
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, , 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-43-U-7808	Truck Number- MH43-U-7802
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftmen Trust **Challan Sr.No** 934
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2018	Date- 13-4-2018
Truck Number- MH 43-6294	Truck Number- MH-43-U-9958
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftm. . Trust Challan Sr.No 935
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-43-U-9956	Truck Number- MH-04-CK-9695
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

SAIFEE BURHANI UPLIFTMENT TRUST E-25816 MUMBAI

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 931
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, , 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-43-U-2008	Truck Number- MH43-U-8278
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment ust **Challan Sr.No** 937
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633. 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016.
Truck Number- MH 43 - U - 7807	Truck Number- MH-43 - U - 7803
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 438
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-06-AQ-9996.	Truck Number- MH-04-GC 7644
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 939
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-43-U1274	Truck Number- MH43-U7807
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftmer Trust **Challan Sr.No** 940
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH43-U-7205	Truck Number- MH43-4-310
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 941
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-04-GC-9644	Truck Number- MH04-GC-9642
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 942
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, , 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH 43 -U-7801	Truck Number- MH 43 -U-8278
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Uplifti nt Trust **Challan Sr.No** 943
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH43-U-7806	Truck Number- MH-43-U-7801
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 944
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH 43 U 7802	Truck Number- MH 43-U 8273
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 945
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, , 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2018	Date- 13-4-2018
Truck Number- MH-06-AQ-9596	Truck Number- MH43-U-0279
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliff ent Trust **Challan Sr.No** 946
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2018	Date- 13-4-2018
Truck Number- MH-43-U-9591	Truck Number- MH-43-U-7806
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 947
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-04-[illegible]-0190	Truck Number- MH-04-F[illegible]-4190.
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

SAIFEE BURHANI UPLIFMENT TRUST E-25619 MUMBAI

M/s. Saifee Burhani Upliftment Trust
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Challan Sr.No 948

Loading Site Address	Unloading Site Address
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, , 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-04-KE-9645	Truck Number- MH43-U-6292
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

SAIFEE BURHANI UPLIFMENT TRUST E-25619

M/s. Saifee Burhani Upli[illegible]ient Trust **Challan Sr.No** 449
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	Unloading Site Address
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH04-GC-4511	Truck Number- MH47-4-3492
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

SAIFEE BURHANI UPLIFTMENT TRUST E-25619 MUMBAI

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 950
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector - 3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-04-EL-2593	Truck Number- MH04-CF-1437
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

SAIFEE BURHANI UPLIFTMENT TRUST E-25619

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 951
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, , 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH04-KF-1557	Truck Number- MH04-EJ-4512
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

SAIFEE BURHANI UPLIFTMENT TRUST E-25619 MUMBAI

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 952

Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH04-LK-8622	Truck Number- MH04EL-5658
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

SAIFEE BURHANI UPLIFTMENT TRUST E-25619 MUMBAI

M/s. Saifee Burhani Upliftment Trust Challan Sr.No 933
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	Unloading Site Address
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH04-EF 2993	Truck Number- MH04-Ee-8036
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

SAIFEE BURHANI UPLIFTMENT TRUST F-25819 MUMBAI

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 454
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, , 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-12 HD-1038	Truck Number- MH-04-FJ-4522
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 955
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH04-EY-9904	Truck Number- MH04-5548
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust Ezzi Hall, Ground Floor, 47/49, Raudat Tahera Street, Bhendi Bazaar, Mumbai 400003.	Challan Sr.No 956
Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-04-EY-2416.	Truck Number- MH.46-AF-1504
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature SAIFEE BURHANI UPLIFTMENT TRUST E-25618 MUMBAI	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment Trust **Challan Sr.No** 957
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, , 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH43-Y-3611	Truck Number- MH04-GL-8622
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

M/s. Saifee Burhani Upliftment T t **Challan Sr.No** 958
Ezzi Hall, Ground Floor,
47/49, Raudat Tahera Street,
Bhendi Bazaar, Mumbai 400003.

Loading Site Address	**Unloading Site Address**
C.S No. 3627, 3628, 3629, 3630, 3631, 3632, 3633, 1/3626, 3636 and Others in Sector -3 Phase-1, Within Bhendi Bazar, Bhuleshwar C Ward Mumbai.	Area Development of Land for Rehabilitation and Resettlement of airport Project AffectedVillage in Sector 25 & 25(A) of Vahal, Ulwe Node, Navi Mumbai.
Date- 13-4-2016	Date- 13-4-2016
Truck Number- MH-04-CC-8332	Truck Number- MH-04-CC-8035
Type of Material- Excavated Earth	Type of Material- Excavated Earth
Quantity of Material- 4 Brass	Quantity of Material- 4 Brass
Builder Stamp & Signature	Dumping Authority Stamp & Signature

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

Vs

Union of India & Ors. ... Respondents

I N D E X

Sr.No.	Description (Pointwise observations (pertaining to building completed in Sector 3A)	Attachments in Point-13
1.	Eco friendly material CIvil	**1**
2.	Eco friendly material MEP	**2**
3.	Usage of Eco friendly material	**3**

Item	Description	Unit	Qty
	RCC & Civil works		
1	Fly Ash-in Ready made Cement Concrete	MT	3200
2	AAC Blockwork	Cum	6835
3	Reinforcement bars - Rerolled bars	MT	5800
4	Structural steelworks- Angles, plates, channels, etc.	MT	165
5	Vitrefied Tiles	Sq. M.	124000
6	Paint- LOW VOC as per IGBC	Sq. M.	126000
7	We have used AAC Blockbats in waterproofing - Filling works	Cum	1100
8	We have also used brickbats available from old demolished structures for waterproofing works in filling	Cum	300
9	We have used Artificial Sand in Concrete	MT	36000

Source
Arranged by RMC plant (20% by wt)
Wada/ nasik
90%, JSW (Dolvi plant -Uran)
JSW (Dolvi plant -Uran)
Morbi
less than 250gms/ litre
In house wastage
Demolished Structure
crushed sand

MEASURES ADOPTED BY USING ECO FRIENDLY MATERIALS USED IN CLUSTER 3

Item	Description	Unit	Qty
	MEP related works		
A	**LED Light fitting**		
1	Surface mounted LED light fixture 18W LED tube in each apartment	No.	2018
2	LED light fixture 2X18W	No.	366
3	LED light fixture of 7.5W rating	No.	1968
4	LED light fixture of 14.7Watts	No.	171
5	5 star rated ceiling fans (60 Watt)	No.	1200
6	Soalr power packs with ON GRID net metering (25KW)	No.	2
7	Automatic ON OFF arrangement for common area lights	No.	1
8	CO sensor based ventilation system for car park in Basement	No.	1
B	**Capacitor Bank for Power savings**		
1	25 KVAr APFC (Automatic Power Correction Panels)	No.	2
2	75 KVAr APFC (Automatic Power Correction Panels)	No.	1
3	100 KVAr APFC (Automatic Power Correction Panels)	No.	2
4	125 KVAr APFC (Automatic Power Correction Panels)	No.	1
C	**Plumbing**		
1	Low flow fixtures		
2	STP for flushing in toilets		
3	Dual cisterns for flushing		

Annexure 21

MEASURES ADOPTED BY USING ECO FRIENDLY MATERIALS USED IN Al-Sa'adah', Sector 3A, Bhendi Bazaar.

Item	Description
	MEP related works
A	**LED light fitting**
1	LED light fixture 18W LED tube in ech apartment
2	LED light fixture 2x18W
3	LED light fixture of 7.5W rating
4	LED light fixture of 14.7Watt
5	5 Star rated ceiling fans (60 watt)
6	Solar Power packs with ON GRID net metering (50 KW)
7	Automatic ON OFF arangement for common area lights
8	CO Sensor based ventilation system for Car park area in Basement
B	**Capacitor Bank for Power savings**
1	25 KVAr APFC (Automatic Power Factor Correction Panels
2	75 KVAr APFC (Automatic Power Factor Correction Panels
3	100 KVAr APFC (Automatic Power Factor Correction Panels
4	125 KVAr APFC (Automatic Power Factor Correction Panels
C	**Plumbing for Water preservation**
1	Low flow fixtures
2	STP for flushing in toilets
3	Dual Cisterns for flushing
D	**RCC & Civil works**
1	Fly Ash-in Ready made Cement Concrete
2	AAC Blockwork
3	Reinforcement bars - Rerolled bars
4	Structural steelworks- Angles, plates,channels etc.
5	Vitrefied Tiles
6	Paint- LOW VOC as per IGBC
7	Artificial Sand in Concrete
8	AAC Blockbats in waterproofing - Filling works
9	Brickbats available from old demolished structures for waterproofing works in filling.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

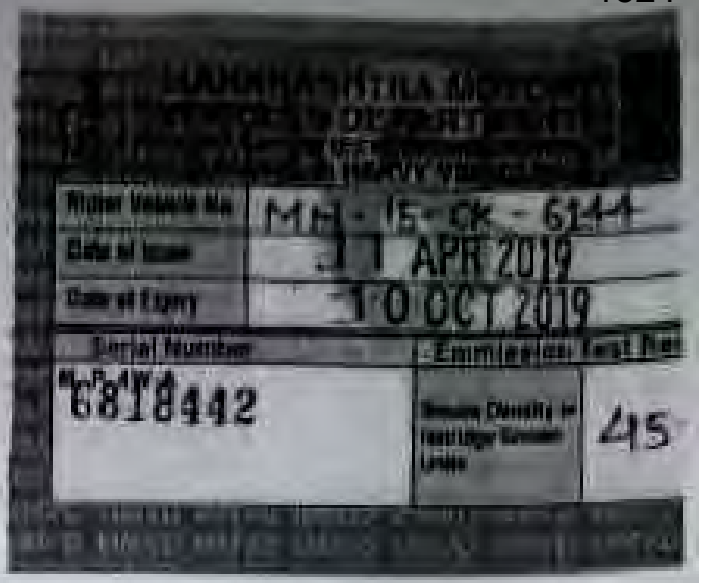
Vs

Union of India & Ors. ... Respondents

I N D E X

Sr.No.	Description (Pointwise observations (pertaining to building completed in Sector 3A)	Attachments in Point-14
1.	PUC Certificate	**1**
2.	Periodical noise, water and air quality checks	**1**
3.	Annual Environment statement_2016-17	**2**
4.	Annual Environment statement_2017-18	**3**
5.	Annual Environment statement_2018-19	**4**
6.	Annual Environment statement_2019-20	**5**


Motor Vehicle No. MH-15-EG-2838
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818448
Emmission Test Result
44%


Motor Vehicle No. MH-15-CK-6144
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
6818442
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MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-15-CK-6723
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818437
Emmission Test Result
41%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-15-CK-6586
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818439
Emmission Test
4


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-15-EG-2841
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818452
Emmission Test Result
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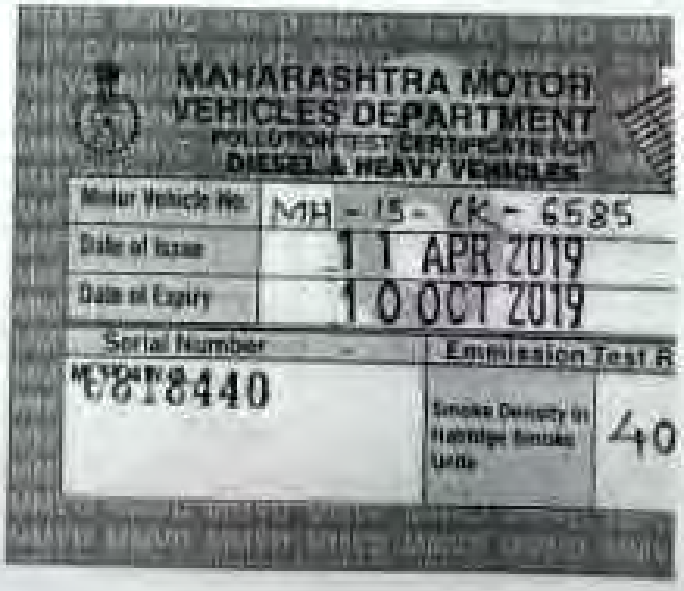
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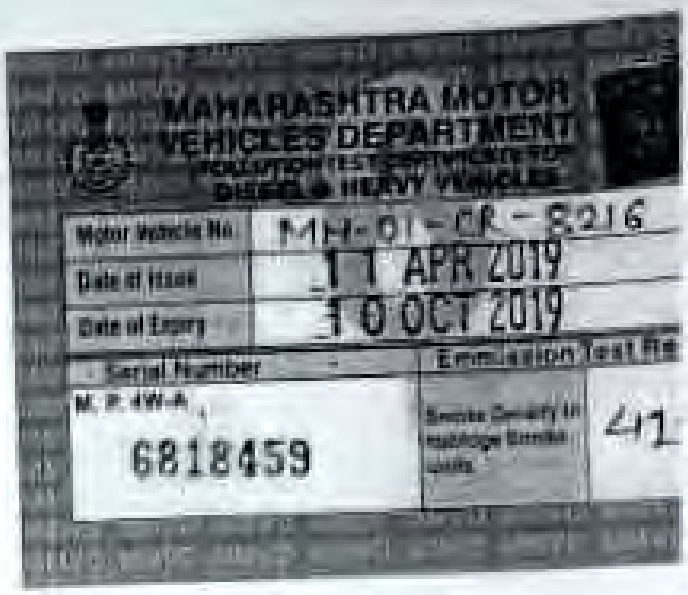
Motor Vehicle No. MH-15-CK-6585
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
6818440
Emmission Test R
40


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No: MH-15-CK-6724
Date of Issue: 11 APR 2019
Date of Expiry: 10 OCT 2019
Serial Number
M. P. 4W-A
6818447
Emmission Test Result
43%
MAHARASHTRA MOTOR VEHICLES DEPARTMENT
Motor Vehicle No: MH-01-CR-8225
Date of Issue: 11 APR 2019
Date of Expiry: 10 OCT 2019
Serial Number
Emmission Test Re
M. P. 4W-A
6818469
4
MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No: MH-15-CK-6089
Date of Issue: 11 APR 2019
Date of Expiry: 10 OCT 2019
Serial Number
Emmission Test Result
M. P. 4W-A
6818444
44%
MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No: MH-15-BD-6879
Date of Issue: 11 APR 2019
Date of Expiry: 10 OCT 2019
Serial Number
Emmission Test Re
M. P. 4W-A
6818472
41


Motor Vehicle No MH-01-CR-8226
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818475
Emmission Test Result
45%


Motor Vehicle No MH-46-DR-690
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818460


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
Motor Vehicle No MH-15-AG-2579
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
Emmission Test Result
M. P. 4W-A
6818473
49%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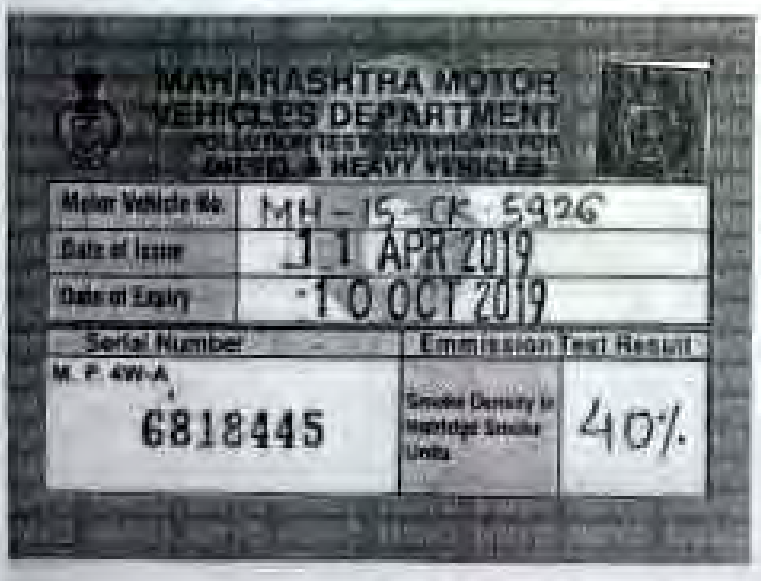
Motor Vehicle No MH-01-CR-8216
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818459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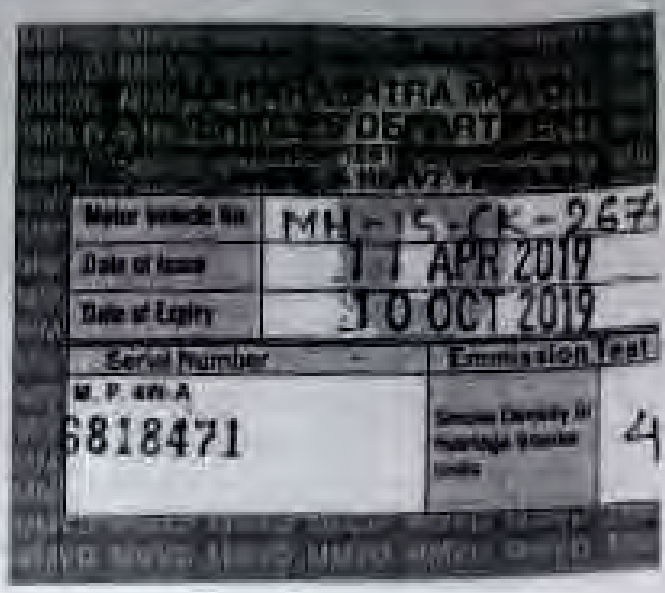
Motor Vehicle No MH-15-CK-5926
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
Emmission Test Result
M. P. 4W-A
6818445
40%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
Motor Vehicle No MH-15-CK-9002
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818474


Motor Vehicle No MH-15-EG-2598
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818430
Emmission Test Result
43%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Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818471
Emmission Test
4


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES
Motor Vehicle No MH-15-EG-2829
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818454
Emmission Test Result
42%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES
Motor Vehicle No MH-15-EG-2837
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818449
Emmission Test Re
4


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES
Motor Vehicle No MH-15-EG-2840
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818453
Emmission Test Result
45%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES
Motor Vehicle No MH-15-CK-65
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818441
Emmission Test Re
43

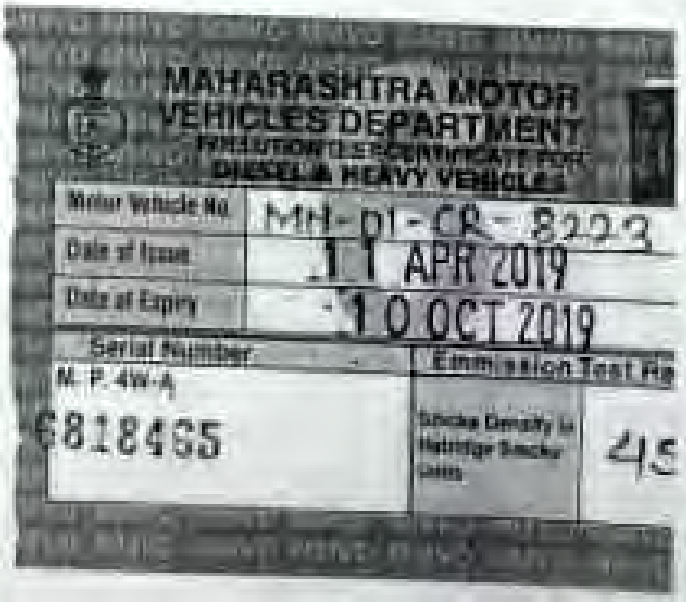

Motor Vehicle No MH-16-AY-5073
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818458
Emission Test Result
40%


Motor Vehicle No MH-15-EK-5924
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
6818446
Emission Test Res
41%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES
Motor Vehicle No MH-01-CR-8222
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
Emmission Test Result
M. P. 4W-A
6818466
42%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES
Motor Vehicle No MH-01-CR-8221
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818467
40


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES
Motor Vehicle No MH-01-CR-8224
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
Emmission Test Result
M. P. 4W-A
6818470
40%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Motor Vehicle No MH-01-CR-8223
Date of Issue 11 APR 2019
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Serial Number
M. P. 4W-A
6818465
45


Motor Vehicle No MH-16-AY-5072
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
Emmission Test Result
M. P. 4W-A
6818451
44%


Motor Vehicle No MH-46-AR-69D6
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
Emmission Test
M. P. 4W-A
6818461
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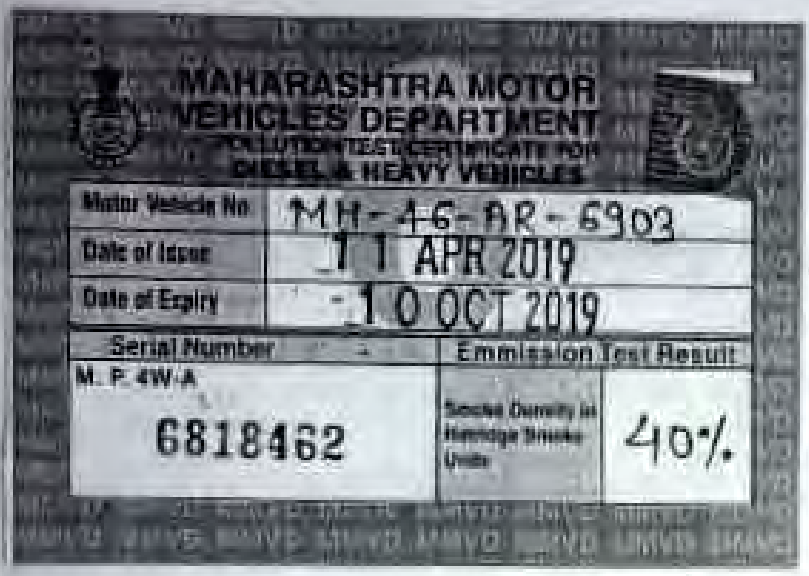
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POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No MH-46-AR-5903
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
Emmission Test Result
M. P. 4W-A
6818462
40%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No MH-16-AY-5075
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
Emmission Test
M. P. 4W-A
6818456
4


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No MH-01-CR-8217
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
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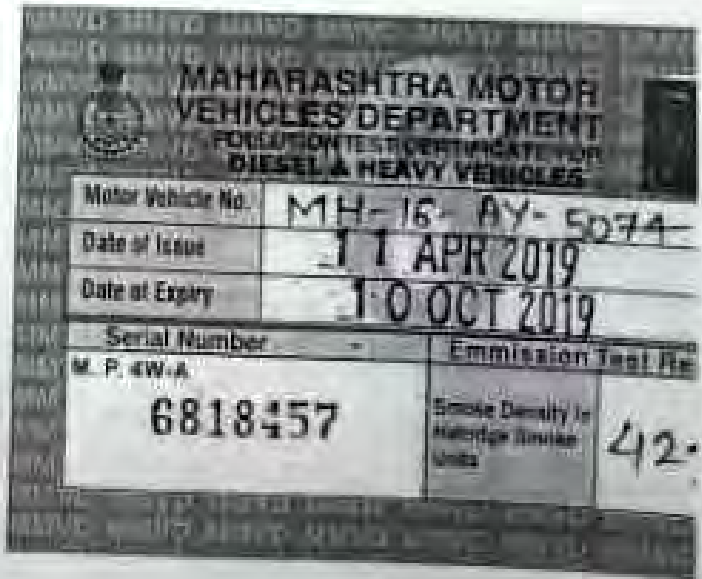
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POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
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Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
Emmission Test
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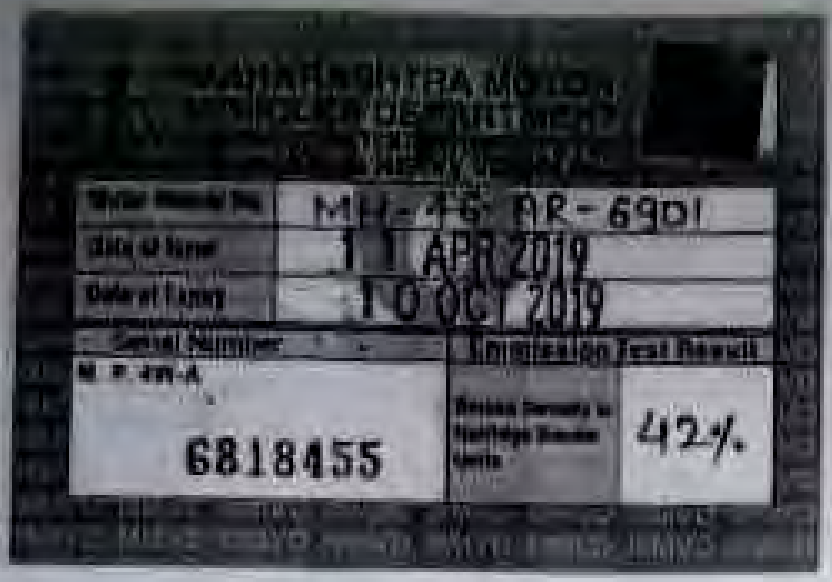
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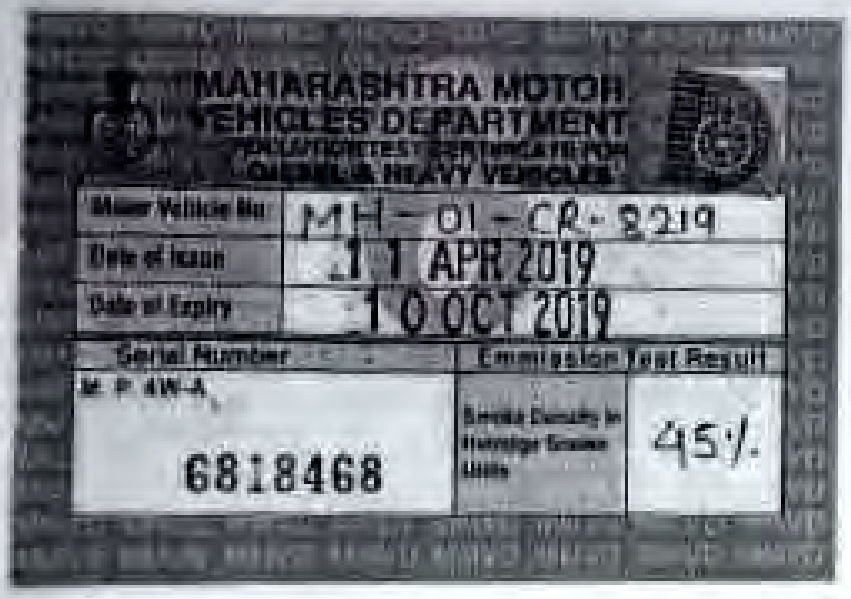
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VEHICLES DEPARTMENT
MH-01-CR-8219
11 APR 2019
10 OCT 2019
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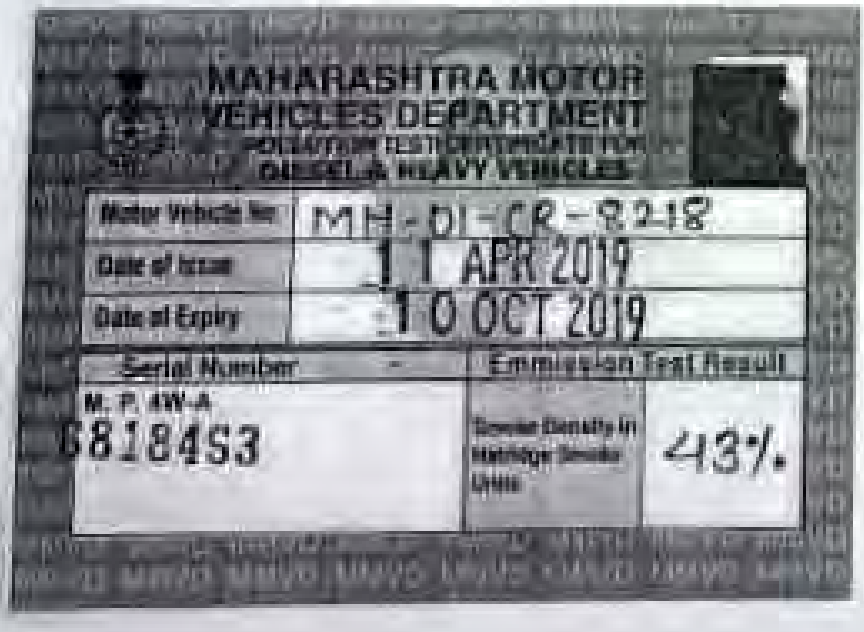

MAHARASHTRA MOTOR
VEHICLES DEPARTMENT
MH-01-CR-8218
11 APR 2019
10 OCT 2019
6818453
43%

MAHARASHTRA MOTOR VEHICLES DEPARTMENT

POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH. 01 CR 6167
Date of Issue	25 MAY 2019.
Date of Expiry	24 NOV 2019

Serial Number	Emmission Test Result	
M. P. 4W-A 6812131	Smoke Density in Hatridge Smoke Units	0.381.

डिझल P.U.C. Rs. 120/-

MAHARASHTRA MOTOR VEHICLES DEPARTMENT

POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH. 01 CR 6169
Date of Issue	25 MAY 2019.
Date of Expiry	24 NOV 2019

Serial Number	Emmission Test Result	
M. P. 4W-A 6812133	Smoke Density in Hatridge Smoke Units	0.321.

डिझल P.U.C. Rs. 120/-

MAHARASHTRA MOTOR VEHICLES DEPARTMENT

POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH. 01 CR 6168
Date of Issue	25 MAY 2019.
Date of Expiry	24 NOV 2019

Serial Number	Emmission Test Result	
M. P. 4W-A 6812138	Smoke Density in Hatridge Smoke Units	0.341.

डिझल P.U.C. Rs. 120/-

MAHARASHTRA MOTOR VEHICLES DEPARTMENT

POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH. 01 CR 6166
Date of Issue	25 MAY 2019.
Date of Expiry	24 NOV 2019

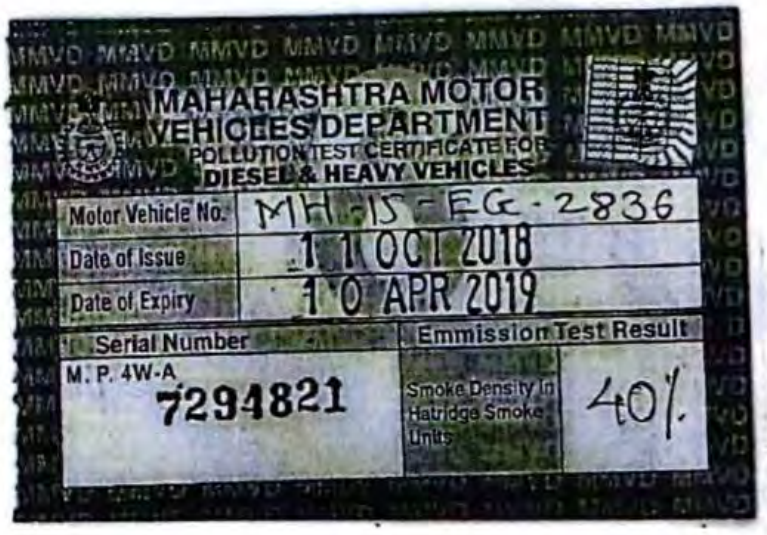
Serial Number	Emmission Test Result	
M. P. 4W-A 6812130	Smoke Density in Hatridge Smoke Units	0.324. HSU

डिझल P.U.C. Rs. 120/-


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
No. MH-16-AY-5075
11 OCT 2018
10 APR 2019
Emmission Test Result
4822
Smoke Density in Hatridge Smoke Units
40%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-16-AY-5074
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number
M. P. 4W-A
7294823
Emmission Test Result
Smoke Density in Hatridge Smoke Units
40%

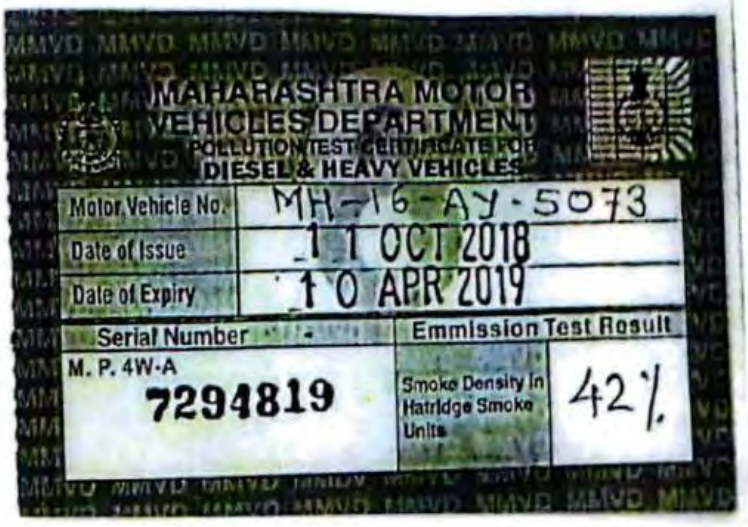

HARASHTRA MOTOR
ICLES DEPARTMENT
LUTION TEST CERTIFICATE FOR
IESEL & HEAVY VEHICLES
MH-16-AY-5072
11 OCT 2018
10 APR 2019
Emmission Test Result
1820
Smoke Density in Hatridge Smoke Units
42%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-15-EG-2836
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number
M. P. 4W-A
7294821
Emmission Test Result
Smoke Density in Hatridge Smoke Units
40%

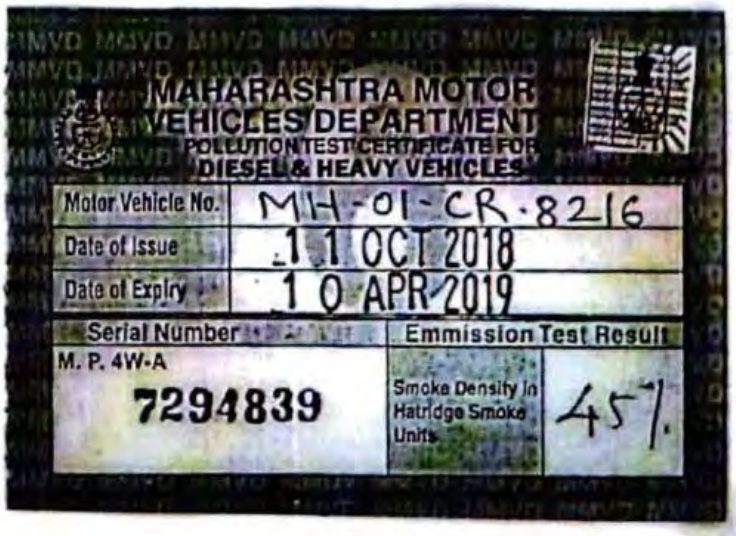

MH-15-EG-2838
11 OCT 2018
10 APR 2019
Emmission Test Result
94817
Smoke Density in Hatridge Smoke Units
39%

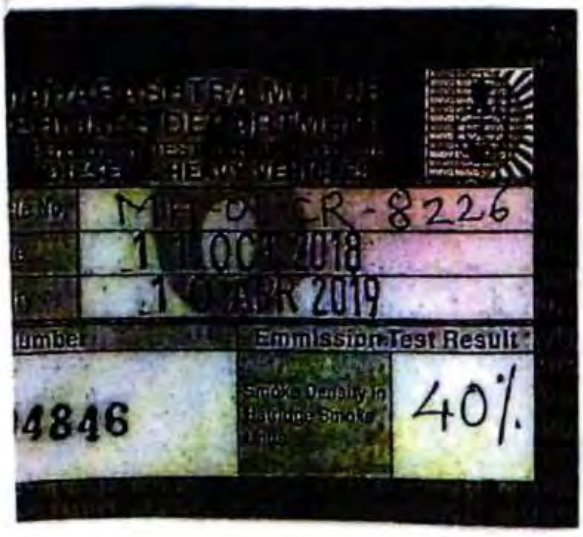

DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-15-CK-5924
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number
M. P. 4W-A
7294826
Emmission Test Result
Smoke Density in Hatridge Smoke Units
44%


ARASHTRA MOTOR
GLES DEPARTMENT
DIESEL & HEAVY VEHICLES
MH-15-EG-2841
11 OCT 2018
10 APR 2019
Emmission Test Result
14818
Smoke Density in Hatridge Smoke Units
41%

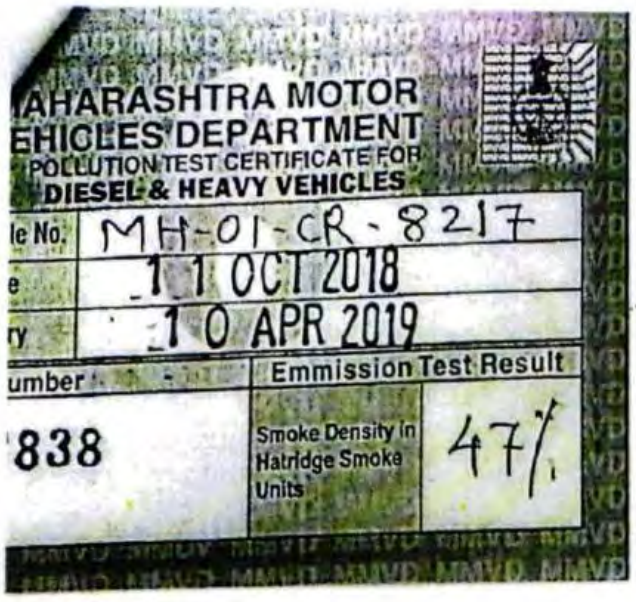

MAHARASHTRA MOTOR
VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-16-AY-5073
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number
M. P. 4W-A
7294819
Emmission Test Result
Smoke Density in Hatridge Smoke Units
42%


AHARASHTRA MOTOR
EHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES
MH-15-CK-5726
11 OCT 2018
10 APR 2019
Emmission Test Result
94812
Smoke Density in Hatridge Smoke Units
45%


MAHARASHTRA MOTOR
VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-01-CR-8216
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number
M. P. 4W-A
7294839
Emmission Test Result
Smoke Density in Hatridge Smoke Units
45%

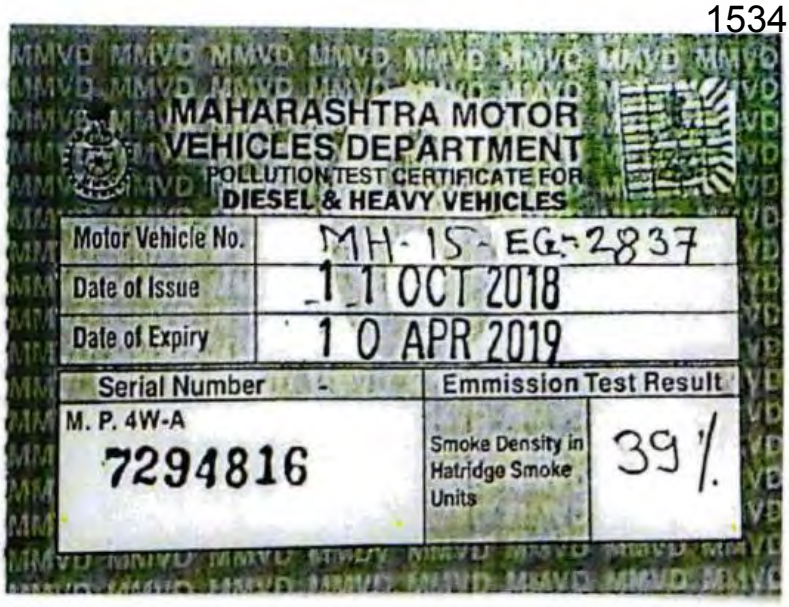

MH-01-CR-8226
11 OCT 2018
10 APR 2019
Emmission Test Result
14846
40%


Motor Vehicle No. MH-01-CR-8221
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number
M. P. 4W-A
7294840
Emmission Test Result
Smoke Density in Hatridge Smoke Units
42%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES

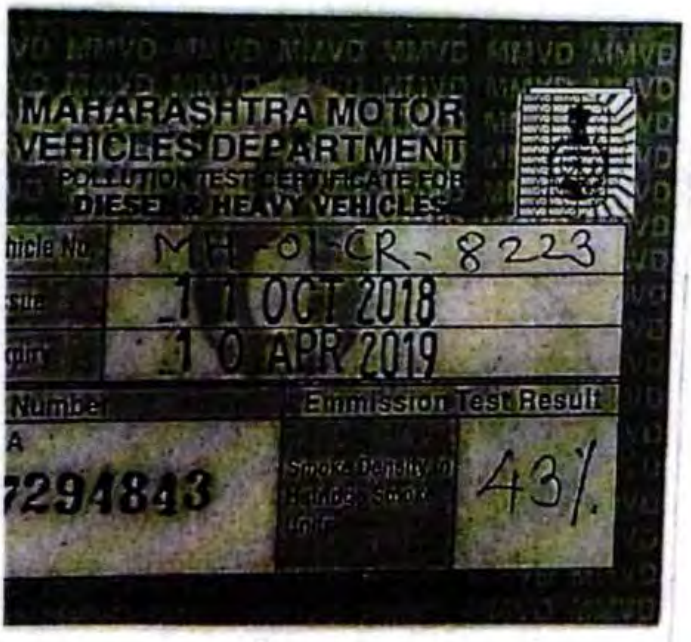
le No.	MH-01-CR-8217
e	11 OCT 2018
ry	10 APR 2019

umber	Emmission Test Result	
838	Smoke Density in Hatridge Smoke Units	47%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES

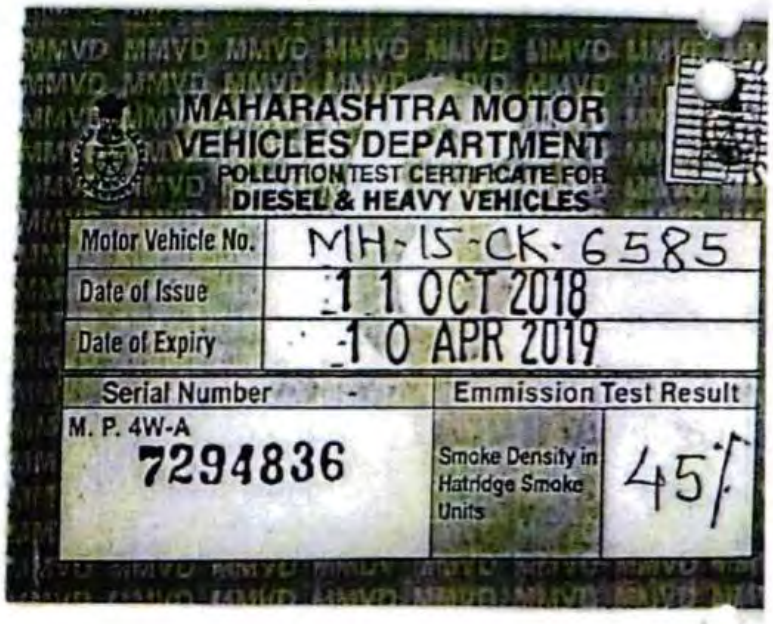
Motor Vehicle No.	MH-15-EG-2837
Date of Issue	11 OCT 2018
Date of Expiry	10 APR 2019

Serial Number	Emmission Test Result	
M. P. 4W-A 7294816	Smoke Density in Hatridge Smoke Units	39%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES

hicle No.	MH-01-CR-8223
sue	11 OCT 2018
piry	10 APR 2019

Number	Emmission Test Result	
A 7294843	Smoke Density in Hatridge Smoke Units	43%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH-15-CK-6585
Date of Issue	11 OCT 2018
Date of Expiry	10 APR 2019

Serial Number	Emmission Test Result	
M. P. 4W-A 7294836	Smoke Density in Hatridge Smoke Units	45%


cle No. MH-15-AU-6879
ue 11 OCT 2018
iry 10 APR 2019

lumber	Emmission Test Result	
848	Smoke Density in Hatridge Smoke Units	45%

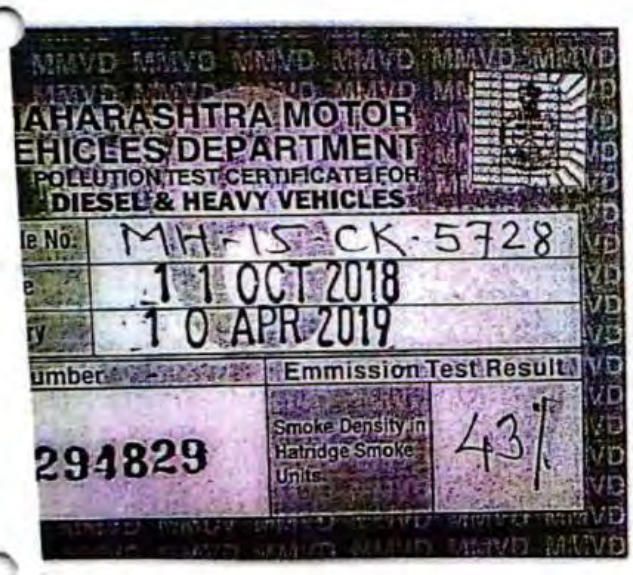

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES

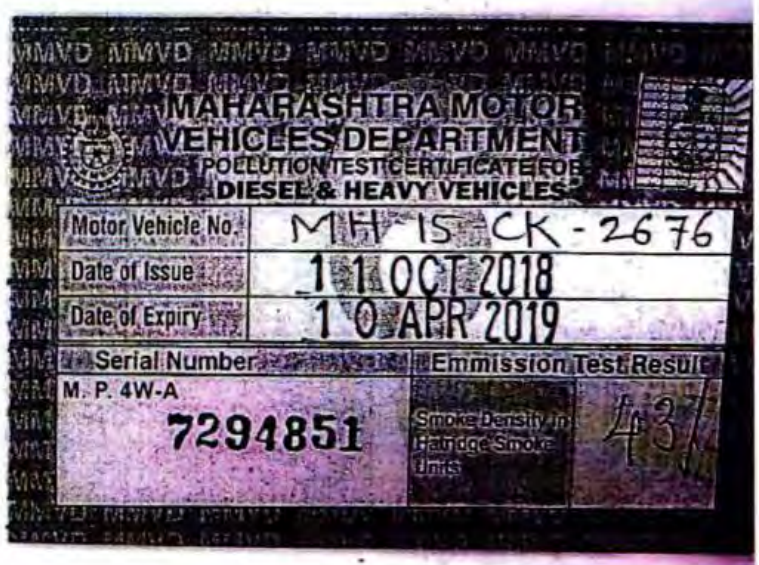
Motor Vehicle No.	MH-01-CR-8222
Date of Issue	11 OCT 2018
Date of Expiry	10 APR 2019

Serial Number	Emmission Test Result	
M. P. 4W-A 7294844	Smoke Density in Hatridge Smoke Units	42%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Vehicle No. MH 01 CR - 8219
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number 294841
Emmission Test Result
Smoke Density in Hatridge Smoke Units 43%

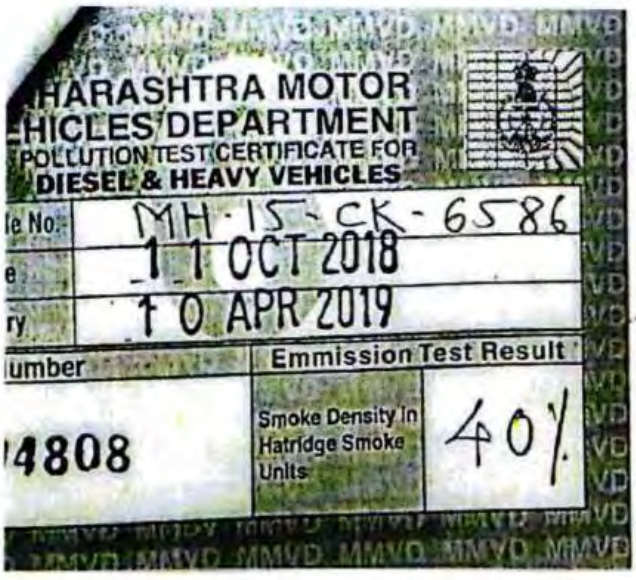

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH 15 GA 2578
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number M. P. 4W-A 7294849
Emmission Test Result
Smoke Density in Hatridge Smoke Units 38%

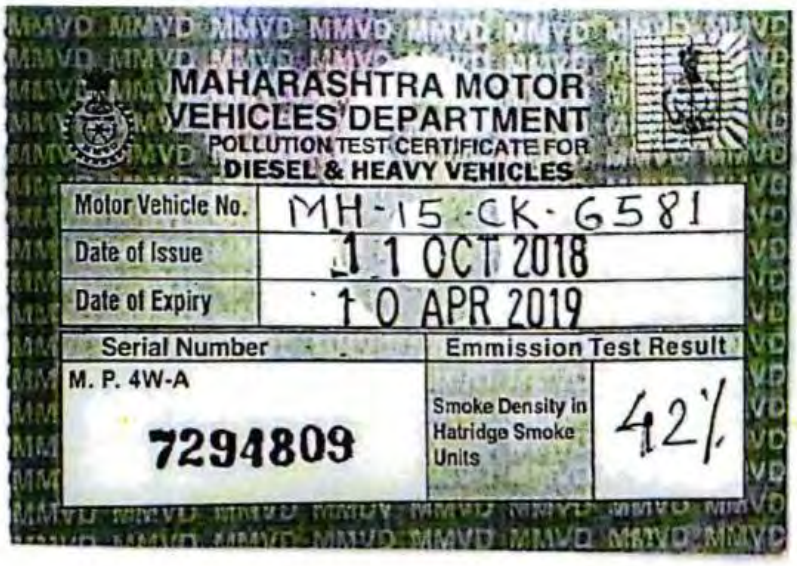

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Vehicle No. MH 15 CK - 5728
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number 294829
Emmission Test Result
Smoke Density in Hatridge Smoke Units 43%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH 15 CK - 2676
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number M. P. 4W-A 7294851
Emmission Test Result
Smoke Density in Hatridge Smoke Units 43%

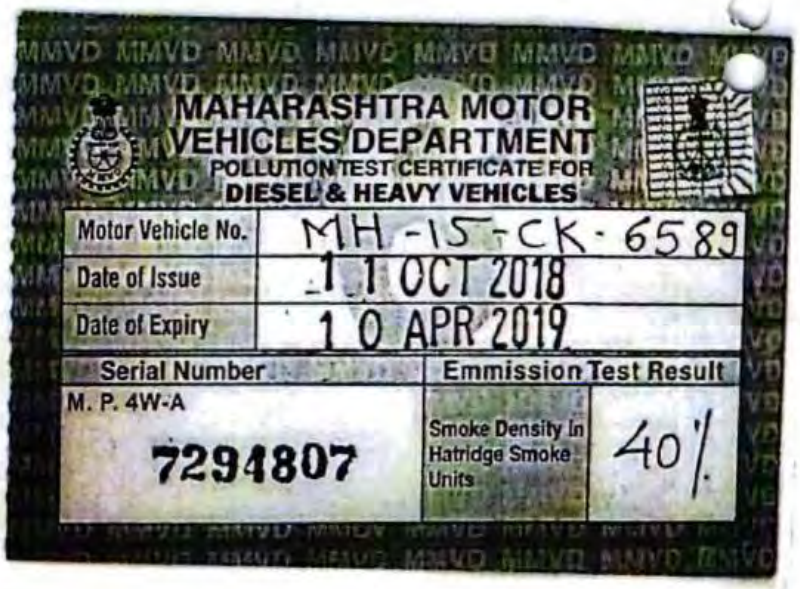

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Vehicle No. MH 15 EG - 2840
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number 294814
Emmission Test Result
Smoke Density in Hatridge Smoke Units 40%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH 01 CR - 8218
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number M. P. 4W-A 7294837
Emmission Test Result
Smoke Density in Hatridge Smoke Units 42%


HARASHTRA MOTOR
EHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES
le No. MH-15-CK-6586
e 11 OCT 2018
ry 10 APR 2019
umber | Emmission Test Result
4808 | Smoke Density in Hatridge Smoke Units 40%


MAHARASHTRA MOTOR
VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-15-CK-6581
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number | Emmission Test Result
M. P. 4W-A 7294809 | Smoke Density in Hatridge Smoke Units 42%


AHARASHTRA MOTOR
EHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES
e No. MH-15-CK-6723
11 OCT 2018
10 APR 2019
umber | Emmission Test Result
294811 | 42%


MAHARASHTRA MOTOR
VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-15-CK-6589
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number | Emmission Test Result
M. P. 4W-A 7294807 | Smoke Density in Hatridge Smoke Units 40%


CK-6724
018
2019
4810
42%


VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-15-CK-6143
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number | Emmission Test Result
M. P. 4W-A 7294813 | Smoke Density in Hatridge Smoke Units 43%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Vehicle No. MH-15-CK-6144
Issue 11 OCT 2018
Expiry 10 APR 2019
Number | Emmission Test Result
-A
7294833
Smoke Density in Hatridge Smoke Units
44%

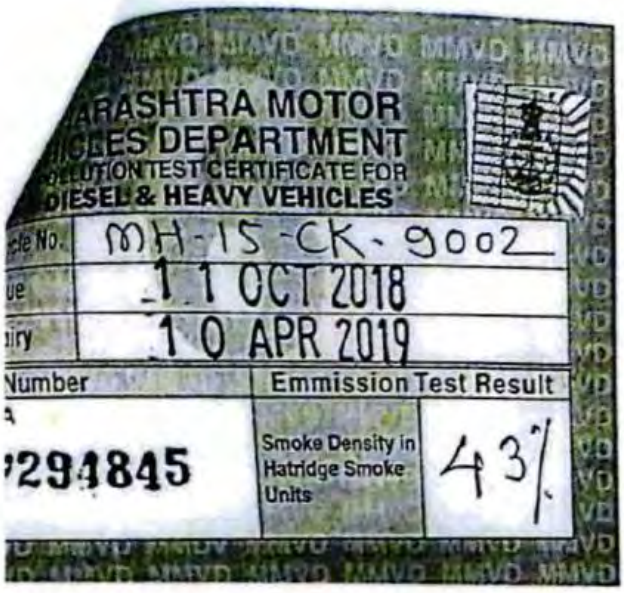

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-15-EG-2835
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number | Emmission Test Result
M. P. 4W-A
7294834
Smoke Density in Hatridge Smoke Units
40%

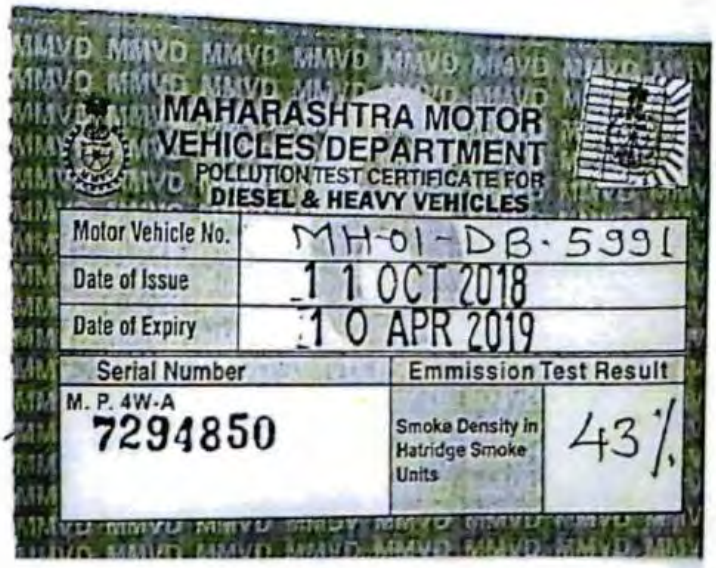

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Vehicle No. MH-46-AR-6901
Issue 11 OCT 2018
Expiry 10 APR 2019
Number | Emmission Test Result
-A
294824
Smoke Density in Hatridge Smoke Units
40%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-15-CK-5926
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number | Emmission Test Result
M. P. 4W-A
7294825
Smoke Density in Hatridge Smoke Units
43%

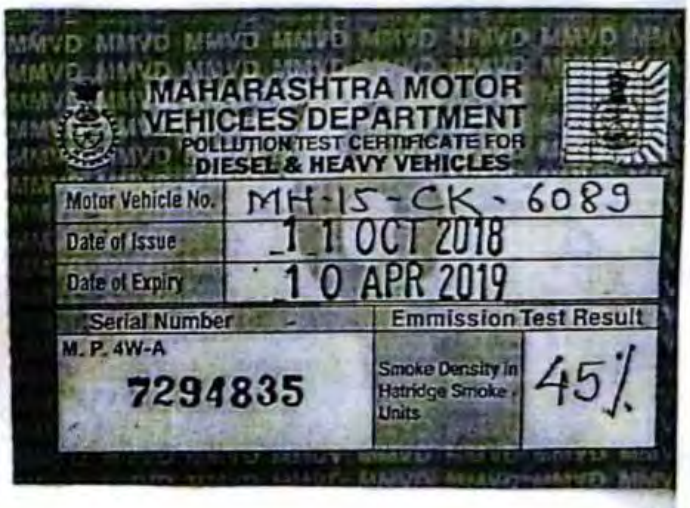

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES
Vehicle No. MH-46-AR-6906
Issue 11 OCT 2018
Expiry 10 APR 2019
Number | Emmission Test Result
W-A
7294827
Smoke Density in Hatridge Smoke Units
40%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-46-AR-6903
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number | Emmission Test Result
M. P. 4W-A
7294828
Smoke Density in Hatridge Smoke Units
43%


ARASHTRA MOTOR
ICLES DEPARTMENT
OLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES
MH-15-CK-9002
11 OCT 2018
10 APR 2019
Number
Emmission Test Result
7294845
Smoke Density in Hatridge Smoke Units
43%


MAHARASHTRA MOTOR
VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES
Motor Vehicle No.
MH-01-DB-5991
Date of Issue
11 OCT 2018
Date of Expiry
10 APR 2019
Serial Number
Emmission Test Result
M. P. 4W-A
7294850
Smoke Density in Hatridge Smoke Units
43%


MAHARASHTRA MOTOR
VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES
MH-15-EG-2598
11 OCT 2018
10 APR 2019
7294815
40%


MAHARASHTRA MOTOR
VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES
Motor Vehicle No.
MH-15-CK-6089
Date of Issue
11 OCT 2018
Date of Expiry
10 APR 2019
Serial Number
Emmission Test Result
M. P. 4W-A
7294835
Smoke Density in Hatridge Smoke Units
45%


MH-15-EG-2839
11 OCT 2018
10 APR 2019
Emmission Test Result
7294831
40%


DIESEL & HEAVY VEHICLES
Motor Vehicle No.
MH-46-AR-6908
Date of Issue
11 OCT 2018
Date of Expiry
10 APR 2019
Serial Number
Emmission Test Result
M. P. 4W-A
7294830
Smoke Density in Hatridge Smoke Units
40%

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH-01-CR-8224
Date of Issue	11 OCT 2018
Date of Expiry	10 APR 2019

Serial Number	Emmission Test Result	
M. P. 4W-A 7294842	Smoke Density in Hatridge Smoke Units	44%

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH-01-CR-8225
Date of Issue	11 OCT 2018
Date of Expiry	10 APR 2019

Serial Number	Emmission Test Result	
M. P. 4W-A 7294847	Smoke Density in Hatridge Smoke Units	45%

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

Vs

Union of India & Ors. ... Respondents

I N D E X

Sr.No.	Description (Pointwise observations (pertaining to building completed in Sector 3A)	Attachments in Point-15
1.	MPCB-SBUT_CTO_Order	**1**
2.	MPCB_Payment_made_C-to-O-Receipt	**2**

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: http://mpcb.gov.in
Email: cac-cell@mpcb.gov.in

Kalpataru Point, 2nd and 4th floor,
Opp. Cine Planet Cinema, Near Sion
Circle, Sion (E), Mumbai-400022

No:- Format1.0/CAC-CELL/UAN No.0000075293/CO/CAC-1909000914 Date: 25/09/2019

To,
M/s SAIFEE BURHANI UPLIFTMENT TRUST,
Bhuleshwar, Maulana Shaukatali Road, S.V.P. road, Mutton Street & Ebrahim Rehmatullah Road,
Bhendi bazaar, Mumbai - 400 003.

Sub: Grant of Consent to 1st Operate (Part-I) for Rehab Building in Sector No. 3 in Phase-I under Red Category

Ref: 1. Environment Clearance accorded by MoEF&CC, GoI vide No. F. No. 21-288/2017-IA-III dtd. 24/11/2017.
2. Consent to Establish accorded by Board vide No. Format 1.0/BO/CAC/Cell/UAN No. 0000031948/CE/CAC-1812000170 dtd. 30/11/2018.
3. Minutes of Consent Appraisal Committee meeting held on 14/08/2019.

Your application No.MPCB CONSENT-0000075293 Dated 12.01.2019

For grant of Consent to Operate under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous & Other Wastes (Management & Transboundry Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order.

1. **The 1st Consent to Operate is granted for a period up to 31.08.2020**
2. **The capital investment of the project is Rs.353 Crs. (As per undertaking submitted by ppl).**
3. **The Consent to 1st Operate (Part-I) for Rehab Building in Sector No. 3 in Phase-I of M/s SAIFEE BURHANI UPLIFTMENT TRUST, C.S. Nos. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4201, 4275 to 4279, 4292 to 4297, 4299, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227, 4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division in C-Ward, situated at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road known as "Bhendi bazaar", Mumbai - 400 003 on total plot area 85,429 sq. mtrs. for construction BUA 83,700 sq. mtrs. out of total construction BUA 8,56,591.75 sq. mtrs. as per Environment Clearance and Commencement Certificate issued by Local Body including utilities and services.**
4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted	Standards to	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	191	As per Schedule -	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, fire fighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line.

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG Set (750 KVA)	1	As per Schedule-II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	DRY WASTE	300 Kg/Day	STORAGE	NOT FOR SALE
2	WET WASTE	550 Kg/Day	OWC followed by composting	USED AS MANURE
3	STP S. LDGE	40 kg/Day	CENTRIFUGE	USED AS MANURE

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	1.1	50	Ltr/A	NA	Sale to Auth. Party/ Re-processessor

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.

9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.

10. PP shall submit undertaking in Board's prescribed format within 15 days towards compliance of conditions of Environmental Clearance (EC) and Consent to Operate conditions.

11. PP shall submit the undertaking within 15 days in the prescribed format towards the part of the built-up area/ building for which application for 1st Consent to Operate (Part-I) is made and that the same is included in the Environmental Clearance accorded.

12. PP shall operate STP so as to achieve the treated domestic effluent standard for the parameter BOD- 10 mg/lit.

13. The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, fire-fighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line.

14. PP shall operate organic waste digester along with composting facility and compost obtained shall be used as manure in their own garden/ plantation.

15. PP shall submit BG of Rs. 2½ Lakhs towards O&M of pollution control system and compliance of consent to operate condition.

16. PP will be responsible for proper operation & maintenance of pollution control systems for initial period of five years after Society formation and afterwards handover the facility to the Society for its further operation in good and working conditions.

17. PP shall provide bus transport for residents/ employee to the extent possible directly or indirectly through the operator so as to reduce traffic congestion and resultant in reduction of air pollution.

For and on behalf of the
Maharashtra Pollution Control Board.

(E. Ravendiran IAS)
Member Secretary

Received Consent fee of :

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	706000.00	5432108	12/07/2019	RTGS

Copy to:

1. Regional Officer, MPCB, Mumbai and Sub-Regional Officer, MPCB, Mumbai I
   - They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB,Sion, Mumbai
3. CC-CAC Desk- for record & website updating purpose

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1) A] As per your application, you have provided MBBR based Sewage Treatment Plants (STPs) of combined capacity **410 CMD for treatment of domestic effluent of 391 CMD.**

B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for pH
1.	BOD (3 days 27o C)	10
2.	Suspended Solids	20
3.	COD	50
4.	Residual Chlorine	1ppm

C] The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, fire-fighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line. In no case, effluent shall find its way outside Project Proponent's premise.

2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.

3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mines pits or boiler feed	0.00
2.	Domestic purpose	450.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1) **As per your application, you have provided the Air pollution control (APC)system and also proposed to erect following stack (s) and to observe the following fuel pattern-**

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM
S-1	DG Set 1750 KVA)	Acoustic Enclosure	3.5	DIESEL	281.6 Ltr/A

*** Above roof the building in which it is installed.**

2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm3

3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacementalteration well before its life come to an end or erection of new pollution control equipment.

4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5) **Conditions for utilities like Kitchen, Eating Places, Cantaens:-**

a) The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.

b) The toilet shall be provided with exhaust system connected to chimney through ducting.

c) The air conditioner shall be vibration proof and the noise shall not exceed 65 dB(A).

d) The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2O	/500000	Within 15 days	Towards O&M of pollution control systems and towards compliance of the Consent conditions	31.08.2020	31.12.2020

** The above Bank Guaranteets) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
 # Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

SCHEDULE-IV

General Conditions:

1. The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011.
3. Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
4. Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
5. Conditions for D.G Set
   a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
   b) Applicant should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
   c) Applicant should make efforts to bring down noise level due to DG set, outside their premises, within ambient noise requirements by proper siting and control measures.
   d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
   e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
   f) D.G. Set shall be operated only in case of power failure.
   g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
   h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
6. Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
7. Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
8. Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
9. The treated sewage shall be disinfected using suitable disinfection method.
10. The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
11. The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Your payment has been received.

Payment Receipt

Payment Status:	**Success**
Industry Name	M/s. SAIFEE BURHANI UPLIFTMENT TRUST, Survey No. at C.S. No. 3571 to 3576, 1/3572, 3577 to 3592, 360
Unique Id	MPCB-CONSENT-0000094700
DR No:	MPCB-DR-1277
Payment type:	RTGS
Transaction/DD no	UBINH20219873210
Received On:	07-08-2020
Amount:	706000.00 INR.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

Vs

Union of India & Ors. ... Respondents

I N D E X

Sr.No.	Description (Pointwise observations (pertaining to building completed in Sector 3A)	Attachments in Point-6
1.	Tanker water challans_2017	**1**
2.	Tanker water challans_2018	**2**
3.	Tanker water challans_2019	**3**
4.	Six Month Compliance Submission to Ministry of Environment for June 2016	**1**
5.	Six Month Compliance Submission to Ministry of Environment for December 2016	**2**
6.	Six Month Compliance Submission to Ministry of Environment for June 2017	**3**
7.	Six Month Compliance Submission to Ministry of Environment for December 2017	**4**
8.	Six Month Compliance Submission to Ministry of Environment for June 2018	**5**
9.	Six Month Compliance Submission to Ministry of Environment for December 2018	**6**
10.	Six Month Compliance Submission to Ministry of Environment for June 2019	**7**
11.	Six Month Compliance Submission to Ministry of Environment for December 2019	**8**

SARTHAK ENTERPRISE

D/412, Kurla Mahananda Nagar, Bhimaji Buva Compound, New Mill Road, Kurla (W), Mumbai - 70.
Mob. : +91-9323 009920 E-mail : sarthakenterprise08@gmail.com

Subject to Mumbai Jurisdiction

BILL

M/s. Capacite Infra Project Limited
603, Shrikant Chambers, Phase -1, 6th Floor,
Adjacement to R. K. Studios, Sion-Trombay Road,
Chembur, Mumbai - 400 071.
GSTIN NO. : 27AAECC9463G1ZF
Site Address : Polya Compound, Darukhana

Bill No. : SEP-2017/ 025 Date : 27/09/2017
Bill Period : 26/08/2017 TO 25/09/2017
Referance : Water

Particulars			Water Charges			Waiting Charges			Transport	Total
Date	Challan No.	Tanker No.	Quantity	Rate	Amount	Hrs.	Rate	Amount	Amount	Amount
26/8/2017	355	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
27/8/2017	358	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
/8/2017	361	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
/8/2017	364	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
30/8/2017	367	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
31/8/2017	370	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
01/9/2017	371	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
01/9/2017	372	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
03/9/2017	373	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
04/9/2017	374	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
04/9/2017	376	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
05/9/2017	380	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
06/9/2017	383	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
07/9/2017	386	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
08/9/2017	389	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
09/9/2017	392	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
10/9/2017	395	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
11/9/2017	396	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
12/9/2017	400	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
/9/2017	1103	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
/9/2017	1106	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
15/9/2017	1109	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
16/9/2017	1112	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
17/9/2017	1115	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
17/9/2017	1116	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
18/9/2017	1119	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
19/9/2017	1122	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
18/9/2017	1123	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
20/9/2017	1124	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
21/9/2017	1127	MH-04-HD-2973	6000LTR	850.00	850.00					850.00
22/9/2017	1130	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
23/9/2017	1131	MH-04-HD-2973	6000LTR	850.00	850.00					850.00
24/9/2017	1134	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
24/9/2017	1135	MH-48-AG-7329	6000LTR	850.00	850.00					850.00
25/9/2017	1136	MH-48-AG-7329	6000LTR	850.00	850.00					850.00

Total Challans : 35 Total Qty : 35

TOTAL 29,750.00

PAN No. : BDIPS4887D

Rupees Twenty Nine Thousand Seven Hundred Fifty Only

E & O. E. GROSS TOTAL

For SARTHAK ENTERPRISES

Prepared by

Checked by

BILL ENTERED IN BOOK

CAPACITE INFRA PROJECTS LTD.
S.B.U. (WORKS)
STORE RECEIPTS
GRN No. 6289
GRN Date 16/10/2017
Store Person Sign
Store Incha Sign

॥ श्री गणेशाय नमः ॥

Mob. 842588313
842588323

SARTHAK ENTERPRISES

CONSTRUCTION WATER & DRINKING WATER SUPPLIERS

D/412, Kurla Mahananda Nagar, New Mill Road, Kurla (W), Mumbai - 400 070.

Dm/c 12075

LIVERY / ALLAN NO. 355

Date 26.8.17

s. Jodia Compound Dhaw KHANA Rayroad

Tanker No.	PARTICULARS	Quantity
	In Time 6:30pm Out Time 7:20pm water ONE TANK OF WATER	1 Trip 600 Lot

ight Pay Rs.

s Name

Receiver's Signature

NOTE : We are not responsible If Drainage cover is damage.

॥ श्री गणेशाय नमः ॥

Mob. 842588313
842588323

SARTHAK ENTERPRISES

CONSTRUCTION WATER & DRINKING WATER SUPPLIERS

D/412, Kurla Mahananda Nagar, New Mill Road, Kurla (W), Mumbai - 400 070.

DELIVERY CHALLAN NO. 358

Date 27.8.17

M/s. Patra Compound Ghaw Khan Rly Road

Tanker No.	PARTICULARS	Quantity
MH 4806 F329	In Time 12:05pm Out Time 12:50pm ONE TANK OF WATER	1 Trip

CAPACITE INFRAPROJECTS LTD.
In Time : Date :
Out Time :
Vehicle No. :
Yard No.

Water 6000 LTR

12.05pm 27/8/17
12.50pm
MH-48-AH-7329

Receiver's Name

Receiver's Signature

NOTE : We are not responsible if Drainage cover is damage.

॥ श्री गणेशाय नमः ॥

Mob. 842588313
842588323

SARTHAK ENTERPRISES

CONSTRUCTION WATER & DRINKING WATER SUPPLIERS

D/412, Kurla Mahananda Nagar, New Mill Road, Kurla (W), Mumbai - 400 070.

DMC 1207

DELIVERY CHALLAN NO. 361

Date 28-8-17

M/s. Patil Compound Dhau Khana Railroad

Tanker No.	PARTICULARS	Quantity
MH 04 CG 329	In Time 09:40AM Out Time 10:30AM ONE TANK OF WATER	1 Trip 6000 Ltr

water

C.P. ... PROJECTS LTD.
In time: Date 28.8.17
Out time: 10:30AM
Vehicle no. MH 04 CG 7329
Inward no. 39

9:40AM 28/8/17
10:30AM
MH-43-AG 7329
1205

To Pay Rs.

Receiver's Name

Receiver's Signature

NOTE : We are not responsible if Drainage cover is damage.

॥ श्री गणेशाय नमः ॥

Mob. 842588313
842588323

SARTHAK ENTERPRISES

CONSTRUCTION WATER & DRINKING WATER SUPPLIERS

D/412, Kurla Mahananda Nagar, New Mill Road, Kurla (W), Mumbai - 400 070.

DELIVERY CHALLAN NO. 364

Date: 29.8.17

M/s. Satia Compound Ahaw KHANA Rly Road

Tanker No.	PARTICULARS	Quantity
MH4869 7329	In Time 9:00AM Out Time 9:45AM ONE TANK OF WATER	1 Trip 6000 Ltr

Freight to Pay Rs.

9:00AM 29.8.17
09:45AM 9.00AM
MH04HD 2874/9:45AM
MH-04-HD 2874

Receiver's Name

Receiver's Signature

NOTE : We are not responsible if Drainage cover is damage.

12778

॥ श्री गणेशाय नमः ॥

Mob. 842588313
842588323

SARTHAK ENTERPRISES

CONSTRUCTION WATER & DRINKING WATER SUPPLIERS

D/412, Kurla Mahananda Nagar, New Mill Road, Kurla (W), Mumbai - 400 070.

D mk 12146

ELIVERY HALLAN NO. 367

Date : 30.8.17

/s. Lodha Compound Dhau Khana Rail Road

Tanker No.	PARTICULARS	Quantity
MH 4867 7329	In Time 11.20AM Out Time 12.40pm ONE TANK OF WATER	1 Trip 8000 Ltr

CAPACITE INFRAPROJECTS LTD.
In Time : 11.20 AM Date : 30.8.17
Out Time : 12.40 PM
Vehicle No. : MH 4867 - 7329
Outward No. : 42

11.20 am 31/8/17
12.40 pm
MH 04 AA 7329

ht to Pay Rs.

Receiver's Name

Receiver's Signature

12777

NOTE : We are not responsible if Drainage cover is damage.

॥ श्री गणेशाय नमः ॥

Mob. 842588313
842588323

SARTHAK ENTERPRISES

CONSTRUCTION WATER & DRINKING WATER SUPPLIERS

D/412, Kurla Mahanand Nagar, New Mill Road, Kurla (W), Mumbai - 400 070.

DMK 12 55

DELIVERY CHALLAN NO. 370

Date : 5.2.17

M/s. Jodio Compound Dhanu Kiana Ary Road

Tanker No.	PARTICULARS	Quantity
MH 46 T 289	In Time 11.30 AM Out Time 12.15 pm ONE TANK OF WATER	1 Trip 6000 Ltr

Wet Works 31.2.17

CAPACITE INFRAPROJECTS LTD

MH 46 T 289

In Time : 11.30 Date : 1/2/17

Out Time : 12.45

Vehicle No.: MH 46 AA-T 289

Outward No.: 1379

Freight to Pay Rs.

Receiver's Name

Receiver's Signature

NOTE : We are not responsible if Drainage cover is damage.

॥ श्री गणेशाय नमः ॥

Mob. 842588313
842588323

SARTHAK ENTERPRISES

CONSTRUCTION WATER & DRINKING WATER SUPPLIERS

D/412, Kurla Mahananda Nagar, New Mill Road, Kurla (W), Mumbai - 400 070.

Dmk 12156

DELIVERY CHALLAN NO. 371

Date : 21-09-17

M/s. Jadia Compound Dhanu-Kurla Railroad

Tanker No.	PARTICULARS	Quantity
MH48 5228	In Time 09.20 AM Out Time 09.58 AM ONE TANK OF WATER	1 Trip 6000

Right to Pay Rs.

Receiver's Name

CIPAC: ... PROJECTS LTD. ... E INFRAPROJECTS LTD. Date: 21/9/17
In Time :
Out Time :
Vehicle No.
Invoice No.: 94
MH48 5228

Receiver's Signature

NOTE :- We are not responsible if Drainage cover is damage

॥ श्री गणेशाय नमः ॥

Mob. 842588313;
842588323;

SARTHAK ENTERPRISES

CONSTRUCTION WATER & DRINKING WATER SUPPLIERS

D/412, Kurla Mahananda Nagar, New Mill Road, Kurla (W), Mumbai - 400 070.

DELIVERY CHALLAN NO. 372

Date : 01-09-17

M/s. Patil compound Dhau Khana Road

Tanker No.	PARTICULARS	Quantity
MH 47 89 7393	In Time 10.00 pm Out Time 10.40 pm ONE TANK OF WATER	1 Trip 6000 Ltr

PACIL E INFRAPROJECTS LTD.

Freight to Pay Rs.

Receiver's Name

Receiver's Signature

NOTE : We are not responsible if Drainage cover is damage.

॥ श्री गणेशाय नमः ॥

Mob. 8425883133
8425883233

SARTHAK ENTERPRISES

CONSTRUCTION WATER & DRINKING WATER SUPPLIERS

D/412, Kurla Mahananda Nagar, New Mill Road, Kurla (W), Mumbai - 400 070.

RY NO. 373

Date : 08.9.17

Lotia compound Dhow KHANA Rail'y Road

No.	PARTICULARS	Quantity
198	In Time 7:56 AM Out Time 8.45 AM ONE TANK OF WATER	1 Trip 6000 Ltr

CAPACIT E INFRAPROJECTS LTD.
In Time : 7:56 AM Date : 8/9/17
Out Time : 8.45 AM
Vehicle No.: MH 48 7327
Delivered to if Drainage cover is damage

o Pay Rs. _____

_____ _____

ceiver's Name Receiver's Signature

NOTE : We are not responsible if Drainage cover is damage

॥ श्री गणेशाय नमः ॥

Mob. 8425883132
8425883233

SARTHAK ENTERPRISES

CONSTRUCTION WATER & DRINKING WATER SUPPLIERS

D/412, Kurla Mahananda Nagar, New Mill Road, Kurla (W), Mumbai - 400 070.

DELIVERY CHALLAN NO. 008

Date : 16/10/2017

M/s. Potty & Compound Dairy Khana Reay Road

Tanker No.	PARTICULARS	Quantity
	In Time 11:20 AM. Out Time 11:50 AM ONE TANK OF WATER	1 Trip 6000 Ltr

CAPACITE INFRAPROJECTS LTD.
In Time : 11:20 AM Date : 16/10/17
Out Time : 11:50 AM
Vehicle No. : MH 04. HD-2973
Inward No.

CAPACITE INFRAPROJECTS LTD
In Time : 11:20 AM Date : 16/10/17
Out Time : 11:50 AM
Vehicle No. MH-04-HD-2973
Outward No. 11445

Freight to Pay Rs.

Receiver's Name

Receiver's Signature

NOTE : We are not responsible if Drainage cover is damaged

॥ श्री गणेशाय नमः ॥

Mob. 842588313:
842588323:

SARTHAK ENTERPRISES

CONSTRUCTION WATER & DRINKING WATER SUPPLIERS

D/412, Kurla Mahananda Nagar, New Mill Road, Kurla (W), Mumbai - 400 070.

DELIVERY CHALLAN NO. 013

Date : 17/10/2017

M/s. Patya Compound Daru Khana, Reay Road

Tanker No.	PARTICULARS		Quantity
	In Time 9:25 AM Out Time 10:00 AM ONE TANK OF WATER	CAPACITE INFRAPROJECTS LTD. In Time : 9:25 AM Date : 17/10/17 Out Time : 10:00 AM. Vehicle No. : MH-48-AG-7329 Inward No :	1 Trip 6000 Ltr

Freight to Pay Rs. _____

CAPACITE ... PROJECTS LTD.
In Time : 9.25 AM Date : 17/10/17
Out Time : 10.00 Am
Vehicle No. : MH-48-AG 7329
NOTE : We are not responsible if Drainage cover is damage.

Receiver's Name

Receiver's Signature

॥ श्री गणेशाय नमः ॥

Mob. 8425883132
8425883233

SARTHAK ENTERPRISES

CONSTRUCTION WATER & DRINKING WATER SUPPLIERS

D/412, Kurla Mahananda Nagar, New Mill Road, Kurla (W), Mumbai - 400 070.

DEL. . ERY CHALLAN NO. 014

Date : 17/10/2017

M/s. Patiya Compound Darukhan Rey Road

Tanker No.	PARTICULARS	Quantity
MH04HD 2973	In Time 8:40 Out Time 9:15 ONE TANK OF WATER	1 Trip Good

CAPACITE INFRAPROJECTS LTD.
In Time : 8:40 Date : 17/10/2017
Out Time : 9:15
Vehicle No. : MH04HD 2973
Inward No. :

CAPACITE INFRAPROJECTS LTD.
In Time 8:40 61117
Out Time 9:15
Vehicle No. MH-04HD-2973
Outward No. 15423

Freight to Pay Rs.

Receiver's Name

Receiver's Signature

NOTE : We are not responsible if Drainage cover is damage.

॥ श्री गणेशाय नमः ॥

Mob. 8425883132
8425883233

SARTHAK ENTERPRISES

CONSTRUCTION WATER & DRINKING WATER SUPPLIERS

D/412, Kurla Mahananda Nagar, New Mill Road, Kurla (W), Mumbai - 400 070.

DMC 13267

DELIVERY CHALLAN NO. 021

Dt : 18/10/2017

M/s. Potija Compound Dave Khana Reay Road

Tanker No.	PARTICULARS	Quantity
	In Time 03:05 pm Out Time 03:35 pm ONE TANK OF WATER CAPACIT'E INFRAPROJECTS LTD. In Time : 3:05 PM Date 18/10/17 Out Time : 3:35 PM Vehicle No.: MH 48 AU 2973 Inward No.:	1 Trip 6000 Ltr

Freight to Pay Rs.

CAPACIT'E INFRAPROJECTS LTD.
In Time : 3:05 PM Date : 21/10/17
Out Time : 3:35 PM
Vehicle No.: MH-48-AU-2973
Delivery No.: 14899

Receiver's Name

Receiver's Signature

NOTE: We are not responsible if Drainage cover is damage.

॥ श्री गणेशाय नमः ॥

Mob. 8425883132
8425883233

SARTHAK ENTERPRISES

CONSTRUCTION WATER & DRINKING WATER SUPPLIERS

D/412, Kurla Mahananda Nagar, New Mill Road, Kurla (W), Mumbai - 400 070.

DELIVERY CHALLAN NO. 022

Date : 19/10/2017

M/s. Pofiya Compound Daru Khana Roay Road

Tanker No.	PARTICULARS	Quantity
	In Time 12:15 pm Out Time 12:45 pm ONE TANK OF WATER	1 Trip 6000 Lt

CAPACITE INFRAPROJECTS LTD.
In Time : 12:15 pm Date : 19/10/17
Out Time : 12:45 pm
Vehicle No.: MH 04 HD 2973
Inward No. :

CAPACITE INFRAPROJECTS LTD.
In Time : 12:15 pm Date 21/10/17
Out Time : 12:45 pm
Vehicle No.: MH-04 HD-2973
Inward No. : 14800
14900

Freight to Pay Rs.

Receiver's Name

Receiver's Signature

NOTE : We are not responsible if Drainage cover is damage.

॥ श्री गणेशाय नमः ॥

Mob. 8425883132
8425883233

SARTHAK ENTERPRISES

CONSTRUCTION WATER & DRINKING WATER SUPPLIERS

D/412, Kurla Mahananda Nagar, New Mill Road, Kurla (W), Mumbai - 400 070.

DELIVERY CHALLAN NO. 023

Date : 20/10/2017

M/s. Potiya Compound Dava Khana Road.

Tanker No.	PARTICULARS	Quantity
	In Time 8:45AM Out Time 9:20AM ONE TANK OF WATER	1 Trip 6000 Ltr.

CAPACITE INFRAPROJECTS LTD.
In Time : 8:45AM Date : 20/10/17
Out Time : 9:20AM
Vehicle No. : MH 48 AG 7329

CAPACITE INFRAPROJECTS LTD.
In Time : 8:45AM Date : 21/10/17
Out Time : 9:20AM
Vehicle No. : MH-48 AG 7329
Outward No. : 11901

Freight to Pay Rs. _____

Receiver's Name

Receiver's Signature

NOTE : We are not responsible if Drainage cover is damage.

॥ श्री गणेशाय नमः ॥

Mob. 8425883132
8425883233

SARTHAK ENTERPRISES

CONSTRUCTION WATER & DRINKING WATER SUPPLIERS

D/412, Kurla Mahananda Nagar, New Mill Road, Kurla (W), Mumbai - 400 070

DELIVERY CHALLAN NO. 026

Date : 21/10/2017

M/s. Patiya Compound Dani Khana Reay. Road. Mum. 400010

Tanker No.	PARTICULARS	Quantity
	In Time 10:05 AM. Out Time 10:35 Am ONE TANK OF WATER PACIT'E INFRAPROJECTS LTD. In Time : 10 05 AM Date : 21/10/17 Out Time : 10:35 Am Vehicle No. : MH-48-AG-7329 Inward No. :	1 Trip 6000 Ltr

Freight to Pay Rs. _____

PACIT'E INFRAPROJECTS LTD.
In Time 10 35 Am Date 21/10/17
Out Time 10:35 Am
Vehicle No. MH-48-AG-7329
Outward No. 14927

14927

Receiver's Name

Receiver's Signature

NOTE : We are not responsible if Drainage covers damage.

॥ श्री गणेशाय नमः ॥

Mob. 8425883132
8425883233

SARTHAK ENTERPRISES

CONSTRUCTION WATER & DRINKING WATER SUPPLIERS

D/412, Kurla Mahananda Nagar, New Mill Road, Kurla (W), Mumbai - 400 070.

DTTK 13729

DELIVERY CHALLAN NO. 029

Date : 22/10/2017

M/s. Pofiya Compound/ Dairy Khana, Reay Road

Tanker No.	PARTICULARS	Quantity
	In Time 9:10 AM Out Time 9:50 AM. ONE TANK OF WATER	1 Trip 600

CAPACITE INFRAPROJECTS LTD.
In Time : 9:10AM Date : 22/10/17
Out Time : 9:50AM
Vehicle No. : MH-48AG-7329
Receiver's Signature

CAPACITE INFRAPROJECTS LTD.
In Time : 9:10 AM Date : 23/10/17
Out Time : 9:50 AM
Vehicle No. : MH48-AG7329
14961

Freight to Pay Rs.

Receiver's Name

NOTE : We are not responsible if Drainage cover is damage.

॥ श्री गणेशाय नमः ॥

Mob. 8425883132
8425883233

SARTHAK ENTERPRISES

CONSTRUCTION WATER & DRINKING WATER SUPPLIERS

D/412, Kurla Mahananda Nagar, New Mill Road, Kurla (W), Mumbai - 400 070.

DELIVERY CHALLAN NO. 033

Date : 23/10/2017

M/s. Potiye Compound Dorukhana Reay Road

Tanker No.	PARTICULARS	Quantity
	In Time 12:10 p.m. Out Time 12:40 pm ONE TANK OF WATER	1 Trip 6000 GF

CAPACITE INFRAPROJECTS LTD.
In Time : 12:10 PM Date : 23/10/17
Out Time :
Vehicle No.: MH 04 HD 2973
Inward No.: 126

CAPACITE INFRAPROJECTS LTD.
In Time : 12:14 pm Date : 27/10
Out Time :
Vehicle No.: MH-04-HD 2973
Inward No.: 3738

Freight to Pay Rs.

Receiver's Name

Receiver's Signature

NOTE : We are not responsible if Drainage cover is damage.

॥ श्री गणेशाय नमः ॥

Mob. 8425883132
8425883233

SARTHAK ENTERPRISES

CONSTRUCTION WATER & DRINKING WATER SUPPLIERS

D/412, Kurla Mahananda Nagar, New Mill Road, Kurla (W), Mumbai - 400 070.

DELIVERY CHALLAN NO. 036

Date 24/10/2017

M/s. Pofiya Compound Daru Khana Reay Road Mum. 10

Tanker No.	PARTICULARS	Quantity
	In Time 10:20 AM. Out Time 10:50 AM. ONE TANK OF WATER	1 Trip 6000 Ltr

CAPACITE INFRAPROJECTS LTD.
In Time : 10:20AM Date : 24/10/17
Out Time : 10:50 AM
Vehicle No. : MH 48 AG-7329
Inward No. 128

Freight to Pay Rs.

CAPACITE INFRAPROJECTS LTD.
Date : 27/10/17
In Time : 10:20 AM
Out Time : 10:50 AM
Vehicle No. : MH 48 AG-7329

Receiver's Name

Receiver's Signature

NOTE : We are not responsible if Drainage cover is damage.

15139

॥ श्री गणेशाय नमः ॥

Mob. 8425883132
8425883233

SARTHAK ENTERPRISES

CONSTRUCTION WATER & DRINKING WATER SUPPLIERS

D/412, Kurla Mahananda Nagar, New Mill Road, Kurla (W), Mumbai - 400 070.

DELIVERY CHALLAN NO. 039

Date : 25/10/2017

M/s. Pofiya Compound Daru Khana Reay Road.

Tanker No.	PARTICULARS	Quantity
	In Time 9:15 AM. Out Time 9:45 AM ONE TANK OF WATER	1 Trip 6000 Ltr

CAPACITE INFRAPROJECTS LTD.
In Time : 9:15 AM Date : 25/10/17
Out Time : 9:45 AM.
Vehicle No.: MH-48 AG-7329
Tanker No.

CAPACITE INFRAPROJECTS LTD.
In Time : 9:15 AM Date 27/10
Out Time 9:45 AM
Vehicle No.: MH-48 AG-7329
Tanker No. 15140

Freight to Pay Rs.

Receiver's Name

Receiver's Signature

NOTE : We are not responsible if Drainage cover is damage.

Prop. Mahendraprasad K. Dubey

Mob. : 9821659265
9820386694
9869330354
7666202396
9594241897

16,162

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

271, Kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002.

Challan No. 1101 Date : 29/12/2012

M/s. Poetry Compound Dr Babasaheb Ambedkar Road

CAPACIT'E INFRAPROJECTS LTD.
In Time : 11:20 Date : 29/12/2012
Out Time : 11:55
Vehicle No. : MH43 BB 0881
Inward No. :

Gentleman, As per your delivery order No.

We are Sending Lorry No. MH 43 BB 0881

Through delivery Litre. 6000/2 Rate

Amounts Rs.

INFRAPROJECTS LTD.
11:20 Date 21/1/13
Out Time : 11:55
Vehicle No. MH-43-BB-0881
Outward No. 17283

Thanking you in anticipation of your next order.

Yours faithfully

For Shri Swami Samarth Water Suppliers

Prop. Mahendrapratap R. Dubey

Dmp 16160

9820386694
9869330354
7666202396
9594241697

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

271, Kalbadevi Road,Shri Ram Mandir, MUMBAI - 400 002.

1597

Challan No.: _____ Date: 28/12/2012

M/s. Vatika Compound Developers Pvt Ltd

CAPACITE INFRAPROJECTS LTD.
In Time : 9:30 Date : 28/12/2012
Out Time : 10:35
Vehicle No.: MH43BB-0881
Invoice No.:
As per your delivery order No. _____

Gentleman

We are Sending Lorry No. MH 43 BB 0881

Through delivery Litre 6000/= Ltr Rate _____

mounts Rs. _____

CAPACITE INFRAPROJECTS LTD.
In Time : 9:30 Date : 28/12/12
Out Time : 10:35
Vehicle No. MH-43BB-0881
Outward No.: 17781

Thanking you in anticipation of your next order.

Yours faithfully,

For Shri Swami Samarth water suppliers

Prop. Mahendraprasad K. Dubey

Mob. 9821659265
9820386694
9869330354
7666202396
9594241897

DMR 15,997

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

271, kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002.

Challan No. 1032 Date 28/12/17

M/s Capacite
5000 LT
Constom water

Gentleman

As per your delivery order No.

We are Sending Lorry No. MH 03 AA 8404

Through delivery Litre 9000 Rate

Amounts Rs. MH BB-0881

Thanking you in anticipation of your next order 27/08

Yours faithfully

For Shri Swami Samarth Water Suppliers

Prop. Mahendraprasad K. Dubey

Mob. : 9821659265
9820386694
9869330354
7666202396
9594241897

15,995

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

271, kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002.

Challan No. : ~~1031~~ Date : 28/12/17

M/s. CRACITE

~~925~~ 28/12/17

~~A-45~~

~~MH43 BC 8881~~

Gentleman 17Lcb.

As per your delivery order No.

We are Sending Lorry No.

Through delivery Litre 5000 Rate

mounts Rs.

Thanking you in anticipation of your next order.

Yours faithfully
For Shri Swami Samarth Water Suppliers

Prop. Mahendraprasad K. Dubey

Mob. : 9821659265
9820386694
9869330354
7666202396
9594241897

DMR
15A95

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER

71, kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002.

Challan No. : 547 Date : 28/12/2017

M/s Capacite

Gentleman

As per your delivery order No.

We are Sending Lorry No. MH 04 FP 0752

Through delivery Litre 5000LT Rate

nounts Rs.

Thanking you in anticipation of your next order

L&T INFRAPROJECTS LTD.
Date 28/12/17
9-10
9-30
MH 04 FP 0752

Yours faithfully,

For Shri Swami Samarth Water Suppliers

Prop. Mahendraprasad K. Dubey

Mob. 9821659265
9820386694
9869330354
7666202396
9594241697

16158

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

271, kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002.

Challan No. : 1030 Date 27/12/2012

M/s. Potgi Compound Dana Chawl
Reay Road

CAPACITE INFRAPROJECTS LTD.
In Time : 7:50 Date : 27/12/2012
Out Time: 8:20
As per your delivery order No.
Inward No. MH43 BB 0881

Gentleman

We are Sending Lorry No

Through delivery Litre 6000 Rate

nounts Rs.

Thanking you in anticipation of your next order.

CAPACITE INFRAPROJECTS LTD.
27/12/12
7-50 Hr
8-12 Hr
Out Time
MH-43-BB-0881
Vehicle No.:
17279
Outward No.:

Yours faithfully,
For Shri Swami Samarth Water Suppliers

Prop. Mahendraprasad K. Dubey

Mob. 9821659265
9820386694
9869330354
7666202396
9594241897

DMR 15977

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

271, kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002.

Challan No. : 1029 Date : 29/12/2017

M/s. Capatice

cooler J.54 Date 28/12/17

A·20

MH·43·BB·881

Gentleman 19086

As per your delivery order No. 19086

We are Sending Lorry No.

Through delivery Litre 5000 Rate

*mounts Rs.

Thanking you in anticipation of your next order.

Yours faithfully

For Shri Swami Samarth Water Suppliers

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER

271, Kalbadevi Rd, Shri Ram Mandir, MUMBAI - 400 002.
Mob.: 9821659265, 9869330354, 7666202396,9221459293

BILL NO. 458 Date : 5-4-18

M/ssrs Capicite Infraprojects LTD

P.O. 2392

Ref. No.	Tips	Date	Truck No.	Station	Ch. No. D/o. No.	Weight Litres	Rate Rs. P.	Amount Rs. P.
		1-3-18		5/4/18				
	131	"	MH04 EY6499			10000	1000	131000=
		31-3-18						
		One lakh thirty one thousand						131000=

CAPACITE INFRAPROJECTS LTD.
R.U.T. Project (90360)
RECEIPTS

Store Person Sign.
Store Person Name
Chln No.

Prop. Mahendraprasad K. Dubey

Mob. 9821659265
9820366694
9869330354
7666202396
9594241897

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

1, kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002.

Challan No. : 1299 Date : 25/03.

M/s. Balaji
Construction water
10,000 ltr

Gentlemen,

To Tanker No. MH04 EY 6449 Date: 26/03

As per your delivery order No.

We are Sending Lorry No.

Out Time : 1237

Vehicle No.: MH04 EY 6449

Through delivery Litre 10000 Rate

Outward No.:

Amounts Rs.

CAPACITE INFRAPROJECTS LTD.

Thanking you in anticipation of your next order.

Yours faithfully,
For Shri Swami Samarth Water Suppliers

Prop. Mahendraprasad K. Dubey Mob. 9821659265
9820386694
9869330354
7666202396
9594241897

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

1, Kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002

Challan No. : 1298 Date : 26/03.

M/s. Capacite
Construction water
10,000 lb

Gentleman

As per your delivery order No.

We are Sending Lorry No.

Through delivery Litre Rate

Amounts Rs.

CAPACITE INFRAPROJECTS LTD.
In Time : 12:05 Date : 26/03
Out Time : 10:25
Vehicle No. : MH04 EY 6499
Outward No. : 20958

Thanking you in anticipation of your next order

Yours faithfully
For Shri Swami Samarth Water Suppliers

Prop. Mahendraprasad K. Dubey

Mob. 9821659265
9820386694
9869330354
7666202396
9594241897

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

1, kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002.

Challan No. : 1297 Date : 26/03.

M/s. capacite
construction water
10,000 Ltr.

Gentleman

CAPACITE INFRAPROJECTS LTD.
In Time : 4:10 Date : 26/03
As per your delivery order No.
Out Time : 4:20
Vehicle No.: MH04 EY6499
Outward No.: 20928

We are Sending Lorry No.

Through delivery Lorry

Rate

/unts Rs.

Thanking you in anticipation of your next order.

Yours faithfully
For Shri Swami Samarth Water Suppliers

Prop. Mahendraprasad K. Dubey

Mob. 9821659265
9820386694
9869330354
7666202396
9594241897

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

1, kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002.

Challan No. : 1296 Date : 26/03.

M/s capacite

Construction water

10,000 Ltr.

Gentlemen

CAPACITE INFRAPROJECTS LTD.

As per your delivery order No. 26/03

We are Sending Lorry No. 7127

Through delivery Lorry MH04 EY6499 Rate

Outward No.: 20927

Amount Rs.

Thanking you in anticipation of your next order.

Yours faithfully,
For Shri Swami Samarth Water Suppliers

Prop. Mahendraprasad K. Dubey

Mob 9821659265
9820366694
9869330354
7666202396
9594241887

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

1, kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002.

Challan No. 1295 Date : 26/03

M/s capacite
construction water
10,000 Ltr

Gentleman

CAPACITE INFRAPROJECTS LTD
Date : 26/03
Time : 1:10
Time : 1:30

As per your delivery order No.

We are Sending Lorry No. MH04EY6499.

Through delivery Ltre. 20926 Rate

Junis Rs.

Thanking you in anticipation of your next order.

Yours faithfully,
For Shri Swami Samarth Water Suppliers

Prop. Mahendraprasad K. Dubey

Mob. : 9821659265
9820386694
9869330354
7666202396
9594241897

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

A/1, kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002.

Challan No 1294 Date 26/03.

M/s capacite.
construction water
10,000 Ltr

Gentlemen

CAPACIT'E INFRAPROJECTS LTD.
As per your Delivery order No. 26/03
Out Time: 12:24
Vehicle No.: MH04EY6499
Outward No.: 20925

We are Sending Lorry No

Through delivery Litre Rate

Units Rs.

Thanking you in anticipation of your next order

Yours faithfully
For Shri Swami Samarth Water Suppliers

Prop. Mahendraprasad K. Dubey

Mob. : 9821659265
9820386694
9869330354
7666202396
9594241897

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

1, Kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002.

Challan No.: 1293 Date : 25/03.

M/s. capacite
construction water
10,000 Ltr.

Gentleman

CAPACIT'E INFRAPROJECTS LTD.
Time : 10:40 DATE : 25/03

As per your delivery order No.

Out Time : 10:20

We are Sending Lorry No.

Vehicle No.: MH04 EY 6499

Through delivery Litre Rate

Outward No.: 20924

Amounts Rs.

Thanking you in anticipation of your next order

Yours faithfully
For Shri Swami Samarth Water Suppliers

Prop. Mahendraprasad K. Dubey

DMR 20332

Mob : 9821659265
9820386694
9869330354
7666202396
9594241697

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

71, kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002.

Challan No. : 1292 Date : 25/03.

M/s. Capacite.
construction water.
10,000 Ltr.

Gentleman

CAPACIT'E INFRAPROJECTS LTD.
As per your delivery order No. 25/03
Lorry No. 3:20
Vehicle No.: MH 04 EY 6499
Outward No.: 20870

We are Sending
Through delivery Ltre Rate
ounts Rs.

Thanking you in anticipation of your next order.

Yours faithfully.
For Shri Swami Samarth Water Suppliers

Prop. Mahendraprasad K. Dubey

DWK 2033

Mob. : 9821659265
9820386694
9869330354
7666202396
9594241897

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

/1, kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002.

Challan No. : 1291 Date : 25/08.

M/s. capacite.
construction water.
10,000 Ltr.

CAPACITE INFRAPROJECTS LTD.

Gentleman In Time : 12:40

As per your delivery order No. 25/08

Out Time : 1 : 00.

We are Sending Lorry No MH04EY6499

Through delivery Challan. 20869 Rate

Amounts Rs.

Thanking you in anticipation of your next order.

Yours faithfully
For Shri Swami Samarth Water Suppliers

Prop. Mahendraprasad K. Dubey

DMR
20330

Mob. 9821659265
9820386694
9869330354
7666202396
9594241897

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

/1, kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002

Challan No. 1290 Date 24/03/

M/s. capacite
construction water.
10,000 Ltr.

Gentleman

CAPACITE INFRAPROJECTS LTD.
As per your delivery Order No. 24/03

We are Sending Lorry No. Out Time 11:50

Through delivery Litre Vehicle No.: MH04EY 6499 Rate

Outward No.: 20868

ounts Rs.

Thanking you in anticipation of your next order.

Yours faithfully
For Shri Swami Samarth Water Suppliers

Prop Mahendraprasad K. Dubey

DMR 20329

Mob : 9821659265
9820366694
9869330354
7666202396
9594241897

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

71, kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002.

Challan No. 1289 Date 24/03.

M/s. capacite
construction water
10,000 ltr

Gentleman

CAPACIT'E INFRAPROJECTS LTD.
In Time : 10:00 Date 24/03
As per your delivery order No.
Out Time : 10:30
Vehicle No. MH04EY4499
Outward No. : 20867

We are Sending Lorry No.

Through delivery Litre Rate

Junts Rs.

Thanking you in anticipation of your next order.

Yours faithfully
For Shri Swami Samarth Water Suppliers

Prop. Mahendraprasad K. Dubey

Mob. 9821659265
9820386694
9869330354
7666202396
9594241897

DMR
20548

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

271, Kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002.

Challan No. 1517 Date : 31/03.

M/s Capacite
Construction water
10,000 Ltr.

Gentleman,

CAPACIT'E INFRAPROJECTS LTD.
As per your delivery order No.
In Time : 4.30 Date : 31/03
Out Time : 4.50
Outward No. : 21104

We are Sending Lorry No. MH04 EK 6499

Through delivery Litres

nounts Rs

Thanking you in anticipation of your next order.

Yours faithfully,
For Shri Swami Samarth Water Suppliers

Prop. Mahendraprasad K. Dubey

MMR 20547

Mob. : 9821659265
9820386694
9869330354
7666202396
9594241897

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

271, kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002.

Challan No. 1516 Date : 30/03.

M/s Capacite
construction water
10,000 Ltr.

Gentleman,

CAPACIT'E INFRAPROJECTS LTD.
As per your delivery order No.
In Time : 11:00 Date : 30/03
Outward No.: 21103

We are Sending Lorry No 120

Through delivery Line MH04 EY 6409 Rate

mounts Rs

Thanking you in anticipation of your next order

Yours faithfully.
For Shri Swami Samarth Water Suppliers

Prop- Maheridraprasad K. Dubey

Mob. : 9821659265
9820366694
9869330354
7666202396
9594241897

DMR
20502

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

271, kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002.

Challan No. : 1515 Date : 30/03.

M/s. capacite

construction water

10,000 Ltr

Gentleman,

CAPACITE INFRAPROJECTS LTD.

As per your delivery order No. Date : 30/03

We are Sending herewith No. : 20

Through delivery Vehicle No. MH04 EY 6666 Rate

Amounts Rs. Outward No. : 21055

Thanking you in anticipation of your next order.

Yours faithfully.

For Shri Swami Samarth Water Suppliers

Prop. Mahendraprasad K. Dubey

Mob. : 9821659265
9820386694
9869330354
7666202396
9594241897

DMD
20501

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

271, Kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002.

Challan No. 1514 Date 30/03.

M/s. capacite
construction water.
10,000 Ltr.

Gentlemen,

CAPACIT'E INFRAPROJECTS LTD.
In Time: 1:30
Outward No.: 21054.

As per your delivery order No. 30/03

We are Sending Lorry No.

Through delivery Litre Vehicle No. MH04 EY 6499. Rate

mounts Rs.

Thanking you in anticipation of your next order

Yours faithfully
For Shri Swami Samarth Water Suppliers

Prop. Mahendraprasad K. Dubey

Mob. 9821659265
9820386694
9869330354
7666202396
9594241897

DMR 20500

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

271, kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002.

Challan No. 1513 Date : 30/03.

M/s. capacite

construction water

12,000 ltr.

Gentleman

CAPACITE INFRAPROJECTS LTD.
In Time : 12:00
Out Time : 12:30
Vehicle No.: MH04EY 4440
Outward No.: 21053

As per your delivery order No. 30/03

We are Sending Lorry No.

Through delivery Litre Rate

mounts Rs.

Thanking you in anticipation of your next order

Yours faithfully

For Shri Swami Samarth Water Suppliers

Prop. Mahendraprasad K. Dubey

Mob. 9821659265
9820366694
9869330354
7665202396
9594241897

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

271, kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002.

Challan No. : 1512 Date : 29/03

M/s capacite

construction water

10,000 ltr

Gentleman,

CAPACITE INFRAPROJECTS LTD.
In As per your delivery order No 29/03

We are sending Lorry No. 2100

Through delivery Litre MH04E4699. Rate

mounts Rs Outward No.: 20912

2/022

hanking you in anticipation of your next order.

Yours faithfully
For Shri Swami Samarth Water Suppliers

Prop. Mahendraprasad K. Dubey

Mob.: 9821659265
9820386694
9869330354
7666202396
9594241897

SHRI SWAMI SAMARTH WATER SUPPLIERS

DAY & NIGHT SUPPLY OF : FRESH WELL WATER.

271, kalbadevi Road, Shri Ram Mandir, MUMBAI - 400 002.

Challan No. 1511 Date 29/03.

M/s. capacite
construction water
101000 Ltr.

Gentlemen,

CAPACIT'E INFRAPROJECTS LTD.
In Time As per your delivery order No. 29/03
Out Time 1:47

We are sending Lorry No.
Vehicle No.: MH04 E 4699
Through delivery Litre Rate
Outward No.: 9077
mounts Rs. 2102/-

Thanking you in anticipation of your next order.

Yours faithfully,
For Shri Swami Samarth Water Suppliers

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 36/40, Pavwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

DMB 38081

No.: 3156

Date : 16/10/18

M/s. CARBORITE BOARD MILLS

Lorry No.	Time	PARTICULAR	One Trip
	In 12.00 Pm Out 2.10 Pm	12.00 Pm 16/10/18 12.10 Pm MH-48-T-8682 39907	10-00 Cum

Receiver's Signature

ght to Pay Rs. _____

Sent by

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pawwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

No.: 3154

Date : 16/10/15

M/s. CABACCE BOMBAY

Lorry No.	Time	PARTICULARS	One Trip
	In 9.40 AM Out 1.00 AM	9.40 AM 16/10/15 10.00 AM MH 48 7868 L 39898	10.000 L

ght to Pay Rs. _____ Receiver's Signature

Sent by

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pawwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

DONE 39879

No.: 3155

Date : 16/10/15

M/s. CALTEX BOMBAY

Lorry No.	Time		One Trip
	In 10.05 AM Out 10.30 AM	10.05 AM 16/10/15 10.30 AM MH-01-AK-8824	10 one

Receiver's Signature

ght to Pay Rs. _____

Sent by 39879

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplax Bldg. Co.-op. Housing Society Ltd., 38/40, Pewwala Street, Grant Road (E), Mumbai - 400 004.

Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.

E-mail : guptagrouptransport@gmail.com

DMK 38676

No.: 3153

Date : 16/10/15

M/s. CORPORATE BORIN MUM

Lorry No.	Time	PARTICULARS	One Trip
	In 9.00AM Out 9.30AM	9.00 Am 16/10/15 9.30 Am MH-01-CR-8566 39895	10 UNIT

Receiver's Signature

Sent by

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pawala Street, Grant Road (E), Mumbai - 400 004.

Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.

E-mail : guptagrouptransport@gmail.com

DMT 38097

No.: 3160

Date : 17/10/15

M/s. CARALTE BORIN MILLS

Lorry No.	Time		One Trip
	In 11.10 AM	10.10 AM 17/10/15	10 unit
	Out 11.50 AM	11.50 AM MH-04-GK-8824	

ght to Pay Rs.

Receiver's Signature

Sent by 39934

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pawwala Street, Grant Road (E), Mumbai - 400 004.

Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.

E-mail : guptagrouptransport@gmail.com

No.: 3159

Date : 17/10/15

M/s. [illegible]

Lorry No.	Time		One Trip
	in 9.40 Am out 10.10 Am	9.40 Am 17/10/15 10.10 Am MH-48-F-8682 39929	10 unit

ght to Pay Rs. _____

...t by

Receiver's Signature

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pavwala Street, Grant Road (E), Mumbai - 400 004.

Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.

E-mail : guptagrouptransport@gmail.com

DMB 38092

No.: 3157

M/s. [illegible]

Date : 17-10-19

Lorry No.	Time	PARTICULARS	One Trip
	In 9.15 Out 9.45	9:15 9.45 17-10 MH 01 CK 8565 39926	1000

ght to Pay Rs. _____ Receiver's Signature

Sent by

Note : We are not responsible if Drainage cover is damage.

DELIVER

GUPTA GROU

FRESH WELL W

DAY & NIC

Off. Add. : Shop No. A-13, Ground Floor, A-
38/40, Pawwala Street, Gra
Well Add. : J. S. S. Road, Kandewadi
E-mail : guptagrou

No.: 3161

M/s. CAPACITE BO

Lorry No.	Time	
	In 9.10 AM	CAPACI
	Out 9.30 AM	In Time 9.1
		Out Time 9.30

ght to Pay Rs. _____

Sent by

Note : We are not responsible if Drainage cover is dan

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pavwala Street, Grant Road (E), Mumbai - 400 004.

Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.

E-mail : guptagrouptransport@gmail.com

No.: 3162

Date : 18/10/19

M/s. GARDEN Born mus

Lorry No.	Time	PARTICULAR	One Trip
	In 9.50 A Out 10.10 A	CAPACITY In Time : 9.50 AM 18/10/19 Out Time : 10.10 AM Vehicle No. MH-01-LK 8868 Delivered No. 39955	10 Unit Ey

ght to Pay Rs. _____ Receiver's Signature

Sent by

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99673 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pavwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

No.: 3168

Date : 19/10/19

M/s. [illegible]

Lorry No.	Time		One Trip
	In 12-20 hrs Out 13-15 hrs	12-20 hrs 19/10/19 13-15 hrs MH-48-T-8687 39587	10-00 L

Right to Pay Rs. _____ Receiver's Signature

Sent by

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd.
38/40, Pavwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

No.: 3169

Date : 19/10/14

M/s. [illegible]

Lorry No.	Time		One Trip
	In 2:00 P Out 2:30 P	2:00 P 19/10/14 2:30 P MH-04-HR-8824 39988	10-00 L

ght to Pay Rs. _____ Receiver's Signature

Sent by

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pawwala Street, Grant Road (E), Mumbai - 400 004.

Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.

E-mail : guptagrouptransport@gmail.com

DMC 3840

No.: 3167

Date : 19/10/15

M/s. [illegible]

Lorry No.	Time		One Trip
	In 10.30 AM	10.30 AM 19/10/15	10 DMC
	Out 11 AM	11 AM	

OJECTS LTD

Receiver's Signature

"ght to Pay Rs. 39984

bunt by

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pawala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

DMB 38136

No.: 3165 Date : 19/10/2019

M/s. CARRIER BOTH MUMBAI

Lorry No.	Time		One Trip
	In 9-00 AM	9-00 AM 19/10/19	10.00 L
	Out 9.20 AM	9.20 AM MH-48-T-8602	04

Right to Pay Rs. 39980 Receiver's Signature

Sent by

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

OMR
38137

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Parwala Street, Grant Road (E), Mumbai - 400 004.

Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.

E-mail : guptagroupstransport@gmail.com

No.: 3166

Date : 19/10/15

M/s. CAPACITE Bonn pvt ltd

Lorry No.	Time		One Trip
	In 9.25AM Out 9.40AM	9.25AM 19/10/15 9.40AM MH-04-FB8857 39981	10 ovs L CH

Right to Pay Rs. _____

Sent by

Receiver's Signature

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

DMR 38145

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Parwala Street, Grant Road (E), Mumbai - 400 004.

Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.

E-mail : guptagrouptransport@gmail.com

No.: 3170

Date : 19/10/18

M/s. GARAGE Bombay

Lorry No.	Time	PARTICULARS	One Trip
	In 2.40 pm Out 3.10 pm	2.40 pm 19/10/18 3.10 pm MM-04-FP-5857 39985	10 only

ght to Pay Rs. _____

Receiver's Signature

Sent by

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

DMR 38147

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pavwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

No.: 3171 Date : 13/10/19

M/s. कंपाउंड मिस्त्री बाजार खुराक वाटर

Lorry No.	Time	PARTICULAR	One Trip
MH.04 GR.8824	In 8:40 Out 9.10	8:40 13/10/19 9:10 MH.04. GR. 8824 39391	10000 L.

Right to Pay Rs.

Receiver's Signature

Built by

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

DMR 38148

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pawala Street, Grant Road (E), Mumbai - 400 004.

Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.

E-mail : guptagrouptransport@gmail.com

No.: 3172 Date : 13/10/19

M/s. कमानी ट्यूब्स जी. गोलाई वहिवाट वाटर

Lorry No.	Time	PARTICULAR	One Trip
MH.04 FP.5857	In 9:30 Out 10:00	13/10/19 :9:30 10:00 MH.04. FP.5857 39992	10000L

I ght to Pay Rs.

Se.it by

Receiver's Signature

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

DMR 38/19

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 36/40, Pawala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

No.: 3173 Date : 19/10/19

M/s. [illegible]

Lorry No.	Time	PARTICULAR	One Trip
MH.04 FP.5857	In 11:10 Out 11:35	11:10 - 19/10/19 11:35 MH.04, FP 5857 39993	100002

Receiver's Signature

[illegible] to Pay Rs. _____

Sealed by

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

DMR
38163

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd. 38/40, Pawwala Street, Grant Road (E), Mumbai - 400 004.

Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.

E-mail : guptagrouptransport@gmail.com

No.: 3174

Date : 20/10/15

M/s. CAPACITE Bonding Meets

Lorry No.	Time		One Trip
	In 8 40 PM	8.40 PM 20/10/15	10 only
	Out 9.00 PM	9.00 PM MH-04-FP-5857	

Right to Pay Rs. _____

Sent by

Note : We are not responsible if Drainage cover is damage.

Receiver's Signature

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

DMR
38170

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pawala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

No.: 3175

Date : 20/10/19

M/s. CARNATION BOTTLING WORKS

Lorry No.	Time		One Trip
	In 12.00 PM Out 12.20 PM	SITE CARNATION BOTTLING WORKS PVT. LTD. 12.00 PM 20/10/19 12.20 PM MH-48-T-8682	10.00 to 4

Freight to Pay Rs. 400/14

Receiver's Signature

Sent by

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 36/40, Parwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

No.: 3176 Date : 20/10/15

M/s. CAPACITE Bonn mum

Lorry No.	Time		One Trip
	In 2.30 pm	2.30 pm 20/10/15	10-00 L
	Out 3.00 pm	3.00 pm MH-01-AR-8824	47

Receiver's Signature

ght to Pay Rs. _____

nt by

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd. 36/40, Pavwala Street, Grant Road (E), Mumbai - 400 004.

Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.

E-mail : guptagrouptransport@gmail.com

DM 3882

No.: 3177

Date : 20/10/15

M/s. ARACHE Bottu mund

Lorry No.	Time		One Trip
	In 3.35 Pm Out 4.10 Pm	CAPACITY 3-35 Pm 20/10/15 4-10 Pm MH-48-T-8682 4016	10 one U

Right to Pay Rs. _____

Receiver's Signature

Sent by

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pawala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

DMB 38/83

No.: 3178 Date : 20/10/15

M/s. CAPACITE Bonn Mus

Lorry No.	Time		One Trip
	In 11.40/4 Out 5.20	CAPACITE INFRAPROJECTS LTD In Time 11.40 hrs 20/10/15 Out Time 5.20 pm MH-04-HR-8824 400 17	10.000 L

Receiver's Signature

Right to Pay Rs. _____
Sent by
Note ; We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pawala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

OMB 38191

No.: 3179

Date : 21/10/2019

M/s. Corporate Corrosion Wales Bombay

Lorry No.	Time	PARTICULAR	One Trip
	In 9.30 Out 9.40	CORROSION PROJECTS LTD. 9.30 21/10/2019 9.50 MH01 CR 8565	10,000/-

ight to Pay Rs. 40035

Receiver's Signature

nt by

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pavwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

DMR 38192

No.: 3180 Date : 21/10/15

M/s. CHARITE BORIU MULLA

Lorry No.	Time	PARTICULAR	One Trip
	In 10.20 AM Out 10.40 AM	10.20 AM 21/10/15 10.40 AM MH04-GR-8874 40036	10.00 AM

Freight to Pay Rs.
Sent by

Receiver's Signature

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 36/40, Parwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

DMB 38193

No.: 3181

Date : 21/10/15

M/s. CHARITY BOTTLING

Lorry No.	Time		One Trip
	In 12.40 p.m. Out 13.10 p.m.	12.40 p.m. 21/10/15 13.10 p.m. MH-48-T-8582 40039	10.000 L

Receiver's Signature

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 36/40, Pawala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

38196

No.: 3182

Date 21/10/15

M/s. GAIKWAD BOARD MART

Lorry No.	Time	PARTICULARS	One Trip
	In 2.30 PM Out 3.00 PM	2.30 PM 21/10/15 MH04-FT-8857 40043	10.000

Receiver's Signature

Freight to Pay / Paid

Sent by

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

DMF / 38199

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pavwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

No.: 3183 Date : 21/10/19

M/s. [illegible]

Lorry No.	Time	PARTICULAR	One Trip
MH. 04 GR. 8824	In 10:00 Out 10:30	10:00 21/10/19 10:30 MH.04.GR.8824 40046	10000L

40046

Freight to Pay Rs. _____

[illegible] by

Receiver's Signature

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pavwala Street, Grant Road (E), Mumbai - 400 004.

Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.

E-mail : guptagrouptransport@gmail.com

38200

No.: 3184

Date : 21/10/15

M/s. ઉમાદેવી ટ્રેડર્સ બાંધકામ કોન્ટ્રાક્ટર

Lorry No.	Time	PARTICULAR	One Trip
MH.04 GR.8824	11:15	11:15 21/10/15	10000 Ltr
	Out 11:45	11:45	
		MH.04. GR. 8824 400 47	

Freight to Pay Rs. _____

Paid by

Receiver's Signature

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Parwala Street, Grant Road (E), Mumbai - 400 004.

Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.

E-mail : guptagrouptransport@gmail.com

No.: 3186

Date : 22/10/19

M/s. CARAVICE BOMBAY MUMBAI

Lorry No.	Time		One Trip
	In 9.25 AM Out 9.45 AM	CARAVICE INFRAPROJECTS L.I.D. 9.25 AM 22/10/19 9.45 AM MH-04 FP-5857 Hours 3	10.00 Cy

Freight to Pay Rs. _____

Paid by

Receiver's Signature

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

DMA 38203

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pawala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

No.: 3185

Date : 22/10/2019

M/s. Capacite corrision Water Bain solution

Lorry No.	Time	PARTICULAR	One Trip
	In 8.15	8.15 22/10/2019	10,000 L
	Out 8.35	8.35 MH48T8682	

Right to Pay Rs. 40050

Receiver's Signature

Sent by

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pavwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

Dmk 38212

No.: 3187 Date : 22/10/19

M/s. CARBATE BOTTLING

Lorry No.	Time		One Trip
	In 3.40 pm Out 4.10 pm	3.40 pm 22/10/19 4.10 pm MH-04-FK-8457 40060	10 nos

Receiver's Signature

ight to Pay Rs. _____

...it by

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pevwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

DMK 3824

No.: 3189 Date: 22/10/19

M/s. CARNATE BOMH MILLS

Lorry No.	Time	PARTICULARS	One Trip
	In 7.10 Pm Out 7.40 Pm	7.10 Pm 22/10/19 7.40 Pm MH01-CR-8565 H062	10 nos

Receiver's Signature

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., G
38/40, Paywala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

No.: 3188 Date : 22/10/15

M/s. CAPACITE BOMBAY PVT LTD

Lorry No.	Time	PARTICULARS	One Trip
	In 620 hrs Out 7 hrs	620 hrs 22/10/15 7 hrs MH-01-GR-8824 41061	10 000 L UT

ght to Pay Rs. _____
L by
Note : We are not responsible if Drainage cover is damage.

Receiver's Signature

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pavwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagroup.transport@gmail.com

38237

No.: 3192

Date : 23/10/15

M/s. CHARITY BORN MULA

Lorry No.	Time	PARTICULARS	One Trip
	In 9.50 Am Out 10.10 Am	9.50 Am 23/10/15 10.10 Am MH-04-GR-8824 40085	10 Load

Freight to Pay Rs. _____

Received by

Receiver's Signature

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pavwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

DMP / 38234

No.: 3190 Date : 23/10/15

M/s. GAPAITE BOTH MILL

Lorry No.	Time		One Trip
	In 8.40 AM Out 9 AM	8.40 AM 23/10/15 9 AM MH-04-FP-5857 40 82	10 CUM 1/7

Freight Pay Rs. _____ Receiver's Signature

Ser.

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

DMK 38245

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Parwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagroptransport@gmail.com

No.: 3196 Date : 23/10/19

M/s. कंपाउंड नं-5 बाणगंगा वॉर्ड

Lorry No.	Time	PARTICULAR	One Trip
MH.04 GR.8824	In 9:05 Out 9:30	9:05 23/10/19 9:30 MH.04. GR. 8824 40097	10000L

Freight to Pay Rs. _____
t by

Receiver's Signature

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pawala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

DMK 38244

No.: 3195

Date : 23/10/19

M/s. Capacite Borimulk Contractor Pvt Ltd

Lorry No.	Time	PARTICULAR	One Trip
MH04HR 8824	In 7:25 Out 8:05	7:25 23/10/19 8:05 MH04HR8824 40096	10,000

Freight to Pay Rs. _____ Date

Sent by

Receiver's Signature

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pevwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

9mtr 38243

No.: 3194 Date : 23/10/15

M/s. CHARITY BOMB MUMBAI

Lorry No.	Time	PARTICULAR	One Trip
	In 6:20pm Out 7:00pm	6:20pm 23/10/15 TO 7:00pm MH-01-CK-8565 40095	10 over L

Receiver's Signature

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Diesel
37789

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pavwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

No.: 3485 Date : 1/10/15

M/s. CAPACITE BUILDING PVT LTD

Lorry No.	Time	PARTICULAR	One Trip
	In 9.10 AM Out 9.30 AM	CAPACITE INFRAPROJECTS LTD. In Time : 9.10 AM Date : 1/10/15 Out Time : 9.30 AM MH-04-GK-8824 Vehicle No. Quantity : 3950	10 Load

Freight to Pay Rs. _____
Paid by

Receiver's Signature

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

DMR 37788

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pawwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

No.: 3484 Date : 1/10/19

M/s. CAPACITE INFRAPROJECTS LTD.

Lorry No.	Time	PARTICULARS	One Trip
	In 8.30AM Out 9.00AM	CAPACITE INFRAPROJECTS LTD. In 8.30AM Date 1/10/19 Out 9.00AM MH04 FK 5847 39569	10.00AM

Freight to Pay Rs. _____

Receiver's Signature

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

DMR 37799

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pavwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

No.: 3486 Date : 21/10/19

M/s. CAPACITE BUILDMART

Lorry No.	Time	PARTICULAR	One Trip
	In 9.10 AM Out 9.30 AM	CAPACITE INFRAPROJECTS LTD. In Time : 9.10 AM Date 21/10/19 Out Time : 9.30 AM MH48T-8682 Vehicle No. Challan No. 39582	10 UNIT

Freight to Pay Rs. _____ Receiver's Signature

Paid by

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pawwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

No.: 3487 Date : 2/10/15

M/s. CAPACITE Bo Nu mun

Lorry No.	Time	PARTICULAR	One Trip
	In 9.40AM Out 0 WA	CAPACITE INFRAPROJECTS LTD. In Time : 9.40AM Date 2/10/15 Out Time 0.00 Hr MH-04-HR-8824	10.00 AM

Freight to Pay Rs. _____
Paid by _____

Vehicle No. 39583

Receiver's Signature

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Parwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

DMF / 37825

No. 3102

Date : 3/10/2019

Capacite Borivalli, Goregaon E.

Lorry No.	Time	PARTICULAR	One Trip
MH48T 8682	In 10:25 Out 11:05	CAPACITE INFRAPROJECTS LTD. In Time 10:25 Date 3/10/19 Out Time 11:05 MH48T 8682 39613	10,000 /-

Receiver's Signature

ght to ...y Rs. _____

: We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35856
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pavwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

DMP 37824

No.: 3101

Date : 3/10/2019

M/s. Capacite Borimulb, Cotracson WATER

Lorry No.	Time	PARTICULAR	One Trip
MH04HR 8824	In 9:30 Out 10:15	CAPACITE INFRAPROJECTS LTD. 9:30 3/10/19 10:15 MH04HR-8824 396/2	10,000 Jutr

Freig › Pay Rs. _____

Receiver's Signature

San

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pavwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

DMC 37820

No.: 3491 Date : 31/10/13

M/s. CAPACITE BORU MUM

Lorry No.	Time	PARTICULARS	One Trip
	In 1035 AM Out 11.10 AM	CAPACITE INFRAPROJECTS LTD. 1035 AM 31/10/13 11.10 AM MH-01-CK-8565 39604	10-wheel 01

Freight to Pay Rs. _____

-t by

Note : We are not responsible if Drainage cover is damage.

Receiver's Signature

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

DM52
37816

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pawala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandawadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

No.: 3489 Date : 3/10/19

M/s. CAPACITE Borivali

Lorry No.	Time	PARTICULAR	One Trip
	In 9.20 AM Out 10 AM	CAPACITE INFRAPROJ... In Time: 9.20 AM Date: 3/10/19 Out Time: 10 AM 396 00	10 AM

Freight to Pay Rs. _____

Paid by

Receiver's Signature

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

DMC 37818

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pavwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

No.: 3490 Date : 3/10/15

M/s. CAPACITE BOMBAY MULA

Lorry No.	Time	THE PARTICULAR WATER	One Trip
	In 10 AM Out 10.20 AM	CAPACITE INFRAPROJECTS LTD. In Time 10 AM Date 3/10/15 Out Time 10.20 AM Ve... MH-04 GK-8824	10.00 CHA

Freight to Pay Rs. _____
Paid by
Note : We are not responsible if Drainage cover is damage

: 39602

Receiver's Signature

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pawwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

DMQ 37814

No.: 3488 Date : 3/10/19

M/s. CAPACITE Bombay premises

Lorry No.	Time	PARTICULAR	One Trip
	In 9.00 AM Out 9.20 AM	CAPACITE INFRAPROJECTS LTD. 9 cum Da: 3/10/19 9 cum MH-04-GR-8821 39598	16 cum UT

Freight to Pay Rs. _____
: by

Receiver's Signature

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pawala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

No.: 3493 Date : 4/10/15

M/s. CAPACITE BUILDING

Lorry No.	Time	PARTICULAR	One Trip
	In 10.10 AM Out 10.30 AM	THE CO. WELL WATER CAPACITE INFRA PROJECTS LTD. In Time 10.10 AM Date 4/10/15 Out Time 10.30 AM MH-48-T-8682 39627	10.00

Freight to Pay Rs. _____
t by
Note : We are not responsible if Drainage cover is damage.

Receiver's Signature

DELIVERY CHALLAN

Mob. : 9987[illegible] 5656
98203 [illegible]7314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pavwala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

DMP 37-333

No.: 3492 Date : 4/10/15

M/s. CAPACITE BOMBAY PVT LTD

Lorry No.	Time		One Trip
	In 9.40 AM Out 10.00 AM	CAPACITE INFRAPROJECTS LTD. In Time 9.40 AM Date 4/10/15 Out Time 10.00 AM MH-04-HC 8824 39626	10 Load

Freight to Pay Rs. _____
Paid by

Receiver's Signature

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pawala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

Dmf 37826

No.: **3103** Date : 4/10/2019

M/s. Capacite Borimully Co Ltd Andheri (W)

Lorry No.	Time	PARTICULAR	One Trip
MH04FP 5857	In 1:40 Out 2:20	1:40 2:20 4/10/19 MH04FP5857 39614	10,000

Receiver's Signature

Freight to Pay Rs. _____

+ by

N. .: We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35856
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

DMC 37855

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pavwala Street, Grant Road (E), Mumbai - 400 004.

Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.

E-mail : guptagrouptransport@gmail.com

No.: 3497

Date : 5/10/15

M/s. CAPACITE BOMBAY MUM

Lorry No.	Time	PARTICULAR	One Trip
	In 4.20 hrs Out 5.00 hrs	CAPACITE INFRAPROJECTS LTD. In Time 4.20 hrs Date 5/10/15 Out Time 5.00 hrs MH-01-CK-8565 39647	10 m3

Freight to Pay Rs. _____

at by

Receiver's Signature

Note : We are not responsible if Drainage cover is damage.

DELIVERY CHALLAN

Mob. : 99873 35856
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

DMR 37852

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pavwala Street, Grant Road (E), Mumbai - 400 004.

Well Add. : J. S. S. Road, Kendewadi Police Chowki, Girgaon, Mumbai - 400 004.

E-mail : guptagrouptransport@gmail.com

No.: 3496

Date : 5/10/15

M/s. CAPACITE BORIVLI MUMBAI

Lorry No.	Time	PARTICULAR	One Trip
	In 11.04 AM Out 11.20AM	CAPACITE INFRAPROJECTS LTD. In Time 11.04AM Date 5/10/15 Out Time 11.20AM MH-04-FP-5857 39643	10.00 AM

Right to Pay Rs. _____

by

Note : We are not responsible if Drainage cover is damage.

Receiver's Signature

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

DMR 37850

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 36/40, Pawala Street, Grant Road (E), Mumbai - 400 004.
Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.
E-mail : guptagrouptransport@gmail.com

No.: 3495 Date : 5/10/19

M/s. CAPACITE Borth Mumbai

Lorry No.	Time	PARTICULAR	One Trip
	In 9.40 AM Out 10.10 PM	CAPACITE INFRAPROJECTS LTD. In Time 9.40 AM Date 5/10/19 Out Time 10.10 AM MH-04-HK 8824 Vehicle No. Outward No. 39641	10 Load UT

Freight to Pay Rs. _____
Paid by
Note : We are not responsible if Drainage cover is damage.

Receiver's Signature

DELIVERY CHALLAN

Mob. : 99873 35656
98203 17314

GUPTA GROUP TRANSPORT

FRESH WELL WATER SUPPLIERS

DAY & NIGHT SERVICE

Off. Add. : Shop No. A-13, Ground Floor, A-Wing, Simplex Bldg. Co.-op. Housing Society Ltd., 38/40, Pavwala Street, Grant Road (E), Mumbai - 400 004.

Well Add. : J. S. S. Road, Kandewadi Police Chowki, Girgaon, Mumbai - 400 004.

E-mail : guptagrouptransport@gmail.com

DMR 37548

No.: 3494 Date : 5/10/19

M/s. M/s Contract CAPACITE Boring Mach

Lorry No.	Time		One Trip
	In 8:20 AM Out 8:40 AM	M/s CAPACITE INFRAPROJECTS LTD. In Time 8:20 AM Date 5/10/19 Out Time 8:40 AM MH-04-FL-5857	10 unit

Freight to Pay Rs. _____ 39639

If by

Note : We are not responsible if Drainage cover is damage.

Receiver's Signature

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

Vs

Union of India & Ors. ... Respondents

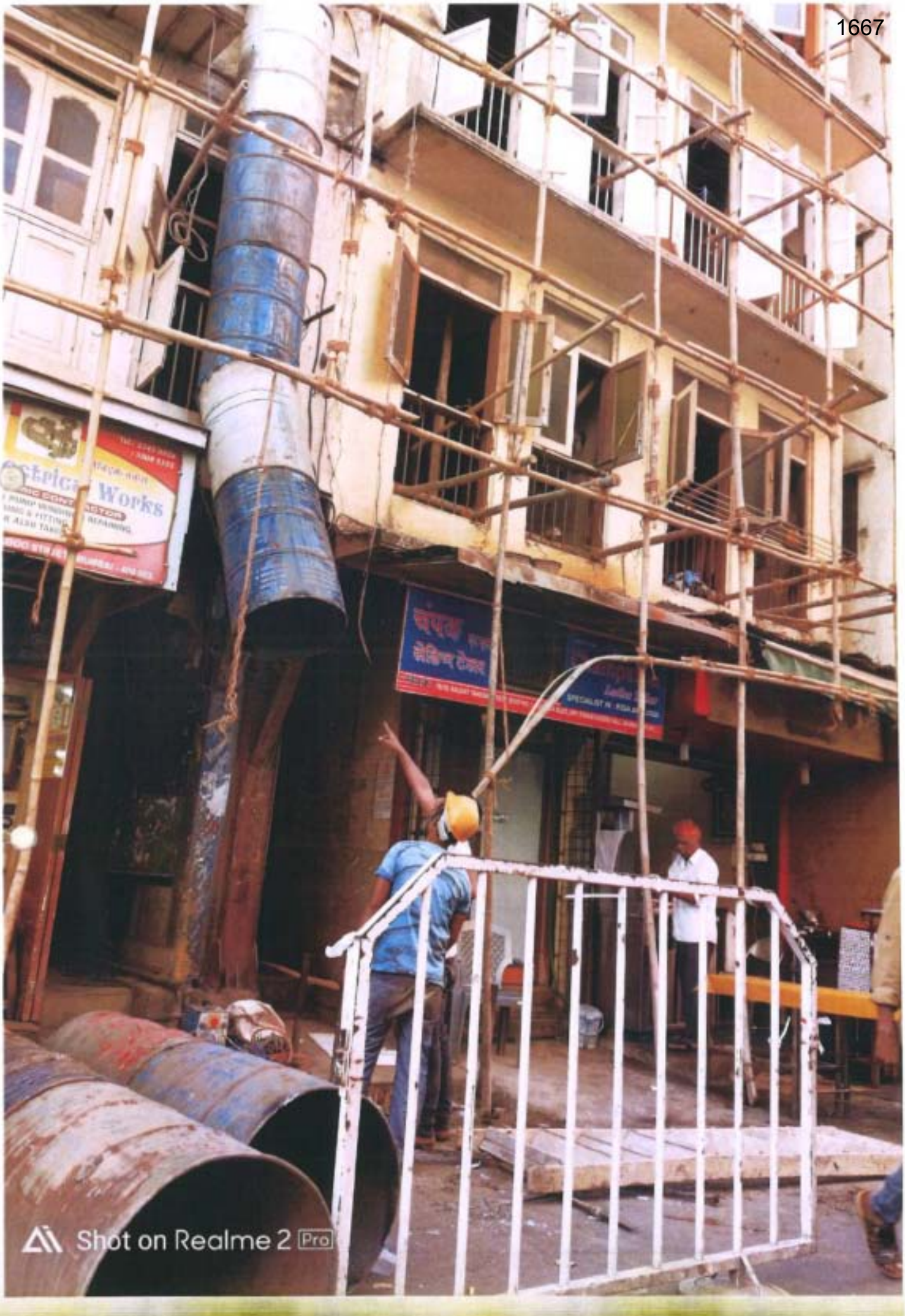
I N D E X

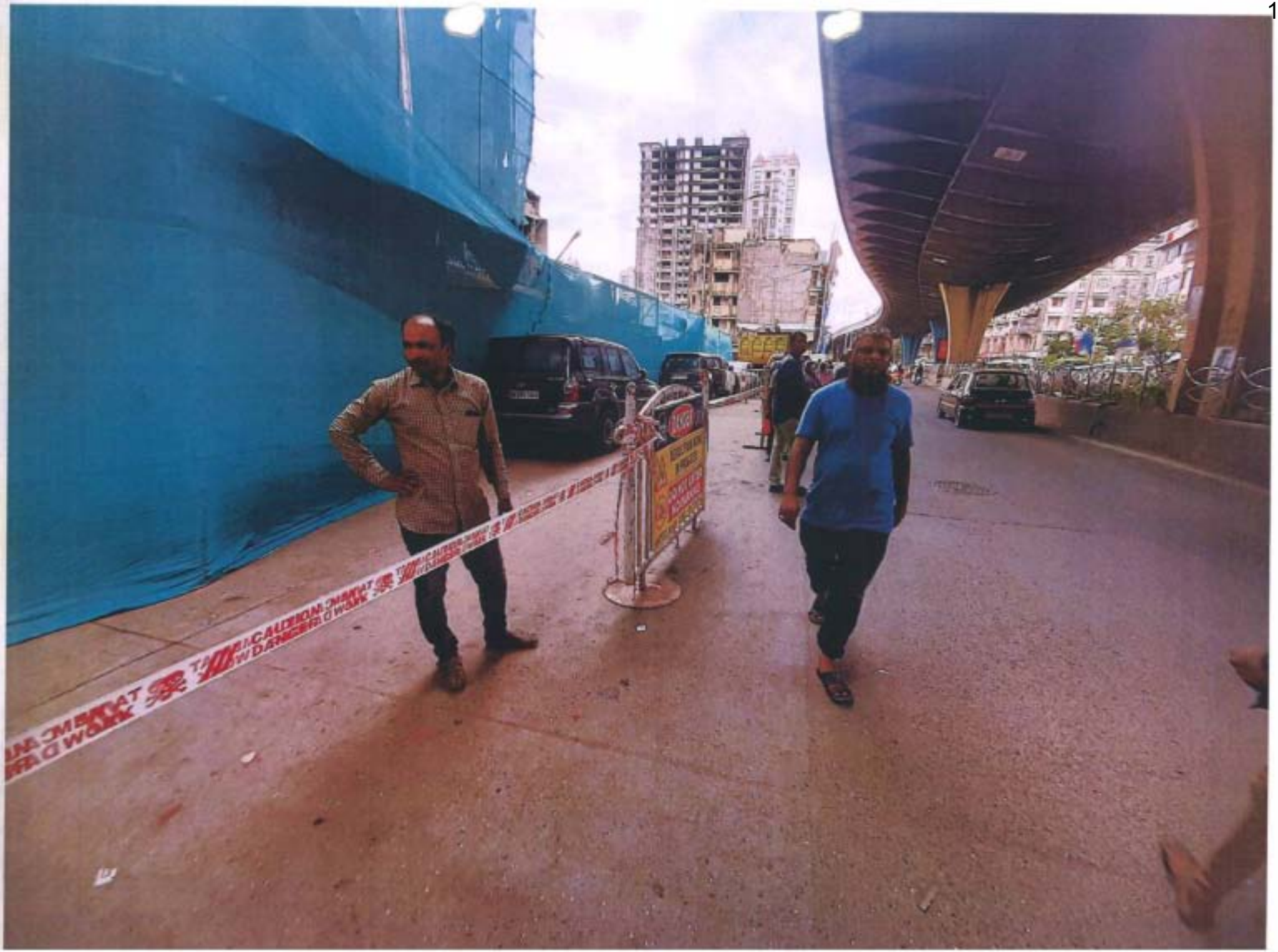
Sr.No.	Description (Pointwise observations (pertaining to building completed in Sector 3A)	Attachments in Point-7
1.	Photos of Rain water harvesting	**1**
2.	Photos of Solar Panels	**2**
3.	Photos of Noise barriers	**3**
4.	NOC-Temp_ Sewer	**1**
5.	STP_Images	**2**
6.	Tree NOC MCGM	**1**
7.	Photos of tree plantation on podium	**2**
8.	PRO Certificate	**1**
9.	OWC_Images	**2**
10.	Solid-Waste-Report	**3**

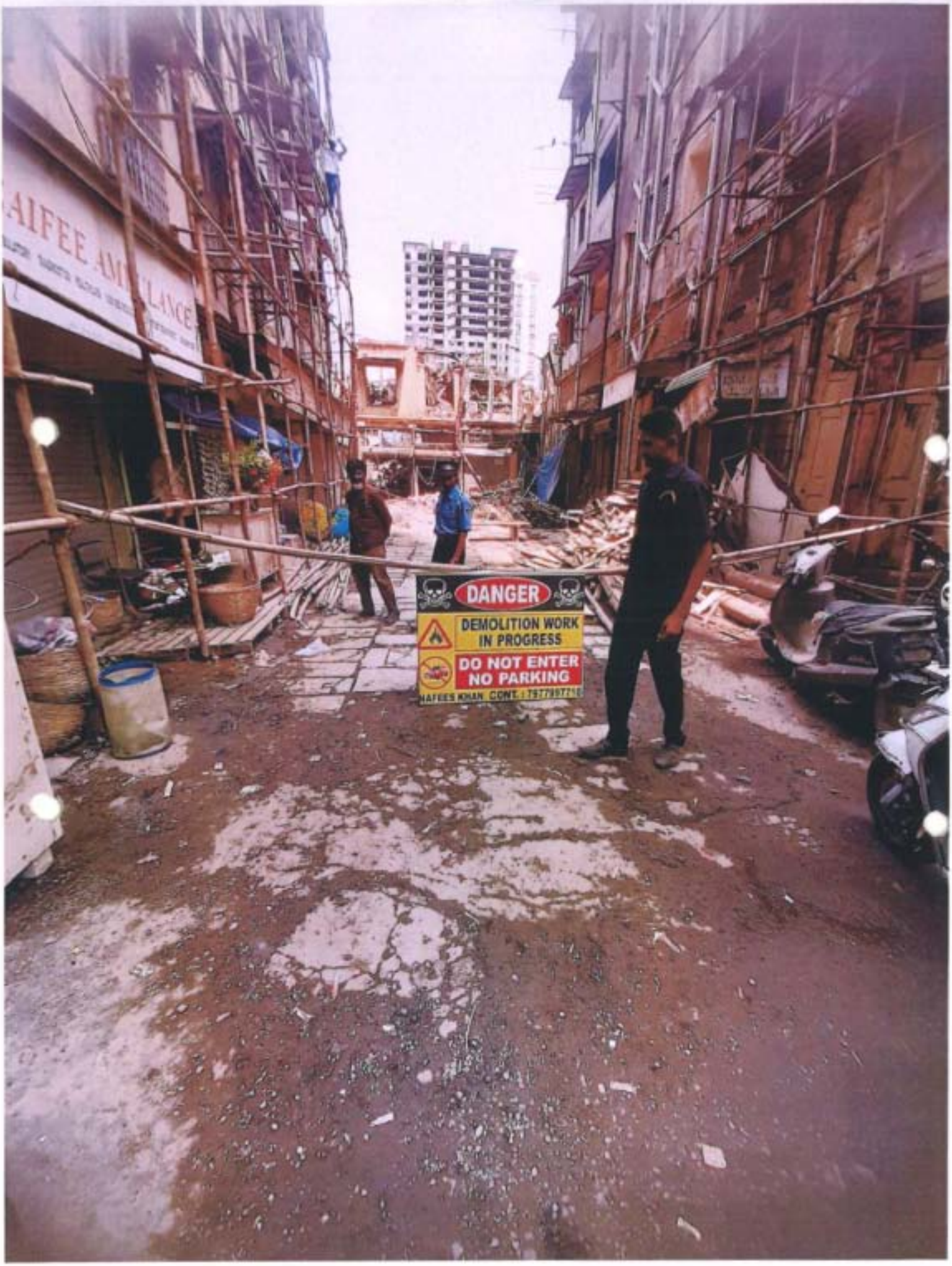
RAIN WATER
HARVESTING
TANK

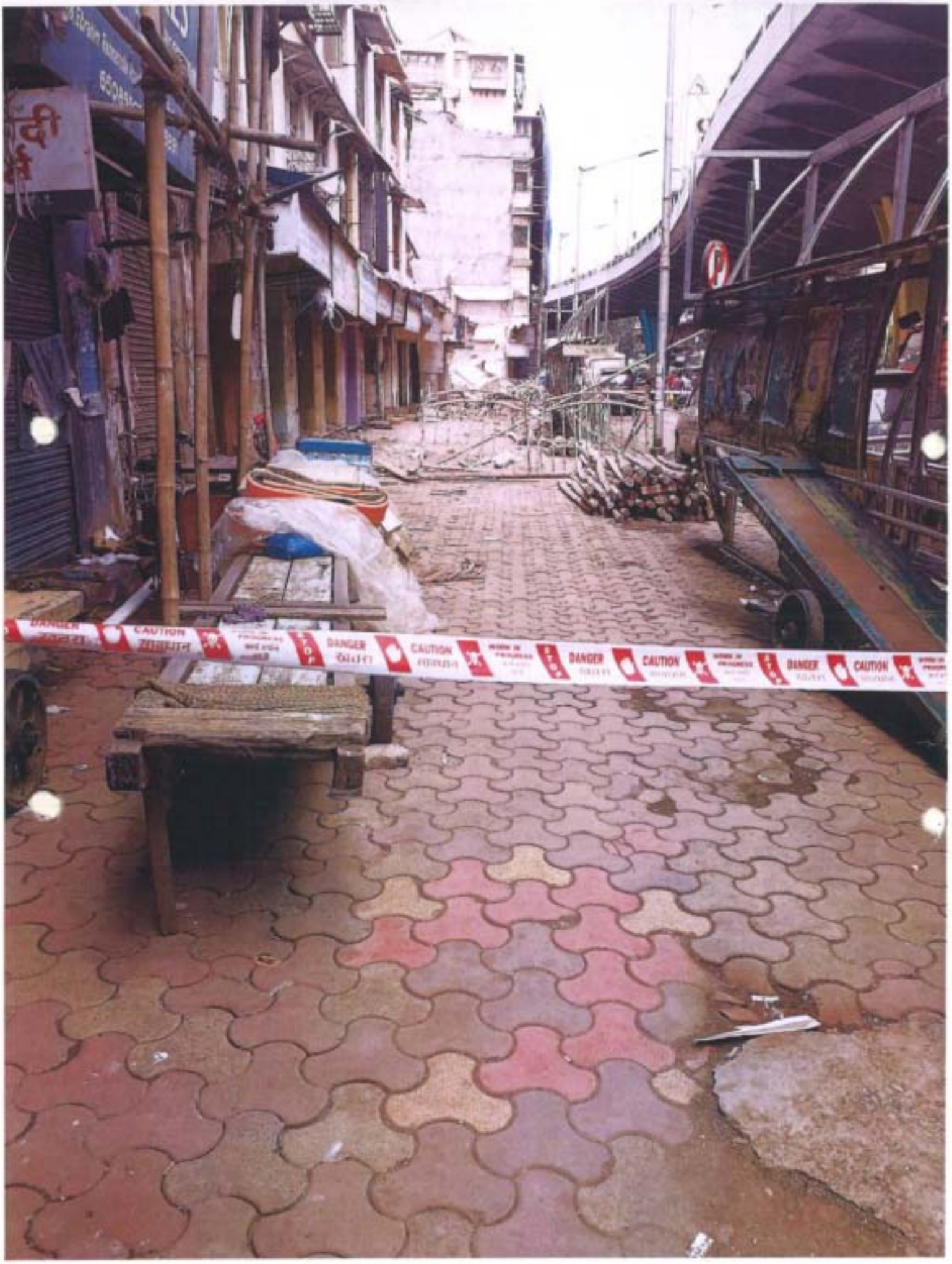

RAIN WATER
HARVESTING
TANK
100 KLD
MH.01
CN.7280

RAIN WATER
HARVESTING
TANK


Works
Shot on Realme 2 Pro


CAUTION
DANGER


DANGER
DEMOLITION WORK
IN PROGRESS
DO NOT ENTER
NO PARKING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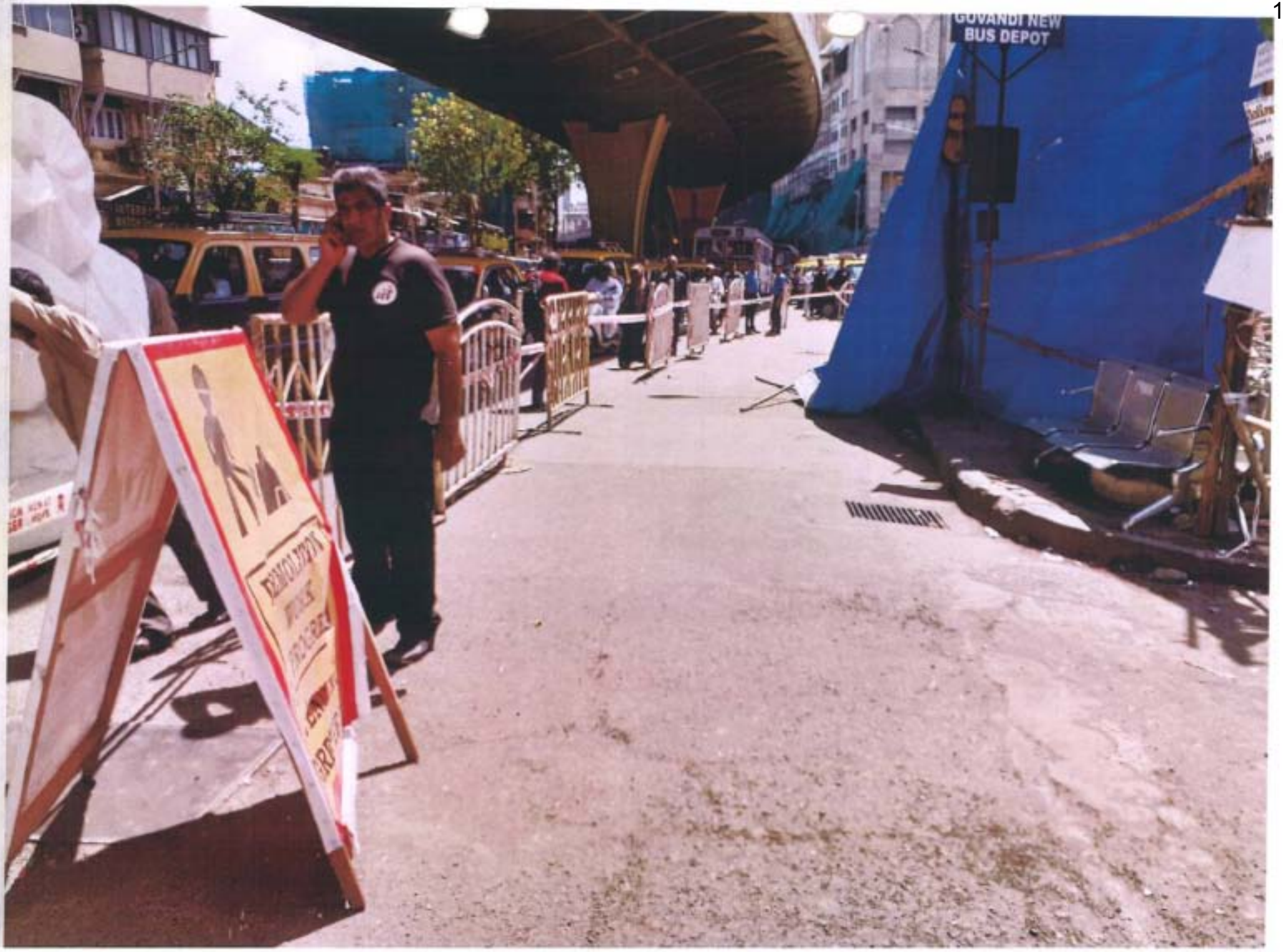
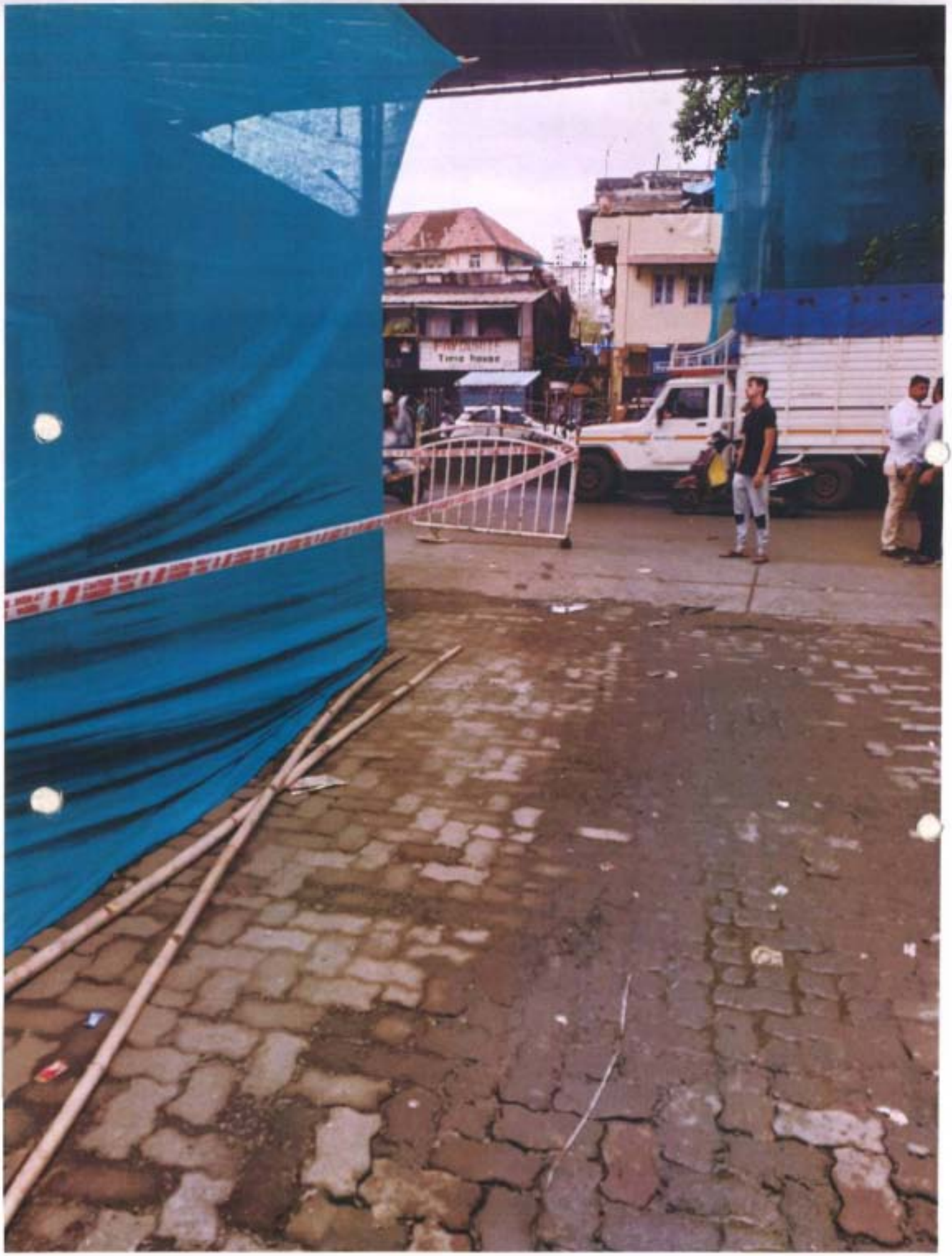
CAUTION
DANGER
CAUTION

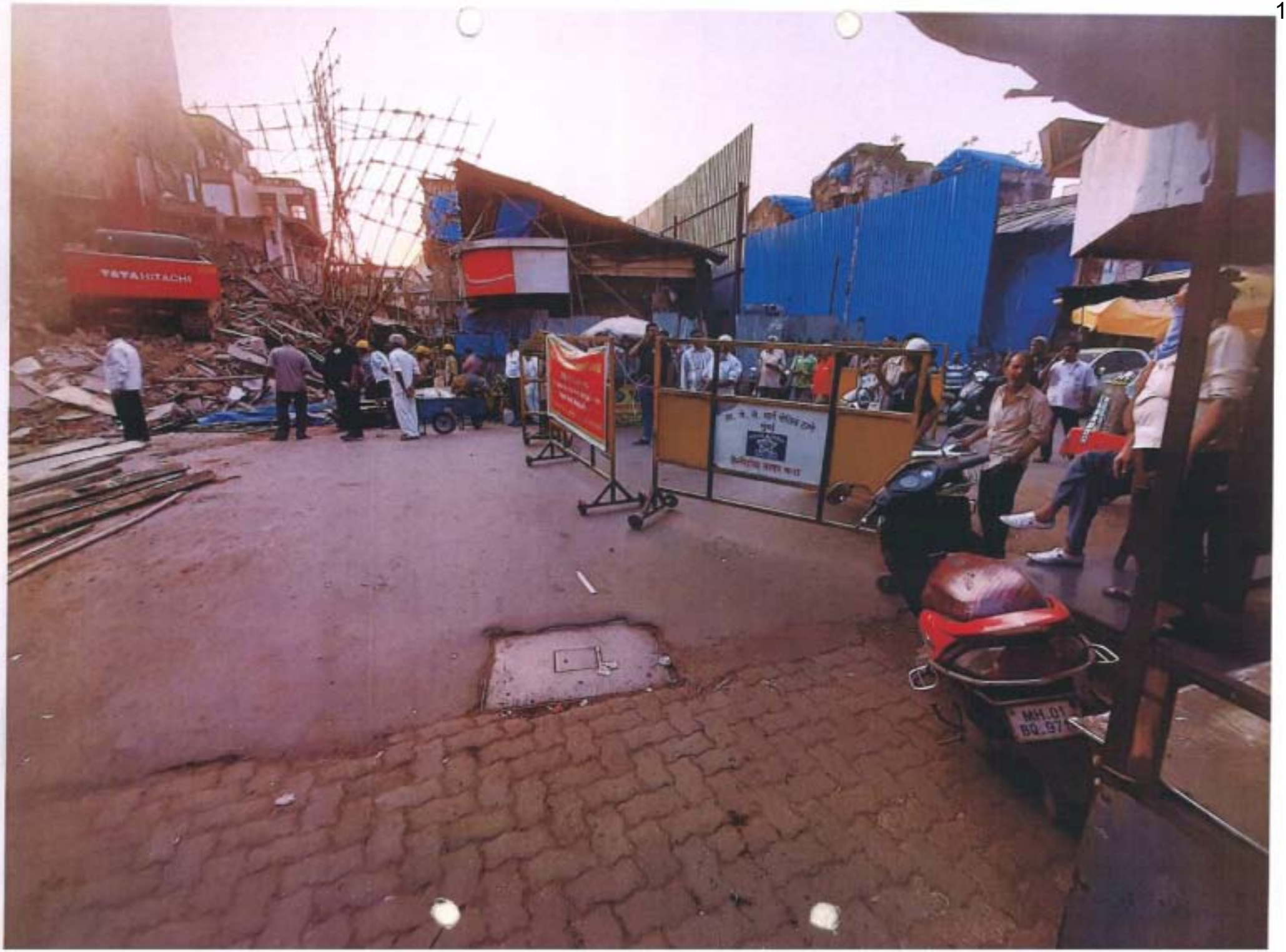

GOVANDI NEW
BUS DEPOT


CAUTION
DANGER
WORK

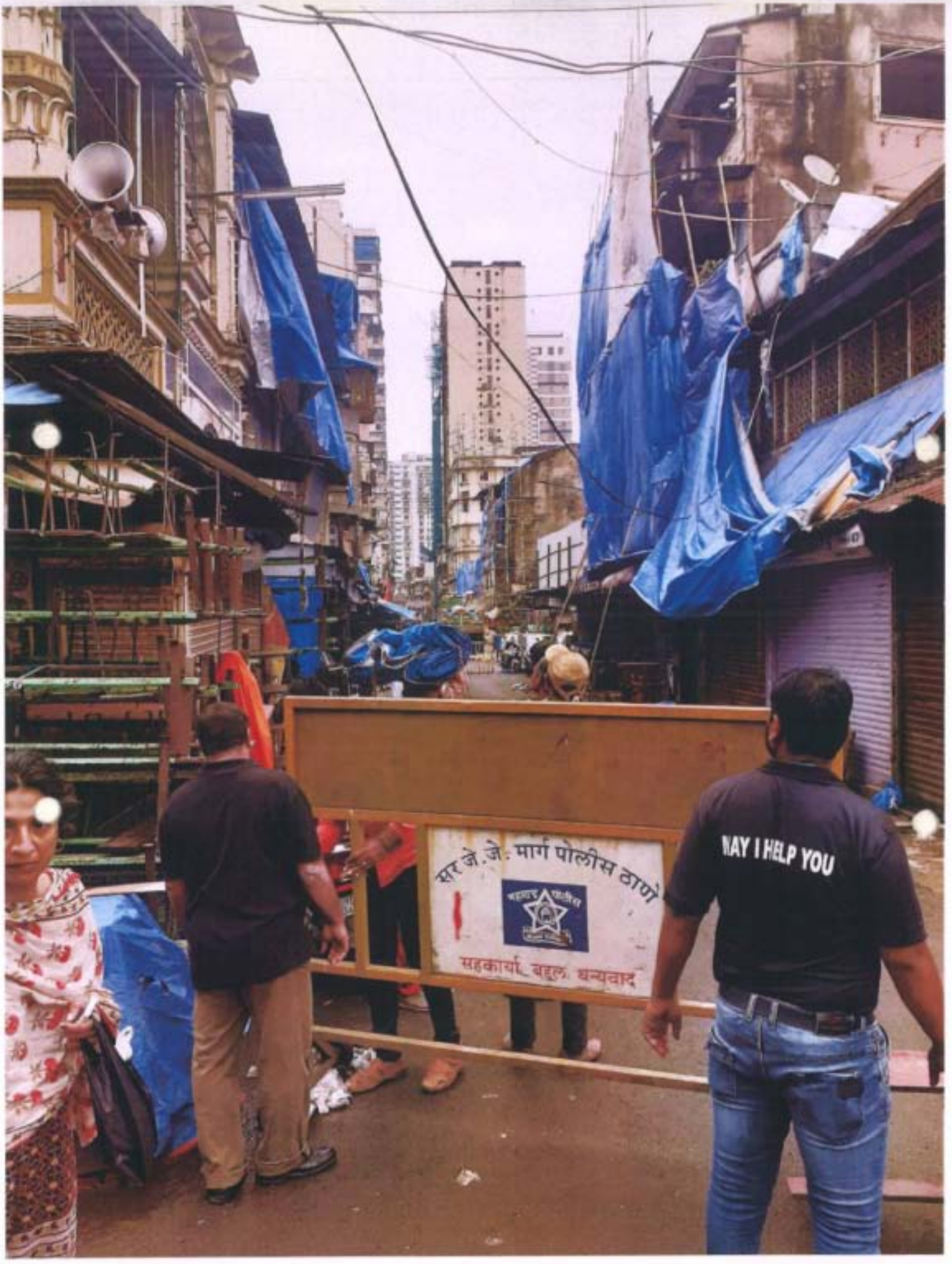

Tonic house


HAJI TIKKA
SAIFEE BR

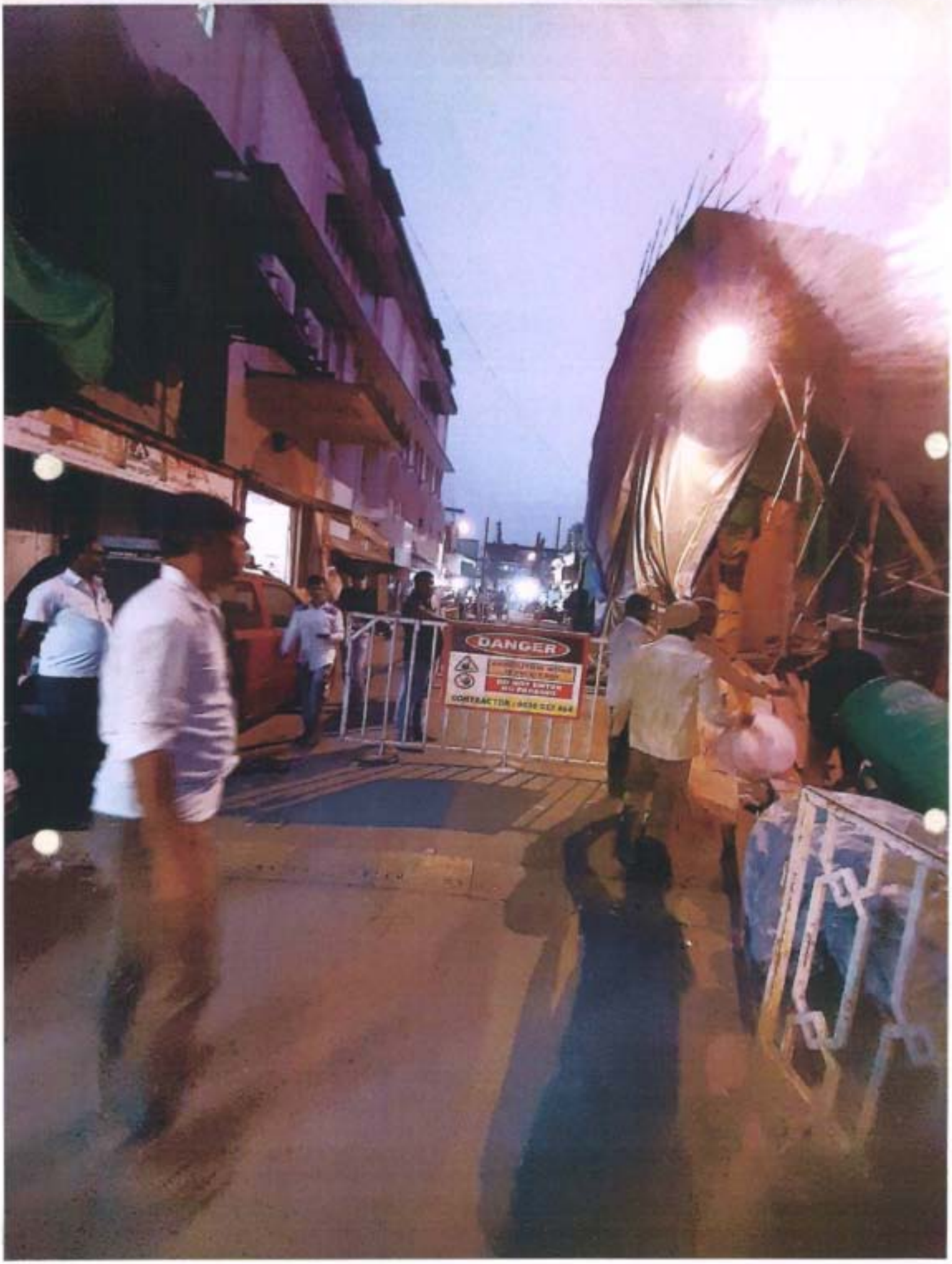

ARG POLICE STATION


TATA HITACHI
MH.01
BQ.57


SOL
&


सर जे. जे. मार्ग पोलीस ठाणे
सहकार्या बद्दल धन्यवाद
MAY I HELP YOU


Samsung Triple camera
Shot with my Galaxy A50


DANGER

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

Vs

Union of India & Ors. ... Respondents

I N D E X

Sr.No.	Description (Pointwise observations (pertaining to building completed in Sector 3A)	Attachments in Point-8
1.	NOC-Temp_ Sewer	**1**
2.	STP_Images	**2**

Waste Water Disposal.

Dated 27.08.2020

- The waste water from labour camp at site in Sector 3, was discharged to municipal lines as per permission received from MCGM in year 2017.
- We had given an undertaking to MCGM which stated that the same lines will be disconnected as soon as the STP is commissioned.
- During the Part OC for Commercial shops in year 2018, we were once again allowed to join the waster from 3 toilet blocks consisting of 6 urinals and 4 WCs per toilet block into the line mentioned above.
- The permission was granted by SP and accepted by EEBP and OC was granted to allot completed shops.
- Hence it was not necessary to obtain Consent to Operate from MPCB for the STP, which was still under construction.
- As per IOD terms, PP need not install an STP for disposal of waste water.
- Consent to Operate from MPCB in August 2019.
- In year 2020, on January 5th the intimation to SP was given by our Licensed Plumber that the temporary sewer line has been disconnected and the waster water line has been connected to the main inlet of newly commissioned STP.
- The STP is being operated 24x7 by the Agency since January 2020 till date.
- Log books and test reports of treated water are kept at site.

28/6/2020

AQUAA ENTERPRISE
Licensed Surveyors, Licensed Plumber & Consultant
for Municipal Services under ease of Business

Tel (022) 2518 1597
Mob 91 98212 20920
E-mail aquaaxx@gmail.com
deepakjoshi@gmail.com

No. AQUAA/SBUT/05 Dated 3rd January 2020

To

M/s Saifee Burhani Upliftment Trust,
47/49, Ground Floor, Ezzi Hall,
Raudat Tahera Street, Bhendi Bazaar,
Mumbai-400 003

Subject: Redevelopment of Bhendi bazaar under DCR 33(9) for CS Nos1/3626, 3627 to 3637 Bhuleshwar Division, 'C' Ward known as Al-Sa'adah, in Sector 3 - Disconnection of temporary sewer lines of Commercial Section and connecting to newly commissioned STP.

Dear Sir,

We hereby certify that the work of connecting sewer outlet of commercial portion of Sector 3, to the STP is completed and functioning properly.

The temporary arrangement of disposing sewage from this part directly to Municipal sewer is disconnected.

Thanking you,

Yours faithfully,

for Aquaa Enterprise,

K Xavier Elias,
Consultant Reg. No. 4775

Copy submitted to EE (SP)(P&D):

Sir,

This has a reference to the Undertaking dated 30th January 2018 furnished by SBUT regarding the temporary sewage connection to Municipal Sewer to be routed through STP as and when it is commissioned. Our client has complied with the conditions and the temporary connections is removed by them.
Submitted for your information and record please.

K Xavier Elias,
Consultant Reg. No. 4775

301, "Cedar" Tower No.3, The Orchard Residency, Behind R-City Mall, Off. Link Rd.,
Ghatkopar (W), Mumbai - 400 086.

MUNICIPAL CORPORATION OF GREATER MUMBAI

Office of the Dy. Chief Engineer
(Sewerage Project) P&D,
2nd floor, Engg. Hub,
Stores Bldg., Dr. E. Moses Marg,
Worli, Mumbai-400 013

No. Dy. C.S.P/ 617 /P&D

09 DEC 2017

To,
Mr. K.Xavier Elias(P.L.No.4775),
Aquaa Enterprise,
304/Cedar, Tower no. 5,
Orchard Residency,
Behind R-City Mall,
146, LBS road,Ghatkopar,
Mumbai -400086.

Subject:- NOC to the Temporary sewer connection for the proposed Rehab/ Commercial Units refereed building at Bhendi Bazar cluster III on plot bearing C.S.No. 1/3643, 3637 to 3670 & 4358 , C Ward , , Mumbai.

Ref: i) Your letter received on 07 /12/2017 & Architect Letter dtd 6/11/2017
ii) IOD u/no. EB/7236/C/A dtd 23/01.2015 and amended on 05/06/2017
I.O.D. Holder: M/S Saifee Burhani Upliftment Trust
iii) Dy.Ch.E (S.P.) P&D's approval dtd 18/12/2017

Gentlemen,

With reference to the above, by direction, there is no objection to connect the sewage generated from proposed Commercial shops on Ground, First & Second floor in building under reference to existing Sewer trap by pumping arrangement is connected to 230 mm dia existing Municipal sewer line along Khara Tank Road as shown in accompanied plan subject to the following conditions:-

1) That owner / developer will submit necessary undertaking regarding discarding this temporary arrangement as and when the STP is commissioned .

2) That you should approach Asst. Commissioner 'C' ward for connecting the sewage generated from shops u/r to municipal sewer with existing street connection. Remarks for the same shall be submitted to this office before approaching for D.C.C.

Acc: 1 Plan.

Yours faithfully,

Executive Engineer
(Sewerage Project) P.&D., City

MUNICIPAL CORPORATION OF GREATER MUMBAI

Office of the Dy. Chief
Engineer (Sewerage Project)
P&D,
2nd floor, Engg. Hub,
Stores Bldg., Dr. E. Moses
Marg, Worli, Mumbai-400 013

No. Dy.Ch/E/S.P/ 071 C /P&D

30 MAR 2019

To,
Mr. K.Xavier Elias(P.L.No.4775),
Aquaa Enterprise,
304/Cedar, Tower no. 5,
Orchard Residency,
Behind R-City Mall,
146, LBS road,Ghatkopar,
Mumbai -400086.

Subject:- :- NOC to the internal drainage layout for the proposed building in **Sector 3 in Phase I** of entire Layout for Cluster Redevelopment under DCR33(9) on plot bearing C.S.No. 3571 to 3576, 1/3572,3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673 , 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637 , 1/3626,3627,4186 to 4198, 4197 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263 , 4280 to 4291, 1/4281, 4275, to 4279, 4292 to 4297, 4299, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314.1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273,4274,4161 to 4178,4221 to 4231, 1/4227, 4327 to 4341, 4342, 4343,4358, 4361 of Bhulehwar Division situated at Maulana Shaukatali Road, S.V.P.Road, Mutton Street & Ebrahim Rehmatullah Road known as Bhendibazar , C ward , Mumbai .

Ref: i) Your letter received on 11/2/2019
ii) IOD u/noEB/7236/A /dt23.01.2015 & online file no. ChE/CTY/0830/C/337 amended on 13/2/2018 ,
I.O.D. Holder: M/s Saifee Burhani Upliftment Trust
iii) AE/C/12336/SWM/dt 19/1/2018
iv) Dy.Ch.E (S.P.) P&D's approval dtd 29/3/2019

Gentlemen,

With reference to the above, by direction, there is no objection to connect surplus treated overflow from STP for referred redevelopment by laying rising main upto Balancing Chambers B and utilizing existing street connection A-B which is further connected to the 230 mm dia Municipal Sewer line along Khara Tank road , as per the accompanying approved plans, subject to the following conditions:-

1. That the sewer line shall be laid as per the approved L Section attached herewith.
2. The work shall be carried out as per the Municipal Specifications and drainage bye-laws.
3. That the vent shaft of adequate size shall be provided at every head manhole/sewer trap chamber and at every 150 mtr intervals, along the sewer line.
4. That the work of internal drainage layout shall be carried out through licensed plumber only.
5. That the conical manhole of 1.20M. dia. shall be constructed if the depth of manhole is between 1.50M. and 2.30M. and 1.50M. dia. Conical manhole shall be constructed

if the depth of manhole exceeds 2.30M. but is less than 5.0M. as per Municipal Specifications with C.I. heavy air tight frame & cover, weighing 230 Kgs (Minimum).

6. That where the depth of the sewer is less than 1.50 M. the rectangular inspection chamber shall be constructed of size 0.90M. x 0.60M or 0.90 M. x 0.45 M. with 230 mm thick brick masonry in C.M. 1: 2 with both sides 20 mm. thick plaster in C.M. 1:1 with C.I. heavy air tight frame and cover (for 0.90 M. x 0.60M Inspection chamber the cover shall weigh 250 kg. (Minimum) and for 0.90 M x 0.45 M. inspection chamber cover shall weigh 270 kg. (Minimum).
7. That the C.I. steps 5.40Kg. each shall be provided for M.H./Chamber at 300 mm c/c. distance staggered when the depth of the manhole/chamber exceeds 1.20M.
8. That the 30cm. thick 1:2:4 bed c.c. for conical M.H. of size 1.20M. dia. & 1.50M. dia. 23 cm. thick 1:2:4 bed concrete for 0.90M.x0.60M.I.C. & 15cm. thick 1:2:4 bed concrete for 0.90M.x0.45M.I.C. shall be laid which shall be 15cm. all along the external faces of the manhole/chamber.
9. That the sewer should be fully encased with 15cm. thick M.150 (1:2:4) cement concrete when the average depth of the top of the pipe sewer is less than 1 meter and more than 3 meter & shall be half encased with 15cm. (1:2:4) cement concrete when the average depth of the top of the pipe sewer is between 1 to 3 meters.
10. The necessary drop arrangement as per Municipal specifications should be provided in connecting the manholes where drop in the sewer exceeds 0.60 M.
11. That the sewer line laid shall be cleaned before applying to Asstt. Commissioner "C" Ward for connecting it to the existing Municipal sewer.
12. That after the work is completed the drainage completion certificate along with completion plan as per drainage work carried out shall be submitted to this office for acceptance.
13. That the house drain/down take pipe for all the buildings at the above mentioned premises should be got approved from E.E.(B.P.)City-III.
14. That all pipes from ground floor upto 1st floor level shall confirm to IS:3989
15. That the location of Sewage Treatment Plant should be got approved from E.E.(B.P.)City-III.
16. That the S.T.P. shall be maintained in working conditions by making suitable arrangements.
17. That a notarized undertaking on Rs. 200/- stamp paper shall be submitted stating that the treated water shall be consumed for gardening, laundry, flushing, etc. upto maximum extent and the excess treated overflow from STP will be treated overflow only.
18. That you should approach Asst. Commissioner 'C' ward for connecting the treated overflow from S.T.P. of the residential building u/r to municipal sewer with existing street connection after remitting the necessary charges for street connection and reinstatement. Remarks for the same shall be submitted to this office before approaching for D.C.C.
19. That the approval for the commissioning and ready for operation of the constructed sewage treatment plant (STP) shall be obtained from the concerned authority before approaching for D.C.C.
20. Drainage line from house gully, if any, may be diverted in consultation with A.E.(SWM) 'C' ward and beneficiaries of the house gully.

21. The excavated trenches for the drainage line shall not be filled up unless the joint inspection of the drainage work after submission of D.C.C. is carried out and approved by this office.
22. That you will have to submit revised proposal for approval of internal drainage layout to this office as and when the plans of the proposed development on the property under reference are amended.
23. That the sewer line near/abutting the underground water tank, shall be of C.I. with R.C.C. Chamber.
24. That all C.I. pipe sewer proposed shall be laid in single piece from chamber to chamber or MH to MH with full encasement.
25. That IOD holder/L.P. shall submit the undertaking for rectification of defects occurred during the functioning of internal drainage at the time of DCC.
26. That the owner/ developer will submit necessary undertaking regarding discarding of this temporary arrangement as and when the work of laying internal drainage sewer line network approved for this cluster development .
27. That owner/ developer will submit a revised proposal to this office for approval to connect excess treated overflow from STP of Cluster III ,to the proposed internal drainage layout approved for proposed Bhendi Bazar Cluster development , as and when, the work of laying internal drainage layout for Bhendi Bazar Cluster Redevelopment work is completed .
28. This NOC is valid for one year from date of issue. NOC shall be revalidated every year by remitting revalidation fees.

Acc: 1 Plan.

Yours faithfully,

30/5/19

Executive Engineer
(Sewerage Project) P.&D., City

MUNICIPAL CORPORATION OF GREATER MUMBAI

Dy. CHIEF ENGINEER (SEWERAGE PROJECT) P&D.

No.Dy.Ch/E/S.P/ H31 C /P&D

11 SEP 2019

Office of the
Dy.Chief Engineer
(Sewerage Project), P&D,
2nd Floor, Engg. Hub Bldg.,
Dr. E. Moses Road, Worli,
Mumbai: 400 018.

To,
Mr. K. Xavier Elias (P.L. No.4775),
M/s. Aquaa Enterprises,
304/Cedar, Tower No. 5,
Orchard Residency, Behind R-City Mall,
146, LBS Road, Ghatkopar (E),
Mumbai-400 086.

Sub:- NOC for drainage/sewage disposal for the proposed temporary transit commercial camp in Sector 2A, Phase 1 of entire layout for cluster redevelopment under DCR 33(9) on plot bearing C.S. No. 3571 to 3576, 1/3572, 3577 to 3592—4348, 4361 of Bhuleshwar Division, situated at Maulana Shoukat Ali Road, SVP Road, Mutton Street and Ebrahim Rahimtullah Road known as Bhendi Bazar, Mumbai in 'C' Ward.

Ref:- 1) Your letter received on 07.08.2019.
2) I. O. D. No. CHE/CITY/2658/C/337/NEW dtd. 04.04.2019.
3) IOD Holder:- M/s. Saifee Burhani Upliftment Trust.
4) Dy.Ch.E.(S.P.) P.&D.'s approval dtd. 03.09.2019.

Gentlemen,

By direction, it is to inform you that, there is no objection to the internal temporary drainage layout and allow you to connect it with new street connection to 230mm.dia. Municipal pipe sewer by laying 150mm dia. pipe street connection as shown in drainage plan enclosed herewith subject to the following conditions:

1. That the work shall be carried out as per the Municipal Specifications and Drainage bye-laws after obtaining necessary permission from Asst. Commissioner, 'C' Ward.
2. The work shall be carried out as per the Municipal specifications and drainage by-laws.
3. That the vent shaft of adequate size shall be provided at every head manhole/sewer trap chamber and at every 500'-0" intervals, along the sewer line.
4. That the work of internal temporary drainage layout shall be carried out through licensed plumber only.
5. The work shall be commenced from the downstream of the network.

6. That the conical manhole of 1.20M. dia shall be constructed if the depth of manhole is between 1.50M and 2.30M & 1.50M dia conical manhole shall be constructed if the depth of manhole exceeds 2.30M but is less than 5.0M as per Municipal Specifications with C.I. heavy air tight frame & cover, weighing 230 Kg. (Minimum).
7. That where the depth of the sewer is less than 1.50M the rectangular inspection chamber shall be constructed of size 0.90M x 0.60M or 0.90M x 0.45M with 230mm thick brick masonry in C.M. 1:2 with both sides 20mm thick plaster in C.M. 1:1 with C.I. heavy air tight frame and cover (for 0.90M x 0.60M inspection chamber the cover shall weigh 270 Kg. (minimum) and for 0.90M x 0.45M inspection chamber cover shall weigh 225 Kg. (minimum)).
8. That the C.I. steps of 5.40 Kg. each shall be provided for M.H./Chamber at 300 mm.c/c distance staggered when the depth of the manhole/chamber exceeds 1.20M.
9. That the 30cm thick 1:2:4 bed c.c. for conical M.H. of size 1.20M dia & 1.50M dia. 23cm thick 1:2:4 bed concrete for 0.90M x 0.60M I.C. & 15cm thick 1:2:4 bed concrete for 0.90M x 0.45M I.C. shall be laid which shall be 15cm all along the external faces of the manhole/chamber.
10. That the sewer should be fully encased with 15cm thick M150 (1:2:4) cement concrete when the average depth of the top of the pipe sewer is less than 1.0 meter and more than 3.0 meter & shall be half encased with 15cm (1:2:4) cement concrete when the average depth of the top of the pipe sewer sewer is between 1.0 to 3.0 meter.
11. That all necessary permissions from concerned officials/departments like Traffic Police, Ward office, Dy.Ch.(S.O.)E.S. & utility services shall be obtained before starting the work.
12. That necessary drop arrangement as per Municipal specifications should be provided in the manholes/chambers where drop in the sewer exceeds 0.60 Mt.
13. That the sewer line shall be cleaned before applying to Asst. Commissioner "C" Ward for connecting it to the existing municipal sewer.
14. That after the work is completed the Drainage Completion Certificate along with 1 set of completion plan shall be submitted to this office for acceptance.
15. That house drains for all the buildings at the above mentioned premises should be got approved from E.E.(B.P.) City-SPL.
16. That you shall be solely responsible for safety of other underground utilities, pipe lines, gas lines, electric cables, etc. and safety of third party including injury/death of any

person. Any harm done as a consequence of work being carried out by you shall be compensated solely by you.

17. That the necessary road reinstatement charges shall be borne by developer.
18. That D.C.C. should be obtained within 24 months from the date of issue of this letter failing to which fresh remarks should be obtained, also remarks should be re-validated after every 12 months.
19. These remarks shall be treated as cancelled if documents submitted are false/fabricated.
20. Earlier NOC issued u/no. Dy.Ch.E./S.P./31/C/P.&D. dtd. 29.12.2017, shall be kept abeyance and the same shall be revalidated every year before starting the work only after demolition of temporary transit commercial camp.
21. That the sewer line near the underground water tank, shall be of C.I. with R.C.C. Chamber.
22. This NOC is valid for the period of 12 months from the date of issue of this letter & shall be revalidated after every 12 months or fresh remarks shall be obtained in case of amendment of plans.

Acc: One Plan

Yours faithfully,

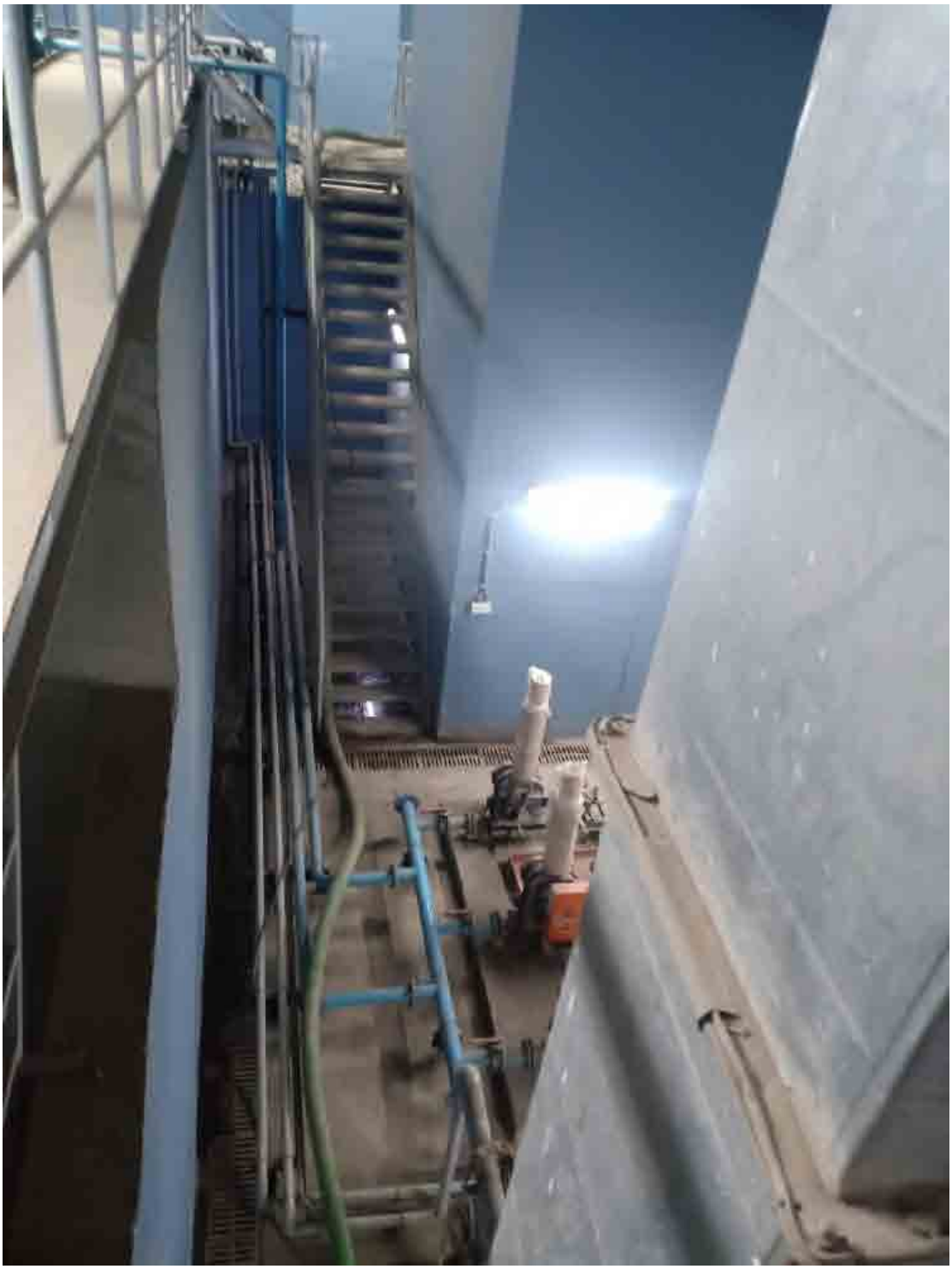
Executive Engineer
(Sewerage Project) P.&D., City

16.50 M WIDE ROAD
9.00 M WIDE ROAD
7.30 M WIDE ROAD
WING - D
WING - C
WING - B
WING - A
IMAM
WADA

CIVIL COMPONENTS OF 410 KLD MBBR BASED STP INSTALLED AT SETOR-3, SBUT, AT BHENDI BAZAAR.

Main Inlet chamber, Bar Screen, Oil and grease trap.

Compressor and Piping – for Aerator diffusers in balancing tanks/MBBR tanks 1 and 2



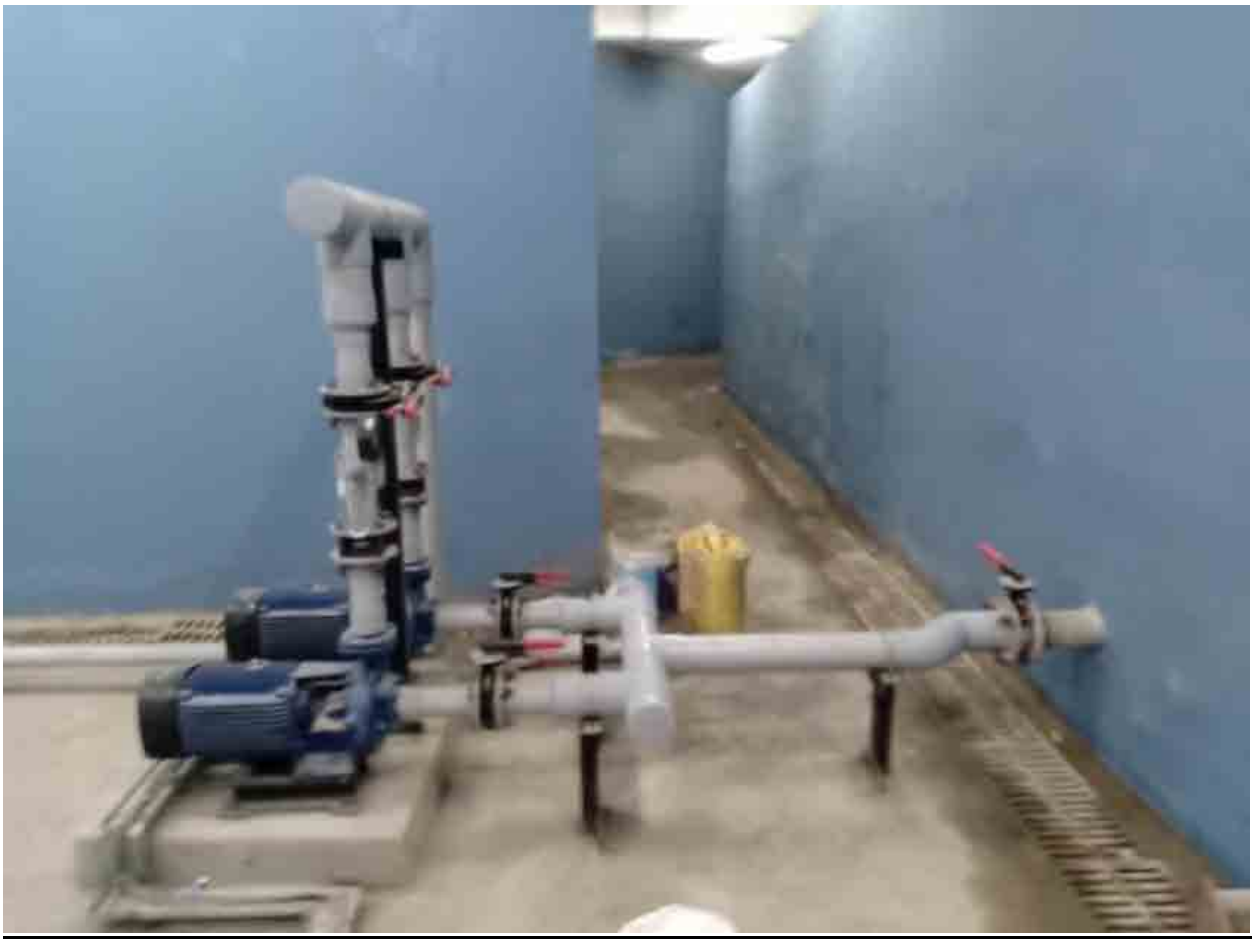
Compressor and Piping – for Aerator diffusers in balancing tanks/MBBR tanks 1 and 2

(View 2)

Air piping Inside Tanks - MBBR tanks 1 and 2

Raw Sewage Transfer Pump from Balancing tank to MBBR tanks

Treated Water Tanks with transfer Pumps (In and Out)



Treated Water transfer pumps to Chlorination tanks

Sludge Pumps, Treated water transfer pumps from Oxidation

Blowers and compressors for aeration purpose.

Exhaust /Ventilation for STP room

Inline Exhaust fans for Basement Ventilation.

Chlorination/Oxidation tanks

Ozone Generator for Indoor Air Quality in STP rooms

STP CONTROL PANEL with PLC and IBMS Monitoring

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

Vs

Union of India & Ors. ... Respondents

I N D E X

Sr.No.	Description (Pointwise observations (pertaining to building completed in Sector 3A)	Attachments in Point-9
1.	Tree NOC MCGM	**1**
2.	Photos of tree plantation on podium	**2**

MUNICIPAL CORPORATION OF GREATER MUMBAI

TREE AUTHORITY

Office of the Supdt.of Gardens
Veermata Jijabai Bhosale Udyan
Dr. Ambedkar Road, Byculla (E),
Mumbai-400 027.

Dy.S.G./C/ 48 /CC-OC/Prop/DD/ I /MDG/
Date:- 24-10-19

To,
M/s. Saifee Burhani Upliftment Trust,
19th Floor , Husaini Tower ,
43 /45 , Raudat Tahera Street ,
Bhendi Bazar , Mumbai – 4000 03

Sub :- Tree N.O.C. for clearance of Occupation Certificate for the cluster redevelopment under DCR 33 (9) at C.S. no. 3571 to 3576 , 1/ 3572 , 3577 to 3592 , 3601 to 3616 , 1/ 3609 , 4394 , 4396 , 3671 to 3677 , 1/3673 , 3653 to 3670 , 3638 to 3652 , 1/ 3643 , 1/3644 , 1/ 3652 , 3628 to 3637 , 1/3626 , 3627 , 4186 to 4198 , 4179 to 4184 , 4199 to 4220 , 4232 to 4250, 4251 to 4263 , 4280 to 4291 , 1/4281 , 4275 to 4279 , 4292 to 4298 , 1/4299 , 4300 , 4303 to 4305 , 4308 , 1/4308 , 4309 , 4310 , 4312 to 4314 , 1/4309 , 4315, 4264 to 4268, 4270 to 4272 , 4273 , 4274, 4161 to 4178 , 4221 to 4231 , 1 / 4227 , 4341 , 4342 , 4343 , 4358 , 4361 of Bhuleshwar Div , situated at Maulana Shaukat Ali Road , S.V.P. Road , Mutton Street & Ebrahim Rehmatullah Road , known as "Bhendi Bazaar" in 'C' ward.

Ref ;- Dy.S.G /C/ P /162 /II dt.04.03.2015 (C.C.)

Please refer to your letter no. **Nil** dt.**28.06.2019** on the above cited subject.

It is to certify that **10** (Ten) no. of trees have been planted as per the norms in the said property.

Further in accordance with the provision under section 11 (1) of the Maharashtra (Urban Areas) Protection & Preservation of Trees Act 1975 . You are hereby directed to take utmost care of the newly planted trees, so that the these grow properly along with **Nil** numbers of existing old tree and give a report to the Tree Officer about the condition of these trees once in a six months for a period of 3 years.

You are further directed that,while handing over the said property to owner / society or authorized person, all the trees as mentioned above existing on the site also should be handed over to them with tree inventory & proper record with due acknowledgment from them.

Thanking you,

Yours faithfully,

24/10/19

Supdt.of Gardens
& Tree Officer

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

Vs

Union of India & Ors. ... Respondents

I N D E X

Sr.No.	Description (Pointwise observations (pertaining to building completed in Sector 3A)	Attachments in Point-10
1.	PRO Certificate	**1**
2.	OWC_Images	**2**
3.	Solid-Waste-Report	**3**

SPEEDPOST

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT OF INDIA

Recognition of Producer Responsibility Organization/Agency

(Under Plastic Waste Management Rules, 2016, as amended 2018)

File No. – B-17011/7/UPC-II-PWM(PRO)/2018 15362 **Dated: 15/01/2019** 22
Code No.: SESPL

To,

M/s. Sampurn(e)arth Environment Solutions Pvt. Ltd.,
Office No. 2, Mahinder Chambers, Opposite Dukes Factory,
W.T. Patil Marg, Near Deonar Depot,
Mumbai-400071

With reference to the application dated **07/01/2019** regarding recognition of Producer Responsibility Organization (PRO)/Agency has been processed and found in order. Central Pollution Control Board is pleased to recognize **M/s. Sampurn(e)arth Environment Solutions Pvt. Ltd.,** vide its registered address **Office No. 2, Mahinder Chambers, Opposite Dukes Factory, W.T. Patil Marg, Near Deonar Depot, Mumbai - 400071,** as a **PRO/Agency** for collection and channelization of plastic waste on behalf of authorized Producers/Brand Owners by environmentally sound manner and also facilitate to achieve EPR targets as set by CPCB through various processing technologies for plastic waste management as per the Guidelines.

This certificate of recognition shall be valid for a period of **Three years (3 years)** from the date of issue of the letter unless revoked, suspended or cancelled.

THE RECOGNITION IS GRANTED SUBJECT TO THE FOLLOWING TERMS & CONDITIONS:-

1. The recognition as a "**PRO/Agency**" shall comply with the provision of **9(1&2)** of the Plastic Waste Management Rules, 2016 as amended 2018, notified under the Environmental (Protection) Act, 1986.
2. Every PRO/Agency shall assist the Producers/Brand Owners to maintain their year-wise collect back system (EPR).
3. PRO/ Agency shall establishment of collection centers/points and channel partners for collection and handling of plastic waste.
4. Recycling, recovery or disposal of plastic waste shall be carried out as per rules, regulations and standards by the Central Government from time to time.

Contd 2

5. PRO/Agency shall have an agreement with Producer(s)/Brand-Owners(s).

6. An application for the renewal of recognition shall be made at **60 days** prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.

7. CPCB may stipulate any other conditions, if required, in interest of environment protection time to time.

8. The recognition shall be cancelled if **PRO/Agency** is involved in any kind of malpractices against the Rules.

9. The **M/s. Sampurn(e)arth Environment Solutions Pvt. Ltd.** is required to submit **half yearly** and **annual progress reports** to CPCB regularly.

(Authorized Signatory)
Addl. Director & I/c-UPC-II

Shredder.

EXCELM make OWC machine Model OWC 130SS (View 1)

EXCELM make OWC machine Model OWC 130SS (View 2)

Double Curing System 3 sets

To,

Date: 01/04/2020.

Al sa'adah',Near j.j. flyover,

Saifee burhani upliftment project, bhendi bazaar,Mumbai – 400 003.

Dear Sir/ Mam,

Given below are the tabular details of wet waste processed for the month of March 2020.

Date	Wet Waste Processed [kg]	Reject Waste [kg]	Manure [kg]	Dry waste collected (kg)	Remarks
01/03/2020	0	0	0	0	
02/03/2020	0	0	0	0	
03/03/2020	0	0	0	0	
04/03/2020	0	0	0	0	
05/03/2020	0	0	0	725	
06/03/2020	0	0	0	0	
07/03/2020	0	0	0	0	
08/03/2020	0	0	0	0	
09/03/2020	0	0	0	0	
10/03/2020	0	0	0	0	
11/03/2020	0	0	0	0	
12/03/2020	0	0	0	0	
13/03/2020	0	0	0	0	
14/03/2020	0	0	0	639	
15/03/2020	0	0	0	0	
16/03/2020	0	0	0	0	
17/03/2020	0	0	0	0	
18/03/2020	0	0	0	387	
19/03/2020	0	0	0	0	
20/03/2020	0	0	0	0	
21/03/2020	0	0	0	0	
22/03/2020	0	0	0	0	Site closed due to corona
23/03/2020	0	0	0	0	
24/03/2020	0	0	0	0	
25/03/2020	0	0	0	0	
26/03/2020	0	0	0	0	
27/03/2020	0	0	0	0	
28/03/2020	0	0	0	0	

SAMPURN(E)ARTH ENVIRONMENT SOLUTIONS PRIVATE LIMITED
Registered Office: Office No. 2, Mahinder Chambers, WT Patil Marg, Chembur, Mumbai 400 071 India
T : +91 22 4120 9120 | M : +91 90960 39586 | E : sampurn.e.arth@gmail.com | W: www.sampurnearth.com
CIN : U37100MH2012PTC229488

29/03/2020	0	0	0	0	
30/03/2020	0	0	0	0	
31/03/2020	0	0	0	0	
Total	0	0	0	1751	

To,

Date: 01/02/2020.

Al sa'adah',Near j.j. flyover,

Saifee burhani upliftment project, bhendi bazaar,Mumbai – 400 003.

Dear Sir/ Mam,

Given below are the tabular details of wet waste processed for the month of January- 2020.

Date	Wet Waste Processed [kg]	Reject Waste [kg]	Manure [kg]	Dry waste collected (kg)	Remarks
01/01/2020	0	0	0	0	
02/01/2020	0	0	0	0	
03/01/2020	0	0	0	0	
04/01/2020	0	0	0	0	
05/01/2020	0	0	0	0	
06/01/2020	0	0	0	0	
07/01/2020	0	0	0	0	
08/01/2020	0	0	0	0	
09/01/2020	0	0	0	0	
10/01/2020	0	0	0	0	
10/01/2020	0	0	0	0	
11/01/2020	0	0	0	0	
12/01/2020	0	0	0	0	
12/01/2020	0	0	0	0	
13/01/2020	0	0	0	0	
14/01/2020	0	0	0	0	
15/01/2020	0	0	0	0	
16/01/2020	0	0	0	0	
17/01/2020	0	0	0	0	
18/01/2020	0	0	0	0	
19/01/2020	0	0	0	0	
20/01/2020	0	0	0	0	
21/01/2020	0	0	0	0	
22/01/2020	0	0	0	0	
23/01/2020	0	0	0	0	
24/01/2020	0	0	0	0	
25/01/2020	0	0	0	0	

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26/01/2020	0	0	0	0	
27/01/2020	0	0	0	344	
28/01/2020	0	0	0	0	
29/01/2020	0	0	0	0	
30/01/2020	0	0	0	0	
31/01/2020	0	0	0	0	
Total	0	0	0	344	

To,

Date: 01/03/2020.

Al sa'adah',Near j.j. flyover,

Saifee burhani upliftment project, bhendi bazaar,Mumbai – 400 003.

Dear Sir/ Mam,

Given below are the tabular details of wet waste processed for the month of February-2020.

Date	Wet Waste Processed [kg]	Reject Waste [kg]	Manure [kg]	Dry waste collected (kg)	Remarks
01/02/2020	0	0	0	0	
02/02/2020	0	0	0	0	
03/02/2020	0	0	0	0	
04/02/2020	0	0	0	0	
05/02/2020	0	0	0	0	
06/02/2020	0	0	0	0	
07/02/2020	0	0	0	0	
08/02/2020	0	0	0	0	
09/02/2020	0	0	0	0	
10/02/2020	0	0	0	0	
11/02/2020	0	0	0	0	
12/02/2020	0	0	0	0	
13/02/2020	0	0	0	0	
14/02/2020	0	0	0	0	
15/02/2020	0	0	0	0	
16/02/2020	0	0	0	0	
17/02/2020	0	0	0	0	
18/02/2020	0	0	0	0	
19/02/2020	0	0	0	0	
20/02/2020	0	0	0	0	
21/02/2020	0	0	0	0	
22/02/2020	0	0	0	0	
23/02/2020	0	0	0	0	
24/02/2020	0	0	0	0	
25/02/2020	0	0	0	0	

26/02/2020	0	2500	0	0	
27/02/2020	0	0	0	0	
28/02/2020	0	0	0	907	
29/02/2020	0	0	0	0	
Total	0	2500	0	907	

To,

Date: 01/05/2020.

Al sa'adah',Near j.j. flyover,

Saifee burhani upliftment project, bhendi bazaar,Mumbai – 400 003.

Dear Sir/ Mam,

Given below are the tabular details of wet waste processed for the month of April- 2020.

Date	Wet Waste Processed [kg]	Reject Waste [kg]	Manure [kg]	Dry waste collected (kg)	Remarks
01/04/2020	0	0	0	0	
02/04/2020	0	0	0	0	
03/04/2020	0	0	0	0	
04/04/2020	0	0	0	0	
05/04/2020	0	0	0	0	
06/04/2020	0	0	0	0	
07/04/2020	0	0	0	0	
08/04/2020	0	0	0	0	
09/04/2020	0	0	0	0	
10/04/2020	0	0	0	0	
11/04/2020	0	0	0	0	
12/04/2020	0	0	0	0	
13/04/2020	0	0	0	0	
14/04/2020	0	0	0	0	
15/04/2020	0	0	0	0	
16/04/2020	0	0	0	0	
17/04/2020	0	0	0	0	
18/04/2020	0	0	0	0	
19/04/2020	0	0	0	0	
20/04/2020	0	0	0	0	
21/04/2020	0	0	0	0	
22/04/2020	0	0	0	400	
23/04/2020	0	0	0	0	
24/04/2020	0	0	0	0	
25/04/2020	0	0	0	0	
26/04/2020	0	0	0	0	

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27/04/2020	0	0	0	0	
28/04/2020	0	0	0	0	
29/04/2020	0	0	0	0	
30/04/2020	0	0	0	0	
Total	0	0	0	400	

To,

Date: 01/06/2020.

Al sa'adah',Near j.j. flyover,

Saifee burhani upliftment project, bhendi bazaar,Mumbai – 400 003.

Dear Sir/ Mam,

Given below are the tabular details of wet waste processed for the month of May- 2020.

Date	Wet Waste Processed [kg]	Reject Waste [kg]	Manure [kg]	Dry waste collected (kg)	Remarks
01/05/2020	0	0	0	0	
02/05/2020	0	0	0	0	
03/05/2020	0	0	0	0	
04/05/2020	0	0	0	0	
05/05/2020	0	0	0	0	
06/05/2020	0	0	0	0	
07/05/2020	0	0	0	0	
08/05/2020	0	0	0	0	
09/05/2020	0	0	0	0	
10/05/2020	0	0	0	0	
11/05/2020	0	0	0	0	
12/05/2020	0	0	0	0	
13/05/2020	0	0	0	0	
14/05/2020	0	0	0	0	
15/05/2020	0	0	0	0	
16/05/2020	0	0	0	0	
17/05/2020	0	0	0	0	
18/05/2020	0	0	0	0	
19/05/2020	0	0	0	0	
20/05/2020	0	0	0	0	
21/05/2020	0	0	0	423	
22/05/2020	0	0	0	0	
23/05/2020	0	0	0	0	
24/05/2020	0	0	0	0	
26/05/2020	0	0	0	0	
27/05/2020	0	0	0	0	

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CIN : U37100MH2012PTC229488

27/05/2020	0	0	0	0	
28/05/2020	0	0	0	0	
29/05/2020	0	0	0	0	
30/05/2020	0	0	0	0	
31/05/2020	0	0	0	0	
Total	0	0	0	423	

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

Vs

Union of India & Ors. ... Respondents

I N D E X

Sr.No.	Description (Pointwise observations (pertaining to building completed in Sector 3A)	Attachments in Point-11
1.	Photos of DG Set	**1**
2.	Electrical Inspector Permission - 1 x 750 KVA D.G.Set	**2**

१९५१९९००५४३१२EF३८९C५

महाराष्ट्र शासन

विद्युत निरीक्षक, मुंबई

उद्योग, ऊर्जा व कामगार विभाग

विद्युत निरीक्षक, मुंबई यांचे कार्यालय, निरीक्षण विभाग, उद्योग, ऊर्जा व कामगार विभाग, क्लब रोड बिल्डिंग, १ला मजला, बेस्ट आगार, मराठा मंदिर मार्ग, जगजीवनराम हॉस्पीटल जवळ, मुंबई - ४००००८

E-mail ID : eimumbai.nrg-mh@gov.in
Permission No.: eEI५१९००३००७२०१९०१३७१

दूरध्वनी क्र. : ०२२-२३०६१६०३
दिनांक : ३०/०७/२०१९

प्रति,
SBUT CLUSTER DEVLOPMENT ,
KHARA TANK ROAD

विषय :- DG SET ENERGIZATION

संदर्भ :-१) नकाशा मंजुरी क्रमांक: १९५१९९००५४३११०CF५२B३ दिनांक: ११/०७/२०१९
२) M/S SBUT CLUSTER DEVLOPMENT यांचे पत्र क्र १९५१९९००५४३१२EF३८९C५ दिनांक: ३०/०७/२०१९

वरील संदर्भांकित विषयास अनुसरुन वर उल्लेखलेल्या ठिकाणच्या जनित्रसंचमांडणीचे निरीक्षण ह्या कार्यालया मार्फत दिनांक: **३०/०७/२०१९** रोजी करण्यात आले. त्यास केंद्रीय विद्युत प्राधिकरण (विद्युत पुरवठा व सुरक्षा संबंधी उपाय योजना) विनियम २०१० चे विनियम ३२ अन्वये कार्यान्वित करण्याची कायमस्वरुपी परवानगी खालील अटींच्या अधीन राहून देण्यात येत आहे.

१) विद्युत कायदा २००३ व केंद्रीय विद्युत प्राधिकरण विनियम २०१० (व सुधारीत विनियम २०१५ मधील तरतुदींचे सुरक्षिततेच्या दृष्टीने काटेकोर पालन करावे.
२)जनित्रसंचमांडणीतील बदल देखभाल व दुरुस्ती केंद्रीय विद्युत प्राधिकरण विनियम २०१० चे विनियम २९ अन्वये परवानाधारक विद्युत ठेकेदार/प्राधिकृत व्यक्तीमार्फतच करण्यात यावी. यात दुर्लक्ष केलेले आढळल्यास त्यास आपण सर्वस्वी जबाबदार राहाल याची नोंद घ्यावी .
३)जनित्र निर्मित वीज उत्पादनाची नोंदवही विहीत नमुन्यात ठेवावी.
४) नियमित परतावे व विद्युत शुल्क मुदतीत भरणे जनित्र धारकास बंधनकारक आहे.
५) विद्युत निरीक्षकाच्या पूर्व परवानगी शिवाय सदर संचमांडणीत कोणताही फेरबदल करु नये अन्यथा सदर परवानगी आपोआप रद्द होईल याची नोंद घ्यावी.
६) सदर संचमांडणी ६ महिन्यात कार्यान्वित न केल्यास ग्राह्य राहणार नाही.
७) विद्युत संचमांडणीच्या प्राप्त याचणी अहवालानुसार त्याच्या सत्यतेची जबाबदारी मे.म.ते.क **OMKAR ENTERPRISES , ३४५५९** म.प.क **३०९५२** या विद्युत ठेकेदाराची राहील
८) प्रत्यक्ष जोडभार/ वापरानुसार निर्यातक मिटरमिअर रिलेचे सेटिंग करुन घेणे बंधनकारक राहील.
९) जनित्र वापर- कॅप्टीव्ह / अन्यस्थ पक्ष वापर

Signature valid
Digitally Signed by Vikas Tanaji Rathod
Date:30-07-2019 5:32:28 PM

Alternator Details	Prime Mover Details	Energy Meter Details
Make:-LEROY SOMER	Make:-PERKINS	Make:-HPL
Capacity:-४५०.००	Capacity:-४५०.००	Meter Ratio:—/५
Serial No:-LFS३MP९९A७९२३	Serial No:-९९९२४ D	Serial No:-९k-२४९०३९
Generation Voltage:-४९५.००		CT Ratio:-९२५०/५
Power Factor:-०.८०		Multiplying Factor:-२५०
Power Cable:-L.T. ४००/४C		Initial Reading:-३.००

महाराष्ट्र विद्युत शुल्क नियम १९६२, नियम क्रमांक ४ नुसार (महाराष्ट्र विद्युत शुल्क अधिनियम २०१६ च्या अनुसूचितील भाग -एक- मधील भाग -क-) जनित्र नोंदणी करुन घेणे बंधनकारक आहे.

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Vikas Tanaji Rathod
Date:30-07-2019 5:32:28 PM

विद्युत निरीक्षक

१९५१९९००५४३११०CF५२B३

महाराष्ट्र शासन
उद्योग, ऊर्जा व कामगार विभाग

विद्युत निरीक्षक, मुंबई

विद्युत निरीक्षक, मुंबई यांचे कार्यालय, निरीक्षण विभाग, उद्योग, ऊर्जा व कामगार विभाग, क्लब रोड बिल्डिंग, १ला मजला, बेस्ट आगार, मराठा मंदिर मार्ग, जगजीवनराम हॉस्पीटल जवळ, मुंबई - ४००००८

E-mail ID : eimumbai.nrg-mh@gov.in
Approval. No.: eEI५१९००१९०४२०१९०१४१९

दूरध्वनी क्र. : ०२२-२३०६१६०३
दिनांक : १९/०४/२०१९

प्रति,

SBUT CLUSTER DEVLOPMENT
KHARA TANK ROAD, BHENDI BAZAR,

विषय :-DG SET PLAN APPROVAL

संदर्भ :- १९५१९९००५४३११०CF५२B३ दिनांक :- २८/०६/२०१९

उपरोक्त संदर्भिय अर्जान्वये सादर केलेल्या विषयांकित जनित्र संचमांडणीच्या नकाशात खालील अटींचा अधीन राहून मंजूरी देण्यात येत आहे.

१. वरील नकाशात दर्शविलेली जनित्र संचमांडणीस वीज कायदा २००३ व केंद्रीय विद्युत प्राधिकरण (विद्युत पुरवठा व सुरक्षा उपाय संबंधी योजना) विनियम २०१० च्या विनियम खालील तरतुदीनुसार सुरक्षा उपकरणे बसविणे आवश्यक आहे.

२. जनित्र संचमांडणी उभारणीचे काम शासन मान्यता प्राप्त परवानाधारक विद्युत कंत्राटदारामार्फत करण्यात यावे. तसेच काम सुरु करण्यापूर्वी या कार्यालयात सूचीत करणे बंधनकारक आहे.

३. संच मांडणीच्या जागेबाबत संबंधीत स्थानिक स्वराज्य संस्थेची मान्यता/ना-हरकत प्रमाणपत्र इ. बाबींची जबाबदारी आपली राहील.

४. उपरोक्त मंजूर नकाशात काही फेर बदल केल्यास सदर मंजुरी आपोआप रद्द होईल.

५. इतर शासकीय / निम शासकीय / स्थानिक स्वराज्य संस्था यांचेकडून आवश्यक परवानगी / ना हरकत प्रमाणपत्र इत्यादी उपरोक्त जनित्र संच मांडणीच्या मालकाने प्राप्त करून घेण्याच्या अटीस अधीन राहून सदर मंजुरी प्रदान करण्यात येत आहे.

६. मंजूर नकाशांची प्रत (हार्ड कॉपी) उपरोक्त जनित्र संच मांडणीच्या मालकाने वा त्याच्या प्राधिकृत प्रतिनिधीमार्फत या कार्यालयातून प्राप्त करून घ्यावी.

Signature valid
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Vikas Tanaji Rathod
Date:11-07-2019 5:11:22 PM
विद्युत निरीक्षक, मुंबई

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

Vs

Union of India & Ors. ... Respondents

I N D E X

Sr.No.	Description (Pointwise observations (pertaining to building completed in Sector 3A)	Attachments in Point-12
1.	Ground water test	**1**
2.	Periodical noise, water and air quality checks	**1**
3.	Annual Environment statement_2016-17	**2**
4.	Annual Environment statement_2017-18	**3**
5.	Annual Environment statement_2018-19	**4**
6.	Annual Environment statement_2019-20	**5**

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ULR -TC560020000002466F

ISO 9001 : 2015
OHSAS 18001 : 2007

Lab : Survey No. 93/A, Conformity Hissa No.2 G.V.Brothers Bldg., Bata Compound, Khopat, Near Flower Valley, Thane (West) - 400 601, Maharashtra, India.
Tele : +91 22 2547 48 07 / +91 22 2547 62 17 Email : lab@ultratech.in Visit us at : www.ultratech.in

TEST REPORT

ISSUED TO:M/S. STEFON CONSTRUCTIONS
101, Laxmikant-A, 5, Keermarg , Off L.J. Road Mahim (West)- 400016.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/2923/08-2020
ISSUE DATE : 10/08/2020
YOUR REF. : EMAIL CONFIRMATION
REF. DATE : 29/07/2020

SAMPLE PARTICULARS :

Sampling Plan Ref. No. : NA
Sample Registration Date : 29/07/2020
Date & Time of Sampling : 28/07/2020
Analysis Starting Date : 29/07/2020
Analysis Completion Date : 01/08/2020
Sample Collected By : CLIENT
Sample Lab Code : UT/ELS/249/07-2020

WATER SAMPLE ANALYSIS

Sample Type : Bore well Ground Water
Sample Location : B.H. NO: NR 08

Sample Quantity & Packing Details : 500 ml in Plastic Container for Physico-chemical parameters.

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Turbidity	IS 3025 (Part 10) 1984	102	NTU
2.	pH	IS 3025 (Part 11) 1983	9.5	-
3.	Electrical Conductivity	IS 3025 (Part 14) 1984	1665	µS/cm
4.	Total Dissolved Solids	IS 3025 (Part 16) 1984	1084	mg/L
5.	Total Hardness as $CaCO_3$	IS 3025 (Part 21) 2009	67	mg/L
6.	Calcium Hardness as $CaCO_3$	IS 3025 (Part 40) 1991	47	mg/L
7.	Total Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	204	mg/L
8.	Phenolphthalein Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	122	mg/L
9.	Sulphate as SO_4^{2-}	APHA 4500-SO_4^{2-} E	55	mg/L
10.	Chlorides as Cl^-	IS 3025 (Part 32) 1988	296	mg/L
11.	Ammonical Nitrogen as NH_3-N	IS 3025 (Part 34) 1988	0.8	mg/L
12.	Nitrates as NO_3-N	IS 3025 (Part 34) 1988	0.2	mg/L
13.	Calcium as Ca	IS 3025 (Part 40) 1991	19	mg/L
14.	Magnesium as Mg	IS 3025 (Part 46) 1994	27	mg/L
15.	Phosphate as PO_4^{3-}	APHA 4500 P E	0.06	mg/L

Opinions / Interpretations: Nil

Note: 1. This test report refers only to the sample tested.
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For,ULTRATECH

D.A.Kamble

(Authorized Signatory)

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Pune : +91-20-27286106 - pune@ultratech.in Kochi : +91-048-44011173 / +91-9895200526 - kochi@ultratech.in
Kolkata: +033-40089145 / +91-9674488198 - kolkata@ultratech.in

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ULR -TC560020000002477E

ISO 9001 : 2015
OHSAS 18001 : 2007

Lab :Survey No. 93/A, Conformity Hissa No.2 G.V.Brothers Bldg., Bata Compound, Khopat, Near Flower Valley, Thane (West) - 400 601, Maharashtra, India.
Tele : +91 22 2547 49 07 / +91 22 2547 62 17 Email : lab@ultratech.in Visit us at : www.ultratech.in

TEST REPORT

ISSUED TO:M/S. STEFON CONSTRUCTIONS
101, Laxmikant-A, S. Keermarg , Off L.J. Road Mahim (West)- 400016.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/2924/08-2020
ISSUE DATE : 10/08/2020
YOUR REF. : EMAIL CONFIRMATION
REF. DATE : 29/07/2020

SAMPLE PARTICULARS :

Sampling Plan Ref. No. : NA
Sample Registration Date : 29/07/2020
Date & Time of Sampling : 28/07/2020
Analysis Starting Date : 29/07/2020
Analysis Completion Date : 01/08/2020
Sample Collected By : CLIENT
Sample Lab Code : UT/ELS/250/07-2020

WATER SAMPLE ANALYSIS

Sample Type : Bore well Ground Water
Sample Location : B.H. NO: NR 20
Sample Quantity & Packing Details : 500 ml in Plastic Container for Physico-chemical parameters.

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Turbidity	IS 3025 (Part 10) 1984	106	NTU
2.	pH	IS 3025 (Part 11) 1983	8.0	-
3.	Electrical Conductivity	IS 3025 (Part 14) 1984	799	µS/cm
4.	Total Dissolved Solids	IS 3025 (Part 16) 1984	520	mg/L
5.	Calcium Hardness as $CaCO_3$	IS 3025 (Part 40) 1991	110	mg/L
6.	Total Hardness as $CaCO_3$	IS 3025 (Part 21) 2009	125	mg/L
7.	Total Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	469	mg/L
8.	Phenolphthalein Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	BDL[DL=1]	mg/L
9.	Sulphate as SO_4^{2-}	APHA 4500-SO_4^{2-} E	53	mg/L
10.	Chloride as Cl	IS 3025 (Part 32) 1988	133	mg/L
11.	Ammonical Nitrogen as NH_3-N	IS 3025 (Part 34) 1988	1.5	mg/L
12.	Nitrates as NO_3 -N	IS 3025 (Part 34) 1988	0.3	mg/L
13.	Calcium as Ca	IS 3025 (Part 40) 1991	44	mg/L
14.	Magnesium as Mg	IS 3025 (Part 46) 1994	4	mg/L
15.	Phosphate as PO_4^{3-}	APHA 4500 P E	0.10	mg/L

DL – Detection Limit **BDL – Below Detection Limit**

Opinions / Interpretations: *Nil*

Note:
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For ,ULTRA TECH

D.A.Kamble

(Authorized Signatory)

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ULR -TC560020000002461F

ISO 9001 : 2015
OHSAS 18001 : 2007

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TEST REPORT

ISSUED TO:M/S. STEFON CONSTRUCTIONS
101, Laxmikant-A, S, Keermarg , Off L.J. Road Mahim (West)- 400016.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/2925/08-2020
ISSUE DATE : 10/08/2020
YOUR REF. : EMAIL CONFIRMATION
REF. DATE : 29/07/2020

SAMPLE PARTICULARS :

Sampling Plan Ref. No. : NA
Sample Registration Date : 29/07/2020
Date & Time of Sampling : 26/07/2020
Analysis Starting Date : 29/07/2020
Analysis Completion Date : 01/08/2020
Sample Collected By : CLIENT
Sample Lab Code : UT/ELS/251/07-2020

WATER SAMPLE ANALYSIS

Sample Type : Bore well Ground Water
Sample Location : B.H. NO: TA 09
Sample Quantity & Packing Details : 500 ml in Plastic Container for Physico-chemical parameters.

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Turbidity	IS 3025 (Part 10) 1984	162	NTU
2.	pH	IS 3025 (Part 11) 1983	8.2	-
3.	Electrical Conductivity	IS 3025 (Part 14) 1984	862	µS/cm
4.	Total Dissolved Solids	IS 3025 (Part 16) 1984	564	mg/L
5.	Calcium Hardness as $CaCO_3$	IS 3025 (Part 40) 1991	43	mg/L
6.	Total Hardness as $CaCO_3$	IS 3025 (Part 21) 2009	71	mg /L
7.	Total Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	163	mg/L
8.	Phenolphthalein Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	BDL[DL=1]	mg/L
9.	Sulphate as SO_4^{2-}	APHA 4500-SO_4^{2-} E	48	mg/L
10.	Chlorides as Cl^-	IS 3025 (Part 32) 1988	102	mg/L
11.	Ammonical Nitrogen as NH_3-N	IS 3025 (Part 34) 1988	0.9	mg/L
12.	Nitrates as NO_3-N	IS 3025 (Part 34) 1988	1.4	mg/L
13.	Calcium as Ca	IS 3025 (Part 40) 1991	17	mg/L
14.	Magnesium as Mg	IS 3025 (Part 46) 1994	7	mg/L
15.	Phosphate as PO_4^{3-}	APHA 4500 P E	0.10	mg/L

DL – Detection Limit BDL – Below Detection Limit

Opinions / Interpretations: Nil.

Note: 1. This test report refers only to the sample tested.
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For ,ULTRA TECH
D.A.Karnile
(Authorized Signatory)

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ULR -TC560020000002460E

ISO 9001 : 2015
OHSAS 18001 : 2007

Lab :Survey No. 85/A, Conformity Hissa No.2 G.V.Brothers Bldg., Bata Compound, Khopat, Near Flower Valley, Thane (West) - 400 601, Maharashtra, India.
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TEST REPORT

ISSUED TO:M/S. STEFON CONSTRUCTIONS
101, Laxmikant-A, S. Keermary , Off L.J. Road Mahim (West)- 400016.
For Your Project **"SAIFEE BURHANI UPLIFTMENT PROJECT"**
At BhuleshwarDivision,C-Ward at MaulanaShaukatali road, S.V.P road, Bhendi bazaar, Mumbai.

REPORT NO. : UT/ELS/REPORT/2926/08-2020
ISSUE DATE : 10/08/2020
YOUR REF. : EMAIL CONFIRMATION
REF. DATE : 29/07/2020

SAMPLE PARTICULARS :

Sampling Plan Ref. No. : NA
Sample Registration Date : 29/07/2020
Date & Time of Sampling : 28/07/2020
Analysis Starting Date : 29/07/2020
Analysis Completion Date : 01/08/2020
Sample Collected By : CLIENT
Sample Lab Code : UT/ELS/252/07-2020

WATER SAMPLE ANALYSIS

Sample Type : Bore well Ground Water
Sample Location : B.H. NO: TB 07
Sample Quantity & Packing Details : 500 ml in Plastic Container for Physico-chemical parameters.

Sr. No.	Test Parameter	Test Method	Test Result	Unit
1.	Turbidity	IS 3025 (Part 10) 1984	62	NTU
2.	pH	IS 3025 (Part 11) 1983	8.0	
3.	Electrical Conductivity	IS 3025 (Part 14) 1984	1811	µS/cm
4.	Total Dissolved Solids	IS 3025 (Part 16) 1984	1176	mg/L
5.	Calcium Hardness as $CaCO_3$	IS 3025 (Part 40) 1991	85	mg/L
6.	Total Hardness as $CaCO_3$	IS 3025 (Part 21) 2009	55	mg/L
7.	Total Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	190	mg/L
8.	Phenolphthalein Alkalinity as $CaCO_3$	IS 3025 (Part 23) 1986	BDL[DL=1]	mg/L
9.	Sulphate as SO_4^{2-}	APHA 4500-SO_4^{2-} E	96	mg/L
10.	Chlorides as Cl	IS 3025 (Part 32) 1988	526	mg/L
11.	Ammonical Nitrogen as NH_3-N	IS 3025 (Part 34) 1988	0.5	mg/L
12.	Nitrates as NO_3-N	IS 3025 (Part 34) 1988	0.4	mg/L
13.	Calcium as Ca	IS 3025 (Part 40) 1991	14	mg/L
14.	Magnesium as Mg	IS 3025 (Part 46) 1994	5	mg/L
15.	Phosphate as PO_4^{3-}	APHA 4500 P E	0.20	mg/L

DL – Detection Limit BDL – Below Detection Limit

Opinions / Interpretations: Nil.

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For ,ULTRA TECH
D.A.Kamble
(Authorized Signatory)

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Pune : +91-20-27286106 - pune@ultratech.in Kochi : +91-048-44011173 / +91-9895200526 - kochi@ultratech.in
Kolkata: +033-40060145 / +91-9674486198 - kolkata@ultratech.in

Maharashtra Pollution Control Board
महाराष्ट्र प्रदूषण नियंत्रण मंडळ

FORM V

Environmental Audit Report for the financial Year ending the 31st March 2017

Company Information

Company Name	***Application UAN number***	
M/s. SAIFEE BURHANI UPLIFTMENT TRUST	000	
Address		
Gr Floor, Ezzy Hall, 47/49, Raudat Tahera Street, Bhendibazar, Mumbai -400009		
Plot no	***Taluka***	***Village***
C.S. No. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626,3627, 4186 to 4198, 4179 t	Mumbai	Mumbai
Capital Investment (In lakhs)	***Scale***	***City***
294500	Large Scale Industry	Mumbai
Pincode	***Person Name***	***Designation***
400003	Mr. FAIZ A KHAN	VICE PRESIDENT PROJECT
Telephone Number	***Fax Number***	***Email***
9920450009	022 43535151	fkhan@sbut.com
Region	***Industry Category***	***Industry Type***
SRO-Mumbai I	Orange	O39 Infrastructure development project
Last Environmental statement submitted online	***Consent Number***	***Consent Issue Date***
no	Format 1.0/B0/CAC-cell/EIC-MU-6590-14/E/CAC-4581	22.04.2015
Consent Valid Upto		
5 years		

Product Information

Product Name	***Consent Quantity***	***Actual Quantity***	***UOM***
NA	NA	NA	CMD

By-product Information

By Product Name	***Consent Quantity***	***Actual Quantity***	***UOM***
NA	NA	NA	CMD

1) Water Consumption in m3/day

Water Consumption for	***Consent Quantity in m3/day***	***Actual Quantity in m3/day***
Process	00	00
Cooling	00	00
Domestic	3839	00
All others	00	00
Total	3839	00

1) Effluent Generation in CMD / MLD

Particulars	Consent Quantity	Actual Quantity	UOM
00	3413	00	CMD

2) Product Wise Process Water Consumption (cubic meter of process water per unit of product)

Name of Products (Production)	During the Previous financial Year	During the current Financial year	UOM
NA	NA	NA	CMD

3) Raw Material Consumption (Consumption of raw material per unit of product)

Name of Raw Materials	During the Previous financial Year	During the current Financial year	UOM
Cement	0	5463	Ton/Y
White Cement	0	59	Ton/Y
Steel Metal	0	2503	Ton/Y
Metal	0	326834	Ton/Y
Sand	0	231	Ton/Y
Bricks/siporex	0	5167	Ton/Y
Binding wire	0	19	Ton/Y
Tiles Granite/Marble	0	156	Ton/Y
Paint	0	9	Ton/Y
Plaster	0	273	Ton/Y
Wood	0	7	Ton/Y
Aluminium	0	195	Ton/Y

4) Fuel Consumption

Fuel Name	Consent quantity	Actual Quantity	UOM
NA	NA	NA	CMD

Pollution discharged to environment/unit of output (Parameter as specified in the consent issued)

[A] Water

Pollutants Detail	Quantity of Pollutants discharged (kL/day)	Concentration of Pollutants discharged(Mg/Lit) Except PH,Temp,Colour	Percentage of variation from prescribed standards with reasons		
	Quantity	Concentration	%variation	Standard	Reason
NA	NA	NA	NA	NA	NA

[B] Air (Stack)

Pollutants Detail	Quantity of Pollutants discharged (kL/day)	Concentration of Pollutants discharged(Mg/NM3)	Percentage of variation from prescribed standards with reasons		
	Quantity	Concentration	%variation	Standard	Reason
NA	NA	NA	NA	NA	NA

HAZARDOUS WASTES

1) From Process

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	0	0	CMD

2) From Pollution Control Facilities

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	0	0	CMD

SOLID WASTES

1) From Process

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
Generated by workers	0	30	Kg
Generated by workers	0	30	Kg

2) From Pollution Control Facilities

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
NA	0	0	Kg
NA	0	0	Kg

3) Quantity Recycled or Re-utilized within the unit

Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	0	0	Kg
0	0	0	Kg

Please specify the characteristics(in terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

1) Hazardous Waste

Type of Hazardous Waste Generated	Qty of Hazardous Waste	UOM	Concentration of Hazardous Waste
0	0		0

2) Solid Waste

Type of Solid Waste Generated	Qty of Solid Waste	UOM	Concentration of Solid Waste
NA	0	Kg	0
NA	0	Kg	0

Impact of the pollution Control measures taken on conservation of natural resources and consequently on the cost of production.

Description	Reduction in Water Consumption (M3/day)	Reduction in Fuel & Solvent Consumption (KL/day)	Reduction in Raw Material (Kg)	Reduction in Power Consumption (KWH)	Capital Investment(in Lacs)	Reduction in Maintenance(in Lacs)
NA	0	0	0	0	0	0

Additional measures/investment proposal for environmental protection abatement of pollution, prevention of pollution.

[A] Investment made during the period of Environmental Statement

Detail of measures for Environmental Protection	Environmental Protection Measures	Capital Investment (Lacks)
NA	NA	0

[B] Investment Proposed for next Year

Detail of measures for Environmental Protection	Environmental Protection Measures	Capital Investment (Lacks)
NA	NA	0

Any other particulars in respect of environmental protection and abatement of pollution.

Particulars

Environmental norms prescribed by the Central & State Govt. statutorily empowered to do so, is strictly observed in design, construction & operation of all the facilities of the Company. Work environment in the operation areas is conductive to safe, healthy working condition.

Name & Designation

FAIZ A KHAN - VICE PRESIDENT PROJECT

FORM V

Environmental Audit Report for the financial Year ending the 31st March 2018

Company Information

Company Name	***Application UAN number***	
M/s. SAIFEE BURHANI UPLIFTMENT TRUST	NA	
Address		
Gr Floor, Ezzy Hall, 47/49, Raudat Tahera Street, Bhendibazar, Mumbai -400009		
Plot no	***Taluka***	***Village***
C.S. No. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179	Mumbai	Mumbai
Capital Investment (In lakhs)	***Scale***	***City***
294500	LSI	Mumbai
Pincode	***Person Name***	***Designation***
400003	Mr. FAIZ A KHAN	VICE PRESIDENT PROJECT
Telephone Number	***Fax Number***	***Email***
9920450009	022 43535151	fkhan@sbut.com
Region	***Industry Category***	***Industry Type***
SRO-Mumbai I	Orange	O21 Building and construction project more than 20,000 sq. m built up area
Last Environmental statement submitted online	***Consent Number***	***Consent Issue Date***
yes	Format 1.0/BO/CAC-cell/EIC-MU-6590-14/E/CAC-4581	22.04.2015
Consent Valid Upto		
22/03/2020		

Product Information

Product Name	***Consent Quantity***	***Actual Quantity***	***UOM***
Total built up area	7613051.95	562769.53	SqFeet/Y

By-product Information

By Product Name	***Consent Quantity***	***Actual Quantity***	***UOM***
NA	NA	NA	SqFeet/Y

1) Water Consumption in m3/day

Water Consumption for	***Consent Quantity in m3/day***	***Actual Quantity in m3/day***
Process	00	00
Cooling	00	00
Domestic	3839	50
All others	00	00
Total	3839	50

1) Effluent Generation in CMD / MLD

Particulars	***Consent Quantity***	***Actual Quantity***	***UOM***
00	3413	72	CMD

2) Product Wise Process Water Consumption (cubic meter of process water per unit of product)

Name of Products (Production)	During the Previous financial Year	During the current Financial year	UOM
NA	NA	NA	CMD

3) Raw Material Consumption (Consumption of raw material per unit of product)

Name of Raw Materials	During the Previous financial Year	During the current Financial year	UOM
Cement	5463	6973.2	MT/A
White Cement	59	--	MT/A
Steel Metal	2503	2699	MT/A
Metal	326834	17622	MT/A
Sand	231	14069	Nos./Y
Bricks/siporex	5167	75777	Nos./Y
Binding wire	19	26.99	MT/A
Tiles Granite/Marble	156	18098	SqFeet/Y
Paint	9	135048	SqFeet/Y
Plaster	273	28632	SqFeet/Y
Wood	7	--	SqFeet/Y
Aluminium	195	--	SqFeet/Y
Fly Ash	--	1825	MT/A
CC Blocks	--	56950	Nos./Y

4) Fuel Consumption

Fuel Name	Consent quantity	Actual Quantity	UOM
Diesel	--	100	KL/A

Pollution discharged to environment/unit of output (Parameter as specified in the consent issued)

[A] Water

Pollutants Detail	Quantity of Pollutants discharged (kL/day)	Concentration of Pollutants discharged(Mg/Lit) Except PH,Temp,Colour	Percentage of variation from prescribed standards with reasons		
	Quantity	Concentration	%variation	Standard	Reason
Total suspended solids	--	00	--	50 mg/liter	--
Biochemical oxygen demand	--	00	--	30 mg/liter	--
Chemical oxygen demand	--	00	--	100 mg/liter	--
Residual Chlorine	--	00	--	1 ppm	--

[B] Air (Stack)

Pollutants Detail	Quantity of Pollutants discharged (kL/day)	Concentration of Pollutants discharged(Mg/NM3)	Percentage of variation from prescribed standards with reasons		
	Quantity	Concentration	%variation	Standard	Reason
Total Particulate Matter (TPM)	--	--	NA	150 mg/Nm3	NA

HAZARDOUS WASTES

1) From Process

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	--	--	Kg/Annum

2) From Pollution Control Facilities

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	NA	NA	Kg/Annum

SOLID WASTES

1) From Process

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
Solid waste generated by construction workers	Non-biodegradable ----	Non-biodegradable - 33.12	Kg/Day
Solid waste generated by construction workers	Biodegradable - ---	Biodegradable - 22.08	Kg/Day

2) From Pollution Control Facilities

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
NA	--	--	Kg/Annum

3) Quantity Recycled or Re-utilized within the unit

Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	--	--	Kg/Annum

Please specify the characteristics(in terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

1) Hazardous Waste

Type of Hazardous Waste Generated	Qty of Hazardous Waste	UOM	Concentration of Hazardous Waste
0	--	Kg/Annum	--

2) Solid Waste

Type of Solid Waste Generated	Qty of Solid Waste	UOM	Concentration of Solid Waste
Solid waste	Non-biodegradable - 33.12	Kg/Day	--
Solid waste	Biodegradable - 22.08	Kg/Day	--

Impact of the pollution Control measures taken on conservation of natural resources and consequently on the cost of production.

Description	Reduction in Water Consumption (M3/day)	Reduction in Fuel & Solvent Consumption (KL/day)	Reduction in Raw Material (Kg)	Reduction in Power Consumption (KWH)	Capital Investment(in Lacs)	Reduction in Maintenance(in Lacs)
NA	NA	NA	NA	NA	NA	NA

Additional measures/investment proposal for environmental protection abatement of pollution, prevention of pollution.

[A] Investment made during the period of Environmental Statement

Detail of measures for Environmental Protection	Environmental Protection Measures	Capital Investment (Lacks)
i. Sewage Treatment Plant (setup cost)	To treat waste water	--

ii. Operation & maintenance of Sewage Treatment Plant	To treat waste water	--
iii. Tree plantation	Environmental protection measures	--
iv. Safety measures	Environmental protection measures	--
v. Environmental monitoring	Environmental protection measures	1.5
vi. Solar system	Environmental protection measures	--
vii. Rain water harvesting	Environmental protection measures	--
viii. Pest control	NA	15000

[B] Investment Proposed for next Year

Detail of measures for Environmental Protection	***Environmental Protection Measures***	***Capital Investment (Lacks)***
i. Sewage Treatment Plant (setup cost)	To treat waste water	--
ii. Operation & maintenance of Sewage Treatment Plant	To treat waste water	--
iii. Tree plantation	NA	--
iv. Safety measures	Environmental protection measures	--
v. Environmental monitoring	Environmental protection measures	1.5
vi. Solar system	Environmental protection measures	--
vii. Rain water harvesting	Environmental protection measures	--
viii. Pest control	Health & Hygiene	15000

Any other particulars in respect of environmental protection and abatement of pollution.

Particulars

Environmental norms prescribed by the Central & State Govt. statutorily empowered to do so, is strictly observed in design, construction & operation of all the facilities of the Company. Work environment in the operation areas is conductive to safe, healthy working condition.

Name & Designation

FAIZ A KHAN - VICE PRESIDENT PROJECT

Maharashtra Pollution Control Board
महाराष्ट्र प्रदूषण नियंत्रण मंडळ

FORM V

Environmental Audit Report for the financial Year ending the 31st March 2019

Unique Application Number
MPCB-ENVIRONMENT_STATEMENT-0000025059

Submitted Date
21-08-2020

Company Information

Company Name
M/s. SAIFEE BURHANI UPLIFTMENT TRUST

Application UAN number
NA

Address
Gr Floor, Ezzy Hall, 47/49, Raudat Tahera Street, Bhendibazar, Mumbai -400009

Plot no
C.S. No. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179

Taluka
Mumbai

Village
Mumbai

Capital Investment (In lakhs)
294500

Scale
LSI

City
Mumbai

Pincode
400003

Person Name
Mr. FAIZ A KHAN

Designation
VICE PRESIDENT PROJECT

Telephone Number
9920450009

Fax Number
022 43535151

Email
fkhan@sbut.com

Region
SRO-Mumbai I

Industry Category
Orange

Industry Type
O21 Building and construction project more than 20,000 sq. m built up area

Last Environmental statement submitted online
yes

Consent Number
1.0/BO/CAC-Cell/EIC-MU-6590-14/E/CAC-4581

Consent Issue Date
22.04.2015

Consent Valid Upto
22/03/2020

Product Information

Product Name	*Consent Quantity*	*Actual Quantity*	*UOM*
Total built up area	7,613,115.32	679,165	SqFeet/Y

By-product Information

By Product Name	*Consent Quantity*	*Actual Quantity*	*UOM*
NA	NA	NA	SqFeet/Y

1) Water Consumption in m3/day

Water Consumption for	*Consent Quantity in m3/day*	*Actual Quantity in m3/day*
Process	00	00
Cooling	00	00
Domestic	3839	50
All others	00	00

Total	3839	50	1772

1) Effluent Generation in CMD / MLD

Particulars	***Consent Quantity***	***Actual Quantity***	***UOM***
Sewage Effluent	3413	3	CMD

2) Product Wise Process Water Consumption (cubic meter of process water per unit of product)

Name of Products (Production)	***During the Previous financial Year***	***During the current Financial year***	***UOM***
Total built up area	NA	679,165	CMD

3) Raw Material Consumption (Consumption of raw material per unit of product)

Name of Raw Materials	***During the Previous financial Year***	***During the current Financial year***	***UOM***
Cement	5463	1215	Ton/Y
White Cement	59	15	Ton/Y
RMC of all grades	--	19700	Ton/Y
Siporex	5167	5125	Kg/Annum
CC Block	--	918	Kg/Annum
Binding wire	19	20250	Kg/Annum
Tiles	156	33786	SqFeet/Y
Paint	9	115685	Kg/Annum
Plaster	273	133150	SqFeet/Y
Wood	7	4475	SqFeet/Y
Aluminum	195	6135	Ton/Y
Steel	2503	92	Ton/Y

4) Fuel Consumption

Fuel Name	***Consent quantity***	***Actual Quantity***	***UOM***
Diesel	--	100	KL/A

Pollution discharged to environment/unit of output (Parameter as specified in the consent issued)

[A] Water

Pollutants Detail	***Quantity of Pollutants discharged (kL/day)***	***Concentration of Pollutants discharged(Mg/Lit) Except PH,Temp,Colour***	***Percentage of variation from prescribed standards with reasons***		
	Quantity	***Concentration***	***%variation***	***Standard***	***Reason***
Total suspended solids	--	00	--	50 mg/liter	--
Biochemical oxygen demand	--	00	--	30 mg/liter	--
Chemical oxygen demand	--	00	--	100 mg/liter	--
Residual Chlorine	--	00	--	1 ppm	--

[B] Air (Stack)

Pollutants Detail	***Quantity of Pollutants discharged (kL/day)***	***Concentration of Pollutants discharged(Mg/NM3)***	***Percentage of variation from prescribed standards with reasons***		
	Quantity	***Concentration***	***%variation***	***Standard***	***Reason***

Total Particulate Matter (TPM)	--	--	NA	150 mg/Nm3	NA

HAZARDOUS WASTES

1) From Process

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	--	--	Kg/Annum

2) From Pollution Control Facilities

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	NA	NA	Kg/Annum

SOLID WASTES

1) From Process

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
Solid waste generated by construction workers	Non-biodegradable –33.12	Non-biodegradable – 1800	Kg/Annum
Solid waste generated by construction workers	Biodegradable – 22.08	Biodegradable – 900	Kg/Annum

2) From Pollution Control Facilities

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
NA	--	--	Kg/Annum

3) Quantity Recycled or Re-utilized within the unit

Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	--	--	Kg/Annum

Please specify the characteristics(in terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

1) Hazardous Waste

Type of Hazardous Waste Generated	Qty of Hazardous Waste	UOM	Concentration of Hazardous Waste
0	--	Kg/Annum	--

2) Solid Waste

Type of Solid Waste Generated	Qty of Solid Waste	UOM	Concentration of Solid Waste
Solid waste	Non-biodegradable – 1800	Kg/Annum	--
Solid waste	Biodegradable – 900	Kg/Annum	--

Impact of the pollution Control measures taken on conservation of natural resources and consequently on the cost of production.

Description	Reduction in Water Consumption (M3/day)	Reduction in Fuel & Solvent Consumption (KL/day)	Reduction in Raw Material (Kg)	Reduction in Power Consumption (KWH)	Capital Investment(in Lacs)	Reduction in Maintenance(in Lacs)
NA	NA	NA	NA	NA	NA	NA

Additional measures/investment proposal for environmental protection abatement of pollution, prevention of pollution.

[A] Investment made during the period of Environmental Statement

Detail of measures for Environmental Protection	Environmental Protection Measures	Capital Investment (Lacks)
House Keeping	Environmental protection measures	29.7
Water for dust suppression	Environmental protection measures	3.2
site sanitation	Environmental protection measures	0.6
Disinfection- Pest Control	Environmental protection measures	1.2
First aid facility	Environmental protection measures	0.48
Health Check-up of workers	Environmental protection measures	6
Environmental monitoring	Environmental protection measures	0.5
Personal protective equipment’s	NA	150
Pest control	NA	0.4
Sewage Treatment Plant – Setup cost	To treat waste water	35
Organic Waste Convertor – Setup cost	To treat solid waste	11

[B] Investment Proposed for next Year

Detail of measures for Environmental Protection	Environmental Protection Measures	Capital Investment (Lacks)
House Keeping	Environmental protection measures	29.7
Water for dust suppression	Environmental protection measures	3.2
site sanitation	Environmental protection measures	0.6
Disinfection- Pest Control	Environmental protection measures	1.2
First aid facility	Health & Hygiene	0.48
Health Check-up of workers	Environmental protection measures	6
Environmental monitoring	Environmental protection measures	0.5
Personal protective equipment’s	Health & Hygiene	150
Pest control	Health & Hygiene	0.4

Any other particulars in respect of environmental protection and abatement of pollution.

Particulars

Environmental norms prescribed by the Central & State Govt. statutorily empowered to do so, is strictly observed in design, construction & operation of all the facilities of the Company. Work environment in the operation areas is conductive to safe, healthy working condition.

Name & Designation

FAIZ A KHAN - VICE PRESIDENT - PROJECT

Maharashtra Pollution Control Board
महाराष्ट्र प्रदूषण नियंत्रण मंडळ

FORM V
Environmental Audit Report for the financial Year ending the 31st March 2020

Unique Application Number
MPCB-ENVIRONMENT_STATEMENT-0000025064

Submitted Date
21-08-2020

Company Information

Company Name
M/s. SAIFEE BURHANI UPLIFTMENT TRUST

Application UAN number
0000039482

Address
Gr Floor, Ezzy Hall, 47/49, Raudat Tahera Street, Bhendibazar, Mumbai -400009

Plot no
C.S. No. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179

Taluka
Mumbai

Village
Mumbai

Capital Investment (In lakhs)
294500

Scale
LSI

City
Mumbai

Pincode
400003

Person Name
Mr. FAIZ A KHAN

Designation
VICE PRESIDENT - PROJECT

Telephone Number
9920450009

Fax Number
022 43535151

Email
fkhan@sbut.com

Region
SRO-Mumbai I

Industry Category
Orange

Industry Type
O21 Building and construction project more than 20,000 sq. m built up area

Last Environmental statement submitted online
yes

Consent Number
1.0/BO/CAC-Cell/UAN No. 0000039482/CE/CAC-1812000170

Consent Issue Date
30/11/2018

Consent Valid Upto
21/04/2020

Product Information

Product Name	*Consent Quantity*	*Actual Quantity*	*UOM*
Total built up area	9,220,354	133,054	SqFeet/Y

By-product Information

By Product Name	*Consent Quantity*	*Actual Quantity*	*UOM*
NA	NA	NA	SqFeet/Y

1) Water Consumption in m3/day

Water Consumption for	*Consent Quantity in m3/day*	*Actual Quantity in m3/day*
Process	00	00
Cooling	00	00
Domestic	4144	30

All others	00	00	
Total	4144	30	

1) Effluent Generation in CMD / MLD

Particulars	***Consent Quantity***	***Actual Quantity***	***UOM***
Sewage Effluent	3611	3	CMD

2) Product Wise Process Water Consumption (cubic meter of process water per unit of product)

Name of Products (Production)	***During the Previous financial Year***	***During the current Financial year***	***UOM***
Total built up area	NA	133,054	CMD

3) Raw Material Consumption (Consumption of raw material per unit of product)

Name of Raw Materials	***During the Previous financial Year***	***During the current Financial year***	***UOM***
Cement	1215	609	Ton/Y
White Cement	15	25	Ton/Y
RMC of all grades	19700	105	Ton/Y
Siporex	5125	1710	Kg/Annum
CC Block	918	306	Kg/Annum
Binding wire	20250	40	Kg/Annum
Tiles	33786	90000	SqFeet/Y
Paint	115685	10500	Kg/Annum
Plaster	133150	23550	SqFeet/Y
Wood	4475	1130	SqFeet/Y
Aluminum	6135	1700	Ton/Y
Steel	92	61	Ton/Y

4) Fuel Consumption

Fuel Name	***Consent quantity***	***Actual Quantity***	***UOM***
Diesel	--	100	KL/A

Pollution discharged to environment/unit of output (Parameter as specified in the consent issued)

[A] Water

Pollutants Detail	***Quantity of Pollutants discharged (kL/day)***	***Concentration of Pollutants discharged(Mg/Lit) Except PH,Temp,Colour***	***Percentage of variation from prescribed standards with reasons***		
	Quantity	***Concentration***	***%variation***	***Standard***	***Reason***
Total suspended solids	--	00	--	50 mg/liter	--
Biochemical oxygen demand	--	00	--	30 mg/liter	--
Chemical oxygen demand	--	00	--	100 mg/liter	--
Residual Chlorine	--	00	--	1 ppm	--

[B] Air (Stack)

Pollutants Detail	Quantity of Pollutants discharged (kL/day)	Concentration of Pollutants discharged(Mg/NM3)	Percentage of variation from prescribed standards with reasons		
	Quantity	Concentration	%variation	Standard	Reason
Total Particulate Matter (TPM)	--	--	NA	150 mg/Nm3	NA

HAZARDOUS WASTES

1) From Process

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	--	--	Kg/Annum

2) From Pollution Control Facilities

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	NA	NA	Kg/Annum

SOLID WASTES

1) From Process

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
Solid waste generated by construction workers	Non-biodegradable –1800	Non-biodegradable – 1800	Kg/Annum
Solid waste generated by construction workers	Biodegradable – 900	Biodegradable – 900	Kg/Annum

2) From Pollution Control Facilities

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
NA	--	--	Kg/Annum

3) Quantity Recycled or Re-utilized within the unit

Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	--	--	Kg/Annum

Please specify the characteristics(in terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

1) Hazardous Waste

Type of Hazardous Waste Generated	Qty of Hazardous Waste	UOM	Concentration of Hazardous Waste
0	--	Kg/Annum	--

2) Solid Waste

Type of Solid Waste Generated	Qty of Solid Waste	UOM	Concentration of Solid Waste
Solid waste	Non-biodegradable – 1800	Kg/Annum	--
Solid waste	Biodegradable – 900	Kg/Annum	--

Impact of the pollution Control measures taken on conservation of natural resources and consequently on the cost of production.

Description	Reduction in Water Consumption (M3/day)	Reduction in Fuel & Solvent Consumption (KL/day)	Reduction in Raw Material (Kg)	Reduction in Power Consumption (KWH)	Capital Investment(in Lacs)	Reduction in Maintenance(in Lacs)
NA	NA	NA	NA	NA	NA	NA

Additional measures/investment proposal for environmental protection abatement of pollution, prevention of pollution.

[A] Investment made during the period of Environmental Statement

Detail of measures for Environmental Protection	***Environmental Protection Measures***	***Capital Investment (Lacks)***
House Keeping	Environmental protection measures	35
Water for dust suppression	Environmental protection measures	3.8
site sanitation	Environmental protection measures	0.75
Disinfection- Pest Control	Environmental protection measures	1.5
First aid facility	Environmental protection measures	0.56
Health Check-up of workers	Environmental protection measures	6
Environmental monitoring	Environmental protection measures	0.5
Personal protective equipment’s	NA	75
Pest control	NA	0.45

[B] Investment Proposed for next Year

Detail of measures for Environmental Protection	***Environmental Protection Measures***	***Capital Investment (Lacks)***
House Keeping	Environmental protection measures	35
Water for dust suppression	Environmental protection measures	3.8
site sanitation	Environmental protection measures	0.75
Disinfection- Pest Control	Environmental protection measures	1.5
First aid facility	Health & Hygiene	0.56
Health Check-up of workers	Environmental protection measures	6
Environmental monitoring	Environmental protection measures	0.5
Personal protective equipment’s	Health & Hygiene	75
Pest control	Health & Hygiene	0.4

Any other particulars in respect of environmental protection and abatement of pollution.

Particulars

Environmental norms prescribed by the Central & State Govt. statutorily empowered to do so, is strictly observed in design, construction & operation of all the facilities of the Company. Work environment in the operation areas is conductive to safe, healthy working condition.

Name & Designation

FAIZ A KHAN - VICE PRESIDENT PROJECT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

Vs

Union of India & Ors. ... Respondents

I N D E X

Sr.No.	Description (Pointwise observations (pertaining to building completed in Sector 3A)	Attachments in Point-13
1.	Eco friendly material CIvil	**1**
2.	Eco friendly material MEP	**2**
3.	Usage of Eco friendly material	**3**

Item	Description	Unit	Qty
	RCC & Civil works		
1	Fly Ash-in Ready made Cement Concrete	MT	3200
2	AAC Blockwork	Cum	6835
3	Reinforcement bars - Rerolled bars	MT	5800
4	Structural steelworks- Angles, plates, channels, etc.	MT	165
5	Vitrefied Tiles	Sq. M.	124000
6	Paint- LOW VOC as per IGBC	Sq. M.	126000
7	We have used AAC Blockbats in waterproofing - Filling works	Cum	1100
8	We have also used brickbats available from old demolished structures for waterproofing works in filling	Cum	300
9	We have used Artificial Sand in Concrete	MT	36000

Source
Arranged by RMC plant (20% by wt)
Wada/ nasik
90%, JSW (Dolvi plant -Uran)
JSW (Dolvi plant -Uran)
Morbi
less than 250gms/ litre
In house wastage
Demolished Structure
crushed sand

MEASURES ADOPTED BY USING ECO FRIENDLY MATERIALS USED IN CLUSTER 3

Item	Description	Unit	Qty
	MEP related works		
A	**LED Light fitting**		
1	Surface mounted LED light fixture 18W LED tube in each apartment	No.	2018
2	LED light fixture 2X18W	No.	366
3	LED light fixture of 7.5W rating	No.	1968
4	LED light fixture of 14.7Watts	No.	171
5	5 star rated ceiling fans (60 Watt)	No.	1200
6	Soalr power packs with ON GRID net metering (25KW)	No.	2
7	Automatic ON OFF arrangement for common area lights	No.	1
8	CO sensor based ventilation system for car park in Basement	No.	1
B	**Capacitor Bank for Power savings**		
1	25 KVAr APFC (Automatic Power Correction Panels)	No.	2
2	75 KVAr APFC (Automatic Power Correction Panels)	No.	1
3	100 KVAr APFC (Automatic Power Correction Panels)	No.	2
4	125 KVAr APFC (Automatic Power Correction Panels)	No.	1
C	**Plumbing**		
1	Low flow fixtures		
2	STP for flushing in toilets		
3	Dual cisterns for flushing		

Annexure 21

MEASURES ADOPTED BY USING ECO FRIENDLY MATERIALS USED IN Al-Sa'adah', Sector 3A, Bhendi Bazaar.

Item	Description
	MEP related works
A	**LED light fitting**
1	LED light fixture 18W LED tube in ech apartment
2	LED light fixture 2x18W
3	LED light fixture of 7.5W rating
4	LED light fixture of 14.7Watt
5	5 Star rated ceiling fans (60 watt)
6	Solar Power packs with ON GRID net metering (50 KW)
7	Automatic ON OFF arangement for common area lights
8	CO Sensor based ventilation system for Car park area in Basement
B	**Capacitor Bank for Power savings**
1	25 KVAr APFC (Automatic Power Factor Correction Panels
2	75 KVAr APFC (Automatic Power Factor Correction Panels
3	100 KVAr APFC (Automatic Power Factor Correction Panels
4	125 KVAr APFC (Automatic Power Factor Correction Panels
C	**Plumbing for Water preservation**
1	Low flow fixtures
2	STP for flushing in toilets
3	Dual Cisterns for flushing
D	**RCC & Civil works**
1	Fly Ash-in Ready made Cement Concrete
2	AAC Blockwork
3	Reinforcement bars - Rerolled bars
4	Structural steelworks- Angles, plates,channels etc.
5	Vitrefied Tiles
6	Paint- LOW VOC as per IGBC
7	Artificial Sand in Concrete
8	AAC Blockbats in waterproofing - Filling works
9	Brickbats available from old demolished structures for waterproofing works in filling.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

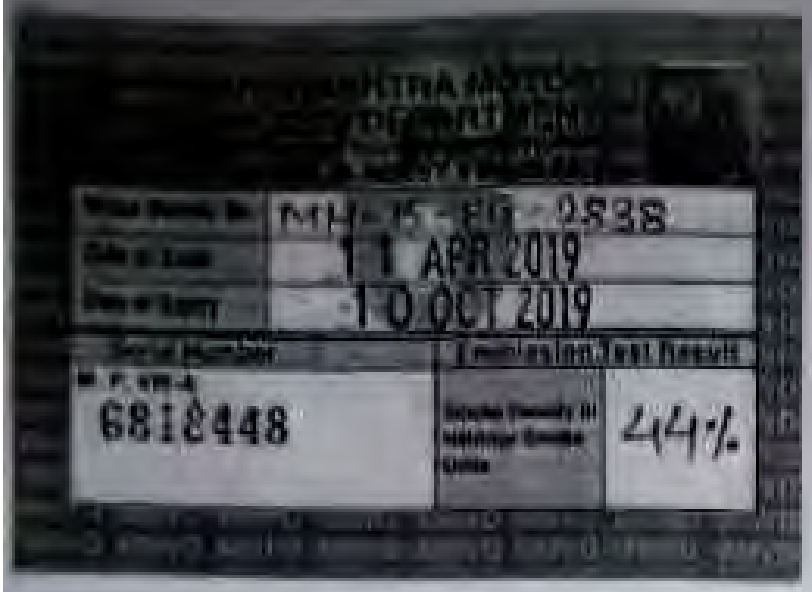
Sayyed Mohammed Sabir Usman ....Applicant

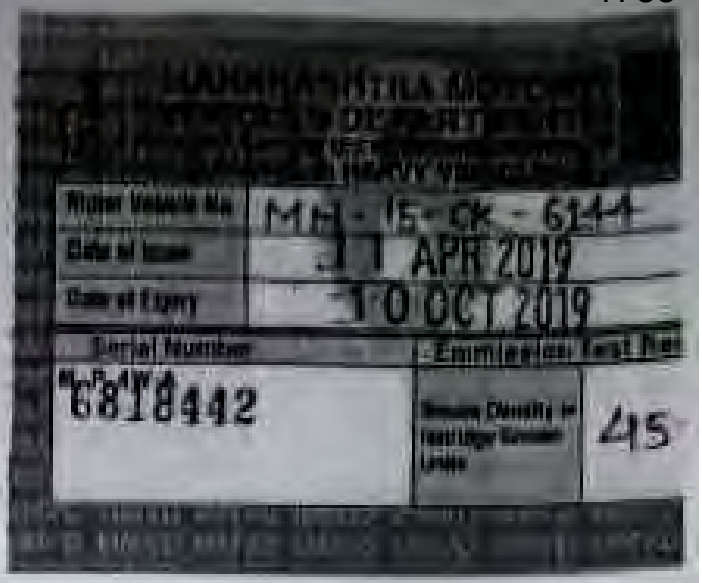
Vs

Union of India & Ors. ... Respondents

I N D E X

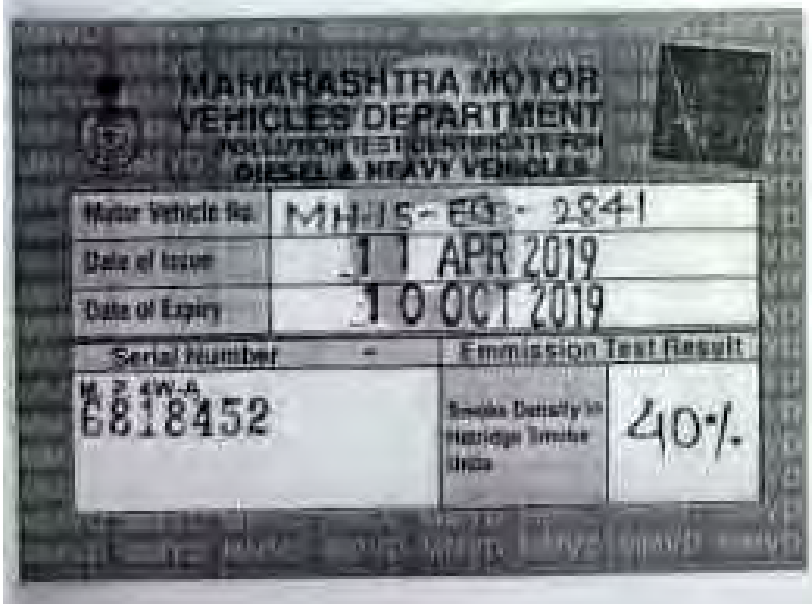
Sr.No.	Description (Pointwise observations (pertaining to building completed in Sector 3A)	Attachments in Point-14
1.	PUC Certificate	**1**
2.	Periodical noise, water and air quality checks	**1**
3.	Annual Environment statement_2016-17	**2**
4.	Annual Environment statement_2017-18	**3**
5.	Annual Environment statement_2018-19	**4**
6.	Annual Environment statement_2019-20	**5**


Motor Vehicle No. MH-15-EG-2838
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818448
Emmission Test Result
44%


Motor Vehicle No. MH-15-CK-6144
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
6818442
45


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-15-CK-6723
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818437
Emmission Test Result
41%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-15-CK-6586
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818439
Emmission Test
4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POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
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Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818452
Emmission Test Result
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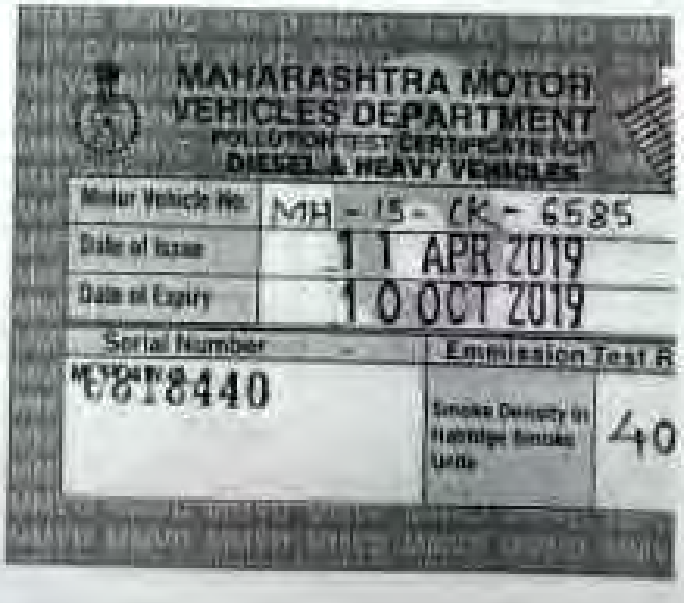
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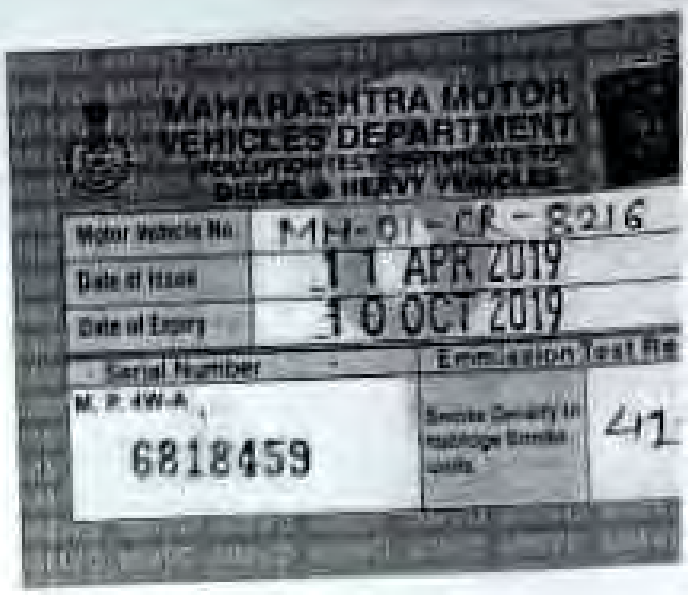
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-15-CK-6585
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
6818440
40


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No: MH-15-CK-6724
Date of Issue: 11 APR 2019
Date of Expiry: 10 OCT 2019
Serial Number
M. P. 4W-A
6818447
Emmission Test Result
43%
MAHARASHTRA MOTOR VEHICLES DEPARTMENT
Motor Vehicle No: MH-01-CR-8225
Date of Issue: 11 APR 2019
Date of Expiry: 10 OCT 2019
Serial Number
M. P. 4W-A
6818469
MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No: MH-15-CK-6089
Date of Issue: 11 APR 2019
Date of Expiry: 10 OCT 2019
Serial Number
Emmission Test Result
M. P. 4W-A
6818444
44%
MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No: MH-15-BD-6879
Date of Issue: 11 APR 2019
Date of Expiry: 10 OCT 2019
Serial Number
M. P. 4W-A
6818472


Motor Vehicle No MH-01-CR-8226
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818475
Emmission Test Result
45%


Motor Vehicle No MH-46-DR-690
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818460
42


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
Motor Vehicle No MH-15-AG-2579
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818473
Emmission Test Result
49%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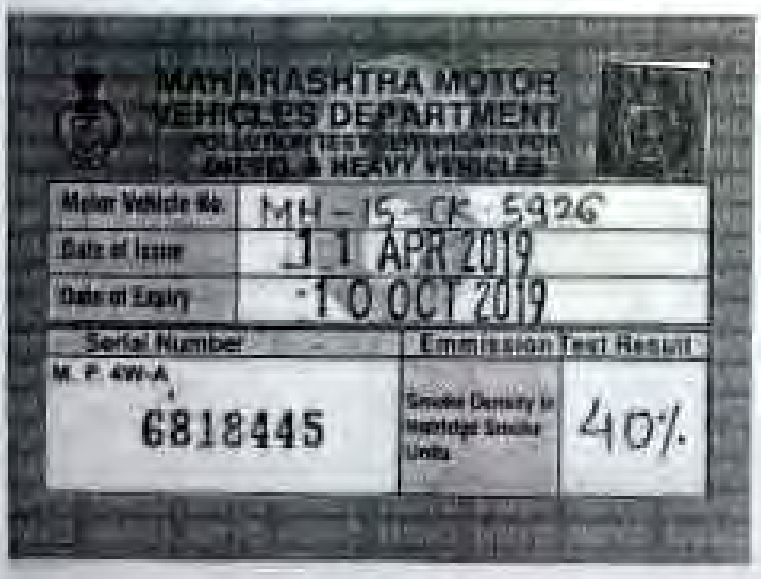
Motor Vehicle No MH-01-CR-8216
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818459
41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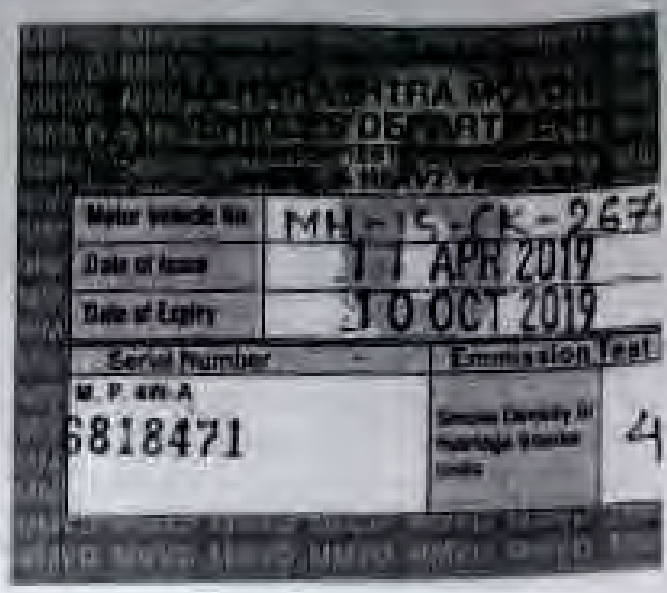
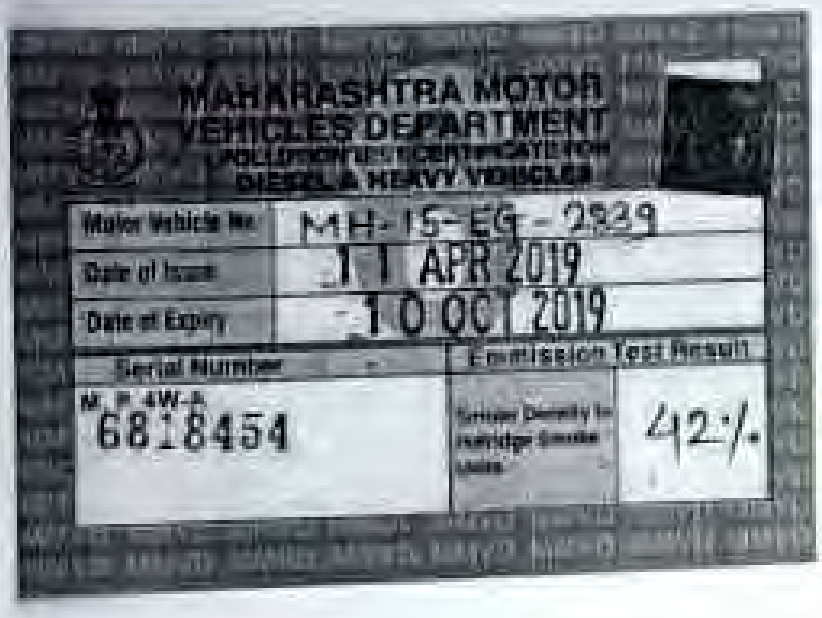
Motor Vehicle No MH-15-CK-5926
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818445
Emmission Test Result
40%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
Motor Vehicle No MH-15-CK-9002
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818474
42


Motor Vehicle No MH-15-EG-2598
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818430
Emmission Test Result
43%


Motor Vehicle No MH-15-CK-267
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818471
Emmission Test
4


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES
Motor Vehicle No MH-15-EG-2829
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818454
Emmission Test Result
42%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES
Motor Vehicle No MH-15-EG-2837
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818449
Emmission Test Re
4


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES
Motor Vehicle No MH-15-EG-2840
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818453
Emmission Test Result
45%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES
Motor Vehicle No MH-15-CK-65
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818441
Emmission Test Re
43

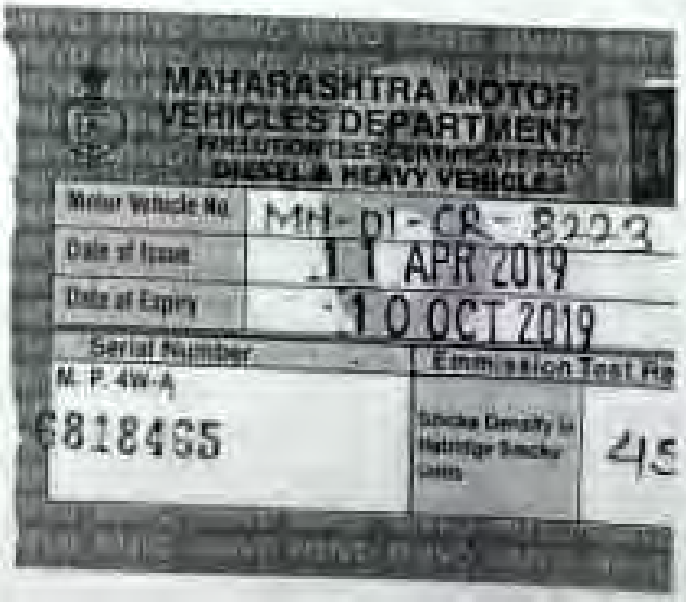

Motor Vehicle No MH-16-AY-5073
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818458
Emission Test Result
40%


Motor Vehicle No MH-15-EK-5924
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
6818446
Emission Test Res
41%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES
Motor Vehicle No MH-01-CR-8222
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
Emmission Test Result
M. P. 4W-A
6818466
42%

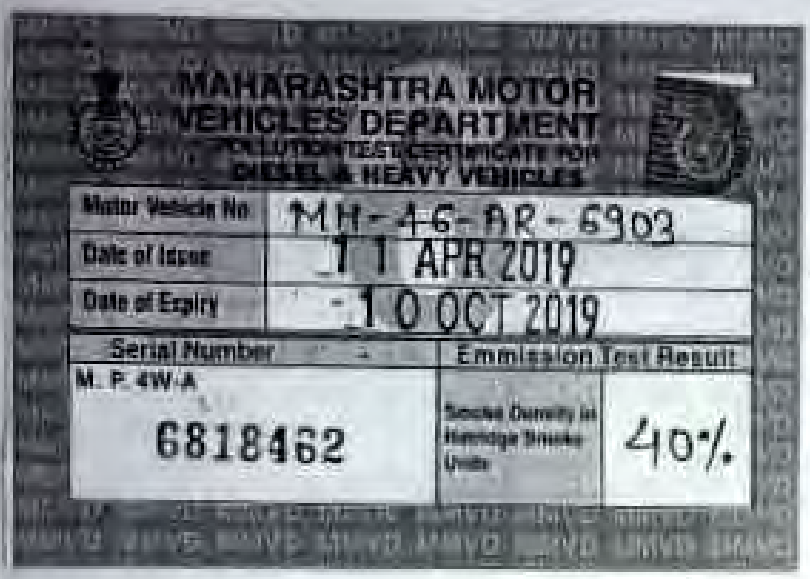

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES
Motor Vehicle No MH-01-CR-8221
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818467
40


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES
Motor Vehicle No MH-01-CR-8224
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
Emmission Test Result
M. P. 4W-A
6818470
40%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES
Motor Vehicle No MH-01-CR-8223
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
M. P. 4W-A
6818465
45


Motor Vehicle No MH-16-AY-5072
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
Emmission Test Result
M. P. 4W-A
6818451
44%


Motor Vehicle No MH-46-AR-69D6
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
Emmission Test
M. P. 4W-A
6818461
4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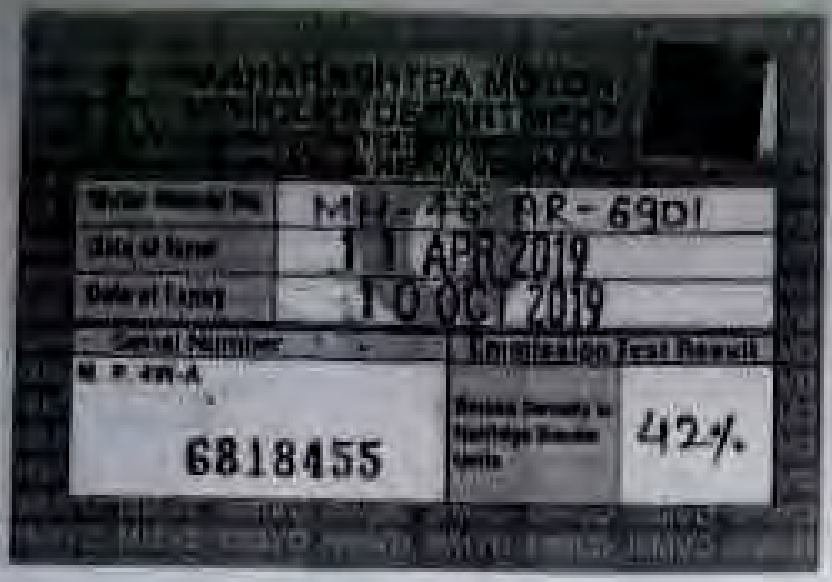
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No MH-46-AR-5903
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
Emmission Test Result
M. P. 4W-A
6818462
40%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No MH-16-AY-5075
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
Emmission Test
M. P. 4W-A
6818456
4

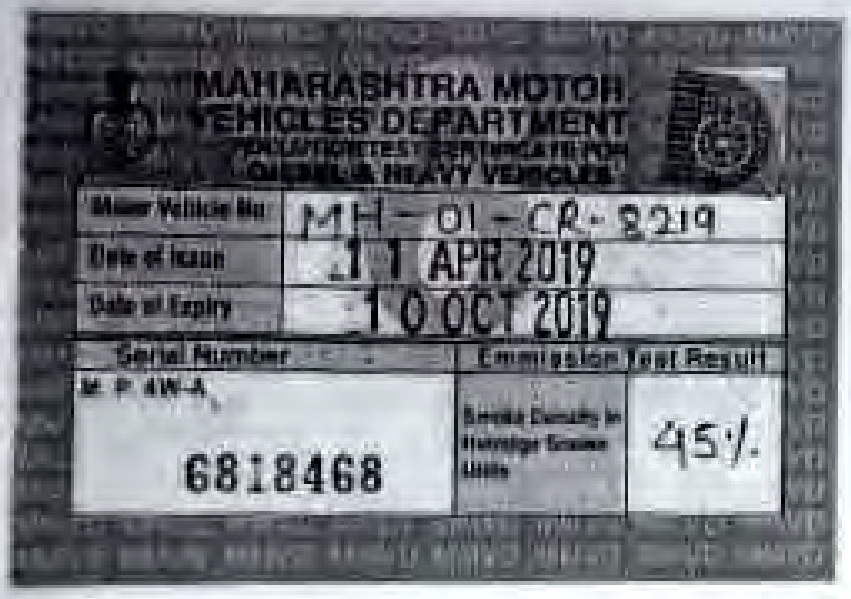

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No MH-01-CR-8217
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
Emmission Test Result
M. P. 4W-A
6818464
45%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-16-AY-5074
Date of Issue 11 APR 2019
Date of Expiry 10 OCT 2019
Serial Number
Emmission Test
M. P. 4W-A
6818457
42



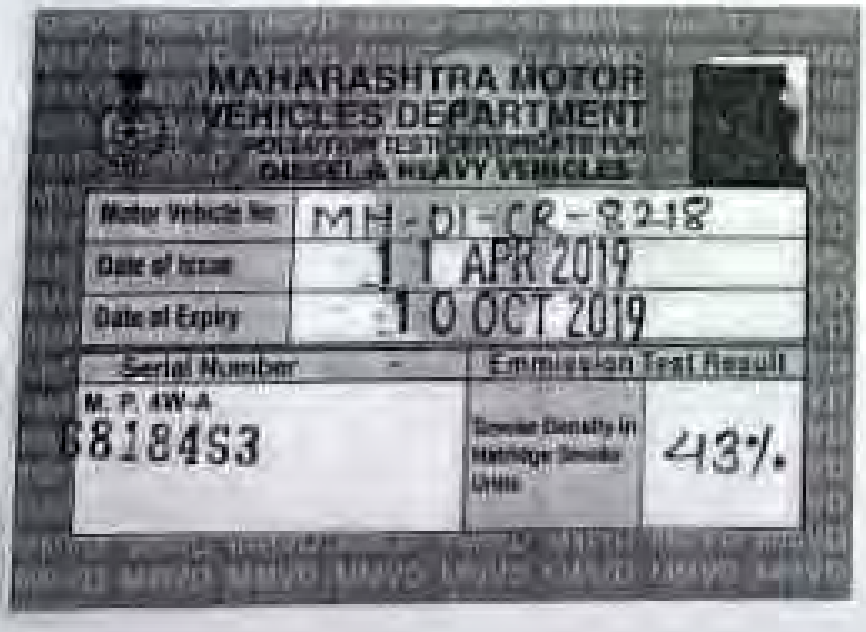
Motor Vehicle No	MH-43 AR-6901
Date of Issue	11 APR 2019
Date of Expiry	10 OCT 2019

Serial Number	Emmission Test Result	
M. P. 4W-A 6818455	Smoke Density in Hartridge Smoke Units	42%



Motor Vehicle No	MH-01-CR-8219
Date of Issue	11 APR 2019
Date of Expiry	10 OCT 2019

Serial Number	Emmission Test Result	
M. P. 4W-A 6818468	Smoke Density in Hartridge Smoke Units	45%



Motor Vehicle No	MH-01-CR-8218
Date of Issue	11 APR 2019
Date of Expiry	10 OCT 2019

Serial Number	Emmission Test Result	
M. P. 4W-A 6818453	Smoke Density in Hartridge Smoke Units	43%

MAHARASHTRA MOTOR VEHICLES DEPARTMENT

POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH. 01 CR 6167
Date of Issue	25 MAY 2019.
Date of Expiry	24 NOV 2019

Serial Number	Emmission Test Result	
M. P. 4W-A 6812131	Smoke Density in Hatridge Smoke Units	0.381.

डिझल P.U.C. Rs. 120/-

MAHARASHTRA MOTOR VEHICLES DEPARTMENT

POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH. 01 CR 6169
Date of Issue	25 MAY 2019.
Date of Expiry	24 NOV 2019

Serial Number	Emmission Test Result	
M. P. 4W-A 6812133	Smoke Density in Hatridge Smoke Units	0.321.

डिझल P.U.C. Rs. 120/-

MAHARASHTRA MOTOR VEHICLES DEPARTMENT

POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH. 01 CR 6168
Date of Issue	25 MAY 2019.
Date of Expiry	24 NOV 2019

Serial Number	Emmission Test Result	
M. P. 4W-A 6812138	Smoke Density in Hatridge Smoke Units	0.341.

डिझल P.U.C. Rs. 120/-

MAHARASHTRA MOTOR VEHICLES DEPARTMENT

POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH. 01 CR 6166
Date of Issue	25 MAY 2019.
Date of Expiry	24 NOV 2019

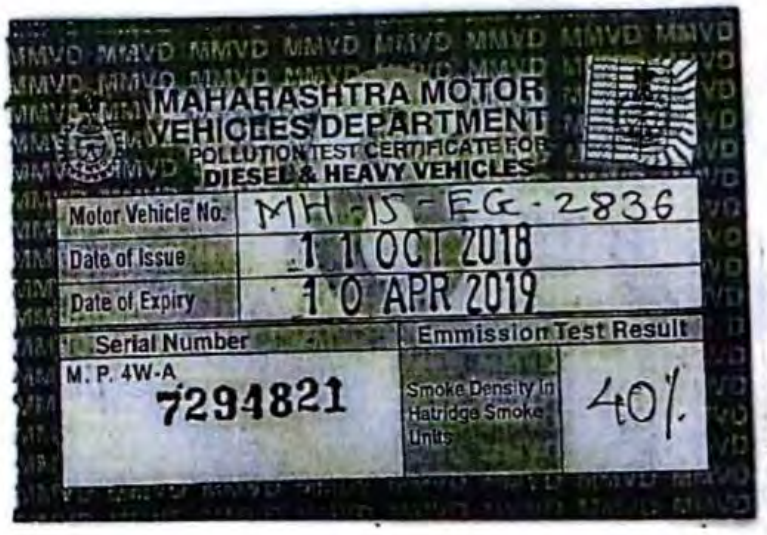
Serial Number	Emmission Test Result	
M. P. 4W-A 6812130	Smoke Density in Hatridge Smoke Units	0.324. HSU

डिझल P.U.C. Rs. 120/-


AHARASHTRA MOTOR
HICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES
No. MH-16-AY-5075
11 OCT 2018
10 APR 2019
mber
Emmission Test Result
94822
Smoke Density in Hatridge Smoke Units
40%


MAHARASHTRA MOTOR
VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH 16 AY-5074
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number
Emmission Test Result
M. P. 4W-A
7294823
Smoke Density in Hatridge Smoke Units
40%

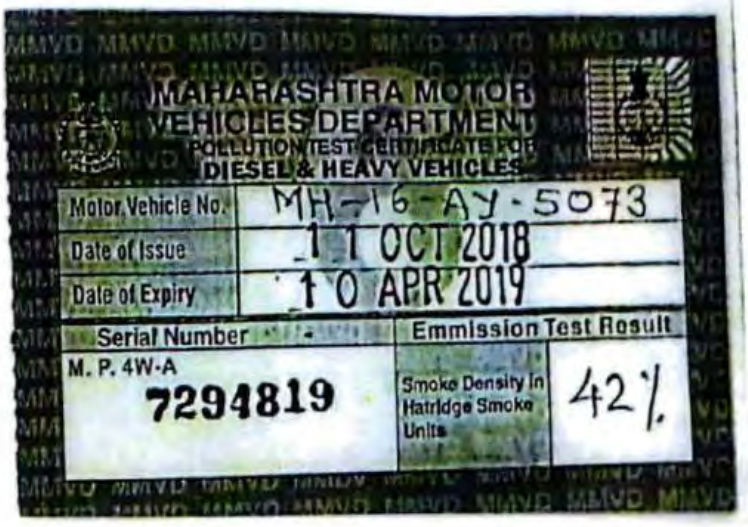

ARASHTRA MOTOR
CLES DEPARTMENT
LUTION TEST CERTIFICATE FOR
ESEL & HEAVY VEHICLES
MH-16 AY-5072
11 OCT 2018
10 APR 2019
er
Emmission Test Result
820
Smoke Density in Hatridge Smoke Units
42%


MAHARASHTRA MOTOR
VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-15-EG-2836
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number
Emmission Test Result
M. P. 4W-A
7294821
Smoke Density in Hatridge Smoke Units
40%

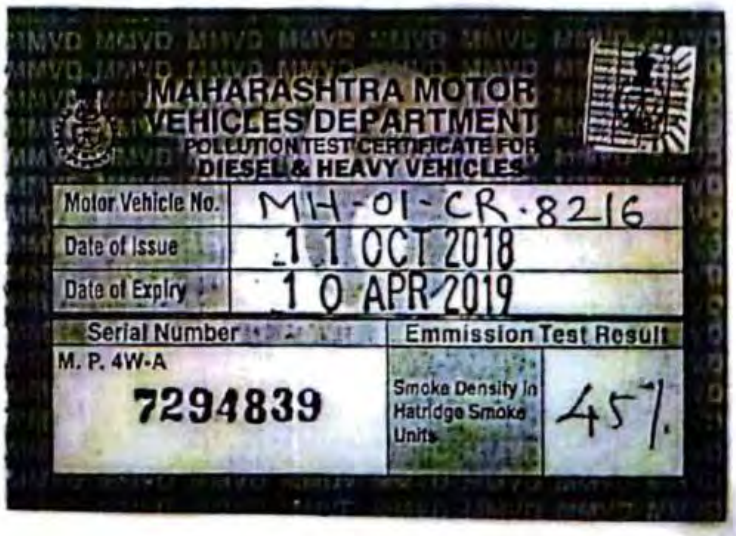

MH 15 EG-2838
11 OCT 2018
10 APR 2019
ber
Emmission Test Result
94817
Smoke Density in Hatridge Smoke Units
39%

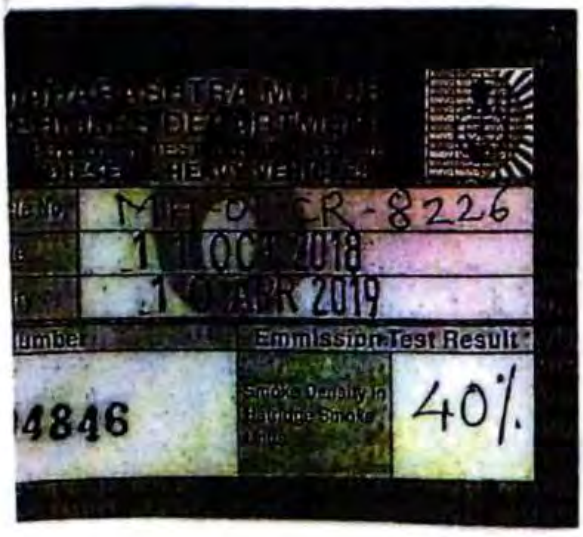

DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-15-CK-5924
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number
Emmission Test Result
M. P. 4W-A
7294826
Smoke Density in Hatridge Smoke Units
44%


ARASHTRA MOTOR
GLES DEPARTMENT
DIESEL & HEAVY VEHICLES
MH-15-EG-2841
11 OCT 2018
10 APR 2019
Emmission Test Result
14818
Smoke Density in Hatridge Smoke Units
41%

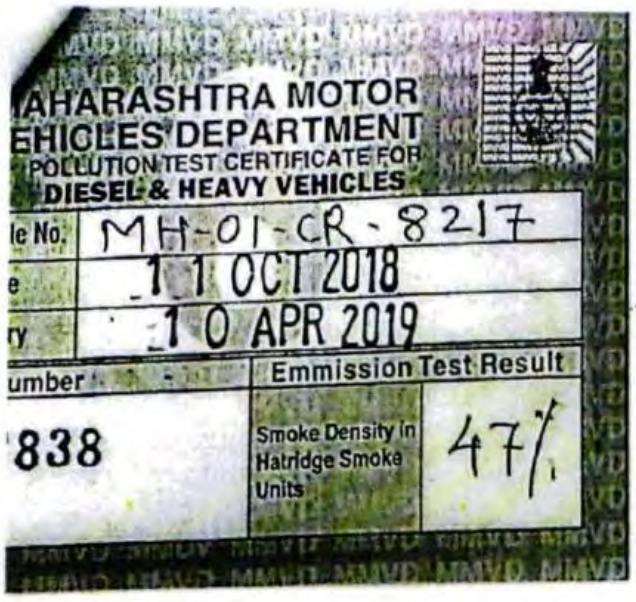

MAHARASHTRA MOTOR
VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-16-AY-5073
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number
M. P. 4W-A
7294819
Emmission Test Result
Smoke Density in Hatridge Smoke Units
42%

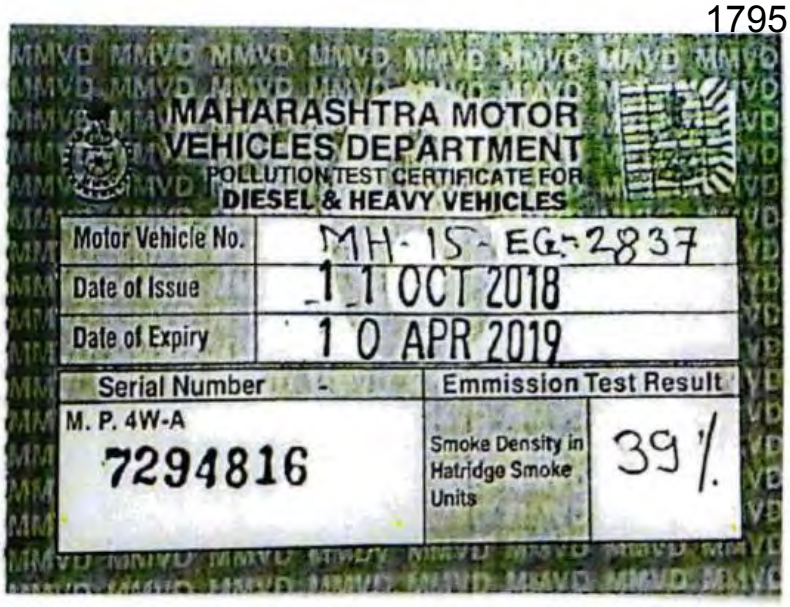

AHARASHTRA MOTOR
EHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES
MH-15-CK-5726
11 OCT 2018
10 APR 2019
Emmission Test Result
94812
Smoke Density in Hatridge Smoke Units
45%

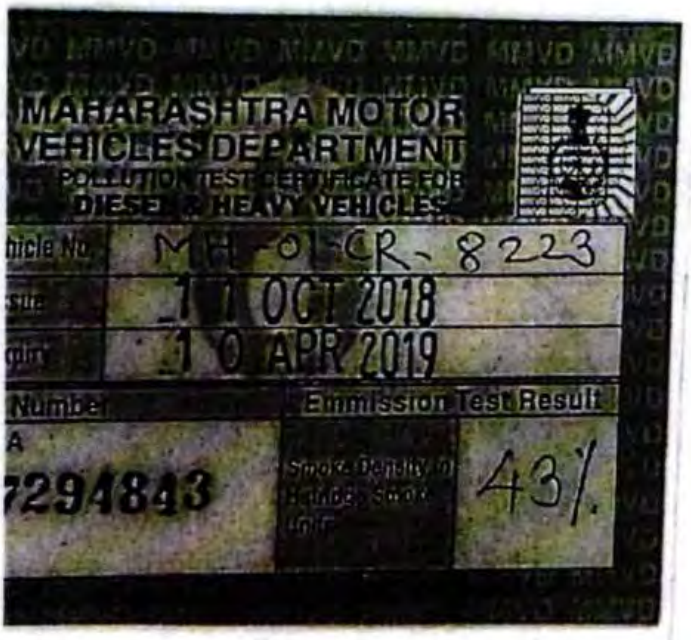

MAHARASHTRA MOTOR
VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-01-CR-8216
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number
M. P. 4W-A
7294839
Emmission Test Result
Smoke Density in Hatridge Smoke Units
45%

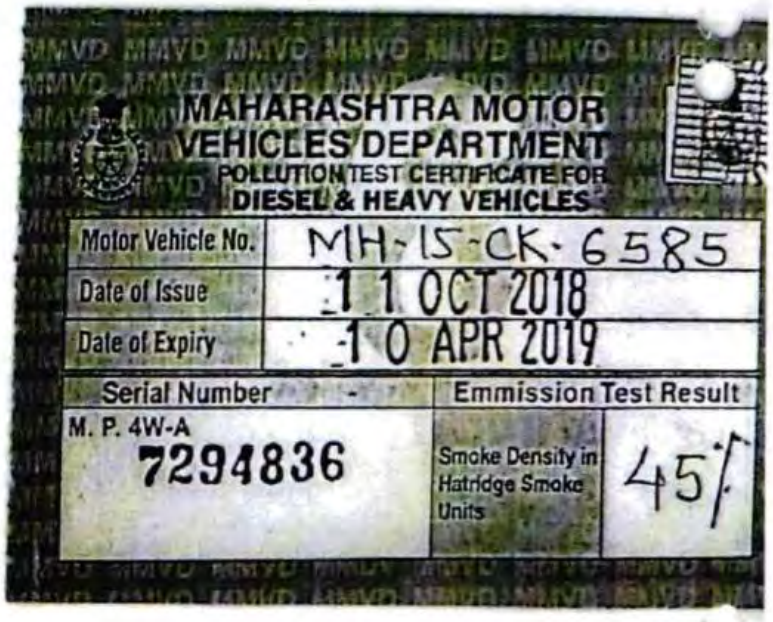

MH-01-CR-8226
11 OCT 2018
10 APR 2019
Emmission Test Result
14846
40%


Motor Vehicle No. MH-01-CR-8221
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number
M. P. 4W-A
7294840
Emmission Test Result
Smoke Density in Hatridge Smoke Units
42%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
le No. MH-01-CR-8217
e 11 OCT 2018
ry 10 APR 2019
umber
838
Emmission Test Result
Smoke Density in Hatridge Smoke Units
47%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-15-EG-2837
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number
M. P. 4W-A
7294816
Emmission Test Result
Smoke Density in Hatridge Smoke Units
39%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
hicle No. MH-01-CR-8223
sue 11 OCT 2018
piry 10 APR 2019
Number
A
7294843
Emmission Test Result
Smoke Density in Hatridge Smoke Units
43%

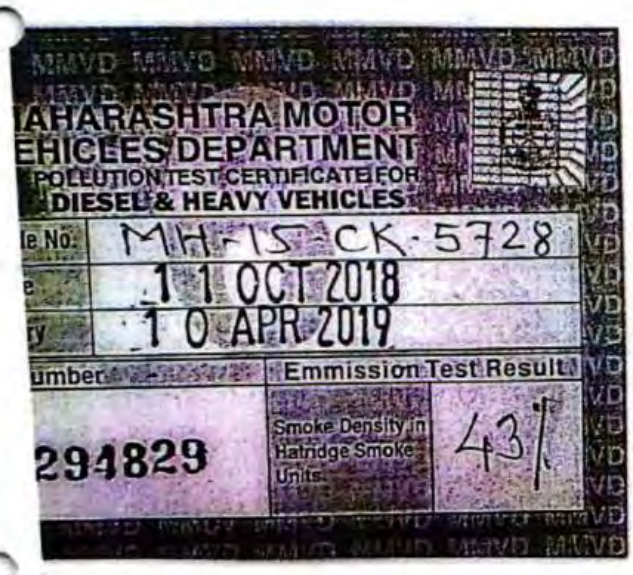

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-15-CK-6585
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number
M. P. 4W-A
7294836
Emmission Test Result
Smoke Density in Hatridge Smoke Units
45%

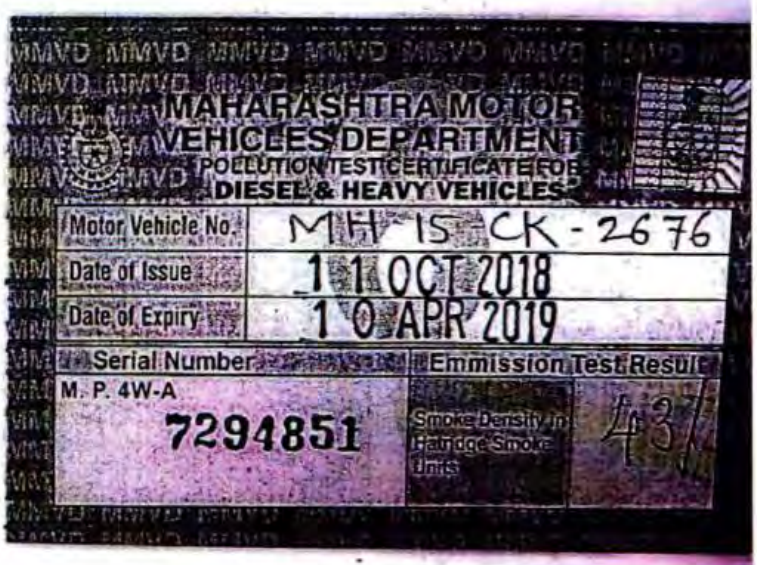

cle No. MH-15-AU-6879
ue 11 OCT 2018
iry 10 APR 2019
lumber
848
Emmission Test Result
Smoke Density in Hatridge Smoke Units
45%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-01-CR-8222
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number
M. P. 4W-A
7294844
Emmission Test Result
Smoke Density in Hatridge Smoke Units
42%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH 01 CR - 8219
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number: 294841
Emmission Test Result
Smoke Density in Hatridge Smoke Units: 43%

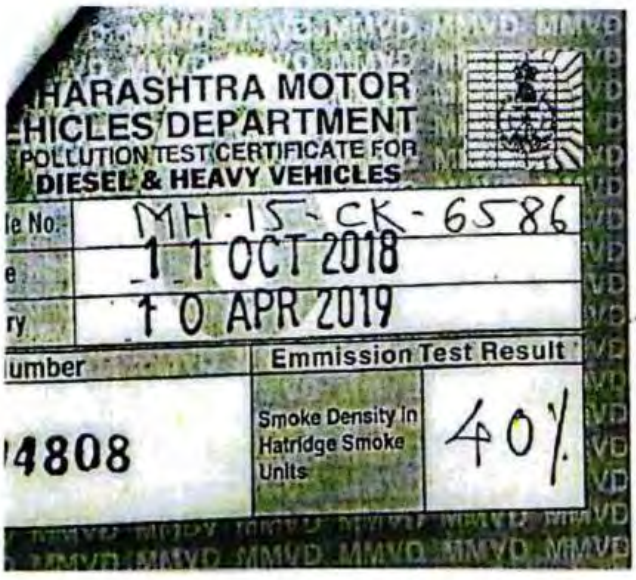

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH 15 GA 2578
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number: M. P. 4W-A 7294849
Emmission Test Result
Smoke Density in Hatridge Smoke Units: 38%

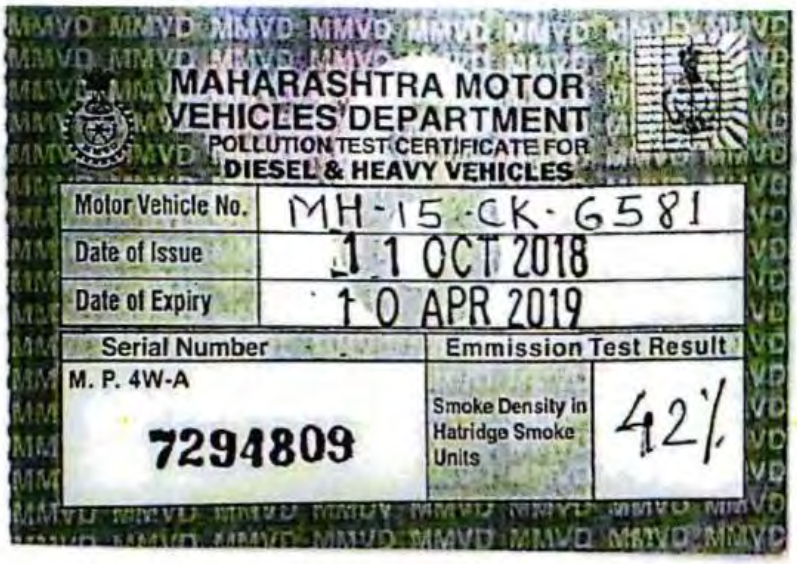

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH 15 CK - 5728
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number: 294829
Emmission Test Result
Smoke Density in Hatridge Smoke Units: 43%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH 15 CK - 2676
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number: M. P. 4W-A 7294851
Emmission Test Result
Smoke Density in Hatridge Smoke Units: 43%

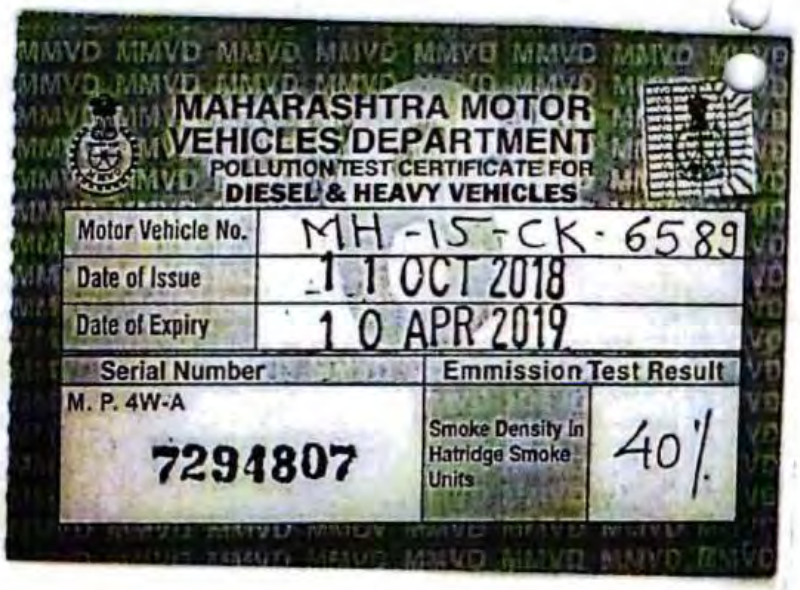

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH 15 EG - 2840
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number: 94814
Emmission Test Result
Smoke Density in Hatridge Smoke Units: 40%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH 01 CR - 8218
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number: M. P. 4W-A 7294837
Emmission Test Result
Smoke Density in Hatridge Smoke Units: 42%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
MH-15-CK-6586
11 OCT 2018
10 APR 2019
Emmission Test Result
4808
Smoke Density in Hatridge Smoke Units
40%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-15-CK-6581
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number
M. P. 4W-A
7294809
Emmission Test Result
Smoke Density in Hatridge Smoke Units
42%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
MH-15-CK-6723
11 OCT 2018
10 APR 2019
Emmission Test Result
294811
42%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-15-CK-6589
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number
M. P. 4W-A
7294807
Emmission Test Result
Smoke Density in Hatridge Smoke Units
40%


CK-6724
4810
42%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES
Motor Vehicle No. MH-15-CK-6143
Date of Issue 11 OCT 2018
Date of Expiry 10 APR 2019
Serial Number
M. P. 4W-A
7294813
Emmission Test Result
Smoke Density in Hatridge Smoke Units
43%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES

Vehicle No.	MH-15-CK-6144
Date of Issue	11 OCT 2018
Date of Expiry	10 APR 2019

Serial Number	Emmission Test Result	
M. P. 4W-A 7294833	Smoke Density in Hatridge Smoke Units	44%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH-15-EG-2835
Date of Issue	11 OCT 2018
Date of Expiry	10 APR 2019

Serial Number	Emmission Test Result	
M. P. 4W-A 7294834	Smoke Density in Hatridge Smoke Units	40%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES

Vehicle No.	MH-46-AR-6901
Issue	11 OCT 2018
Expiry	10 APR 2019

Number	Emmission Test Result	
W-A 294824	Smoke Density in Hatridge Smoke Units	40%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH-15-CK-5926
Date of Issue	11 OCT 2018
Date of Expiry	10 APR 2019

Serial Number	Emmission Test Result	
M. P. 4W-A 7294825	Smoke Density in Hatridge Smoke Units	43%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES

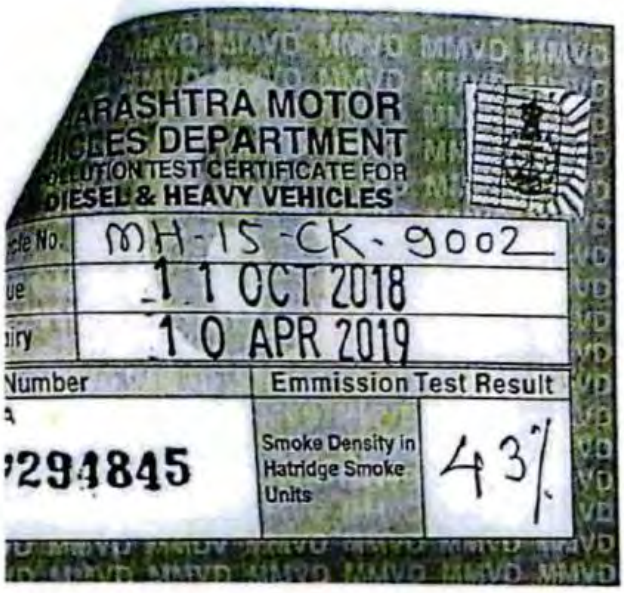
Vehicle No.	MH-46-AR-6906
Issue	11 OCT 2018
Expiry	10 APR 2019

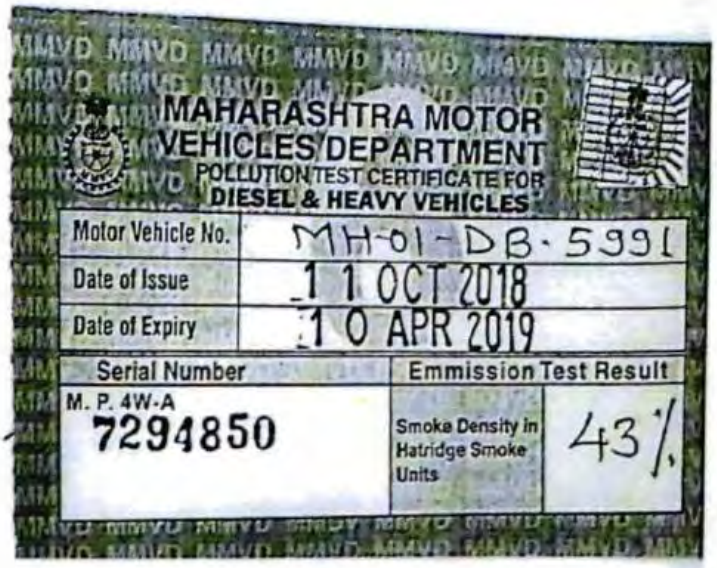
Number	Emmission Test Result	
W-A 7294827	Smoke Density in Hatridge Smoke Units	40%


MAHARASHTRA MOTOR VEHICLES DEPARTMENT
DIESEL & HEAVY VEHICLES

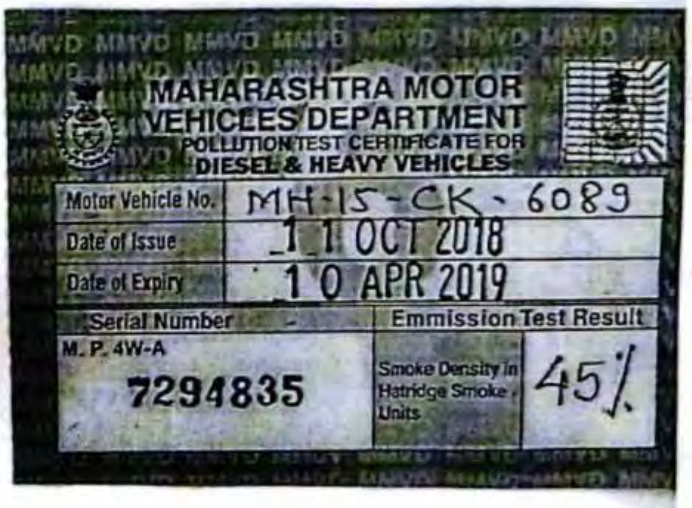
Motor Vehicle No.	MH-46-AR-6903
Date of Issue	11 OCT 2018
Date of Expiry	10 APR 2019

Serial Number	Emmission Test Result	
M. P. 4W-A 7294828	Smoke Density in Hatridge Smoke Units	43%


ARASHTRA MOTOR
ICLES DEPARTMENT
OLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES
MH-15-CK-9002
11 OCT 2018
10 APR 2019
Number
Emmission Test Result
7294845
Smoke Density in Hatridge Smoke Units
43%


MAHARASHTRA MOTOR
VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES
Motor Vehicle No.
MH-01-DB-5991
Date of Issue
11 OCT 2018
Date of Expiry
10 APR 2019
Serial Number
Emmission Test Result
M. P. 4W-A
7294850
Smoke Density in Hatridge Smoke Units
43%


MAHARASHTRA MOTOR
VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES
MH-15-EG-2598
11 OCT 2018
10 APR 2019
7294815
40%


MAHARASHTRA MOTOR
VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR
DIESEL & HEAVY VEHICLES
Motor Vehicle No.
MH-15-CK-6089
Date of Issue
11 OCT 2018
Date of Expiry
10 APR 2019
Serial Number
Emmission Test Result
M. P. 4W-A
7294835
Smoke Density in Hatridge Smoke Units
45%


MH-15-EG-2839
11 OCT 2018
10 APR 2019
Emmission Test Result
7294831
40%


DIESEL & HEAVY VEHICLES
MH-46-AR-6908
11 OCT 2018
10 APR 2019
Emmission Test Result
M. P. 4W-A
7294830
Smoke Density in Hatridge Smoke Units
40%

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES

Motor Vehicle No.	MH-01-CR-8224
Date of Issue	11 OCT 2018
Date of Expiry	10 APR 2019

Serial Number	Emmission Test Result	
M. P. 4W-A 7294842	Smoke Density in Hatridge Smoke Units	44%

MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES

Motor Vehicle No	MH-01-CR-8225
Date of Issue	11 OCT 2018
Date of Expiry	10 APR 2019

Serial Number	Emmission Test Result	
M. P. 4W-A 7294847	Smoke Density in Hatridge Smoke Units	45%

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

Vs

Union of India & Ors. ... Respondents

I N D E X

Sr.No.	Description (Pointwise observations (pertaining to building completed in Sector 3A)	Attachments in Point-15
1.	MPCB-SBUT_CTO_Order	**1**
2.	MPCB_Payment_made_C-to-O-Receipt	**2**

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: http://mpcb.gov.in
Email: cac-cell@mpcb.gov.in

Kalpataru Point, 2nd and 4th floor,
Opp. Cine Planet Cinema, Near Sion
Circle, Sion (E), Mumbai-400022

No:- Format1.0/CAC-CELL/UAN No.0000075293/CO/CAC-1909000914 Date: 25/09/2019

To,
M/s SAIFEE BURHANI UPLIFTMENT TRUST,
Bhuleshwar, Maulana Shaukatali Road, S.V.P. road, Mutton Street & Ebrahim Rehmatullah Road,
Bhendi bazaar, Mumbai - 400 003.

Sub: Grant of Consent to 1st Operate (Part-I) for Rehab Building in Sector No. 3 in Phase-I under Red Category

Ref: 1. Environment Clearance accorded by MoEF&CC, GoI vide No. F. No. 21-288/2017-IA-III dtd. 24/11/2017.
2. Consent to Establish accorded by Board vide No. Format 1.0/BO/CAC-Cell/UAN No. 0000081948/CE/CAC-1812000170 dtd. 30/11/2018.
3. Minutes of Consent Appraisal Committee meeting held on 14/08/2019.

Your application No.MPCB CONSENT-0000075293 Dated 12.01.2019

For grant of Consent to Operate under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous & Other Wastes (Management & Transboundry Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order.

1. **The 1st Consent to Operate is granted for a period up to 31.08.2020**
2. **The capital investment of the project is Rs.353 Crs. (As per undertaking submitted by ppl).**
3. **The Consent to 1st Operate (Part-I) for Rehab Building in Sector No. 3 in Phase-I of M/s SAIFEE BURHANI UPLIFTMENT TRUST, C.S. Nos. 3571 to 3576, 1/3572, 3577 to 3592, 3601 to 3616, 1/3609, 4394, 4396, 3671 to 3677, 1/3673, 3653 to 3670, 3638 to 3652, 1/3643, 1/3644, 1/3652, 3628 to 3637, 1/3626, 3627, 4186 to 4198, 4179 to 4184, 4199 to 4220, 4232 to 4250, 4251 to 4263, 4280 to 4291, 1/4201, 4275 to 4279, 4292 to 4297, 4299, 1/4299, 4300, 4303 to 4305, 4308, 1/4308, 4309, 4310, 4312 to 4314, 1/4309, 4315 to 4326, 4264 to 4268, 4270 to 4272, 4273, 4274, 4161 to 4178, 4221 to 4231, 1/4227, 4327 to 4341, 4342, 4343, 4358, 4361 of Bhuleshwar Division in C-Ward, situated at Maulana Shaukatali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road known as "Bhendi bazaar", Mumbai - 400 003 on total plot area 85,429 sq. mtrs. for construction BUA 83,700 sq. mtrs. out of total construction BUA 8,56,591.75 sq. mtrs. as per Environment Clearance and Commencement Certificate issued by Local Body including utilities and services.**
4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted	Standards to	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	191	As per Schedule -	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, fire fighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line.

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG Set (750 KVA)	1	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	DRY WASTE	300 Kg/Day	STORAGE	NOTAMSALE
2	WET WASTE	550 Kg/Day	DWC followed by composting	USED AS MANURE
3	STP S. LDGE	40 kg/Day	CENTRIFUGE	USED AS MANURE

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	1.1	50	Ltr/A	NA	Sale to Auth. Party/ Re-processessor

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.

9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.

10. PP shall submit undertaking in Board's prescribed format within 15 days towards compliance of conditions of Environmental Clearance (EC) and Consent to Operate conditions.

11. PP shall submit the undertaking within 15 days in the prescribed format towards the part of the built-up area/ building for which application for 1st Consent to Operate (Part-I) is made and that the same is included in the Environmental Clearance accorded.

12. PP shall operate STP so as to achieve the treated domestic effluent standard for the parameter BOD- 10 mg/lit.

13. The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, fire-fighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line.

14. PP shall operate organic waste digester along with composting facility and compost obtained shall be used as manure in their own garden/ plantation.

15. PP shall submit BG of Rs. 2½ Lakhs towards O&M of pollution control system and compliance of consent to operate condition.

16. PP will be responsible for proper operation & maintenance of pollution control systems for initial period of five years after Society formation and afterwards handover the facility to the Society for its further operation in good and working conditions.

17. PP shall provide bus transport for residents/ employee to the extent possible directly or indirectly through the operator so as to reduce traffic congestion and resultant in reduction of air pollution.

For and on behalf of the
Maharashtra Pollution Control Board.

(E. Ravendiran IAS)
Member Secretary

Received Consent fee of :

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	706000.00	5432108	12/07/2019	RTGS

Copy to:

1. Regional Officer, MPCB, Mumbai and Sub-Regional Officer, MPCB, Mumbai I
   - They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB,Sion, Mumbai
3. CC-CAC Desk- for record & website updating purpose

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1) A] As per your application, you have provided MBBR based Sewage Treatment Plants (STPs) of combined capacity **410 CMD for treatment of domestic effluent of 391 CMD.**

B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for pH
1.	BOD (3 days 27o C)	10
2.	Suspended Solids	20
3.	COD	50
4.	Residual Chlorine	1ppm

C] The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, fire-fighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line. In no case, effluent shall find its way outside Project Proponent's premise.

2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.

3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mines pits or boiler feed	0.00
2.	Domestic purpose	450.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1) **As per your application, you have provided the Air pollution control (APC)system and also proposed to erect following stack (s) and to observe the following fuel pattern-**

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM
S-1	DG Set 1750 KVA)	Acoustic Enclosure	3.5	DIESEL	281.6 Ltr/A

*** Above roof the building in which it is installed.**

2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particulate matter	Not to exceed	150 mg/Nm3

3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacementalteration well before its life come to an end or erection of new pollution control equipment.

4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5) **Conditions for utilities like Kitchen, Eating Places, Cantaens:-**

a) The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.

b) The toilet shall be provided with exhaust system connected to chimney through ducting.

c) The air conditioner shall be vibration proof and the noise shall not exceed 65 dB(A).

d) The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2O	/500000	Within 15 days	Towards O&M of pollution control systems and towards compliance of the Consent conditions	31.08.2020	31.12.2020

** The above Bank Guaranteets) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
 # Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

SCHEDULE-IV

General Conditions:

1. The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011.
3. Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
4. Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
5. Conditions for D.G Set
   a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
   b) Applicant should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
   c) Applicant should make efforts to bring down noise level due to DG set, outside their premises, within ambient noise requirements by proper siting and control measures.
   d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
   e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
   f) D.G. Set shall be operated only in case of power failure.
   g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
   h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
6. Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
7. Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
8. Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
9. The treated sewage shall be disinfected using suitable disinfection method.
10. The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
11. The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Your payment has been received.

Payment Receipt

Payment Status:	**Success**
Industry Name	M/s. SAIFEE BURHANI UPLIFTMENT TRUST, Survey No. at C.S. No. 3571 to 3576, 1/3572, 3577 to 3592, 360
Unique Id	MPCB-CONSENT-0000094700
DR No:	MPCB-DR-1277
Payment type:	RTGS
Transaction/DD no	UBINH20219873210
Received On:	07-08-2020
Amount:	706000.00 INR.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Applicaiton No.98/2019 (WZ)

Sayyed Mohammed Sabir Usman ....Applicant

Vs

Union of India & Ors. ... Respondents

I N D E X

Sr.No.	Description (Pointwise observations (pertaining to building completed in Sector 3A)	Attachments in Point-18
1.	Demolition Permission for CS - 3573, 3574, 3575, 3576, 3577, 3581, 3582, 3583, 3584, 3586, 3587, 3610, 3612, 3613, 3614-3615, 13572, 3664, 4191, 4192, 4250, 4251, 4290, 4162 & 3672	**1**
2.	Demolition Permission for CS - 3630, 3631, 3633, 3634, 3635, 3636, 3637, 3627, 4394 & 4396	**2**
3.	Demolition Permission for CS - 3640, 3649, 3650, 3665	**3**
4.	Demolition Permission for CS - 3671, 3674 & 3675	**4**
5.	Demolition Permission for CS - 4166, 4221, 4223, 4229, 4267, 4268, 4273, 4322,4323,4325,4326,4328,4332,4333,4343	**5**
6.	Demolition Permission for CS - 4186 TO 4189, 4194 TO 4197, 4201 TO 4213, 4232 TO 4236, 4239,4241,4245 TO 4248, 4256 TO 4259	**6**
7.	Demolition Permission for CS - 4292, 4293, 4294-1,4304, 4305, 4308, 4309, 4309-1, 4312, 4314	**7**

मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ
(म्हाडाचा घटक)
MUMBAI BUILDING REPAIRS AND
RECONSTRUCTION BOARD
(A MHADA UNIT)

म्हाडा
MHADA

No.CO/Cluster Red.33(9)/F-102(C) 4414 /MBRRB-12
Dated:- 9 AUG 2012

To,
Saifee Burhani Upliftment Trust,
47/49, Raudat Tahera Street,
Bhendi Bazar, Mumbai 400 003

Sub: - Proposed redevelopment under Urban Renewal Scheme amended DCR 33(9) of Bhuleshwar Divn, C Ward, Maulana Shaukat Ali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road, Bhendi Bazar, Mumbai, undertaken by Saifi Burhani Upliftment Trust
- **Permission for demolition of buildings taken under Cluster No.3 (Block H & I) bearing C.S.No.3630, 3631, 3633, 3634, 3635, 3636, 3637, 3627, 4394 & 4396.**

Ref: - 1) Letter of Intent issued under DCR 33(9) by Director Engineering Services and Projects/MCGM vide letter No.EB/ 5464/ C/A, dated 10.08.2011.
2) Applications of M/s Saifee Burhani Upliftment Trust dated 12.08.2011 & 26.04.2012.
3Executive Engineer, Building Proposals (City-III) /MCGM's office letter No.EB/ 5464/ C/A dated 21.01.2012.
4)Dy.C.E./ Zone-I office letter no 1094/12 dated 6.07.2012.
5)This office letter No.CO/Cluster Red.33(9)/4351/MBRRB-12,, dated 03.08.2012.

In accordance to the LOI dated 10.08.2011, your request vide letter dated 26.04.2012 and certification of Executive Engineer and Deputy Chief Engineer (Zone-II)/ MBRRB, the certified list of tenants/occupants of following buildings have already been forwarded to the Director/Engineering Services and Projects/MCGM, vide letter under reference no.5.

1. **C.S.No.3630 of Bhuleshwar Divn Building No.99-111, 17-23-23A, Pakmodia Street & Khara Tank known as "Phoolwala Building"**
2. **C.S.No.3636 of Bhuleshwar Divn, Building No.28-32 Nabibulla Road**
3. **C.S.No.3631 of Bhuleshwar Divn, Building No. 113-119 Pakmodia Street**
4. **C.S.No.3637 of Bhuleshwar Divn, Building No.14-12 Gujar Street & 129-37 Pakmodia Street.**
5. **C.S.No.4396 of Bhuleshwar Divn, Building No.3 & 122-134 Dharmshi Street & Ibrahim Rahimtulla Road, Gujjar Street**
6. **C.S.No.3627 of Bhuleshwar Divn, Building No.88, "Tankiwala Building", Bhendi Bazar, E.R. Road.**
7. **C.S.No.3634 of Bhuleshwar Divn, Building No.24 Nabibulla Road & Pakmodia Street**
8. **C.S.No.4394 of Bhuleshwar Divn, Building No.25, 136-148 Dharmsi Street & Ebrahim Rahimtulla Road.**
9. **C.S.No.3635 of Bhuleshwar Divn, Building No.123-127, 26 Pakmodia Street**
10. **C.S.No.3633 of Bhuleshwar Divn, Building No.22, Nabibulla Road, known as "Rajkotwala Bldg."**

गृहनिर्माण भवन, वांद्रे (पूर्व), मुंबई ४०० ०५१.
दूरध्वनी क्रमांक : २६५९०४७२, ५६४०५३१८
फॅक्स : (०२२) २६५९ १३९७ / २०५८, पत्रपेटी क्रमांक : ८१३५

Grih Nirman Bhavan, Bandra (East), Mumbai 400 051.
Phone : 26590472, 56405318, Fax : (022) 2659 1397 / 2058
Post Box : 8135

Now it has been reported by the Executive Engineer "C1" Division / MBRRB and Dy. Chief Engineer (Zone-I)/MBRRB vide office note under reference no.4 that the LOI holder has submitted their proposal to MCGM for IOD. Meanwhile, SBUT have requested vide letter dated 26.04.2012 stating that the buildings on the subjected property are in dangerous and dilapidated condition and have become a high risk and threat to the life and property of tenants / occupants, the road users and the neighborhood and tenants / occupants of the building and asked to get the building demolished to avoid accident / mishap. SBUT have further requested to issue NOC for demolition of the buildings in anticipation of IOD and as per undertaking given by them.

Looking to the recommendation of Executive Engineer "C1" Division / MBRRB and Dy. Chief Engineer (Zone-I)/MBRRB and approval given by competent Authority that the buildings are situated at road side and hence to avoid untoward incidence, demolition of the building up to ground floor slab level under the strict super vision/ guidelines/directions of Executive Engineer/C-1 Div., & Executive Engineer/G-South Div., is hereby permitted with responsibility of providing / ensuring adequate safety measures to ground floor structures and surroundings, etc. with providing alternative accommodation to all the tenants / occupants of the structures, as per list certified by M.B.R.&R.Board.

You must adhere with the list of tenants / occupants certified by MHADA and you will not make any changes in the names of the tenants / occupants after the demolition of old building. You are also requested to deposit an amount of `50,000/- per building to the office of Chief Account Officer /MBRRB at Room No.372, 2nd Floor, Griha Nirman Bhavan, Kalanagar, Bandra(E), Mumbai 51 by way of Pay Order / Demand Draft of any Nationalized Bank & produce certified xerox copy of receipt of payment to this office. Also submit Debris Management Plan to Assistant Municipal Commissioner/C Ward/MCGM for respective building proposed for demolition as per decision taken in meeting held on 22.02.2012 convened by Municipal Commissioner/MCGM & minutes approved by Municipal Commissioner/MCGM on dated 07.03.2012.

Chief Officer,
M.B.R.& R. Board, Mumbai.

मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ
(म्हाडाचा घटक)
MUMBAI BUILDING REPAIRS AND RECONSTRUCTION BOARD
(A MHADA UNIT)

म्हाडा
MHADA

No.CO/Cluster Red.33(9)/ ३५३७ /MBRRB-13
Dated:- [illegible]

To,
Saifee Burhani Upliftment Trust,
47/49, Raudat Tahera Street,
Bhendi Bazar, Mumbai 400 003

Sub :- Proposed redevelopment under Urban Renewal Scheme amended DCR 33(9) of Bhuleshwar Divn, C Ward, Maulana Shaukat Ali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road, Bhendi Bazar, Mumbai, undertaken by Saifi Burhani Upliftment Trust
- **Permission for demolition of buildings bearing C.S.No.3638, 3639, 3640, 3641, 3642, 3643, 3645, 3646, 3649, 3650, 3656, 3658, 3659, 3660, 3661, 3665, 3668, 3670, 3632, 1/3626, 4292, 4293, 4305, 4308, 4309, 4312, 4294-1/4299, 1/4309, 3629, 3585, 3654, 3663, 4304, 4314 of Bhuleshwar Divn.**

Ref:- 1) Letter of Intent issued under DCR 33(9) by Director Engineering Services and Projects/MCGM vide letter No.EB/ 5464/ C/A dated 10.08.2011.
2) Your letter dated 12.08.2013.
3) Dy. Chief Engineer (Zone-I) /MBRRB's office letter No.1094/12 dated 06.07.2012.
4) Executive Engineer "C1" Divn/MBRRB's office letter No.469 dated 14.03.2013.

In accordance to the LOI dated 10.08.2011 and Executive Engineer Building Proposal City-III/ MCGM's letter dated 21.01.2012 the proposal received from Deputy Chief Engineer (Zone-I to IV)/ MBRRB are scrutinized by this office and seems to be in order. The details of certification of each building are as follows:

1. **C.S.No.3638 of Bhuleshwar Divn, Building No.25-31 Pakmodia Street & 98-102 Khara Tank, known as "Poonawala building".**
2. **C.S.No.3639 of Bhuleshwar Divn, Building No104-106, Pakmodia Street & 24-32, Khar Tank, known as "Meharabad Building".**
3. **C.S.No.3640 of Bhuleshwar Divn, Building No.106 & 112, Pakmodiya Street, known as "Jabalpurwala Building".**
4. **C.S.No.3641 of Bhuleshwar Divn, Building No.114/116, Pakmodia Street, known as "Poonawala Building".**
5. **C.S.No.3642 of Bhuleshwar Divn, Building No.118-120, Pakmodiya Street, known as "Poonawala Building".**
6. **C.S.No.3643 of Bhuleshwar Divn, Building No.122-124-124A, Pakmodiya Street, known as "Haryanawala Building".**
7. **C.S.No.3645 of Bhuleshwar Divn, Building No.125-129 Dhaboo Street & 52 Gujjar Street, known as "Gandhi Building".**
8. **C.S.No.3646 of Bhuleshwar Divn, Building No.115-121-121A, 123 Dhaboo Street & 1-3 Gujjar Street, known as "Ookhabai Chawl".**

9. C.S.No.3649 of Bhuleshwar Divn, Building No.101-103 Dhaboo Street, Mumbai- 400 003, known as "Rubab Mansion".
10. C.S.No.3650 of Bhuleshwar Divn, Building No.97-99 Dhaboo Street, Bhendi Bazar, Mumbai- 400 003, known as "Maryam Manzil".
11. C.S.No.3656 of Bhuleshwar Divn, Building No.104 & 108, Dhaboo street, known as "Tambawala Building".
12. C.S.No.3658 of Bhuleshwar Divn, Building No.118, Dhaboo street, known as "Indorewala Building"
13. C.S.No.3659 of Bhuleshwar Divn, Building No.120-122, Dhaboo street, known as "Rangwala / Porbunderwala Building".
14. C.S.No.3660 of Bhuleshwar Divn, Building No.124, Dhaboo street known as "Mademoiselle".
15. C.S.No.3661 of Bhuleshwar Divn, Building No.126/128, Dhaboo street known as "Huseini Manzil".
16. C.S.No.3665 of Bhuleshwar Divn, Building No. 127/127 A, Saifee Jubilee Street, known as "Kabira Building".
17. C.S.No.3668 of Bhuleshwar Divn, Building No.111-113, Saifee Jubilee Street, Bhendi Bazar, Mumbai- 400 003, known as "Biscutwala Building".
18. C.S.No.3670 of Bhuleshwar Divn, Building No.103-105, Saifee Jubilee Street, Bhendi Bazar, Mumbai - 03, known as "Ghadiali Building".
19. C.S.No.3632 of Bhuleshwar Divn., Building No.18-20, Habibulla Road, situated at Bhendi Bazar Mumbai -03, known as "Ali Villa (Vapra Chawl)".
20. C.S.No.1/3626 of Bhuleshwar Divn, Building No.90-114, Ebrahim Rahimtullah Road, Bhendi Bazar, known as "Jamshed Phoroz Mahal".
21. C.S.No.4292 of Bhuleshwar Divn, Building No.59-65 & 21-31, Pakmodiya Street, known as "Dalal Chawl".
22. C.S.No.4293 of Bhuleshwar Divn, Building No.67-69-71, situated at Pakmodiya Street, Bhendi Bazar, Mumbai, known as "Bangliwala Building".
23. C.S.No.4305 of Bhuleshwar Divn, Building No.9-15, 1st cooper street known as "Khatija Mantion".
24. C.S.No.4308 of Bhuleshwar Divn, Building No.3-5-7, 1st cooper street known as" Saifee building"
25. C.S.No.1/4309 of Bhuleshwar Divn, Building No.52-56, Ibrahim Rehmatulla Road & 4-4A-2-2A, Mewawalla Lane, known as "Old Jhanjharia Building".
26. C.S.No.4312 of Bhuleshwar Divn, Building No.12-16, 1st Cooper Street & 13, 2nd Cooper Street, situated at 1st Cooper Street & 2nd Cooper Street, Bhendi Bazar, Mumbai- 400 003, known as "Kapadia Building".
27. C.S.No.4294 & 1/4299 of Bhuleshwar Divn, Building No.73-75, Pakmodiya Street, known as "Lookmani Building".
28. C.S.No.1/4309 of Bhuleshwar Divn, Building No. 52-56, Ibrahim Rehmatulla Road & 4-4A-2-2A, Mewawalla Lane , known as "Old Jhanjharia Building".
29. C.S.No.3629 of Bhuleshwar Divn., Building No.11-15, situated at Khara Tank Road, Bhendi Bazar Mumbai – 400 003, known as "Rani Manzil".
30. C.S.No.3585 of Bhuleshwar Divn, Building No. 150-152, situated at Saifee Jubilee street, Mumbai- 400 003, known as "Kagalwala Building".
31. C.S.No.3654 of Bhuleshwar Divn, Building No. 96-96A, situated at Dhaboo Street, Mumbai- 400 003, known as "Contractor Building".
32. C.S.No.3663 of Bhuleshwar Divn, Building No.153-153 Saifee Jubilee Street, situated at Bhendi Bazar, Mumbai-03, known as "Galabhai Chawl".
33. C.S.No.4304 of Bhuleshwar Divn, Building No.19-21, 1st Cooper Street, Bhendi Bazar, Mumbai - 03, known as "Taiyebi House (Dastoor Bldg)".
34. C.S.No.4314 of Bhuleshwar Divn, Building No.19-29, Pakmodiya Street, Mumbai – 400 003, known as "Parsi Building".

It has been reported that Executive Engineer "C1" Division / MBRRB and Dy. Chief Engineer (Zone-I)/MBRRB vide office note under reference no.3 that the LOI holder have submitted their proposal to MCGM for obtaining IOD. Meanwhile, you have requested vide your letter dated 12.08.2013 stating that the buildings on the subjected property are in dangerous and dilapidated condition and have become a high risk and threat to the life and property of tenants / occupants, the road users and the neighborhood and tenants / occupants of the building have asked you to get the building demolished to avoid accident / mishap. Thus you have requested to issue NOC for demolition of the buildings in anticipation of IOD.

Looking to the recommendation of Executive Engineer "C1" Division / MBRRB and Dy. Chief Engineer (Zone-I)/MBRRB and approval given by competent Authority that the buildings are situated at road side and hence to avoid untoward incidence, demolition of the building up to ground floor slab level is hereby permitted with responsibility of providing / ensuring adequate safety measures to ground floor structures and surroundings, etc. with providing alternative accommodation to all the tenants / occupants of the structures, as per list certified by M.B.R.&R.Board. You must adhere with the list of tenants / occupants certified by MHADA and you will not make any changes in the names of the tenants / occupants after the demolition of old building. The said permission in being granted subject to fulfillment of following condition:

1) The objections/ suggestions raised by tenants / occupants of respective building to be looked into before taking up of the building for demolition as there are many objections/ suggestions regarding verification of carpet area. If the building is demolished without taking cognizance of objections/ suggestions of tenants / occupants MBRRB will not be responsible for any claim of tenants / occupants in future and you will be sole responsible for settlement of dispute/ claim if any in the said regard.

You are also requested to deposit an amount of ₹50,000/- per building to the office of Chief Account Officer /MBRRB at Room No.372, 2nd Floor, Griha Nirman Bhavan, Kalanagar, Bandra(E), Mumbai -400 051 by way of Pay Order / Demand Draft of any Nationalized Bank & produce certified xerox copy of receipt of payment in this office.

Chief Officer,
M.B.R.& R. Board, Mumbai.

मुंबई इमारत दुरूस्ती व पुनर्रचना मंडळ
(म्हाडाचा घटक)
MUMBAI BUILDING REPAIRS AND RECONSTRUCTION BOARD
(A MHADA UNIT)

म्हाडा
MHADA

No.CO/Cluster Red.33(9)/ 3139 /MBRRB-14
Dated:- 23 MAY 2014

To,
Saifee Burhani Upliftment Trust,
47/49, Raudat Tahera Street,
Bhendi Bazar, Mumbai 400 003

Sub :- Proposed redevelopment under Urban Renewal Scheme amended DCR 33(9) of Bhuleshwar Divn, C Ward, Maulana Shaukat Ali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road, Bhendi Bazar, Mumbai, undertaken by Saifi Burhani Upliftment Trust

- **Permission for demolition of buildings bearing C.S.No.3655, 3662, 3669, 4161, 4164, 4168, 4169, 4171, 4172, 4173, 4175, 4177, 4178, 3671, 3674, 3675, 4179, 4180, 4218-19, 4249, 4252, 4253, 4282, 4283-84, 4291 of Bhuleshwar Divn.**

Ref: - 1)Letter of Intent issued under DCR 33(9) by Director Engineering Services and Projects/MCGM vide letter No.EB/ 5464/ C/A dated 10.08.2011.
2) Your letter dated 12.08.2013.
3)Dy. Chief Engineer (Zone-I) /MBRRB's office letter No.1094/12 dated 06.07.2012.
4) Executive Engineer "C1" Divn/MBRRB's office letter No.489 dated 14.03.2013.

In accordance to the LOI dated 10.08.2011 and Executive Engineer Building Proposal City-III/ MCGM's letter dated 21.01.2012 the proposal received from Deputy Chief Engineer (Zone-I to IV)/ MBRRB are scrutinized by this office and seems to be in order. The details of certification of each building are as follows:

1) **C.S.No.3655 of Bhuleshwar Divn, Building No.98-102A, situated at Dhaboo Street, Bhendi Bazar, Mumbai- 400 003, known as "Hussaini Manzil".**
2) **C.S.No.3662 of Bhuleshwar Divn, Building No.54-58 Gujar Street & 130-136 Dhaboo Street known as "Kachwala/Bootwala Building"**
3) **C.S.No.3669 of Bhuleshwar Divn, Building No.107/109, Saifee Jubilee street, "Cherawala Building"**
4) **C.S.No.4161 of Bhuleshwar Divn, Building No.25-27, Mutton Street, known as "Bahar Manzil".**
5) **C.S.No.4164 of Bhuleshwar Divn, Building No.15, Mutton Street, known as "Burhani Building".**
6) **C.S.No.4168 of Bhuleshwar Divn, Building No.77-81, Maulana Shaukatali Road, known as "Sakina Building"**
7) **C.S.No.4169 of Bhuleshwar Divn, Building No.2-6A, Maulana Shaukat Road& Saifee Jublee Street, known as "Dariwal Building".**
8) **C.S.No.4171 of Bhuleshwar Divn, Building No.10, Saifee Jubilee Street, known as "Bharmal House".**

गृहनिर्माण भवन, कलानगर, वांद्रे (पूर्व), मुंबई - ४०० ०५१.
दूरध्वनी ६६४०५०००, २६५९२८७७, २६५९२६२२
फॅक्स नं. : ०२२-२६५९२०५८ / २६५९०६६० पत्रपेटी क्र. ८९३५

Griha Nirman Bhavan, Kalanagar, Bandra (East), Mumbai-400 051.
Phone : 66405000, 26592877, 26592622.
Fax No. : 022-26592058 / 26590660 Post Box No. 8135

9) **C.S.No.4172 of Bhuleshwar Divn, Building No.12, Saifee Jubilee street, known as "Lakdawala Chawl Building"**
10) **C.S.No.4173 of Bhuleshwar Divn, Building No.14-16, Saifee Jubilee street known as "Lakdawala Chawl".**
11) **C.S.No.4175 of Bhuleshwar Divn, Building No.20, Saifee Jubilee street, known as "Burhani/Dedanwala Building"**
12) **C.S.No.4177 of Bhuleshwar Divn, Building No. 24-26, Saifee Jubilee Street, known as "Qureshi Building".**
13) **C.S.No.4178 of Bhuleshwar Divn, Building No.28 Saifee Jubilee Street, known as "Fanooswala Building".**
14) **C.S.No.3671 of Bhuleshwar Divn, Building No.99, Mutton Street, 102-104 Saifee Jubilee Street, Khara Tank, known as "Wakharwalla Building"**
15) **C.S.No.3674 of Bhuleshwar Divn, Building No.123-125, Mutton Street & 130-132-132A, Saifee Jubile Street, known as "Sakina Manzil".**
16) **C.S.No.3675 of Bhuleshwar Divn, Building No.134-136, Saifee Jubilee Street, & 127-129, Mutton Street , known as "Sakina Manzil".**
17) **C.S.No.4179 of Bhuleshwar Divn, Building No.73-82 Mutton Street, 33 Bapty Road, known as "Vahanvati Chawl".**
18) **C.S.No.4180 of Bhuleshwar Divn, Building No.35-37, Mutton street, known as "Mithaiwala Building"**
19) **C.S.No.4218-4219 of Bhuleshwar Divn, Building No.36-40, Saifee Jubilee Street, known as "Noman Building".**
20) **C.S.No.4249 of Bhuleshwar Divn, Building No.91-93-95 Saifee Jubilee street, known as "Bambot Chawl"**
21) **C.S.No.4252 of Bhuleshwar Divn, Building No.80-82, Dhaboo street & Gujjar Street known as "Nalwala Building".**
22) **C.S.No.4253 of Bhuleshwar Divn, Building No.76-78, Dhaboo street, known as "Nalawala Building".**
23) **C.S.No.4282 of Bhuleshwar Divn, Building No.44-56, Pakmodia Street, known as "Memon Chawl Building".**
24) **C.S.No.4283-84 of Bhuleshwar Divn, Building No.58-62, Pakmodia Street, known as "Khambati Chawl".**
25) **C.S.No.4291 of Bhuleshwar Divn, Building No. 88-90-92-94,96, Pakmodia Street & 24-32, Khara Tank Road, known as "Abid Sana Manzil".**

It has been reported that Executive Engineer "C1" Division / MBRRB and Dy. Chief Engineer (Zone-I)/MBRRB vide office note under reference no.3 that the LOI holder have submitted their proposal to MCGM for obtaining IOD. Meanwhile, you have requested vide your letter dated 12.08.2013 stating that the buildings on the subjected property are in dangerous and dilapidated condition and have become a high risk and threat to the life and property of tenants / occupants, the road users and the neighborhood and tenants / occupants of the building have asked you to get the building demolished to avoid accident / mishap. Thus you have requested to issue NOC for demolition of the buildings in anticipation of IOD.

Looking to the recommendation of Executive Engineer "C1" Division / MBRRB and Dy. Chief Engineer (Zone-I)/MBRRB and approval given by competent Authority that the buildings are situated at road side and hence to avoid untoward incidence, demolition of the building up to ground floor slab level is hereby permitted with responsibility of providing / ensuring adequate safety measures to ground floor structures and surroundings, etc. with providing alternative accommodation to all the tenants / occupants of the structures, as per list certified by M.B.R.&R.Board. You must adhere with the list of tenants / occupants certified by MHADA and you will not make any changes in the names of the tenants / occupants after the

demolition of old building. The said permission in being granted subject to fulfillment of following condition:

1) The objections/ suggestions raised by tenants / occupants of respective building to be looked into before taking up of the building for demolition as there are many objections/ suggestions regarding verification of carpet area. If the building is demolished without taking cognizance of objections/ suggestions of tenants / occupants MBRRB will not be responsible for any claim of tenants / occupants in future and you will be sole responsible for settlement of dispute/ claim if any in the said regard.

You are also requested to deposit an amount of ₹50,000/- per building to the office of Chief Account Officer /MBRRB at Room No.372, 2nd Floor, Griha Nirman Bhavan, Kalanagar, Bandra(E), Mumbai -400 051 by way of Pay Order / Demand Draft of any Nationalized Bank & produce certified xerox copy of receipt of payment to this office.

S/d-
Chief Officer,
M.B.R.& R. Board, Mumbai.

Copy to:-

1. Chief Fire Officer / MCGM for information and necessary action.
2. Dy. Chief Engineer / Building Proposal (City-II) for information and necessary action.
3. Executive Engineer / Building Proposal (City-II) for information and necessary action.
4. Sr. Police Inspector, Nagpada Police Station, Mumbai for information and necessary action.

Chief Officer / MBR&RB

मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ
(म्हाडाचा घटक)
MUMBAI BUILDING REPAIRS AND RECONSTRUCTION BOARD
(A MHADA UNIT)

म्हाडा
MHADA

No.CO/Cluster Red.33(9)/ 4615 /MBRRB-16
Dated:- 27 MAY 2016

To,
Saifee Burhani Upliftment Trust,
47/49, Raudat Tahera Street,
Bhendi Bazar, Mumbai 400 003

Sub :- Proposed redevelopment under Urban Renewal Scheme amended DCR 33(9) of Bhuleshwar Divn, C Ward, Maulana Shaukat Ali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road, Bhendi Bazar, Mumbai, undertaken by Saifi Burhani Upliftment Trust
- **Permission for demolition of buildings bearing C.S.No.3572, 4166, 4174, 4186, 4187, 4188, 4189, 4190, 4194, 4195, 4196, 4197, 4201, 4202, 4203, 4204, 4205, 4206, 4207, 4208, 4209, 4210, 4211, 4212, 4213, 4214, 4215, 4221, 4223, 4229, 4232, 4233, 4234, 4235, 4236, 4239, 4241, 4245, 4246, 4247, 4248, 4256, 4257, 4258, 4259, 4263, 4266, 4267, 4268, 4273, 4285, 4286, 4289, 4322, 4323, 4324, 4325, 4326, 4328, 4329, 4332, 4333, 4343, 1/4281 of Bhuleshwar Divn.**

Ref: - 1)Letter of Intent issued under DCR 33(9) by Director Engineering Services and Projects/MCGM vide letter No.EB/ 5464/ C/A dated 10.08.2011.
2) Your letter dated 12.08.2013.
3)Dy. Chief Engineer (Zone-I) /MBRRB's office letter No.1094/12 dated 06.07.2012.
4) Executive Engineer "C1" Divn/MBRRB's office letter No.489 dated 14.03.2013.

In accordance to the LOI dated 10.08.2011 and Executive Engineer Building Proposal City-III/ MCGM's letter dated 21.01.2012 the proposal received from Deputy Chief Engineer (Zone-I to IV)/ MBRRB are scrutinized by this office and seems to be in order. The details of certification of each building are as follows:

1) **C.S.No.3572 of Bhuleshwar Divn., Building No.157-163, Mutton Street, known as "Alibhai Rajbhai Building".**
2) **C.S.No.4166 of Bhuleshwar Divn, Building No. 7-11, Mutton Street, situated at Bhendi Bazar, Mumbai- 400 003, known as "Khaleel Manzil".**
3) **C.S.No.4174 of Bhuleshwar Divn, Building No.18 Saifee Jubilee Street, situated at Bhendi Bazar, Mumbai- 400 003, known as "Yusufi House"**

4) C.S.No.4186 of Bhuleshwar Divn., Building No.61-55-59, Mutton Street, Bhendi Bazar, known as "Burhani Manzil".
5) C.S.No.4187 of Bhuleshwar Divn, Building No.61, Mutton Street, known as "Yusuf Manzil".
6) C.S.No.4188 of Bhuleshwar Divn, Building No. 63, Mutton Street, known as "Jarwala Building"
7) C.S.No.4189 of Bhuleshwar Divn, Building No.65, Mutton Street, known as "Rahim Building".
8) C.S.No.4190 of Bhuleshwar Divn, Building No.67, Mutton Street, known as "Rehmani Building".
9) C.S.No.4194 of Bhuleshwar Divn, Building No.79, Mutton Street Bhendi Bazar known as "Azhiqali Abdul Gani Building"
10) C.S.No.4195 of Bhuleshwar Divn, Building No.81, Mutton Street, known as "Kanchwala Building"
11) C.S.No.4196 of Bhuleshwar Divn, Building No.83-87, Mutton Street, known as "Sahiwala Building".
12) C.S.No.4197 of Bhuleshwar Divn, Building No.89-91, Mutton Street, known as "Lakdawala Building".
13) C.S.No.4201 of Bhuleshwar Divn, Building No.86, bearing cess No.C-7072, situated at Saifee Jubilee Street, Mumbai-3, known as "Nullwala Building".
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27) C.S.No.4215 of Bhuleshwar Divn, Building No.50, Saifee Jubilee Street, known as "Matiwala Building".
28) C.S.No.4221 of Bhuleshwar Divn, Building No.27-27A, Saifee Jubilee Street, known as "Nabeel Mansion".
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31) C.S.No.4232 of Bhuleshwar Divn, Building No.29-49, Saifee Jubilee street, known as "Saifi Manzil".
32) C.S.No.4233 of Bhuleshwar Divn, Building No.31-33, Saifee Jubilee Street, known as "Saleh Manzil".
33) C.S.No.4234 of Bhuleshwar Divn, Building No.35-37-39, Saifee Jubilee Street, known as "Arsiwala Building".
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57) C.S.No.4325 of Bhuleshwar Divn, Building No.15-17, Dhaboo street, known as "Mohammedi Manzil".
58) C.S.No.4326 of Bhuleshwar Divn, Building No.19-25 Yakub (Yacub) Street, situated at Bhendi Bazar, Mumbai - 400 003, known as "Adam Manzil / Adnan Manzil / Yakub Mansion".
59) C.S.No.4328 of Bhuleshwar Divn, Building No.15, Pakmodiya Street, known as "Jumani Building".
60) C.S.No.4329 of Bhuleshwar Divn, Building No.13, Pakmodiya Street, known as "Husaini Building".
61) C.S.No.4332 of Bhuleshwar Divn, Building No.16, Yakub Street, bearing Cess No.C-7925, situated at, Bhendi Bazar, Mumbai- 03, known as "Huseini Mansion".
62) C.S.No.4333 of Bhuleshwar Divn, Building No.10-14 Yakub Street, situated at, Bhendi Bazar, Mumbai- 400 003, known as "Zainab Manzil".
63) C.S.No.4343 of Bhuleshwar Divn, Building No.2-4 Ibrahim Rehmatulla Road, 1-9 M.S.Road & 2 Bapty Road, situated at Bhendi Bazar, Mumbai- 400 003, known as "Pradhan Mansion".
64) C.S.No.1/4281 of Bhuleshwar Divn, Building No.47-49, Dhaboo Street, known as "Ezzi Hall".

It has been reported that Executive Engineer "C1" Division / MBRRB and Dy. Chief Engineer (Zone I)/MBRRB vide office note under reference no.3 that the LOI holder have submitted their proposal to MCGM for obtaining IOD. Meanwhile, you have requested vide your letter dated 12.08.2013 stating that the buildings on the subjected property are in dangerous and dilapidated condition and have become a high risk and threat to the life and property of tenants / occupants, the road users and the neighborhood and tenants / occupants of the building have asked to get the building demolished to avoid accident / mishap. Thus you have requested to issue NOC for demolition of the buildings in anticipation of IOD.

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(Sumant Bhange)
Chief Officer,
M.B.R.& R.Board, Mumbai.

मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ
(म्हाडाचा घटक)
MUMBAI BUILDING REPAIRS AND
RECONSTRUCTION BOARD
(A MHADA UNIT)

म्हाडा
MHADA

No.CO/Cluster Red.33(9)/ 4615 /MBRRB-16
Dated:- 27 MAY 2016

To,
Saifee Burhani Upliftment Trust,
47/49, Raudat Tahera Street,
Bhendi Bazar, Mumbai 400 003

Sub :- Proposed redevelopment under Urban Renewal Scheme amended DCR 33(9) of Bhuleshwar Divn, C Ward, Maulana Shaukat Ali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road, Bhendi Bazar, Mumbai, undertaken by Saifi Burhani Upliftment Trust
- **Permission for demolition of buildings bearing C.S.No.3572, 4166, 4174, 4186, 4187, 4188, 4189, 4190, 4194, 4195, 4196, 4197, 4201, 4202, 4203, 4204, 4205, 4206, 4207, 4208, 4209, 4210, 4211, 4212, 4213, 4214, 4215, 4221, 4223, 4229, 4232, 4233, 4234, 4235, 4236, 4239, 4241, 4245, 4246, 4247, 4248, 4256, 4257, 4258, 4259, 4263, 4266, 4267, 4268, 4273, 4285, 4286, 4289, 4322, 4323, 4324, 4325, 4326, 4328, 4329, 4332, 4333, 4343, 1/4281 of Bhuleshwar Divn.**

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56] C.S.No.4324 of Bhuleshwar Divn, Building No. 13 Yakub Street, situated at Bhendi Bazar, Mumbai- 400 034, known as "Lakdawala Building".
57] C.S.No.4325 of Bhuleshwar Divn, Building No.15-17, Dhaboo street, known as "Mohammedi Manzil".
58] C.S.No.4326 of Bhuleshwar Divn, Building No.19-25 Yakub (Yacub) Street, situated at Bhendi Bazar, Mumbai - 400 003, known as "Adam Manzil / Adnan Manzil / Yakub Mansion".
59] C.S.No.4328 of Bhuleshwar Divn, Building No.15, Pakmodiya Street, known as "Jumani Building".
60] C.S.No.4329 of Bhuleshwar Divn, Building No.13, Pakmodiya Street, known as "Husaini Building".
61] C.S.No.4332 of Bhuleshwar Divn, Building No.16, Yakub Street, bearing Cess No.C-7925, situated at, Bhendi Bazar, Mumbai- 03, known as "Huseini Mansion".
62] C.S.No.4333 of Bhuleshwar Divn, Building No.10-14 Yakub Street, situated at, Bhendi Bazar, Mumbai- 400 003, known as "Zainab Manzil".
63] C.S.No.4343 of Bhuleshwar Divn, Building No.2-4 Ibrahim Rehmatulla Road, 1-9 M.S.Road & 2 Bapty Road, situated at Bhendi Bazar, Mumbai- 400 003, known as "Pradhan Mansion".
64] C.S.No.1/4281 of Bhuleshwar Divn, Building No.47-49, Dhaboo Street, known as "Ezzi Hall".

It has been reported that Executive Engineer "C1" Division / MBRRB and Dy. Chief Engineer (Zone I)/MBRRB vide office note under reference no.3 that the LOI holder have submitted their proposal to MCGM for obtaining IOD. Meanwhile, you have requested vide your letter dated 12.08.2013 stating that the buildings on the subjected property are in dangerous and dilapidated condition and have become a high risk and threat to the life and property of tenants / occupants, the road users and the neighborhood and tenants / occupants of the building have asked to get the building demolished to avoid accident / mishap. Thus you have requested to issue NOC for demolition of the buildings in anticipation of IOD.

Looking to the recommendation of Executive Engineer "C1" Division / MBRRB and Dy. Chief Engineer (Zone-I)/MBRRB and approval given by competent Authority that the buildings are situated at road side and hence to avoid untoward incidence, demolition of the building up to ground floor slab level is hereby permitted with responsibility of providing / ensuring adequate safety measures to ground floor structures and surroundings, etc. with providing alternative accommodation to all the tenants / occupants of the structures, as per list certified by M.B.R.&R.Board. You must adhere with the list of tenants / occupants certified by MHADA and you will not make any changes in the names of the tenants / occupants after the demolition of old building. The said permission in being granted subject to fulfillment of following condition:

1) The objections/ suggestions raised by tenants / occupants of respective building to be looked into before taking up of the building for demolition as there are many objections/ suggestions regarding verification of carpet area. If the building is demolished without taking cognizance of

objections/ suggestions of tenants / occupants MBRRB will not be responsible for any claim of tenants / occupants in future and you will be sole responsible for settlement of dispute/ claim if any in the said regard.

You are also requested to deposit an amount of ₹50,000/- per building to the office of Chief Account Officer /MBRRB at Room No.372, 2nd Floor, Griha Nirman Bhavan, Kalanagar, Bandra(E), Mumbai -400 051 by way of Pay Order / Demand Draft of any Nationalized Bank & produce certified xerox copy of receipt of payment to this office.

(Sumant Bhange)
Chief Officer,
M.B.R.& R.Board, Mumbai.

मुंबई इमारत दुरूस्ती व पुनर्रचना मंडळ
(म्हाडाचा घटक)
MUMBAI BUILDING REPAIRS AND RECONSTRUCION BOARD
(A MHADA UNIT)

म्हाडा
MHADA

No.CO/Cluster Red.33(9)/ 7537 /MBRRB-13
Dated:- 11 OCT 2013

To,
Saifee Burhani Upliftment Trust,
47/49, Raudat Tahera Street,
Bhendi Bazar, Mumbai 400 003

Sub :- Proposed redevelopment under Urban Renewal Scheme amended DCR 33(9) of Bhuleshwar Divn, C Ward, Maulana Shaukat Ali Road, S.V.P. Road, Mutton Street & Ebrahim Rehmatullah Road, Bhendi Bazar, Mumbai, undertaken by Saifi Burhani Upliftment Trust

- **Permission for demolition of buildings bearing C.S.No.3638, 3639, 3640, 3641, 3642, 3643, 3645, 3646, 3649, 3650, 3656, 3658, 3659, 3660, 3661, 3665, 3668, 3670, 3632, 1/3626, 4292, 4293, 4305, 4308, 4309, 4312, 4294-1/4299, 1/4309, 3629, 3585, 3654, 3663, 4304, 4314 of Bhuleshwar Divn.**

Ref: - 1) Letter of Intent issued under DCR 33(9) by Director Engineering Services and Projects/MCGM vide letter No.EB/ 5464/ C/A dated 10.08.2011.
2) Your letter dated 12.08.2013.
3) Dy. Chief Engineer (Zone-I) /MBRRB's office letter No.1094/12 dated 06.07.2012.
4) Executive Engineer "C1" Divn/MBRRB's office letter No.489 dated 14.03.2013.

In accordance to the LOI dated 10.08.2011 and Executive Engineer Building Proposal City-III/ MCGM's letter dated 21.01.2012 the proposal received from Deputy Chief Engineer (Zone-I to IV)/ MBRRB are scrutinized by this office and seems to be in order. The details of certification of each building are as follows:

1. **C.S.No.3638 of Bhuleshwar Divn, Building No.25-31 Pakmodia Street & 98-102 Khara Tank, known as "Poonawala building".**
2. **C.S.No.3639 of Bhuleshwar Divn, Building No104-106, Pakmodia Street & 24-32, Khar Tank, known as "Meharabad Building".**
3. **C.S.No.3640 of Bhuleshwar Divn, Building No.108 & 112, Pakmodiya Street, known as "Jabalpurwala Building".**
4. **C.S.No.3641 of Bhuleshwar Divn, Building No.114/116, Pakmodia Street, known as "Poonawala Building".**
5. **C.S.No.3642 of Bhuleshwar Divn, Building No.118-120, Pakmodiya Street, known as "Poonawala Building".**
6. **C.S.No.3643 of Bhuleshwar Divn, Building No.122-124-124A, Pakmodiya Street, known as "Haryanawala Building".**
7. **C.S.No.3645 of Bhuleshwar Divn, Building No.125-129 Dhaboo Street & 52 Gujjar Street, known as "Gandhi Building".**
8. **C.S.No.3646 of Bhuleshwar Divn, Building No.115-121-121A, 123 Dhaboo Street & 1-3 Gujjar Street, known as "Ookhabai Chawl".**

गृहनिर्माण भवन, कलानगर, वान्द्रे (पूर्व), मुंबई - ४०० ०५१.
दूरध्वनी ६६४०५०००, २६५९२८७७, २६५९२६२२
फॅक्स नं. : ०२२-२६५९२०५८ / २६५९०६६० पत्रपेटी क्र. ८१३५

Griha Nirman Bhavan, Kalanagar, Bandra (East), Mumbai-400 051.
Phone : 66405000, 26592877, 26592622.
Fax No. : 022-26592058 / 26590660 Post Box No. 8135

9. C.S.No.3649 of Bhuleshwar Divn, Building No.101-103 Dhaboo Street, Mumbai- 400 003, known as "Rubab Mansion".
10. C.S.No.3650 of Bhuleshwar Divn, Building No.97-99 Dhaboo Street, Bhendi Bazar, Mumbai- 400 003, known as "Maryam Manzil".
11. C.S.No.3656 of Bhuleshwar Divn, Building No.104 & 108, Dhaboo street, known as "Tambawala Building".
12. C.S.No.3658 of Bhuleshwar Divn, Building No.118, Dhaboo street, known as "Indorewala Building"
13. C.S.No.3659 of Bhuleshwar Divn, Building No.120-122, Dhaboo street, known as "Rangwala / Porbunderwala Building".
14. C.S.No.3660 of Bhuleshwar Divn, Building No.124, Dhaboo street known as "Mademoiselle".
15. C.S.No.3661 of Bhuleshwar Divn, Building No.126/128, Dhaboo street known as "Huseini Manzil".
16. C.S.No.3665 of Bhuleshwar Divn, Building No. 127/127 A, Saifee Jubilee Street, known as "Kabira Building".
17. C.S.No.3668 of Bhuleshwar Divn, Building No.111-113, Saifee Jubilee Street, Bhendi Bazar, Mumbai- 400 003, known as "Biscutwala Building".
18. C.S.No.3670 of Bhuleshwar Divn, Building No.103-105, Saifee Jubilee Street, Bhendi Bazar, Mumbai - 03, known as "Ghadiali Building".
19. C.S.No.3632 of Bhuleshwar Divn., Building No.18-20, Habibulla Road, situated at Bhendi Bazar Mumbai -03, known as "Ali Villa (Vapra Chawl)".
20. C.S.No.1/3626 of Bhuleshwar Divn, Building No.90-114, Ebrahim Rahimtullah Road, Bhendi Bazar, known as "Jamshed Phoroz Mahal".
21. C.S.No.4292 of Bhuleshwar Divn, Building No.59-65 & 21-31, Pakmodiya Street, known as "Dalal Chawl".
22. C.S.No.4293 of Bhuleshwar Divn, Building No.67-69-71, situated at Pakmodiya Street, Bhendi Bazar, Mumbai, known as "Bangliwala Building".
23. C.S.No.4305 of Bhuleshwar Divn, Building No.9-15, 1st cooper street known as "Khatija Mantion".
24. C.S.No.4308 of Bhuleshwar Divn, Building No.3-5-7, 1st cooper street known as" Saifee building"
25. C.S.No.1/4309 of Bhuleshwar Divn, Building No.52-56, Ibrahim Rehmatulla Road & 4-4A-2-2A, Mewawalla Lane, known as "Old Jhanjharia Building".
26. C.S.No.4312 of Bhuleshwar Divn, Building No.12-16, 1st Cooper Street & 13, 2nd Cooper Street, situated at 1st Cooper Street & 2nd Cooper Street, Bhendi Bazar, Mumbai- 400 003, known as "Kapadia Building".
27. C.S.No.4294 & 1/4299 of Bhuleshwar Divn, Building No.73-75, Pakmodiya Street, known as "Lookmani Building".
28. C.S.No.1/4309 of Bhuleshwar Divn, Building No. 52-56, Ibrahim Rehmatulla Road & 4-4A-2-2A, Mewawalla Lane , known as "Old Jhanjharia Building".
29. C.S.No.3629 of Bhuleshwar Divn., Building No.11-15, situated at Khara Tank Road, Bhendi Bazar Mumbai – 400 003, known as "Rani Manzil".
30. C.S.No.3585 of Bhuleshwar Divn, Building No. 150-152, situated at Saifee Jubilee street, Mumbai- 400 003, known as "Kagalwala Building".
31. C.S.No.3654 of Bhuleshwar Divn, Building No. 96-96A, situated at Dhaboo Street, Mumbai- 400 003, known as "Contractor Building".
32. C.S.No.3663 of Bhuleshwar Divn, Building No.153-153 Saifee Jubilee Street, situated at Bhendi Bazar, Mumbai-03, known as "Galabhai Chawl".
33. C.S.No.4304 of Bhuleshwar Divn, Building No.19-21, 1st Cooper Street, Bhendi Bazar, Mumbai - 03, known as "Taiyebi House (Dastoor Bldg)".
34. C.S.No.4314 of Bhuleshwar Divn, Building No.19-29, Pakmodiya Street, Mumbai – 400 003, known as "Parsi Building".

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Chief Officer,
M.B.R.& R. Board, Mumbai.